

IN THE HIGH COURT OF MADHYA PRADESH
PRINCIPAL SEAT AT JABALPUR

W.P.NO. 5891/2014 (PIL)

PETITIONER

Ashok Kutumbale

Vs-

RESPONDENTS

Registrar General and others.

INDEX

S.No	Description of documents relied upon	ANNEX. No.	PAGE No.
1.	Respondents' response to the Public Interest Litigation		1 to 40
2.	Affidavit		41
3.	Copy of Roster which was earlier prepared while allocating the work to the hon'ble benches.	<u>R-1</u>	42 to 44
4.	Copy of Roster/Assignment for the Principal Seat at Jabalpur dtd. 17/4/2014.	<u>R-2</u>	45 to 46
5.	Copy of statement showing the pending proposals of cases of division benches Principal Seat Jabalpur	<u>R-3</u>	47
6.	Copy of statement showing the pending proposals of cases of single bench Principal Seat at Jabalpur.	<u>R-4</u>	48
7.	Copy of chart showing the nature and year wise pre-admission pendency of the respective Benches.	<u>R-5</u>	49 to 60
8.	Copy of list of Cases pending for 10 years decided under new scheme.	<u>R-6</u>	61 to 63
9.	Copy of the statement showing examples of case number & days taken for disposal in M.Cr.C Bail Petitions at Main Seat at Jabalpur, Benches at Indore & Gwalior in the month of January, 2013	<u>R-7</u>	64 to 93
10.	Copy of cause-list dtd.22-04-2014 Published/circulated by Bar Association, Jabalpur not showing the supplementary list note.	<u>R-8</u>	94 to 106
11.	Copy of cause-list dtd.25-04-2014 Published/circulated by Bar Association, Jabalpur showing the supplementary list note.	<u>R-9</u>	107 to 120
12.	Copy of screen shot for allotment of cases in the benches module software.	<u>R-10</u>	121
13.	Specimen copy of the common conditional order.	<u>R-11</u>	122 to 128
14.	Specimen copy of the common order.	<u>R-12</u>	129 to 133

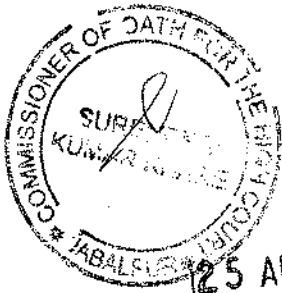


25 APR 2014

15.	Copies of the statements showing the list of all disposed bail applications from 1/4/2014 to 22/4/2014 at all benches.	<u>R-13</u>	134 to 183
16.	Specimen copy of SMS Format which is being immediately given to the respective Advocate/Litigant.	<u>R-14</u>	184 to 186
17.	Copy of categorization of final hearing cases of division bench.	<u>R-15</u>	187 to 190
18.	Copy of categorization of single bench.	<u>R-16</u>	191 to 194
19.	A copy of the cases shown in Red Colour of Dealing Assistant No. 12 dated 21-04-2014.	<u>R-17</u>	195 to 199
20.	A copy of the list of same Dealing Assistant NO. 12 of his cases shown in Red Colour dated 22-04-2014.	<u>R-18</u>	200 to 201
21.	Copy of the list of same Dealing Assistant No.12 shown in Orange Colour dated 23-04-2014.	<u>R-19</u>	202 to 205
22.	Copy of the list of same Dealing Assistant No. 12 shown in Green Colour dated 23-04-2014.	<u>R-20</u>	206 to 210
23.	Copy of the statement showing the month-wise institution/disposal and pendency of cases for the year 2013 first quarter and statement showing month-wise institution/disposal and pendency of cases of the First Quarter of the year 2014.	<u>R-21</u>	211 to 214
24.	Report on Rationalized System by IIM Indore.	<u>R-22</u>	215 to 235
25.	Copy of the scheme with all amendments made therein till 23/4/2014.	<u>R-23</u>	236 to 257
26.	Daily Diary of Dealing Assistant No. 6 dated 25-04-2014.	<u>R-24</u>	258
27.	Copy of average time taken for preparation of certified copies as on 25/4/2014.	<u>R-25</u>	259

JABALPUR
Date 25/04/2014


(Purushendra Kaurav)
Counsel for Respondents



25 APR 2014

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RESPONDENTS' RESPONSE TO THE PUBLIC INTEREST
LITIGATION

The answering respondents, respectfully beg to submit as under:-

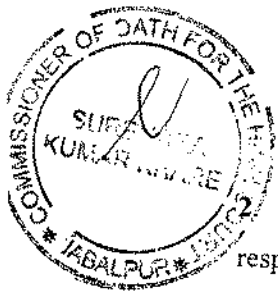
I. That, the petitioner in the instant writ petition has challenged the implementation of the Scheme dated 6.12.13 of rationalization of assignment of cases before the benches of the High Court of Madhya Pradesh. He has prayed for the following reliefs:-

"(i) Implementation of present scheme is question for rationalization of assignment of cases be recalled.

(ii) Present petition be allowed.

(iii) Any other relief(s) which this Hon'ble Court deems fit be also granted in the facts and circumstances of the case."

The answering respondents at the very outset respectfully submit that they are not considering this petition as an adversarial litigation but they are responding to the contents made in the petition so as to clarify the correct and factual aspects in the larger public interest. It may be seen that in the impugned scheme itself, a note is appended showing that the scheme is flexible and open to suitable modifications to address issues of stakeholders and



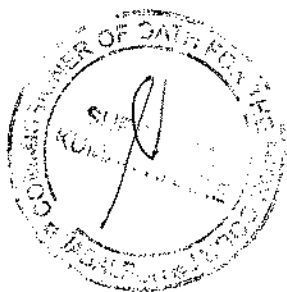
25 APR 2014

administrative exigency and operation by in-house customized auto-generated computer programme. The note which is appended at the end of the scheme is being reproduced as under:-

“Note :- The above scheme is flexible and open to suitable modifications to address issues of stakeholders and administrative exigency and operated by in-house customized auto-generated computer programme.”

“Constitutional Mandate”

- (i) It is submitted that fair procedure and speedy justice are a part of fundamental rights under Article 14 & 21 of the Constitution of India respectively. It has been held in various judgments that “*justice delayed is justice denied*”. It is also said that “*justice hurried is justice buried*”. Therefore any attempt to do justice to the citizens involved in disputes must be neither hurried nor unduly delayed. It is in this background that the scheme in question is to be appreciated.
- (ii) The answering respondents respectfully submit that Article 39A in part IV (Directive Principles of State Policy) of the Constitution envisages that the State shall secure the operation of the legal system promoting justice, on the basis of equal opportunity, and shall, in particular, provide free legal aid, by suitable legislation or schemes or in any other way, to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities. The fundamental rights must be construed in the light of the Directive Principles of the State Policy. Any procedure which



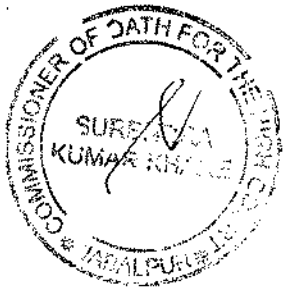
15 APR 1985

in any manner leaves any scope for arbitrariness or violation of Article 14 of the Constitution cannot be regarded as a fair procedure.

- (iii) The Scheme has been introduced for strengthening the system by making it more responsive, transparent and for enhancing efficiency in docket Management for dispensing quality justice to the litigants. The Scheme is thus in accordance with the Constitutional mandate.

“Legal Provisions Regarding Roster”

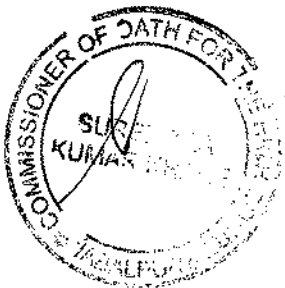
- (iv) It is a settled legal position that the Hon’ble Chief Justice is the Master of the Roster. This legal position has been accepted in various pronouncements of the different High Courts & the Supreme Court.
- (v) The scheme of Constitution of India in Chapter V, states that there shall be a High Court for each State (Article 214). Article 215 makes it a court of record and thus grants the High court power to punish for contempt. Article 216 states that “*Every High Court shall consist of a Chief Justice and such other Judges as the President may deem it necessary to appoint*”. The spirit of Article 216 is that, every High Court shall consist of a Chief Justice, and without a Chief Justice, a High Court cannot be conceived. Appointment of *puisne* judges is in accordance with the necessity deemed fit by the President of India. Article 217 prescribes appointment and conditions of office of a Judge of the High Court. It states “where the *puisne* judges are to be appointed in the High Court, the Chief Justice of that High Court shall be consulted. Article 224 prescribes for appointment of Additional Judges, in this case also, the same procedure is adopted, i.e. consultation with the Chief



25 APR 2014

Justice of that High Court. As the High Court cannot be conceived without a Chief Justice, Clause (ii) of Article 223 requires appointment of an Acting Chief Justice, if the permanent Chief Justice is not available to perform his duties for more than 15 days. Article 225 gives power to the High Court to make its own rules, to regulate the sittings of the Court and of members thereof sitting alone or in a division bench. If these Articles are taken into consideration in their perspective discernible from their context, the position of a Chief Justice in a High Court is of an authority without whom the High Court cannot efficiently function. It is in this concept, that the Chief Justice is said to be the master of the roster, which has reference to creation of benches-single, division or full benches-and the distribution of work to each of them according to his choice. Article 235 is further referable, which prescribes the control over courts and courts subordinate thereto shall vest in the High Court. In this context, High Court means the full court (not Full Bench) meaning thereby that all judges of the High Court with Chief Justice at the top will function in the High Court. The Chief Justice in all these concepts is the chief among equals subscribing to the maxim '*primus Inter pares*'.

- (vi) Chapter VI of the High Court of MP Rules, 2008 (hereinafter referred to as Rules of 2008) also deals with the Roster. It is specifically mentioned in Rule 1 of Chapter VI, that a Judge shall ordinarily sit singly or in a bench of two or more at the place of sitting (Jabalpur, Indore or Gwalior) assigned to him and dispose of civil and/ or criminal cases in accordance with the roster approved by the Chief Justice. Sub Rule 1 of Rule 3 of Chapter VI of the Rules of 2008 further makes it clear that the Roster shall be prepared by the Registrar in accordance with the directions of the Chief Justice.



25 APR 2014

- (vii) Sub-rule 1 of Rule 1 of Chapter XII of the Rules of 2008 titled "listing of cases" further makes it clear that the Registrar shall list the cases before benches in accordance with the provisions contained in this chapter and as per the directions of the Chief Justice. It is thus seen that the Rules of 2008 have been framed keeping in mind the settled legal position that the Hon'ble Chief Justice is the master of the Roster.

"Judicial Review of a Policy Decision"

- (viii) It is a settled legal position that the Judicial Review of any Policy decision is permissible only on limited ground. In this case no specific grounds are raised so as to call for any interference as the Policy in question has an object of securing the cause of common litigants. Any policy which does not violate any of the fundamental rights, legal rights or any other Statutory Provisions cannot be said to be reviewable, moreso, when the same is in the larger public interest.

"Operational Shortcomings of earlier scheme"

A-Non listing of cases for long time: -

- (ix) In earlier Roster system the allocation of work was made to the Hon'ble Judges on the basis of case wise classification. The experience showed that the earlier system resulted in huge accumulation of even fresh cases in a particular bench. The proposals for fresh cases sometimes remained pending before the Hon'ble Courts for months together. The cases which were to be listed in a particular week were not listed in that week, sometimes even for months together. There are certain cases where the proposals remained pending for more than 17 months. This caused discontentment among the litigants and the lawyers who were complaining every now and then in regard to non listing of cases. The answering respondents are filing a copy of Roster which was earlier prepared while allocating the work to the hon'ble benches as **Annexure R- I.**



25 APR 2014

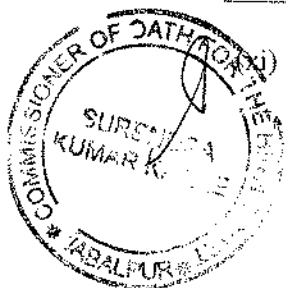
After implementation of the schemes/roster/assignment of cases has been changed. A copy of Roster/Assignment for the Principal Seat at Jabalpur dtd. 17/4/2014 is being filed herewith as **Annexure R/2.**

- (x) That, it was experienced that despite cases which were due for listing according to their respective stage, but, the same were not getting listed, in some cases upto 17 months. The statement of pending proposals of motion hearing cases of division bench is being filed as a separate annexure but some of the figures are being extracted below for reference-

Division Bench – Pending proposals status as on 2.12.13

(1)	(2)	(3)	(4)
Sl. No.	Category of cases	The date from which the proposal for listing was pending in which there were court orders to list after 1/2/3 weeks but case was not listed till 2.12.13	The date from which proposals were pending for listing After notice/ Regular cases.
1.	PIL (WP)	25.02.2013	01.02.2013
2.	Ultra- vires (WP)	13.03.2013	08.02.2013
3.	Writ Appeals	08.02.2013	04.07.2012

Similar is the position for the single bench cases also. If we summarize the dates from which proposals remained pending on the basis of the statement of pending proposals, the following fact emerges which is shown in the chart as under :-



125 APR 2014

Single Bench pending proposals status as on 2.12.13

(1)	(2)	(3)	(4)
Sl. NO.	Category of cases	The date on which the case was to be listed as per court order but not listed till 2.12.13	The date from which case was pending under proposal but not listed.
1.	Criminal Appeals	26/6/13	10.12.2012
2.	MCrc. 378	10.09.2012	07.01.2012
3.	Criminal Revisions	10.10.2012	17.08.2012
4.	Second Appeal	17.09.2012 (1/2/3 weeks cases)	03.09.2013
5.	MCRC 407/482	21.1.13	03.12.2012

Copies of statements showing the pending proposals of cases of division benches and single bench cases are being filed herewith as **Annexure R-3** & **Annexure R-4** respectively.

- (xii) The situation of pre-admission cases in the High Court of Madhya Pradesh was very pathetic. The oldest Pre-admission matter bench-wise with total Pendency of Pre-admission cases can be mentioned from the following table –

“Oldest Pending and Total Pre-admission cases”

(1)	(2)	(3)
Name of the hon'ble bench	Oldest case pending (from the year)	Total No. of pre-admission cases pending as on 15.4.14
Principal Seat at Jabalpur	From 1993 – onwards.	61942
Bench at Indore	From 1972,1992 – 1996 onwards.	16162
Bench at Gwalior	From 1995- onwards	27342
	TOTAL	105446



25 APR 2014

Out of total Pre admission cases, the brake-up of the same is as under:

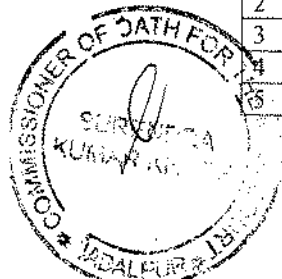
S.No.	Type of Case	Jabalpur	Indore	Gwalior	Number of Cases
1.	Fresh Cases	22365	6718	8452	37535
2.	After Notice matters	30785	6392	16541	53718
3.	Final Disposal at Motion Stage	1061	61	878	2000
4.	Common Conditional Orders	7731	2991	1471	12193
	Total	61942	16162	27342	105446

A copy of the chart showing the nature and year wise pre-admission pendency of the respective benches are being collectively filed herewith as **Annexure R-5**.

- (xiii) That sometimes the freshly filed cases were listed in motion hearing even after two months of filing. The case number, their date of filing & the first date of listing are being shown as under to show the long duration between date of filing of case and date of first listing:-

"Fresh filing cases – delay in listing"

(1)	(2)	(3)	(4)	(5)	
Sl. No.	Bench	Case No.	Date of filing	Date of listing	Days taken in first listing
1	Jabalpur	FA/808/2013	11/11/2013	11/04/2014	151
2		RP/847/2013	21/10/2013	26/02/2014	128
3		WA/1017/2013	26/09/2013	29/01/2014	125
4		MCRC/15366/2013	14/11/2013	21/02/2014	99
5		CRR/2033/2013	01/10/2013	07/01/2014	98
1	Indore	MA/1878/2013	29/08/2013	24/03/2014	207
2		CRR/1014/2013	16/09/2013	12/03/2014	177
3		MCRC/6300/2013	02/08/2013	22/01/2014	173
4		MCC/404/2013	02/08/2013	17/01/2014	168
5		WP/11756/2013	24/09/2013	10/02/2014	139
1	Gwalior	MCRC/6665/2013	07/08/2013	17/02/2014	194
2		WP/5423/2013	05/08/2013	03/01/2014	151
3		MA/1128/2013	18/11/2013	17/02/2014	91
		CRA/828/2013	18/09/2013	27/11/2013	70
		SA/308/2013	12/08/2013	07/10/2013	56



125 APR 2014

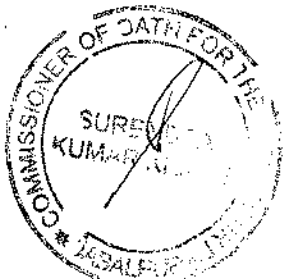
- (xiv) It can be seen that there were various instances where the cases were not listed for subsequent hearing for 8-10 years. A chart showing certain examples of such cases is as follows –

“Subsequent Listing – Delay in listing”

(1)	(2)	(3)	(4)	(5)	
Sl. No.	Bench	Case No.	Earlier Listing date	Subsequent Listing date	Time gap between (3) and (4)
1	Jabalpur	CRR/44/2000	21/03/2005	03/02/2014	09 Yrs
2		CRA/888/1995	19/09/1996	15/01/2014	18 Yrs
3		CRR/314/2000	14/01/2003	26/03/2014	11 Yrs
4		WP/2487/2000	05/04/2010	01/04/2014	04 Yrs
5		CRR/582/2000	21/03/2005	24/02/2014	11 Yrs

There are around 726 cases till 22/4/2014 which have been listed after 8-10 years under the new scheme and have also been disposed of. A copy of list of such cases are being filed herewith as Annexure R/ 6.

- (xv) It may also be seen that, the lists of Final Hearing cases also remained pending for months together and no hearing could take place on account of not attending the matters in the right earnest. Thus on one hand the cases listed for final hearing remained undecided and on the other no one could lay his hand on such cases due to compulsion of daily cause list. The answering respondents submit, the case numbers and the dates on which they were first time listed for final hearing and remained in list upto a particular date but on account of one or the other reason they could not be taken up.



125 APR 2014

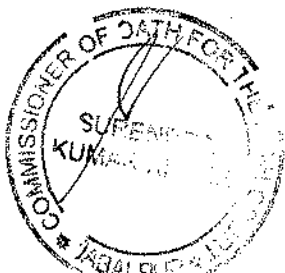
Final Hearing – Stagnation of list

(1)		(2)	(3)	(4)
Sl. No.	Bench	Case No.	Date of first listing in final hearing list	Remained in Final hearing list till a particular date
	Jabalpur			
1.		FA 569/2007	4-10-2007	pending
2.		MP 4140/1989	11-1-2010	""
3.		CRA 1036/1991	4-1-2012	""
4.		SA 79/1991	8-3-2010	""
5.		CRA 741/1992	25-1-2010	""
	Indore			
1.		FA 200/1994	4-10-2009	""
2.		CRA 308/1995	29-04-2013	""
3.		CRA 687/1996	28-7-2010	""
4.		WP 1446/1996	21-11-2011	""
5.		SA 435/1998	16-8-2011	""
	Gwalior			
1.		SA 662/1997	11-10-2010	""
2.		CRA 610/1998	04-10-2010	""
3.		FA 66/1998	07-03-2011	""
4.		COMP 3/2000	11-02-2013	""
5.		WP 543/2000	17-01-2011	""

The break-up of bench wise final hearing cases are as follows:

Se.No.	Bench	Number of Cases
1.	Principal Seat at Jabalpur	60350
2.	Bench at Gwalior	12811
3.	Bench at Indore	22405

(xvi) It is submitted that in the earlier system the bail applications used to remain pending for months together. Some of the number of bail applications mentioned as



25 APR 2014

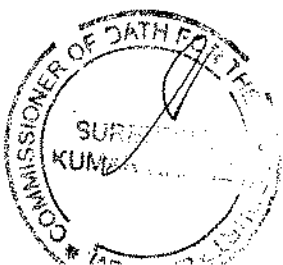
under along with their date of institution and their date of disposal.

Bail Application – time taken for disposal

(1)	(2)	(3)	(4)	(5)	
Sl. No.	Bench	Case No.	Date of Institution	Date of Disposal	Days taken in disposal
1.	Jabalpur	2709/2010	20-3-2010	23-01-2013	1040
2.		13669/2011	22-11-2011	29-01-2013	434
3.		08/2012	02-01-2012	15-01-2013	388
4.		3862/2012	27-03-2012	04-01-2013	283
5.		4023/2012	30-03-2012	24-01-2013	300
1.	Indore	2450/2010	10-04-2010	09-01-2013	1005
2.		3821/2010	15-06-2010	03-01-2013	933
3.		2199/2012	16-03-2012	04-01-2013	294
4.		5333/2012	28-06-2012	17-01-2013	203
5.		5447/2012	03-07-2012	02-01-2013	183
1.	Gwalior	8146/2011	14-11-2011	21-01-2013	435
2.		15-11-2012	16-02-2012	24-01-2013	343
3.		5507/2012	16-07-2012	08-01-2013	177
4.		6553/2012	25-08-2012	27-01-2013	156
5.		6621/2012	28-08-2012	15-01-2013	141

Copies of the statements showing examples of case number & days taken for disposal in M.Cr.C Bail Petitions at Main Seat at Jabalpur, Bench and Indore and Bench at Gwalior in the month of January, 2013 are being collectively filed herewith as **Annexure R-7.**

B. **Imbalanced Work-Flow:** There was no rationalization with respect to work load (i.e. demand on the system) and staffing capacity at various process stages. This resulted into a growing mismatch between demand and supply depicting in the number of case application pending in the Process Stage itself.



125 APR 2014

C. Lack of Scientific Basis to allocate work: There was no scientific basis for allocating the cases to the Hon'ble Benches and the same was based on ad-hock and thumb-rule.

D. Standard Completion Time: There was no measure of standard completion time in Process Steps like filing, verification, listing etc. This resulted in poor work-efficiency as there was complete absence of any reference measure.

3. The aforesaid background of earlier system has been mentioned so as to understand the acute need to evolve a policy to deal with the situation. The aims of the Scheme are to tackle the problems of docket explosion, , streamlining the listing procedure and for better court management, for ensuring effective disposal, transparency, accountability and consistency to make it litigant and lawyer friendly and to serve the aspirations of the stakeholders.

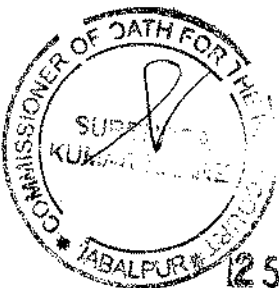
4. In the new scheme following main aspects can be noticed so as to understand the advantage of the same.

After new scheme All Pre-admission cases are assigned a particular date for their listing –

(i) In the new scheme all Pre-admission cases have been assigned a Particular date of listing. This assurance of carrying a particular date in all Pre- admitted cases, was not earlier available and if a date is not fixed by the Court order, the same will be automatically generated by the computer.

“Rotation of all cases”

(ii) Almost all Pre-admission cases have been rotated while listing them before the hon'ble benches with an idea to ensure that all cases be assigned a date. The idea is to streamline the cases for future purposes. It was experienced at the initial level of implementation of scheme that more than 100 cases were being listed before a particular bench but at present it is seen that



125 APR 2014

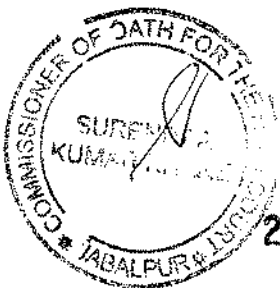
number of main cases before a particular bench in the main list is restricted upto maximum of 100.

“Equal Distribution of work amongst Judges”

- (iii) The work load has also been equally distributed amongst the available judges on day-to-day basis with the distribution of work load equally. The allocation of cases is also done by the computer in order of seniority and chronologically. It is submitted that if before a particular bench, the cases remained not reached, the same be equally distributed during the next week to all the available judges, if the same is a fresh case and in available slots if the same is other than fresh cases.
- (iv) The possibility of backlog has been reduced to zero level, on account of equal distribution of work among judges. Earlier there was no rationalized Scheme of cases distributed equally amongst the available judges.
- (v) The auto-generated program has been designed to address the relevant urgency of different types of cases as per Court policy.
- (vi) The returnable dates are notified on the High court official website in the case status of that case as also in the cause list for the information of the litigants and lawyers.

“Advance draft daily list for the entire week”

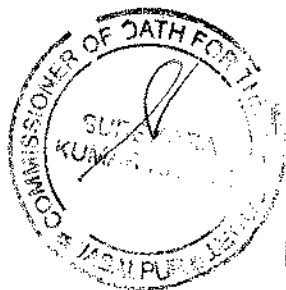
- (vii) The advance draft daily list for the entire week is also published on the previous working Friday. It is only fresh, urgent/left over cases required to be listed on the next day after preparation of daily list which are included in the supplementary list and the said supplementary list also indicates the serial number when the matters, included in the supplementary list, are to be called out for hearing. A copy of the complete draft daily list of the following week starting from Monday to Friday is already made available on the last



25 APR 2014

working day of the previous week. For example, the answering respondents separately submit the Compilation of cause lists of all the benches of one division bench and one single bench each to show that on the last working day of the week, the entire draft daily list is published for the following week. The said compilation is separately submitted and the same be treated as part of this return. The same is marked as **Compilation No. 1**. This shows that for all benches the daily Board of one week in advance is ready and published in the official website. This list was made available on 17.4.14 for the following week from 21/4/14 to 25/4/14. A copy of supplementary list dated 21.4.14 has also been enclosed along with the said compilation, which specifically contains the note with the serial number when the matters, are included in the supplementary list, will be called out for hearing.

- (viii) However, it has been specifically directed that only one Supplementary list is published and the same should be latest by 7 PM of a previous date. Perhaps on account of non-publication of the note appended to the Supplementary list in the Cause-list supplied by the Association to its members, certain queries were raised by the advocates regarding their confusion as to how after a particular category cases, the cases of supplementary list are being taken up. This goes to show that if the same note is published by the Bar Association in its lists, there will be no confusion amongst the advocates as to when the cases of the Supplementary list will be taken up for hearing. A copy of the cause-list dated 22/4/2014 published/circulated by Bar Association, Jabalpur not showing the supplementary list note is being filed herewith as **Annexure R/8**. Now Bar Association has started publishing note therefore, this problem has come to an end. (**Annexure-R/9**).



25 APR 2014

“Motion Hearing Cases are listed under different heads in order of preference”

Manner of allotment of cases

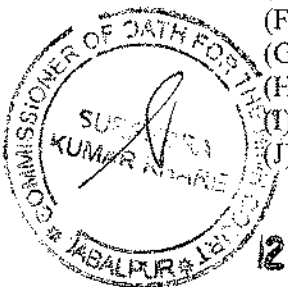
(ix) The allotment of cases is done in a scientific manner. All the Dealing Assistants update their cases which are shown in the pool of cases available for listing. In the computer module window following fields are displayed:-

- (a) heads of case- for example: top of the list, settlement, direction matters etc.
- (b) Purpose of listing- for example: personal appearance, bail, etc.
- (c) Case Type- for example: Arbitration Appeal, company case, writ petition etc.

Once the pool of cases is created, entries are made as per the assignment and the computer automatically allocates the cases to all available benches and it is possible to see that how many cases, of which type have been allotted to respective bench/benches. Copy of screen shot for allotment of cases in the benches module software is being filed herewith as **Annexure R/10.**

(x) In the present scheme, the motion hearing cases are now listed every day under separate heads of cases and the heads are also prepared in the order of precedence which has a reasonable logic behind it. The following heads are created:-

- (A) Common conditional order -Now Common orders
- (B) Settlement
- (C) Personal Appearance
- (D) Bail Matters:-
 - (i) Bail Application u/s 438 Cr.P.C.
 - (ii) Bail Application u/s 439 Cr.P.C.
 - (iii) Suspension of sentence u/s 389 Cr.P.C.
- (E) Direction matters
- (F) Orders
- (G) Top of the list (for Admission)
- (H) Fresh (for Admission)
- (I) After notice (for Admission)
- (J) Final disposal at Admission Stage.



125 APR 2014

- (xi) Under the head of common conditional orders, the cases, having certain defects, as were pointed out by the Registry but, the defects were not cured, are required to be listed. It may kindly be appreciated that on the representation received from the Bar Association, at present no common conditional orders are passed and only common orders are passed. Thus cases in default are not dismissed for non compliance of the Order in the first instance itself by peremptory Order and one opportunity is given to cure the default. The specimen copy of the common conditional order is filed herewith as **Annexure R11** and specimen copy of the common order is filed herewith as **Annexure R-12**.

The following advantages of the common conditional order/ common orders may be seen

- a) The common order saves very precious time of the Court. The default cases were being listed before the hon'ble benches and it was common experience that all hon'ble benches had to spend around 20-30 minutes dealing with the default cases. Normally there are about 25 to 30 benches in a day in all three seats. If we consider 15 minutes average time being consumed by each bench, we can understand that while passing the common orders within less than 5 minutes, the working time of $15 \times 25 = 375$ minutes = 6.25 hours is reduced to less than 5 minutes. This indicates that the working time of Hon'ble bench which is highly precious, can be saved and effectively the working time of more than one Hon'ble Judge can be contributed to decide cases, meaning thereby, without there being any actual increase in strength of Judges, the scheme adopted gives a result equal to the increase of strength of judges.



25 APR 2014

- b) It has been experienced that in cases being disposed by common order, the pendency was on account of various reasons and steps were not being taken to bring these cases into the mainstream by removing default and forwarding these cases to the next stage. It has been seen that the oldest cases, which have been listed for common orders were of the year 1994 FA-12/1994 Jabalpur and after listing of the same for common conditional orders, the default had been removed and same is proceeded for subsequent stage. There are various other cases which were instituted many years back but, on account of carrying certain defects they were not being proceeded with but, by virtue of common conditional orders/ common orders, defects have been removed and these cases have been proceeded with. It is submitted that on account of common conditional orders w.e.f 9-12-2013 till date 15128 cases were listed and out of total 15128 cases which were listed in common conditional order cases, the defects have been removed in 3641 case by the respective Advocates/ the parties, however, in 2448 cases, defects could not be removed and in that case resulted in dismissal.
- c) It may be seen that out of 2448 dismissal cases, on account of common conditional order only in 170 cases, applications for restoration of the cases have been filed, which fact further goes to show that the cases which have been dismissed on account of non-compliance of the common conditional order, were unnecessarily increasing figures of the pending cases as the parties of those cases were not interested in prosecuting the same. Had that not been so, the defects would have either been removed or a MCC would have been filed. Non Filing of MCCs further goes to show that the parties have lost their interest in prosecuting those cases.



25 APR 2014

“Fresh Cases Listing on 3/5 working days”

- (xii) That, a new system programme has been designed which is known as “**Case Management Information System**” (CMIS) so as to automatically list cases before the Hon’ble Court immediately on the 3rd working day from the date of filing of case, if the cases do not contain any default. However, in case of any default, the matter is listed on 3rd working day from the date of removal of the defects. As is apparent from the pleadings made in the preceding paragraphs that earlier, the fresh cases were not being listed for months together but the new Scheme ensures the listing of the cases on 3rd working day, if there is no defect in the cases.
- (xiii) The answering respondents are mentioning the case numbers of 15 cases which were filed on a particular date and were automatically listed on the 3rd working day without their being any mention.

Cases listed in 3 working days

	(1)	(2)	(3)	(4)
Sl.No.	Bench	Case Number	Date of filing	Date of listing
	Jabalpur	WP 6404/2014	21-4-2014	24-4-2014
1.		MCRC 5839/14	21-4-2014	24-4-2014
2.		CONC 723/14	21-4-2014	23-4-2014
3.		MA 940/2014	21-4-2014	24-4-2014
4.		FA 340/2014	22-4-2014	25-4-2014
5.				
	Indore	WP 3155/2014	22-4-2014	25-4-2014
1.		CRA 621/2014	22-4-2014	25-4-2014
2.		MA 859/2014	21-4-2014	23-4-2014
3.		CEA 18/2014	21-4-2014	25-4-2014
4.		MCRC 3007/14	21-4-2014	25-4-2014
5.				
	Gwalior	CRR 290/2014	22-4-2014	25-4-2014
1.		WP 2435/2014	21-4-2014	23-4-2014
2.		MA 393/2014	22-4-2014	25-4-2014
3.		MCRC 3434/2014	22-4-2014	24-4-2014
4.		CONC 342/2014	21-4-2014	24-4-2014
5.				

25 APR 2014



So far as the bail applications are concerned, it may be seen that bail applications, either under Section 438 or Section 439 of Cr.P.C., are being listed for hearing on 5th working day after filing, if there is no defect in the same. A copy of the order dated 17-01-2014 clarifying this aspect is also placed on record at appropriate place.

(xiv) The answering respondents have respectfully filed copies of 5 orders each passed by the Principal Seat at Jabalpur, the Bench at Indore and the Bench at Gwalior, to show that within 5 working days the bail applications under Sections 438 or 439 of Cr.P.C have been decided by the Hon'ble Court. The Case No, Date of institution, Date of final order are being mentioned on the chart extracted below:-

(1)	(2)	(3)	(4)	(5)	
Sl. No.	Bench	Case number	Date of Institution of case	Date of final order	Intervening Holidays
1	Jabalpur	MCRC/3641/2014	06/03/2014	12/03/2014	02
2		MCRC/3668/2014	06/03/2014	12/03/2014	02
3		MCRC/3607/2014	05/03/2014	11/03/2014	02
4		MCRC/3625/2014	05/03/2014	11/03/2014	02
5		MCRC/3477/2014	04/03/2014	10/03/2014	02
1	Indore	MCRC/725/2014	23/01/2014	27/01/2014	01
2		MCRC/1775/2014	03/03/2014	07/03/2014	00
3		MCRC/1756/2014	03/03/2014	07/03/2014	00
4		MCRC/1424/2014	17/02/2014	21/02/2014	00
5		MCRC/1421/2014	17/02/2014	21/02/2014	00
1	Gwalior	MCRC/2664/2014	24/03/2014	28/03/2014	00
2		MCRC/2881/2014	01/04/2014	05/04/2014	00
3		MCRC/2886/2014	01/04/2014	05/04/2014	00
4		MCRC/2935/2014	02/04/2014	07/04/2014	01
5		MCRC/2941/2014	02/04/2014	07/04/2014	01

25 APR 2014

Copies of the statements showing the list of all disposed bail applications from 1/4/2014 to 22/4/2014 at all benches are being collectively filed herewith as **Annexure R/13**.

“Transparency, Efficiency & Scheme is in Public Domain”

(xv) It may also be appreciated that the New System has been evolved so as to ensure the maximum transparency and efficiency in the system and in order to effectively maintain the accountability, transparency and consistency, the Advocate/Litigant is immediately informed about the defect, if any, noted by the checker after he has checked the file. The SMS of cases where no defects are pointed out are also being sent. The said information is given through SMS on mobile Number given by the petitioners/applicants/Advocates. The answering respondents respectfully submit specimen copy of SMS Format which is being immediately given to the respective Advocate/Litigant as **Annexure R-14**. For example, answering respondents are also mentioning the date of filing, date of checking and SMS timing being sent on the given mobile number in a chart extracted below:-

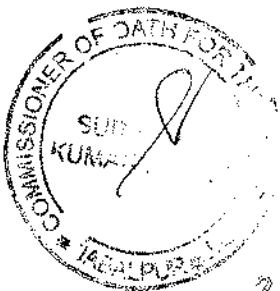
SMS – Information Details

	(1)	(2)	(3)	(4)
Sl. No.	Bench	Case No.	Date of filing and time	Date of checking 1& SMS timing
1	Jabalpur	WP/6591/2014	23/04/2014	25/04/2014 - 00:00:00
2		MCC/662/2014	11/04/2014	11/04/2014 - 15:39:24
3		CRA/403/2014	04/02/2014	24/02/2014 - 14:34:45
4		MCRC/4167/2014	19/03/2014	05/04/2014 - 14:49:23
5		MA/931/2014	21/04/2014	21/04/2014 - 00:00:00



25 APR 2014

- (xvi) It may also be seen that till date the answering respondents have sent 17935 SMS to respective Advocates/Litigants. It is submitted that immediately after the defect is removed with the click of OK button and with minimum human intervention, the case is ready for listing and the same automatically comes in the listing pool and is listed before the Hon'ble Court on 3rd working day.
- (xvii) That on account of listing pattern of new scheme, it has helped save the precious time of the Court by adopting an orderly listing pattern. It means that the old system is being improved so as to be more positive result-yielding.
- (xviii) The auto-generated listing of cases ensures quality and credibility to the institution and brings professionalism instead of ad-hoc-ism. This system has put an end to any kind of possible malpractice as far as possible and, therefore, at the very outset, it has been stated that an endeavour has been made to improvise the maximum possible working time of the Hon'ble Courts and the staff with the help of technology. The human intervention has also been reduced to the greatest possible extent which also reduces the possibility of any intervention or deviation from the consistency which is tried to be ensured by new System.
- (xix) Under the aforesaid circumstances, it can be seen that the listing process is now being done with minimum human intervention and as per the case management information system which is mostly run automatically according to the features which have been indicated in the preceding paragraphs. The entries which were earlier made manually had some scope of manipulation and machinations. Now the benches which are assigned specific category of cases are selected and as soon as the entries are made in the system regarding case to be listed before each bench, the computer starts allotting cases from the oldest to the most recent ones *ad-*



25 APR 2014

seriatim to the Hon'ble benches. Thus, distribution of cases is being made without any manual intervention. The time taken for preparation of lists has also been reduced.

"Time saved in mentioning cases"

- (xx) The lawyers used to face difficulty in getting their cases listed even for the first time before the Hon'ble Courts. It was the erstwhile practice that at times, without court slip/ mention memo fresh cases were not being listed for days/month together. Under the new scheme cases are listed on 3rd/5th day, if it is fresh case and if there is no default. Automatic listing of cases on 3rd working day has also reduced the submissions of mention memos before the Hon'ble Court as earlier mention memos were mainly for the fresh cases. It was experienced that most of mention memos were mentioned before all the benches of the Hon'ble Court for quick listing of freshly filed cases which are now getting listed without being mentioned. Now the freshly filed cases are listed on 3rd working day from the date of curing of default thereby reducing the mentioning in the freshly filed case to great extent. It was common experience that all the hon'ble benches had to spend 20-30 minutes dealing with mention cases. If we consider 15 minutes average time being consumed by each bench, we can understand that by now the division bench no.1 at the 3 benches hearing the mention memos, the working time of $15 \times 22 = 330$ minutes = 5.30 hours is saved. Thus the working time of one hon'ble judge can be saved and effectively increased.

"Final Hearing Cases – Listing Pattern & Advantages"

- (xxi) So far as final hearing cases and their listing pattern is concerned, it may kindly be seen that they have also been categorized in different categories and prioritized as per nature of the cases. The categorization of final hearing cases of



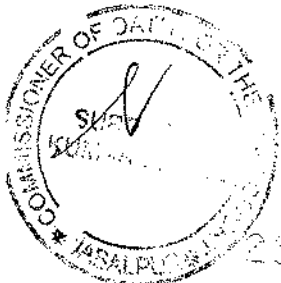
25 APR 2014

division bench & single bench are being filed herewith as Annexure R-15 & R-16 respectively. The cases are listed in order of their category-wise seniority and all these cases, category-wise are ported in the official website in quarterly list.

(xxii) The Registry under the new scheme prepares the Quarterly List of Final Hearing Cases which includes all ripe case due for final hearing. This list is also in public domain. From the Quarterly List of Final Hearing Cases, in proportion of pendency of prioritized category, the cases are selected strictly in order of seniority and listed in *seriatim*. To demonstrate this an extract of quarterly list of all Benches i.e. Division Bench and Single Bench and Final Hearing List of all Benches is being filed as Compilation No.2

(xxiii) It is submitted that from the quarterly-list of cases, the weekly-list of cases is prepared and listing of weekly cases is rationalized and every prioritized category amongst prioritized categories is represented in the weekly list by *inter se* ratio which is derived from the number of cases under each prioritized cases. The cases are listed in the given ratio chronologically. In the Computer Programme, if a cases which is older than the oldest case which is listed is left out from listing for final hearing, it will be identified by the Computer Programme and will be listed under caption "Orders" before the Hon'ble Court so that case may be ripened for placement in the final hearing category.

(xxiv) Further, it may be seen that under the assignment/roster itself at point no. 6, it is stated that the Advocates and parties may mention any matter left out in the hearing list which is older than the oldest of the same category of cases, listed in the hearing list, before the Registrar Judicial-II from 10:30 AM - 11:30 AM on any working day for inclusion in the quarterly list. It is also mentioned at point No. 7 of the note under new scheme that if any final hearing case fits in two or more



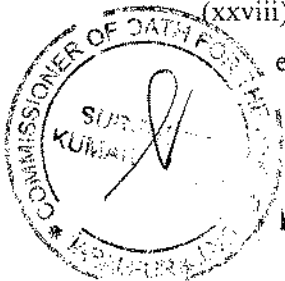
category of priority category, then order be sought from the Registrar Judicial-II to include it in the category where it would get priority if not properly positioned in the list already notified by the Registry.

(xxv) That, it may also be seen that there is provision in the Software to rotate category of cases, notified in weekly list to give equal representation and opportunities to all the prioritized categories. In every week the category-wise order of precedence is interchanging so as to ensure that all categories of cases are listed in orderly manner.

(xxvi) It may also be seen that at the time of preparation of final hearing cases, the dynamic programme is frozen for ½ hour so that the list is prepared chronologically and after preparation of list, the dynamic programme is restored. The freezing is done during preparation of final hearing list because if a case is updated during this period, which is older than the oldest case already in the list, it may result in disturbing the listing process. The whole programme is Auto-generated and dynamic and as soon as updation is made, the cases automatically show up in the category to which they belong and have their appropriate places as per their chronological order.

(xxvii) This scientific listing of the categories as per their priority is key to ensure speedy justice. The whole system is to serve the needs of the litigants and there cannot be a case where the person who comes first in the Court goes at the last or otherwise. The Scheme is to ensure that the person who comes first in the Court should go out first and this motto be achieved in a very professional manner. This reduces the arbitrariness and discrimination in the matter of disposal of cases.

(xxviii) The new system of listing of final hearing cases will enhance the credibility of the system and will reinforce the



25 APR 2014

faith in the litigants of all categories and no one will remain unnoticed.

“Admitted but not ripe for listing cases”

It is now advantageous to check cases under this category to identify as to why the matter does not find place in the quarterly list. Under this category the litigant/lawyer can expedite the case by taking steps that are required to be taken at his end.

“Impact of New Scheme on Dealing Assistants”

(xxix) In the earlier system the respective DAs used to send the proposals to the Computer Section/cause-list and on the basis of such proposals received from respective DAs, the Section In-charge of the cause list section used to prepare the list on the basis of his understanding of the urgency of cases. This earlier system used to leave many cases un-listed as has been stated in the preceding paragraphs. The allocation of the cases is not category wise but the same is now subject wise, i.e. mainly civil and criminal. The lists were earlier prepared by the cause list officials of the respective benches but in new system the entire lists are prepared at main Server in the Principal Seat at Jabalpur within 30 minutes for all the three Benches.

(xxx) That the Dealing Assistants are also comfortable with the new system. In the new system they have been assigned work of updating the cases as per computer programme. Assigned work is shown every day on their computer screen in the form of three lists shown in three colours. First is shown in Red colour, second is shown in Orange colour and the third is shown in Green Colour which is displayed in the screen as under -

Red	Orange	Green
.....

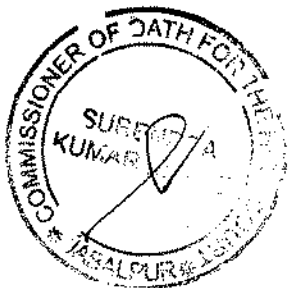
(xxxi) The cases shown in Red colour are to be updated by the Dealing Assistants on that very date. The cases shown in



25 APR 2014

Orange colour are to be updated in a week. The cases shown in Green colour are updated cases not to be dealt by the Dealing Assistants. As soon as the Dealing Assistant updates a case from the list shown in Red or Orange colour, it automatically shifts to the list shown in Green colour. A copy of the cases shown in Red Colour of Dealing Assistant dated 21.4.14 is filed herewith as Annexure R-17. A copy of the list of same Dealing Assistant of his cases shown in Red category Colour dated 22.04.14 is filed herewith as Annexure R-18. This shows that the cases which are updated during this period are reduced from the Red category cases. Once dealing assistants have updated the red colour cases, the Red Colour case column shows reduced pendency and all his red colour cases automatically go to the green colour category. A copy of the print out of his Orange category cases dated 23.04.14 is filed herewith as Annexure R-19, and print out of Green colour category cases is being filed herewith as Annexure R-20, which clearly shows that his Red colour cases of the previous dates are now being shown in Green Colour category cases. Similar is the situation with the Orange colour. The moment he updates the Orange colour category cases, the same go to the Green colour category cases and in the seniority of the cases, takes its place chronologically. This system facilitates the dealing assistants to understand the relative urgency of the cases pending before them and they are not required to be called for any immediate updation as they are well in advance informed as to what the task is and which is to be fulfilled by them within how much period of time.

- (xxxii) It may also be seen that immediately after an order is passed by the hon'ble bench, the respective readers of the hon'ble court make entry in their system that a particular matter is to be listed either on a particular date or after a particular



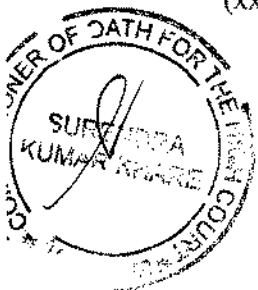
25 APR 2014

week, in any case the concerned reader is required to enter information in the Reader's module and the auto-generated system immediately reflects a date. The moment any date is reflected in the system the matter goes to the dealing assistant's system and the dealing assistant is then required to update the matter within the available time and if he does not make the updation within the available time then in that case just before two days of the allotted time, the matter automatically goes from orange colour to red colour. Thus the urgency of case updation is decided.

(xxxiii) Another important check in the system is, if a dealing assistant fails to update cases shown in red colour, the section officer, Dy. Registrar, Registrar & Registrar General at 3 PM, 4 PM, 4:30 PM & 5 PM respectively get alerts and the Officers/ Registrars, Registrar General can take action as to why the Red category cases have not been updated. This ensures effective monitoring and accountability at every level.

(xxxiv) That, on account of the new scheme and the auto-generated dates, the listing of fresh cases on 3rd/5th day, the formation of the Board of final hearing on priority/seniority- wise will themselves reduce the grievance of the advocates and litigants to a great extent. In the new system the things have been designed in a way to take care of all category of litigants. The entire system is being designed which has to result in minimum queries/questions and now the dealing assistants are saving their time and utilizing it for enhancing their working abilities and improvising their capabilities which were earlier being consumed in attending the litigants and lawyers and answering their queries.

(xxxv) All the dealing assistants have been imparted intensive training and refresher courses have been conducted from time to time. The dealing assistants in particular and rest of

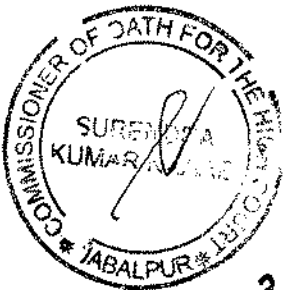


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the staff in general are now geared up to deliver to their optimum and in a relaxed manner.

“Success of the Scheme – till date”

- (xxxvi) It be seen that the Scheme dated 6-12-2013 was made effective from 9-12-2013. It may kindly be seen that the National Informatics Centre (NIC) was the In-charge of the entire computer and information technology system of the High Court. However, with the help of I.T. team of the High Court the in-house system, i.e., known as Case Management Information System has been evolved and the list is prepared by the Case Management Information System w.e.f. 3-2-2014. There were certain difficulties with the NIC as the queries which were being placed before the NIC the same were not being followed up immediately. Therefore, from 3-2-14 the said task is being done through CMIS which is operated by the I.T. team of the High Court. The transition phase always goes through teething problem and so was the case in implementation of this new scheme. Even during this transition phase, of first quarter, i.e., from 1-1-14 to 31-3-14, if the disposal of cases is compared with the first quarter of 2013 the results themselves speak for the more achievements of the new scheme.
- (xxxvii) The system is based on auto generation of dates by computer on the basis of proper updation by Readers/D.As. Now the old system of the listing of cases on the proposal given by the D.As is replaced by the listing on the basis of computer programme which gets its inputs directly from remarks updated in every case by the Readers/D.As. Regular updation is the backbone of the entire system. The net result of the new scheme in effective disposal of cases and it can be seen while comparing the disposal of cases in first quarter of 2013 and in the first quarter of 2014. It is submitted that disposal ratio of the entire High Court is



25 APR 2014

increased considerably and average disposal per Judge, per month has gone up from 281 to 378 in first quarter of 2014.

(xxxviii) The comparative analysis of disposal of cases of all three

Benches is being shown in the following chart-

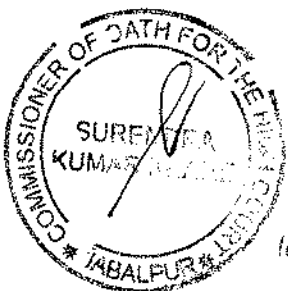
ANALYSIS OF CASE APPLICATIONS DISPOSAL:

JABALPUR		Disposal (Cases on which final verdict has been arrived.	
		2013	2014
	JANUARY	4026	6901
	FEBRUARY	6228	6242
	MARCH	4624	7402
Total		14878	20545

GWALIOR		Disposal (Cases on which final verdict has been arrived.	
		2013	2014
	JANUARY	1436	2284
	FEBRUARY	1425	2528
	MARCH	1670	2338
Total		4531	7150

INDORE		Disposal (Cases on which final verdict has been arrived.	
		2013	2014
	JANUARY	3055	2943
	FEBRUARY	2327	2815
	MARCH	2211	2427
Total		7593	8185

A copy of the statement showing the month-wise institution/disposal and pendency of cases for the year 2013 first quarter and statement showing month-wise institution/disposal and pendency of cases for first quarter



25 APR 2014

of the year 2014 is being filed herewith as **Annexure-R-21**.

(xxxix) The comparative statement shows that in the first quarter of 2014, the Judges strength remained the same, i.e., 32 and the disposal ratio per Judge per month has gone up from 281 to 378. In the first quarter the scheme was in-transitional phase. The increase in disposal of about 25% cases is tremendous success which cannot be ignored by considering the entire matter. Figures speak for themselves. The entire information, scheme, results, etc. are in public domain which has made the system transparent and accessible to all. It may also be seen that every grievance received from all corners have been considered at an appropriate level. The system has high security feature, even the persons/officers dealing with the system cannot tamper with it. Under the aforesaid circumstances the petition appears to be pre-mature. The Petition at this stage deserves to be dismissed for the explanations given above.

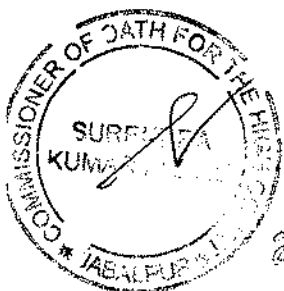
(xl) The High Court has requested Indian Institute of Management, Indore for concept analysis of the new scheme and opinion was sought for performance analysis and capacity building in the new scheme. Indian Institute of Management, Indore has submitted its report. The respondents are allowed to refer the said report as part of this response. The same is being filed herewith as **Annexure-22**.

However, para-wise reply is being given as under:

Para-wise Reply

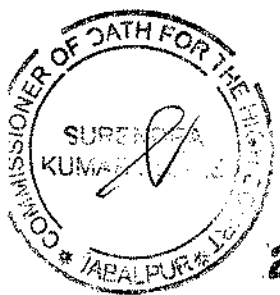
1. Reply to para 1

- (i) It is specifically denied that by implementation of the scheme dated 6-12-13 the functioning of all the vital parts of the judicial system of the High Court, i.e., the Registry, lawyers and Hon'ble Judges has been changed without evaluating its



25 APR 2014

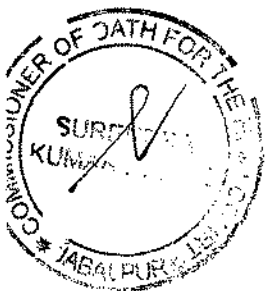
advantage and disadvantage and assessing the problems to all the persons concerned. It is submitted that the scheme has been put into place after considering various relevant factors having bearing on the implementation of the scheme. The advantages/disadvantages of the erstwhile prevailing system and the current system have been evaluated from various angles. The employees of the Registry have also been consulted and the note appended to the scheme clearly shows that the same is flexible and subject to the appropriate change. If any appropriate suggestion is received the same will be considered without any doubt. After implementation of the Scheme, various suggestions have also been accepted and few changes on the basis of experience have also been made. A complete copy of the scheme with all amendments made therein till 22/4/2014 is being filed herewith as **Annexure R-23**. It is submitted that the scheme was discussed at length in various meetings of the Registry officials at Principal Seat and at the Benches at Indore and Gwalior. The officials of the Registry from the highest to lowest cadres were consulted and asked to give their view/opinion/suggestions to make the Scheme effective, foolproof and litigant-friendly. It is perhaps the result of such consultation process and the application of mind that the positive results are coming forward as evidence of the success of the scheme. The Registry has become much strong and much resourceful after the scheme in question has been implemented. The Registry was earlier facing so many problems not only from the litigants but there were no mechanism to immediately redress the grievance, as no fixed system was in application. It is submitted that the scheme takes care of all relevant issues/problems of the employees of the Registry, lawyers and the Hon'ble Judges and litigants as well. The Registry officials have been provided with a user-friendly customized computer software by which the



25 APR 2014

information relating to cases can be retrieved and the status of cases can be upgraded at the click of mouse. Earlier it was done manually at multiple levels leading to duplicity of work and consuming of a lot of time. The scheme also enables the employees of the Registry to effectively check and track/upgrade the status of cases.

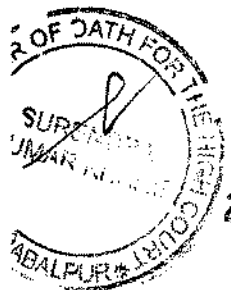
- (ii) From the point of view of lawyers the scheme is helpful, because under the new scheme they are not required to run from pillar to post for getting their cases listed before the Court. A scientific and logical automated computer system ensures listing of the cases in logical manner without leaving scope for any arbitrariness. The listing of cases on 3rd/5th day, if there is no default, is most substantial benefit to which lawyers/litigants were earlier clamouring.
- (iii) It may also be seen that under the erstwhile scheme particular type of cases were heard before the particular bench, but under the current scheme all types of cases are being listed before each bench which enables it to deal simple as well as complicated cases. Lawyers now have list of cases coming up in the next week on previous Friday and thus can prepare their cases at their convenience.
- (iv) It may be seen that so far as litigants are concerned, they are the biggest gainers, for the reason that their pre admission cases as well as final hearing cases are in process and they are being placed in appropriate category for listing before the appropriate bench according to their category/seniority. The system is transparently framed that if the advocates who are on adjustment on a particular date their names and dates of adjustment are also reflected on the daily board. The statistical details as has already been annexed along with reply is testimony to the fact that pre admission cases were pending even for more than 10 years and they were not listed. After application of the new scheme such cases are being listed before the Hon'ble Court.



25 APR 2014

The Registry officers have now access to each and every detail regarding a case which enables them to have a close vision and control with the entire process, which was not possible in the erstwhile Scheme because of lack of software tools. Under the new scheme Registry officers have access to daily diary of dealing assistants and are able to see as to how-many cases of a particular dealing assistants have been dealt with on a particular date. A copy of the daily diary of dealing assistant number 6 Writ Branch, dated 25-04-2014 is filed herewith as **Annexure R-24** which shows that on this particular date the DA dealt with the cases which are reflected in his daily diary Under the new scheme, pre admission cases have already been allotted a particular date and the last date which has been allotted to the pre admission is 27.07.14. It is, therefore, specifically denied that many problems have arisen with regard to listing of cases, common conditional order, preparation of cause lists at belated period, repeated listing of cases even after the date given by the Court, not listing of cases on the fixed date and listing of cases belatedly on the same date etc.

- (v) If all the aforesaid issues are dealt with one by one, it can be seen that listing of cases is no more a problem for any one. Listing of cases has been so scientifically designed that every case according to its seniority/category will get a chance of listing. The system is also made flexible to the extent that if any extraordinary urgency has arisen the same can be taken care of subject to instructions of Hon'ble the Chief Justice. So far as non-listing the cases on the fixed date is concerned, it is submitted that if any instance is pointed out the same will be immediately taken care of, as non-listing of cases on the fixed date is a serious issue and that has to be ensured that if any date is given in a particular case that case must be listed on that date. However, if in a final hearing case fixed date is given, the case is updated under "High Court Expedited" category and will be



25 APR 2014

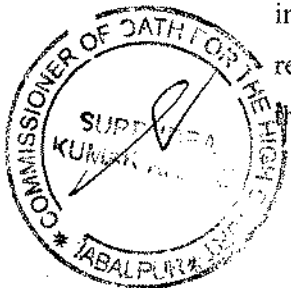
listed as per its turn depending on its seniority in this priority category and therefore may not be listed on that fixed day if older cases are listed/to be listed than this fixed date case.

So far as belated listing of cases is concerned, board is designed in order of preference and there is logic behind the board preparation. So far as scarcity of the space for the advocates and litigants and shortage of drinking water, toilets, canteen and other utilities in the High court premises are concerned it is submitted that if the appropriate representation is received from the respective Bar Association, the same will be dealt with accordingly.

- (vi) So far as the implementation of the scheme without incorporating any amendment in the High Court Rules and Order is concerned, it is submitted that firstly that the petitioner has not specifically pointed out as to which part of the scheme violates which particular rule/order of the High Court Rules and Orders. If the entire scheme is seen, there is no manner of doubt that it contravenes any of the provisions of the High Court Rules and Orders, therefore, it is submitted that there is no necessity to introduce any amendment in the M.P. High Court Rules and Orders. Even the M.P. High Court Rules & Orders also takes care of the settled legal position that the Hon'ble Chief Justice is the master of roster and sufficient powers/discretion have been given to Hon'ble Chief Justice to design the roster and allocate work according to his wisdom.

2. Reply to paragraph No.2

The answering respondents respectfully deny the averments made in this paragraph for the reason that the petitioner has not specifically disclosed how the interests of the employees of the Registry/litigants/general public are adversely affected by implementation of the scheme. On the contrary, the answering respondents, in preceding paragraph, have clearly demonstrated the positive impact of the scheme and positive results of the



25 APR 2017

implementation of the scheme. Undoubtedly, the scheme in question does not in any manner adversely affects the interests of the Registry officials/litigants/lawyers and general public. It is submitted that earlier interests of the litigant/general public were perhaps not being effectively safeguarded and the access to justice was comparatively difficult on account of non-availability of the transparent and efficient computerization system.

3. Reply to Paragraph 3(i) & 3(ii)

Need no comment.

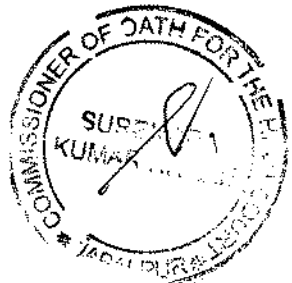
4. Reply to paragraph 3.3:

The averments made in this paragraph clearly show that the petitioner himself has realized the benefits of the present scheme and, therefore, he has stated that though the cases are listed immediately within the stipulated time period and various other procedures have become easier than the earlier ones, yet the petitioner has stated that there are several problems arising, which lawyers litigants and even officers and employees of the Registry are finding difficult to cope with while working in accordance with the new scheme. It is submitted that for the reasons, stated in the preceding paragraphs, the other comments made by the petitioner are not tenable as there is no foundation to allege that all the concerned persons have become helpless and totally dependent on the automatic generated computer programme.

In fact in a case like this, the petitioner was required to support his grievances with sufficient details with facts and figures so that every aspect, covered thereby, could be dealt with efficiently. The petition is lacking in spelling out such details and thus is liable for dismissal for want of factual details.

5. Reply to paragraph 3(iii)(a)

Grievance raised in this paragraph has already been dealt with by the answering respondents in preceding paragraphs.



25 APR 2014

6. **Reply to paragraph 3(iii)(b)**

Endeavours have been made to list the case on a particular date which has been fixed by the Hon'ble Court and any instance of non-listing of a fixed date case will be taken up seriously and it will be ensured that fixed date case are listed on the date given by the Hon'ble Court. When such instances are brought to the notice of concerned officer, the cases will be listed immediately in supplementary list. If the petitioner brings forth some instance of this nature, the appropriate corrective steps would be taken as to how and for what reasons the fixed date cases have not been listed on the date given. So far as listing of such cases on a date prior to the date given by the Court is concerned, this problem also no more survives for the reason given above. Such instances have occurred but this issue has been properly addressed and at present the efforts have been made that no cases should be listed on a prior date than given by the Hon'ble Court.

7. **Reply to paragraph 3(iii)(c)**

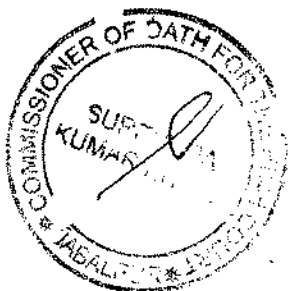
So far as the grievance in this paragraph is concerned that admission cases are listed repeatedly, it is submitted that this issue has also been properly taken care of and at present there are hardly any instances where any admitted cases are listed for motion hearing. However, the admitted case may list in motion if any application for interim direction is filed.

8. **Reply to 3(iii)(d) and (e)**

The averments made in these paragraphs have already been addressed in the previous paragraphs.

9. **Reply to paragraph No.3(iii)(f)-**

The averments made in this paragraph has to be seen in the light of the language of common orders. Clause (B) of para (1) of the common order is being reproduced:



125 APR 2014

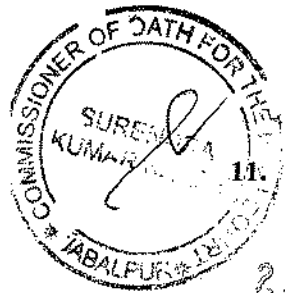
"(B) On payment of process fee charges, Office to issue notice to the concerned Respondent(s), returnable on the date notified date mentioned in the order, in addition to Court notice, the Appellant(s)/Applicant(s)/Petitioner shall serve the unserved Respondent(s) by Advocate's notice, either personally or through speed post/e-mail/fax and file affidavit of service within Six Weeks from the date of Order."

Perusal of Clause (B) clearly shows that in addition to Court notice the appellant(s)/applicant(s)/petitioner, as above, to serve the unserved respondents either by advocate's notice, or personally or through speed post/e-mail/fax. The mode above has been given for service and this is advantageous to everybody and necessary for the speedy disposal of the cases. Various modes of service are now available and one can opt from any of them.

10. Reply to paragraph No.3(iii)(g)-

The averments made in this paragraph have to be dealt with in view of the fact that the admission of case is based on its merits. The pre-admission cases have to be dealt with as early as possible otherwise it will lead to failure of justice. Since the pre-admission cases ratio had become so high, therefore, in the system at present there may be comparatively a large number of pre-admission cases being listed before the Hon'ble Court. The problem is being minimised as all pre admission cases have been assigned a date as on, therefore, the final hearing case which are now being taken up for hearing and even for pre admission cases also there would be no pressure so as to admit the cases instead of adjudicating them prima facie. The final hearing has commenced in Indore from February 2014 and in the Principal Seat at Jabalpur from 1st week of March 2014.

11. Reply to paragraph No.3(iii)(h)-



25 APR 2014

Averments made in this paragraph are also required to be considered in view of the fact that the certified copies of the interim orders are also being supplied within reasonable period of time and a statement showing average time taken for preparation of certified copies of Principal Seat and Bench at Indore is being filed herewith as Annexure-R-25. It clearly shows that applications, received for supply of the copies, are being dealt with immediately and apart from the said aspects endeavours are being made to provide on line copies of all interim as well as final hearing orders immediately after the same is scanned in the computer.

12. Reply to paragraph No.3(iii)(i)-

The averments made in this paragraph are denied. The petitioner has stated that less number of counters are available to accept filing of fresh cases is creating problems to the Advocates as they have to wait for a long time to file even a single petition. It is submitted that present issue raised in this paragraph does not have any relevance with the scheme in question. However, It is submitted that in Indore normally total filing in a day is 156, at Gwalior 114, and the average filing in Principal Seat at Jabalpur normally in a day is 258. In Indore there are total four counters, in Gwalior there are three counters and in Jabalpur there are nine counters to accept the filing. There are no grievance of this nature either from Jabalpur or from Gwalior Bar Association. The grievance of Indore Bar Association in this regard will be dealt with separately.

13. Reply to paragraph No.3(iii)(j)-

The averments made in this paragraph are denied for the reasons mentioned in the preceding paragraphs.

14. Reply to paragraph No.3(iii)(k)-



The averments made in this paragraph are not specific. However, as the same have already been answered in the preceding paragraphs, the same are denied.

15. **Reply to paragraph No.3(iv)(a) to (d)-**

Those aspects have nothing to do with the scheme which has been challenged in the instant writ petition, therefore, no averments are being made.

16. **Reply to paragraph No.3(v)-**

Including the issues raised in the paragraph 3(iv)(a) to (d) the issue, raised in this paragraph, has nothing to do with the scheme. However, if any proper representation is received, the same can be dealt with.

17. **Reply to paragraph No.4-**

Need no comment.

18. **Reply to paragraph No.5-**

The averments made in this paragraph are specifically denied and it is submitted that the implementation of the scheme is advantageous to all stakeholders and everybody is being benefited with the said scheme. The said scheme is in the larger public interest, and therefore, no question arises for causing any injury to anyone. The petition has been filed while the scheme is taking its final shape. The results of the implementation of the scheme in second quarter of 2014 are expected to be yielding better results.

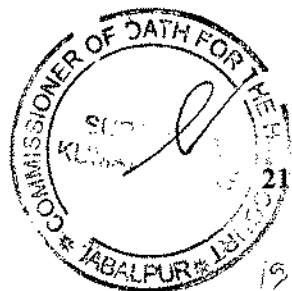
19. **Reply to paragraph No.6.**

Need no comment.

20. **Reply to paragraph No.7.**

It is submitted that the writ petition is not maintainable in view of the fact no representation has been made. However, the answering respondents without any technical objection have already commented on the merit of the case.

21. **Reply to paragraph No.8.**



19.5.2014

The averments made in sub para (i) to (vi) of para (8) have no substance for the reasons that the comparative statement of the results of first quarter of 2013 and the first quarter 2014 themselves show that with the same strength of Hon'ble Judges the disposal of the cases has increased. It may also to be seen that final hearing of the case has also commenced and the pre admission cases have already been assigned the dates and the last date assigned is 27.7.2014 but the statistical statement is self- speaking relating to success in disposal of cases.

22. Reply to paragraph Nos.9 to 10.

Need no comment.

23. Reply to paragraph Nos.11 and 12

In view of the aforesaid the petitioner is not entitled to any relief or any interim relief. The petition deserves to be dismissed.


24. Reply to paragraph No.13.

Need no comment.

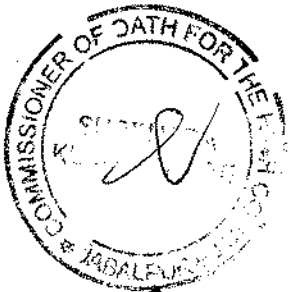
25. An affidavit of Registrar General of the High Court of Madhya Pradesh in support of this response is being filed.

JABALPUR

DATED 25-04-2014


Purushaindra Kaurav

COUNSEL FOR THE RESPONDENTS



25 APR 2014

HIGH COURT OF MADHYA PRADESH : JABALPUR

(42)

NOTIFICATION

Dated : 18/10/2013

No. 29

**ROSTER FOR THE PRINCIPAL SEAT AT JABALPUR
FROM 21/10/2013 TILL FURTHER ORDERS**

In supersession of all earlier Orders / Notifications, Hon'ble the Acting Chief Justice has been pleased to order that the following Roster on Board shall be in force from 21st October, 2013 till further orders:-

1. **DIVISION BENCH - I** : **Hon'ble the Acting Chief Justice
Hon'ble Shri Justice Subhash Kakade**

Motion Hearing and Final Hearing of PILs.

Motion Hearing and Final Hearing of Writ Petitions Relating to Environmental Pollution.

Motion Hearing and Final Hearing of Writ Petitions challenging vires of Central Acts/Rules/Notifications & Writ Petitions challenging vires of State Acts/Rules/Notifications.

Motion Hearing and Final Hearing of Writ Appeals.

Motion Hearing and Final Hearing of Writ Petitions pertaining to Tax Matters including Income Tax, Central Excise, Customs Duty, Entry Tax and Value Added Tax. A reference or appeal relating to taxation.
2. **DIVISION BENCH - II** : **Hon'ble Shri Justice Ajit Singh
Hon'ble Shri Justice R.S. Jha**

Motion Hearing and Final Hearing of Writ Petitions challenging orders of Welfare Commissioner for the Bhopal Gas Victims.

Motion Hearing and Final Hearing of First Appeals, Miscellaneous Appeals, Civil Revisions.

Motion Hearing and Final Hearing of Writ Petitions pertaining to admission to and recognition/affiliation of Professional Educational Courses and related Vires Matters.

Motion Hearing and Final Hearing of Arbitration Appeals, Company Appeals, Civil References.

Motion Hearing and Final Hearing of all Writ Petitions in the nature of Habeas Corpus including all writ petitions pertaining to detention.

Writ petitions pertaining to contract matters/tender concerning Government/public undertakings/local bodies/statutory bodies where the value of tender/contract is Rs. 50,00,000/- or above.

Motion Hearing and Final Hearing of Writ Petitions under Art. 226 & 227 of the Constitution of India challenging orders of Courts & Tribunals, other than those to be listed before a S.B.

All Civil and Criminal Contempt matters cognizable by D.B.

All Writ Petitions other than those to be listed before the D.B.-I, D.B.-III and D.B.-IV.

3. **DIVISION BENCH – III** :

Hon'ble Shri Justice A.K. Shrivastava
Hon'ble Mrs. Justice Vimla Jain

Motion Hearing and Final Hearing of all Criminal Matters.

Motion Hearing and Final Hearing of Writ Petitions pertaining to detention under National Security Act, 1980.

4. **DIVISION BENCH – IV** :
(Only on Tuesday & Thursday,
Up to 1:30 P.M.)

Hon'ble Shri Justice G.S. Solanki
Hon'ble Shri Justice N.K. Gupta

Motion Hearing and Final Hearing of all Criminal Matters pertaining to Prevention of Corruption Act.

5. **SINGLE BENCH - I** :

Hon'ble Shri Justice Rajendra Menon

Motion Hearing and Final Hearing of Service Writ Matters pertaining to Salary/Pay Scale, Leave, Dies-non, Allowances, Increment, Interest on D.A., Recovery, Promotion, Seniority, Date of Birth, Resignation and Voluntary Retirement.

Motion Hearing and Final Hearing of Service Matters pertaining to Deputation/Transfer of Service from one Department to Another, Repatriation and Allocation, Superannuation, Retirement Benefit-cum-pension, Cancellation of Caste Certificate of Government Servant, Medical Reimbursement.

Motion Hearing and Final Hearing of Writ Petitions and Miscellaneous Civil Cases received from the State Administrative Tribunal.

Motion Hearing and Final Hearing of Writ Petitions (other than Service Matters) pertaining to Arbitration, Drugs and Medicines, Education, Election, Municipalities/Municipal Corporation, Panchayat, Town and Planning, Societies, Fisheries, Foreigners Act, Probation and Prisoners, Trust and Religious Endowments, Arms and Explosives, Encroachment Removal, Issuance/Cancellation of Caste Certificate.

Writ petitions pertaining to contract matters/tender concerning Government/public undertakings/local bodies/statutory bodies where the value of tender/contract is below Rs. 50,00,000/-.

6. **SINGLE BENCH- II** : **Hon'ble Shri Justice U.C. Maheshwari**

Motion Hearing and Final Hearing of Writ Petitions (other than Service Matters) pertaining to Land Acquisition, Land Revenue, Tenancy, Nazul, Rent, Mines & Minerals, Petroleum, Industries, Telephone and Forest, Fiscal Laws, Insurance Matters, Essential Commodities Act, Labour /Industry (Non-Service), Torts.

Motion Hearing and Final Hearing of Writ Petitions (other than Service Matters) pertaining to Banking, Debt Relief, Ceiling, Cinema, Custom/Excise, Electricity, Public Premises, Public Safety, Motor Vehicles and Taxation.

Motion Hearing and Final Hearing of Writ Petitions under Article 227 Constitution of India including Writ Petitions challenging Interlocutory or final orders passed by a Civil Court constituted under Section 3 of M.P. Civil Court Act, 1958 and a Family Court under Family Courts Act, 1984 & other Tribunal not covered by S.B.-III.

7. **SINGLE BENCH- III** : **Hon'ble Shri Justice Sanjay Yadav**

Motion Hearing and Final Hearing of Service Writ Matters pertaining to retirement, Confidential Report, Disciplinary Proceedings, Suspension, Imposition of Minor Penalty, Dismissal / Removal / Termination, Re-instatement, Reduction in Rank, Punishment, Reversion, Compulsory Retirement.

Motion Hearing and Final Hearing of all Writ Petitions challenging Interlocutory/final orders passed by Labour Courts, Industrial Courts and Industrial Tribunal constituted under the Madhya Pradesh Industrial Relations Act, 1960 and Industrial Disputes Act, 1947.

Motion Hearing and Final Hearing of Service Writ Matters pertaining to abolition of post, Absorption, Appointment / Recruitment, Cancellation of appointment, Selection, Regularization, Reservation, Compassionate Appointment, Transfer, Handing Over charge and Joining.

All Civil Contempt Matters cognizable by a Single Bench.

Any other matter not falling under the subjects mentioned in S.B.-I and S.B.-II.

8. **SINGLE BENCH - IV** : **Hon'ble Shri Justice Alok Aradhe**
Motion Hearing and Final Hearing Second Appeals.
9. **SINGLE BENCH - V** : **Hon'ble Shri Justice G.S. Solanki**
(Full day on Monday, Wednesday & Friday and after D.B. on Tuesday & Thursday)
Motion Hearing and Final Hearing of Criminal Appeals and Criminal Revisions.
10. **SINGLE BENCH - VI** : **Hon'ble Shri Justice N.K. Gupta**
(Full day on Monday, Wednesday & Friday and after D.B. on Tuesday & Thursday)
Motion Hearing and Final Hearing of all Miscellaneous Criminal Cases and all other Criminal Matters except those to be listed before S.B.-V.
11. **SINGLE BENCH - VII** : **Hon'ble Shri Justice A.K. Sharma**
Motion Hearing and Final Hearing of Miscellaneous Appeals.
12. **SINGLE BENCH -VIII** : **Hon'ble Shri Justice K.K. Trivedi**
Motion Hearing and Final Hearing of First Appeals and all other Civil Matters except those to be listed before S.B.-IV and S.B.-VII.

Note:-

1. When D.B.I, D.B.II, D.B.III or D.B.IV is not functioning, urgent work of that D.B. shall be listed before D.B.II, D.B.III, D.B.II and D.B.III respectively.
2. If for some reason, the cases assigned to D.B.I, D.B.II, D.B.III or D.B.IV cannot be listed before that D.B., they shall be listed before D.B.II, D.B.III, D.B.II, D.B.III respectively.
3. If for some reason, D.B.II and D.B.III both are not functioning, the urgent work of both the D.B.'s shall be listed before D.B.-I.
5. When one of the Hon'ble members of the D.B.-I, D.B.-II, D.B.-III or D.B.IV is not available, old Criminal Appeals ripe for final hearing in which accused is in custody

- (Whether or not already listed before a Bench for that day), shall be listed before the available member of that D.B.
6. If apart from one of the members of the D.B.-I, D.B.II, D.B.III or D.B.IV one of the Single Benches is also not available, entire work of that Single Bench shall be listed before the available member of the D.B.-I, D.B.II, D.B.III or D.B.IV, as the case may be.
 7. If apart from one of the members of the D.B.-I, D.B.II, D.B.III or D.B.IV more than one of the Hon'ble Judge of the Single Benches are also not available, only urgent work of those Single Benches shall be listed before the available member of the D.B.-I, D.B.II, D.B.III or D.B.IV, as the case may be.
 8. Subject to the provisions of Note no.(s) 6 and 7:-
 - I. If for some reason, the cases assigned to the S.B.-I cannot be listed before that Bench, they shall be listed before S.B.-II. However, if both the Benches are not available, urgent work of both the Benches shall be listed before S.B.-III.
 - II. If for some reason, the cases assigned to the S.B.-II cannot be listed before that Bench, they shall be listed before S.B.-III and vice versa. However, if both the Benches are not available, urgent work of both the Benches shall be listed before S.B.-I.
 - III. If for some reason, the cases assigned to the S.B.-IV cannot be listed before that Bench, they shall be listed before S.B.-VII and vice versa. However, if both the Benches are not available, urgent work of both the Benches shall be listed before S.B.-VIII.
 - IV. If for some reason, the cases assigned to the S.B.-V cannot be listed before that Bench, they shall be listed before S.B.-VI and vice versa. However, if both the Benches are not available, urgent work of both the Benches shall be listed before S.B.-II.
 - V. If for some reason, the cases assigned to the S.B.-VIII cannot be listed before that Bench, they shall be listed before S.B.-IV.
 - VI. If for any reason, Case(s) assigned to a particular Bench cannot be listed before that Bench or if any Hon'ble Judge recuses to hear the case, such Case(s) shall be listed before the other Bench hearing the cases of same nature. If any Bench hearing cases of same nature is not available, than such Case(s) shall be listed before the next available Single Bench.

INSTRUCTIONS

The Roster shall be subject to the 9 standing instructions mentioned in the Notification No. Q/PRJ dated 17-09-2013.

BY ORDER OF
HON'BLE THE ACTING CHIEF JUSTICE,

Sd/-
18.10.2013
(A.M. SAXENA)^{or}
PRINCIPAL REGISTRAR (JUDICIAL)

APPROVED

Sd/-
18.10.2013
ACTING CHIEF JUSTICE

HIGH COURT OF MADHYA PRADESH : JABALPUR**NOTIFICATION**

No.Q/PRJ/10


Dated : 17/04/2014

**ROSTER / ASSIGNMENT FOR THE PRINCIPAL SEAT AT JABALPUR
FROM 21/04/2014 TILL FURTHER ORDERS**

In supersession of all earlier Orders / Notifications, Hon'ble the Chief Justice has been pleased to order that the following Roster / Assignment on Board shall be in force from **21st April, 2014 till further orders:-**

DIVISION BENCHES


1. **DIVISION BENCH – I** : **Hon'ble the Chief Justice**
Hon'ble Shri Justice K.K. Trivedi
 1. All PILs for admission / orders / final hearing.
 2. All environmental matters for admission / orders / final hearing.
 3. All Writ Petitions, wherein vires of some Act, Ordinance, Notifications and Rule is challenged / interpretation of Constitutional Provisions / Policy matters is involved.
 4. All Larger Bench(s) matters (Civil / Criminal) for admission / orders / final hearing.
 5. Matters Relating to Judicial Officers or where one Party is Court.
2. **DIVISION BENCH – II** : **Hon'ble Shri Justice Ajit Singh**
Hon'ble Shri Justice Sushil Kumar Palo
 1. Writ Appeals for admission / orders / final hearing.
 2. All category Pre-admission Writ / Civil / Criminal DB matters as notified in the Daily / Supplementary List, other than assigned to Chief Justice's DB.
 3. All specially assigned hearing matters as notified in the Weekly List.
3. **DIVISION BENCH – III** : **Hon'ble Shri Justice Rajendra Menon**
Hon'ble Shri Justice A.K. Sharma
 1. Writ Appeals for admission / orders / final hearing.
 2. All category Pre-admission Writ / Civil / Criminal DB matters as notified in the Daily / Supplementary List, other than assigned to Chief Justice's DB.
 3. All specially assigned hearing matters as notified in the Weekly List.


17.4.14

4. **DIVISION BENCH – IV** : **Hon'ble Shri Justice U.C. Maheshwari**
(Morning Session) **Hon'ble Shri Justice Sushil Kumar Gupta**
1. All category Pre-admission Writ / Civil / Criminal DB matters as notified in the Daily / Supplementary List, other than assigned to Chief Justice's DB.
 2. All specially assigned hearing matters as notified in the Weekly List.

SINGLE BENCHES


5. **SINGLE BENCH-I** : **Hon'ble Shri Justice U.C. Maheshwari**
(After Lunch)
1. All Writ / Civil / Criminal Matters for admission.
 2. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary / Weekly List.
6. **SINGLE BENCH- II** : **Hon'ble Shri Justice R.S. Jha**
1. All Writ/Civil/Criminal Matters for admission.
 2. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary / Weekly List.
7. **SINGLE BENCH-III** : **Hon'ble Shri Justice Sanjay Yadav**
1. All Writ/Civil/Criminal Matters for admission.
 2. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary / Weekly List.
8. **SINGLE BENCH – IV** : **Hon'ble Shri Justice Alok Aradhe**
1. All Arbitration matters before Single Bench.
 2. All Company matters before Single Bench.
 3. All Writ/Civil/Criminal Matters for admission.
 4. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary / Weekly List.
9. **SINGLE BENCH – V** : **Hon'ble Shri Justice G.S. Solanki**
1. All assigned Election Petitions.
 2. All Civil/Criminal Matters for admission.
(Note: Preference for hearing will be given to Election Petitions).
 3. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary / Weekly List.


17.4.14

10. **SINGLE BENCH – VI** : **Hon'ble Shri Justice N.K. Gupta**
1. All Civil/Criminal Matters for admission.
 2. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary Weekly List.
11. **SINGLE BENCH – VII** : **Hon'ble Mrs. Justice Vimla Jain**
1. All Civil / Criminal Matters for admission.
 2. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary Weekly List.
12. **SINGLE BENCH – VIII** : **Hon'ble Shri Justice T.K. Kaushal**
1. All Civil / Criminal Matters for admission.
 2. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary Weekly List.
13. **SINGLE BENCH – IX** : **Hon'ble Shri Justice Subhash Kakade**
1. All Civil / Criminal Matters for admission.
 2. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary Weekly List.
14. **SINGLE BENCH – X** : **Hon'ble Shri Justice Sushil Kumar Gupta**
(After Lunch)
1. All Civil / Criminal Matters for admission.
 2. Specially assigned matters for hearing / admission / orders as notified in the Daily / Supplementary Weekly List.

Note:-

1. **Part heard / specially assigned matters cease to be part heard / specially assigned with change of assignment unless a request for continuation of the matter is made by the parties and the same is approved by Hon'ble the Chief Justice.**
2. Admission and 'for orders' Matters pertaining to Division Bench(s) not assigned to DB-I, will be distributed equally, in order of chronology, between DB-II, DB-III and D.B.-IV.
3. All matters which are ordered to be connected will be listed as one item / serial number before the Hon'ble Senior most Division Bench and in case of SB matters, before the Hon'ble Senior most Single Bench.
4. (a) Mentioning of all (D.B. / S.B.) matters not notified in the Daily / Weekly List be made before the Hon'ble Division Bench-I. However, mentioning of matters already notified in the Daily / Weekly List shall be made before the concerned Hon'ble Division Bench / Single Bench, where the matter is so listed.
(b) Mentioning of **SB Arbitration matters and Company matters**, be made before **Hon'ble Shri Justice Alok Aradhe.**
5. The Weekly List will consist of matters taken from the Consolidated / Quarterly List category-wise distributed amongst the concerned Benches in proportionate lots chronologically.


17.4.14.

6. The Advocates and parties may mention any matter left out in the hearing list which is older than the oldest of same category of cases listed in the hearing list before the Registrar (Judicial-II) from 10.30 a.m. to 11.00 a.m. on any working day for inclusion in the quarterly list.
7. If any Final Hearing case fits in two or more categories of priority category, then order be sought from the Registrar (Judicial-II) to include it in the category where it would get priority, if not properly positioned in the list already notified by the Registry.
8. All Division Bench(s) Review Petitions pertaining to cases not assigned to DB-I, where both the Hon'ble Judges are not available due to transfer, elevation or retirement will be listed before Hon'ble DB-II.
9. Repeat Bail Applications filed under Section 389, 438 and 439 of the Cr.P.C. shall be listed before the Hon'ble Judge who decided first application. However, if the Hon'ble Judge, who decided the first application, is not available due to transfer, elevation or retirement, then the subsequent bail applications shall be listed before the senior most Bench as per assignment.
10. The admission Matters which could not reach on the given day or could not be taken up for hearing due to non-availability of the concerned Bench will be deferred to the following week (Court working day) in suitable lots to be notified by the Registry. The allotted returnable dates will be notified in the supplementary list of the following court working day under caption Note at the top of the list

BY ORDER OF
HON'BLE THE CHIEF JUSTICE



(VIRENDER SINGH)
PRINCIPAL REGISTRAR (JUDICIAL)

APPROVED



CHIEF JUSTICE

CAUSE LIST SECTION

Statement of Pending Proposals of Motion Hearing Cases (Division Bench) as on 02/12/2013

ANNEX - R-3

(47)

Sl. No.	DB	Hon'ble Justices	Case Nature	Proposal Status						
				Fixed Date Cases	W/C & Next Week Cases	1/2/3 week/month	Regular Cases			
				Date	Date From*	No. of Cases (App.)	Date From*	No. of Cases (App.)	Date From*	No. of Cases (App.)
1	DB-I	Hon'ble The Chief Justice	PLI (WP)	-	29/11/2013	10	25/02/2013	75	1/2/2013	175
				-	29/11/2013	12	13/03/2013	60	8/2/2013	165
2	DB-II	Hon'ble Shri Justice K.K. Lahoti	Wrt Appeals	-	29/11/2013	6	8/2/2013	30	4/7/2012	105
			Education/Contract/Admn./Soci (WP)	-	-	-	-	30/10/2013	108	
			First Appeals (FA)	-	-	-	-	30/10/2013	70	
			Tax Matters	-	-	10/4/2013	55	15/03/2013	140	
			Contempt (Cont/Conc)	-	-	-	-	22/11/2013	15	
			CR/MA	-	-	-	-	-	-	
			Criminal Appeals	-	-	-	-	16/09/2013	190	
			CRR	-	-	-	-	-	-	
			MCRC	-	-	-	-	16/9/2013	98	
			-	-	-	-	-	-	-	-
3	DB-III	Hon'ble Mrs. Justice Vimala Jain	Criminal Appeals	-	-	-	-	-	-	-
				-	-	-	-	-	-	-
4	DB-IV	Hon'ble Shri Justice G.S. Solanki	Prevention Corruption	-	-	-	-	-	-	-
				-	-	-	-	-	-	-
		Hon'ble Shri Justice N.K. Gupta		-	-	-	-	-	-	-
				-	-	-	-	-	-	-

* Date from which proposals are pending.

Date :- 30/11/2013

Cause List Section
Statement of Pending Proposals of Motion Hearing Cases (Single Bench) as on 02/12/2013

ANNEX - R-4

Sl. No.	Sl. No.	Hon'ble Justice	Case Nature	Proposal Status				Regular Cases			
				Filed Date Cases	W/C & Next Week Cases	1w/ 2 w 3 week (App.)	No. of Cases (App.)	Date From*	No. of Cases (App.)		
1	SB-I	Hon'ble Shri Justice Rajendra Menon	Writ Petition (other than service matter) Writ Petition (Service Matters) & (Not Mentioned Subject)	-	-	-	-	4/10/2013	330	26/08/2013	1380
2	SB-II	Hon'ble Shri Justice U.C. Maheshwari	Writ Petition (CPC & Family Matters)	-	20/11/2013	122	10/7/2013	10/7/2013	310	13/03/2013	1530
3	SB-III(A)	Hon'ble Shri Justice R.S. Jha	First Appeal (FA) Civil Revision (CR) MCC / AA	-	-	-	-	11/11/2013	10	27/11/2013	40
4	SB-III	Hon'ble Shri Justice Sanjay Yadav	Writ Petition (Service Matters) Contempt Petition	-	-	-	25/9/2013	25/9/2013	490	22/07/2013	2050
5	SB-V	Hon'ble Shri Justice G.S. Solanki	Criminal Appeals U/S 389	-	26/06/2013	115	1/4/2013	10/12/2012	85	10/12/2012	1285
6	SB-VI	Hon'ble Shri Justice N.K. Gupta	MCR 439/438 (IIND BAIL) MCR 378	-	28/10/2013	130	-	-	-	29/11/2013	20
7	SB-VII	Hon'ble Shri Justice Anil Kumar Sharma	Criminal Revisions Miscellaneous Appeal (MA) MCC	-	5/8/2013	298	10/10/2012	17/08/2012	150	17/08/2012	1410
8	SB-VIII(A)	Hon'ble Shri Justice T.K. Kaushal	MCC MCR 438 & 439	-	27/11/2013	26	18/10/2013	17/10/2013	36	17/10/2013	240
9	SB-VIII	Hon'ble Shri Justice K.K. Trivedi	Second Appeal (For Admission) Second Appeal (ZA & Mtr. Matters)	-	27/11/2013	36	17/9/2012	3/9/2012	90	3/9/2012	1070
10	SB-IX	Hon'ble Shri Justice Subhash Kakade	MCR 407/482	-	29/04/2013	610	21/01/2013	3/12/2012	520	3/12/2012	1380

Handwritten signature and date: 11/12/13

50

Year	AA	AC	AB	AR	AS	AT	AV	AW	AX	AY	AZ	BA	BB	BC	BD	BE	BF	BG	BH	BI	BJ	BK	BL	BM	BN	BO	BP	BQ	BR	BS	BT	BU	BV	BW	BX	BY	BZ	CA	CB	CC	CD	CE	CF	CG	CH	CI	CJ	CK	CL	CM	CN	CO	CP	CQ	CR	CS	CT	CU	CV	CW	CX	CY	CZ	DA	DB	DC	DD	DE	DF	DG	DH	DI	DJ	DK	DL	DM	DN	DO	DP	DQ	DR	DS	DT	DU	DV	DW	DX	DY	DZ	EA	EB	EC	ED	EE	EF	EG	EH	EI	EJ	EK	EL	EM	EN	EO	EP	EQ	ER	ES	ET	EU	EV	EW	EX	EY	EZ	FA	FB	FC	FD	FE	FF	FG	FH	FI	FJ	FK	FL	FM	FN	FO	FP	FQ	FR	FS	FT	FU	FV	FW	FX	FY	FZ	GA	GB	GC	GD	GE	GF	GG	GH	GI	GJ	GK	GL	GM	GN	GO	GP	GQ	GR	GS	GT	GU	GV	GW	GX	GY	GZ	HA	HB	HC	HD	HE	HF	HG	HH	HI	HJ	HK	HL	HM	HN	HO	HP	HQ	HR	HS	HT	HU	HV	HW	HX	HY	HZ	IA	IB	IC	ID	IE	IF	IG	IH	II	IJ	IK	IL	IM	IN	IO	IP	IQ	IR	IS	IT	IU	IV	IW	IX	IY	IZ	JA	JB	JC	JD	JE	JF	JG	JH	JI	JJ	JK	JL	JM	JN	JO	JP	JQ	JR	JS	JT	JU	JV	JW	JX	JY	JZ	KA	KB	KC	KD	KE	KF	KG	KH	KI	KJ	KL	KM	KN	KO	KP	KQ	KR	KS	KT	KU	KV	KW	KX	KY	KZ	LA	LB	LC	LD	LE	LF	LG	LH	LI	LJ	LK	LL	LM	LN	LO	LP	LQ	LR	LS	LT	LU	LV	LW	LX	LY	LZ	MA	MB	MC	MD	ME	MF	MG	MH	MI	MJ	MK	ML	MN	MO	MP	MQ	MR	MS	MT	MU	MV	MW	MX	MY	MZ	NA	NB	NC	ND	NE	NF	NG	NH	NI	NJ	NK	NL	NM	NO	NP	NQ	NR	NS	NT	NU	NV	NW	NX	NY	NZ	OA	OB	OC	OD	OE	OF	OG	OH	OI	OJ	OK	OL	OM	ON	OO	OP	OQ	OR	OS	OT	OU	OV	OW	OX	OY	OZ	PA	PB	PC	PD	PE	PF	PG	PH	PI	PJ	PK	PL	PM	PN	PO	PP	PQ	PR	PS	PT	PU	PV	PW	PX	PY	PZ	QA	QB	QC	QD	QE	QF	QG	QH	QI	QJ	QK	QL	QM	QN	QO	QP	QQ	QR	QS	QT	QU	QV	QW	QX	QY	QZ	RA	RB	RC	RD	RE	RF	RG	RH	RI	RJ	RK	RL	RM	RN	RO	RP	RQ	RR	RS	RT	RU	RV	RW	RX	RY	RZ	SA	SB	SC	SD	SE	SF	SG	SH	SI	SJ	SK	SL	SM	SN	SO	SP	SQ	SR	SS	ST	SU	SV	SW	SX	SY	SZ	TA	TB	TC	TD	TE	TF	TG	TH	TI	TJ	TK	TL	TM	TN	TO	TP	TQ	TR	TS	TT	TU	TV	TW	TX	TY	TZ	UA	UB	UC	UD	UE	UF	UG	UH	UI	UJ	UK	UL	UM	UN	UO	UP	UQ	UR	US	UT	UU	UV	UW	UX	UY	UZ	VA	VB	VC	VD	VE	VF	VG	VH	VI	VJ	VK	VL	VM	VN	VO	VP	VQ	VR	VS	VT	VU	VV	VW	VX	VY	VZ	WA	WB	WC	WD	WE	WF	WG	WH	WI	WJ	WK	WL	WM	WN	WO	WP	WQ	WR	WS	WT	WU	WV	WW	WX	WY	WZ	XA	XB	XC	XD	XE	XF	XG	XH	XI	XJ	XK	XL	XM	XN	XO	XP	XQ	XR	XS	XT	XU	XV	XW	XX	XY	XZ	YA	YB	YC	YD	YE	YF	YG	YH	YI	YJ	YK	YL	YM	YN	YO	YP	YQ	YR	YS	YT	YU	YV	YW	YX	YZ	ZA	ZB	ZC	ZD	ZE	ZF	ZG	ZH	ZI	ZJ	ZK	ZL	ZM	ZN	ZO	ZP	ZQ	ZR	ZS	ZT	ZU	ZV	ZW	ZX	ZY	ZZ	NATURE AND YEAR WISE PRE-ADMISSION PENDENCY - ENDORSE												CRIMINAL CASES												WRIT CASES																								
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HIGH COURT OF MADHYA PRADESH :JABALPUR
STATEMENT OF CASES PENDING FOR ADMISSION SINCE 2004(10 YEARS OLD)
WHICH HAVE BEEN DECIDED BETWEEN DATE 15-12-2013 AND 25-04-2014

Total Records : 17

Sr.No.	Nature	No. of Decided cases
CIVIL		
1	CER	2
2	COMP	3
3	COMPA	1
4	CR	26
5	FA	70
6	ITA	5
7	ITR	3
8	MA	38
9	MAIT	1
10	MCC	106
11	SA	89
12	STR	3
TOTAL		347
CRIMINAL		
13	CONTR	1
14	CRA	62
15	CRR	61
16	MCRC	2
TOTAL		126
WRIT		
17	WP	80
TOTAL		80
GRAND TOTAL		553

(2)

HIGH COURT OF MADHYA PRADESH :INDORE
STATEMENT OF CASES PENDING FOR ADMISSION SINCE 2004(10 YEARS OLD) WHICH HAVE BEEN
DECIDED BETWEEN DATE 15-12-2013 AND 25-04-2014

Total Records : 8

Sr.No.	Nature	No. of Decided cases
CIVIL		
1	COMPA	1
2	CR	1
3	FA	65
4	ITA	4
5	ITR	1
6	SA	12
TOTAL		84
CRIMINAL		
7	CRA	15
TOTAL		15
WRIT		
8	WP	5
TOTAL		5
GRAND TOTAL		104

HIGH COURT OF MADHYA PRADESH :GWALIOR
STATEMENT OF CASES PENDING FOR ADMISSION SINCE 2004(10 YEARS OLD) WHICH HAVE BEEN
DECIDED BETWEEN DATE 15-12-2013 AND 25-04-2014

Total Records : 7

Sr.No.	Nature	No. of Decided cases
CIVIL		
1	CONT	1
2	FA	17
3	MA	3
4	SA	32
TOTAL		53
CRIMINAL		
5	CRA	13
6	CRR	1
TOTAL		14
WRIT		
7	WP	2
TOTAL		2
GRAND TOTAL		69

**STATEMENT SHOWING NO OF DAYS TAKEN FOR DISPOSAL IN MCRC BAIL PETITIONS AT MAIN SEAT
JABALPUR IN THE MONTH OF JANUARY, 2013**

SR NO	CASE NO	FIL_DATE	FIRST_LISTING	LIST_DIFF	DISPOSAL_DATE	DISPOSAL_DAYS
1	MCRC/2709/2010 ✓	20-Mar-10 ✓	1-Apr-10 ✓	12	23-Jan-13 ✓	1040 ✓
2	MCRC/13669/2011 ✓	22-Nov-11 ✓	28-Nov-11 ✓	6	29-Jan-13 ✓	434 ✓
3	MCRC/8/2012 ✓	2-Jan-12 ✓	13-Jan-12 ✓	11	24-Jan-13 ✓	388 ✓
4	MCRC/3862/2012 ✓	27-Mar-12 ✓	2-Apr-12 ✓	6	4-Jan-13 ✓	283 ✓
5	MCRC/4023/2012 ✓	30-Mar-12 ✓	9-Apr-12 ✓	10	24-Jan-13 ✓	300 ✓
6	MCRC/4177/2012 ✓	3-Apr-12 ✓	10-Apr-12 ✓	7	31-Jan-13 ✓	303 ✓
7	MCRC/4953/2012 ✓	20-Apr-12 ✓	26-Apr-12 ✓	6	10-Jan-13 ✓	265 ✓
8	MCRC/5367/2012 ✓	1-May-12 ✓	14-May-12 ✓	13	4-Jan-13 ✓	248 ✓
9	MCRC/5442/2012 ✓	2-May-12 ✓	10-May-12 ✓	8	4-Jan-13 ✓	247 ✓
10	MCRC/5503/2012 ✓	3-May-12 ✓	8-May-12 ✓	5	8-Jan-13 ✓	250 ✓
11	MCRC/5784/2012 ✓	9-May-12 ✓	17-May-12 ✓	8	8-Jan-13 ✓	244 ✓
12	MCRC/6065/2012 ✓	15-May-12 ✓	24-May-12 ✓	9	17-Jan-13 ✓	247 ✓
13	MCRC/6656/2012 ✓	31-May-12 ✓	4-Jun-12 ✓	4	2-Jan-13 ✓	216 ✓
14	MCRC/7174/2012 ✓	18-Jun-12 ✓	21-Jun-12 ✓	3	30-Jan-13 ✓	226 ✓
15	MCRC/7182/2012 ✓	18-Jun-12 ✓	25-Jun-12 ✓	7	11-Jan-13 ✓	207 ✓
16	MCRC/7363/2012 ✓	19-Jun-12 ✓	28-Jun-12 ✓	9	4-Jan-13 ✓	199 ✓
17	MCRC/7614/2012 ✓	22-Jun-12 ✓	4-Jul-12 ✓	12	22-Jan-13 ✓	214 ✓
18	MCRC/7613/2012 ✓	22-Jun-12 ✓	9-Jul-12 ✓	17	22-Jan-13 ✓	214 ✓
19	MCRC/7621/2012 ✓	22-Jun-12 ✓	4-Jul-12 ✓	12	22-Jan-13 ✓	214 ✓
20	MCRC/7616/2012 ✓	22-Jun-12 ✓	4-Jul-12 ✓	12	22-Jan-13 ✓	214 ✓
21	MCRC/7814/2012 ✓	26-Jun-12 ✓	2-Jul-12 ✓	6	10-Jan-13 ✓	198 ✓
22	MCRC/8196/2012 ✓	3-Jul-12 ✓	10-Jul-12 ✓	7	24-Jan-13 ✓	205 ✓
23	MCRC/8331/2012 ✓	5-Jul-12 ✓	16-Jul-12 ✓	11	4-Jan-13 ✓	183 ✓
24	MCRC/8536/2012 ✓	10-Jul-12 ✓	17-Jul-12 ✓	7	4-Jan-13 ✓	178 ✓
25	MCRC/8912/2012 ✓	18-Jul-12 ✓	27-Jul-12 ✓	9	2-Jan-13 ✓	168 ✓
26	MCRC/9018/2012 ✓	20-Jul-12 ✓	27-Jul-12 ✓	7	31-Jan-13 ✓	195 ✓
27	MCRC/9050/2012 ✓	23-Jul-12 ✓	7-Aug-12 ✓	15	10-Jan-13 ✓	171 ✓
28	MCRC/9143/2012 ✓	24-Jul-12 ✓	27-Jul-12 ✓	3	29-Jan-13 ✓	189 ✓
29	MCRC/9150/2012 ✓	24-Jul-12 ✓	31-Jul-12 ✓	7	30-Jan-13 ✓	190 ✓
30	MCRC/9216/2012 ✓	25-Jul-12 ✓	31-Jul-12 ✓	6	17-Jan-13 ✓	176 ✓
31	MCRC/9236/2012 ✓	25-Jul-12 ✓	1-Aug-12 ✓	7	23-Jan-13 ✓	182 ✓
32	MCRC/9290/2012 ✓	27-Jul-12 ✓	3-Aug-12 ✓	7	10-Jan-13 ✓	167 ✓
33	MCRC/9411/2012 ✓	30-Jul-12 ✓	8-Aug-12 ✓	9	24-Jan-13 ✓	178 ✓
34	MCRC/9566/2012 ✓	1-Aug-12 ✓	13-Aug-12 ✓	12	10-Jan-13 ✓	162 ✓
35	MCRC/9572/2012 ✓	1-Aug-12 ✓	8-Aug-12 ✓	7	4-Jan-13 ✓	156 ✓
36	MCRC/9535/2012 ✓	1-Aug-12 ✓	8-Aug-12 ✓	7	4-Jan-13 ✓	156 ✓
37	MCRC/9658/2012 ✓	4-Aug-12 ✓	13-Aug-12 ✓	9	30-Jan-13 ✓	179 ✓
38	MCRC/9701/2012 ✓	6-Aug-12 ✓	24-Aug-12 ✓	18	4-Jan-13 ✓	151 ✓
39	MCRC/9670/2012 ✓	6-Aug-12 ✓	9-Aug-12 ✓	3	8-Jan-13 ✓	155 ✓
40	MCRC/9727/2012 ✓	6-Aug-12 ✓	16-Aug-12 ✓	10	8-Jan-13 ✓	155 ✓
41	MCRC/9753/2012 ✓	7-Aug-12 ✓	13-Aug-12 ✓	6	31-Jan-13 ✓	177 ✓
42	MCRC/9855/2012 ✓	8-Aug-12 ✓	24-Aug-12 ✓	16	18-Jan-13 ✓	163 ✓
43	MCRC/9847/2012 ✓	8-Aug-12 ✓	22-Aug-12 ✓	14	29-Jan-13 ✓	174 ✓

44	MCRC/9867/2012	9-Aug-12	14-Aug-12	5	8-Jan-13	152
45	MCRC/9938/2012	13-Aug-12	22-Aug-12	9	29-Jan-13	169
46	MCRC/9996/2012	13-Aug-12	21-Aug-12	8	10-Jan-13	150
47	MCRC/9952/2012	13-Aug-12	24-Aug-12	11	10-Jan-13	150
48	MCRC/10026/2012	14-Aug-12	21-Aug-12	7	2-Jan-13	141
49	MCRC/10067/2012	14-Aug-12	28-Aug-12	14	11-Jan-13	150
50	MCRC/10043/2012	14-Aug-12	23-Aug-12	9	8-Jan-13	147
51	MCRC/10016/2012	14-Aug-12	24-Aug-12	10	10-Jan-13	149
52	MCRC/10011/2012	14-Aug-12	27-Aug-12	13	29-Jan-13	168
53	MCRC/10073/2012	14-Aug-12	23-Aug-12	9	2-Jan-13	141
54	MCRC/10052/2012	14-Aug-12	31-Aug-12	17	4-Jan-13	143
55	MCRC/10038/2012	14-Aug-12	27-Aug-12	13	4-Jan-13	143
56	MCRC/10089/2012	16-Aug-12	31-Aug-12	15	4-Jan-13	141
57	MCRC/10125/2012	16-Aug-12	24-Aug-12	8	4-Jan-13	141
58	MCRC/10174/2012	17-Aug-12	31-Aug-12	14	4-Jan-13	140
59	MCRC/10256/2012	21-Aug-12	4-Sep-12	14	24-Jan-13	156
60	MCRC/10241/2012	21-Aug-12	30-Aug-12	9	22-Jan-13	154
61	MCRC/10244/2012	21-Aug-12	27-Aug-12	6	4-Jan-13	136
62	MCRC/10273/2012	21-Aug-12	24-Aug-12	3	31-Jan-13	163
63	MCRC/10272/2012	21-Aug-12	24-Aug-12	3	2-Jan-13	134
64	MCRC/10357/2012	22-Aug-12	27-Aug-12	5	22-Jan-13	153
65	MCRC/10404/2012	23-Aug-12	27-Aug-12	4	29-Jan-13	159
66	MCRC/10418/2012	23-Aug-12	4-Sep-12	12	11-Jan-13	141
67	MCRC/10395/2012	23-Aug-12	30-Aug-12	7	18-Jan-13	148
68	MCRC/10431/2012	23-Aug-12	28-Aug-12	5	31-Jan-13	161
69	MCRC/10433/2012	23-Aug-12	31-Aug-12	8	10-Jan-13	140
70	MCRC/10468/2012	24-Aug-12	29-Aug-12	5	31-Jan-13	160
71	MCRC/10465/2012	24-Aug-12	7-Sep-12	14	18-Jan-13	147
72	MCRC/10530/2012	25-Aug-12	5-Sep-12	11	11-Jan-13	139
73	MCRC/10522/2012	25-Aug-12	30-Aug-12	5	8-Jan-13	136
74	MCRC/10576/2012	27-Aug-12	5-Sep-12	9	3-Jan-13	129
75	MCRC/10667/2012	28-Aug-12	31-Aug-12	3	30-Jan-13	155
76	MCRC/10724/2012	29-Aug-12	31-Aug-12	2	2-Jan-13	126
77	MCRC/10756/2012	30-Aug-12	6-Sep-12	7	4-Jan-13	127
78	MCRC/10778/2012	30-Aug-12	6-Sep-12	7	11-Jan-13	134
79	MCRC/10782/2012	30-Aug-12	5-Sep-12	6	17-Jan-13	140
80	MCRC/10747/2012	30-Aug-12	7-Sep-12	8	29-Jan-13	152
81	MCRC/10772/2012	30-Aug-12	5-Sep-12	6	11-Jan-13	134
82	MCRC/10814/2012	31-Aug-12	5-Sep-12	5	31-Jan-13	153
83	MCRC/10828/2012	31-Aug-12	7-Sep-12	7	17-Jan-13	139
84	MCRC/10822/2012	31-Aug-12	7-Sep-12	7	30-Jan-13	152
85	MCRC/10800/2012	31-Aug-12	14-Sep-12	14	11-Jan-13	133
86	MCRC/10852/2012	1-Sep-12	7-Sep-12	6	31-Jan-13	152
87	MCRC/10890/2012	3-Sep-12	12-Sep-12	9	23-Jan-13	142
88	MCRC/10884/2012	3-Sep-12	6-Sep-12	3	4-Jan-13	123
89	MCRC/10885/2012	3-Sep-12	12-Sep-12	9	8-Jan-13	127

90	MCRC/10891/2012	3-Sep-12	5-Sep-12	2	29-Jan-13	148
91	MCRC/10892/2012	3-Sep-12	7-Sep-12	4	8-Jan-13	127
92	MCRC/10879/2012	3-Sep-12	5-Sep-12	2	2-Jan-13	121
93	MCRC/10991/2012	5-Sep-12	11-Sep-12	6	29-Jan-13	146
94	MCRC/11010/2012	5-Sep-12	12-Sep-12	7	22-Jan-13	139
95	MCRC/11035/2012	5-Sep-12	14-Sep-12	9	29-Jan-13	146
96	MCRC/10993/2012	5-Sep-12	10-Sep-12	5	30-Jan-13	147
97	MCRC/11063/2012	6-Sep-12	11-Sep-12	5	31-Jan-13	147
98	MCRC/11101/2012	6-Sep-12	11-Sep-12	5	31-Jan-13	147
99	MCRC/11073/2012	6-Sep-12	12-Sep-12	6	31-Jan-13	147
100	MCRC/11130/2012	7-Sep-12	13-Sep-12	6	31-Jan-13	146
101	MCRC/11144/2012	7-Sep-12	13-Sep-12	6	30-Jan-13	145
102	MCRC/11230/2012	10-Sep-12	13-Sep-12	3	31-Jan-13	143
103	MCRC/11239/2012	10-Sep-12	24-Sep-12	14	24-Jan-13	136
104	MCRC/11200/2012	10-Sep-12	13-Sep-12	3	31-Jan-13	143
105	MCRC/11219/2012	10-Sep-12	18-Sep-12	8	31-Jan-13	143
106	MCRC/11313/2012	11-Sep-12	26-Sep-12	15	2-Jan-13	113
107	MCRC/11284/2012	11-Sep-12	21-Sep-12	10	10-Jan-13	121
108	MCRC/11285/2012	11-Sep-12	18-Sep-12	7	31-Jan-13	142
109	MCRC/11298/2012	11-Sep-12	18-Sep-12	7	3-Jan-13	114
110	MCRC/11259/2012	11-Sep-12	18-Sep-12	7	31-Jan-13	142
111	MCRC/11332/2012	12-Sep-12	17-Sep-12	5	10-Jan-13	120
112	MCRC/11380/2012	12-Sep-12	18-Sep-12	6	8-Jan-13	118
113	MCRC/11377/2012	12-Sep-12	17-Sep-12	5	10-Jan-13	120
114	MCRC/11381/2012	12-Sep-12	18-Sep-12	6	10-Jan-13	120
115	MCRC/11383/2012	12-Sep-12	26-Sep-12	14	2-Jan-13	112
116	MCRC/11378/2012	12-Sep-12	25-Sep-12	13	2-Jan-13	112
117	MCRC/11353/2012	12-Sep-12	18-Sep-12	6	31-Jan-13	141
118	MCRC/11427/2012	13-Sep-12	26-Sep-12	13	31-Jan-13	140
119	MCRC/11388/2012	13-Sep-12	21-Sep-12	8	31-Jan-13	140
120	MCRC/11418/2012	13-Sep-12	20-Sep-12	7	4-Jan-13	113
121	MCRC/11458/2012	14-Sep-12	24-Sep-12	10	31-Jan-13	139
122	MCRC/11502/2012	14-Sep-12	21-Sep-12	7	22-Jan-13	130
123	MCRC/11501/2012	14-Sep-12	21-Sep-12	7	22-Jan-13	130
124	MCRC/11487/2012	14-Sep-12	21-Sep-12	7	10-Jan-13	118
125	MCRC/11568/2012	17-Sep-12	28-Sep-12	11	4-Jan-13	109
126	MCRC/11579/2012	17-Sep-12	24-Sep-12	7	2-Jan-13	107
127	MCRC/11532/2012	17-Sep-12	24-Sep-12	7	2-Jan-13	107
128	MCRC/11570/2012	17-Sep-12	24-Sep-12	7	3-Jan-13	108
129	MCRC/11553/2012	17-Sep-12	26-Sep-12	9	31-Jan-13	136
130	MCRC/11585/2012	17-Sep-12	25-Sep-12	8	31-Jan-13	136
131	MCRC/11654/2012	18-Sep-12	27-Sep-12	9	18-Jan-13	122
132	MCRC/11602/2012	18-Sep-12	26-Sep-12	8	10-Jan-13	114
133	MCRC/11636/2012	18-Sep-12	25-Sep-12	7	30-Jan-13	134
134	MCRC/11642/2012	18-Sep-12	3-Oct-12	15	29-Jan-13	133
135	MCRC/11695/2012	20-Sep-12	26-Sep-12	6	2-Jan-13	104

136	MCRC/11730/2012	20-Sep-12	27-Sep-12	7	10-Jan-13	112
137	MCRC/11703/2012	20-Sep-12	3-Oct-12	13	9-Jan-13	111
138	MCRC/11704/2012	20-Sep-12	26-Sep-12	6	22-Jan-13	124
139	MCRC/11716/2012	20-Sep-12	26-Sep-12	6	2-Jan-13	104
140	MCRC/11769/2012	21-Sep-12	5-Oct-12	14	30-Jan-13	131
141	MCRC/11759/2012	21-Sep-12	27-Sep-12	6	9-Jan-13	110
142	MCRC/11760/2012	21-Sep-12	27-Sep-12	6	2-Jan-13	103
143	MCRC/11770/2012	21-Sep-12	28-Sep-12	7	9-Jan-13	110
144	MCRC/11762/2012	21-Sep-12	1-Oct-12	10	15-Jan-13	116
145	MCRC/11812/2012	22-Sep-12	1-Oct-12	9	11-Jan-13	111
146	MCRC/11857/2012	24-Sep-12	3-Oct-12	9	3-Jan-13	101
147	MCRC/11858/2012	24-Sep-12	3-Oct-12	9	2-Jan-13	100
148	MCRC/11866/2012	24-Sep-12	1-Oct-12	7	4-Jan-13	102
149	MCRC/11876/2012	24-Sep-12	5-Oct-12	11	10-Jan-13	108
150	MCRC/11877/2012	25-Sep-12	5-Oct-12	10	10-Jan-13	107
151	MCRC/11878/2012	25-Sep-12	5-Oct-12	10	10-Jan-13	107
152	MCRC/11900/2012	25-Sep-12	3-Oct-12	8	29-Jan-13	126
153	MCRC/11919/2012	25-Sep-12	3-Oct-12	8	30-Jan-13	127
154	MCRC/11965/2012	26-Sep-12	3-Oct-12	7	30-Jan-13	126
155	MCRC/11997/2012	27-Sep-12	8-Oct-12	11	15-Jan-13	110
156	MCRC/11996/2012	27-Sep-12	9-Oct-12	12	29-Jan-13	124
157	MCRC/12000/2012	27-Sep-12	1-Oct-12	4	8-Jan-13	103
158	MCRC/12002/2012	27-Sep-12	3-Oct-12	6	9-Jan-13	104
159	MCRC/12057/2012	28-Sep-12	3-Oct-12	5	30-Jan-13	124
160	MCRC/12095/2012	28-Sep-12	4-Oct-12	6	4-Jan-13	98
161	MCRC/12040/2012	28-Sep-12	3-Oct-12	5	23-Jan-13	117
162	MCRC/12065/2012	28-Sep-12	9-Oct-12	11	4-Jan-13	98
163	MCRC/12124/2012	29-Sep-12	30-Oct-12	31	30-Jan-13	123
164	MCRC/12135/2012	1-Oct-12	8-Oct-12	7	31-Jan-13	122
165	MCRC/12157/2012	1-Oct-12	8-Oct-12	7	18-Jan-13	109
166	MCRC/12159/2012	1-Oct-12	5-Oct-12	4	30-Jan-13	121
167	MCRC/12140/2012	1-Oct-12	12-Oct-12	11	22-Jan-13	113
168	MCRC/12206/2012	3-Oct-12	8-Oct-12	5	3-Jan-13	92
169	MCRC/12217/2012	3-Oct-12	5-Oct-12	2	9-Jan-13	98
170	MCRC/12192/2012	3-Oct-12	10-Oct-12	7	10-Jan-13	99
171	MCRC/12203/2012	3-Oct-12	8-Oct-12	5	15-Jan-13	104
172	MCRC/12193/2012	3-Oct-12	12-Oct-12	9	10-Jan-13	99
173	MCRC/12181/2012	3-Oct-12	5-Oct-12	2	9-Jan-13	98
174	MCRC/12186/2012	3-Oct-12	8-Oct-12	5	22-Jan-13	111
175	MCRC/12191/2012	3-Oct-12	8-Oct-12	5	4-Jan-13	93
176	MCRC/12219/2012	3-Oct-12	5-Oct-12	2	11-Jan-13	100
177	MCRC/12209/2012	3-Oct-12	10-Oct-12	7	4-Jan-13	93
178	MCRC/12276/2012	4-Oct-12	10-Oct-12	6	29-Jan-13	117
179	MCRC/12251/2012	4-Oct-12	12-Oct-12	8	10-Jan-13	98
180	MCRC/12290/2012	4-Oct-12	8-Oct-12	4	30-Jan-13	118
181	MCRC/12285/2012	4-Oct-12	8-Oct-12	4	8-Jan-13	96

182	MCRC/12267/2012	4-Oct-12	9-Oct-12	5	22-Jan-13	110
183	MCRC/12275/2012	4-Oct-12	9-Oct-12	5	4-Jan-13	92
184	MCRC/12299/2012	4-Oct-12	10-Oct-12	6	29-Jan-13	117
185	MCRC/12298/2012	4-Oct-12	11-Oct-12	7	21-Jan-13	109
186	MCRC/12307/2012	5-Oct-12	10-Oct-12	5	8-Jan-13	95
187	MCRC/12342/2012	5-Oct-12	10-Oct-12	5	29-Jan-13	116
188	MCRC/12315/2012	5-Oct-12	10-Oct-12	5	29-Jan-13	116
189	MCRC/12313/2012	5-Oct-12	8-Oct-12	3	29-Jan-13	116
190	MCRC/12363/2012	6-Oct-12	16-Oct-12	10	4-Jan-13	90
191	MCRC/12415/2012	8-Oct-12	10-Oct-12	2	9-Jan-13	93
192	MCRC/12426/2012	8-Oct-12	16-Oct-12	8	8-Jan-13	92
193	MCRC/12469/2012	8-Oct-12	19-Oct-12	11	10-Jan-13	94
194	MCRC/12398/2012	8-Oct-12	10-Oct-12	2	9-Jan-13	93
195	MCRC/12395/2012	8-Oct-12	12-Oct-12	4	11-Jan-13	95
196	MCRC/12402/2012	8-Oct-12	12-Oct-12	4	16-Jan-13	100
197	MCRC/12464/2012	8-Oct-12	11-Oct-12	3	9-Jan-13	93
198	MCRC/12418/2012	8-Oct-12	12-Oct-12	4	29-Jan-13	113
199	MCRC/12491/2012	9-Oct-12	11-Oct-12	2	31-Jan-13	114
200	MCRC/12504/2012	9-Oct-12	12-Oct-12	3	11-Jan-13	94
201	MCRC/12522/2012	9-Oct-12	17-Oct-12	8	3-Jan-13	86
202	MCRC/12506/2012	9-Oct-12	16-Oct-12	7	31-Jan-13	114
203	MCRC/12529/2012	9-Oct-12	12-Oct-12	3	30-Jan-13	113
204	MCRC/12508/2012	9-Oct-12	16-Oct-12	7	10-Jan-13	93
205	MCRC/12519/2012	9-Oct-12	17-Oct-12	8	11-Jan-13	94
206	MCRC/12500/2012	9-Oct-12	16-Oct-12	7	31-Jan-13	114
207	MCRC/12549/2012	10-Oct-12	16-Oct-12	6	30-Jan-13	112
208	MCRC/12542/2012	10-Oct-12	12-Oct-12	2	11-Jan-13	93
209	MCRC/12574/2012	10-Oct-12	29-Oct-12	19	29-Jan-13	111
210	MCRC/12571/2012	10-Oct-12	17-Oct-12	7	10-Jan-13	92
211	MCRC/12644/2012	11-Oct-12	30-Oct-12	19	18-Jan-13	99
212	MCRC/12583/2012	11-Oct-12	18-Oct-12	7	8-Jan-13	89
213	MCRC/12639/2012	11-Oct-12	29-Oct-12	18	2-Jan-13	83
214	MCRC/12650/2012	11-Oct-12	19-Oct-12	8	11-Jan-13	92
215	MCRC/12666/2012	12-Oct-12	19-Oct-12	7	31-Jan-13	111
216	MCRC/12716/2012	12-Oct-12	7-Nov-12	26	29-Jan-13	109
217	MCRC/12690/2012	12-Oct-12	19-Oct-12	7	8-Jan-13	88
218	MCRC/12704/2012	12-Oct-12	29-Oct-12	17	8-Jan-13	88
219	MCRC/12693/2012	12-Oct-12	21-Nov-12	40	22-Jan-13	102
220	MCRC/12712/2012	12-Oct-12	30-Oct-12	18	4-Jan-13	84
221	MCRC/12685/2012	12-Oct-12	18-Oct-12	6	9-Jan-13	89
222	MCRC/12705/2012	12-Oct-12	29-Oct-12	17	31-Jan-13	111
223	MCRC/12659/2012	12-Oct-12	30-Oct-12	18	3-Jan-13	83
224	MCRC/12710/2012	12-Oct-12	31-Oct-12	19	4-Jan-13	84
225	MCRC/12811/2012	16-Oct-12	19-Oct-12	3	3-Jan-13	79
226	MCRC/12744/2012	16-Oct-12	18-Oct-12	2	9-Jan-13	85
227	MCRC/12802/2012	16-Oct-12	30-Oct-12	14	10-Jan-13	86

228	MCRC/12727/2012	16-Oct-12	18-Oct-12	2	29-Jan-13	105
229	MCRC/12797/2012	16-Oct-12	30-Oct-12	14	10-Jan-13	86
230	MCRC/12858/2012	17-Oct-12	31-Oct-12	14	10-Jan-13	85
231	MCRC/12864/2012	17-Oct-12	7-Nov-12	21	10-Jan-13	85
232	MCRC/12853/2012	17-Oct-12	30-Oct-12	13	10-Jan-13	85
233	MCRC/12842/2012	17-Oct-12	29-Oct-12	12	31-Jan-13	106
234	MCRC/12839/2012	17-Oct-12	30-Oct-12	13	29-Jan-13	104
235	MCRC/12860/2012	17-Oct-12	31-Oct-12	14	10-Jan-13	85
236	MCRC/12827/2012	17-Oct-12	19-Oct-12	2	30-Jan-13	105
237	MCRC/12854/2012	17-Oct-12	1-Nov-12	15	10-Jan-13	85
238	MCRC/12826/2012	17-Oct-12	19-Oct-12	2	29-Jan-13	104
239	MCRC/12908/2012	18-Oct-12	1-Nov-12	14	30-Jan-13	104
240	MCRC/12913/2012	18-Oct-12	29-Oct-12	11	8-Jan-13	82
241	MCRC/12905/2012	18-Oct-12	30-Oct-12	12	30-Jan-13	104
242	MCRC/12925/2012	18-Oct-12	1-Nov-12	14	8-Jan-13	82
243	MCRC/12915/2012	18-Oct-12	31-Oct-12	13	16-Jan-13	90
244	MCRC/12898/2012	18-Oct-12	1-Nov-12	14	10-Jan-13	84
245	MCRC/12918/2012	18-Oct-12	29-Oct-12	11	8-Jan-13	82
246	MCRC/13022/2012	19-Oct-12	6-Nov-12	18	29-Jan-13	102
247	MCRC/12977/2012	19-Oct-12	1-Nov-12	13	29-Jan-13	102
248	MCRC/12971/2012	19-Oct-12	31-Oct-12	12	4-Jan-13	77
249	MCRC/12973/2012	19-Oct-12	2-Nov-12	14	29-Jan-13	102
250	MCRC/12948/2012	19-Oct-12	30-Oct-12	11	4-Jan-13	77
251	MCRC/12950/2012	19-Oct-12	1-Nov-12	13	29-Jan-13	102
252	MCRC/13011/2012	19-Oct-12	1-Nov-12	13	9-Jan-13	82
253	MCRC/13001/2012	19-Oct-12	1-Nov-12	13	29-Jan-13	102
254	MCRC/13117/2012	29-Oct-12	2-Nov-12	4	15-Jan-13	78
255	MCRC/13093/2012	29-Oct-12	6-Nov-12	8	8-Jan-13	71
256	MCRC/13118/2012	29-Oct-12	5-Nov-12	7	30-Jan-13	93
257	MCRC/13102/2012	29-Oct-12	1-Nov-12	3	8-Jan-13	71
258	MCRC/13135/2012	29-Oct-12	5-Nov-12	7	11-Jan-13	74
259	MCRC/13096/2012	29-Oct-12	6-Nov-12	8	18-Jan-13	81
260	MCRC/13153/2012	29-Oct-12	6-Nov-12	8	29-Jan-13	92
261	MCRC/13150/2012	29-Oct-12	2-Nov-12	4	9-Jan-13	72
262	MCRC/13222/2012	30-Oct-12	8-Nov-12	9	15-Jan-13	77
263	MCRC/13177/2012	30-Oct-12	5-Nov-12	6	31-Jan-13	93
264	MCRC/13255/2012	31-Oct-12	5-Nov-12	5	31-Jan-13	92
265	MCRC/13236/2012	31-Oct-12	6-Nov-12	6	29-Jan-13	90
266	MCRC/13233/2012	31-Oct-12	8-Nov-12	8	16-Jan-13	77
267	MCRC/13269/2012	31-Oct-12	8-Nov-12	8	17-Jan-13	78
268	MCRC/13231/2012	31-Oct-12	6-Nov-12	6	4-Jan-13	65
269	MCRC/13224/2012	31-Oct-12	5-Nov-12	5	9-Jan-13	70
270	MCRC/13249/2012	31-Oct-12	6-Nov-12	6	17-Jan-13	78
271	MCRC/13260/2012	31-Oct-12	6-Nov-12	6	21-Jan-13	82
272	MCRC/13267/2012	31-Oct-12	5-Nov-12	5	31-Jan-13	92
273	MCRC/13290/2012	1-Nov-12	5-Nov-12	4	9-Jan-13	69

274	MCRC/13307/2012	1-Nov-12	8-Nov-12	7	10-Jan-13	70
275	MCRC/13279/2012	1-Nov-12	5-Nov-12	4	3-Jan-13	63
276	MCRC/13306/2012	1-Nov-12	8-Nov-12	7	10-Jan-13	70
277	MCRC/13289/2012	1-Nov-12	7-Nov-12	6	8-Jan-13	68
278	MCRC/13347/2012	2-Nov-12	9-Nov-12	7	17-Jan-13	76
279	MCRC/13321/2012	2-Nov-12	6-Nov-12	4	30-Jan-13	89
280	MCRC/13330/2012	2-Nov-12	7-Nov-12	5	31-Jan-13	90
281	MCRC/13337/2012	2-Nov-12	7-Nov-12	5	10-Jan-13	69
282	MCRC/13315/2012	2-Nov-12	7-Nov-12	5	8-Jan-13	67
283	MCRC/13367/2012	3-Nov-12	8-Nov-12	5	11-Jan-13	69
284	MCRC/13432/2012	5-Nov-12	9-Nov-12	4	31-Jan-13	87
285	MCRC/13392/2012	5-Nov-12	8-Nov-12	3	4-Jan-13	60
286	MCRC/13418/2012	5-Nov-12	7-Nov-12	2	3-Jan-13	59
287	MCRC/13405/2012	5-Nov-12	9-Nov-12	4	29-Jan-13	85
288	MCRC/13397/2012	5-Nov-12	7-Nov-12	2	31-Jan-13	87
289	MCRC/13512/2012	6-Nov-12	9-Nov-12	3	29-Jan-13	84
290	MCRC/13511/2012	6-Nov-12	19-Nov-12	13	17-Jan-13	72
291	MCRC/13477/2012	6-Nov-12	22-Nov-12	16	22-Jan-13	77
292	MCRC/13505/2012	6-Nov-12	8-Nov-12	2	17-Jan-13	72
293	MCRC/13476/2012	6-Nov-12	19-Nov-12	13	30-Jan-13	85
294	MCRC/13529/2012	6-Nov-12	22-Nov-12	16	15-Jan-13	70
295	MCRC/13478/2012	6-Nov-12	9-Nov-12	3	31-Jan-13	86
296	MCRC/13485/2012	6-Nov-12	8-Nov-12	2	7-Jan-13	62
297	MCRC/13551/2012	7-Nov-12	20-Nov-12	13	9-Jan-13	63
298	MCRC/13537/2012	7-Nov-12	23-Nov-12	16	9-Jan-13	63
299	MCRC/13545/2012	7-Nov-12	19-Nov-12	12	22-Jan-13	76
300	MCRC/13573/2012	7-Nov-12	20-Nov-12	13	17-Jan-13	71
301	MCRC/13543/2012	7-Nov-12	21-Nov-12	14	4-Jan-13	58
302	MCRC/13549/2012	7-Nov-12	20-Nov-12	13	22-Jan-13	76
303	MCRC/13550/2012	7-Nov-12	22-Nov-12	15	7-Jan-13	61
304	MCRC/13574/2012	7-Nov-12	19-Nov-12	12	11-Jan-13	65
305	MCRC/13556/2012	7-Nov-12	9-Nov-12	2	31-Jan-13	85
306	MCRC/13577/2012	7-Nov-12	20-Nov-12	13	29-Jan-13	83
307	MCRC/13635/2012	8-Nov-12	19-Nov-12	11	8-Jan-13	61
308	MCRC/13613/2012	8-Nov-12	20-Nov-12	12	29-Jan-13	82
309	MCRC/13647/2012	8-Nov-12	26-Nov-12	18	4-Jan-13	57
310	MCRC/13639/2012	8-Nov-12	21-Nov-12	13	8-Jan-13	61
311	MCRC/13641/2012	8-Nov-12	21-Nov-12	13	9-Jan-13	62
312	MCRC/13620/2012	8-Nov-12	9-Nov-12	1	17-Jan-13	70
313	MCRC/13608/2012	8-Nov-12	20-Nov-12	12	8-Jan-13	61
314	MCRC/13643/2012	8-Nov-12	22-Nov-12	14	22-Jan-13	75
315	MCRC/13638/2012	8-Nov-12	21-Nov-12	13	8-Jan-13	61
316	MCRC/13629/2012	8-Nov-12	29-Nov-12	21	18-Jan-13	71
317	MCRC/13644/2012	8-Nov-12	19-Nov-12	11	9-Jan-13	62
318	MCRC/13598/2012	8-Nov-12	9-Nov-12	1	29-Jan-13	82
319	MCRC/13614/2012	8-Nov-12	22-Nov-12	14	29-Jan-13	82

320	MCRC/13633/2012	8-Nov-12	19-Nov-12	11	4-Jan-13	57
321	MCRC/13649/2012	8-Nov-12	21-Nov-12	13	2-Jan-13	55
322	MCRC/13616/2012	8-Nov-12	9-Nov-12	1	2-Jan-13	55
323	MCRC/13645/2012	8-Nov-12	19-Nov-12	11	16-Jan-13	69
324	MCRC/13606/2012	8-Nov-12	20-Nov-12	12	8-Jan-13	61
325	MCRC/13636/2012	8-Nov-12	20-Nov-12	12	8-Jan-13	61
326	MCRC/13651/2012	8-Nov-12	19-Nov-12	11	9-Jan-13	62
327	MCRC/13632/2012	8-Nov-12	19-Nov-12	11	8-Jan-13	61
328	MCRC/13642/2012	8-Nov-12	19-Nov-12	11	9-Jan-13	62
329	MCRC/13625/2012	8-Nov-12	22-Nov-12	14	8-Jan-13	61
330	MCRC/13602/2012	8-Nov-12	20-Nov-12	12	3-Jan-13	56
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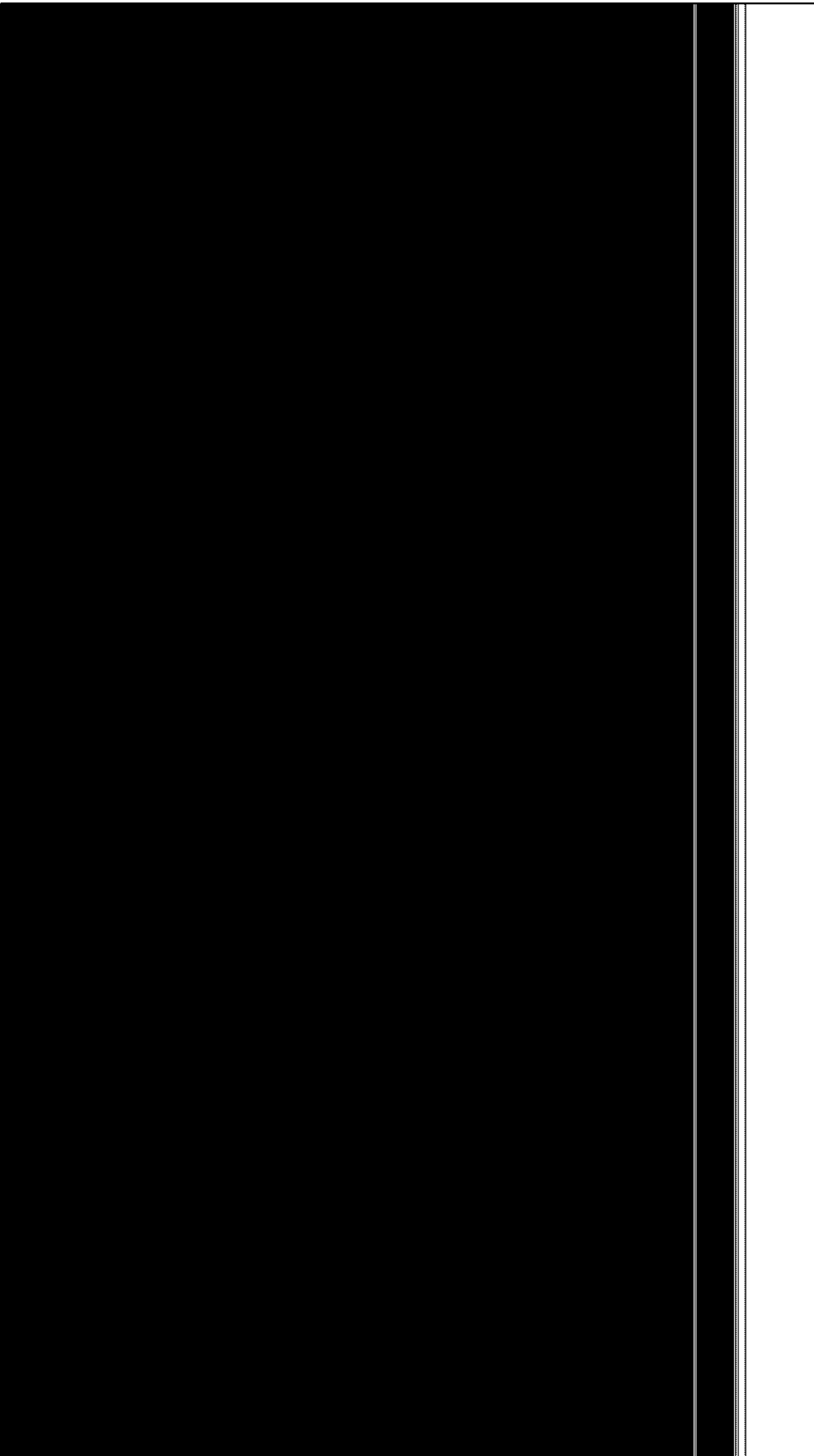
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573	MCRC/14383/2012	1-Dec-12	4-Dec-12	3	11-Jan-13	41
574	MCRC/14401/2012	1-Dec-12	7-Dec-12	6	18-Jan-13	48
575	MCRC/14392/2012	1-Dec-12	4-Dec-12	3	10-Jan-13	40
576	MCRC/14436/2012	3-Dec-12	5-Dec-12	2	16-Jan-13	44
577	MCRC/14430/2012	3-Dec-12	11-Dec-12	8	31-Jan-13	59
578	MCRC/14422/2012	3-Dec-12	7-Dec-12	4	17-Jan-13	45
579	MCRC/14481/2012	3-Dec-12	7-Dec-12	4	18-Jan-13	46
580	MCRC/14480/2012	3-Dec-12	6-Dec-12	3	10-Jan-13	38
581	MCRC/14457/2012	3-Dec-12	5-Dec-12	2	7-Jan-13	35
582	MCRC/14425/2012	3-Dec-12	5-Dec-12	2	16-Jan-13	44
583	MCRC/14469/2012	3-Dec-12	5-Dec-12	2	10-Jan-13	38
584	MCRC/14429/2012	3-Dec-12	5-Dec-12	2	2-Jan-13	30
585	MCRC/14462/2012	3-Dec-12	5-Dec-12	2	9-Jan-13	37
586	MCRC/14439/2012	3-Dec-12	5-Dec-12	2	2-Jan-13	30
587	MCRC/14411/2012	3-Dec-12	6-Dec-12	3	10-Jan-13	38
588	MCRC/14415/2012	3-Dec-12	7-Dec-12	4	22-Jan-13	50
589	MCRC/14475/2012	3-Dec-12	17-Dec-12	14	17-Jan-13	45
590	MCRC/14517/2012	4-Dec-12	11-Dec-12	7	18-Jan-13	45
591	MCRC/14540/2012	4-Dec-12	10-Dec-12	6	16-Jan-13	43
592	MCRC/14520/2012	4-Dec-12	6-Dec-12	2	8-Jan-13	35
593	MCRC/14492/2012	4-Dec-12	6-Dec-12	2	18-Jan-13	45
594	MCRC/14505/2012	4-Dec-12	6-Dec-12	2	10-Jan-13	37
595	MCRC/14541/2012	4-Dec-12	10-Dec-12	6	31-Jan-13	58

596	MCRC/14495/2012	4-Dec-12	6-Dec-12	2	21-Jan-13	48
597	MCRC/14547/2012	4-Dec-12	7-Dec-12	3	2-Jan-13	29
598	MCRC/14496/2012	4-Dec-12	10-Dec-12	6	18-Jan-13	45
599	MCRC/14501/2012	4-Dec-12	6-Dec-12	2	10-Jan-13	37
600	MCRC/14528/2012	4-Dec-12	10-Dec-12	6	17-Jan-13	44
601	MCRC/14534/2012	4-Dec-12	10-Dec-12	6	16-Jan-13	43
602	MCRC/14554/2012	4-Dec-12	10-Dec-12	6	16-Jan-13	43
603	MCRC/14516/2012	4-Dec-12	6-Dec-12	2	10-Jan-13	37
604	MCRC/14543/2012	4-Dec-12	10-Dec-12	6	31-Jan-13	58
605	MCRC/14504/2012	4-Dec-12	6-Dec-12	2	9-Jan-13	36
606	MCRC/14524/2012	4-Dec-12	10-Dec-12	6	16-Jan-13	43
607	MCRC/14489/2012	4-Dec-12	6-Dec-12	2	31-Jan-13	58
608	MCRC/14620/2012	5-Dec-12	10-Dec-12	5	16-Jan-13	42
609	MCRC/14583/2012	5-Dec-12	10-Dec-12	5	10-Jan-13	36
610	MCRC/14578/2012	5-Dec-12	11-Dec-12	6	21-Jan-13	47
611	MCRC/14590/2012	5-Dec-12	10-Dec-12	5	9-Jan-13	35
612	MCRC/14579/2012	5-Dec-12	10-Dec-12	5	18-Jan-13	44
613	MCRC/14627/2012	5-Dec-12	10-Dec-12	5	17-Jan-13	43
614	MCRC/14589/2012	5-Dec-12	11-Dec-12	6	17-Jan-13	43
615	MCRC/14615/2012	5-Dec-12	10-Dec-12	5	30-Jan-13	56
616	MCRC/14581/2012	5-Dec-12	10-Dec-12	5	4-Jan-13	30
617	MCRC/14560/2012	5-Dec-12	10-Dec-12	5	17-Jan-13	43
618	MCRC/14652/2012	6-Dec-12	11-Dec-12	5	2-Jan-13	27
619	MCRC/14702/2012	6-Dec-12	11-Dec-12	5	7-Jan-13	32
620	MCRC/14630/2012	6-Dec-12	13-Dec-12	7	22-Jan-13	47
621	MCRC/14682/2012	6-Dec-12	18-Dec-12	12	29-Jan-13	54
622	MCRC/14709/2012	6-Dec-12	13-Dec-12	7	2-Jan-13	27
623	MCRC/14695/2012	6-Dec-12	13-Dec-12	7	17-Jan-13	42
624	MCRC/14674/2012	6-Dec-12	11-Dec-12	5	31-Jan-13	56
625	MCRC/14665/2012	6-Dec-12	11-Dec-12	5	2-Jan-13	27
626	MCRC/14690/2012	6-Dec-12	11-Dec-12	5	11-Jan-13	36
627	MCRC/14686/2012	6-Dec-12	11-Dec-12	5	17-Jan-13	42
628	MCRC/14706/2012	6-Dec-12	12-Dec-12	6	8-Jan-13	33
629	MCRC/14672/2012	6-Dec-12	11-Dec-12	5	15-Jan-13	40
630	MCRC/14693/2012	6-Dec-12	11-Dec-12	5	17-Jan-13	42
631	MCRC/14651/2012	6-Dec-12	13-Dec-12	7	31-Jan-13	56
632	MCRC/14658/2012	6-Dec-12	12-Dec-12	6	2-Jan-13	27
633	MCRC/14656/2012	6-Dec-12	13-Dec-12	7	11-Jan-13	36
634	MCRC/14683/2012	6-Dec-12	11-Dec-12	5	15-Jan-13	40
635	MCRC/14711/2012	6-Dec-12	11-Dec-12	5	3-Jan-13	28
636	MCRC/14738/2012	7-Dec-12	12-Dec-12	5	31-Jan-13	55
637	MCRC/14756/2012	7-Dec-12	14-Dec-12	7	29-Jan-13	53
638	MCRC/14747/2012	7-Dec-12	18-Dec-12	11	10-Jan-13	34
639	MCRC/14739/2012	7-Dec-12	12-Dec-12	5	16-Jan-13	40
640	MCRC/14760/2012	7-Dec-12	12-Dec-12	5	18-Jan-13	42
641	MCRC/14716/2012	7-Dec-12	12-Dec-12	5	9-Jan-13	33



688	MCRC/14975/2012	12-Dec-12	20-Dec-12	8	15-Jan-13	34
689	MCRC/14967/2012	12-Dec-12	17-Dec-12	5	10-Jan-13	29
690	MCRC/14955/2012	12-Dec-12	17-Dec-12	5	4-Jan-13	23
691	MCRC/14958/2012	12-Dec-12	17-Dec-12	5	21-Jan-13	40
692	MCRC/14964/2012	12-Dec-12	17-Dec-12	5	10-Jan-13	29
693	MCRC/14949/2012	12-Dec-12	20-Dec-12	8	4-Jan-13	23
694	MCRC/15002/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
695	MCRC/15016/2012	13-Dec-12	17-Dec-12	4	30-Jan-13	48
696	MCRC/15021/2012	13-Dec-12	17-Dec-12	4	30-Jan-13	48
697	MCRC/15024/2012	13-Dec-12	17-Dec-12	4	30-Jan-13	48
698	MCRC/14993/2012	13-Dec-12	18-Dec-12	5	15-Jan-13	33
699	MCRC/15015/2012	13-Dec-12	17-Dec-12	4	30-Jan-13	48
700	MCRC/15007/2012	13-Dec-12	31-Dec-12	18	29-Jan-13	47
701	MCRC/15020/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
702	MCRC/15023/2012	13-Dec-12	17-Dec-12	4	30-Jan-13	48
703	MCRC/15041/2012	13-Dec-12	18-Dec-12	5	17-Jan-13	35
704	MCRC/15025/2012	13-Dec-12	17-Dec-12	4	31-Jan-13	49
705	MCRC/15010/2012	13-Dec-12	17-Dec-12	4	30-Jan-13	48
706	MCRC/15017/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
707	MCRC/15003/2012	13-Dec-12	17-Dec-12	4	17-Jan-13	35
708	MCRC/15014/2012	13-Dec-12	19-Dec-12	6	31-Jan-13	49
709	MCRC/15045/2012	14-Dec-12	18-Dec-12	4	31-Jan-13	48
710	MCRC/15062/2012	14-Dec-12	18-Dec-12	4	31-Jan-13	48
711	MCRC/15074/2012	14-Dec-12	20-Dec-12	6	31-Jan-13	48
712	MCRC/15078/2012	14-Dec-12	20-Dec-12	6	31-Jan-13	48
713	MCRC/15056/2012	14-Dec-12	27-Dec-12	13	31-Jan-13	48
714	MCRC/15097/2012	14-Dec-12	20-Dec-12	6	17-Jan-13	34
715	MCRC/15100/2012	14-Dec-12	19-Dec-12	5	10-Jan-13	27
716	MCRC/15044/2012	14-Dec-12	19-Dec-12	5	31-Jan-13	48
717	MCRC/15061/2012	14-Dec-12	18-Dec-12	4	31-Jan-13	48
718	MCRC/15054/2012	14-Dec-12	18-Dec-12	4	15-Jan-13	32
719	MCRC/15068/2012	14-Dec-12	20-Dec-12	6	31-Jan-13	48
720	MCRC/15053/2012	14-Dec-12	19-Dec-12	5	9-Jan-13	26
721	MCRC/15108/2012	14-Dec-12	27-Dec-12	13	24-Jan-13	41
722	MCRC/15060/2012	14-Dec-12	18-Dec-12	4	31-Jan-13	48
723	MCRC/15076/2012	14-Dec-12	18-Dec-12	4	31-Jan-13	48
724	MCRC/15088/2012	14-Dec-12	19-Dec-12	5	18-Jan-13	35
725	MCRC/15065/2012	14-Dec-12	4-Jan-13	21	8-Jan-13	25
726	MCRC/15081/2012	14-Dec-12	18-Dec-12	4	18-Jan-13	35
727	MCRC/15052/2012	14-Dec-12	18-Dec-12	4	31-Jan-13	48
728	MCRC/15063/2012	14-Dec-12	18-Dec-12	4	31-Jan-13	48
729	MCRC/15059/2012	14-Dec-12	20-Dec-12	6	31-Jan-13	48
730	MCRC/15075/2012	14-Dec-12	18-Dec-12	4	31-Jan-13	48
731	MCRC/15093/2012	14-Dec-12	21-Dec-12	7	17-Jan-13	34
732	MCRC/15089/2012	14-Dec-12	19-Dec-12	5	31-Jan-13	48
733	MCRC/15058/2012	14-Dec-12	18-Dec-12	4	15-Jan-13	32

734	MCRC/15090/2012	14-Dec-12	3-Jan-13	20	15-Jan-13	32
735	MCRC/15150/2012	17-Dec-12	21-Dec-12	4	15-Jan-13	29
736	MCRC/15162/2012	17-Dec-12	19-Dec-12	2	15-Jan-13	29
737	MCRC/15186/2012	17-Dec-12	20-Dec-12	3	16-Jan-13	30
738	MCRC/15163/2012	17-Dec-12	19-Dec-12	2	17-Jan-13	31
739	MCRC/15145/2012	17-Dec-12	27-Dec-12	10	31-Jan-13	45
740	MCRC/15153/2012	17-Dec-12	21-Dec-12	4	8-Jan-13	22
741	MCRC/15139/2012	17-Dec-12	19-Dec-12	2	9-Jan-13	23
742	MCRC/15178/2012	17-Dec-12	20-Dec-12	3	17-Jan-13	31
743	MCRC/15185/2012	17-Dec-12	20-Dec-12	3	18-Jan-13	32
744	MCRC/15129/2012	17-Dec-12	19-Dec-12	2	17-Jan-13	31
745	MCRC/15170/2012	17-Dec-12	21-Dec-12	4	16-Jan-13	30
746	MCRC/15158/2012	17-Dec-12	27-Dec-12	10	10-Jan-13	24
747	MCRC/15164/2012	17-Dec-12	19-Dec-12	2	15-Jan-13	29
748	MCRC/15133/2012	17-Dec-12	24-Dec-12	7	10-Jan-13	24
749	MCRC/15114/2012	17-Dec-12	19-Dec-12	2	17-Jan-13	31
750	MCRC/15233/2012	18-Dec-12	20-Dec-12	2	15-Jan-13	28
751	MCRC/15272/2012	18-Dec-12	21-Dec-12	3	29-Jan-13	42
752	MCRC/15218/2012	18-Dec-12	8-Jan-13	21	31-Jan-13	44
753	MCRC/15235/2012	18-Dec-12	7-Jan-13	20	29-Jan-13	42
754	MCRC/15283/2012	18-Dec-12	21-Dec-12	3	17-Jan-13	30
755	MCRC/15231/2012	18-Dec-12	21-Dec-12	3	15-Jan-13	28
756	MCRC/15229/2012	18-Dec-12	21-Dec-12	3	10-Jan-13	23
757	MCRC/15301/2012	19-Dec-12	4-Jan-13	16	11-Jan-13	23
758	MCRC/15296/2012	19-Dec-12	21-Dec-12	2	30-Jan-13	42
759	MCRC/15354/2012	19-Dec-12	31-Dec-12	12	16-Jan-13	28
760	MCRC/15305/2012	19-Dec-12	27-Dec-12	8	15-Jan-13	27
761	MCRC/15297/2012	19-Dec-12	4-Jan-13	16	11-Jan-13	23
762	MCRC/15345/2012	19-Dec-12	24-Dec-12	5	15-Jan-13	27
763	MCRC/15335/2012	19-Dec-12	24-Dec-12	5	28-Jan-13	40
764	MCRC/15295/2012	19-Dec-12	21-Dec-12	2	30-Jan-13	42
765	MCRC/15298/2012	19-Dec-12	21-Dec-12	2	16-Jan-13	28
766	MCRC/15331/2012	19-Dec-12	27-Dec-12	8	11-Jan-13	23
767	MCRC/15376/2012	20-Dec-12	7-Jan-13	18	11-Jan-13	22
768	MCRC/15379/2012	20-Dec-12	24-Dec-12	4	16-Jan-13	27
769	MCRC/15401/2012	20-Dec-12	31-Dec-12	11	10-Jan-13	21
770	MCRC/15389/2012	20-Dec-12	24-Dec-12	4	30-Jan-13	41
771	MCRC/15473/2012	21-Dec-12	31-Dec-12	10	15-Jan-13	25
772	MCRC/15449/2012	21-Dec-12	31-Dec-12	10	15-Jan-13	25
773	MCRC/15485/2012	21-Dec-12	24-Dec-12	3	29-Jan-13	39
774	MCRC/15515/2012	22-Dec-12	27-Dec-12	5	16-Jan-13	25
775	MCRC/15513/2012	22-Dec-12	27-Dec-12	5	15-Jan-13	24
776	MCRC/15541/2012	24-Dec-12	27-Dec-12	3	15-Jan-13	22
777	MCRC/15532/2012	24-Dec-12	27-Dec-12	3	29-Jan-13	36
778	MCRC/15530/2012	24-Dec-12	27-Dec-12	3	29-Jan-13	36
779	MCRC/15550/2012	24-Dec-12	27-Dec-12	3	18-Jan-13	25

780	MCRC/15539/2012	24-Dec-12	31-Dec-12	7	29-Jan-13	36
781	MCRC/15548/2012	24-Dec-12	31-Dec-12	7	18-Jan-13	25
782	MCRC/15581/2012	26-Dec-12	31-Dec-12	5	17-Jan-13	22
783	MCRC/15589/2012	27-Dec-12	31-Dec-12	4	18-Jan-13	22
784	MCRC/15612/2012	27-Dec-12	31-Dec-12	4	29-Jan-13	33
785	MCRC/15594/2012	27-Dec-12	2-Jan-13	6	17-Jan-13	21
786	MCRC/15609/2012	27-Dec-12	31-Dec-12	4	29-Jan-13	33
787	MCRC/15593/2012	27-Dec-12	2-Jan-13	6	17-Jan-13	21
788	MCRC/15605/2012	27-Dec-12	31-Dec-12	4	17-Jan-13	21
789	MCRC/78/2013	2-Jan-13	9-Jan-13	7	29-Jan-13	27
790	MCRC/151/2013	3-Jan-13	8-Jan-13	5	29-Jan-13	26
791	MCRC/215/2013	4-Jan-13	7-Jan-13	3	30-Jan-13	26
792	MCRC/214/2013	4-Jan-13	7-Jan-13	3	30-Jan-13	26
793	MCRC/218/2013	4-Jan-13	7-Jan-13	3	30-Jan-13	26
794	MCRC/286/2013	5-Jan-13	9-Jan-13	4	30-Jan-13	25
795	MCRC/366/2013	7-Jan-13	9-Jan-13	2	30-Jan-13	23
796	MCRC/402/2013	8-Jan-13	10-Jan-13	2	30-Jan-13	22
797	MCRC/413/2013	8-Jan-13	10-Jan-13	2	30-Jan-13	22

STATEMENT SHOWING NO OF DAYS TAKEN FOR DISPOSAL IN MCRC BAJ PETITIONS AT SEAT AT INDORE
IN THE MONTH OF JANUARY, 2013

SR NO	CASE NO	FIL_DATE	FIRST_LISTING	LIST_DIFF	DISPOSAL_DATE	DISPOSAL DAYS
1	MCRC/2450/2010	10-Apr-10	9-Jan-13	1005	9-Jan-13	1005
2	MCRC/3821/2010	15-Jun-10	22-Oct-10	129	3-Jan-13	933
3	MCRC/2199/2012	16-Mar-12	27-Mar-12	11	4-Jan-13	294
4	MCRC/5333/2012	28-Jun-12	13-Jul-12	15	17-Jan-13	203
5	MCRC/5447/2012	3-Jul-12	19-Jul-12	16	2-Jan-13	183
6	MCRC/5579/2012	7-Jul-12	19-Jul-12	12	8-Jan-13	185
7	MCRC/5794/2012	13-Jul-12	3-Aug-12	21	18-Jan-13	189
8	MCRC/6433/2012	7-Aug-12	17-Aug-12	10	11-Jan-13	157
9	MCRC/6475/2012	8-Aug-12	31-Aug-12	23	4-Jan-13	149
10	MCRC/6506/2012	9-Aug-12	21-Aug-12	12	4-Jan-13	148
11	MCRC/6539/2012	13-Aug-12	31-Aug-12	18	10-Jan-13	150
12	MCRC/6649/2012	21-Aug-12	29-Aug-12	8	16-Jan-13	148
13	MCRC/6723/2012	22-Aug-12	30-Aug-12	8	4-Jan-13	135
14	MCRC/6754/2012	23-Aug-12	7-Sep-12	15	4-Jan-13	134
15	MCRC/6883/2012	28-Aug-12	12-Sep-12	15	10-Jan-13	135
16	MCRC/6902/2012	29-Aug-12	7-Sep-12	9	4-Jan-13	128
17	MCRC/6929/2012	30-Aug-12	13-Sep-12	14	7-Jan-13	130
18	MCRC/7008/2012	3-Sep-12	17-Sep-12	14	17-Jan-13	136
19	MCRC/7022/2012	4-Sep-12	17-Sep-12	13	31-Jan-13	149
20	MCRC/7200/2012	13-Sep-12	20-Sep-12	7	10-Jan-13	119
21	MCRC/7223/2012	14-Sep-12	25-Sep-12	11	2-Jan-13	110
22	MCRC/7220/2012	14-Sep-12	28-Sep-12	14	18-Jan-13	126
23	MCRC/7257/2012	14-Sep-12	24-Sep-12	10	2-Jan-13	110
24	MCRC/7264/2012	17-Sep-12	28-Sep-12	11	4-Jan-13	109
25	MCRC/7306/2012	17-Sep-12	28-Sep-12	11	18-Jan-13	123
26	MCRC/7341/2012	18-Sep-12	25-Sep-12	7	17-Jan-13	121
27	MCRC/7406/2012	22-Sep-12	3-Oct-12	11	9-Jan-13	109
28	MCRC/7450/2012	24-Sep-12	4-Oct-12	10	17-Jan-13	115
29	MCRC/7443/2012	24-Sep-12	4-Oct-12	10	17-Jan-13	115
30	MCRC/7505/2012	26-Sep-12	9-Oct-12	13	18-Jan-13	114
31	MCRC/7607/2012	1-Oct-12	11-Oct-12	10	2-Jan-13	93
32	MCRC/7624/2012	3-Oct-12	9-Oct-12	6	23-Jan-13	112
33	MCRC/7734/2012	6-Oct-12	16-Oct-12	10	8-Jan-13	94
34	MCRC/7736/2012	6-Oct-12	16-Oct-12	10	8-Jan-13	94
35	MCRC/7775/2012	8-Oct-12	16-Oct-12	8	2-Jan-13	86
36	MCRC/7813/2012	9-Oct-12	19-Oct-12	10	4-Jan-13	87
37	MCRC/7851/2012	10-Oct-12	29-Oct-12	19	2-Jan-13	84
38	MCRC/7876/2012	11-Oct-12	29-Oct-12	18	2-Jan-13	83
39	MCRC/7936/2012	16-Oct-12	31-Oct-12	15	11-Jan-13	87

40	MCRC/7932/2012	16-Oct-12	31-Oct-12	15	22-Jan-13	98
41	MCRC/7984/2012	17-Oct-12	1-Nov-12	15	18-Jan-13	93
42	MCRC/7978/2012	17-Oct-12	1-Nov-12	15	2-Jan-13	77
43	MCRC/8039/2012	18-Oct-12	7-Nov-12	20	15-Jan-13	89
44	MCRC/8059/2012	19-Oct-12	5-Nov-12	17	2-Jan-13	75
45	MCRC/8088/2012	19-Oct-12	5-Nov-12	17	16-Jan-13	89
46	MCRC/8067/2012	19-Oct-12	2-Nov-12	14	8-Jan-13	81
47	MCRC/8113/2012	29-Oct-12	2-Nov-12	4	8-Jan-13	71
48	MCRC/8140/2012	29-Oct-12	19-Nov-12	21	15-Jan-13	78
49	MCRC/8235/2012	31-Oct-12	2-Jan-13	63	8-Jan-13	69
50	MCRC/8241/2012	31-Oct-12	6-Nov-12	6	31-Jan-13	92
51	MCRC/8237/2012	31-Oct-12	20-Nov-12	20	9-Jan-13	70
52	MCRC/8213/2012	31-Oct-12	23-Nov-12	23	8-Jan-13	69
53	MCRC/8246/2012	31-Oct-12	21-Nov-12	21	3-Jan-13	64
54	MCRC/8226/2012	31-Oct-12	8-Nov-12	8	9-Jan-13	70
55	MCRC/8208/2012	31-Oct-12	5-Nov-12	5	8-Jan-13	69
56	MCRC/8218/2012	31-Oct-12	23-Nov-12	23	2-Jan-13	63
57	MCRC/8285/2012	1-Nov-12	21-Dec-12	50	15-Jan-13	75
58	MCRC/8253/2012	1-Nov-12	2-Jan-13	62	2-Jan-13	62
59	MCRC/8301/2012	2-Nov-12	2-Jan-13	61	16-Jan-13	75
60	MCRC/8306/2012	2-Nov-12	8-Nov-12	6	2-Jan-13	61
61	MCRC/8320/2012	2-Nov-12	8-Nov-12	6	10-Jan-13	69
62	MCRC/8309/2012	2-Nov-12	2-Jan-13	61	9-Jan-13	68
63	MCRC/8334/2012	3-Nov-12	2-Jan-13	60	2-Jan-13	60
64	MCRC/8327/2012	3-Nov-12	2-Jan-13	60	16-Jan-13	74
65	MCRC/8380/2012	5-Nov-12	2-Jan-13	58	22-Jan-13	78
66	MCRC/8377/2012	5-Nov-12	19-Nov-12	14	8-Jan-13	64
67	MCRC/8415/2012	6-Nov-12	20-Nov-12	14	8-Jan-13	63
68	MCRC/8412/2012	6-Nov-12	20-Dec-12	44	9-Jan-13	64
69	MCRC/8406/2012	6-Nov-12	22-Nov-12	16	16-Jan-13	71
70	MCRC/8460/2012	7-Nov-12	22-Nov-12	15	3-Jan-13	57
71	MCRC/8431/2012	7-Nov-12	2-Jan-13	56	2-Jan-13	56
72	MCRC/8434/2012	7-Nov-12	20-Dec-12	43	15-Jan-13	69
73	MCRC/8457/2012	7-Nov-12	2-Jan-13	56	16-Jan-13	70
74	MCRC/8498/2012	8-Nov-12	22-Nov-12	14	4-Jan-13	57
75	MCRC/8483/2012	8-Nov-12	22-Nov-12	14	8-Jan-13	61
76	MCRC/8489/2012	8-Nov-12	27-Nov-12	19	23-Jan-13	76
77	MCRC/8491/2012	8-Nov-12	27-Nov-12	19	23-Jan-13	76
78	MCRC/8533/2012	9-Nov-12	23-Nov-12	14	15-Jan-13	67
79	MCRC/8502/2012	9-Nov-12	23-Nov-12	14	8-Jan-13	60
80	MCRC/8554/2012	19-Nov-12	26-Nov-12	7	31-Jan-13	73
81	MCRC/8563/2012	19-Nov-12	26-Nov-12	7	15-Jan-13	57
82	MCRC/8604/2012	19-Nov-12	26-Nov-12	7	18-Jan-13	60

83	MCRC/8551/2012	19-Nov-12	26-Nov-12	7	15-Jan-13	57
84	MCRC/8631/2012	20-Nov-12	2-Jan-13	43	2-Jan-13	43
85	MCRC/8629/2012	20-Nov-12	20-Dec-12	30	8-Jan-13	49
86	MCRC/8640/2012	20-Nov-12	20-Dec-12	30	7-Jan-13	48
87	MCRC/8628/2012	20-Nov-12	2-Jan-13	43	2-Jan-13	43
88	MCRC/8625/2012	20-Nov-12	27-Nov-12	7	8-Jan-13	49
89	MCRC/8630/2012	20-Nov-12	2-Jan-13	43	10-Jan-13	51
90	MCRC/8673/2012	21-Nov-12	27-Nov-12	6	17-Jan-13	57
91	MCRC/8657/2012	21-Nov-12	5-Dec-12	14	23-Jan-13	63
92	MCRC/8662/2012	21-Nov-12	27-Nov-12	6	2-Jan-13	42
93	MCRC/8707/2012	22-Nov-12	21-Dec-12	29	7-Jan-13	46
94	MCRC/8719/2012	22-Nov-12	29-Nov-12	7	11-Jan-13	50
95	MCRC/8699/2012	22-Nov-12	29-Nov-12	7	4-Jan-13	43
96	MCRC/8739/2012	22-Nov-12	3-Jan-13	42	17-Jan-13	56
97	MCRC/8716/2012	22-Nov-12	3-Jan-13	42	3-Jan-13	42
98	MCRC/8710/2012	22-Nov-12	29-Nov-12	7	17-Jan-13	56
99	MCRC/8757/2012	23-Nov-12	29-Nov-12	6	7-Jan-13	45
100	MCRC/8807/2012	24-Nov-12	3-Dec-12	9	3-Jan-13	40
101	MCRC/8805/2012	24-Nov-12	3-Jan-13	40	10-Jan-13	47
102	MCRC/8791/2012	24-Nov-12	3-Jan-13	40	3-Jan-13	40
103	MCRC/8803/2012	24-Nov-12	3-Dec-12	9	16-Jan-13	53
104	MCRC/8789/2012	24-Nov-12	3-Jan-13	40	3-Jan-13	40
105	MCRC/8823/2012	26-Nov-12	3-Dec-12	7	4-Jan-13	39
106	MCRC/8843/2012	26-Nov-12	30-Nov-12	4	28-Jan-13	63
107	MCRC/8835/2012	26-Nov-12	30-Nov-12	4	9-Jan-13	44
108	MCRC/8847/2012	26-Nov-12	3-Dec-12	7	7-Jan-13	42
109	MCRC/8824/2012	26-Nov-12	3-Jan-13	38	22-Jan-13	57
110	MCRC/8878/2012	27-Nov-12	4-Dec-12	7	18-Jan-13	52
111	MCRC/8882/2012	27-Nov-12	4-Dec-12	7	11-Jan-13	45
112	MCRC/8870/2012	27-Nov-12	3-Dec-12	6	11-Jan-13	45
113	MCRC/8859/2012	27-Nov-12	3-Jan-13	37	17-Jan-13	51
114	MCRC/8888/2012	27-Nov-12	3-Jan-13	37	18-Jan-13	52
115	MCRC/8891/2012	27-Nov-12	20-Dec-12	23	8-Jan-13	42
116	MCRC/8914/2012	29-Nov-12	3-Jan-13	35	3-Jan-13	35
117	MCRC/8925/2012	29-Nov-12	5-Dec-12	6	21-Jan-13	53
118	MCRC/8937/2012	29-Nov-12	5-Dec-12	6	18-Jan-13	50
119	MCRC/8904/2012	29-Nov-12	3-Jan-13	35	23-Jan-13	55
120	MCRC/8922/2012	29-Nov-12	5-Dec-12	6	21-Jan-13	53
121	MCRC/8901/2012	29-Nov-12	3-Jan-13	35	29-Jan-13	61
122	MCRC/8967/2012	30-Nov-12	6-Dec-12	6	4-Jan-13	35
123	MCRC/8959/2012	30-Nov-12	6-Dec-12	6	9-Jan-13	40
124	MCRC/8993/2012	1-Dec-12	7-Dec-12	6	3-Jan-13	33
125	MCRC/8982/2012	1-Dec-12	3-Jan-13	33	3-Jan-13	33

126	MCRC/9015/2012	3-Dec-12	10-Dec-12	7	3-Jan-13	31
127	MCRC/9020/2012	3-Dec-12	14-Dec-12	11	15-Jan-13	43
128	MCRC/9028/2012	3-Dec-12	3-Jan-13	31	9-Jan-13	37
129	MCRC/9019/2012	3-Dec-12	14-Dec-12	11	15-Jan-13	43
130	MCRC/9011/2012	3-Dec-12	10-Dec-12	7	4-Jan-13	32
131	MCRC/8995/2012	3-Dec-12	7-Dec-12	4	21-Jan-13	49
132	MCRC/9042/2012	4-Dec-12	3-Jan-13	30	9-Jan-13	36
133	MCRC/9052/2012	4-Dec-12	11-Dec-12	7	2-Jan-13	29
134	MCRC/9046/2012	4-Dec-12	10-Dec-12	6	24-Jan-13	51
135	MCRC/9044/2012	4-Dec-12	12-Dec-12	8	11-Jan-13	38
136	MCRC/9065/2012	4-Dec-12	12-Dec-12	8	11-Jan-13	38
137	MCRC/9107/2012	5-Dec-12	21-Dec-12	16	11-Jan-13	37
138	MCRC/9106/2012	5-Dec-12	12-Dec-12	7	10-Jan-13	36
139	MCRC/9089/2012	5-Dec-12	3-Jan-13	29	15-Jan-13	41
140	MCRC/9131/2012	6-Dec-12	12-Dec-12	6	4-Jan-13	29
141	MCRC/9135/2012	6-Dec-12	3-Jan-13	28	18-Jan-13	43
142	MCRC/9142/2012	6-Dec-12	3-Jan-13	28	10-Jan-13	35
143	MCRC/9130/2012	6-Dec-12	12-Dec-12	6	4-Jan-13	29
144	MCRC/9129/2012	6-Dec-12	3-Jan-13	28	18-Jan-13	43
145	MCRC/9157/2012	6-Dec-12	14-Dec-12	8	11-Jan-13	36
146	MCRC/9138/2012	6-Dec-12	12-Dec-12	6	18-Jan-13	43
147	MCRC/9163/2012	7-Dec-12	13-Dec-12	6	2-Jan-13	26
148	MCRC/9195/2012	7-Dec-12	3-Jan-13	27	21-Jan-13	45
149	MCRC/9190/2012	7-Dec-12	21-Dec-12	14	15-Jan-13	39
150	MCRC/9181/2012	7-Dec-12	4-Jan-13	28	11-Jan-13	35
151	MCRC/9183/2012	7-Dec-12	14-Dec-12	7	18-Jan-13	42
152	MCRC/9177/2012	7-Dec-12	3-Jan-13	27	21-Jan-13	45
153	MCRC/9187/2012	7-Dec-12	21-Dec-12	14	15-Jan-13	39
154	MCRC/9221/2012	10-Dec-12	3-Jan-13	24	23-Jan-13	44
155	MCRC/9218/2012	10-Dec-12	14-Dec-12	4	18-Jan-13	39
156	MCRC/9210/2012	10-Dec-12	21-Dec-12	11	29-Jan-13	50
157	MCRC/9201/2012	10-Dec-12	14-Dec-12	4	7-Jan-13	28
158	MCRC/9209/2012	10-Dec-12	14-Dec-12	4	4-Jan-13	25
159	MCRC/9205/2012	10-Dec-12	14-Dec-12	4	9-Jan-13	30
160	MCRC/9235/2012	10-Dec-12	14-Dec-12	4	10-Jan-13	31
161	MCRC/9247/2012	11-Dec-12	17-Dec-12	6	7-Jan-13	27
162	MCRC/9246/2012	11-Dec-12	17-Dec-12	6	31-Jan-13	51
163	MCRC/9265/2012	11-Dec-12	17-Dec-12	6	4-Jan-13	24
164	MCRC/9255/2012	11-Dec-12	3-Jan-13	23	10-Jan-13	30
165	MCRC/9263/2012	11-Dec-12	3-Jan-13	23	31-Jan-13	51
166	MCRC/9242/2012	11-Dec-12	3-Jan-13	23	3-Jan-13	23
167	MCRC/9258/2012	11-Dec-12	17-Dec-12	6	4-Jan-13	24
168	MCRC/9264/2012	11-Dec-12	17-Dec-12	6	22-Jan-13	42

169	MCRC/9272/2012	12-Dec-12	18-Dec-12	6	18-Jan-13	37
170	MCRC/9284/2012	12-Dec-12	18-Dec-12	6	4-Jan-13	23
171	MCRC/9298/2012	12-Dec-12	3-Jan-13	22	18-Jan-13	37
172	MCRC/9294/2012	12-Dec-12	4-Jan-13	23	4-Jan-13	23
173	MCRC/9283/2012	12-Dec-12	18-Dec-12	6	18-Jan-13	37
174	MCRC/9300/2012	12-Dec-12	18-Dec-12	6	11-Jan-13	30
175	MCRC/9312/2012	13-Dec-12	19-Dec-12	6	15-Jan-13	33
176	MCRC/9328/2012	13-Dec-12	19-Dec-12	6	7-Jan-13	25
177	MCRC/9388/2012	14-Dec-12	20-Dec-12	6	8-Jan-13	25
178	MCRC/9387/2012	14-Dec-12	20-Dec-12	6	11-Jan-13	28
179	MCRC/9376/2012	14-Dec-12	20-Dec-12	6	4-Jan-13	21
180	MCRC/9386/2012	14-Dec-12	20-Dec-12	6	21-Jan-13	38
181	MCRC/9358/2012	14-Dec-12	20-Dec-12	6	11-Jan-13	28
182	MCRC/9390/2012	14-Dec-12	20-Dec-12	6	7-Jan-13	24
183	MCRC/9359/2012	14-Dec-12	4-Jan-13	21	11-Jan-13	28
184	MCRC/9362/2012	14-Dec-12	20-Dec-12	6	11-Jan-13	28
185	MCRC/9374/2012	14-Dec-12	20-Dec-12	6	4-Jan-13	21
186	MCRC/9363/2012	14-Dec-12	20-Dec-12	6	16-Jan-13	33
187	MCRC/9378/2012	14-Dec-12	4-Jan-13	21	11-Jan-13	28
188	MCRC/9380/2012	14-Dec-12	4-Jan-13	21	21-Jan-13	38
189	MCRC/9373/2012	14-Dec-12	20-Dec-12	6	4-Jan-13	21
190	MCRC/9375/2012	14-Dec-12	3-Jan-13	20	29-Jan-13	46
191	MCRC/9346/2012	14-Dec-12	20-Dec-12	6	4-Jan-13	21
192	MCRC/9360/2012	14-Dec-12	4-Jan-13	21	21-Jan-13	38
193	MCRC/9406/2012	17-Dec-12	20-Dec-12	3	21-Jan-13	35
194	MCRC/9420/2012	17-Dec-12	21-Dec-12	4	29-Jan-13	43
195	MCRC/9394/2012	17-Dec-12	21-Dec-12	4	7-Jan-13	21
196	MCRC/9426/2012	17-Dec-12	21-Dec-12	4	22-Jan-13	36
197	MCRC/9416/2012	17-Dec-12	21-Dec-12	4	23-Jan-13	37
198	MCRC/9399/2012	17-Dec-12	20-Dec-12	3	10-Jan-13	24
199	MCRC/9419/2012	17-Dec-12	4-Jan-13	18	11-Jan-13	25
200	MCRC/9414/2012	17-Dec-12	21-Dec-12	4	22-Jan-13	36
201	MCRC/9397/2012	17-Dec-12	21-Dec-12	4	8-Jan-13	22
202	MCRC/9432/2012	17-Dec-12	21-Dec-12	4	29-Jan-13	43
203	MCRC/9431/2012	17-Dec-12	21-Dec-12	4	16-Jan-13	30
204	MCRC/9434/2012	17-Dec-12	21-Dec-12	4	17-Jan-13	31
205	MCRC/9407/2012	17-Dec-12	20-Dec-12	3	21-Jan-13	35
206	MCRC/9429/2012	17-Dec-12	21-Dec-12	4	22-Jan-13	36
207	MCRC/9398/2012	17-Dec-12	20-Dec-12	3	18-Jan-13	32
208	MCRC/9424/2012	17-Dec-12	21-Dec-12	4	16-Jan-13	30
209	MCRC/9402/2012	17-Dec-12	20-Dec-12	3	10-Jan-13	24
210	MCRC/9483/2012	18-Dec-12	4-Jan-13	17	18-Jan-13	31
211	MCRC/9482/2012	18-Dec-12	4-Jan-13	17	18-Jan-13	31

212	MCRC/9453/2012	18-Dec-12	4-Jan-13	17	18-Jan-13	31
213	MCRC/9457/2012	18-Dec-12	4-Jan-13	17	11-Jan-13	24
214	MCRC/9481/2012	18-Dec-12	24-Dec-12	6	17-Jan-13	30
215	MCRC/9469/2012	18-Dec-12	4-Jan-13	17	21-Jan-13	34
216	MCRC/9464/2012	18-Dec-12	4-Jan-13	17	18-Jan-13	31
217	MCRC/9455/2012	18-Dec-12	4-Jan-13	17	11-Jan-13	24
218	MCRC/9518/2012	19-Dec-12	4-Jan-13	16	11-Jan-13	23
219	MCRC/9491/2012	19-Dec-12	24-Dec-12	5	24-Jan-13	36
220	MCRC/9521/2012	19-Dec-12	27-Dec-12	8	16-Jan-13	28
221	MCRC/9510/2012	19-Dec-12	4-Jan-13	16	18-Jan-13	30
222	MCRC/9515/2012	19-Dec-12	24-Dec-12	5	23-Jan-13	35
223	MCRC/9503/2012	19-Dec-12	24-Dec-12	5	23-Jan-13	35
224	MCRC/9506/2012	19-Dec-12	4-Jan-13	16	10-Jan-13	22
225	MCRC/9490/2012	19-Dec-12	27-Dec-12	8	23-Jan-13	35
226	MCRC/9522/2012	19-Dec-12	4-Jan-13	16	18-Jan-13	30
227	MCRC/9575/2012	20-Dec-12	2-Jan-13	13	17-Jan-13	28
228	MCRC/9565/2012	20-Dec-12	24-Dec-12	4	11-Jan-13	22
229	MCRC/9609/2012	20-Dec-12	2-Jan-13	13	18-Jan-13	29
230	MCRC/9543/2012	20-Dec-12	4-Jan-13	15	10-Jan-13	21
231	MCRC/9572/2012	20-Dec-12	4-Jan-13	15	18-Jan-13	29
232	MCRC/9629/2012	21-Dec-12	24-Dec-12	3	29-Jan-13	39
233	MCRC/9657/2012	21-Dec-12	24-Dec-12	3	28-Jan-13	38
234	MCRC/9650/2012	21-Dec-12	24-Dec-12	3	15-Jan-13	25
235	MCRC/9671/2012	21-Dec-12	2-Jan-13	12	11-Jan-13	21
236	MCRC/9630/2012	21-Dec-12	24-Dec-12	3	15-Jan-13	25
237	MCRC/9734/2012	22-Dec-12	27-Dec-12	5	16-Jan-13	25
238	MCRC/9727/2012	22-Dec-12	24-Dec-12	2	22-Jan-13	31
239	MCRC/9721/2012	22-Dec-12	4-Jan-13	13	23-Jan-13	32
240	MCRC/9737/2012	22-Dec-12	27-Dec-12	5	28-Jan-13	37
241	MCRC/9714/2012	22-Dec-12	24-Dec-12	2	17-Jan-13	26
242	MCRC/9742/2012	22-Dec-12	2-Jan-13	11	24-Jan-13	33
243	MCRC/9738/2012	22-Dec-12	27-Dec-12	5	23-Jan-13	32
244	MCRC/9756/2012	24-Dec-12	27-Dec-12	3	16-Jan-13	23
245	MCRC/9762/2012	24-Dec-12	27-Dec-12	3	16-Jan-13	23
246	MCRC/9753/2012	24-Dec-12	27-Dec-12	3	16-Jan-13	23
247	MCRC/9767/2012	24-Dec-12	27-Dec-12	3	16-Jan-13	23
248	MCRC/9751/2012	24-Dec-12	27-Dec-12	3	16-Jan-13	23
249	MCRC/9761/2012	24-Dec-12	27-Dec-12	3	29-Jan-13	36
250	MCRC/9765/2012	24-Dec-12	27-Dec-12	3	16-Jan-13	23
251	MCRC/9757/2012	24-Dec-12	27-Dec-12	3	29-Jan-13	36
252	MCRC/9772/2012	26-Dec-12	27-Dec-12	1	16-Jan-13	21
253	MCRC/9782/2012	26-Dec-12	31-Dec-12	5	24-Jan-13	29
254	MCRC/9770/2012	26-Dec-12	4-Jan-13	9	18-Jan-13	23

255	MCRC/9776/2012	26-Dec-12	31-Dec-12	5	17-Jan-13	22
256	MCRC/9783/2012	26-Dec-12	2-Jan-13	7	28-Jan-13	33
257	MCRC/9793/2012	27-Dec-12	31-Dec-12	4	17-Jan-13	21
258	MCRC/9792/2012	27-Dec-12	31-Dec-12	4	24-Jan-13	28
259	MCRC/9801/2012	28-Dec-12	31-Dec-12	3	23-Jan-13	26
260	MCRC/9799/2012	28-Dec-12	31-Dec-12	3	31-Jan-13	34
261	MCRC/9806/2012	28-Dec-12	31-Dec-12	3	18-Jan-13	21
262	MCRC/9813/2012	29-Dec-12	4-Jan-13	6	28-Jan-13	30
263	MCRC/9826/2012	31-Dec-12	7-Jan-13	7	23-Jan-13	23
264	MCRC/9829/2012	31-Dec-12	7-Jan-13	7	21-Jan-13	21
265	MCRC/9824/2012	31-Dec-12	7-Jan-13	7	31-Jan-13	31
266	MCRC/91/2013	2-Jan-13	10-Jan-13	8	28-Jan-13	26
267	MCRC/66/2013	2-Jan-13	10-Jan-13	8	24-Jan-13	22
268	MCRC/31/2013	2-Jan-13	9-Jan-13	7	29-Jan-13	27
269	MCRC/87/2013	2-Jan-13	10-Jan-13	8	28-Jan-13	26
270	MCRC/6/2013	2-Jan-13	8-Jan-13	6	29-Jan-13	27
271	MCRC/40/2013	2-Jan-13	10-Jan-13	8	29-Jan-13	27
272	MCRC/85/2013	2-Jan-13	10-Jan-13	8	28-Jan-13	26
273	MCRC/11/2013	2-Jan-13	9-Jan-13	7	23-Jan-13	21
274	MCRC/23/2013	2-Jan-13	9-Jan-13	7	23-Jan-13	21
275	MCRC/62/2013	2-Jan-13	9-Jan-13	7	31-Jan-13	29
276	MCRC/122/2013	3-Jan-13	11-Jan-13	8	31-Jan-13	28
277	MCRC/127/2013	3-Jan-13	11-Jan-13	8	28-Jan-13	25
278	MCRC/104/2013	3-Jan-13	10-Jan-13	7	28-Jan-13	25
279	MCRC/110/2013	3-Jan-13	10-Jan-13	7	28-Jan-13	25
280	MCRC/101/2013	3-Jan-13	10-Jan-13	7	24-Jan-13	21
281	MCRC/178/2013	4-Jan-13	21-Jan-13	17	29-Jan-13	25
282	MCRC/169/2013	4-Jan-13	15-Jan-13	11	29-Jan-13	25
283	MCRC/188/2013	5-Jan-13	15-Jan-13	10	30-Jan-13	25
284	MCRC/200/2013	5-Jan-13	15-Jan-13	10	29-Jan-13	24
285	MCRC/183/2013	5-Jan-13	15-Jan-13	10	31-Jan-13	26
286	MCRC/194/2013	5-Jan-13	15-Jan-13	10	29-Jan-13	24
287	MCRC/213/2013	7-Jan-13	15-Jan-13	8	31-Jan-13	24
288	MCRC/238/2013	7-Jan-13	15-Jan-13	8	31-Jan-13	24
289	MCRC/267/2013	8-Jan-13	28-Jan-13	20	31-Jan-13	23
290	MCRC/308/2013	9-Jan-13	23-Jan-13	14	31-Jan-13	22

STATEMENT SHOWING NO OF DAYS TAKEN FOR DISPOSAL IN MCRC BAIL PETITIONS AT SEAT AT GWALIOR IN THE MONTH OF JANUARY, 2013

SR NO	CASE NO	FIL DATE	FIRST LISTING	LIST DIFF	DISPOSAL DATE	DISPOSAL
1	MCRC/8146/2011	14-Nov-11	22-Nov-11	8	21-Jan-13	435
2	MCRC/1511/2012	16-Feb-12	2-Mar-12	15	24-Jan-13	343
3	MCRC/5507/2012	16-Jul-12	23-Jul-12	7	8-Jan-13	177
4	MCRC/6533/2012	25-Aug-12	29-Aug-12	4	28-Jan-13	156
5	MCRC/6621/2012	28-Aug-12	31-Aug-12	3	16-Jan-13	141
6	MCRC/6638/2012	29-Aug-12	31-Aug-12	2	16-Jan-13	140
7	MCRC/6966/2012	7-Sep-12	12-Sep-12	5	16-Jan-13	131
8	MCRC/7011/2012	10-Sep-12	13-Sep-12	3	8-Jan-13	120
9	MCRC/7226/2012	17-Sep-12	21-Sep-12	4	17-Jan-13	122
10	MCRC/7389/2012	21-Sep-12	26-Sep-12	5	16-Jan-13	117
11	MCRC/7429/2012	22-Sep-12	26-Sep-12	4	30-Jan-13	130
12	MCRC/7453/2012	24-Sep-12	27-Sep-12	3	16-Jan-13	114
13	MCRC/7550/2012	26-Sep-12	10-Oct-12	14	17-Jan-13	113
14	MCRC/7569/2012	27-Sep-12	1-Oct-12	4	29-Jan-13	124
15	MCRC/7611/2012	28-Sep-12	3-Oct-12	5	28-Jan-13	122
16	MCRC/7731/2012	3-Oct-12	8-Oct-12	5	16-Jan-13	105
17	MCRC/7831/2012	5-Oct-12	10-Oct-12	5	28-Jan-13	115
18	MCRC/8054/2012	12-Oct-12	18-Oct-12	6	18-Jan-13	98
19	MCRC/8228/2012	18-Oct-12	21-Nov-12	34	22-Jan-13	96
20	MCRC/8273/2012	19-Oct-12	22-Nov-12	34	31-Jan-13	104
21	MCRC/8251/2012	19-Oct-12	8-Nov-12	20	8-Jan-13	81
22	MCRC/8268/2012	19-Oct-12	22-Nov-12	34	17-Jan-13	90
23	MCRC/8354/2012	29-Oct-12	5-Nov-12	7	28-Jan-13	91
24	MCRC/8295/2012	29-Oct-12	1-Nov-12	3	16-Jan-13	79
25	MCRC/8414/2012	30-Oct-12	5-Nov-12	6	16-Jan-13	78
26	MCRC/8421/2012	30-Oct-12	5-Nov-12	6	29-Jan-13	91
27	MCRC/8536/2012	1-Nov-12	22-Nov-12	21	22-Jan-13	82
28	MCRC/8586/2012	2-Nov-12	6-Nov-12	4	28-Jan-13	87
29	MCRC/8623/2012	5-Nov-12	8-Nov-12	3	2-Jan-13	58
30	MCRC/8638/2012	5-Nov-12	8-Nov-12	3	2-Jan-13	58
31	MCRC/8633/2012	5-Nov-12	9-Nov-12	4	28-Jan-13	84
32	MCRC/8679/2012	6-Nov-12	9-Nov-12	3	28-Jan-13	83
33	MCRC/8733/2012	7-Nov-12	9-Nov-12	2	10-Jan-13	64
34	MCRC/8727/2012	7-Nov-12	9-Nov-12	2	11-Jan-13	65
35	MCRC/8732/2012	7-Nov-12	9-Nov-12	2	9-Jan-13	63
36	MCRC/8728/2012	7-Nov-12	9-Nov-12	2	11-Jan-13	65
37	MCRC/8775/2012	8-Nov-12	20-Nov-12	12	17-Jan-13	70
38	MCRC/8790/2012	8-Nov-12	22-Nov-12	14	2-Jan-13	55
39	MCRC/8865/2012	19-Nov-12	22-Nov-12	3	16-Jan-13	58
40	MCRC/8883/2012	19-Nov-12	22-Nov-12	3	22-Jan-13	64
41	MCRC/8907/2012	19-Nov-12	23-Nov-12	4	28-Jan-13	70
42	MCRC/8872/2012	19-Nov-12	22-Nov-12	3	16-Jan-13	58
43	MCRC/8906/2012	19-Nov-12	23-Nov-12	4	7-Jan-13	49
44	MCRC/8873/2012	19-Nov-12	22-Nov-12	3	16-Jan-13	58
45	MCRC/8896/2012	19-Nov-12	22-Nov-12	3	7-Jan-13	49
46	MCRC/8898/2012	19-Nov-12	22-Nov-12	3	22-Jan-13	64
47	MCRC/8948/2012	20-Nov-12	23-Nov-12	3	22-Jan-13	63
48	MCRC/9006/2012	20-Nov-12	26-Nov-12	6	28-Jan-13	69
49	MCRC/8947/2012	20-Nov-12	23-Nov-12	3	28-Jan-13	69
50	MCRC/8998/2012	20-Nov-12	27-Nov-12	7	29-Jan-13	70
51	MCRC/8957/2012	20-Nov-12	23-Nov-12	3	10-Jan-13	51
52	MCRC/8994/2012	20-Nov-12	26-Nov-12	6	16-Jan-13	57
53	MCRC/9056/2012	21-Nov-12	27-Nov-12	6	16-Jan-13	56
54	MCRC/9044/2012	21-Nov-12	26-Nov-12	5	16-Jan-13	56

55	MCRC/9058/2012	21-Nov-12	27-Nov-12	6	21-Jan-13	61
56	MCRC/9060/2012	21-Nov-12	27-Nov-12	6	16-Jan-13	56
57	MCRC/9062/2012	21-Nov-12	27-Nov-12	6	23-Jan-13	63
58	MCRC/9036/2012	21-Nov-12	26-Nov-12	5	16-Jan-13	56
59	MCRC/9057/2012	21-Nov-12	27-Nov-12	6	16-Jan-13	56
60	MCRC/9014/2012	21-Nov-12	26-Nov-12	5	28-Jan-13	68
61	MCRC/9100/2012	23-Nov-12	27-Nov-12	4	16-Jan-13	54
62	MCRC/9113/2012	23-Nov-12	27-Nov-12	4	2-Jan-13	40
63	MCRC/9123/2012	23-Nov-12	29-Nov-12	6	16-Jan-13	54
64	MCRC/9142/2012	23-Nov-12	29-Nov-12	6	2-Jan-13	40
65	MCRC/9152/2012	24-Nov-12	29-Nov-12	5	7-Jan-13	44
66	MCRC/9162/2012	24-Nov-12	4-Dec-12	10	29-Jan-13	66
67	MCRC/9151/2012	24-Nov-12	29-Nov-12	5	22-Jan-13	59
68	MCRC/9161/2012	24-Nov-12	29-Nov-12	5	30-Jan-13	67
69	MCRC/9184/2012	26-Nov-12	30-Nov-12	4	22-Jan-13	57
70	MCRC/9204/2012	26-Nov-12	30-Nov-12	4	7-Jan-13	42
71	MCRC/9170/2012	26-Nov-12	29-Nov-12	3	15-Jan-13	50
72	MCRC/9196/2012	26-Nov-12	10-Dec-12	14	16-Jan-13	51
73	MCRC/9195/2012	26-Nov-12	5-Dec-12	9	30-Jan-13	65
74	MCRC/9164/2012	26-Nov-12	29-Nov-12	3	7-Jan-13	42
75	MCRC/9182/2012	26-Nov-12	4-Dec-12	8	28-Jan-13	63
76	MCRC/9209/2012	26-Nov-12	30-Nov-12	4	7-Jan-13	42
77	MCRC/9248/2012	27-Nov-12	3-Dec-12	6	7-Jan-13	41
78	MCRC/9218/2012	27-Nov-12	3-Dec-12	6	7-Jan-13	41
79	MCRC/9241/2012	27-Nov-12	3-Dec-12	6	29-Jan-13	63
80	MCRC/9247/2012	27-Nov-12	3-Dec-12	6	7-Jan-13	41
81	MCRC/9228/2012	27-Nov-12	10-Dec-12	13	11-Jan-13	45
82	MCRC/9221/2012	27-Nov-12	3-Dec-12	6	7-Jan-13	41
83	MCRC/9257/2012	27-Nov-12	3-Dec-12	6	30-Jan-13	64
84	MCRC/9246/2012	27-Nov-12	3-Dec-12	6	22-Jan-13	56
85	MCRC/9283/2012	29-Nov-12	3-Dec-12	4	21-Jan-13	53
86	MCRC/9303/2012	29-Nov-12	4-Dec-12	5	2-Jan-13	34
87	MCRC/9264/2012	29-Nov-12	3-Dec-12	4	8-Jan-13	40
88	MCRC/9291/2012	29-Nov-12	3-Dec-12	4	10-Jan-13	42
89	MCRC/9286/2012	29-Nov-12	3-Dec-12	4	7-Jan-13	39
90	MCRC/9266/2012	29-Nov-12	7-Dec-12	8	2-Jan-13	34
91	MCRC/9274/2012	29-Nov-12	10-Dec-12	11	24-Jan-13	56
92	MCRC/9262/2012	29-Nov-12	3-Dec-12	4	7-Jan-13	39
93	MCRC/9293/2012	29-Nov-12	3-Dec-12	4	29-Jan-13	61
94	MCRC/9346/2012	30-Nov-12	5-Dec-12	5	29-Jan-13	60
95	MCRC/9340/2012	30-Nov-12	6-Dec-12	6	31-Jan-13	62
96	MCRC/9344/2012	30-Nov-12	5-Dec-12	5	8-Jan-13	39
97	MCRC/9319/2012	30-Nov-12	4-Dec-12	4	21-Jan-13	52
98	MCRC/9351/2012	30-Nov-12	10-Dec-12	10	10-Jan-13	41
99	MCRC/9311/2012	30-Nov-12	4-Dec-12	4	21-Jan-13	52
100	MCRC/9309/2012	30-Nov-12	4-Dec-12	4	2-Jan-13	33
101	MCRC/9315/2012	30-Nov-12	4-Dec-12	4	8-Jan-13	39
102	MCRC/9326/2012	30-Nov-12	4-Dec-12	4	18-Jan-13	49
103	MCRC/9347/2012	30-Nov-12	5-Dec-12	5	31-Jan-13	62
104	MCRC/9414/2012	3-Dec-12	7-Dec-12	4	24-Jan-13	52
105	MCRC/9430/2012	3-Dec-12	7-Dec-12	4	24-Jan-13	52
106	MCRC/9420/2012	3-Dec-12	13-Dec-12	10	16-Jan-13	44
107	MCRC/9424/2012	3-Dec-12	12-Dec-12	9	8-Jan-13	36
108	MCRC/9436/2012	3-Dec-12	7-Dec-12	4	28-Jan-13	56
109	MCRC/9378/2012	3-Dec-12	6-Dec-12	3	30-Jan-13	58
110	MCRC/9412/2012	3-Dec-12	7-Dec-12	4	23-Jan-13	51
111	MCRC/9393/2012	3-Dec-12	10-Dec-12	7	8-Jan-13	36
112	MCRC/9428/2012	3-Dec-12	7-Dec-12	4	24-Jan-13	52

113	MCRC/9397/2012	3-Dec-12	10-Dec-12	7	21-Jan-13	49
114	MCRC/9435/2012	3-Dec-12	7-Dec-12	4	28-Jan-13	56
115	MCRC/9376/2012	3-Dec-12	6-Dec-12	3	30-Jan-13	58
116	MCRC/9396/2012	3-Dec-12	10-Dec-12	7	7-Jan-13	35
117	MCRC/9404/2012	3-Dec-12	14-Dec-12	11	11-Jan-13	39
118	MCRC/9409/2012	3-Dec-12	7-Dec-12	4	31-Jan-13	59
119	MCRC/9432/2012	3-Dec-12	12-Dec-12	9	8-Jan-13	36
120	MCRC/9403/2012	3-Dec-12	6-Dec-12	3	24-Jan-13	52
121	MCRC/9395/2012	3-Dec-12	10-Dec-12	7	7-Jan-13	35
122	MCRC/9410/2012	3-Dec-12	7-Dec-12	4	23-Jan-13	51
123	MCRC/9372/2012	3-Dec-12	6-Dec-12	3	2-Jan-13	30
124	MCRC/9394/2012	3-Dec-12	10-Dec-12	7	8-Jan-13	36
125	MCRC/9495/2012	4-Dec-12	7-Dec-12	3	8-Jan-13	35
126	MCRC/9469/2012	4-Dec-12	7-Dec-12	3	16-Jan-13	43
127	MCRC/9475/2012	4-Dec-12	14-Dec-12	10	30-Jan-13	57
128	MCRC/9439/2012	4-Dec-12	11-Dec-12	7	8-Jan-13	35
129	MCRC/9440/2012	4-Dec-12	7-Dec-12	3	29-Jan-13	56
130	MCRC/9490/2012	4-Dec-12	7-Dec-12	3	8-Jan-13	35
131	MCRC/9478/2012	4-Dec-12	14-Dec-12	10	24-Jan-13	51
132	MCRC/9442/2012	4-Dec-12	7-Dec-12	3	8-Jan-13	35
133	MCRC/9443/2012	4-Dec-12	7-Dec-12	3	31-Jan-13	58
134	MCRC/9482/2012	4-Dec-12	11-Dec-12	7	31-Jan-13	58
135	MCRC/9441/2012	4-Dec-12	7-Dec-12	3	24-Jan-13	51
136	MCRC/9508/2012	5-Dec-12	10-Dec-12	5	16-Jan-13	42
137	MCRC/9543/2012	5-Dec-12	18-Dec-12	13	29-Jan-13	55
138	MCRC/9534/2012	5-Dec-12	11-Dec-12	6	3-Jan-13	29
139	MCRC/9545/2012	5-Dec-12	11-Dec-12	6	31-Jan-13	57
140	MCRC/9511/2012	5-Dec-12	10-Dec-12	5	29-Jan-13	55
141	MCRC/9529/2012	5-Dec-12	10-Dec-12	5	24-Jan-13	50
142	MCRC/9550/2012	5-Dec-12	11-Dec-12	6	21-Jan-13	47
143	MCRC/9553/2012	5-Dec-12	13-Dec-12	8	29-Jan-13	55
144	MCRC/9500/2012	5-Dec-12	10-Dec-12	5	29-Jan-13	55
145	MCRC/9520/2012	5-Dec-12	13-Dec-12	8	29-Jan-13	55
146	MCRC/9565/2012	6-Dec-12	11-Dec-12	5	8-Jan-13	33
147	MCRC/9578/2012	6-Dec-12	11-Dec-12	5	10-Jan-13	35
148	MCRC/9563/2012	6-Dec-12	11-Dec-12	5	29-Jan-13	54
149	MCRC/9575/2012	6-Dec-12	11-Dec-12	5	8-Jan-13	33
150	MCRC/9564/2012	6-Dec-12	11-Dec-12	5	29-Jan-13	54
151	MCRC/9579/2012	6-Dec-12	13-Dec-12	7	8-Jan-13	33
152	MCRC/9556/2012	6-Dec-12	11-Dec-12	5	22-Jan-13	47
153	MCRC/9613/2012	7-Dec-12	12-Dec-12	5	8-Jan-13	32
154	MCRC/9598/2012	7-Dec-12	12-Dec-12	5	31-Jan-13	55
155	MCRC/9594/2012	7-Dec-12	12-Dec-12	5	8-Jan-13	32
156	MCRC/9588/2012	7-Dec-12	14-Dec-12	7	24-Jan-13	48
157	MCRC/9599/2012	7-Dec-12	13-Dec-12	6	3-Jan-13	27
158	MCRC/9666/2012	10-Dec-12	13-Dec-12	3	29-Jan-13	50
159	MCRC/9646/2012	10-Dec-12	13-Dec-12	3	30-Jan-13	51
160	MCRC/9664/2012	10-Dec-12	13-Dec-12	3	29-Jan-13	50
161	MCRC/9624/2012	10-Dec-12	13-Dec-12	3	2-Jan-13	23
162	MCRC/9630/2012	10-Dec-12	13-Dec-12	3	10-Jan-13	31
163	MCRC/9643/2012	10-Dec-12	13-Dec-12	3	30-Jan-13	51
164	MCRC/9619/2012	10-Dec-12	13-Dec-12	3	31-Jan-13	52
165	MCRC/9641/2012	10-Dec-12	13-Dec-12	3	30-Jan-13	51
166	MCRC/9622/2012	10-Dec-12	13-Dec-12	3	2-Jan-13	23
167	MCRC/9617/2012	10-Dec-12	13-Dec-12	3	10-Jan-13	31
168	MCRC/9645/2012	10-Dec-12	13-Dec-12	3	30-Jan-13	51
169	MCRC/9658/2012	10-Dec-12	17-Dec-12	7	29-Jan-13	50
170	MCRC/9632/2012	10-Dec-12	13-Dec-12	3	30-Jan-13	51

171	MCRC/9710/2012	11-Dec-12	17-Dec-12	6	31-Jan-13	51
172	MCRC/9713/2012	11-Dec-12	17-Dec-12	6	2-Jan-13	22
173	MCRC/9708/2012	11-Dec-12	17-Dec-12	6	30-Jan-13	50
174	MCRC/9704/2012	11-Dec-12	20-Dec-12	9	29-Jan-13	49
175	MCRC/9714/2012	11-Dec-12	17-Dec-12	6	2-Jan-13	22
176	MCRC/9706/2012	11-Dec-12	17-Dec-12	6	30-Jan-13	50
177	MCRC/9684/2012	11-Dec-12	14-Dec-12	3	29-Jan-13	49
178	MCRC/9698/2012	11-Dec-12	17-Dec-12	6	8-Jan-13	28
179	MCRC/9701/2012	11-Dec-12	17-Dec-12	6	29-Jan-13	49
180	MCRC/9702/2012	11-Dec-12	17-Dec-12	6	30-Jan-13	50
181	MCRC/9753/2012	12-Dec-12	17-Dec-12	5	2-Jan-13	21
182	MCRC/9778/2012	12-Dec-12	18-Dec-12	6	30-Jan-13	49
183	MCRC/9724/2012	12-Dec-12	21-Dec-12	9	24-Jan-13	43
184	MCRC/9781/2012	12-Dec-12	18-Dec-12	6	30-Jan-13	49
185	MCRC/9730/2012	12-Dec-12	17-Dec-12	5	9-Jan-13	28
186	MCRC/9782/2012	12-Dec-12	14-Dec-12	2	7-Jan-13	26
187	MCRC/9748/2012	12-Dec-12	17-Dec-12	5	31-Jan-13	50
188	MCRC/9743/2012	12-Dec-12	17-Dec-12	5	2-Jan-13	21
189	MCRC/9770/2012	12-Dec-12	24-Dec-12	12	30-Jan-13	49
190	MCRC/9780/2012	12-Dec-12	18-Dec-12	6	30-Jan-13	49
191	MCRC/9731/2012	12-Dec-12	17-Dec-12	5	30-Jan-13	49
192	MCRC/9773/2012	12-Dec-12	7-Jan-13	26	30-Jan-13	49
193	MCRC/9732/2012	12-Dec-12	17-Dec-12	5	9-Jan-13	28
194	MCRC/9751/2012	12-Dec-12	17-Dec-12	5	31-Jan-13	50
195	MCRC/9804/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
196	MCRC/9833/2012	13-Dec-12	8-Jan-13	26	31-Jan-13	49
197	MCRC/9826/2012	13-Dec-12	19-Dec-12	6	9-Jan-13	27
198	MCRC/9813/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
199	MCRC/9840/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
200	MCRC/9815/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
201	MCRC/9817/2012	13-Dec-12	19-Dec-12	6	9-Jan-13	27
202	MCRC/9839/2012	13-Dec-12	19-Dec-12	6	4-Jan-13	22
203	MCRC/9825/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
204	MCRC/9805/2012	13-Dec-12	19-Dec-12	6	30-Jan-13	48
205	MCRC/9827/2012	13-Dec-12	19-Dec-12	6	31-Jan-13	49
206	MCRC/9838/2012	13-Dec-12	19-Dec-12	6	4-Jan-13	22
207	MCRC/9872/2012	14-Dec-12	20-Dec-12	6	30-Jan-13	47
208	MCRC/9882/2012	14-Dec-12	20-Dec-12	6	30-Jan-13	47
209	MCRC/9903/2012	14-Dec-12	20-Dec-12	6	22-Jan-13	39
210	MCRC/9898/2012	14-Dec-12	20-Dec-12	6	4-Jan-13	21
211	MCRC/9887/2012	14-Dec-12	24-Dec-12	10	22-Jan-13	39
212	MCRC/9843/2012	14-Dec-12	17-Dec-12	3	31-Jan-13	48
213	MCRC/9862/2012	14-Dec-12	19-Dec-12	5	31-Jan-13	48
214	MCRC/9880/2012	14-Dec-12	20-Dec-12	6	24-Jan-13	41
215	MCRC/9904/2012	14-Dec-12	20-Dec-12	6	22-Jan-13	39
216	MCRC/9881/2012	14-Dec-12	20-Dec-12	6	10-Jan-13	27
217	MCRC/9953/2012	17-Dec-12	21-Dec-12	4	7-Jan-13	21
218	MCRC/9934/2012	17-Dec-12	21-Dec-12	4	31-Jan-13	45
219	MCRC/9914/2012	17-Dec-12	20-Dec-12	3	22-Jan-13	36
220	MCRC/9942/2012	17-Dec-12	21-Dec-12	4	7-Jan-13	21
221	MCRC/9920/2012	17-Dec-12	20-Dec-12	3	31-Jan-13	45
222	MCRC/9911/2012	17-Dec-12	20-Dec-12	3	22-Jan-13	36
223	MCRC/9938/2012	17-Dec-12	21-Dec-12	4	31-Jan-13	45
224	MCRC/9936/2012	17-Dec-12	21-Dec-12	4	22-Jan-13	36
225	MCRC/9931/2012	17-Dec-12	20-Dec-12	3	9-Jan-13	23
226	MCRC/9955/2012	17-Dec-12	21-Dec-12	4	29-Jan-13	43
227	MCRC/9935/2012	17-Dec-12	21-Dec-12	4	31-Jan-13	45
228	MCRC/9921/2012	17-Dec-12	20-Dec-12	3	22-Jan-13	36

229	MCRC/9929/2012	17-Dec-12	20-Dec-12	3	9-Jan-13	23
230	MCRC/10024/2012	18-Dec-12	21-Dec-12	3	31-Jan-13	44
231	MCRC/9969/2012	18-Dec-12	20-Dec-12	2	11-Jan-13	24
232	MCRC/9998/2012	18-Dec-12	21-Dec-12	3	24-Jan-13	37
233	MCRC/10026/2012	18-Dec-12	21-Dec-12	3	22-Jan-13	35
234	MCRC/9982/2012	18-Dec-12	21-Dec-12	3	15-Jan-13	28
235	MCRC/9971/2012	18-Dec-12	21-Dec-12	3	17-Jan-13	30
236	MCRC/9983/2012	18-Dec-12	21-Dec-12	3	15-Jan-13	28
237	MCRC/10070/2012	19-Dec-12	2-Jan-13	14	17-Jan-13	29
238	MCRC/10111/2012	20-Dec-12	4-Jan-13	15	24-Jan-13	35
239	MCRC/10114/2012	20-Dec-12	2-Jan-13	13	24-Jan-13	35
240	MCRC/10129/2012	21-Dec-12	2-Jan-13	12	17-Jan-13	27
241	MCRC/10133/2012	21-Dec-12	11-Jan-13	21	28-Jan-13	38
242	MCRC/10143/2012	21-Dec-12	2-Jan-13	12	17-Jan-13	27
243	MCRC/31/2013	2-Jan-13	7-Jan-13	5	31-Jan-13	29
244	MCRC/13/2013	2-Jan-13	7-Jan-13	5	31-Jan-13	29
245	MCRC/119/2013	3-Jan-13	18-Jan-13	15	31-Jan-13	28
246	MCRC/84/2013	3-Jan-13	11-Jan-13	8	31-Jan-13	28
247	MCRC/143/2013	4-Jan-13	18-Jan-13	14	31-Jan-13	27
248	MCRC/211/2013	8-Jan-13	11-Jan-13	3	31-Jan-13	23
249	MCRC/252/2013	8-Jan-13	15-Jan-13	7	30-Jan-13	22

ANNEX-R¹8

MADHYA PRADESH HIGH COURT BAR ASSOCIATION

22-04-2014

94

यदि चाहते हो कि अच्छे लोग तुमसे घृणा न करें, तुम्हारा आदर करें तो शिष्टाचार के नियमों का सावधानी से पालन करो ।

(नेपोलियन बोनापार्टी)

Before HON'BLE THE CHIEF JUSTICE HON'BLE SHRI JUSTICE KESHAV KUMAR TRIVEDI Court Room No:1 MOTION HEARING

MCRC 4396/2014	OM PRAKASH VS THE STATE	PRATYUSH TRIPATHI - GAURAV TIWARI (P. 1) ANURAG BUCHOLAP - HALOK AGNIHOTRI (P. 1) MUKESH RAJPUT (P. 1)
MCRC 5473/2014	AKHILESH S VS THE STATE	HARI SHANKER DUBEY - AMIT DUBEY (P. 1) BHARAV DUBEY (P. 1)
WP 11273/2012	KISHORI LA VS THE STATE	ANURAG SAHU - BAL KISHAN CHOUDHARI, RAJNISH JAIN, N PETHIA, A PATEL, S AWASTHI (R. 1), SANJAY SETHI, KIRAN MEHTA (R. 1), RAJESHWAR RAO, KAMLESH DWIVEDI (R. 1), MANISH MAN SINGH, SATYENDRA PATEL, K.N. BUNDELA (R. 1), SANJAY K. AGRIWAL, AMIT SETHI, Piyush BHATTNAGAR, R.S. KUSHWAHA, S.P. SANGH (R. 1)
WP 1745/2010	PRISK CEM VS THE STATE	ADITYA ADHIKARI, PREM FRANCIS, A.P. SINGH - SATISH CHATURVEDI, AMAL PUSHP SHROTI (CEAVEATOR), JANOOP NAIR, P. SHANKARAN, SHISHIR DIXIT, SHARAD PUMBI
WP 4081/2014	ACC LIMITE VS THE STATE	PREM MAHESH FRANCIS - KAPIL JAIN (P. 1), KUNAL THAKRE (P. 1), ANKUR SHRIVASTAVA (P. 1), MANOJ KUMAR JHAIP (P. 1), BHARU PRATAP SINGH (P. 1)
WP 6909/2002	GRASIM MLI VS THE STATE	ADITYA ADHIKARI, SATISH CHATURVEDI, A. SINGH, A.G. (1-3), DHARMENDRA SHARMA (S), A.K. CHITLE
WP 880/2004	M/S MYSCORE VS THE STATE	R.M. SHARMA, MOHD ASIF A.G., OM PRAKASH NAMDEO (A), S. TIWARI (GA FOR R1)
WA 1157/2006	M/S CENTUR VS THE STATE	AVINASH ZARGAR, NEERAJ VEGAD, SUMESH BAJAJ - ANAGHA PAUL, VIJAY TRIPATHI, AKASH CHOUDHARY, ADITYA ADHIKARI, SATISH CHATURVEDI, ABHISHEK GULATEE
WA 1108/2006	M/S CENTUR VS THE STATE	AVINASH ZARGAR, NEERAJ VEGAD, SUMESH BAJAJ - ANAGHA PAUL, V. TRIPATHI, A. CHOUDHARY, S. NANDY, PRAVEEN YADAV, Piyush TIWARI, M. CHANAS, ADITYA ADHIKARI, SATISH CHATURVEDI, ABHISHEK GULATEE
WA 9782/2007	MYSORE CEM VS THE STATE	R.M. SHARMA -
WA 439/2008	JAYPEE REW VS THE STATE	R.M. SHARMA A.G. V. BHIDE -
WA 449/2008	JAY PEE CE VS THE STATE	R.M. SHARMA, MOHD. ASIF -
WA 441/2008	JAY PEE RE VS THE STATE	R.M. SHARMA -
WA 1189/2008	BIRLA CORP VS THE STATE	HARVINDER SINGH, ADILJIT BHOWMIK - P. FRANCIS
WA 188/2009	PRISM CEM VS THE STATE	R.M. SHARMA, SELF - AVINASH ZARGAR, K.P. KUSHWAHA, ADITYA ADHIKARI, SATISH CHATURVEDI, A. ZARGAR
WA 231/2009	PRISM CEM VS THE STATE	R.M. SHARMA, PETITIONER SELF - K.P. KUSHWAHA, AVINASH ZARGAR, J. DEEP SINGH, KARAD, TYADHIKARI, SATISH CHATURVEDI, SUDEEP DEBU, AVINASH ZARGAR
WA 489/2009	ASSOCIATE VS THE STATE	PREM FRANCIS -
WP 7860/2008	ACC LIMIT VS PRINCIPAL	PREM FRANCIS, NAMAN NAGRATH, PRASHANT SINGH - KUNAL THAKRE, ANKUR SHRIVASTAVA, NAMAN NAGRATH (ALL)
WP 14378/2009	M/S CENTUR VS THE STATE	AKASH CHOUDHARY, VIJAY TRIPATHI - A. CHOUDHARY, S.K. NANDY, ADITYA ADHIKARI, SATISH CHATURVEDI, ABHISHEK GULATEE
WP 3616/2010	HEIDELBER VS PRINCIPAL	R.M. SHARMA - MANOJ KUSHWAHA, ANAPURNA SHARMA, NAMA Y NAGRAJI (A, 1)
WP 6039/2010	PRISM CEM VS THE STATE	PREM FRANCIS, ADITYA ADHIKARI - KUNAL THAKRE, ANKUR SHRIVASTAVA, MANOJ KUMAR JHAS TIWARI (R1 TOR3) AG
WP 12699/2010	PRISM CEM VS SEC RETARY	PREM FRANCIS, ADITYA ADHIKARI - NAMAN NAGRATH (T, 3 & 4) - P.K. SAURAV (R1, R2, R4)
WP 1886/2012	ACC LIMIT VS THE STATE	PREM FRANCIS - KUNAL THAKRE, SUDESH VERMA (R1 TOR4) AG
WP 5090/2012	PRISM CEM VS THE STATE	ADITYA ADHIKARI - SATISH CHATURVEDI, ABHISHEK GULATEE, SANDARSHI TIWARI (GA FOR R1 TO R4)
WP 15746/2012	JAPPRAXAS VS THE STATE	R.M. SHARMA - MANOJ KUSHWAHA, K.K. GAUTAM, SANDARSHI TIWARI (GA FOR R1 TO R3)
WP 15840/2012	M/S BHILA VS THE STATE	R.M. SHARMA - MANOJ SHARMA, MANOJ KUSHWAHA, K. GAUTAM, SANDARSHI TIWARI (R1, 2) AG
MCC 1209/2012	MYSORE CE VS THE STATE	R.M. SHARMA - MANOJ KUSHWAHA, K.K. GAUTAM
MCC 1210/2012	MYSORE CE VS THE STATE	R.M. SHARMA - MANOJ KUSHWAHA, K.K. GAUTAM
MCC 1212/2012	MYSORE CE VS THE STATE	R.M. SHARMA - MANOJ KUSHWAHA, K.K. GAUTAM
MCC 1212/2012	MYSORE CE VS THE STATE	R.M. SHARMA - MANOJ KUSHWAHA, K.K. GAUTAM
WP 1913/2013	ACC LIMITE VS THE STATE	PREM FRANCIS - KUNAL THAKRE, KAPIL JAIN, ANKUR SHRIVASTAVA, N. VINO; KUNAL SAMDARSHI TIWARI (GA FOR R1 TO R4)
WP 4182/2013	CENTURY V VS THE STATE	ADITYA ADHIKARI - SATISH CHATURVEDI, A. GULATEE, G. SINGH, R. PARASH, HEP, G. A. (R. 1, 2)
MCRC 5358/2014	ARUN KUMAR VS THE STATE	PRATYUSH TRIPATHI - SOLIRABH BHUGHAN SHRIVASTAVA (P. 1)
WP 2123/2011	MADHYA PR VS THE STATE	PRATYUSH TRIPATHI, MISHRA ASSOCIATES - MUKESH SAHU
WP 20984/2011	MADHYA PR VS THE STATE	PRATYUSH TRIPATHI, G. TIWARI - MUKESH SAHU, SANDARSHI TIWARI G. A. (1), (TQ)
WP 14162/2013	CHHOTELAR VS THE STATE	G.S. ANIL WADIA - B.K. UPADHYAY, PANKAJ DUBEY, SHEETA, DUBEY, VIRENDRA SINGH, M.D. DUBEY, RAKESH SHUKLA (R)
WP 14747/2013	RAGHUVAR P VS THE STATE	JITENDRA, V. RYA - NEELESH AWASTHI, SANDARSHI TIWARI (R1-R5)
WP 15181/2013	GANESH PRA VS THE STATE	RAJESH DUBEY - G. (R. 1 TO 4), ANURAG SHRIVASTAVA, NITIN SINGH BAGHEL, NITIN RAJ, N. RAJENDRA P. KASHYAP (R1)
WP 15218/2013	MADHYA PR VS UNION OF	PURUSHANANDRA KALURAV ASSISTANT SOLICITOR GENERAL - KAMLESH DWIVEDI, T.S. KHURKA, A. DHARMAJ, THAKARI, GAUTAM PRASAD, S. KAMASHU, SHRIVASTAVA (R1-R3)
WP 15237/2013	KRISHNAKU VS THE STATE	RAJESH DUBEY - G. A. (R. 1, 2)
WA 12732/2013	RAJESH KUM VS THE STATE	P.N. DUBEY - P. AVEEN DUBEY, NAVEEN DUBEY, SEEP J. DUBEY
WA 14377/2013	CHANDRA SH VS THE STATE	RAJESH DUBEY -
WP 15256/2013	SHAILENDRA VS THE STATE	V.D.S. CHAUHAN - SANDARSHI TIWARI (R1 TO R4) AG
WP 15266/2013	DR. C.L. K VS THE STATE	SHAKTI KUMAR SONI -
WP 15270/2013	RAJYA ADH VS THE STATE	D.X. DIXIT - ANSHUL DIXIT, SHALESH JAUNGA, (R. 1 TO 4)
WP 15344/2013	DR. MAYANK VS THE STATE	SHAKTI KUMAR SONI - S. TIWARI (R1, 2) AG
WP 15351/2013	YASHWANT S VS THE STATE	S.K. PATHAK - ABHISHEK SONI, MOHD. RIZWAN S TIWARI (R1 TOR4) AG
WP 15355/2013	INDRAMANI VS THE STATE	NIKHIL TIWARI - DEVASHISH SAKALKAR, ANAND MANI TRIPATHI, AMIT MISHRA, SANDARSHI TIWARI (R1-R4)
WP 15370/2013	M.P. SHK VS THE STATE	P.N. DUBEY - PRAVEEN DUBEY, N. DUBEY, SANJAY SINGH, SEEP J. DUBEY, SANDARSHI TIWARI (R1-R3)
WP 15380/2013	D.K. SHRI VS THE STATE	ANSHUMAN SINGH - SATYENDRA PATEL, K.N. BUNDELA, SANDARSHI TIWARI (R1-R2)
WP 15394/2013	M.C. DEOU VS THE STATE	DINESH UPADHYAY - MANISH TRIVEDI, ABHISHEK AGRAWAL, SAAG SH. MISHRA, ASHISH UPADHYAY, SANDARSHI TIWARI (TOR3) AG
WP 15433/2013	RAGHUWANSH VS THE STATE	SMT. SUDHA GAUTAM - R.B. TIWARI, SANDARSHI TIWARI (R1 TOR3) AG
WP 15440/2013	DINESH SINGH VS THE STATE	JITENDRA TIWARI - PRASHANT DUBEY, R.P. DWIVEDI, SANDARSHI TIWARI (R1 TOR4) AG
WP 15443/2013	ADITYA PRA VS THE STATE	A.P. SINGH - VIVEK SHUKLA, RAJENDRA SINGH, SIDHARTH SHUKLA, PRAVEEN SHARMA, SANDARSHI TIWARI (R1 TOR3) AG
WP 15449/2013	SHINSHA F VS THE STATE	D.K. DIXIT - ANSHUL DIXIT, SHALESH JAUNGA, SANDARSHI TIWARI (R1, R2, R3) AG
WP 15475/2013	SURENDRA K VS THE STATE	NITIN SHUKLA - RAJNISH PANDEY, Piyush D. DHARMADHIKARI (R1-3) AG, Piyush D. DHARMADHIKARI (R1-3) AG, Piyush D. DHARMADHIKARI (R1-3) AG
WP 15476/2013	SUNIL GUPT VS THE STATE	RAJESH DUBEY - SANDARSHI TIWARI (R1, 2) AG
WP 15528/2013	MOHD. NASI VS THE STATE	AMIT CHATURVEDI - SANDARSHI TIWARI (R1 TOR3) AG
WP 15538/2013	P.N. DUBEY VS THE STATE	K.C. GHILDYAL - P. DWIVEDI, H.C. SINGH, M. SHARMA, M. RAJAS, SANDARSHI TIWARI (R1-R2) AG
WP 15547/2013	DEV SINGH VS THE STATE	DEVESH BHONDE - G. A. (R. 1 TO 3)
WP 15570/2013	ARVIND KUM VS THE STATE	D.X. TRIPATHI - AWADHESH KUMAR MISHRA, D.K. PATEL, G. A. (R. 1 TO 3)
WP 15590/2013	KISHAN LAL VS THE STATE	V.D.S. CHAUHAN - SANDARSHI TIWARI (R1-R4)
WP 15633/2013	S.P. GUPTA VS THE STATE	RAHUL MISHRA - SANDARSHI TIWARI (R1 TOR3) AG
WP 15690/2013	M.P. CLAS VS THE STATE	RAJNISH PANDEY - SANJEEV TULI, G. A. (R. 1 TO 3)
WP 15733/2013	GOPAL SING VS THE STATE	R.K. SAMAYIA - SHALESH SAMAYIA, VIKAS JAIN, SANDARSHI TIWARI (R1-R4)
WP 15797/2013	RANCHARIT VS THE STATE	V.K. SHUKLA - G. A. (R. 1 TO 3.5, 7)
WP 15814/2013	BALRAM SRI VS THE STATE	PARTOSH TRIVEDI - MANOJ SONI, G. A. (R. 1 TO 3)
WP 15855/2013	HANSHANKA VS THE STATE	SHYAM YADAV - ASHISH KUMAR, KULDEEP SINGH, S. RAMAKRANS N. PATIL, SANDARSHI TIWARI (R1) AG, SANDARSHI TIWARI (R1-2) AG, SANDARSHI TIWARI (R1-3) AG, SANDARSHI TIWARI (R1-4) AG
WP 16089/2013	ANIL KUMAR VS THE STATE	AMIT CHATURVEDI - Piyush D. DHARMADHIKARI, Piyush D. DHARMADHIKARI
WP 16211/2013	GULSHAN SING VS THE STATE	S.K.P. VARMA - SMITA, ARORA, JAY SINGH RAJPUT, S. SHUKLA
WP 16257/2013	CHANDRABH VS THE STATE	V.D.S. CHAUHAN - SANDARSHI TIWARI (GA) (A)
WP 16258/2013	RAJ KISHOR VS THE STATE	AMIT CHATURVEDI - SANDARSHI TIWARI (GA) (R1-R4)
WP 16291/2013	RAMKIRAN VS THE STATE	RAJESH DUBEY - SANDARSHI TIWARI (R1-R3)
WP 16292/2013	BRAHMNAND VS THE STATE	RAJESH DUBEY - RAHUL KUMAR JAIN (R1-R3) AG
WP 16298/2013	BALKRISHNA VS THE STATE	SUDHA GAUTAM - R.B. TIWARI, P. PANDEY (R1 TOR3) AG
WP 16307/2013	PRANTYA VS THE STATE	SMT. SUDHA GAUTAM - R.B. TIWARI, SANDARSHI TIWARI (R1) AG
WP 16434/2013	SANGITA DH VS THE STATE	AJOK PATHAK - ATUL KUMAR RAI, SITARAM SHUKLA, Piyush D. DHARMADHIKARI (GA 1-3)
WP 16468/2013	MANGU LAL VS THE STATE	AMIT CHATURVEDI - Piyush DHARMADHIKARI (GA) (R1-R4)
WP 16467/2013	CHANDRA KU VS THE STATE	AMIT CHATURVEDI - SANDARSHI TIWARI (R1-R3)
WP 16621/2013	VARISTHA A VS THE STATE	K.C. GHILDYAL - M.K. RAJAK, P. DWIVEDI, H.C. SINGH, M. SHARMA, SANDARSHI TIWARI (R1-R7)

Case List Dated 22-04-2014 Page 4 of 26

55	RP 134/2014	KISHORE AG VS PREETAM	GAUTAM PRASAD -R.K. VERMA(R)-1[R.K. VERMA(R)-2[R.K. VERMA(R)-3[R.K. VERMA(R)-4[R.K. VERMA(R)-5[R.K. VERMA(R)-6[R.K. VERMA(R)-7[VINAYAGH ZAGGAR(R)-8]
56	WP 149/2014	KU. BHARAD V/S MCD COLN	MUKHTAR AHMAD -ANURADHA PATIL LASHISH SHROTRI (P)-1[ASHISH SHROTRI-2[VIKRAM JOHRI(R)-3[VIKRAM JOHRI(R)-4[MIT NAOPAL(R)-5[AMIT NAZAL(R)-6[SIDHARTH BETHUR-7[SIDHARTH BETHUR-8[PRALAD SINGH(S) ODHI(R)]
58	WA 228/2014	WESTERN CO V/S MADHUKAR S	GREESHM JAIN -RAJESH KUMAR CHAND(R)-1
59	WA 280/2014	GANESH KUM V/S WEST CENTR	ANOO P NAIR -SANKARAN PULAKKAT NAIR(R)-1[ROHAN PRABHAKAR KARIR(R)-1[NARINDER PAL SINGH RUPRAH(R)-1[NARINDER PAL SINGH RUPRAH(R)-2[AMRIT NAIR RUPRAH(R)-2[SATARAM GARG(R)-2]
62	WA 254/2014	SMT SHILP V/S THE STATE	SANKALP KOCHAR -ANIT KUMAR MISHRASUSHIL KUMAR DIXITSHIVENDRA PANDEYVIKAS TIWARIYOGENDRA SINGH BAGHEL
63	WA 356/2014	YAMTA PRAS V/S THE STATE	SHASHANK SHEKHAR DUGVEKAR -AMIT KUMAR SINGHSATISH YADAVBHOOPESH TIWARIAPAN KUMAR BATHERENAYK G. GRAYAL
64	MCC 961/2005	UNITED W/O V/S MOHANAL B	PRADEEP NAOIKER,KAMLESH KUMAR LAKHERA,A.O. AHIRWAR,R.D. AHIRWAR,D.R.S.P.KATYAR -SHREYAS PANDIT, SMT. SUDHA PANDIT P C CHANDAK,UT TAM MAHESHWARI AU PATEL (2/5)
65	MCC 7322/2005	GAYA PRASA V/S THE STATE	A. S.USMANI,MAADUL USMANI AG. SUDHIR SHRIVASTAVA
66	WA 1345/2007	DEO RAJ VI V/S THE STATE	A. K.SINGH,DINESH PATEL, A. SINGH R. PATEL
67	MCC 2584/2007	SMT.MAGGY V/S BOARD OF R	HANIKANT SHARMA AG.,PN.DUBEY,OM NAMDEO G.P.SINGH(DY.GA) (1-5) -SP.TIWARI,AKHIL CHAKABARTI,KK.VERMA,RANUL JAIN,ANG OP NAIR,RAJESH POHANKAR,MUKESH MISHRA,VJAY AWASTHI,VINOD YADAV (5)
68	MCC 967/2008	NATIONAL I V/S RAM PRASAD	MS RUPRAH,SMT AMRIT RUPRAH,P.BANERJEE ANIL LAL(S) -ASHOK KUMAR GUPTA, SP.GUPTA (1-3)
69	MCC 1667/2008	R.N.MISHRA V/S PRINCIPAL	V.S. TRIVEDI -
70	WP 12088/2008	MRS.PROJVA V/S UNION OF I	AK.BINGHODINESH PRABAD PATEL -O.PNAMDEO,PRAVEEN NAMDEO,D.YADAV (ALL)
71	WA 428/2009	THE STATE V/S PP BINGH	PN DUBEY K.K.,JOHINDEUTU BHARMA -R.P.MISHRA (1)
72	WP 8206/2009	GOVIND SHA V/S UNION OF	MANJIT P.S. CHUKKAL,C.A. THAKUR ANOO NAIR,P.SHANKARAN SHISHIR DIXIT (1-4)
73	WA 293/2010	DR. J.S. G V/S NATIONAL	SALUBAN TIWARI ASHOK LALWAN, P.AWASTHY, SS.THAKUR,SK SHARMA, -GAURABH TIWARI, M.L. SHARMARAHUL CHOUBEY(P)-1[C.A. THOMAS(P)- 1[CH. KESHAR(1 TO 3)
74	WA 526/2010	VISHNU PRA V/S THE STATE	SANJAY JAIN -MANINDER S BHATTI,Y.M.TIWARI,PRAVEEN SENADITYA ADHIKARI, S.CHATURVEDI,G.DEBER(7)PURUSHANNDRA KAURAV,KAMLESH DA VYEDI,ARVIND KAURAV(S)
75	WA 988/2010	M/S BALAJ V/S MS CDMME	ATULANAND AWASTHY -P.VERMA(R)1
76	WP 924/2010	M/S SOM D V/S CUSTOMS,	SUMIT NEMAM,VERMA ANOO NAIR,P.SHANKARAN SHISHIR DIXIT,SHARAD PUNJ, (1,2)
77	WA 3/2011	BALWANT SI V/S THE STATE	RAO ASSOCIATE (V. K. PADEY) SANJAY K AGARWAL(2) -
78	WA 75/2011	DHAKAR SI V/S THE STATE	VIVEK RUSIA -BINA NAIR, S. PRASAD,K. TIWARI
79	RF 113/2011	AJAN SINGH V/S ADIRAJ GR	AMIT SAXENA -SUBODH TAMARAKAR, S.B. SHRIVASTAVA, -PRATYUSH TRIPATHIAND JAIN, KL GUPTA, J.VERMA, GOPI DHANAK, (R1)
80	WA 148/2011	SABLU SING V/S THE STATE	GHANSHYAM SHARMA -DEEPAK NEMAM,ind shrivastava(Caveat)
81	WA 1/2011	SHIV KUMAR V/S RAMAKANT G	VIVEK RUSIA A.G -SWAPNESH PRASAD, U.RAWATSATISH SHRIVASTAVA, V.PASL, RP MISHRA(R)RADHELA GUPTA, S. GUPTA, SK GARG(R)1[G.A. (R.2 TO 5)
82	WA 5/2011	THE STATE V/S HOMAN SING	SATISH SHRIVASTAVA -
83	WP 7182/2011	KRISHNA PA V/S DEPUTY CO	ABHISHEK OSWAL ANOO NAIR,P. SHANKARAN,K.ROHANI,R.POHANKAR(R)-4-5 -ASHISH UPADHAYAY
84	WA 355/2012	DAYA RAM P V/S M.P. PURVA	S.K.DWIVEDI MUKESH KUMAR AGRAWAL, POORAN SINGH MOHD. AMJAD
85	WA 412/2012	BAL MUKUND V/S M.P. STAT	AKASH CHOUDHURY RAJAS POHANKAR, (1&2) -S.K. NANDY, P.TIWARI, P.JAINA, I.FARIDI (3,5,6 & 10)
86	WA 312/2012	SANTOSH KU V/S M.P. STAT	K.C. GHODIYAL ANOO NAIR -M.K. RAJAK, P.DWIVEDI, H.C. SINGHA,T.FARIDI, MUKESH PANDEY, RAJAS POHANKARANOO NAIR,P.SHANKARAN(R)-1,2)
87	WA 477/2012	M/S MAYAM V/S M.P. STAT	S.P. MISHRA,MUKESH KUMAR AGRAWAL, PREMI NARYAN VERHA (1-4) -V.S. MISHRA
88	WA 480/2012	CHRISTAMAN V/S THE STATE	MANOJ SHARMA -ANURAG PRAJAPATISANDARSHI TIWARI (GA FOR R1 TO R3)
89	WA 548/2012	JASBEER SI V/S DEPUTY DI	BHAGWAN SINGH THAKUR K.K. SINGH -UPENDRA KUMAR TRIPATHIK.K.SINGH (R1 AND R3)
89	WA 865/2012	PUSHPAMA V/S THE STATE	RIYAZ MOHAMMAD -TABREZ KHAN(Rakesh Jain)(Caveat)SMT. JYOTI JAIN, ROHIT JAIN (CAVEAT)SATISH CHOURASIA (CAVEAT)
89	WA 886/2012	PUSHPAMA V/S THE STATE	RIYAZ MOHAMMAD -TABREZ KHAN(Rakesh Jain)(Caveat)SMT. JYOTI JAIN, ROHIT JAIN (CAVEAT)SATISH CHOURASIA (CAVEAT)
90	WA 1150/2012	S.B.MIRZA V/S THE STATE	AJAY S.RAIZADA -DHIRENDRA SINGH.MANVISH SHARMA
91	WA 1472/2012	MAHENDRA S V/S THE STATE	ATUL NEMA V/S XANOJA A G (1) A.K. PATHAK(2)JALOK PATHAK, Y.V. VAIDY R.2 & 3]
92	WP 1223/2012	PEOPLES U V/S UNION OF	AMALPUSH P SHROTI ASSISTANT SOLICITOR GENERAL -HYVEDI TA SHROTI,MAHESH SHUKLAANOO NAIR, P.SHANKARAN (2)
93	WA 30/2013	MUNNALAL B V/S MUNICIPAL	AVINASH ZARGAR HETENDRA SINGH(R1 TO 3), ARPAN J.PAWAR(R)4 -KENDRA PRASAD KUSHWAMA,AKSHAY SAPRE, AMT BHURRAN,GRISH KEKREARPAN J.PAWAR,SAURASH SONDER(R-4)
94	WA 238/2013	BANSHI LAL V/S UNION OF	A.K. PANDEY ASSISTANT SOLICITOR GENERAL -VIKAY GAUTAM, ANADHESH GUPTA, B.N. SHARMARASHID SUHAIL SIDDIQUI
95	WA 534/2013	SHIV KUMAR V/S THE STATE	SHANKAR PRASAD SINGH -SWAPNEL GANGULY(R-1)4
96	WA 708/2013	GRIMAN BAL V/S THE STATE	RISMAN PATEL (R1 TO R4) -SANGEETA SHARMA, SOMNATH KORI, ARUN; PAROHAMAHESH SINGH, VASEEM KHANPRANAY GUPTA (R)SPRANAY GUPTA(R)-SALVISH CHOUNKEYSH-5[DIYASHANKAR PATEL(R)-6[NEELAM GUPTA(R)-5]
97	WA 785/2013	BHAGWATI B V/S THE STATE	AMIT SINGH -ANUJ DUBEYDEVEESH KUMAR KHATHIR(R)-SJSATYENDRA KUMAR GAUTAM(R)-5]
98	WA 1479/2013	THE STATE V/S B.K.DUBEY	HEMANT SHRIVASTAVA -
99	WP 15823/2013	SHREE COA V/S THE COURT	PRADDEEP BHARGAVA GREESHM JAIN, SATYAPAL SINGH, DILIP PARIHAR R1 TO 3 -RAJESH PATEL, RAMA P PATEL
99	WP 15823/2013	V.K. ENTE V/S COAL INDI	ATUL NEMA VIVEK RUSIA -GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)5]SHRIS A. DHARMAADHIKARI,A.DHARMAADHIKARI,GAUTAM PRASAD,HIMANSHUSHRIVASTAVA(R)7]VIVEK RUSIA,SWAPNESH PRASAD(R)6]
99	WP 15927/2013	ANMO ENT V/S COAL INDI	ATUL NEMA VIVEK RUSIA -VIVEK RUSIA,S.PRASAD(R-1,2]GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)5]GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)-3-RAJAS DHARMAADHIKARI,GAUTAM PRASAD,HIMANSHU SHRIVASTAVA(R)7]VIVEK RUSIA, S. PRASAD(R)6]
99	WP 15935/2013	M/S CHAND V/S COAL INDI	ATUL NEMA VIVEK RUSIA -GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)5]A.DHARMAADHIKARI,GAUTAM PRASAD,HIMANSHUSHRIVASTAVA(R)7]VIVEK RUSIA, S. PRASAD(R)6]
99	WP 15947/2013	ARUNDOYA V/S COAL INDI	ATUL NEMA VIVEK RUSIA -GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)5]S.A.DHARMAADHIKARI,GAUTAM PRASAD,HIMANSHUSHRIVASTAVA(R)7]VIVEK RUSIA,SWAPNESH PRASAD(R)6]VIVEK RUSIA,S. PRASAD(R-1,2)
99	WP 15959/2013	M/S MAHIS V/S COAL INDI	ATUL NEMA VIVEK RUSIA -GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)5]GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)3-RAJAS A.DHARMAADHIKARI,GAUTAM PRASAD,HIMANSHUSHRIVASTAVA(R)7]VIVEK RUSIA, S. PRASAD (1,2)
99	WP 15962/2013	OIPRAXASH V/S COAL INDI	ATUL NEMA VIVEK RUSIA -GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)5]S.A.DHARMAADHIKARI,GAUTAM PRASAD,HIMANSHUSHRIVASTAVA(R)7]VIVEK RUSIA,SWAPNESH PRASAD(R)6]VIVEK RUSIA, S. PRASAD (1,2)
99	WP 15987/2013	M/S JAYA V/S COAL INDI	ATUL NEMA VIVEK RUSIA -GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)5]S.A.DHARMAADHIKARI,GAUTAM PRASAD,HIMANSHUSHRIVASTAVA(R)7]VIVEK RUSIA,SWAPNESH PRASAD(R)6]VIVEK RUSIA,S. PRASAD(R-1,2)
99	WP 15976/2013	M/S CHAND V/S COAL INDI	ATUL NEMA VIVEK RUSIA -GREESHM JAIN,SATYAPAL SINGH,DILIP PARIHAR(R)5]S.A.DHARMAADHIKARI,G PRASAD, H SHRIVASTAVA(R)7]VIVEK RUSIA, S. PRASAD(R)6]VIVEK RUSIA,S. PRASAD(R-1,2)
99	WP 15977/2013	B.K. MINÉ V/S COAL INDI	ATUL NEMA VIVEK RUSIA -GREESHM JAIN,DILIP PARIHAR SATYAPAL SINGH,DILIP PARIHAR(R)-5]S.A.DHARMAADHIKARI,GAUTAM PRASAD,HIMANSHUSHRIVASTAVA(R)7]VIVEK RUSIA,SWAPNESH PRASAD(R)6]VIVEK RUSIA, S. PRASAD (1,2)
99	WP 17837/2013	M/S SURAT V/S SOUTH EAS	SUBODH KATHAR ANOO NAIR -ALOY NAYAKGREESHM JAIN,DILIP PARIHAR SATYAPAL SINGH(R-1,2)
99	WP 1937/2013	M/S PERFE V/S WESTERN C	MANAS VERMA ANOO NAIR -ANOO NAIR,P.SHANKARAN,SHARAD PUNJ(R-1,2)HIMANSHU SHRIVASTAVA ADV. ON BEHALF OF SHRIS A. DHARMAADHIKARI,RES.NO.3SUSHRIT DHARMAADHIKARI(R)-3[GAUTAM PRASAD(R)-3]HIMANSHU SHRIVASTAVA(R)-3]
99	WP 2925/2014	GWLIOR ALC V/S SOUTH EAST	SAMEER KUMAR,SHRIVASTAVA -RAM KRISHNA UPADHYA RISHABH GUPTADEEPIKSHA SHRIVASTAVAGREESHM JAIN(R)-1[GREESHM JAIN(R)-2[DILIP PARIHAR(R)-1[DILIP PARIHAR(R)
100	WA 20/2014	THE STATE V/S DR. SMT. K	AKASH CHOUDHURY -S.K. NANDYPIYUSH TIWARI RAKESH BRIGHRK. KAURAVPURUSHANNDRA KUMAR KAURAV(R)-KAMLESH KUMAR DWIVEDI(R)-4[ARVIND SINGH KAURAV(R)-4[RASHMI KAURAV(R)-4[ASHISH KUMAR KUMAR(R)-4]
101	WA 154/2014	SHARDA PRA V/S THE STATE	GAUTAM PRASAD -GAUTAM PRASAD,HIMANSHU SHRIVASTAVA
102	WA 157/2014	MANOJ KUMA V/S THE STATE	UDAYAN TIWARI,T.K KHADKA, SHUKLA ASSOCIATES,RB TIWARI -AK SINGHMRIGENDRA SINGHANANISH NIGAMH.SINGH,R.DIWAKAR(R)
103	WP 250/2014	SMT MUNNI V/S WELFARE C	UDAYAN TIWARI,T.K KHADKA,VINEET DUBEY -SHUKLA ASSOCIATES,RB TIWARI -ASHISH SHROTI & MRIGENDRA SINGHAK. SINGHMRIGENDRA SINGH,H.SINGHAI,NIGAMA,PATELAL VAAHAWAR(1)
104	WA 1157/2009	ASHOK NORD V/S DR SURESH	SANKALP KOCHAR -S.PANDEY, S.K.DIXIT, V.MISHRA, V TOVARJITENDRARAARYA,P.S.TIAR,ASHISH TIWARI(APPELLANT 5)
104	WA 1210/2009	ASHOK NORD V/S M.A.KHAN	ANOO NAIR -SANKARAN PULAKKAT NAIR
105	CRA 1299/2013	ARIF KHAN V/S THE STATE	VIVEK AGRAWAL -R.P. MISHRA, A.K. SHUKLA,R1 PRAKASH NAMDEO(R)-1[OM PRAKASH NAMDEO(R)-2]PRAVEEN NAMDEO(R)-1]PRAVEEN NAMDEO(R)-2]
106	WP 6316/2014	NITESH SHA V/S THE RECOVE	
107	WP 16548/2012	DR SHYAM V/S UNION OF	

Before HON'BLE SHRI JUSTICE RAJENDRA MENON HON'BLE SHRI JUSTICE ANIL SHARMA Court Room No:2 MOTION HEARING

1	CRA 2102/2013	SURENDRA @ V/S THE STATE	MUKESH PANDEY -H.S.VARMA, M.SHRIVASTAVA, PRASANT SHIRVAS
2	WP 3935/2007	SHAMBHU PR V/S UNION OF I	AKASH CHOUDHURY,SK NANDLA,ROY, NS RUPRAH M B SHRIVASTAVAR(R)-1-4 -PRAVEEN YADAV
3	WP 5689/2005	MEGHRAJ AS V/S UNION OF I	VJAY TRIPATHI,AKASH CHOUDHARY A.G. DEEPAK AWASTHY -ANAND; KUMAR SHARMA(R)-1[PARAG TIWARI(R)-1]SIDHARTH PATEL(R)-1[NAMARDEEP GUPTA(P)-1]SHASHI HASHD SUDHAIL SIDDIQUI(ASST.SOLICITOR) R1
4	WP 16507/2009	M/S FORTU V/S PRINCIPAL	SUMIT NEMA -MUKESH AGRAWAL,DINESH SINGHAL,VJAY KUMAR SHUKLA(G-1-2)
5	WA 4/2011	SMT. POONA V/S JITENDRA K	B.N. SHARMA HEMANT NAMDEO,ANITA KATHIYAS(R)-1 -VINAY KU. GAUTAM, A. K. PANDEY, A. P. GUPTA,N.N. TRIPATHI
6	WP 4/2011	M.P. STAT V/S REGIONAL	P.C.CHANDAK -KUR. NAIR & UTTAM MAHESHWARI & RAJESH TIWARI(R)-1(Caveat)
7	WP 7085/2011	SHRAWAN KU V/S JINT REG	D. K. DIXIT PURUSHANNDRA KAURAVA (GA FOR 1 AND 2) -ANISHA, DIXIT, S.JAIN
8	WP 16488/2011	ANUP KUMAR V/S UNION OF	DURGESH THAPA R.L.GUPTA (ASG)-
9	WP 21826/2011	NOBENDRA K V/S THE ADDIT	A.K.SHRIVASTAVA G.A.(R-1,2) -SANDHESH JAIN, ABHJEEET SHRIVASTAVA
10	WA 190/2012	THE COM V/S RAJENDRA K	SANJAY LAL, RAJESH PANDEY
11	FA 978/2012	SMT.MAMTA K LACHHIA PR	RAVENDRA SHUKLA Y.K GUPTA(R)-1 -S.K. DUBEY
12	WP 3806/2012	MANOJ KUMA V/S UNION OF	MANOJ SHARMA A.S.J. PARAG TIWARI, HIMANSHU CHOURASIAAKASH CHOUDHARY(Caveat)GOVIND PATEL STANDING COUNCIL FOR RAILWAYRAJESH PANDEY,ASHOK PATEL(1,2),S.K.NANDY(2)
13	WP 14526/2012	NARESH AGR V/S BANK OF I	SATISH AGRAWAL, RAJESH MAINDRETTA,GOPAL JAISWAL,ASHISH DIXIT(R)-3, AKSHAY AGRAWAL

Cause List Dated 22-04-2014 Page 6 of 26

95	WP 1578/2014	M/S SPEED VS MADHYAPRA	KISHANT JAIN -SAURABH SAHNI, SWARATI SHUKLAPURUSHANANDRA KUMAR KAURAVR, 1)KAMLESH KUMAR DWIVEDI(R)-1)TABREZ SHEKH(R)-1)SHASHI PARANJPE(R)-1)AS HISH KUMAR KUMAR(R)-1)ADITYA KHANDEKAR(R)-1)MISHAL VIJAYVARGIYAR(R)-1)PANKAJ RAJ AHIRVAR(R)-1)AR VIND SINGH KAURAVR-1)SHOBHADITYAR-1)MOTI LAL KUSHWAH(R)-1)JADWAT FOZDAR(R)-1)
96	WP 202/2014	M/S AQMANA VS INCOME TAX	ABHISEK DUBAY -ABHINAV PADHYASUBHINAV DHARMADHIKARI(R)-2)BUSHMUT DHARMADHIKARI(R)-1)
97	WP 3722/2014	LALA RAM R VS THE DIRECT	PRATYUSH TRIPATHI -GOURAV TIWARI, ANURAG BUDHCLAYA, ALOK AGNIHOTRI
98	WP 2917/2014	SIGNET COV VS THE STATE	BRAMHADATT SINGH -ABHISEK DUBEY, G MICHAEL
99	WP 4035/2014	JESHRAJARI VS DR. HARI S	JANAK LAL, SONI -DEEPAK JAIN(R)-1)MANOJ KUMAR SONI(R)-1)C.A. THOMAS(R)-1)RAHUL CHOUBEY(R)-1)RAHUL CHOUBEY(R)-2)C.A.THOMAS(R)-1)C.A.THOMAS(R)-2)ANISHA NEWA(R)-1)ANISHA NEWA(R)-2)
100	WP 6290/2014	KU MEENU VS BARKATULLA	PRATYUSH TRIPATHI -SOURABH BHUSHAN SHRIVASTAVAK, KAURAVR(R)-1)

Before HON'BLE SHRI JUSTICE U.C. MAHESHWARI Court Room No:6 FINAL HEARING

1	MCR02 2394/2014	KIRTI MARI VS THE STATE	SOM PRAKASH MISHRA -SMT. MANISHA KHARE, SATYENDRA PATEL,NAMRATA KESHARWANI, HARJAS SINGH CHHABRASHUBHA AGRAWAL, YASH SONI, JASNEETPRAMOD SINGH TOMAR(DOMP)
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Before HON'BLE SHRI JUSTICE U.C. MAHESHWARI Court Room No:6 MOTION HEARING

1	MCR02 4165/2014	MAHENDRA K VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI(R)-1)ASHISH KUMAR TIWARI(R)-1)JAATI TIWARI(R)-1)GANGA PRASAD TIWARI(R)-1)
2	MCR02 4728/2014	GOPIK @ HA VS THE STATE	BRAJENDRA SINGH YADAV -KALASH CHANDRAN-1)RAHUL DWIVEDI(R)-1)
3	MCR02 5097/2014	GOLU @ DUN VS THE STATE	VIKASH CHOJKSEY -VIKASH CHOJKSEY(R)-1)NAVEEN GRI GOSWAMI(R)-1)MARCH PAL VARMA(R)-1)
4	MCR02 5247/2014	ARUN MASHI VS THE STATE	SAMPOORAN TIWARI -
5	MCR02 5341/2014	KRISHNAPAL VS THE STATE	BANJEEV KUMAR SINGH -SATENDRA SINGH TIWARI(R)-1)
6	MCR02 5476/2014	RAJESH VS THE STATE	RAM BHANJAR PATEL -JAGDISH PRASAD SINGH(R)-1)ANURAG PRAJAPATI(R)-1)
7	CRA 346/2014	ASIF @ ASH VS THE STATE	A.D.MISHRA -K.L.PRAJAPATI
7	CRA 396/2014	AKHTAR VS THE STATE	R MOHD -TABREZ KHAN
9	CRA 297/2014	ANIL KUMAR VS THE STATE	RAKESH KHARE -B.M.PRASAD
9	CRA 1223/2014	MALKE @ A VS THE STATE	ASHISH TIWARI -GITESH SINGH THAKUR(R)-1)SUDEEP PATEL(R)-2)
10	CRA 805/2014	ANAND SING VS THE STATE	YOGENDRA DAS YADAV -HEMANT KUMAR NAMDEO
11	WP 1638/2007	GAJENDRA S VS BHARAT PET	VISHVENDRA MISHRA, JAYENDRA MISHRA, P K PANDEY, RAD ASSOCIATES -R TIWARI
12	WP 2751/2002	GANPAT RAO VS THE STATE	SUSHIL KUMAR TIWARI, SMT. BHANTA TIWARI, AC. -SALURABH TIWARI
13	WP 3771/2002	AMIT NEMA VS THE STATE	PRASHANT SINGH, MRIGENDRA, PRADEEPANIL SINGH, A.C. HPATE, DENNY GEORGE, V. A.CHATURVEDI -
14	WP 1099/2004	S.B SHAW VS THE STATE	N.K.TIWARI N.K.UPADAYAN, ANAND JYOTISHA, G. SANJAY K.AGRAWAL -
15	MA 2980/2004	MUKESH VS DWARKA PRA	KU. KIRAN MEHTA -
16	WP 12840/2006	THAKUR SAK VS THE STATE	K.C.CHIDHAYAL SUNIL MISHRA, AMIT GARG -
17	MA 4180/2007	SAYAD AAKH VS GINDU @ GE	PARITOSH TRIVEDI, AMIT UPADHYAY ASGHARI KHAN, NAMTA DUBEY (3) -
18	WP 2749/2008	RAJMANI VS THE STATE	R.K.RAJAK -
19	WP 8061/2008	PRADEEP K VS THE STATE	J.P.AGRAWAL, SATYAM AGRAWAL -RAJESH TIWARI, PRADEEP GUPTA(R)-1)RAJESH TIWARI(R)-1) TO ROJAG
20	WP 15212/2003	R K THAKUR VS THE STATE	SHEKHAR SHARMA, SANJAY KUMAR PATEL -MISHRA ASSOCIATES, DR. BOHRE, KRUTH RAO, D.SOHANE(2)SANJAY DWIVEDI (1)
21	CRA 1780/2009	AYUB KHAN VS THE STATE	DILIP KUMAR SHROTA, JAWA -A. JAY VINDIYA, VISHNU UPADHYAYAN, ANURAG JAYAD FUJAZ USMAK, MUKHTAR AHMAD, SHRIKANT JAIN, NARA YAN DUBEY, R VISHWAKARMA, H BANGAIYK, R K DUBEY, GHAN SHYAM PANDEY(R)-1)
22	WP 3368/2009	DR. J PAT VS UNIVERSIT	P.K. KAURAV MANOJ SHARMA, S GANGULY R MISHRA, H CHOUBEY(2) (3)
23	CR 128/2010	THE ORIEN VS BHAGWAT	JAYANT NEEKHRA -MANOJ VISHWAKARMA, ASHISH RAVAT(R)-2)KOMAL PRASAD PATEL(R)-3)
23	CR 120/2010	THE ORIEN VS BHANA BAI	JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 121/2010	THE ORIEN VS RAJESH KAT	JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 122/2010	THE ORIEN VS KESHAR BAI	JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 123/2010	THE ORIEN VS KISHORI LA	JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 124/2010	THE ORIEN VS RAM KUMARI	KAJAMT MEEL JIRA, JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 125/2010	THE ORIEN VS MANISHA RAM	JAYANT NEEKHRA -MANOJ VISHWAKARMA, ASHISH RAVAT(R)-3)KOMAL PRASAD PATEL(R)-3)
23	CR 126/2010	THE ORIEN VS ANJANI BAI	JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 127/2010	THE ORIEN VS KUNDO BAI	JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 129/2010	THE ORIEN VS SARITA BAI	JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 130/2010	THE ORIEN VS KANTI BAI	JAYANT NEEKHRA -MANOJ VISHWAKARMA
23	CR 131/2010	THE ORIEN VS SANJEEV KU	JAYANT NEEKHRA -MANOJ VISHWAKARMA
24	WP 14715/2010	RAJESH CHA VS M.P STATE	MANOJ K SANGHVI -RANJEER SINGHA F SINGH, RAJESH K. PANDEY, VINDO KUMAR MISHRA, ANOOP NAIR, P. SHANKARANAR(R)-3)
25	MA 138/2011	SMT PUSHP VS SURESH KUM	KAPIL PATWARDHAN, PRANAY GUPTA, D.S.PATEL, MEENKA GUPTA(R)-3)S. KOSHTA
26	MA 1921/2012	NAVINDRA S VS PRAKASH	PRAMOD THAKRE -SUDEEP PATEL
27	MA 3004/2012	MILAN SING VS LEKSHMAN RA	LIDAY KUNAR -SMT LAXMI GOLHANI, PHARMANAND SAHU
28	MA 2205/2013	PUSKURAM VS MAHESH KUM	KAPIL PATWARDHAN -SHOBHNA KOSHTA
29	MA 3152/2013	IFCO TOKY VS SIDDHARTH	ADITYA NARAYAN -MOHIT NAMDEO
30	MA 3490/2013	SMT. FARHA VS SHAKURUDDI	KAPIL PATWARDHAN -SHOBHNA KOSHTA
31	WP 6035/2013	ANURAG CHO VS KALASH	ATUL CHOUDHARY -P.DUBEY, H. ASIF SIDDIQUE, RANAKANT SINGH, ABHISEK DUBEY(R)-1)
32	WP 13211/2013	MANOJ KUMA VS THE STATE	RAVINDRA BISEN -DEVENDRA RAJ, SURYAWANSH
33	WP 21355/2013	ARIF AQIL VS THE STATE	SMT AZ HUSSAIN -MOHD QASIM, ISHTEYAO HUSSAIN
34	WP 2370/14	MADHYAPRA VS B.M. AGRAW	ANOOP NAIR, MUNISH SAINI -P. SHANKARANAR NAIR, SWAPNIL NADKAR, R. ROMAN
35	WP 3246/2014	RAJ KUMAR VS THE STATE	AJEET KUMAR SINGH -N.A.P.-1)ANOOP NAIR(R)-2)ANOOP NAIR(R)-3)ANOOP NAIR(R)-4)ANOOP NAIR(R)-5)SANKARAN PULAKKAT NAIR(R)-2)SANKARAN PULAKKAT NAIR(R)-3)SANKARA PULAKKAT NAIR(R)-4)SANKARAN PULAKKAT NAIR(R)-5)
36	MCR02 4751/2014	GOVERDHAN VS THE STATE	RAJAS KANT KHARE -
37	WP 6178/2014	JHUNGU VS THE STATE	AJEET KUMAR SINGH -NUTAN PANDEY
38	WP 16483/2010	RAJESHVAR VS THE STATE	JITENDRA ARYA -ASHISH SHROTTI (AG)
39	WP 4954/2013	SIRV CHARA VS THE STATE	P.S. TIWARI -MANISH TIWARI, ASHISH TIWARI, SMT. ARTI TIWARI, MANJIT P.S. CHOUDHARI, G.S NAMDEO G.A (R-1 TO 3)
40	WP 8338/2013	RAM KISHOR VS THE STATE	MANOJ KUSHWAHA -VANISHA SHRIVASTAVA
41	WP 9946/2013	SMT SANJU VS THE STATE	K.P.PATHAK -KALIKA PRASAD PATHAK(R)-1)BALWANT RAIP-1)DURGESH SINGH(R)-1)CHANDRA
42	WP 83/2014	KUNGU SING VS THE STATE	MANISH JAIN -N.B. FULZELE, PAVAN ROHIT
43	WP 107/2014	UNION OF VS SHAMSHER K	N.S. RUPRAN -SMT. A. RUPRAH, SITARAM SHUKLA
44	WP 137/2014	M/S S.G. D VS THE STATE	ASHOK AGRAWAL -YOGENDRA PATEL(R)-1)
45	WP 130/2014	M/S R.B.OV VS THE STATE	SANJAY SANYAL -
46	WP 3270/2014	M.N. SIDDI VS THE STATE	ATUL ANAND AWASTHY -RAW KANT PANDEY, BHASKAR PANDEY, SWETA GUPTA
47	MCC 312/2014	SMT SWETA VS SANJEEV RU	AKHILESH KUMAR JAIN -UMESH KUMAR SHRIVASTAV(R)-1)
48	MCC 524/2014	JYOTI PARM VS PRAVAR SIN	ADITYA AISHIKARI -SARISH CHAND CHATURVEDI(R)-1)SURYAK PRASHAR(R)-1)
49	MCC 537/2014	KALPANA SA VS THE STATE	PRANAY CHOUBEY -NAVENDRA CHOUDHARY(R)-1)
50	WP 1201/2014	RAMKANT S VS PRINCIPAL	BRAJENDRA KUMAR VAISHYA -N.K. PANDEY
51	WP 1595/2014	SMT SAKRVS VS THE STATE	SHARAD VERMA -SHAILENDRA VERMA, LILIT PANDEY, RAKESH DWIVEDI, SHIVANARES N. SARAF, SAJJIDULLA KHAN(R)-1)SAJJIDULLA KHAN(R)-1)MOHAMMAD ASHIF MANSOOR(R)-1)MOHAMMAD ASHIF MANSOOR(R)-1)JEEVAN LAL KUSHWAH(R)-1)JEEVAN LAL KUSHWAH(R)-1)
52	WP 2204/2014	OMPRAKASH VS THE STATE	DINESH KUMAR UPADHYAY -MANISH TRIVEDI, SMT. S.TYARILSANTOSH MISHRA
53	WP 2861/2014	MUKESH PAR VS SMT. RAMBA	ARUN KUMAR CHOUBEY -JAGTENDRA PRASAD, SHARAD PANDEY, KU. SUDIP, CHOUBEY
54	WP 2954/2014	ASHVANI KU VS THE STATE	TRIBHUVAN PRASAD CHATURVEDI -AKHILESH CHATURVEDI(R)-1)PRAVOD KUMAR PANDEY(R)-1)
55	WP 3542/2014	H.S. PARRAS VS THE STATE	VED PRAKASH NEMA -HARSH GUPTA(R)-1)SANJEEV KUMAR CHAVAN(DOMP) (1)
56	WP 3606/2014	LALARAM J VS THE STATE	ANURUDDHA PRASAD PANDEY -OMPRAKASH LODHI(R)-1)
57	WP 3811/2014	MITHAHDIAL VS I.C. / C.I.	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI(R)-1)ASHISH KUMAR TIWARI(R)-1)JAATI TIWARI(R)-1)GANGA PRASAD TIWARI(R)-1)IRAMAKANT PATEL(R)-1)LAXMI HARAYAN PRAJAPATI(R)-1)
58	WP 3885/2014	SMT. DEVI K VS THE STATE	ANURUDDHA SINGH BAGHEL -MVEK SHUKLAP(R)-1)RAJENDRA KUMAR SINGH(R)-1)SHEKH AFZALIP-1)PRAVEEN KUMAR SHARMA(R)-1)N.A.P.-1)P.S. GANARWAR(Cover)
59	WP 4168/2014	DR. SUBHAS VS THE STATE	SANJAY RAM TAMRAKAR -VINOD MISHRA(P)-1)CHANDSHEKAR BARMAN(R)-1)SUDEEP KUMAR TIWARI(R)-1)
60	WP 4350/2014	RAM KRIPAL VS THE STATE	ASHISH TRIVEDI -PRASHANT AVASTHISUSHIL KUMAR MISHRA, SUBHAKAR MAKI PATEL, SHYAM YADAV, ASHISH KUMAR TN, VARIASEETH TRIVEDI
61	WP 4378/2014	KALASH KU VS THE STATE	DEEPAK KUMAR RAGHUVANSHI -DHARMENDRA SONI(R)-1)
62	WP 4577/2014	XARODIAL VS THE STATE	ANURAG SHRIVASTAVA -RAVINDRA PRAKASHAR(R)-1)
63	WP 4765/2014	PARMATA S VS THE STATE	ANURAG SHRIVASTAVA -RAHUL RAIP-1)SNEHA SINGH BAGHEL(R)-1)SANJEEV KANDUJA(R)-1)
64	WP 4932/2014	SMT MUNNI VS THE STATE	JITENDRA KUMAR TIWARI -RUDRA PRATAP DWIVEDI(R)-1)PRASHANT CHOUBEY(R)-1)MANISH KUMAR ANGIKAR(R)-1)RAJESH KUMAR SAHUP(R)-1)
65	WP 4973/2014	SMT ANANTI VS SMT MAMTA	RAJESH KUMAR CHAND -SOURMTRA KU, SUPEY, MONEESH SHUKLAN, JANA KURARI, ANIL KUMAR MOURYA

68	WP 51220014	SMT RADHA VS THE STATE	MUKESH KUMAR MISHRA -
69	WP 51220014	KURBESH N VS THE STATE	ANANJUBHUP BHROTI -MADHUR SHUKLA(P-1)
70	WP 52592014	SHAMINATH VS THE STATE	MAHESH PRASAD SHUKLA -MOHAN PATEL(P-1)SANDHEEP VISHWAKARMA(P-1)
70	WP 53162014	DEVENDRA K VS THE STATE	PUSHPENDRA KUMAR VERMA -SAHUL TRIPATHI(P-1)ROHIT SOHGAUR(P-1)
72	WP 53562014	GOPAL PRAS VS RANI RAI	BHUPENDRA KUMAR SHUKLA -
73	WP 54172014	RAMJAYAL P VS THE STATE	MANOJ CHANDURKER -
72	WP 54882014	DEVENDRA K VS THE STATE	KALASH CHANDRA GHULIYAL -MANOJ KUMAR FAJAK(P-1)PRADEEP KUMAR DWIVEDIP-1)HARISH CHANDRA SINGHP-1)MANISH KUMAR SHARMA(P-1)
73	WP 55742014	PANKAJ S N VS THE STATE	SATYA PRAKASH MISHRA -VIDYA SHANKAR MISHRA
74	WP 56112014	SMT AASHA VS J.K. LAXMI	MANOJ JAIN -KANHAYA LAL GUPTALAXMI
75	WP 56562014	RAJWAN SI VS THE STATE	SATYAM AGRAWAL -VIJAY KUMAR AGRAWALSHRIM AGRAWALSHIVRAJ KUCHHYAKARAHUL GUPTA
76	WP 56902014	SALU TIWA VS THE STATE	ANRUDDH KUMAR MISHRA -CHANDRIKA PRASAD DWIVEDIP-1)KAPIL JAIN(Covered)
77	WP 56972014	LALIT KUMAR VS THE STATE	DIWAKAR NATH SHUKLA -BRIJESH KUMAR MISHRA(P-1)
78	WP 57342014	RITESH CHA VS THE STATE	ANADHESH KUMAR SINGH -DINESH PRASAD FATELP-1)ANUBHA SINGHP-1)AJAY KUMAR DWIVEDIP-1)
79	WP 57552014	SATISH KUM VS THE STATE	LAKSH PRASAD MISHRA -
80	WP 57812014	RAJESH KUM VS CHAIRMAN B	RAJESH KUMAR BAKUR -DEVESH KUMAR KHATRIANAND KUMAR VERMA
81	WP 57792014	SMT VEDYA VS THE STATE	PARBESH PARBEKH -SANTOSH KUMAR MISHRA
82	WP 58112014	MAA REVA K VS THE STATE	AMIT MISHRA -
83	WP 58442014	RAJKHARIT VS UNION OF I	RATNAKAR PRASAD MISHRA -ANOO KUMAR SHUKLA(P-1)
84	WP 58592014	BRAJESH SH VS UNION OF I	DINESH KUMAR UPADHYAY ASSISTANT SOLICITOR GENERAL -GURSHOTTAM SONI
85	WP 59552014	KANDAL VS KISHORI	MANOJ KUMAR SANDHI -SANKALP SANGHRANVEER SINGH CHOUDHAN
86	WP 60012014	BURENDRA P VS THE STATE	VIJAY CHANDRARAI -MAHENDRA SINGH RAJPOOT(P-1)
87	WP 60792014	DILIP SING VS THE STATE	RATNAKAR PRASAD MISHRA -ANOO KUMAR SHUKLA(P-1)
88	WP 60362014	MAHESH PRA VS THE STATE	RAJNEESH KUMAR -GURPAL SINGH AHLUWALIAKAMESH KUMAR SHUKLA
89	WP 60532014	RANCHOOD D VS RAMSWAROOP	RAJIN KUMAR CHOUBEY -JAGTENDRA PO BANGA-1)JISHARA-1)KANDHEEP-1)SADDIPTA CHOUBEY(P-1)
90	WP 60582014	RUBINA DAN VS THE STATE	SANJAY RAM TAMRAKAR -VINOD MISHRA(P-1)SHANSHYAM PARIJAN(P-1)SUDHEEP KUMAR TIWARI(P-1)
91	WP 60872014	HR RESEA VS SATHUMAL H	-
92	WP 50272014	SMT KIRAN VS UNION OF I	ASHOK AGRAWAL -YOGENDRA PATEL
93	WP 61152014	D.D CHAKR VS THE STATE	SHALENDRA SINGH -PRANAY CHOUBEY(P-1)ANAND MOHAR SHUKLA(P-1)
94	WP 61172014	SMT HEMAN VS THE STATE	RAKESH KUMAR SHARMA -ARVIND BRAHMBHATT(P-1)SUDHIR KUMAR MISHRA(P-1)
95	WP 61252014	SMT RENUK VS SMT RAMA	RAJESH KUMAR PATEL -SUNIL KUMAR GUPTA
96	WP 61322014	HALLU AHR VS THE STATE	ASHISH SHROTI -VIKRAM JOHRAMIT NAGPAL
97	WP 61512014	SHAKUNTALA VS THE STATE	ASCEEM KUMAR DIXIT -SHANKAR DAYAL MISHRAABHAY RAJ SINGH
98	WP 61532014	SHJPENDRA VS MADHYA PRA	RAKESH SINGH -PRYUSH KUMAR TIWARI(P-1)
99	WP 61652014	RAW SINGH VS M.P. STATE	VIJAY KUMAR SHUKLA-VIJAY KUMAR SHUKLAHATEEK DUBEYSAMIR BANEPJISH T. S. YADAV(P-1)SMT. G. YADAV(P-2)SMT. S. YADAV(P-3)
100	WP 61672014	SMT SHARU VS J.P. POWFER	LAXMI CHANDRA CHOURASHIYA -NEEESH KUMAR AWASTHY(P-1)PURSHOTTAM SONIP-1)
101	WP 61872014	R.R. PANAI VS STATE BANK	NARMADA PRASAD CHOUDHARY -AMIT CHOUDHARYA SINGH(P-1)
102	WP 61952014	SMT VIDHY VS THE STATE	SHASHANI UPADHYAY -RAJEEV ANBHORE(P-1)CHAKRAN SINGH MEHRA(P-1)
103	WP 62112014	PAPPU @ RA VS THE STATE	DINESH KUMAR UPADHYAY -MANISH KUTRIVEDIASHESH KUMAR AGRAWALSAANTOSH KUMAR MISHRA
104	WP 62122014	SHANKAR PR VS THE STATE	SUBHASH CHANDR PATEL -RAM PRATAP PATEL(P-1)RAKESH SINGH(P-1)AMIN THAKUR(P-1)
105	WP 62142014	D.P. OJHA VS THE STATE	JAYALAKSHI DYER -RATNESH KUMAR YADAV
106	WP 62362014	THE MADHAY VS THE STATE	PERMANAND DUBEY -PRAVEEN DUBEYANVIN DUBEYVEEPIA DUBEYPAVAN KUMAR SAXENA
107	WP 62532014	SMT JYOTI VS THE STATE	RAJENDRA KUMAR JAISWAL -
108	WP 62742014	RAMANUJ PA VS THE STATE	ASHOK KUMAR GUPTA -NEELAMA GUPTA(P-1)
109	WP 62832014	BAGNATH K VS THE STATE	RAVENORA SHUKLA -SHIV KUMAR DUBEY(P-1)VARUN PARSAN(P-1)
110	WP 62972014	DR. BAJUNA VS THE STATE	RAJ KUMAR TRIPATHI -
111	WP 63032014	CHASRAM VS THE STATE	RAVINDRA PARASHAR -
112	CH 4892805	BHOOPA CIT VS THE STATE	NEERAJ VEGAD, P. KUSHAWA, RAJESH MANDRETTA, P. CHATURVEDI, S. PALIWAL - SANJAY DWIVEDI, SMT GULAB PATEL
113	MA 18772010	BAHRAM KHA VS GOVIND	B.J. CHOURASHIYA ANJALI BANERJEE(S) SMT. MADHUBALA CHOURASHIYA
114	SA 8702011	RAMASHRAY VS BHUNESHWAR	NEELAM GOEL BRINDENDRA SINGH, NITENDRA SINGH, VIKAS SHAHAR, K.K. PANDEY, INDRAJANI DUBEYAMT C. KHATRI, KALU TUSHI SINGH, ANURAG VARDHAN SINGH (FOR AND R)
115	WP 70572012	SMT GENDR VS THE STATE	V.K. SHUKLA -K.S. BAGHEL, R.K. TIWARI
116	WP 5752013	HINDUSTAN VS PRATAP SIN	ANOO NAR U.K. TRIPATHI(S) P. SHANKARAN NAR, SHARAD FLAKI, RAJAS POHANKAR
117	WP 79752013	HAZARILAL VS THE STATE	NALIN GURUNG -ANANJU YADAVSAMDARSHI TIWARI(PRES.)
118	WP 214182013	TARUPESHVAR VS SMT SUBHA	S.M. SHUKLA -AMNOJ MISHRA
119	WP 7472014	KU SHIKHA VS EXECUTIVE	SANJAY VERMA -ADITYA AMINASI, S.TIWARI, K.B. SINGH
120	WP 17692014	BRANHALAL VS THE STATE	SMT. P. L. SHRIVASTAVA -
121	WP 39202014	SAVITA JINI VS INDIAN OIL	SANVAT KUMAR JAIN -KAPIL JAINP-1)ANKUR SHRIVASTAVAP-1)MANIKANT SHARMA(Covered)ADI FYA ADHIKARI(P-1)HADIYA ADHIKARI(P-2)SATISH CHAND CHATURVEDI(P-1)SMT CHAND CHATURVEDI(P-2)ABHISHEK GULATEE(P-2)
122	WP 56472014	DR. SUSHIL VS THE STATE	HARISH AGNIHOTRI -PRADEEP KUMAR GUPTA
123	MA 26432013	GULAB SING VS MANOHAR LA	ABHISHEK ARJARIA -MUKESH AGRAWAL, HITESH SHARMA, CHANDANJY LAKHERA
124	WP 60482014	MANOJ KUMAR VS THE STATE	JAIDEEP SIRPURKAR -
125	WP 166752013	NARMADA PR VS THE STATE	KAMAL SINGH RAJPUT -A.K. TIWARI, LAL J. KUSHAWA
126	WP 208752013	AKHILESH J VS SHRI ANIL	P.C. BATRI -ANURAG SAHIL, BRAJESH RAJAK
127	MA 967014	NARENDRA M VS SAVITA	RAGHUVANSH PRASAD MISHRA -S CHAKRABARTY, S. ROY, SHALENDRA KUMAR PANDEY
128	WP 63132014	ANIL DUA VS SMT. LEELA	PRANAY VERMA -KAUSTUBH SHANKER JHA
129	WP 63152014	KU MALTI VS THE STATE	GURPAL SINGH AHLUWALIA -
130	WP 63212014	HIMMAT SIN VS THE STATE	OOPI CHOURASHIA -KRISHNA KUMAR VERMA
131	SA 520203	SHIV PRASA VS RAM PRATAP	RASHMESH S SIDDHQUI AT FARIDDEED ARHIRWAR, VS CHOUDHARY ABHAY SHANKAR PATHAK, (1-5,9) -ON KHANU S.H.SHEIK, P.K. JAIN, P. CHATURVEDI, L. MISHRA PRAVEEN JAIN S BAG, (LRS OF APP. 1, 2, 3)
702	MCC 11062000	SANTOSH SO VS SMT. SANGIT	S.S. TIWARI, SATISH GANGARHA, B.B SAHU SANJAY SETHER M PRASAD(P-1) K.C. YADHAWA, N.K. SARAF, VANDANA SHRI VASTAVA(284)
703	WP 48162008	LALJI RAM VS UNION OF I	PRAMOD SINGH TOMAR VIKRAM SINGH PIVUSH DINDIADHIKARI -
704	MA 49342006	DEVENDRA S VS RAJESH SIN	NP RATHOR, CL SATHAM, SANTOSH NAMOO -
705	FA 19102011	HOUSING AN VS DEEP KUMAR	WAJID HYDER VINEK AGRAWAL R PANGHRA, A.K. SHUKLA(P-1) -SMT. SIBRA HYDER, NASIR AHMED SIDDIQUI, MANISH UPADHYAY, WAJID HYDER, SMT S HYDER, NASIR AHMED SH
706	MA 10902011	RAM CHANDR VS ABHAY	KU. ANITA KATHAWAS -KU. CHOTI KUSRAM
707	WP 38712011	SMT. DRAUP VS THE STATE	PRAVEEN VERMA -JYOTI PRAVEEN VERMA, S.S. TRIPATHI
708	WP 16292011	SMT SAVIT VS SEEMA CHAT	P. PAREKH -S K MISHRA
709	SA 1720217	TRIVENI VS THE STATE	ATUL ANAND AWASTHY -R. K. PANDEY, SHASHAKR PANDEY, MANI AGRAWAL
710	MA 13792012	NAWRATAN P VS KRISHAN KU	ARVIND CHAWLA -ROOPAL PASI
711	MA 23382012	KU. SOUVIK VS PALLU AADR	PRADEEP MAVERIYA -SANJAY SONI, AJAY SEN, V. CHHAPRI
712	MA 23692012	MANSOOR SH VS DILIP	KAMAL SINGH RAJPUT -A.K. TIWARI, LALJI KUSHAWA
713	WP 194262012	HARGOVIND VS THE STATE	S.P. TRIPATHI -S.K. TRIPATHI, KUMAR AARESH PATHAK, SMT. SUSMITA PATHAK, PUNEET SHROTI, SMT VANDANA SHROTI (REG. A.R-1 TO 4)
714	MA 13120213	SHYAMKISHO VS KALLU	PRAMOD THAKRE -SUDHEEP PATEL
715	WP 34342013	CHIEF GEN VS NARMADA PR	S.P. SINGH -
716	WP 69422013	ADITYA PRA VS THE STATE	SMT. SUDHA GAUTAM -R. B. SINGH
716	WP 73012013	MANOJ KUMAR VS THE STATE	SMT SUDHA GAUTAM -R. B. TIWARI
716	WP 86202013	RADHESHYAM VS THE STATE	SMT SUDHA GAUTAM -R. B. TIWARI S GANGULY, RITIK SINGH
717	WP 156312013	SMT RAJKA VS THE STATE	PRAMOD KUMAR PANDEY -NITYANAND MISHRA
718	FA 19102014	ISHWARLAL VS LAND ACQUI	SHALENDRA KUMAR GANGRADE -LAMESH KUMAR SHUKLA(P-1)ANITA KATHAWAS(P-1)DEVENDRA KUMAR GANGRADE(P-1)
719	MA 10902014	PUSHP GRIB VS PRATEEK NA	SHIV KUMAR SHARMA -ANIL LALAI-1)PRIYANKA AWASTHY(P-1)
720	SA 3572014	BHAGCHAND VS RAMESH	PRANAY VERMA -KAUSTUBH SHANKER JHA(P-1)
721	SA 3592014	SHIV SING VS SMT VIDYA	AMIT CHANDWAN -KAUSTUBH SINGHP-1)SALIL SINGH(P-1)
722	MCC 5772014	ASHOK SING VS GURU SHARA	KANHAYA LAL GUPTA -LAXMI(P-1)
723	MCC 5782014	ASHOK SING VS B. DALVA	KANHAYA LAL GUPTA -LAXMI(P-1)

724	MCC 5792014	ASHOK SONI VS DAMODAR BA	KANHAIYA LAL GUPTA -LAXMI[P-1]
725	MCC 1802014	ASHOK SONI VS ASHOK KUMA	KANHAIYA LAL GUPTA -LAXMI[P-1]
726	MCC 8810014	ASHOK SONI VS SURAJ MOH	KANHAIYA LAL GUPTA -LAXMI[P-1]
727	MCC 8870014	ASHOK SONI VS MADHAW NAD	KANHAIYA LAL GUPTA -LAXMI[P-1]
728	MCC 1632014	ASHOK SONI VS LAXMAN DAS	KANHAIYA LAL GUPTA -LAXMI[P-1]
729	MCC 5842014	ASHOK SONI VS SMT. SUNAN	KANHAIYA LAL GUPTA -LAXMI[P-1]
730	MCC 5852014	ASHOK SONI VS TRATH DAS	KANHAIYA LAL GUPTA -LAXMI[P-1]
731	MCC 5862014	ASHOK SONI VS KEDMAT RAI	KANHAIYA LAL GUPTA -LAXMI[P-1]
732	MA 8572014	BRANCH MAN VS SONTA RAJ	RAKESH KUMAR JAIN -
733	MA 8582014	BRANCH MAN VS SHYAMWATI	RAKESH KUMAR JAIN -JYOTI JAIN[P-1]ROHIT JAIN[P-1]SATISH CHOURASIA[P-1]PAWAN KUMAR[P-1]
734	MA 8592014	BRANCH MAN VS ROHIT	RAKESH KUMAR JAIN -JYOTI JAIN[P-1]ROHIT JAIN[P-1]SATISH CHOURASIA[P-1]PAWAN KUMAR[P-1]
735	MA 8612014	BRANCH MAN VS SMT. RAJMU	RAKESH KUMAR JAIN -JYOTI JAIN[P-1]ROHIT JAIN[P-1]SATISH CHOURASIA[P-1]PAWAN KUMAR[P-1]
736	MA 8822014	JOMAL @ Z VS UNION OF I	PUSHPENDRA DUBEY - KAMLESH KUMAR MISHRA[P-1]
737	WP 55182014	SANT KUMAR VS THE STATE	DEVESH KUMAR KHATRI - SATYENDRA KUMAR GAUTAM[P-1]NITIN VISROIA[P-1]
738	WP 55682014	SVT JOMAL VS J.K. LAXMI	MANOJ JAIN -KANHAIYA LAL GUPTA[P-1]LAXMI[P-1]
739	WP 58152014	SMT. MEERA VS RAKESH KUM	ASHUTOSH TIWARI -SHALENDRA KUMAR PANDEYVAIBHAV DUBEYDHRUV KUMAR MELANIRAVI KANT ASATI[P-1]JASH UTOSH TIWARI[P-1]
740	WP 58542014	SHIV HARAY VS THE STATE	PARAG S. CHATURVEDI - PARIMAL CHATURVEDIROSHAN ARAANSARABHAY SINGH KUSHWAHABHARAT KUMAR DUBLIYRAMESH KUMAR RAJPUDEET S. CHATURVEDI
741	WP 58752014	SMT URMIL VS THE STATE	GOPAL SINGH BAGHEL -VINAY PRATAP SINGH[P-1]
742	WP 59002014	PRADEEP KU VS RAJESHANKA	ANIL KUMAR DHIVEDI -HIREESH TRIPATHI[P-1]VINOD KUMAR PRAJAPATI[P-1]
743	WP 59322014	MAHESH PRA VS THE STATE	OM PRAKASH TRIPATHI -SHARAD KUMAR PANDEYVINEESH KUMAR SHUKLA
744	WP 5952014	D K SHUKL VS THE STATE	SANJEEV KUMAR TIWARI -INDRAJEET SINGH YADAV
745	SA 7062010	UTTAM CHAN VS RAMSHAU	KULC. VRAD -ASHOK GUPTA

Before HON'BLE SHRI JUSTICE U.C. MAHESHWARI HON'BLE SHRI JUSTICE SUSHIL KUMAR GUPTA Court Room No:6 MOTION HEARING

1	CRA 17452012	SHRI SUMAN VS THE STATE	S R KASHYAP -O P KENWAT
1	CRA 12712012	SHEKH ABD VS CENTRAL R	SHARAD VERMA -SHALENDRA VERMA, RAKESH DHIVEDI, L. K. PANDEY, N. KARAN, SRIN SHRIVASTAVA, A. SHIVHARE, D. SINGH
2	CRA 7402006	LAKHMAN VS THE STATE	SK GANGARAJ, U.K. SHUKLA, K. ANITA KAITHWAS AG., HA. MAN PATEL, P. C. PATEL, S. SHARMA
3	CRA 8542008	JOGI VS THE STATE	JAGAT SHER SINGH, ASHWANI KUMAR DUBEY, -M. MISHRA, R. CHATURVEDI, MISHRA ASSOCIATES, SMT. D. K. BOHREY, PRATYUSH TRIPATHI, P. GUPTAPRAMOD THAKRE, SUDEEP PATEL, H. CHOURASIA, K. GUPTA, AJAY SHUKLA, RAJNISH CHOUBEY, R. S. DUBEY, AJAY SINGH, S. TIWARI, MANISH TIWARI, LASHISH TIWARI, K. PATEL, P. J. SAJAY KUMAR DUBEY, R. BARKUR, M. KUSHWAHA, S. AHLUWALIA, B. K. UPADHYAY, J. D. MISHRA, V. K. PANDEY, ANAND PATEL, D. BAGRI, B.
4	CRA 11832009	SURJIAL GO VS THE STATE	I. K. DHIVEDI, D. GUPTA -RITESH DHIVEDI, DURGESH GUPTA
5	CRA 17582009	SAFEEK SHA VS THE STATE	P. S. TIWARI -MANISH TIWARI, ASHISH TIWARI
6	CRA 7042014	SMT. PUNYI VS THE STATE	JYOTI RAI -KAMLESH KUMAR BAWARIYAR, VINDESH SINGH THAKUR[P-1]RAJESH KUMAR RAIP[P-1]SURESH KUMAR RAIP[P-1]
7	CRA 9372014	YEMANLAL VS THE STATE	PHOOL CHAND PALIWAL -SUSHILA PALIWAL, KAMLESH SHARMA, UJAL KUSHORE GUPTA
8	CRA 11432014	RAJESHALI VS THE STATE	SANKALP KOCHAR -SUSHIL KUMAR DIXIT, VIKAS TIWARI, VEENENDRA SINGH BAGHEL
9	CRA 19412005	RAM SINGH VS THE STATE	PRADDEEP NAVERIYA, SANJAY SONI, AJAY SEN, A. -RAVINDEP SINGH, SMT. D. GUPTA, S. TIWARI, B. B. SAHU, SATISH SINGORE, SMT. S. THAKRISMT. DURGESH GUPTA, ANJALI GYANAI
10	CRA 5632010	RAMSWAROOP VS SUNIL PATE	DEVENDRA SHUKLA -R. L. SHUKLA
11	CRA 17532010	SMT KUMAR VS THE STATE	L. C. CHOURASIA -PRASHANT CHOURASIA, MANEESH SONB, J. CHOURASIA, MADHUBALA CHOURASIA, SMT. SARITA CHAURASIA, SMT. T. URJA TIWARI, P. KUSHWAHA, D. GUPTA
12	CRA 5202017	SMT CHAND VS THE STATE	Z. M. SHAN -J. A. SHAH, NITIN SARAF, SANDEEP KODHIA
13	CRA 12732012	SANJAY @ S VS THE STATE	VINAY SHARMA -A. K. SHARMA
14	CRA 21582013	ARMAN @ BA VS THE STATE	JAFAR KHAN -ROSHAN KUSHWAHA, UTTAM MAHESHWARI, D. MALIK, D. OBJECTOR, D. MALIK, SK. YADAV, OBJECTOR
15	CHA 3692004	ALVINA SONI VS THE STATE	P. PAREEK, KU. HEMA SINGH -
16	CRR 2452008	KISHANLAL VS THE STATE	PRAMOD THAKRE, VIKAS JYOTISH S. PATEL, AG. VIKAS SHARMA, R. R. SURVARIYA, (2)
17	CRR 2902008	SUNDER LOD VS JAGDISH	SHASHANK UPADHYAY -
18	CHN 1952008	PHOOL BAI VS THE STATE	KULDEEP SINGH -
19	MCRG 86612018	THE STATE VS DEEPAK PAT	MRIGENDRA SINGH, HITENDRA SINGH, MANISH NIGAM -A. PATEL, V. MAHAWAR, TR. PIN LAI, S. SUNDER, GURU PRASAN SINGH AHLUWALIA
19	CRA 12897008	SMT USHA P VS THE STATE	MRIGENDRA SINGH, H. SINGH, MANGAM AG -
20	MCRG 120152008	THE STATE VS SITARAM	AJAY MISHRA, SK. DIXIT, A. SHUKLA (1, 2, 3)
21	CRR 4772005	RAMRESH JAT VS THE STATE	MANISH DATI, SIDDHARTH DATI -GP PATEL
22	CRR 18312009	NARAYAN SI VS GUDDU @ SA	L. N. SAKLE -S. K. DIXIT, A. TIWARI
23	CHN 1572005	LAXMAN SIN VS RAM SINGH	AJAY KUMAR JAIN -RAJEEV BARKUR, SANGEETA UMATHE, MANOJ KUSHWAHA, JAYANT NEEKHRA, M. MISHRA, KARMA, (4)
24	CRR 17212005	DHIRENDRA VS THE STATE	PRATY. SHANDIYA -ANKIT AGRAWAL, S. SHEKHAR, A.K. SINGH, M. CHOUBEY, B. TIWARI, ADITYA ADHIKARI, SATISH CHATURVEDI (1)
25	MCRG 114462009	THE STATE VS DILRAJ SAH	-
26	CRR 5022010	CHITRANS VS ABHAY KUMA	A. K. SONI -M. TAMHANKAR, K. K. SHARMA, VIVEK AGARWAL
27	CRR 5392010	SHANKAR DA VS THE STATE	MRIGENDRA SINGH -M. NIGAM, A. PATEL, V. MAHAWAR, F. D. WAGAR
28	CRR 5672010	RAJENDRA S VS BAHADUR SI	BHOOP SINGH -RAKESH PATEL, VIJAY SINGH
29	CRR 11372010	SAJAN SING VS DEW SINGH	MOODH ALI -VIJAY S. K. SHUKLA
30	CRR 11572010	SIYARAM RA VS MOHAN RAGH	KU. ANITA KAITHWAS -KU. CHHOTI KUSHRAM
31	MCRG 17522010	THE STATE VS BALBEER MA	-
32	MCRG 49042010	THE STATE VS MATRULAL	-
33	MCRG 48242010	AMARNATH B VS HARISH PR	RAMSUPHAL CHATURVEDI -
34	MCRG 86612010	THE STATE VS MANJU @ MA	-
35	MCRG 89702010	THE STATE VS NINGA @ SH	-
36	MCRG 97182010	THE STATE VS GULAB BA	ADVOCATE GENERAL -
37	MCRG 104482010	THE STATE VS NEERAJ KHA	-
38	MCRG 125192010	THE STATE VS PREMLAL	-
38	CRA 17422010	BETULAL VS THE STATE	(PRADDEEP NAVERIYA -SANJAY SONI, AJAY SEN, VARSH KOTHARI, SURYA KUMAR PATEL) (COMPLAINIT)
38	CRA 27892012	BABU CHOUJ VS PREMLAL	SURYA KUMAR PATEL -
39	MCRG 133697010	CENTRAL B VS SH. V.V. K	R. L. GUPTA -R. S. SIDDIQUI
40	MCHG 5992011	THE STATE VS HIMMU @ HE	-
40	CRA 22612011	HIMMU @ HE VS THE STATE	BHOOP SINGH -RAKESH PATEL, MOHD. RAHEESH, S. K. LODHI
40	CRA 22712010	AJAY VYAS VS THE STATE	BHOOP SINGH -RAKESH PATEL, S. K. LODHI, MOHD. RAHEESH
41	MCHG 6212011	THE STATE VS RAM SINGH	-
42	MCRG 6712011	THE STATE VS RAMPAL	-
43	MCRG 21522013	THE STATE VS MUKHIYA PA	N. K. AGRAWAL -ASHOK KUMAR TIWARI[P-1]ASHOK KUMAR TIWARI[P-1]VAIBHAV AGNIHOTRI[P-1]VAIBHAV AGNIHOTRI[P-1]BRIJ MOHAN PRASAD[P-1]BRIJ MOHAN PRASAD[P-1]
44	MCRG 21652011	THE STATE VS SANTOSH	-RAKESH KUMAR JAIN[P-1]RAKESH KUMAR JAIN[P-1]RAKESH KUMAR JAIN[P-1]JENDRA SINGH PARIHAR[P-1]JENDRA SINGH PARIHAR[P-1]JENDRA SINGH PARIHAR[P-1]
45	CRA 23972011	KAMLESH KO VS THE STATE	RAJESH KUMAR TIWARI -S.N. GUPTA, ALOK NAYAK
46	MCRG 50832011	THE STATE VS PESHIA @ M	-
47	MCRG 50862011	THE STATE VS SATYA PRAK	-
48	MCRG 86532011	THE STATE VS BHOONSINGH	GOVERNMENT ADVOCATE -
49	MCRG 86782011	THE STATE VS JAHANAR SI	GOVERNMENT ADVOCATE -
50	MCRG 142062011	DR. GYANES VS THE STATE	SAURABH TIWARI -PANKAJ DUBEY, VIRENDRA SINGH[P-1]
51	MCRG 4842012	THE STATE VS BHAN KISHO	-
52	MCRG 15872012	THE STATE VS MAHENDRA S	-
53	CRA 19882012	UJHANA VS MARANLAL	SHRI B. J. CHOURASIA -SMT. MADHUBALA CHOURASIA
54	CRA 21292012	VINOD KUMA VS RADHI PRAS	J. S. SINGH -A. K. DUBEY, M. MISHRA, SHIVAM SINGH
54	CRA 15582012	SMT. RAJKA VS UMESH KUMA	PUSHPRAJ SINGH GAHARWAR -U. S. JAISWAL
54	CRA 15552012	SMT. RAJKA VS RAJENDRA P	PUSHPRAJ SINGH GAHARWAR -U. S. JAISWAL
55	CRA 77342012	RAGHUNANDA VS SUSHIL @ R	N. K. MISHRA -RAKESH SHARMA, SUDHIR SHARMA
56	MCRG 15112012	THE STATE VS DASHRAJ SI	-
56	CRA 23512011	DASHRAJ SI VS THE STATE	CHANDRAPAL SINGH -DEVENDRA SINGH BAGHEL
57	MCRG 58542012	THE STATE VS VISHWADEV	-
58	MCRG 58602012	THE STATE VS GUDIYA SON	-
59	MCRG 61182012	BALWAN SI VS RAMSWROOP	HARI SHANKAR DUBEY -AMT DUBEY, ABHINAV DUBEY

50	MHC 8373/2012	THE STATE VS SHAKI @ P	
51	MCR 13213/2012	UNION OF VS SHRI SUNIL	R.L.GUPTA SMT RAGHUWANSHI AWADH K LODHAR(1) -VIKRAM SINGH
52	MCR 14999/2012	THE STATE VS BALAKRAN	P P MISHRA-VS MISHRA
53	MCR 6402/2013	NAKCHAND VS BHAYAM KISH	KAMAL SINGH RAJPUT - A K TIWARI, LALJI KUSHWAHA
54	CRA 4837/2013	RAMVILASH VS DEVENDRA S	R.J.CHOURASIA -SMT. MADHUBALA CHOURASIAKARANAM PATEL (R-1)PRAMAN PATEL (R-2)SANGEETA SHARMA(R-1)SANGEETA SHARMA(R-2)CHANDRA KANTA PAL (R-1)CHANDRA KANTA PAL (R-2)SOMNATH KORIR-1)SOMNATH KORIR-2)ARUN KUMAR PAROCHAR-1)ARUN KUMAR PAROCHAR-2)MANESH SINGH(R-1)MANESH SINGH(R-2)HEERENDRA KUMAR GHASIA(R-1)HEERENDRA KUMAR GHASIA(R-2)
55	CRA 746/2013	RAMA @ JAI VS GOKUL SINGH	
56	CRA 883/2013	BRAJESH KU VS THE STATE	AKHILESH SINGH -RAJGOOP PATEL - SMT. SMITA SINGH PRAKASH UPADHYAY(R-2)BRAJENDRA SINGH KUSHWAHAR-2)SATISH KUMAR DUBEY(R-2)PRAKASH UPADHYAY(R-3)BRAJENDRA SINGH KUSHWAHAR-3)SATISH KUMAR DUBEY(R-3)PRANATH DWIVEDI(R-3)
57	CRR 1337/2013	SMT SHASH VS THE STATE	R.S. PATEL -OMPRAKASH RATHOREPANKAJ DUBEY(R-1)REENDRA SINGH(R-1)RAKESH KUMAR SHUKLA(R-1)BRAJESH KUMAR DUBEY(R-1)
57	CRR 1815/2013	DEEPAK KUM VS THE STATE	SIDDHARTH DATT -NISHANT DATT PUSHPENDRA DUBEY AJAY MISHRA Y SONI
57	MCR 12048/2013	SOMNATH S VS THE STATE	ASHOK A TIWARI -VARVAB AGNIHOTRIPANKAJ DUBEY, S DUBEY, V SINGH, S SONI, R SHUKLAB DUBEY(R-1)PANKAJ DUBEY, S DUBEY, V SINGH, S SONI, R SHUKLAB DUBEY(R-1)
58	MCR 5680/2013	THE STATE VS PAPPU @ VI	
59	MCR 12867/2013	THE STATE VS MINIT JAIN	
59	CRA 1686/2013	KU SWATI VS THE STATE	SIDDHARTH DATT -NISHANT DATT PUSHPENDRA DUBEY AJAY MISHRA
60	CRA 632/2014	GOPAL SING VS THE STATE	SHANKER PD SINGH -NEETU PRAJAPATI PISHAKKER PD SINGH(R-1)
61	CRR 705/2014	HINOKIBHON VS THE STATE	SIDDHARTH DATT -NISHANT DATT PUSHPENDRA KUMAR DUBEY AJAY MISHRAADITYA ADHIKARI(R-1)SATISH CHAND CHATURVEDI(R-1)GAJENDR A S, THAKUR(R-1)ABHISHEK GULATSEER(R-1)PTWIK PARASHAR(R-1)
62	CRA 806/2014	SAVITA VS THE STATE	SURENDRA PATEL -BALRAM KOSHAP(R-1)
63	CRA 1317/2014	RAMDAS SIN VS THE STATE	RAM MILAN PRAJAPATI -DEENA NATH YADAV (R-1)
64	CRA 1142/2014	KALLU @ RA VS THE STATE	SIDDHARTH DATT -NISHANT DATT PUSHPENDRA KUMAR DUBEY AJAY MISHRAAJAY MISHRA YOGESH SONI
65	MCR 3512/2014	THE STATE VS PRAMOD KUM	
66	MCR 4913/2014	THE STATE VS NEERAJ KUM	
67	WA 466/2013	PRAMOD SIN VS SECRETARY	SOM MISHRA SAKHARSH TIWARI R. 1821 - SMT. MANISHA KHARE, SATYENDRA PATEL, NAMRATAKESHARWAN, HARJAS SINGH CHHABRA, SHUBHA AGRA WALARAN PABAR, ISTOORRCHENDRA SINGH, A.J. PAVAR, AMT KHATRI(S),SALUJAY TIWARI AGRAWAL (R-1)AMIT SETHI(R-1)RAMSANKHA KUSHWAHAR-1)JYOTISH BHATNAGAR(R-1)PURUSHAKOTIA KULJAVAR, JYOTISH KUMAR DWIVEDI(R-2)ABREZ SHEKH(R-3)ASHWINI K. RANJANE(R-3)
68	RP 832/2013	SHRI ROPC VS SHRI RAJU	WAJID HYDER V.D.S. CHOUHAN (R-1) -SMT. SAIRA KHAN, NARAYANMOY SINGH, MANISH UPADHYAY, VIVEK SONICHANDRAKUMAR CHAKRAWARTI(RANJAN J) NAWAR, HITENDRA SINGH(R-3)
69	CRR 1646/2006	LAKHANAL VS THE STATE	M.L.CHOURSEYMM PANDEY SK. CHOURSEY AWADHESH GUPTA, VINAY K GAJAM, S GUPTARAGHJENDRA TRIPATHI (R-2 AND 4 TO 8)
69	CRA 1904/2013	THE STATE VS LAKH	GOVERNMENT ADVOCATE MANIKANT SHARMA(J), SHOBHITADT (A), MITAL KUSHWAHA, LAKSH URMALYAI, (R-2), R.A. KUMAR VERMA, SURESH KUREELI
81	MCR 9210/2008	THE STATE VS MILUWA @	A.P.SINGH NARENDRA MISHRA (1, 2) -
82	CRR 45/2010	PANKAJ MAJ VS THE STATE	SANKALP KOCHAR -A.TIWARI, SK.DIXIT
83	CRR 55/2010	DELAN SING VS THE STATE	SHARAD VERMA -SHAIENDRA VERMA, DILIP SHRIVASTAVA, AMIT PANDEY N KARAN, V.P.TIWARILALIT PANDEY
84	MCR 9098/2010	THE STATE VS NARESH PAT	GA-BABOO JI CHOURASIA(R-1)MADHU BALA CHOURASIA(R-1)
85	MCR 6889/2011	THE STATE VS PRAMOD SIN	GOVERNMENT ADVOCATE MANISH DATT SIDDHARTH DATT, P DUBEY (R-1)
86	MCR 6565/2011	THE STATE VS PUSHPENDRA	GOVERNMENT ADVOCATE PRADEEP NAVERA, S K SONI AJAY SEN V KOTHARI (R-1)
87	MCR 12376/2011	SHAMSHER S VS THE SPECIA	PRABHAKAR SINGH ADITYA ADHIKARI, SATISH CHATURVEDI, A SULTANSEER (1) -AMIT SINGH, ATAL SINGH
88	CRA 1596/2012	SHAYALAL VS THE STATE	R.K. KHARE -TR TANTURY
89	CRA 2601/2012	SUBELAL BA VS THE STATE	PRAVEEN PANDEY -
90	MCR 13236/2012	THE STATE VS PRAMOD SEN	
91	MCR 13426/2012	THE STATE VS MOHD. MUNI	
92	CRA 102/2013	SHIVDAYAL VS THE STATE	PUSHPENDRA DUBEY -KAMLESH MISHRA, ANURAG MISHRAYABAD
93	MCR 1667/2013	CENTRAL B VS SHRI SUNIL	RASHID S. SIDDIQUI SMT RAGHUWANSHI AWADH K LODHAR(R-1) MOHD. AJAZD NAIK, N BHARGAVA, R SINGH, (R)HARI SHANKAR DUBEYAMIT DUBEYABHINAV DUBEY YRIPANIL PATIWARDHAN SHOBHNA KOSHITA A. AWASTHYA(R-1)AMIT JAIN, GOPI CHOURASIA, MAHEENDRA CHOURSEY (2)ASHISH SINHA, S SINGH, R DUBEY, S PARTHAK ANURAGH BHARAT (R6)
94	CRR 1897/2013	GAYADEEN A VS SHRI K L	DINESH UPADHYAY -P SONIL C.CHOURASIA, NEELESH AWASTHYA(R-1 TO 5)
94	CRR 1609/2013	GAYADEEN A VS SHRI RAJGU	DINESH UPADHYAY -PURSHOTAM SONIL C.CHOURASIA, NEELESH AWASTHYA(R-1, 2)MANOJ CHATURVEDI(R-1)CHANDRA PRAKASH KHATRI(R-4)MANOJ CHATURVEDI(R-5)CHAND PRAKASH KHATRI(R-5)
94	CRR 1809/2011	GAYADEEN A VS SHRI N LAK	DINESH UPADHYAY -P SONIL C.CHOURASIA, NEELESH AWASTHYA(R-1, 2)
94	CRR 1813/2013	GAYADEEN A VS SHRI KUNJ	DINESH UPADHYAY -PURSHOTAM SONIL C.CHOURASIA, NEELESH AWASTHYA(R-4, 5, 6, 8, 9, 10)
95	MHC 12804/2013	THE STATE VS GANESH PRA	
96	MCR 13518/2013	THE STATE VS TULSIDAS	
97	MCR 14239/2013	THE STATE VS ANAND	-SURENDRA PATEL (R-1)SURENDRA PATEL (R-2)BAL RAM KUSHAKAR-1)BAL RAM KOSHIA(R-2)
98	MCR 372/2014	THE STATE VS MARENDYA	
99	MCR 392/2014	THE STATE VS SANJU @ SH	
100	CRA 1381/2014	MUNJUL @ DE VS THE STATE	RAJESH PRASAD DUBEY -
101	CRA 1684/2014	DEEPAK CHO VS THE STATE	GYAN PRAKASH TRIPATHI - MOHAMMAD SHADIP-1)

Before HON'BLE SHRI JUSTICE RAVI SHANKAR JHA Court Room No:3 MOTION HEARING

1	MCR 4893/2014	GURU RAJ S VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR (P-1)AJAY KUMAR DUBEY (P-2)PRAMOD KUMAR PATEL (P-1)
2	MCR 4763/2014	SWAPNILAR VS THE STATE	SIDDHARTH DATT -NISHANT DATT (P-1)PUSHPENDRA KUMAR DUBEY (P-1)RAHUL BHATNAGAR (P-1)AJAY MISHRA (P-1)YOGESH SONI (P-1)
3	MCR 5110/2014	SIRAJULAL VS THE STATE	PRADEEP KUMAR NAVERA -AJAY SEN (P-1)VERSHA KOTHARI (P-1)POOJA GAUR (P-1)
4	MCR 5344/2014	RANJEET VS THE STATE	SANJAY KUMAR PATEL -KAILASH KUMAR DAHYA (P-1)KAILASH KUMAR DAHYA (P-2)KAILASH KUMAR DAHYA (P-3)SANJAY KUMAR PATEL (P-1)SANJAY KUMAR PATEL (P-2)SANJAY KUMAR PATEL (P-3)SUDASH PATHAK (P-1)SUDASH PATHAK (P-2)SUDASH PATHAK (P-3)
5	MCR 5372/2014	CHOTELAL VS THE STATE	SURESH KUMAR MISHRA -SUDESH KUMAR MISHRANANJAY JHARA
6	CRA 1737/2013	MAHENDU @ VS THE STATE	RAVINDRA BISEN -DEVENDRA RAJ SURYAWANSHI
7	CRA 312/2014	PREETAM @ VS THE STATE	NARESH KUMAR SHARMA -INDU PANDE
8	CRA 558/2014	SHAIL KUMAR VS THE STATE	SANJAY KUMAR PATEL -VINEETA PATEL RAM KISHOR PATEL SUBHASH PATHAK
9	SA 866/2009	SMT BELA B VS BABU RAM &	DEEPAK OKHADE SK KANOUJEKS AGRAWAL SUSHI AGRAWAL P KANOUJE -KJ AGRAWAL
10	SA 55/2002	SMT DARGH VS THE STATE	AP SINGH A PAWAR P DUBEY A SINGH -MIRGENDRA SINGH ASHOK LAULWANI MANHAR DIXIT, LOKESH JAIN
11	WP 1734/2002	BHAGWAN DA VS THE UNION	GP SINGH A G -SMT J CHAUDHARI, RAMESH SHUKLA, JALAYER, -SONAL SHRIVASTAVA, D.S. CHAUDHARY KALE ASSOCIATES, A. BHOWNIK SINGH, S. KUMHOPADHYAY SHUKLA
12	MA 131/2003	NEBHANDAS VS KISHANCHAN	DEVESH KHATRI A. K SINGH R S PATEL, JASHOK LAL WAGHAI, JISHRANIL LALA, -SUSHIL MISHRADINESH KUMAR AGRAWAL (P-1)SAKET AGRAWAL (P-1)MANAND CHAWLA /CAVIT
13	SA 679/2003	SMT SEWANT VS PRESIDENT	AK PATEL, VN PATEL, S PATEL NEERAJ VEGAD, KP KUSHWAHA -HEMANT KUMAR CHALSHAN, K B BHATNAGARAVANSH ZARGA, AMIT BHURRAK (R-1)
14	SA 788/2003	WSHRAM SI VS MANMOD SIN	PRANAY VERMA AJAY DUBA DRESH NAIR K VEGAD, S BAJAJ, KP KUSHWAHA -SIDDHARTH PATELASHOK LAULWANI, ANIL LAL A, P. AWASTHYA, M. DHANARASHOK LAULWANI, ANIL LAL P. AWASTHYA, S. SINGH, SHARMA (COUNSEL FOR LRS OF RESPONDENT)
15	WP 2173/2003	DR SMT K VS THE STATE	VK SHUKLA, PK SINGH, RAJESH DUBEY, AJAY SHUKLA, A S (1, 2) -OPN NAYI
16	SA 339/2004	SHYBALAL A VS KANAYALAL	PRANAY VERMA, A. GJALIMESH PANDEY, AR LAKHARA, V TIWARI, A. NAMDEO (1) -
17	MA 717/2004	UNION OF VS LAKHANILAL	SK MUKHERJEE, AK TIWARI, SANJAY YADAV R C SOBHANI, MADAN SINGH -NS RUPRAM, AMRIT RUPRAH
18	MA 399/2004	SMT KUNTI VS DHIRUJ SING	NITIN AGRAWAL, D S THAKUR VK TRIVEDI (2) -
19	MA 3035/2004	MAHESH @ M VS CHHOTELAL	DS CHOUHAN, PS. CHOUHAN, AK SINGH AP SINGH, P DIXIT S SINGH, SANJEEB MISHRA (R) -
20	CR 146/2007	SMT CHHOTI VS M P VADGF B	MANOJ JAIN, K. GUPTA, SMT ASHA TIWARI, S A WAKR -MOHAMMAD AADIL USMAN (R-1)
21	WP 14818/2008	SAT ZUBEDA VS THE STATE	ARVIND CHOUKSEY, K AGNIHOTRI -VIVEK MANOJ ASTHY, PRYANK CHOLUBEY, VIJAYALP SONI (R) ARJUN BH DWIVAK, M S DUBEY, ABHISHEK AGRAWAL, (SHAHADULLA USMANI, ANULLA USMANI, A USMANI, ABDULLA USMANI, A) S VIVEK AGRAWAL, SANJAY DWIVEDI (1 & 2) VIVEK AW ASTHY
22	WP 8191/2009	YASHWANT R VS MADHYA PR	X N PETHIA -SANKALP KOCHAR, VMSIRAVI TIWARI, S K DIXIT (3) JAMAL PUSHP (3) OTI (R 1 TO 3)
23	WP 1959/2010	C.I. KRANNA VS THE STATE	A K SINGH -AJAY DWIVEDI
24	WP 4899/2010	BALDEO PRA VS VANAMANDA	R S SAHU -SUDESH VERMA (GA FOR (2)
25	CR 154/2011	PREHA VS SHYAMAL	PRAMOD THAKRE -RAHUL RAWAL SUDEEP PATEL
26	WP 1735/2011	VITHOYA TA VS THE STATE	PRAVEEN VERMA -JYOTI PRAVEEN VERMA, S S TRIPATHI, R. L. WAINORA KAURAV, KAMLESH DWIVEDI, ARVIND KAL IRANTABREZ SHEKH, (3) ASHUTOSH TIWARI (1) ASHUTOSH TIWARI (2) KAURAV (R-1, 2, 3) AG
27	WP 1747/2011	DR G L J VS THE STATE	UDAYAN TIWARI -T K KHADKA, R K TRIPATHI -Y DUBEY JAGDISH SAKALIE, GRISH KEKRE, AJAY DUBEY (R-1) JYOTISH DHARAMADHIKARI (GA FOR R1 AND R2)
28	MA 1924/2012	SANTOSH VS PRAKASH	PRAMOD THAKRE -SUDEEP PATEL
29	MA 3145/2012	VAJYRAJ S VS MS PRAOH	ANIL KUMAR MISHRA, ANJALI BANERJEE (R-3) -BHUPENDRA LISHRA
30	WP 18791/2012	HAR KISHAN VS THE STATE	ANIRUDH PANDEY -RAJESH KUMAR TIWARI (R-1)
31	MA 2971/2013	SMT. SONA VS RAMDIN	NTIN GUPTA -MANISH CHOTWADHURY, SWARTI SHUKLA
32	MA 3157/2013	IFDOTOX VS MAHADEO	ADITYA NARAYAN -MOHIT NAMDEO
33	WP 5556/2013	SHAMBHOO P VS SOUTH CAS	RAJESH CHAND ANOOP NAIR -JITENDRA ANAN BASANT PATEL ANOOP NAIR, P. P. SHANKARAK, R. CHAN (R-1 TO 3)

100

Table with 2 columns: Case No. and Case Name. Includes entries like 129 CONC 3482014 SHESHNATH VS SHRI H. S. J, 130 CONC 22552013 BHOPAL ME VS SHRI GULSH, 131 WP 3072013 GRAM PANCH VS THE STATE, etc.

Before HON'BLE SHRI JUSTICE ALOK ARADHE Court Room No:4 MOTION HEARING

Main table with 2 columns: Case No. and Case Name. Includes entries like 1 FA 8002812 SARFU PRAS VS SMT KESHR, 2 MCRD 34422014 RAMPRASAD VS THE STATE, 3 MCRD 44312014 PARI BAN VS THE STATE, etc.

Cause List Dated 22-04-2014 Page 15 of 26

101

145	WP 20849/2013	MOHD SARE VS KAUJ NAFAEE	Z.M. SHAH -J.A. SHAH, NITIN SARAF, SANDEEP KOSHITACASMI ALUR-1)SUNIL KUMAR MISHRA-1)SWAPNIL SOHGALRAJR-1)SHASHIM ALUR-1)SUNIL BHAIRAGHAR-1)SARANYA JYOTSNA MISHRA-1)SANJIV KUMAR MISHRA-1)SARANYA KUMAR MISHRA-1)SUNIL SOHGALRAJR-1)SWAPNIL SOHGALRAJR-1)SHASHIM ALUR-1)SHASHIM ALUR-1)JASJEET BHARGAVA-1)JANIL BHARGAVA-1)2
146	WP 43423/2013	KU. PARUL VS ANIT BHARAM	MONI ALI -AJAY B.S. SHUKLA, AJAY B.S. SHUKLA
147	WP 12747/2014	KU. VARAJA VS MANOJING D	NITIN SHUKLA, Q. MANJIBH PANDIYANCOOP NARANOOOP NAR.P.SHANKARAN,ROHAN PRABHAKAR KARRI-1)2
148	WP 4650/2014	RAJESH SH A VS SMT. POONIA	PANKAJ DUBEY -SHEETAL DUBEY, VIRENDRA SINGH,RAKESH SHUKLA,RAJESH DUBEYSOURABH SHUSHAN SHRIVASTAVAR-1)SOURABH SHUSHAN SHRIVASTAVAR-2)PRATYU TRIPATHI-1)PRATYUSH TRIPATHI-2)
149	WP 2901/2014	SMT. JAYA VS RAJESH KUM	ANIL KUMAR JAIN -PIYUSH JAIN, Y. GAUTAM, R.R. DESHBUKH
150	WP 3691/2014	AMIT SINGH VS THE STATE	VISHNU DEO SINGH CHAUHAN -SWAPNIL GANGULY-1)JAG
151	SA 9320/14	NARENDRA M VS DAYARAM D	RACHUNWASH PRASAD MISHRA, S. CHAKRAVARTY, S. ROY, SHAILENDRA KUMAR PANDEY
152	WP 6203/2014	MIS GUEST VS NORTHERN C	RAJNEESH GUPTA -VIKAS MISHRA
153	WP 6318/2014	R.P. JYOTI VS JAWAHAR LA	AJAY KUMAR SHUKLA -RAM KUMAR RAO
154	WP 6327/2014	MANOJ KUMAR VS THE STATE	PRAMOD KUMAR THAKRE -RAHUL RAWATSUDEEP PATEL,ANURAG PRAJAPATI
155	AC 37013	SACHCHANA VS SHRI BHERU	ARVIND SONI -SHYAM PRAKASH GUPTA
156	COMP 27609	WEARWELL T VS G.M. CENT	BY P.L.D. P.K. BAITA -ASHISH BARGAL E,ANLU SINGH K.K.VERMA-1)ASHISH BARGAL E, ANLU SINGH,K.K.VERMA-1)2
781	AC 982011	NATIONAL VS UNION OF	ABHJEET A. AWASTHI R L GUPTA [ASSISTANT SOLICITER GENERAL] -PRAVEN KUMAR JAIN, NIRNAY N. GUPTA
782	AC 111/2011	MIS RADHE VS UNION OF	N. JAINHARI R.L.GUPTA [ASSISTANT SOLICITER GENERAL]-NITIN GUPTA, SHRAWAN RAGNANDED ASSO, D.PANMDEO
783	AC 112/2011	MIS S.D. VS UNION OF	MARKANT SHARMA -
784	AC 113/2011	MIS S.D. VS UNION OF	MARKANT SHARMA -
785	AC 116/2011	MIS VISHA VS M.P. RURA	KUNAL THAKRE -
786	AC 118/2011	MIS VISHAL VS M.P. RURAL	KUNAL THAKRE -

Before HON'BLE SHRI JUSTICE G.S. SOLANKI Court Room No:13 MOTION HEARING

7	CRA 2475/1997	KAMLESH VS THE STATE	SHARAD VERMA,HEMANT SEN,SHAILENDRA VERMA -
3	CRA 1423/2000	GAYA PRASA VS THE STATE	DEEPAK PENCHHARKAR,M SHRIVASTAVA -
4	CRA 6727/2007	SMT KALPNA VS ASHOK KULK	PRANAY GUPTA,RAKESH SHUKLA -
5	CHR 1189/2005	RAJESH GHU VS SMT.SANGIT	MANISH DATT,SIDDHART DATT,MANOJ PANDEY PRANAY GUPTA,PRAKASH KORIA,CHOUKSEY -
6	CHR 1348/2005	RAJENDRA K VS THE STATE	UMESH PANDEY,VIRENDRA TIWARI,AKSHAY NAWDEO AG -
7	CRA 363/2008	HARI PRASAD VS THE STATE	GHANSHYAM PANDEY, RB.GOUTAM,JS.PATEL, PR PANDE -JS PATEL
8	CHR 1621/2009	NAND RAM @ VS THE STATE	GITESH SINGH THAKUR -S D MISHRA
9	CRA 2997/11	SUSHEE YAD VS THE STATE	A USMANI,HAJIDULLA USMANI -
10	CHR 1982/2011	MIRAN VS THE STATE	A. D. MISHRA -YDHANDE
11	CHR 347/2012	RAV SINGH VS THE STATE	HAKIM KHAN -VIJAY PASHI, SOMNATHSOMNATH KORI
12	CRA 1011/2012	MONU ALIAB VS THE STATE	O.P. AGNIHOTRI -SMT.RANJANA AGNIHOTRI
13	CHR 208/2013	YAGINDRA K VS THE STATE	S.K. MISHRA -S.K. MISHRA, MANOJ SINGH,V.P. CHATURVEDI
14	CRA 952/14	THE STATE VS GULE MOHAM	
15	CRA 439/14	THE STATE VS VINDRAN	MANOJ MISHRA,VIVEK DIXIT-1) DEEPENDRA KUMAR MISHRA-1)DEEPENDRA KUMAR MISHRA-2)DEEPENDRA KUMAR MISHRA-3)SAYANENDRA KUMAR MISHRA-1)GYANENDRA KUMAR MISHRA-2)GYANENDRA KUMAR MISHRA-3)
16	CRA 640/2014	THE STATE VS KISHORE KU	-GHAN SHYAM PANDEY-1)SUNIL KUMAR MISHRA-1)AJAY KUMAR SHUKLA-1)
17	MCR 3048/2014	KALLU @RAJ VS THE STATE	SANKALP KOCHAR -AMIT KUMAR MISHRA-1)SUSHEE KUMAR DIXIT-1)SHIVENDRA PANDEY-1)VIKAS TIWARI-1)YOGENDRA SINGH BAGHEL-1)2
18	MCR 3528/2014	GOPAL NAMD VS THE STATE	RAV SHANKAR PATEL -OM PRAKASH RATHORE-1)ANURAG PRAJAPATI-1)JAGDISH PRASAD SINGROO-1)
19	MCR 3544/2014	RAJENDRA S VS THE STATE	PRATYUSH TRIPATHI -GAURAV TIWARI-1)ANURAG BUDHOLAP-1)AK AGNIHOTRI-1)RAM SUTPAL VERMA-1)SANDEEP SHUKLA-1)2
20	MCR 4900/2014	MOHSIN VS THE STATE	NITIN JAIN -NITIN JAIN
21	MCR 4393/2014	MOTYAL PA VS THE STATE	MANOJ KUMAR MISHRA -VIVEK KUMAR DIXIT-1)
22	MCR 5570/2014	SANJAY SAH VS THE STATE	UMESH TRIVEDI -SHASHANK TRIVEDI-1)
23	MCR 5574/2014	MAHENDRA K VS THE STATE	HARI SHANKER DUBEY -AMIT DUBEY-1)ASHVINY DUBEY-1)
24	MCR 5582/2014	BALA PRASA VS THE STATE	NARINDER PAL SINGH RUPRAH -AMRIT KAUR RUPRAH-1)SITARAM GARG-1)
25	MCR 5614/2014	AMITABH SH VS THE STATE	PUSHRAJ PANDEY -ATMA RAM L AKHERA-1)CHANDRA PRAKASH SINGH THAKUR-1)
26	MCR 5653/2014	SHIV KUMAR VS THE STATE	MUKESH KUMAR PANDEY -PRAASHANT SHRIVAST-1)
27	MCR 6554/2013	JODHAN SIN VS THE STATE	SHRI B.J. CHOLURASHYA -SMT.MADHUSALA CHOURAGITA
28	MCR 8242/2013	HARISH PES VS THE STATE	RAMAN PATEL -SANGEETA SHARMA,ARUN PARSHA,SH KOPILMAHESH SINGH
29	MCR 9355/2013	ASHISH BH A VS THE STATE	SIDDHARTH DATT -DATT N ASSOCIATES,RAJESH SHUKLA,CHATURVEDI-1)2)3)4)5)6)7)8)9)10)11)12)13)14)15)16)17)18)19)20)21)22)23)24)25)26)27)28)29)30)31)32)33)34)35)36)37)38)39)40)41)42)43)44)45)46)47)48)49)50)51)52)53)54)55)56)57)58)59)60)61)62)63)64)65)66)67)68)69)70)71)72)73)74)75)76)77)78)79)80)81)82)83)84)85)86)87)88)89)90)91)92)93)94)95)96)97)98)99)100)101)102)103)104)105)106)107)108)109)110)111)112)113)114)115)116)117)118)119)120)121)122)123)124)125)126)127)128)129)130)131)132)133)134)135)136)137)138)139)140)141)142)143)144)145)146)147)148)149)150)151)152)153)154)155)156)157)158)159)160)161)162)163)164)165)166)167)168)169)170)171)172)173)174)175)176)177)178)179)180)181)182)183)184)185)186)187)188)189)190)191)192)193)194)195)196)197)198)199)200)201)202)203)204)205)206)207)208)209)210)211)212)213)214)215)216)217)218)219)220)221)222)223)224)225)226)227)228)229)230)231)232)233)234)235)236)237)238)239)240)241)242)243)244)245)246)247)248)249)250)251)252)253)254)255)256)257)258)259)260)261)262)263)264)265)266)267)268)269)270)271)272)273)274)275)276)277)278)279)280)281)282)283)284)285)286)287)288)289)290)291)292)293)294)295)296)297)298)299)300)301)302)303)304)305)306)307)308)309)310)311)312)313)314)315)316)317)318)319)320)321)322)323)324)325)326)327)328)329)330)331)332)333)334)335)336)337)338)339)340)341)342)343)344)345)346)347)348)349)350)351)352)353)354)355)356)357)358)359)360)361)362)363)364)365)366)367)368)369)370)371)372)373)374)375)376)377)378)379)380)381)382)383)384)385)386)387)388)389)390)391)392)393)394)395)396)397)398)399)400)401)402)403)404)405)406)407)408)409)410)411)412)413)414)415)416)417)418)419)420)421)422)423)424)425)426)427)428)429)430)431)432)433)434)435)436)437)438)439)440)441)442)443)444)445)446)447)448)449)450)451)452)453)454)455)456)457)458)459)460)461)462)463)464)465)466)467)468)469)470)471)472)473)474)475)476)477)478)479)480)481)482)483)484)485)486)487)488)489)490)491)492)493)494)495)496)497)498)499)500)501)502)503)504)505)506)507)508)509)510)511)512)513)514)515)516)517)518)519)520)521)522)523)524)525)526)527)528)529)530)531)532)533)534)535)536)537)538)539)540)541)542)543)544)545)546)547)548)549)550)551)552)553)554)555)556)557)558)559)560)561)562)563)564)565)566)567)568)569)570)571)572)573)574)575)576)577)578)579)580)581)582)583)584)585)586)587)588)589)590)591)592)593)594)595)596)597)598)599)600)601)602)603)604)605)606)607)608)609)610)611)612)613)614)615)616)617)618)619)620)621)622)623)624)625)626)627)628)629)630)631)632)633)634)635)636)637)638)639)640)641)642)643)644)645)646)647)648)649)650)651)652)653)654)655)656)657)658)659)660)661)662)663)664)665)666)667)668)669)670)671)672)673)674)675)676)677)678)679)680)681)682)683)684)685)686)687)688)689)690)691)692)693)694)695)696)697)698)699)700)701)702)703)704)705)706)707)708)709)710)711)712)713)714)715)716)717)718)719)720)721)722)723)724)725)726)727)728)729)730)731)732)733)734)735)736)737)738)739)740)741)742)743)744)745)746)747)748)749)750)751)752)753)754)755)756)757)758)759)760)761)762)763)764)765)766)767)768)769)770)771)772)773)774)775)776)777)778)779)780)781)782)783)784)785)786)787)788)789)790)791)792)793)794)795)796)797)798)799)800)801)802)803)804)805)806)807)808)809)810)811)812)813)814)815)816)817)818)819)820)821)822)823)824)825)826)827)828)829)830)831)832)833)834)835)836)837)838)839)840)841)842)843)844)845)846)847)848)849)850)851)852)853)854)855)856)857)858)859)860)861)862)863)864)865)866)867)868)869)870)871)872)873)874)875)876)877)878)879)880)881)882)883)884)885)886)887)888)889)890)891)892)893)894)895)896)897)898)899)900)901)902)903)904)905)906)907)908)909)910)911)912)913)914)915)916)917)918)919)920)921)922)923)924)925)926)927)928)929)930)931)932)933)934)935)936)937)938)939)940)941)942)943)944)945)946)947)948)949)950)951)952)953)954)955)956)957)958)959)960)961)962)963)964)965)966)967)968)969)970)971)972)973)974)975)976)977)978)979)980)981)982)983)984)985)986)987)988)989)990)991)992)993)994)995)996)997)998)999)1000)

Cause List Dated 22-04-2014 Page 16 of 26

70	MCRD 47652014	HEERENDRA VS THE STATE	PUSHRAJ SINGH GAHARWAR -MANAS MAN VERMA[P-1]RAJEEV SINGH PARIHAR[P-1]
71	MCRD 47852014	VIRAMU @ V VS THE STATE	RAM KRIPAL MISHRA -PRADEEP KUMAR DUBEY[P-1]BRIJESH[P-1]
72	MCRD 48132014	BHOORA LAL VS THE STATE	ASHISH TIWARI -RAJEEV KUMAR BADRUP[P-1]MANISH TIWARI[P-1]SARVESH KUMAR SHINDE[P-1]
73	MCRD 48372014	MUNIL BISHAI VS THE STATE	ARJUNENDRA SINGH PARIHAR -KRISHNA KUMAR VERMA[P-1]JASRAJ PRABAD BEND[P-1]
74	MCRD 48882014	MUBARAK VS THE STATE	M. BHAPUJULLAH -MOHD. RIYAZ[P-1]SYED SALMAN ALVI[P-1]
75	MCRD 48472014	SUNIL SINGH VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR[P-1]AJAY KUMAR DUBEY[P-1]PRAMOD KUMAR PATEL[P-1]
76	MCRD 48802014	ANGUL KUMAR VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR[P-1]AJAY KUMAR DUBEY[P-1]PRAMOD KUMAR PATEL[P-1]
77	MCRD 50202014	JACKY SONI VS THE STATE	SANJEEV KUMAR SINGH -SATENDRA SINGH TIWARI[P-1]
78	MCRD 50372014	VARSHATH VS THE STATE	SANKALP KOCHAR -SUSIL KUMAR DIXIT[P-1]SUSIL KUMAR DIXIT[P-2]SUSIL KUMAR DIXIT[P-3]SUSIL KUMAR DIXIT[P-4]SHIVENDRA PANDEY[P-1]SHIVENDRA PANDEY[P-2]SHIVENDRA PANDEY[P-3]SHIVENDRA PANDEY[P-4]VIKAS TIWARI[P-1]VIKAS TIWARI[P-2]VIKAS TIWARI[P-3]VIKAS TIWARI[P-4]YOGENDRA SINGH BAGHEL[P-1]YOGENDRA SINGH BAGHEL[P-2]
79	MCRD 50532014	SATYANARAY VS THE STATE	JITENDRA TIWARI -MEENA TIWARI[P-1]SATYA PRAKASH MISHRA[P-1]INDRA MANI DUBEY[P-1]
80	MCRD 50562014	SAJID VS THE STATE	SOURABH BHUSHAN SHIVASTAVA -PRAYUSH TRIPATHI[P-1]
81	MCRD 51262014	PHOOL SINGH VS THE STATE	PUSH RAJ SINGH GAHARWAR -AMA SHANKAR JAYSINGH NEERAJ KUMAR TIWARI
82	MCRD 51502014	BEST VS THE STATE	AMIT JAIN -MAHENDRA CHOUBEY[P-1]MAHENDRA CHOUBEY[P-2]
83	MCRD 51582014	RAJPAAL KUS VS THE STATE	ADITYA ADIKHAR -AKHILESH SINGH[P-1]SATISH CHAND CHATURVEDY[P-1]JAGENDRA S. THAKUR[P-1]LAKSHY PRASAD MISHRA[P-1]
84	MCRD 51632014	HASHIM ANS VS THE STATE	KULDEEP SINGH -
85	MCRD 51812014	TIKARAM VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR[P-1]AJAY KUMAR DUBEY[P-1]PRAMOD KUMAR PATEL[P-1]
86	MCRD 51942014	ARVIND @ D VS THE STATE	PUSHPENDRA KUMAR VERMA -RAHUL TRIPATHI[P-1]
87	MCRD 52622014	BABLOO ALI VS THE STATE	CHANDRAPAL SINGH PARIHAR -DEVENDRA SINGH BAGHEL[P-1]
88	MCRD 53012014	ARUN KUMAR VS THE STATE	RAJESH PRABAD DUBEY -
89	MCRD 53342014	RAJENDRA @ VS THE STATE	PUSHPENDRA KUMAR DUBEY -ASHISH TIWARI[P-1]VIVEK AGRAWAL[P-1]
90	MCRD 54752014	RINEMA KUMAR VS THE STATE	MANSOORI SHAKEEL AHMAD -SHAKIR KHAN[P-1]R. P. PATEL[P-1]SHALENDRA DUBEY[P-1]
91	MCRD 54982014	RAJNIVAR S VS THE STATE	MANIKANT SHARMA -ROOP SINGH KIRAR[P-1]HANNY KUMAR GARG[P-1]
92	MCRD 55552014	V. JENDRA VS THE STATE	HARI SHANKER DUBEY -AMIT DUBEY[P-1]ABHINAV DUBEY[P-1]
93	MCRD 55682014	PRANAL CH VS THE STATE	SHREEKISHOR PAL VERMA -SMITA VARMA[P-1]JAI SINGH RAJPUT[P-1]JAGDISH PRASAD CHAKRAWARTI[P-1]
94	MCRD 56212014	ABDUL RAHIM VS THE STATE	SANKALP KOCHAR -ANIL KUMAR MISHRA[P-1]SUSIL KUMAR DIXIT[P-1]SHIVENDRA PANDEY[P-1]VIKAS TIWARI[P-1]YOGENDRA SINGH BAGHEL[P-1]
95	CRA 1512011	ASHWINI K VS THE STATE	SANJAY AGRAWAL -RAJESH UPADHYAY, P.K. SAHU, SANJOGH CHANDANI DATT, S. DATE, P. DUBEY, Y SONI,PUSHPENDRA SINGH BAGHEL, R. PANDEY
96	CRA 15962012	SANJIV @ SA VS THE STATE	GYAN PRAKASH TRIPATHI -DASHRATH AKHARWAL
97	CRA 39952013	SHEKHIR VS THE STATE	S.K GANGRADE -U. K. SHUKLA, ANITA KATHIWAR, MOHD. S. BHIRDEVENDRA GANGRADE, K.J. CHHOTI KUSHRAIP
98	CRA 11482013	LAXMI PRAS VS THE STATE	HARI SHANKAR DUBEY -AMIT DUBEY, ABHINAV DUBEY
99	CRA 11822013	RAJESH ARO VS THE STATE	S. S. TIWARI -VIJIT SAHU, SATISH SINCHHRA
100	CRA 11932013	DEVI SINGH VS THE STATE	GURJAR RAJPUT -GHAN SHYAM PANDEY[P-1]LAXMI PRASAD YADAV[P-1]SARITA ACHARYA[P-1]
101	CRA 20522013	CHOTELAL K VS THE STATE	ANIL VERMA -PANKAJ GUPTA
102	CRR 22202013	RAMKISHAN VS THE STATE	SOM MISHRA -BHANMISHA KHARE, SATYENDRA PATEL, AMRATA KESHARVA
103	CRA 28022013	SURESH PRAS VS THE STATE	PRAKASH UPADHYAY -RAHUL TRIPATHI, BRAJENDRA KUSHWAHAJAY KUMAR SHUKLA[P-1]RAM KUMAR RAO[P-1]
104	CRA 20512013	JITENDRA D VS THE STATE	PUSHRAJ SINGH GAHARWAR -J. S. JAISWAL
105	CRA 875014	DUSHYANT VS THE STATE	T. K. MODI -G. P. VERMA, R. K. SAHU, SATYAPRAKASH SHUKLA, S. K. GUPTA, PRAM. SHANKAR TIWARI[P-1]MANISH KUMAR TIWARI[P-1]JASHISH KUMAR TIWARI[P-1]
106	CRA 3942014	SHARON AHI VS THE STATE	SHREEKISHOR PAL VERMA -SMITA ARORA, J. S. RAJPUT, SONIKA SHUKLA, K. CHOUDHRY
107	CRR 5112014	VINOD BISE VS THE STATE	SIDDHARTH DATT -NISHANT DATT[P-1]PUSHPENDRA KUMAR DUBEY[P-1]SANKU SHARMA[P-1]AJAY MISHRA[P-1]YOGESH SONI[P-1]SANJAY SHARMA[P-2]
107	CRR 5472014	SANDEEP VS VINOD	SANJAY SHARMA -
108	CRA 53102014	CHANSUJ VS THE STATE	MADAN SINGH -SOURABH SINGH THAKUR, GAYATRI LAHIRIA
109	CRR 58102014	BIRJU @ RR VS THE STATE	AJEEY KUMAR RAWAT -PRAASHANT CHOURASIA[P-1]
110	CRR 6452014	SANIL SONI VS THE STATE	JITENDRA TIWARI -MEENA TIWARI,INDRA MANI DUBEY
111	CRR 6792014	BASLU VS THE STATE	ASSEN KUMAR DIXIT -SHANKAR DAYAL MISHRA
112	CRA 1002014	CHAIT SINGH VS THE STATE	SHARAD VERMA -SHALENDRA VERMA[P-1]LALIT KUMAR PANDEY[P-1]PRADESH OHIVEDI[P-1]ANURAG SHIVHARE[P-1]SHIVNANDAN SARAF[P-1]
113	CRR 21022007	VIJAY VISH VS THE STATE	D. N. SHUKLA, BRIJESH MISHRA -
114	CRA 6272014	BETU @ HAR VS THE STATE	MIMANSHU CHAURASIA -PRIYANK AMASTHYA, P. SINGH, S. K. SHARMA
115	MCRD 11652012	LALIT MOHA VS THE STATE	VIKALP SONI -
116	MCRD 86162012	RAJPOODRA VS MUNNALAL S	VIKASH KUMAR AGRAWAL -PREMNARAYAN VERMA
117	MCRD 93352012	MAYA BAI VS THE STATE	DINESH RAJPUT -R. SINGH
118	CRA 10612013	VIKASH TRIPATHI VS THE STATE	ASHISH TIWARI -MAHENDRA PATERIA, BRIJESH CHOUBEY, S. K. CHATURVEDY, PIN YADAV
119	MCRD 17182013	RATNESH KU VS THE STATE	A. M. LAL -VINOD VERMA
120	CRA 22642013	MANGU @ MA VS THE STATE	R. N. DWIVEDI -
121	CRR 25832013	SACHIN RAJ VS THE STATE	S. S. CHOUDHAN -RANJEET DWIVEDI
122	MCRD 28822013	SMT REKHA VS THE STATE	GOPAL SINGH -UP SINGH
123	MCRD 68632013	RAJENDRA VS THE STATE	RAVINDRA BISEN -DEVENDRA RAJ SURYAWANSHI
124	MCRD 81572013	DURGESH VS THE STATE	ASSEM DIXIT -SO. MISHRA
125	MCRD 9372013	LALIT @ BH VS THE STATE	Y. K. GUPTA -RATNA BHARAT TIWARI[P-1]JAMTI KUMAR BAUPAI[P-1]
126	MCRD 1207122113	VINOD KUMAR VS THE STATE	RANJAN BANERJEE -S. P. VERMA
127	EP 672014	BRIJENDRA VS PANDIT MUK	MADHENDRA SINGH BAGHEL -AMIT KHATRI, RANVEER SINGH RAJLUSTOSH SINGH, SALU SINGH ALABHYA BAIPAI, HITENDRA SINGHISHAN SONI[P-1]RAJAN SINGH[P-1]VIRUSHAI BHINDER[P-1]SHASHANK SHEKHAR DUBOYKAR[P-1]DEVIKASH KUMAR TRIVEDI[P-1]SUNIL KUMAR VISHWAKARMA[P-1]MAHENDRA CHOUBEY[P-1]BHOOPESH TIWARI[P-1]MOHIT NAYAK[P-1]TAPAN KUMAR BATHRE[P-1]HARJIT AGRAWAL[P-1]GURJAR KISHOR[P-1]VEER BANHOUR[P-1]
128	EP 82014	VIJAY RAGH VS MOTI KASHY	ARVIND KUMAR SHIVASTAVA -
129	EP 127014	VISHVAMITR VS KAMLESHWAR	VIJAY KUMAR SHUKLA -R. K. TIWARI, PRADEEP DUBEY, PRAYUSH TRIPATHI[P-1]LAKSHY TIWARI[P-1]ANURAG BUDHOLIAR[P-1]JALOK AGNIHOTRI[P-1]
130	EP 172014	SHARAD NAR VS KAMLESHWAR	DEVENDRA KUMAR DIXIT -ANSHU DIXIT[P-1]SHALESH KUMAR JAIN[P-1]PAKKAJI KUMAR PATHAK[P-1]PRAYUSH TRIPATHI[P-1]LAKSHY TIWARI[P-1]ANURAG BUDHOLIAR[P-1]
131	EP 212014	KRISHNA KU VS RAJENDRA	SATYA PRAKASH MISHRA -VIDYA SHANKAR MISHRA[P-1]SANJAY KUMAR AGRAWAL[P-1]JAMTI SETHI[P-1]JAMTI BHATTNAGAR[P-1]PRAKASH KUSHWAHA[P-1]ANISH KUMAR TIWARI[P-1]DARSHAN SONI[P-1]JASHISH GUPTA[P-1]VIJAY KUMAR SHUKLA[P-1]VIJAY KUMAR SHUKLA[P-2]PRATEEK DUBEY[P-2]
131	EP 242014	KAMAL PATE VS RAM KISHOR	SANJAY AGRAWAL -RAJESH UPADHYAY, P. K. SAHU, RAJAGRAWAL, A. DUBEY, RACHENDRA KUMAR[P-1]JANAS HANFAR RAWAT[P-1]SUNIL K. NAYAK[P-1]SUSHMA PANDEY[P-1]RAJPUT[P-1]BHABHA TRIPATHI[P-1]PURUSHOT TAPAS GUPTA[P-1]JITPAZ HULGANI[P-1]MOHAMMAD KASAB[P-1]JISHAYAD BUSHAR[P-1]SUNIL KUMAR KASHYAP[P-1]ROM PRAK
132	EP 282014	RAJK KHELAN VS DR. RAJEND	SHASHANK SHEKHAR DUBOYKAR -AMIT SINGH, BHOOPESH TIWARI, TAPAN BATHRE, KULDEEP SINGH[P-1]
133	EP 292014	RAJJEESH M VS SMT. LALIT	LALITENDRA SINGH -AMIT KUMAR GARG[P-1]P. P. PATEL, KULDEEP SINGH, RAJENDRA SINGH BAGHEL[P-1]JAMTI CHANDWAN[P-1]RANVEER SINGH PARIHAR[P-1]JALISTUBH SINGH[P-1]SALU SINGH[P-1]ALABHYA BAUPAI[P-1]
134	CRR 5532014	SAPNA VANS VS THE STATE	DHANRAJ SINGH LODHI -ORRISH KUMAR SONI[P-1]
135	CRR 6602014	ANIL KUMAR VS THE STATE	RAM SUPRIAL VERMA -SANDEEP SHUKLA
136	MCRD 15132014	SMT RAM M VS THE STATE	RAJENDRA KUMAR VISHWAKARMA -
137	MCRD 23612014	PUSHPA SIN VS THE STATE	ANSHUMAN SINGH -SATYENDRA KUMAR PATEL[P-1]KASIM UNDIHI BUNDELAP[P-1]ISHAN MEHTA[P-1]
138	MCRD 43782014	RISHIRAM N VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR[P-1]AJAY KUMAR DUBEY[P-1]PRAMOD KUMAR PATEL[P-1]
139	CRA 6712013	GUL KHAN VS THE STATE	HAKIM KHAN -VIJAY PASTI
140	CRR 15312013	ASHOK KUMAR VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA
141	MCRD 17112013	SMT NEELA VS THE STATE	MADAN SINGH -SOURABH SINGH THAKUR, GAYATRI LAHIRIA
142	CRR 19302013	JITU @ JI VS THE STATE	DURGA PRASAD YADAVIA -
143	MCRD 57622013	CHHOTU SIN VS RAM SAJEEV	PRABHAT KUMAR SINGH -
144	MCRD 13982013	SATISH CHA VS MUNIR BAI	ABHISHEK ARJARIA -MUKESH AGRAWAL, SATISH CHOURASIA, D. LAKHERRI, NARENDRA SHARMA, S. BROTHERS DATT, N. DATT, P. DUBEY, R. SHARMA, A. MISHRA, YOGESH SONI
145	MCRD 81932013	BALWAN SIN VS THE STATE	HARI SHANKAR DUBEY -AMIT DUBEY, ABHINAV DUBEY
146	MCRD 114032013	UJAYWAL S VS THE STATE	VIJAY KUMAR SHUKLA -R. K. TIWARI, RAJUL MISHRA
147	MCRD 124272013	RATNESH VS THE STATE	SANKALP KOCHAR -S. K. DIXIT, V. MISHRA, VIKAS TIWARI, SHIVENDRA PANDEY
148	MCRD 132382013	ROHIT BHAR VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y SONI
149	MCRD 135782013	ABRAHAM DA VS THE STATE	VASANT R. DANIEL -
150	MCRD 138172013	KAMAL SING VS THE STATE	SHARAD PANDEY -O. P. TRIPATHI
151	MCRD 140312013	MANOJ KUMAR VS NEPALI D	KAPIL PATWARDHAN -SHOBHNA KOSHTAKAPTI, DATTAPORAN[P-1]SHOBHNA KOSHTAP[P-1]
152	MCRD 54552014	YASHPAL B VS AKHIL	AJAY KUMAR JAIN -SONALI JAIN[P-1]RAJEEV KUMAR BACUDIA[P-1]JANUJI KUSHWAHA[P-1]
153	MCRD 149342013	ASHISH @ G VS PRAKASH KU	ASHISH KUMAR AD MISHRA, VK PANDIT, OP BAGRI[P-1]S. SHYAM YADAV, S. TAMRAKAR, KULDEEP SINGH
154	CRA 20612012	JUSTA GRA VS ANIL SINGH	PUNIT SHROTRI, ANSHUMAN SINGH, SATYENDRA PATEL, S. N. BUNDELAP, I. KUMARSHAWA, VIVEK LAKHERAM DAVI SHARMA[P-1]HEMLATA CHOUDHARY[P-1]SOURABH KUMAR SHARMA[P-1]
154	MCRD 170782013	ANIL KUMAR VS THE STATE	RANJAS SHARMA -HEMLATA CHOUDHARY, S. SHARMA, PUNEY SHROTRI[P-1]VIVEK LAKHERAM, ZIMANU KUSHWAHA[P-1]

Case List Dated 22-04-2014 Page 17 of 26

155	CRA 22/04/2014	RAJIVR & VS THE STATE	UMESH SHRIVASTAVA,ARVIND SHRIVASTAVA I.A.G. -
156	MCRC 8049/2014	SHADAB VS THE STATE	BANKALP KOCHAR -ANIRUDDH KUMAR MISHRA,ODISHA CHANDRIKA PRASAD DWIVEDI,JOEL
157	CRH 884/2014	DR. KARAN VIKRAMDAS DAN	JAI SINGH THAKUR -DEVJEK KUMAR KHATRI
158	MCRC 5709/2014	GURISH CHAVLA VS THE STATE	JAGAT SHER SINGH -ASWAN KUMAR DUBEY,PRAMOD KUMAR DUBEY,ASHISH TIWARI,PR
159	CRR 747/2014	KAMAR SNAK VS SMT HEENA	PRAKASH UPADHYAY -BRAJENDRA SINGH KUSHWAHA,SATISH KUMAR DUBEY,RAMANATH DWIVEDI
Before HON'BLE SHRI JUSTICE N.K. GUPTA Court Room No:12 MOTION HEARING			
1	CRR 349/2014	BABLU @ IS VS THE STATE	V.K TYAGI -V.K TYAGI, C.KUSHWAHA
2	MCRC 2645/2014	BHAJAN SINGH VS THE STATE	BRINDESHWAR PRASAD GUPTA -PRAKASH KUMAR GUPTA,P -JNANDANA GUPTA,P -HGOVIND BAVARIA,P-1
3	MCRC 4553/2014	RAJU @ RA VS THE STATE	ANODIP KUMAR SAKENA -ALPANA KHARE,P -HCHHOTI, KUSHRAM,P -1
4	MCRC 4942/2014	SMT KRISHI VS THE STATE	RAMESH KUMAR VERMA -PREETI KHANNAP,HSALRABH SHRIVASTAVA,P -HGOUBRABI SINGH THAKUR,P -1
5	MCRC 5309/2014	JAYAKHARLAL VS THE STATE	HARI SHANKER DUBEY -AMIT DUBEY,P -1,ABHINAV DUBEY,P -1
6	MCRC 5315/2014	DR MANOJ VS THE STATE	RAJNEESH PATEL -RAJENDRA KUMAR SEN,P -1
7	MCRC 5551/2014	PRAMOD KUM VS THE STATE	SOM PRAKASH MISHRA -MANISHA KHARE,P -1,SATYENDRA KUMAR PATEL,P -1,JNANRATA KESHARWANIP,PRHARJAS SINGH CHHABRA,P -1,YASH SONIP,HAJANEET SINGH MORA
8	MCRC 5552/2014	RAJBHAY YA VS THE STATE	AHADULLA USMANI -MOHD MAQSOOD NABI,P -1
9	MCRC 5599/2014	ASHRAF VS THE STATE	PRADDEEP KUMAR NAVERIA -AJAY SEN,VERSHA KOTTHARI,POOJA GAURA
10	MCRC 5597/2014	TULSIRAM VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR,P -1,TARUN KUMAR,P -2,TARUN KUMAR,P -3,AJAY KUMAR DUBEY,P -1,AJAY KUMAR DUBEY,P -2,AJAY KUMAR DUBEY,P -3,PRAMOD KUMAR PATEL,P -1,PRAMOD KUMAR PATEL,P -2,PRAMOD KUMAR PATEL,P -3
11	MCRC 8600/2014	RAJESH BAH VS THE STATE	SHUBODH KATAR -ALOK NAYAK,P -1
12	MCRC 8820/2014	OM PRAKASH VS THE STATE	GHAN BHAYAN PANDEY -
13	MCRC 5685/2014	SOMPRKASH VS THE STATE	RAHUL MISHRA -RAMESH KUMAR TIWARI,P -1
14	MCRC 3713/2014	DHARMENDRA VS THE STATE	SUMIT RAGHUVANSHI -ANAND KLODHI,TK.VISHWAKARMA,S DATT, N DATT, P DUBEY, A MISHRA, Y SONI
15	MCRC 5164/2013	HARISHANKA VS THE STATE	SAMPOORN TIWARI -HS RAJPOOTRS CHOUDHARY,PRARAJPATI,V.SHUKLAD P,TRIPATHI,MUKESH S HUKLA,SHARAD PANDEY,JOEL
16	MCRC 12587/2013	RAM KUMAR VS THE STATE	B.K. BAIS -N.K.PANDEY
17	MCRC 13108/2013	RAJESH SINGH VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, RAJUL SHARMA,AJAY MISHRA, YOGESH SONI
18	MCRC 13596/2013	OM PRAKASH VS THE STATE	ASHISH SINHA -SURAJ SINGH ROHIT DUBEY,ASHISH SINGH PARIHAR,KU ANUGRAH BHARATS DATT, N D,ATT, P DUBEY, R SHARMA, A MISHRA, Y SONI
19	MCRC 13636/2013	GATLE @ K VS THE STATE	PRASHANT CHOURASIA -SHARLESH GARG
20	MCRC 13768/2013	ANIL SINGH VS THE STATE	SIDDHARTH DATT -
21	MCRC 14141/2013	ANIL KUMAR VS THE STATE	P.C. PALIWAL -
22	MCRC 14435/2013	JAG PRASAD VS THE STATE	SIDDHARTH DATT -NISHANT DATT,PUSHPENDRA DUBEY,AJAY MISHRA,Y.SONIP,RAJUL SHARMA
23	MCRC 15149/2013	MOHSIN KHA VS THE STATE	N.K. MISHRA -JUDAY RAJ MISHRA
24	MCRC 15254/2013	SMT. UMA R VS THE STATE	GRANESHYAM PANDEY -P.R.PANDEY, S S PATEL, SUNIL MISHRA
25	MCRC 16512/2013	PUNYAPAL S VS THE STATE	AJAY PRATAP SINGH -
26	MCRC 16874/2013	NANHE KHAN VS THE STATE	PARAG S. CHATURVEDI -PUNEET PARIMAL CHATURVEDI, A. S KUSHWAHA
27	MCRC 17129/2013	SHAI ENDRA VS THE STATE	SHARAD VERMA -SHALENDRA VERMA,LALIT PANDEY,RAKESH DWIVEDI,ANURAG SHIVHAR,ESURYA KUMAR PATEL,P -1,JOJO JIAG
28	MCRC 17415/2013	SAMVRAKH SI VS THE STATE	D.N.SHUKLA -BRJESH MISHRA
29	MCRC 1851/2014	NOUSHAD AL VS THE STATE	AMIT JAIN -M CHOUBEY, NITIN GUPTA
30	MCRC 1862/2014	NOUSHAD AL VS THE STATE	AMIT JAIN -M CHOUBEY, NITIN GUPTA
31	MCRC 2612/2014	RAM SHANKA VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, RAHUL SHARMA,AJAY MISHRA, YOGESH SONI
32	MCRC 1777/2014	GAGAN SONI VS THE STATE	MAHESH ACHARYA -PARAS JAIN
33	MCRC 2008/2014	RAMESH CHA VS THE STATE	PRAKASH KUMAR PATHAK -PRADDEEP DUBEY,ASHISH VISHWAKARMA,MAARENDRA SINGH PARIHAR
34	MCRC 2313/2014	NAND KISHO VS THE STATE	SIDDHARTH DATT -NISHANT DATT,P -1,PUSHPENDRA KUMAR DUBEY,P -1,RAJUL SHARMA,P -1,AJAY MISHRA,P -1,YOGESH SONI,P -1
35	MCRC 3220/2014	NAVDX SHOR VS THE STATE	SATYAM AGRAWAL -SHIVRAJ KUSHWAHA,P -1,RAHUL GUPTA,P -1
36	MCRC 2671/2014	ISHWAR SIN VS THE STATE	SIDDHARTH DATT -NISHANT DATT,P -1,PUSHPENDRA KUMAR DUBEY,P -1,RAHUL SHARMA,P -1,AJAY MISHRA,P -1,YOGESH SONI,P -1
37	MCRC 2874/2014	GUDDON @ R VS THE STATE	ASHISH SINHA -SURJAN SINGH PARIHAR,P -1,ROHIT DUBEY,P -1,ASHISH SINGH PARIHAR,P -1,ANUGRAH BHARAT,P -1
38	MCRC 2810/2014	SUKH VS THE STATE	MANISH KUMAR GAUANE -CHANDRABHAI THAKUR,P -1,CHANDRA BHAI THAKUR,P -2,BALDEV PRASAD PATEL,P -1,BALDEV PRASAD PATEL,P -2,DEEPAK KUMAR SINGH,P -1,DEE
39	MCRC 2988/2014	SM. NHAL VS THE STATE	VIJAY KUMAR SHUKLA -RAMESH KUMAR TIWARI,P -1,AJAY KUMAR SHUKLA,P -1,PRATEEK DUBEY,P -1
40	MCRC 3015/2014	NARAYAN VS THE STATE	RABOD JI CHOURASIA -MAHESH GARG,GOSWAMI,P -1,MANJU BALA CHOURASIA,P -1
41	MCRC 3069/2014	SONJATI KU VS THE STATE	BRJENDRA KUMAR VAISHYA -NARENDRA KUMAR PANDEY,P -1
42	MCRC 3176/2014	CAJRAJ VS THE STATE	SIDDHARTH DATT -NISHANT DATT,P -1,PUSHPENDRA KUMAR DUBEY,P -1,RAHUL SHARMA,P -1,AJAY MISHRA,P -1,YOGESH SONI,P -1
43	MCRC 3204/2014	RAVENDRA K VS THE STATE	SIDDHARTH DATT -NISHANT DATT,P -1,NISHANT DATT,P -2,PUSHPENDRA KUMAR DUBEY,P -1,PUSHPENDRA KUMAR DUBEY,P -2,RAJUL SHARMA,P -1,RAHUL SHARMA,P -2,AL N MISHRA,P -1,AJAY MISHRA,P -2,YOGESH SONI,P -2,YOGESH SONI,P -2
44	MCRC 3552/2014	SANTOSH PA VS THE STATE	DHARMENDRA SONI -DEEPAK KUMAR RAGHUVANSHI,P -1,VIKAS KUMAR SONI,P -1,DHARMENDRA SONI,P -1,YOGESH KUMAR GUPTA,P -1,SADEEP KUMAR SHUKLA,P -1,IPANKA DUBEY,P -1,VIJENDRA SINGH,P -1,RAKESH KUMAR SHUKLA,P -1,RAJUL SHARMA DUBEY,P -1
45	MCRC 3554/2014	SANTOSH PA VS THE STATE	SIDDHARTH DATT -NISHANT DATT,P -1,PUSHPENDRA KUMAR DUBEY,P -1,YOGESH SONI,P -1,RAHUL SHARMA,P -1,AJAY MISHRA,P -1
46	MCRC 3584/2014	PRADDEEP SH VS THE STATE	SIDDHARTH DATT -NISHANT DATT,P -1,PUSHPENDRA KUMAR DUBEY,P -1,YOGESH SONI,P -1,RAHUL SHARMA,P -1,AJAY MISHRA,P -1
47	MCRC 3673/2014	DR. SHUBRA VS THE STATE	SHARAD VERMA -SHALENDRA VERMA,TRAJULIT KUMAR PANDEY,P -1,SHIVANANDAN SARAF,P -1,RAKESH DWIVEDI,P -1,ANURAG SHIVHAR,P -1,DEEPAK KUMAR SINGH,P -1
48	MCRC 3679/2014	MANMOORAL VS THE STATE	SAURABH SHARVASTAVA -VEER BAHADUR,P -1
49	MCRC 3635/2014	AMRISH RAJ VS THE STATE	PUSHPENDRA KUMAR VERMA -RAHUL TRIPATHI,P -1
50	MCRC 3113/2014	HARILAL VS THE STATE	KAMAL BHAN VISHWAKARMA -KRISHNA BHAN VISHWAKARMA,P -1
51	MCRC 3734/2014	RAMI @ TL VS THE STATE	SUYASH TRIPATHI -RAM KUMAR PATEL,P -1,PAOMNABH TIWARI,P -1,SANTOSH KUMAR NEMPA,P -1
52	MCRC 3806/2014	KISNA AHIR VS THE STATE	PRADDEEP KUMAR NAVERIA -AJAY SEN,P -1,VERSHA KOTTHARI,P -1,POOJA GAJRA,P -1
53	MCRC 3947/2014	MAHILA GOM VS THE STATE	KRISHAN KU KUSHWAHA -
54	MCRC 3948/2014	SANLU @ SA VS THE STATE	GHAN BHAYAN PANDEY -SUNIL MISHRA,P -1,ARJUN LAL PATEL,P -1
55	MCRC 3973/2014	MOHD JUNE VS THE STATE	SIDDHARTH DATT -NISHANT DATT,P -1,PUSHPENDRA KUMAR DUBEY,P -1,RAHUL SHARMA,P -1,AJAY MISHRA,P -1,YOGESH SONI,P -1
56	MCRC 4011/2014	SURIL SAKH VS THE STATE	HIMANSHU CHOURASIA -SUDEEP PATEL,P -1,PRAMOD KUMAR THAKRE,P -1
57	MCRC 4113/2014	V. SHRINAT VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR,P -1,AJAY KUMAR DUBEY,P -1,PRAMOD KUMAR PATEL,P -1
58	MCRC 4156/2014	MOHD JAVE VS THE STATE	SANKALP KOCHAR -SUSHIL KUMAR DIXIT,P -1,SHIVENDRA PANDEY,P -1,VIKAS TIWARI,P -1,YOGENDRA SINGH BAGHEL,P -1,IRAJESH KASHIYEP, P -1
59	MCRC 4159/2014	RAHUL VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI,P -1,ASHISH KUMAR TIWARI,P -1,JAANTI TIWARI,P -1,ANGAD PRASAD TIWARI,P -1
60	MCRC 4238/2014	SHAGWAN PR VS THE STATE	SANTOSH KUMAR SINGH -OLAWAR ALI KHAN,P -1
61	MCRC 4258/2014	NARBADA PR VS THE STATE	HARI SHANKER DUBEY -AMIT DUBEY,P -1,ABHINAV DUBEY,P -1
62	MCRC 4259/2014	SHANKER MI VS THE STATE	GURPAL SINGH AHLUWALIA -RAJNEESH KUMAR,P -1,HEMENDRA KUMAR UPADHYAY,P -1,VAISHVARYA SAHU,P -1
63	MCRC 4284/2014	RAMDEEN KA VS THE STATE	HEMANT KUMAR BHANWARWAR -GOPAL SHRIVASTA -1,ASHOK KUMAR TIWARI,P -1
64	MCRC 4342/2014	SURJDEO VS THE STATE	PRAMOD KUMAR THAKRE -HIMANSHU CHOURASIA,P -1,SUDEEP PATEL,P -1,ANURAG PRAJAPATI,P -1
65	MCRC 4387/2014	MAHESH HNS VS THE STATE	PARITOSH TRIVEDI -MANOJ KUMAR SONI,P -1
66	MCRC 4394/2014	SUNIL @ BA VS THE STATE	KAMAL SINGH SABLVA -ANIL KUMAR TIWARI,P -1
67	MCRC 4408/2014	SMT SIYA VS THE STATE	SANDEEP KUMAR JAIN -
68	MCRC 4411/2014	RAJU MALI VS THE STATE	SANDEEP KUMAR JAIN -
69	MCRC 4448/2014	RAJESH VS THE STATE	VIJAY KUMAR LAKHERA -
70	MCRC 4471/2014	SHY PRASA VS THE STATE	SANJEEV KUMAR SAXENA -
71	MCRC 4492/2014	MUKESH VIS VS THE STATE	RAKESH KUMAR TIWARI -SABIR AHMED SIDDIQUE,P -1
72	MCRC 4513/2014	SHEKHAR NA VS THE STATE	ASHISH TIWARI -MANISH TIWARI,P -1,RAJEEV KUMAR SADKUR,P -1,SHUQIP KHOSLA,P -1,GANESH PRASAD PRAJAPATI,P -1
73	MCRC 4567/2014	RAMRATAN K VS THE STATE	SHAKTI PRAKAS PANDEY -UPENDRA KUMAR TRIPATHI,P -1,SUSIKR KUMAR SONI,P -1
74	MCRC 4581/2014	DEVENDRA K VS THE STATE	GULJAR RAJPUT -ASHOK KUMAR MISHRA,P -1
75	MCRC 4616/2014	GATTA @ OM VS THE STATE	VIJAY KUMAR LAKHERA -NEENA KHERA,P -1
76	MCRC 4658/2014	SURENDRA VS THE STATE	YOGESH KUMAR GUPTA -
77	MCRC 4680/2014	DINESH RAJ VS THE STATE	SHARAD VERMA -SHALENDRA VERMA,P -1,LALIT KUMAR PANDEY,P -1,SHIVANANDAN SARAF,P -1,RAKESH DWIVEDI,P -1,ANURAG SHIVHAR,P -1,DEEPAK KUMAR SINGH,P -1
78	MCRC 4686/2014	RAJKUMAR VS THE STATE	SIDDHARTH DATT -NISHANT DATT,P -1,PUSHPENDRA KUMAR DUBEY,P -1,RAJUL SHARMA,P -1,AJAY MISHRA,P -1,YOGESH SONI,P -1
79	MCRC 4703/2014	MOHD SAI VS THE STATE	BRJESH KUMAR MISHRA -
80	MCRC 4759/2014	SHISHUPAL VS THE STATE	RAHUL KUMAR TRIPATHI -SUNIL MISHRA,P -1
81	MCRC 4820/2014	MUBARAK @ VS THE STATE	RAMAN PATEL -SANGEETA SHARMA,P -1,CHANDRA KANTA PAL,P -1,SOBHARATI KORI,P -1,ARUN KUMAR PAROHA,P -1,MAHESH SINGH,P -1,PAASEEM KHANIP, P -1
82	MCRC 4835/2014	RAJKUMAR VS THE STATE	PRAMOD SINGH TOMAR -
83	MCRC 4836/2014	RAJKUMAR P VS THE STATE	PRAMOD SINGH TOMAR -
84	MCRC 4909/2014	JAYDEV JAD VS THE STATE	PRASHANT CHOURASIA -SHARLESH KUMAR GARG,P -1

Cause List Dated 22-04-2014 Page 18 of 26

83	MCR 4916/2014	JAGMOHAN @ V/S THE STATE	R. SINGH -LAWRENCE HARRY(P-1)RANJEET SINGH YADAV(P-1)HARVIND KUMAR PATHAK(P-1)
84	MCR 4958/2014	RAMESH TEM V/S THE STATE	DHANESHKANT TIWARI -RAMESH KUMAR CHOUDHARI-1)SUSHEEL KUMAR JHA(P-1)
85	MCR 5001/2014	RUPESH @ R V/S THE STATE	PRANOD SINGH TOMAR -
86	MCR 5088/2014	PAJOLI NARANA V/S THE STATE	JITENDRA TIWARI -ARJUNA TIWARI(P-1)BATEY PRAKASH KISHOR(P-1)INDRA HANI DUBEY(P-1)
87	MCR 5057/2014	DEEPAK SHU V/S THE STATE	ATUL UPADHYAY -JAYAKANT MISHRA(P-1)VIJAY AWASTHI(P-1)
88	MCR 5123/2014	SANDEEP M V/S THE STATE	RAJAN PATEL -SANGEETA SHARMA(P-1)SIDDHARTH RAJ(P-1)ARUN KUMAR PAROHA(P-1)SOMNATH KORI(P-1)
89	MCR 5127/2014	MADEEM @ B V/S THE STATE	JAFAR KHAN -ROSHAN KUMAR KUSHWAHAR(P-1)
90	MCR 5133/2014	BABU BETH V/S THE STATE	ASHISH SINHA -SURIJAN SINGH PARIHAR(P-1)ROHIT DUBEY(P-1)ASHISH SINGH PARIHAR(P-1)ANUGRAH BHARAT(P-1)
91	MCR 5136/2014	BABU BETH V/S THE STATE	ASHISH SINHA -SURIJAN SINGH PARIHAR(P-1)ROHIT DUBEY(P-1)ASHISH SINGH PARIHAR(P-1)ANUGRAH BHARAT(P-1)
92	MCR 5174/2014	GANGU @ AK V/S THE STATE	AHADULLA USMANI -
93	MCR 5200/2014	SANTOSH VI V/S THE STATE	RAVNANDAN DWIVEDI -
94	MCR 5212/2014	MAHESH PAT V/S THE STATE	SURYA KUMAR PATEL -PARSHU RAM PATEL(P-1)
95	MCR 5265/2014	RAJKUMAR K V/S THE STATE	RAKESH DWIVEDI -DHANANJAY KUMISHRA
96	MCR 5317/2014	SANJAY SONAR V/S THE STATE	NARESH KUMAR KUSHWAHA -KUNWAR SINGH PATEL(P-1)
97	MCR 5362/2014	NISHANT SA V/S THE STATE	AMIT KUMAR VISHWAKARMA -TARUN KUMAR(P-1)KAMLESH VERMA(P-1)
98	MCR 5432/2014	SHIV DATAL V/S THE STATE	PUSHPRAJ SINGH GAHARWAR -BHISHAM SINGH CHANDEL(P-1)JUMA SHANKAR JAYASWAL(P-1)
99	MCR 5442/2014	NAJAB ALI V/S THE STATE	JAGTENDRA PD.BANSAL -RAGHENDRA SHARMA(P-1)RAGHENDRA SHARMA(P-2)RAGHENDRA SHARMA(P-3)JALAM KHAN(P-1)ASLAM KHAN(P-2)ASLAM KHAN(P-3)
100	MCR 5472/2014	SANTOSH YA V/S THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)GOESH SONIP(P-1)
101	MCR 5571/2014	KARANAN SE V/S THE STATE	MADAN SINGH -SOURABH SINGH THAKUR(P-1)GAYATRI LADHIYA(P-1)
102	MCR 5633/2014	RAM AYIAR V/S THE STATE	NARENDRA NIKHARE -TARUN KUMAR(P-1)AJAY KUMAR DUBEY(P-1)PRAMOD KUMAR PATEL(P-1)
103	MCR 5642/2014	SANDHYA RA V/S THE STATE	NARENDRA NIKHARE -TARUN KUMAR(P-1)AJAY KUMAR DUBEY(P-1)PRAMOD KUMAR PATEL(P-1)
104	CR 4032/2012	MITTHU SIN V/S THE STATE	UMESH SHRINASTAVA -MAYANK SHRIVASTAVA, DR. KU VIJAY BHATTNAGAR, B. THAKUR, SURENDRA PATEL, A. K. SINGH, PRADEEP NAVERIYA -SANJAY SONI, AJAY SEN, V. KOTHAR, RAJANIKANT, U. S. JAIN, M. Y. G. GUPTA, JASWANT BARMAN [OBJECTOR]
105	CR 4010/2012	HALLU V/S THE STATE	M. K. TRIPATHI, S. S. SAKET, NEETU PRASAD
106	CR 2292/2013	SHIV KUMAR V/S THE STATE	MADAN SINGH -SOURABH SINGH THAKUR, GAYATRI LADHIYA
107	CR 4442/2013	MANISH SAH V/S THE STATE	SANDEEP SINGH BAGHEL -VISHAL BHASKAR, AMIT CHAKRABEY
108	CR 2172/2014	AJAY V/S P. S. SHAMPA	MADAN SINGH -SOURABH SINGH THAKUR, GAYATRI LADHIYA
109	CR 4008/2014	FAZAL KHAN V/S THE STATE	SHISHIR KUMAR SONB -UPENDRA KUMAR TRIPATHI(P-1)DEHAKTI PRASAD PANDEY(P-1)
110	CR 6342/2014	RAMBATI BA V/S THE STATE	KAMAL SINGH SABLVA -ANIL KUMAR TIWARI(P-1)
111	CR 9188/2014	ANITA BAI V/S THE STATE	NARESH KUMAR SHARMA -INDU PANDEY(P-1)
112	CR 8802/2014	MEENARAI V/S THE STATE	MADAN SINGH -SOURABH SINGH THAKUR(P-1)GAYATRI LADHIYA(P-1)
113	MCR 2481/2014	TEK SINGH V/S THE STATE	R. N. TIWARI, S. K. DUBEY, R. SHUKLA AG. SANDIPAN SHUKLA -A. M. SHUKLA [ONE DAY APPEARANCE], M. SHUKLA, N. S. SOLANKI
114	CR 1312/2005	SHY KUMAR V/S THE STATE	B. R. VIJAYWAR, S. M. VIJAYWAR -
115	CR 4742/2009	SAKHARMA V/S THE STATE	B. K. SHRIVASTAVA -
116	MCR 2091/2009	SMT. GULAB V/S THE STATE	ALOK VAGRECHA, AJAY PRATAP SINGH DEVENDRA SHUKLA, K. DWIVEDI(P-1) S. D. MISHRA
117	CR 1595/2010	SMT. ASHVI V/S RAGHENDRA	MANISH JAIN -N. B. FULZELE, PAVAN ROHIT
118	MCR 3014/2013	SMT. DURGA V/S MUKESH KUM	SANJEEV SAXENA -
119	CR 956/2011	ARUN KUMAR V/S SMT. KSHAMA	MIRGENDRA SINGH -H. SINGH, V. MAHAWARS, K. P. VERMA, SUMER NAIN, SMITA ARORA, J. S. RAJUR, THAKIR KHAN QURESHI(P-1)VIJAY SINGH PASI(P-1)
120	CR 2171/2011	MADAN GOPA V/S THE STATE	MANOJ JAIN -K. L. GUPTA, ARTI VISHWAKARMA
121	MCR 2199/2011	SMT. SAMRÉ V/S ASLAM SIDO	R. L. GUPTA -SIDDHARTH GUPTA, SK. GARG, ARJITA GUPTA, MUKESH SINGH, APIN SINGH
122	MCR 13700/2011	SANJAY V/S THE STATE	M. AADI, USMAN A. G. -MOHARRAM ALMUKESH KUMAR AGRAWAL, POGGAN SINGH PARMAR (R-1)
123	CR 1184/2012	SMT. ZAHID V/S MADHYA PR	-
124	CR 2280/2012	THE STATE V/S CHANDRABHA	PUSHPRAJ SINGH GAHARWAR -
125	CR 2400/2012	SHIVASHRAY V/S RAJUR	PRATAP NARAYAN MISHRA -VIVEK MISHRA
126	MCR 5894/2012	KESHAV PRA V/S THE STATE	SIDDHARTH DATT -DATT N ASSOCIATE, AJAY MISHRA
127	MCR 1151/2012	SHEELOCHAND V/S THE STATE	GHANSHYAM SHARMA -DEEPAK NENA
128	CR 732/2013	FANDEEM KHA V/S THE STATE	ASHOK TIWARI SANJAY SAINI, R. S. SAHNI (P-1)
129	CR 7572/2013	SANJAY TRI V/S SMT. SEEMA	AMAL PUSHP SHROTI -NIVEDITA SHROTI, MADHUR SHUKLA, VIJAY SHYAM BHATTNAGAR, OB. J. S. SAKSHI, KUSHWAHA [OBJ.], PARSHAM SONI [OBJ.]
130	CR 1269/2013	X. L. SAHU V/S THE STATE	ABHILASH DEY PIYAZ MOHAMMED, TARBEZ KHAN (R-1) -
131	CR 1636/2013	AJAHAR UDD V/S RUBINA	MANAS VERMA -
132	CR 2111/2013	DILIP DWIV V/S THE STATE	SANJAY PATEL -R. K. PATEL, VINEETA PATEL, L. N. SAHIL, DR. G. PATHA
133	CR 2434/2013	DOMAN CAL V/S THE STATE	SURESH KATKAR -ALOK NAYAK
134	MCR 1812/2014	ASHUTOSH S V/S THE STATE	SONALI SHRIVASTAVA -SMT. SUSHMA PANDEY(P-1)
135	CR 4992/2014	SMT. YASHO V/S LAKHAN YAD	UPENDRA KU TRIPATHI -KAMAKAR MISHRA(P-1)SANJAY KUMAR TIWARI(P-1)
136	CR 575/2014	HARIGANGU V/S THE STATE	UMESH KUMAR YADVA -
137	MCR 6532/2014	SANJAY JA V/S P. S. SUATA	ASHISH SHROTI -VIKRAM JOHNSAMIT NAGPAL
138	CR 708/2014	SMT. RUBES V/S SHANTANU R	GYAN PRAKASH TRIPATHI -
139	CR 9052/2014	PANKAJ KUS V/S THE STATE	-
140	MCR 2171/2014	THE STATE V/S MUNAN BAI	ANIL KUMAR JAIN -PIYUSH JAIN(P-1)VIJAY JAIN(P-2)YOGENDRA KUMAR GUPTAM(P-1)YOGENDRA KUMAR GUPTAM(P-2)PANJABRAO DESHMUKH(P-1)PANJABRAO DESHMUKH
141	MCR 2896/2014	ANJALI UDE V/S DEVENDRA S	NARENDRA KUMAR JAIN -ANURAG KUMAR RATHORE(P-1)ANAND KUMAR TIWARI(P-1)KUSHINA KUMAR TIWARI(P-1)S. S. BABCOO JI YADAV(P-1)
142	MCR 3111/2014	KAMLESH KU V/S THE STATE	AK. ALOK PATHAK, JP. DHIMOLE, MIRGENDRA SINGH, A. G. -KULC. GOP SINGH, HETENDRA SINGH, A. J. PARIKAR, MANISH NIGAM, VINAYAK PATEL, P. SINGH, D. (COMP)
143	CR 1695/2014	UMAKANT CH V/S THE STATE	RP. CHOPRA, PK. YADAV, H. CHOUHARY -
144	CR 1728/1997	HARNARAYAN V/S THE STATE	A. KOCHAR, SK. TIWARI -SANKALP KOCHAR, VINEET MISHRA, S. K. DIXIT, SHIVENDRAPANDEY, VIJAY TIWARI, S. BAGHEL (APPELLANT)
145	CR 2243/1997	CHANDAN SI V/S THE STATE	KAMAL SINGH SABLVA -ANIL KUMAR TIWARI(P-1)
146	MCR 5419/2014	RAMVILASH V/S THE STATE	PUSHPRAJ SINGH -MANISH VERMA
147	MCR 1477/2013	BRIJ KUSHO V/S THE STATE	MANISH AWASTHI -
148	MCR 2657/2014	MULTA @ V V/S THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)GOESH SONIP(P-1)
149	MCR 5313/2014	BALARAM LO V/S THE STATE	KAMAL SINGH BAGHEL -SUBHASH CHANDRATHAKSHAR(P-1)AJAY SINGH BAGHEL(P-1)
150	MCR 5397/2014	RAM PRAKA V/S THE STATE	SUDHANSU KUMAR SINGH -
151	MCR 5482/2014	RAJESH BUR V/S THE STATE	KAMAL SINGH BAGHEL -SMT. ALKA SINGH
152	CR 2574/2013	MONNAIN V/S THE STATE	SANKALP KOCHAR -SUSHIL KUMAR DIXIT(P-1)SHIVENDRAPANDEY(P-1)VIKAS TIWARI(P-1)OVEESH JAIN(P-1)S. BAGHEL(P-1)
153	CR 885/2014	JAHID ALI V/S THE STATE	P. S. TIWARI -MANISH TIWARI, ASHISH TIWARI -SMT. ARTI TIWARI, G. P. TIWARI
154	CR 2518/2013	KHANSU KOR V/S THE STATE	SANJAY KUMAR VERMA -ADITYA ANVAY(P-1)SUKADHIA TIWARI(P-1)KAMLESH BAHADUR SINGH(P-1)
155	MCR 6599/2014	RAKESH JOS V/S BRUNESH JA	VINOD KUMAR RISHI -ABHISHEK RISHI(P-1)N. ETARAJA, MANPATIAR, S. GURAV PATHAK(P-1)
156	MCR 5638/2014	SMT. REHAN V/S THE STATE	PERMANAND DUBEY -PRAVEEN DUBEY(P-1)ANVIL DUBEY(P-1)DEEPA DUBEY(P-1)PRATEEK DUBEY(P-1)
157	MCR 5712/2014	S. P. COM V/S DILIP THAD	SIDDHARTH DATT -DATT N ASSOCIATES
158	MCR 6380/2013	PRUVEEN VE V/S THE STATE	-

Before HON'BLE MRS JUSTICE VIJLA JAIN Court Room No:8 MOTION HEARING

1	CR 2577/1997	JAGAT SING V/S THE STATE	ARUN KOCHAR, SK. TIWARI, SK. SINGH, S. SAXENA -PRASHANT SHRIVASTAV(SURETY)
2	CR 1381/2003	KARAN SING V/S THE STATE	YK. GUPTA AG -MADAN SINGH, GAYATRI LADHIYA
3	CR 2253/2005	VINOD DUBE V/S THE STATE	ASHOK TIWARI, YAGANNATH R. PAROHA -
4	CR 339/2006	AJIT JAIN V/S THE STATE	RAKESH KUMAR DUBEY, RAJESH KUMAR PANDEY, ANIL -VITEL AG. -SAR S. JODIQU, RAJEEV SHUKLA, NEETRAJ SHARMA (ATO)
5	CR 2046/2006	BHARAV @ V/S THE STATE	MAHESH ACHARYA, PARAS JAIN, S. PATHAK AG -AJ. D. T. S. TRIPATHI
6	CR 2667/2006	MAHESH V/S THE STATE	P. S. TIWARI, MANISH TIWARI, ASHISH TIWARI -
7	CR 755/2010	HARISHCHAN V/S THE STATE	ATULAMAND AWASTHI -R. K. PANDEY, S. BADGANIYAN
8	CR 312/2011	AWDRESH @ V/S THE STATE	SANTOSH KUMAR SINGH -
9	CR 1443/2011	VEERCHAND V/S THE STATE	PAWAN SAXENA -
10	CR 2127/2011	GOPAL SING V/S THE STATE	MADAN SINGH -GAYATRI LADHIYA, MINKASHI LODHI
11	CR 1297/2012	SHRI @ SHIR V/S THE STATE	ASHISH TIWARI -MANOJ SONI
12	CR 531/2013	THE STATE V/S RAMADHAR	P. S. TIWARI, MANISH TIWARI, ASHISH TIWARI, SMT. ARTI TIWARI, G. P. TIWARI(P-1)
13	CR 185/2014	O. J. C. EXE V/S GHANSHYAM	MUKESH AGRAWAL -
14	MCR 1936/2014	AMER SINGH V/S P. S. ASHTA	MOHAMMAD ALI -VIJAY S. SHUKLA, AJAY S. K. SHUKLA
15	MCR 2762/2014	SUSHEEL KU V/S THE STATE	PRAKASH UPADHYAY -SATISH KUMAR DUBEY(P-1)JAGTENDRA SINGH KUSHWAHAR(P-1)PRAMNATH DWIVEDI(P-1)BERHADAVAN TIWARI(P-1)DEEPAK JAYASWAL SINGH (P-1)

103

16	MCR 35742014	SHIVNANDAN VS THE STATE	SOURABH KUMAR SHARMA -MAKSIDAN PRASAD SHARMA-1)TANVINDRA GUPTA(P-1)
17	MCR 45932014	ARVIND KUMAR VS THE STATE	PRATYUSH TRIPATHI -GAURAV TIWARI(P-1)KUNAL SHAKTAWAT(P-1)ALOK AGNIMOTRI(P-1)
18	MCR 45932014	NITIN VS THE STATE	KAMAL SINGH BABLYA -SANJAY KUMAR JAISWAL(P-1)JANU KUMAR TIWARI(P-1)
19	MCR 45932014	MANISH @ P VS THE STATE	ANILAS BHUSHASTAVA -RAHUL RAJ(P-1)NEELMA SETHI(P-1)MANISH KUMAR BHISHANWARI(P-1)
20	MCR 45932014	BLUJ MISH VS RAJESH BA	KUSHMANJAL KUMAR MISHRA -
21	MCR 54172014	SURESH BHA VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
22	MCR 55922014	BALA PRASA VS THE STATE	HARINDER PAL SINGH RUPRAH -AMRIT KAUR RUPRAH(P-1)SITARAM GARG(P-1)
23	MCR 56932014	SHIVAN GUJ VS THE STATE	SHALENDRA KUMAR GANGRADE -UMESH KUMAR SHUKLA(P-1)UMESH KUMAR SHUKLA(P-1)JANITA KATHIYAS(P-1)JANITA KATHIYAS(P-1)DEVENDRA KUMAR GANGRADE(P-1)DEVENDRA KUMAR GANGRADE(P-1)DEVIENDRA KUMAR GANGRADE(P-1)CHHOTI KUSHRA(P-1)CHHOTI KUSHRA(P-1)CHHOTI KUSHRA(P-1)CHHOTI KUSHRA(P-1)
24	MCR 58362014	ANISHA BVS THE STATE	VISHAL DHAGAT -NEERAJ PATIL(P-1)
25	MCR 58362014	JAY KUMAR VS THE STATE	RAJESH KUMAR SEN -MANOJ KUMAR SONI(P-1)
26	MCR 61472014	NDESH KUM VS POLICE STA	PRAM SHANKAR TIWARI -MANOJ TIWARI, ASHISH TRIPATHI, SMT. ARTI TIWARI
27	MCR 68072014	SMT KUSUM VS POLICE STA	XAMIN BHAN VISHWAKARMA -KRISHNA BHAH VISHWAKARMA
28	MCR 22232014	ABHILASH P VS THE STATE	SHALENDRA SINGH -PRANEY CHOUBEY, A.M SHUKLA
29	MCR 22562014	SHAILU @ S VS THE STATE	PRAMOD SINGH TOMAR
30	MCR 22932014	KER LAL @ VS THE STATE	NARAYAN PRASAD DUBEY -R. VISHWAKARMA, HARISH BANGAIYA
31	MCR 23502014	ALAJUDDIN VS THE STATE	NAM KHAN -MOHD. AMJAD
32	MCR 28882014	JAGDISH PR VS THE STATE	NEERAJ SINGH CHAUHAN -HENK PRATAP TIWARI(P-1)N.A.(P-1)ASHOK SINGH(P-1)
33	MCR 30362014	ADLAN VS THE STATE	MANISH SETHI -A. SINGH(P-1)NEELMA SETHI(P-1)AJAY SINGH SETHI(P-1)
34	MCR 34872014	MOHAN BABH VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
35	MCR 36742014	VINAYAK RA VS THE STATE	RAMBHARI GAUTAM -RAVI SHANKAR KORI(P-1)RAM PRAKASH DWIVEDI(P-1)
36	MCR 39572014	RAKESH VS THE STATE	BABOO JI CHOURASIA -MADHU BALA CHOURASIA(P-1)
37	MCR 41182014	GUDDU @ DE VS THE STATE	SATYAM AGRAWAL -SHIV PRASAD NIGAM(P-1)KAPIL PATYAWADHAN(P-1)SHIVRAJ KUSHWAHA(P-1)RAHUL GUPTA(P-1)
38	MCR 41432014	ABDUL HAME VS THE STATE	RAJEEV KUMAR PATHAK -SANJEEV SINGH(P-1)PUSHPENDRA KUMAR VERMA(P-1)
39	MCR 41822014	BHAGWAN S VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR(P-1)AJAY KUMAR DUBEY(P-1)PRAMOD KUMAR PATEL(P-1)
40	MCR 42502014	KAMLA PRAS VS THE STATE	HARI SHANKER DUBEY -AMIT DUBEY(P-1)ABHINAV DUBEY(P-1)
41	MCR 43702014	SHYAM KAN VS THE STATE	VISHAL DHAGAT -NARENDRA SHUKLA(P-1)
42	MCR 45442014	SMT. ASHA VS THE STATE	SIDDHARTH DATT -NISHANT DATT(PUSHPENDRA KUMAR DUBEY)RAHUL SHARMAAJAY MISHRAYOGESH SONI
43	MCR 45782014	SHRAWAN UK VS THE STATE	SANJAY SHARMA -
44	MCR 47592014	SWAPNAL VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
45	MCR 47722014	GOLU @ DHA VS THE STATE	YOGESH KUMAR GUPTA -
46	MCR 48182014	ABHISEKH VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
47	MCR 48932014	ABHISH PAT VS THE STATE	ROHITAB BABU PATEL -DEV KUMAR LODHI(P-1)
48	MCR 49772014	HOSHANLAL VS THE STATE	BANJAY SHARMA -
49	MCR 49742014	KALYAN VS THE STATE	MANEESH KUMAR SONI -GANGA PRASAD PATEL(P-1)MANOJ TIWARI(P-1)GAYATRI LADHIYAI(P-1)
50	MCR 50452014	RAJESH KUM VS THE STATE	ASHOK KUMAR SINGH -DHEERENDRA SINGH(P-1)AJAY PRATAP SINGH(P-1)
51	MCR 50932014	RAJA BARMVA VS THE STATE	PUSHPENDRA KUMAR VERMA -RAHUL TRIPATHI
52	MCR 52612014	RAJMAL VS THE STATE	VIJAY SHUKLA -RAJESH KUMAR TIWARI(P-1)RAJESH KUMAR TIWARI(P-1)RAJESH KUMAR TIWARI(P-1)MOHD. SHAMAM ZAHIR(P-1)MOHD. SHAMAM ZAHIR(P-1)MOHD. SHAMAM ZAHIR(P-1)
53	MCR 52722014	RAMSHYAR VS THE STATE	BABOO JI CHOURASIA -MADHU BALA CHOURASIA(P-1)
54	MCR 52962014	JAPRAKASH VS THE STATE	PAVAN KUMAR SAXENA -DIPTI SHRIVASTAVA
55	MCR 52982014	SANAT KUMA VS THE STATE	RAKESH DWIVEDI -DHANANJAY KU MISHRA(P-1)
56	MCR 53572014	RAKESH NAR VS THE STATE	RAHUL KUMAR TRIPATHI -SUNIL MISHRA(P-1)
57	MCR 54332014	SMT. HRIVY VS THE STATE	KRISHNA DEO SINGH -AJAY KUMAR PAL(P-1)
58	MCR 55492014	VINDO KUMA VS THE STATE	JITENDRA TIWARI -MEENA TIWARI(P-1)INDRA MANI DUBEY(P-1)
59	MCR 55522014	SIJAN BAI VS THE STATE	HARPREET S RUPRAH -UMA SHANKAR TIWARI(P-1)HARPREET SINGH(RUPRAH(P-1)
60	MCR 55552014	DHARMENDRA VS THE STATE	PAVAN KUMAR SAXENA -DIPTI SHRIVASTAVA(P-1)
61	MCR 55632014	BKOLA PRAS VS THE STATE	DIWAKAR NATH SHUKLA -BRIJESH KUMAR MISHRA(P-1)
62	MCR 55642014	RAHUL VS THE STATE	SATYAM AGRAWAL -SHIVRAJ KUSHWAHA(P-1)RAHUL GUPTA(P-1)
63	MCR 55752014	RADHESHYAM VS THE STATE	PRAKASH UPADHYAY -BRAJENDRA SINGH KUSHWAHA(P-1)BRAJENDRA SINGH KUSHWAHA(P-1)SATSISH KUMAR DUBEY(P-1)SATSISH KUMAR DUBEY(P-1)HAMANATH DWIVEDI(P-1)RAMANATH DWIVEDI(P-1)
64	MCR 55822014	HESHAMAL VS THE STATE	PRADEEP KUMAR NAVERRA -POOJA GAUR(P-1)AJAY SEN(P-1)PVERSHA KOTHARI(P-1)
65	MCR 55912014	SATYENDRA VS THE STATE	PRAVEEN KUMAR PANDEY -
66	MCR 56082014	SMT GUDDI VS THE STATE	SOURABH BHUSHAN SHRIVASTAVA -PRATYUSH TRIPATHI(P-1)
67	MCR 56152014	ANKIT RAT VS THE STATE	LAXMI NARAYAN SAKLE -GANPAT SINGH RAJPOOT(P-1)
68	MCR 56252014	SANGEETA B VS THE STATE	ASHOK KUMAR SINGH -AJAY PRATAP SINGH(P-1)
69	MCR 56292014	SANDEEP S VS THE STATE	SHARAD VERMA -SUSHIL CHANDRA KHARE(P-1)SHALENDRA VERMA(P-1)ALUJ KUMAR PANDEY(P-1)ANURAG SHIVHARE(P-1)SHIVNANDAN SARAF(P-1)
70	MCR 56502014	MARULA SAN VS THE STATE	BABOO JI CHOURASIA -MADHU BALA CHOURASIA(P-1)
71	CRR 47022013	SUNIL PRAS VS THE STATE	K.K. AGNIMOTRI -ARVIND CHOUBEY, ANWAR AHMED
72	CRA 10222013	ANKUSH GAT VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA
73	CRA 13342013	KAMAL VS THE STATE	SATYAM AGRAWAL -SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA, SHYAM YADAV, AHISH KURMI, KULDEEP SINGH, SUBODH TAMRAKAR, S.N. PATEL (A-2)
74	CRA 16822013	RAKESH SIN VS THE STATE	ATUL ANAND AWASTHY -RAVI KANT PANDEY
75	CRA 30162013	ESA VS THE STATE	HARI SHANKAR DUBEY -AMIT DUBEY, ABHINAV DUBEY
76	CRA 13522014	DHANVEER U VS POLICE STA	RAM CHANDRA VERMA -SANJAY SONI, AJAY SEN
77	CRA 25322014	KANKAWAL VS THE STATE	MITHILESH PD TRIPATHI -NEETU PRAJAPATI, ANDEER SETHI(P-1), SIKSHI(P-1)NEELMA SETHI(P-1)
78	CRR 48822014	SAJAY VS THE STATE	MITHILESH PD TRIPATHI -NEETU PRAJAPATI(P-1)
79	CRR 59322014	RAMSEVAK VS THE STATE	RAVI SHANKAR PATEL -JAGDISH PRASAD SINGH, ANURAG PRAJAPATI
80	CRA 61022014	SANAT KUMA VS THE STATE	HARISHYAM VERMA -PREM NARAYAN VERMA(P-1)PREM NARAYAN VERMA(P-1)PREM NARAYAN VERMA(P-1)ANURAG SINGH CHAUHAN(P-1)ANURAG SINGH CHAUHAN(P-1)ANURAG SINGH CHAUHAN(P-1)
81	CRR 71922014	SUNJ HEER VS THE STATE	SANJAY KUMAR PATEL -VINEETA PATEL, SUSHASH PATHAK
82	CRA 85522014	PAWAN RATER VS THE STATE	YSHWANT CHOUBEY -ARUN KUMAR PAROHA(P-1)UMA SHANKAR CHOUBEY(P-1)
83	CRA 11512014	KAMLESH KU VS MADHYA PRA	SHASHI PRABHA MANAVAR -
84	CRA 11312014	DINESH KUM VS THE STATE	SANJAY KUMAR PATEL -KAILASH KUMAR DAHYAVINEETA PATEL, SIBI, YASHI PATHAK
85	CRA 113922014	PREETAM RA VS THE STATE	SHARAD VERMA, LAXMI NARAYAN DAVE, SHALENDRA VERMALALUJ KUMAR PANDEY, ANURAG SHIVHARE, SHIVHARESHIVNANDAN SARAF
86	CRA 114422014	RAKESH VS THE STATE	GHAN SHYAM PANDEY -SUNIL KUMAR MISHRA
87	CRR 21282008	BAE RAM SIN VS U.T.I BANK	GHANSHYAM PANDEY, R.B. GAUTAM, SACHIN RAGHUPANSHI -
88	CRA 12342009	PANCHAM SE VS THE STATE	ANITA KATHIYAS -KUCHHOTI KUSHIRAM
89	CRA 76422010	JASHIND VS THE STATE	SURYA KUMAR PATEL -
90	CRR 18052010	PRAKASH CH VS SURESH CHA	SATYENDRA JAIN -
91	CRA 74162010	PRADDEEP TI VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR
92	CRR 38922011	SANTOSHMA VS THE STATE	RIYAZ MOHAMMED -TABREZ KHAN
93	MCR 22742011	DIGUJAY T VS KRI ASH	DEEPEENDRA MISHRA -GYANENDRA MISHRA
94	CRA 28332011	RADHESHYAM VS THE STATE	SATYAM AGRAWAL -SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA
95	MCR 71842011	THE STATE VS BHARAT	-
96	MCR 105922011	DEV SINGH VS THE STATE	SOURABH SHRIVASTAVA -
97	CRR 15872012	SAMEER GUP VS SMT. ANJALI	SHANKAR PRASAD SINGH -DILEEP KAPSE, AREETA CHOURASIA, U.TIWARI, VP KUSHWAHA, GUPTA, INDRA ANK, KUMAR PAREER (P-1)
98	CRR 21892012	FALZAN ALI VS SMT FARHA	GHANSHYAM PANDEY -SUNIL MISHRA, P.R PANDEY, LAXMI PRASAD YADAV
99	MCR 86152012	M.P.POORV VS ALAJUDDIN	MUKESH KUMAR AGRAWAL -PREM NARAYAN VERMA
100	MCR 106422012	RAKESH TIV VS SMT. POONA	J.P.S. OBEROI -NIRMAL JEET KAUR CHANA
101	MCR 155782012	HAFFU MOH VS THE STATE	SOURABH SHARMA -ASHOK MISHRA, RAJENDRA GUPTA
102	CRA 8172013	ALY KUMAR VS THE STATE	D.N. SHUKLA -BRIJESH MISHRA
103	CRA 8172013	YOGENORA S VS THE STATE	SHARAD S VERMA -NITIN KARAN, L.K. PANDEY, RAKESH DWIVEDI
104	CRA 13202013	SANDEEP DA VS THE STATE	NARENDRA NIKHARE -TARUN KUMAR ROHITAS, AJAY KUMAR DUBEY, PRAMOD PATEL
105	CRR 13352013	KU. SHAMA VS MEHBOOB KH	RAMKRIPAL MISHRA -PRADDEEP DUBEY
106	CRR 23352013	UMESH MISH VS THE STATE	A.K.SONI -MANGESH TAMHANKAR

Cause List Dated 22-04-2014 Page 20 of 26

107	CRA 2681/2013	SHEKH RAM VS THE STATE	ZM. SHAH - J.A. SHAH, NITIN SARAF, SANDEEP KOSHITA
108	MCR 14708/2013	THE STATE VS RAMPAL KUS	-
109	CRR 651/2014	RAJESH BIN VS JYOTI BINO	PUSHPENDRA KUMAR VERMA - RAHUL TRIPATHI (P) (1) MOHTI SOHGAU/RAP (1)
110	CRR 433/2014	ABHINAV VAR S. B. RAJPU	VINAY KUMAR SOLANKI - SUNIL KUMAR PANDEY (P) (1) M. SHAFIULLAH (P) (1) MOHD. RIYAZ (P) (1)
111	CRR 558/2014	NARENDRA B VS BART. BIMAL	PUSHP RAJ BINGH DAKHARWAR - UMA SHANKAR JAYASWAL (P) (1) NEERAJ KUMAR TIWARI (P) (1)
112	CRA 605/2014	SACHIN GAU VS THE STATE	LAXMI KARAYAN SAXLE - SUKHWEEER BINGH NANDRAMP - JSUKHWEEER BINGH NANDRAMP - JISACHIN KUMAR BATHRAMP - JISACHIN KUMAR BATHRAMP - JISACHIN SINGH RAJPOOTI (P)
113	CRR 738/2014	KU TARANA VS NARESH	SANJAY KUMAR PATEL - VINEETA PATEL SUBHASH PATHAK
114	MCR 974/2014	SMT. KEMLA VS TARUN KUMA	ARUN KUMAR SHUKLA - B.M PRASAD
115	CRA 980/2014	NADIR KHAN VS THE STATE	SAURABH SHARIVASTAVA - BRAJESH PACHOURIVEER BANADUR
116	MCR 2148/2014	JAGDEEVH VS SMT MANDA	DEVESH KUMAR KHATRI -
117	CRR 425/2014	SMT LATA VS SUNIL RAMA	SHY KUMAR DUBEY, J.K. LODHI, R.N. TIWARI -
118	CRR 855/2013	RAJ BHADUR VS THE STATE	N.K. MISHRA - N.K. MISHRA, G. SINGH
119	CRR 1125/2013	SUSHMA VS VS THE STATE	NARENDRA, NKHARF - TARUN KUMAR ROHTAS, AJAY KUMAR DUBEY, P. PATEL
120	CRR 1938/2013	KASHW VS VS THE STATE	D.S. LODHI - D.K. SONI
121	MCR 4373/2013	ANIL NAMDE VS THE STATE	SANJAY SETHI - D.K. KHAN MEHTA
122	MCR 4752/2013	ANAND CHAT VS I.S. MOURY	AJAY PRATAP SINGH - ASHOK SINGH SANJIV KUMAR MISHRA (P) (1) HIMANSHU MISHRA (P) (1) SWAPNIL SOHGAURAR (P) (1)
123	MCR 6214/2013	MANYAK MOH VS THE STATE	HARI SHANKAR DUBEY - AMIT DUBEY, ABHINAV DUBEY
124	MCR 8784/2013	SANTOSH LA VS THE STATE	ARVIND DWIVEDI - PRADEEP SINGH CHOUDHAN, VIKASH CHOUDSE
124	MCR 10864/2013	SANTOSH L VS THE STATE	ARVIND DWIVEDI - PRADEEP SINGH CHOUDHAN, VIKASH CHOUDSE
125	MCR 10731/2013	NAFEEZ KHA VS THE STATE	N.B. RUPRAH - MRS. A. RUPRAH, S.R. SHUKLA
126	MCR 11548/2013	P.K. ASATI VS THE STATE	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
127	MCR 12632/2013	GILP HARR VS THE STATE	HARI SHANKAR DUBEY - AMIT DUBEY, ABHINAV DUBEY
128	MCR 13485/2013	G.D. WISHU VS THE STATE	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
129	MCR 16190/2013	AMIT VERMA VS THE STATE	SANKALP KOCHAR - VENEET MISHRA, S.N. DIXIT, SHIVENDRA PANDEY, VIKAS TIWARI, Y.S. BAGHEL, SIDDHARTH DATT, NISHANT DATT, PUSHPENDRA DUBEY, FAHUSH SHARMA, AJAY MISHRA, YOGESH SONI (INT)
130	CRR 6/2014	SMT. BHART VS THE STATE	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
131	CRR 33/2014	SHRINARAY VS THE STATE	SHARAD VERMA - SHALENDRA VERMA, RAKESH DWIVEDI, L.P. PANDEY, AKURAG SHWABRE
132	MCR 7420/14	KISHOR SIN VS THE STATE	PRADEEP NAVERIYA - AJAY SEN, V. KOTHARI, KU. F.C.D.A. GA. RA
133	CRR 77/2014	SMT. SUNIT VS POLICE STA	RAM KRIPAL MISHRA - PRADEEP DUBEY
134	CRR 84/2014	RAJENDRA K VS P.S. GAIRA	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
135	MCR 90/2014	ASHA PANDE VS KRISHNA KU	SANKALP KOCHAR - S.K. DIXIT, VAISHRA, VIKAS TIWARI, SHIVENDRA PANDEY
136	MCR 161/2014	ARVIND VS THE STATE	A.D. MISHRA - N.K. PANDEY, OMPRAKASH BAGRI
137	MCR 458/2014	SUNIL SINGH VS THE STATE	KAMAL SINGH BAGHEL - SMT. ALKA BAGHEL
138	MCR 510/2014	DEVENDRA T VS THE STATE	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
139	MCR 541/2014	MOHD. SAQI VS POLICE STA	HARI SHANKAR DUBEY - AMIT DUBEY, ABHINAV DUBEY
140	CRR 725/2014	SHYAMBAI VS THE STATE	VIJAY NAYAK - ANAND NAYAK
141	MCR 813/2014	MAJY SHRIV VS SHANKAR PR	AJAY GUPTA - RAJEEV MISHRA
142	MCR 855/2014	RAKESH MAR VS P.S. ARTI	DEVENRA KUMAR SHARMA - KU. SARITA KOSHTI, J.TENDRA CHOUBEY
143	MCR 1509/2014	SANTOSH KU VS THE STATE	ANIRUDHA PRATAP SINGH BAGHEL -
144	MCR 4762/2014	KALASH VS THE STATE	SHREEKRISHNA PAL VERMA - SMITA VARMA (P) (1) SINGH RAJPU (P) (1) SON KA SHUKLA (P) (1)
145	MCR 5434/2014	SHANKAR VS THE STATE	FRANOD KUMAR THAKRE - HIMANSHU CHOURASIA (P) (1) RAJUL RAWAT (P) (1) SUDEEP PATEL (P) (1) ANURAG PRAJAPATI (P) (1)
146	MCR 5456/2014	SUSHIL KUM VS THE STATE	AVINASH ZARGAR - AMIT BHURRAXI (P) (1) NEDAR PRASAD KUSHWAHA (P) (1)
147	MCR 5685/2013	ALAKH KUMA VS THE STATE	MS. JAYALAKSHMI AYEER - RAMESH SHUKLA, RATNESH YADAV
148	CRA 3811/1997	ASHOK VS THE STATE	RAMAN PATEL, B. PATEL, K.U.S. SHARMA, DD. NAHED. P. R.K. PATEL, SANJAY GUPTA, G
149	CRA 2024/1998	VINDRAVAN VS THE STATE	VP-SINGH, LUN SINGH - ACHCHHELAL, AMIRWAR (P) (1)
150	MCR 5438/2014	ANIL AGRAWAL VS THE STATE	RAHUL KUMAR TRIPATHI -
151	MCR 5183/2014	VINOD MISH VS THE STATE	GHAN SHYAM PANDEY - SUNIL MISHRA (P) (1) GHAN SHYAM PANDEY (P) (1)
152	MCR 5568/2014	LAKHAN VS THE STATE	SATYAM AGRAWAL - SHIVRAJ KUSHWAHA (P) (1) SHIVRAJ KUSHWAHA (P) (1) SHIVRAJ KUSHWAHA (P) (1) RAHUL GUPTA (P) (1) RAHUL GUPTA (P) (1) RAHUL GUPTA (P) (1)
153	CRR 580/2014	DR YASHNA VS RAJJEET SH	SANKALP KOCHAR - VINIT KUMAR MISHRA (P) (1) SUNIL KUMAR DIXIT (P) (1) SHIVENDRA PANDEY (P) (1) VIKAS TIWARI (P) (1) YOGENDRA SINGH BAGHEL (P) (1)
154	CRR 897/2006	RAKADHAR G VS THE STATE	SANDEEP SINGH SANJEEV SINGH SINGH AG -
155	CRR 958/2014	RAKESH @ B VS THE STATE	AJAY KUMAR MISHRA - SUSHIL KUMAR DIXIT (P) (1)
156	MCR 5712/2014	RAJESH RAM VS THE STATE	VINOD KUMAR YADAV - RISHI SHARMA, AMAN SHARMA, LUNIT SHROTI

Before HON'BLE SHRI JUSTICE TARUN KUMAR KAUSHAL Court Room No:5 FINAL HEARING

1	CRR 180/2006	PREMLAL VS THE STATE	SANJAY PATEL, VISHWAS ANASTHI AG. -
2	MCR 11357/2013	M/S SOM D VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL
2	MCR 11358/2013	M/S SOM DI VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL
2	MCR 11359/2013	M/S SOM D VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL
2	MCR 11396/2013	M/S SOM D VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL, SANJAY K. AGRAWAL, P. BHATNAGAR, R.S. KUSHWAHA (R2)
2	MCR 11404/2013	M/S SOM D VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL
2	MCR 11425/2013	M/S SOM D VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL, SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR (R2), R.S. KUSHWAHA (2)
2	MCR 11426/2013	M/S SOM D VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL
2	MCR 11433/2013	M/S SOM D VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL, SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, R.S. KUSHWAHA (2)
2	MCR 12400/2011	M/S SOM D VS THE STATE	MANISH DATT - SIDDHARTH DATT, G.P.PATEL, SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, R.S. KUSHWAHA (2)
2	MCR 487/2013	SURJEET LA VS M.P. STATE	SIDDHARTH DATT SANJAY K. AGRAWAL, AMIT SETHI, P. BHATNAGAR, NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, R.S. KUSHWAHA (R2)
2	MCR 2771/2013	SOM DIST VS VS THE STATE	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, R.S. KUSHWAHA (R2)
2	MCR 12911/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
2	MCR 12913/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, R.S. KUSHWAHA (R1)
2	MCR 13093/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, R.S. KUSHWAHA (R1)
2	MCR 13094/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, R.S. KUSHWAHA (R1)
2	MCR 13095/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, R.S. NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, R.S. KUSHWAHA (R1)
2	MCR 13097/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, R.S. KUSHWAHA (R1)
2	MCR 13104/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT SANJAY K. AGRAWAL, AMIT SETHI, PIYUSH BHATNAGAR, NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, R.S. KUSHWAHA (R1)
2	MCR 13105/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT ADITYA AGHIKAR, SATISH CHATURVEDI, GAZENDEVA SINGH - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, GULATEE, PITWIK PARASHAR, G. SINGH
2	MCR 13106/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT SK AGRAWAL, R.S. KUSHWAHA, Y. SONI (R1) - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
2	MCR 13151/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT SANJAY K. AGRAWAL, P. BHATNAGAR, R.S. KUSHWAHA - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, R.S. KUSHWAHA (R1)
2	MCR 13152/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
2	MCR 13159/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, SANJAY KUMAR AGRAWAL (R1) - AMIT SETHI (R1) - PIYUSH BHATNAGAR (R1) - RAMSARNA KUSHWAHA (R1)
2	MCR 13165/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT SANJAY K. AGRAWAL, P. BHATNAGAR, R.S. KUSHWAHA - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, R.S. KUSHWAHA (R1)
2	MCR 13167/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
2	MCR 13224/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, SANJAY KUMAR AGRAWAL (R1) - AMIT SETHI (R1) - PIYUSH BHATNAGAR (R1) - RAMSARNA KUSHWAHA (R1)
2	MCR 13225/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, SANJAY KUMAR AGRAWAL (R1) - AMIT SETHI (R1) - PIYUSH BHATNAGAR (R1) - RAMSARNA KUSHWAHA (R1)
2	MCR 13230/2013	SOM DIST VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
2	MCR 16762/2013	M/S SOM P VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
2	MCR 16765/2013	M/S SOM P VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
2	MCR 17052/2013	SOM POWER VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
2	MCR 17059/2013	SOM POWER VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
2	MCR 17062/2013	SOM POWER VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
2	MCR 17068/2013	SOM POWER VS M.P. STAT	SIDDHARTH DATT - NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA

Before HON'BLE SHRI JUSTICE TARUN KUMAR KAUSHAL Court Room No:5 MOTION HEARING

1	CRA 1285/1996	HAMESH KUM VS THE STATE	N.B. RUPRAH, SMT AMRIT RUPRAH - SMT. RASMI TIWARI, P. L. RAHA, ASHOK CHOUDHARY, S.K. RAGHUVANSHI, APPELLAN
2	CRA 1490/1999	PANDEYAL VS THE STATE	M. PATERIYA, BRIJESH CHOUBEY, K. BAIN, R.K. SONI, D. VARMA, CHAND JAIN (P) (1) P. CHODHARY

104

91	MCRD 401672014	POORAN VS THE STATE	PRAROD KUMAR CHAURASIA -RAM SEWAK PYASIP-1
92	MCRD 403372014	RAJESH @ R VS THE STATE	RAMAN PATEL -SANGEETA SHARMA-1)DEVENSH KUMAR KHATRIIP-1)SATYENDRA KUMAR GAUTAMIP-1)ARUN KUMAR PAROHAP-1)SOMNATH KORIP-1)MAHESH SINGHP-1)ASHISH TIWARIIP-1)RAJEEV KUMAR BAKURIP-1)MANISH TIWARIIP-1)SUDIP GHOSALIP-1)DANAVESH PRASAD PRAJAPATIIP-1)
93	MCRD 403972014	NARAYAN @ VS THE STATE	NARENDRA NIKHARE -TARUN KUMARIP-1)AJAY KUMAR DUBEYIP-1)PRAROD KUMAR PATELIP-1)
94	MCRD 411872014	NISHANT RA VS THE STATE	DIWAKAR NATH SHUKLA -MANISH KUMAR MISHRAIP-1)
95	MCRD 413772014	RAJ KUMAR VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARIIP-1)ASHISH KUMAR TIWARIIP-1)AARTI TIWARIIP-1)GANGA PRASAD TIWARIIP-1)
96	MCRD 42312014	RADHE SHYA VS THE STATE	SHARAT CHARAN DUBEY -AJAY KUMAR DUBEYIP-1)
97	MCRD 42852014	AMLESH VS THE STATE	SHARAD VERMA -BRAJESH KUMAR TRIPATHIP-1)SHALENDRA VERMAIP-1)JALIL KUMAR PANEYIP-1)ANURAG SHIVHAREIP-1)SHIVNANDAN SARAFIP-1)
98	MCRD 439972014	ABHISHEK U VS THE STATE	SAURABH SHARIVASTAVA -DINESH NARIP-1)NANEET BHARGAWAIP-1)VEER BHADURIP-1)SUBOOH TAMRAKARIP-1)JOJOJASIM ALYR-1)JOSJ
99	MCRD 445972014	KOMAL VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARIIP-1)ASHISH KUMAR TIWARIIP-1)AARTI TIWARIIP-1)GANGA PRASAD TIWARIIP-1)CHARAM YADAVIP-1)RAMAKANTIP-1)
100	MCRD 446572014	UMA BHARTI VS THE STATE	GHAN SHYAM PANDEY -SUNIL MISHRAIP-1)ARJUN LAL PATELIP-1)
101	MCRD 456772014	ANIL BASOH VS THE STATE	KAMAL SINGH BAGHEL -R.S. SHAHAKA SINGH BAGHEL
102	MCRD 467472014	PRAKASH PA VS THE STATE	RAJNEESH PATEL -RAJENDRA KUMAR SENIP-1)
103	MCRD 476872014	PRAKASH CH VS THE STATE	PRAVEEN KUMAR PANDEY -DURGESH PANDEYIP-1)
104	MCRD 505672014	VEDRA KUMA VS THE STATE	SANTOSH KUMAR SINGH -
105	MCRD 509272014	SANTOSH PA VS THE STATE	SHARAD VERMA -SHALENDRA VERMAIP-1)JALIL KUMAR PANEYIP-1)SHIVNANDAN SARAFIP-1)RAKESH DUBEYIP-1)ANURAG SHIVHAREIP-1)DEEPAK KUMAR SINGHIP-1)GANGA PRASAD PATELIP-1)JOJOJMANEESH KUMAR SONIP-1)JOJOJMANOU TIWARIIP-1)JOJOJGANGA PRASAD PATELIP-1)JOJOJMANEESH KUMAR SONIP-1)JOJOJMANOU TIWARIIP-1)GAYATRI LADHYALRIS
106	MCRD 611372014	KUNJIBLAL VS THE STATE	BABOO JI CHOUDHARI -AMDHU BALA CHOURASIAIP-1)DEEPAK SHRIVASTAVAIIP-1)
107	MCRD 612872014	LALITA BA VS THE STATE	ANIL BISHA -BULJAN SINGH PARIKHARIP-1)MOHIT DUBEYIP-1)ASHISH SINGH PARIKHARIP-1)ANURAG BHARATIIP-1)
108	MCRD 623572014	RAVINDRA K VS THE STATE	GHAN SHYAM PANDEY -AJAY KUMAR SHUKLAIIP-1)SUNIL MISHRAIP-1)
109	MCRD 656872014	PREM PRAKA VS THE STATE	SARITA CHOURASIA -VIDYA PRASAD KUSHWAHAIIP-1)ANCHALA GUPTAIIP-1)
110	MCRD 663272014	RAJENDRA S VS THE STATE	SHALENDRA SINGH -PRANAY CHOUBEYIP-1)ANAND MOHAN SHUKLAIIP-1)
111	CRA 214672013	SHAGWANT S VS THE STATE	D. CHANDRA MALIK -
112	CRA 227372013	MOHD. WAGE VS THE STATE	N.K.MISHRA -U.R.MISHRAS DATT, MK TIWARI, V KEWAT, S KHAN
113	CRA 361772014	PAPPU DHUR VS THE STATE	SHALENDRA KUMAR GANGRADE -ANITA KATYAVAS, DEVENDRA GANGRADE
114	CRA 788272014	LAAKHAN @ VS THE STATE	SUYASH TRIPATHI -RAM KUMAR PATELIP-1)PADIKANSH TIWARIIP-1)SANTOSH KUMAR NEMAIIP-1)
115	CRA 98972014	SANTOSH KU VS THE STATE	LAMESH KUMAR VAIDYA -
116	MCRD 105072009	DALCHAND (VS SMT.RAJANI	Z.M.SHAH -
117	CRA 153372009	NADDU @ NA VS THE STATE	V.K. TYAGI -C.S JOSHI, C.M KUSHWAHA
118	CRA 185372009	KAMAL KISH VS THE STATE	RAJNISH PANDEY -VARUN KUMAR KUSHORE
119	CRA 84272010	VJAY VS THE STATE	PRADDEEP NAVERIYA -SANJAY SONI, AJAY SEN, VERSHA KOTHARI
120	CRR 202072010	PRADDEEP KH VS THE STATE	MANISH DATT -BIDHARTI DATT, G.P.PATEL
121	MCRD 119472010	J.P.JATV VS VINAY BAPU	PRANAY VERMA SAURASH TIWARI, GAURAV TIWARI, MANDEEP CHADDA (1-2)
122	CRR 199772011	ASHISH KUM VS SHAMIM QUR	S.K. THAKUR MOHD. ALI, VIJAY S.K.SHUKLA (1) -SANDIP AWASTHI
123	MCRD 237272011	THE STATE VS MOHD. ARIF	-
124	CRA 268472011	NE TA @ NIR VS THE STATE	DEVESH KHATRI -SATYENDRA GAUTAM
125	MCRD 111172012	SMT. SUTI VS BABULAL	ALOK KUMAR -MANOJ KUMAR PANDEY
126	CRA 155672012	MAHENDRA VS THE STATE	SATYAM AGRAWAL -SHIVAM AGRAWAL SHIVRAJ KUSHWAHA RAHUL GUPTA
127	CRA 269972012	GUNAL LAL VS THE STATE	SMT RAJESHWARI USRATE -SANJAY KUMAR USRATEMCRD: SADIK KHAN (CHARGE COUNSEL)
128	MCRD 318372012	BALRAM SIN VS NARAKRAM B	PUSHPENDRA SINGH YADAV -ANILASH KUSHWAHA
129	MCRD 749872012	UNJI BA VS VISHAL PAO	MOHAN SAUSARKAR -ABHISHEK DUBEY
130	MCRD 1175672012	RAJESH KUM VS THE STATE	ASEEM DIXIT -S.D.MISHRA
131	CRR 262272013	RAMESH VS THE STATE	M.P. SHUKLA -RAJENDRA PATELRAMESH TAMRAKAR, ASHISH UPADHAY
132	CRR 50472013	RAJULAL C VS SMT. SAROJ	SATYAM AGRAWAL -KAPIL PATYARDHAN, SHIVRAJ KUSHWAHA, RAHUL GUPTA
133	CRA 86172013	M.P. POOR VS JALAM SING	MUKESH KUMAR AGRAWAL INDU PANDE, NARESH SHARMA (R-1) -PREM NARAYAN VERMA
134	CRA 137272013	LAKHAN VS THE STATE	SANKALP KOCCHAR -V. MISHRA, S.K.DIXIT, S. PANDEY, V TIWARI
135	CRR 141872013	JALEEL VS THE STATE	A. USMAN -
136	MCRD 489472013	JALI MOHD VS PROFESSOR	MANOJ JAIN -K.L. GUPTA, RASHMI SEN
137	MCRD 1562872013	SMT RUCHI VS THE STATE	RAJNISH CHOUBEY -AJAY SHUKLA, R.S. DUBEY, ANSHU MISHRA
138	MCRD 1575872013	SMT. MAYA VS NEELESH DU	ANIL SHRIVASTAVA -SUNIL MISHRA, AMIT TRIPATHI
139	CRA 31672014	THE STATE VS GAYADIN KU	-DEEPAK VITHAL PONDHARKAR (R-1)DEEPAK VITHAL PONDHARKAR (R-2)DEEPAK VITHAL PONDHARKAR (R-3)MANISH SHIVASTAVAIIP-1)MANISH SHRIVASTAVAIIP-2)MANISH SHRIVASTAVAIIP-3)SHRIVASTAVAIIP-3)
140	CRR 48672014	SMT. KHATU VS THE STATE	GHAN SHYAM PANDEY -SUNIL MISHRAIP-1)AJAY KUMAR SHUKLAIIP-1)ARJUN LAL PATELIP-1)
141	MCRD 65172014	NAND KISHO VS MAYA DIN	SHAMBHOOD DAYAL GUPTA -V.N. GUPTA, O.P. PANDEY
142	CRA 68372014	SMT. RENLI VS THE STATE	ANUJAD SHRIVASTAVA -RAVINDRA PARASHARIP-1)
143	CRA 89472014	BINDRAWAN VS THE STATE	SHARAD VERMA -SHALENDRA VERMAIP-1)JALIL KUMAR PANEYIP-1)ANURAG SHIVHAREIP-1)SHIVNANDAN SARAFIP-1)
144	MCRD 254172014	YADVENDRA VS BABURAM PA	ANURUDDH PRASAD SHAW -R.K.SAHL, SANDEEP KHARE, D.K.SHAH
145	MCRD 388072014	MUKESH SIN VS THE STATE	VIJAY CHANDRA RAI -MAHENDRA SINGH RAJPOOTIP-1)RANGDEV SINGH PARIKHARIP-1)VINAY URMALIYAIIP-1)
146	MCRD 431472014	ASHOK RAI VS THE STATE	PRIYANKUSH JAIN -RENU JAINIP-1)
147	MCRD 456872014	RAJESH JAT VS THE STATE	JAGAT SHER SINGH -ASHWANI KUMAR DUBEYIP-1)SHIVAM SINGHIP-1)MANISH MISHRAIP-1)
148	MCRD 48172014	AKHILESH Y VS THE STATE	MANISH KUMAR TIWARI -VIRENDRA KU KEWATIP-1)SHAHANVAZ KHANIP-1)MOHIT TRIPATHIP-1)SHIV KUMAR SHRIVASTAVAIIP-1)
149	CRR 128072013	HARPRASAD VS SHIVSHANKA	MANIKANT SHARMA -
150	CRR 85372011	RATNA SONI VS THE STATE	Y. P. SHARMA -SMT.SUDHA SHARMA
151	CRR 205472011	THE STATE VS MOHAMMAD A	-
152	MCRD 521172014	CHANDRABH VS THE STATE	ANIRUDEH HINGWASIA -
153	CRA 19772006	MANHE SING VS THE STATE	SANJAY SAINI, RAM SHANKAR SAINI AG. -
154	MCRD 132472014	NAVEEN VS THE STATE	RAGHUVR PRASAD PRAJAPATI -DEVENDRA PRAJAPATI, TIN SARAFIP-2)SANDEEP KOSHTRIP-2)
155	MCRD 444572014	MOHD HANI VS THE STATE	RAM SHANKAR YADAV -PRABHAT YADAVIP-1)
156	MCRD 415272014	DHARMENDRA VS THE STATE	BHIMNESHWAR SINGH THAKUR -HARIBANT RAD NAIDUIP-1)
157	MCRD 418672014	ORA PRAKESH VS THE STATE	PAVAN KUMAR SAXENA -DIPTI SHRIVASTAVAIIP-1)
158	MCRD 536572014	PREMLAL MA VS THE STATE	SANJEEV KUMAR SINGH -SATENDRA SINGH TIWARIIP-1)
159	CRR 68872014	MUNNA LAL VS THE STATE	SHARAD KUMAR DWIVEDI -CHAMANLAL SETHISHARAD KUMAR DWIVEDISADIL NAWAB KHAN
160	MCRD 510472014	SMT. MANRA VS THE STATE	PRAVEEN KUMAR PANDEY -DURGESH PANDEYIP-1)
161	MCRD 517372014	RAJKUMAR D VS THE STATE	SANJAY KUMAR PATEL -VINEETA PATEL, SUBHASH PATILAK

Before HON'BLE SHRI JUSTICE SUBHASH KAKADE Court Room No:16 FINAL HEARING

1	CRR 81471998	SMT.KANTI VS RAM NARESH	PN.DUBEY / -
2	CRR 602000	SALRAMAND VS THE STATE	AWADH, SMT.I. TRIPATHI, R.MISHRA / -
3	CRR 1172000	SHALENDRA VS THE STATE	MANISH DATT, MAWASTHI, S.VERMA, S.S. BAGHEL -KK GAUTAM
4	CRR 2362000	SMT.BLBA B VS GOKAL PRAS	NARENDRA NIKHARE, VIRENDRA SONKE SHARITA DO BHARGAVA -BRUJENDRA YADAV
5	CRR 4672000	KALASH NA VS THE STATE	RS SIDDHQUAT, FARIDI, M.NISAR, K. XANDIA, -V.GOLTA
6	CRR 57672000	LIMESH KUNA VS THE STATE	DN SHUKLA, R. TIWARI, RS RAJPOOT, KAMAL SINGH / -
7	CRR 81072000	CHUMNAALI VS THE STATE	VP SINGH, HEERA LAL CHAKRAWARTY, NP RAJ MORE / -
8	CRR 104072009	OMPRAKASH VS THE STATE	BR MAGLE, AK DUBEY, RS CHAKRAVERTI, A. ATUL KARI / -
9	CRR 145972000	SUNILA VS RAMESH CHA	JS SINGH, AK DUBEY, X. TAMRAKAR, SATISH AGRAWAL, PRITPAL KAUR / -
10	CRR 13772001	SMT. SEEMA VS SALIK RAM	J.P.PANDEY, JOHN MAGIN, NP DUBEY, M. TRIVEDI -A.L.EESH KOTECHEP-1)MANISH BHARTIIP-1)
11	CRR 24272001	SMT. SHASHI VS MAHENDRA S	MANISH DATT, SIDDHARTH DATT / -
12	CRR 29272001	DHOJLALI VS THE STATE	SATISH SHRIVASTAVA, M. ACHARIYA, P. JAIN, -SHALENDRA ?-WARI, PS DAPS M. K. SULKAR, R. PANDEY
13	CRR 48027009	SMT. SAVITR VS DADDU LAL	KU. KIRAN MEHTA, AG. PRAVEEN PANDEY, S. DUBEY / -
14	CRR 51672009	MAHESH VS SMT. LALITA	AD MISHRA, YS RAJPOOT, AK. SINGH PUSHPENDRA DUBEYIP-1)THAKRE, S. TIWARI, S. MISHRA / -
15	CRR 60172001	SMT. PRIYI VS SHASHI KANTI	SA DHARMACHAKARI, MANTOSH MISHRA, G. CHOURASIA, A. S. ASHOK, LAJWAN, MANOJ DUBEY, SURENDRA VERMA -
16	FA 611997	LOKNATH T VS THE LAND A	RS. TIWARI, VK. LAHARIA, KK. JYOTSHI, JK. BAGELE VR. RAO, S. RAO / -
17	FA 2601998	SAHO BA: 8 VS EXECUTIVE	RAJNESH JAIN / -
18	FA 452000	BALA PRASA VS LAND AODLI	BHASKAR, PYASH, BN. MISHRA, H. PATEL, NK. SARAF, PK. SHARMA, P. SHANKARAN -NITIN AGRAWAL, ANOOP NAIR, SMT. K. MENON (INTERVENER), SAMEER CHOLE

87	CRA 4672014	SMT. PREMB VS THE STATE	SIDDHARTH DATT -NISHANT DATT,PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, RAHUL SHARMA
88	CRR 6282014	RAKESH VS THE STATE	MAHENDRA CHOUBEY -VEER BHADUR[P-1]
89	CRA 6882014	BANTONH VS THE STATE	INTIAJ HUBAN -BHATTYAG HUBAN, MOHAMMAD KABIR, HANDEEP JAIN, HAL
90	CRA 6882014	INDRAPAL B VS THE STATE	AKHIL BHOIG -BANDHYA BHOIG[P-1], MANISH KUMAR DUBEY[P-1], HANSHUMAN SINGH DIXIT[P-1], VIKESH KUMAR BHOIG[P-1], HARVIND KUMAR BHANU[P-1]
91	CRR 7182014	RAJANATH VS THE STATE	RAJAN BANERJEE -SANJAY PRAKASH VERMA, NEET KUMAR PANDEY, SARITA KANOJ, SHARDA PRASAD SINGROUL
92	CRR 7242014	TAANTI @ M VS THE STATE	MADAN SINGH -SOURABH SINGH THAKUR, GAYATRI LADHYA
93	CRA 8362014	RUPE @ RAM VS THE STATE	JAGANNATH TRIPATHI -RAM SHARAN RATHORE[P-1], SATENDRA KUMAR MISHRA[P-1], SURESH KUMAR SHARMA[P-1]
94	CRA 9592014	SHAKH ALIA VS THE STATE	SUJAT ALI -SHAKIR KHAN, RAGHUNATH PRASAD KURMI, PATEL PARVEZ AHMED QUAZI
95	CRA 9822014	GHANSHAM C VS THE STATE	SHAILENDRA SINGH -PRANAY CHOUBEY, ANAND MOHAN SHUKLA
96	CRA 11322014	HARSEWAK P VS THE STATE	SANKALP KOCHAR -SHYAM KUMAR VISHWAKARMA, SUSHIL KUMAR DIXIT, SHIVENDRA PANDEY, VIKAS TIWARI, YOGENDRA SINGH BAGHEL
97	CRA 11402014	HUKUM SING VS THE STATE	SHARAD VERMA -SHAILENDRA VERMA, ALIT KUMAR PANDEY, ANURAG SHRIHARE, BHARAT KUMAR SEN
98	CRR 16882006	ANUSUYA D VS BALRAM	KAMAL SINGH RAJPOOT, AK TIWARI, AD MISHRA
99	CRR 9952008	GANESH VS THE STATE	ASGHARI KHAN, KUMAMTA DUBEY A.G. -S.S. AHLUWALIA -
100	CRR 4732009	ASHARAM ME VS ALKESH SAH	MASOOD ALI -
101	CRR 16532009	HARJUN RAS VS SMT. SHAMH	A.S.USMANI -
102	CRA 16192010	SUNIL @ BA VS THE STATE	R.K.DUBEY -D.P. CHOUBEY, A YADAV, LIPADHYAYA
103	CRA 4082011	THE STATE VS JAIPAL PAT	HMANBHU CHATURVEDI[P-1] -
104	CRA 17672011	DURGABINO VS THE STATE	VIBHUL DHARAT -NEERAJ PATHAK, MOHD. BALEEM, VIKAS MISHRA, MADAN SINGH, SOURABH SINGH THAKUR, GAYATRI LADHYA
105	CRA 2982011	BICKLAPAM VS THE STATE	R.P. PRAJAPATI -N. SHARMA, PRADEEP K. PATEL, DEVENDRA PRAJAPATI, NITIN SARAF, S. KOSHIA, (COM)
106	MCRC 32462011	SMT. GYANA VS RAJ KUMAR	SATISH SHRIVASTAVA -VIJAY PARI, R.P. MISHRA, SUDHIR CHAKRAVARTI
107	MCRC 13232011	JHANKAR LAL VS JAI LAL	NARENDRA NIKHARE -TARUN KUMAR ROHTAS
108	MCRC 33082012	RAJ KUMAR VS THE STATE	MANISH DATT -SIDDHARTH DATT
109	MCRC 34502012	DIVISIONAL VS DULIP	-
110	MCRC 85882012	THE STATE VS MOHD. AADI	-
111	MCRC 123262012	EYED JAVED VS THE STATE	SALEM REHMAN -MOHD SIDDIQUE
112	CRR 7372013	MANOJ VERMA VS SMT. SANGE	RAKESH PANDEY N. B. GURANG, NALINI GURANG, MANJU YADAV[P-1] -ASHOK PATEL
113	CRR 7992013	SMT. SANGE VS MANOJ VERMA	N.B. GURUNG, RAKESH PANDEY, NARAYAN RAO BHONSEJ[P-1] -SMT. NALINI GURUNG
114	MCRC 12642013	BALMUKUND VS THE STATE	K.K.PANDEY -
115	MCRC 41162013	SMT KESAR VS THE STATE	PARAG S. CHATURVEDI -PUNEET PARIMAL CHATURVEDI, ROSHAN ANA, A.S. KUSHWAH
116	MCRC 45992013	BHARAT PRA VS SHRI R.D.	RAJESH DUBEY -
118	MCRC 82162013	DILIP BHUK VS ATUL LALWA	Y.K. GUPTA -
117	MCRC 118482013	RISHRAJ VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
118	MCRC 16862013	RAZDA KHAT VS THE STATE	ABHISH SHRIVASTAVA -DHRYAKANT DUBEY
119	CRA 4082014	GANESH PRA VS M.P.P.K.SH.	NITIN CHOUDSEY -ANWAR AHMED, K. AGNIHOTRIMUKESH AGRWAL[P-1], PREEM NARAYAN VERMA[P-1]
120	CRR 5862014	JAY PRAKAS VS GOKUL PRAS	RAJESH PRASAD DUBEY -
121	CRA 5902014	OM PRAKASH VS THE STATE	MUNNI CHOUBASIA -
122	CRR 7282014	NANAKRAM VS THE STATE	RAKESH KUMAR SHARMA -
123	MCRC 35632014	JTENDRA @ VS THE STATE	SHARAD VERMA -SHAILENDRA VERMA[P-1], ALI KUMAR PANDEY[P-1], SHIVNANDAN SARAF[P-1], RAKESH DWIVEDI[P-1], ANURAG SHIVHARE[P-1]
124	MCRC 40272014	DAYARAM @ VS THE STATE	BASANT RAJ PANDEY -
125	CRR 14542014	CHMOTELAL VS THE STATE	S. P. SINGH -YOGESH CHAND GUPTA
126	CRR 8282013	PRAMOD KUM VS THE STATE	MAHESH SHUKLA -M.PATEL
127	CRR 9232013	SHASHIKANT VS THE STATE	Y.K. GUPTA -
128	CRR 16562013	VINOD PATE VS THE STATE	DEEPAK PANDHARKAR -AMMISH SHRIVASTAVA
129	CRR 19022013	AJAY SINGH VS THE STATE	R.S. PATEL -JAGDISH SINGROUL, ANURAG PRAJAPATI
130	CRR 20422013	BANSH BANO VS THE STATE	SUNIL PANDEY -RAVENDRA SINGH
131	MCRC 41922013	NARAYAN SI VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA
132	MCRC 45702013	MOHD AARIF VS VINAY MADH	MANOJ JAIN -K.L. GUPTA, RASHMI SEN
133	MCRC 52942013	PRASHANT T VS THE STATE	ASHUTOSH MISHRA -
134	MCRC 59652013	HARINARAYAN VS THE STATE	RAJESH PATEL -NEERAJ TIWARI
135	MCRC 72102013	RAJNEESH S VS THE STATE	S.K. PATHAK -ABHISHEK SONI, SAURABH YADAV
136	MCRC 81322013	VIKASH SAH VS THE STATE	VISHAL MAURYA -VIVEK MAURYA
137	MCRC 99342013	HEMCHAND T VS THE STATE	VINAY PANDEY -SANJAY SONI, AJAY SEN
138	MCRC 122652013	SMT RADHA VS THE STATE	K.K. PANDEY -KAUSHLESH PANDEY, KU. VARSH DIXIT
138	MCRC 96182013	MOHD. SAFI VS SMT. RADHA	WAKEEL KHAN -ARPI VERMA, K.PANDEY, KUSHLESH PANDEY[P-1]
139	MCRC 130882013	J.F. DHANO VS THE STATE	PRATYUSH TRIPATHI -MUKESH SAHU
140	CRR 7042014	SUYASH FOUJ VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA KUMAR DUBEY, RAHUL SHARMA, AJAY MISHRA, YOGESH SONI
141	CRR 7132014	SMT ASHA VS CHJUNUSING	ANIL KUMAR DWIVEDI -HIRDOSH TRIPATHI
142	CRR 7232014	MANISH VS SMT. SHARD	PRADEEP KUMAR NAVERIA -AJAY SEN
143	CRR 7332014	RAJESH KUM VS THE STATE	SWAPNIL SOHGOLA -SANJIV KUMAR MISHRA, QASIM AL-
144	CRR 7322014	HARISH VS THE STATE	ABHAY GUPTA -
145	MCRC 50192014	RAJ KUMAR V VS AL KESH RAT	RAKESH KUMAR KESHARWANI -GAMER DHAGE[P-1], JYOTYANAND GUPTA[P-1]
146	MCRC 146952013	DR. PRAMOD VS DR. RUCHIT	PRATYUSH TRIPATHI -GAURAV TIWARI, PRAKASH UPADHYAY[P-1], BRAJENDRA SINGH KUSHWAHAR, [1]RAMANATH DWIVEDI[P-1], SATISH KUMAR DUBEY[P-1], PRAKASH UPADHYAY[P-1], BRAJENDRA SINGH KUSHWAHAR, [2]PRAMANATH DWIVEDI[P-1], SATISH KUMAR DUBEY[P-2]
147	CRR 71332007	KAMLESH KU VS JTENDRA K	ARUN SHUKLA, S.M. PRASAD A. D. MISHRA, GOPAL SHREVAS, RAJEEV PANDEY -PANKAJ TIWARI
148	CRA 10092014	GADE @ RAJ VS THE STATE	RAJESH KUMAR TIWARI -RAVENDRA SHUKLA[P-1]
149	CRA 10832014	JAGGU A.K. VS THE STATE	AJAY KUMAR BAUPA -ROHIT DOHGURAPUSH, NENDRA KUMAR VERMA
150	MCRC 57212014	BALWANT SI VS THE STATE	VIKESH KUMAR SINGH -

Before HON'BLE SHRI JUSTICE SUSHIL KUMAR GUPTA Court Room No:9 MOTION HEARING

1	SA 821999	MUNSHILAL VS SMT.NANABH	ATUL AWASTHY, JITENDRA TIWARI, MINDI BAJPAL -HY. CHOUBEY, S. SHUKLA, M.P. SONTAKUN KUMAR CHOUBEY
2	SA 4271999	ABDUL BASH VS SMT. JAMILA	AS. ASIF, MADIL USMANI, SK. IHA, B. EKKA -K.N. AGRWAL, SAKET AGRWAL, PRASAD, GUPTA, R. MORI
3	SA 852003	KANCHHEDIL VS KASHI PRAS	R. K. SHAILENDRA SAMAYAR, SHUKLA SX DWIVEDI, SK. MISHRA -AK. PATEL [R-2]
4	SA 3752003	RAM KISHOR VS BILRU PATE	NK. TIWARI, NIK. UPADHYAY, A. DHARMADHIKARI, M. P. SHUKLA, R.D. HUNDIKAR, N. PAWAR, B. J. JAIN -ANAND, SHRIKANT PATEL, M.P. SHUKLA, ANAND JYOTISHI [1] -SR. MATHA
5	SA 14812004	BASANTIA MA VS SMT. LAXMI	ASHOK CHAKRAVERTI, RADHE SHYAM CHAKRAVERTI, BS. KOSTA [1] -
6	SA 15582004	KANAKUMIYA VS HAJJUN BAKK	PS. MANISH TIWARI, UMESH TRIVEDI, MANISH JAIN, JLRSE -
7	SA 11192005	CHANDRAWAI VS MAGAN KAKHA	SUDHAPANDIT, SK. PATEL, RP. PATEL, AS. USMANI, M. AADIL USMANI [R-1] -A.G. [2]
8	SA 4282006	SHRI RAM P VS RAM MILAN	PRASHANT SINGH, PRADEEP SINGH, PUSHPRAJ SINGH -HEMANT SEN, ANUP MISHRA, AK. GUPTA [4] -
9	SA 1242008	BHU SURESH VS BARJULAL C O	AK. TIWARI, MAHENDRA SHARMA, SK. PARONIA, S. K. DWIVEDI, R. N. MISHRA [1] [O-4] -MP. RAJAK, RANNO RAJAK, S. BHATT, Y.M. TIWARI, P. SEN, D.R. VISHWAKARMA, C. SHARMA, P. RAJAK, SMT. RANNO RAJAK, APPELLANT [1] -[2]
10	FA 2672009	DEEPAK KUM VS MONIKA LED	PANKAJ DIXIT SAMEER SETHI, RAJJEET SINGH [1] -
11	FA 4322000	SARDAR MAK VS SMT. GOP B	G. C. DHARIA, Y.H. KHARE, V.K. LAHARIYA, P. K. ASATI [6] [7] [8] -TC. LAKHERA, NK. MISHRA, NEERAJ SHARMA [1] [S. CHANDRA, M. SHAFIQUELLAH, HRS. RIA, B. C.]
12	FA 8812010	THE LAND VS RAMESHWARI	-AKHILESH SHEKHAR MIA SHAM, TRIPURAJ PILLAI, [R-1] -
13	FA 5682012	JITENDRA S VS HARGOVIND	SAMEER SETHI -RANJEET SINGH, ARVIND PATHAK, SAKT. NEELIMA SETHI, S. RAJPUT, A. K. TIWARI, LAJJA KUSHWAH [1]
14	FA 7852012	SMT. PUSHP VS KEDARNATH	N.S. SALUNKE -MAHESH NAMDEO, VINAY PANDEY, AJAY SEN, FACESH JAMBHOLAKRA, DUBEY [R-1, 2]
15	SA 932012	MATHURAJ PR VS GAYA PRASA	SMT. SUDHA PANDIT, UMESH SHRIVASTAVA, KATAK SHRIVASTAVA -SHREYAS PANDIT, JANHARI PANDIT, SAHJUDR V [1] BHATNAGAR, AK. VERMA [R-1]
16	FA 2122013	RAJESH YAD VS BAL RAM YAD	J.K. VERMA -MANISH VERMA, SACHIN K. VERMA, VINOD SIDDIQI, P.S. CHALHAN, ASEEM DIXIT, S.D. MISHRA [R-1]
17	TA 3482013	SHIV KUMAR VS STATE BAN	S.K. DWIVEDI, ASHISH SHROTI, V. JHRI, A. NADPAL, [R-1]; S. K. KHAN
18	FA 3942013	NAGAR PAL VS RAJ SINGH	DILEEP PANDEY, KAMAL SINGH BAGHEL, SKT ALKA BAGHEL [R-1], ARUN PANDEY, AJAY TIWARI
19	FA 5582013	DEEPAK KUM VS PRAMOD CHA	SHRI ARUN KUMAR CHOUBEY -JAGTENDRA PRASAD, KU. SUDIPTA CHOUBEY, SHANKAR PATHAK [R-1], PRADEEP KUMAR DWIVEDI [R-1], KU. HEMLATA GOSWAMI [R-1], RAJENDRA KUMAR RAGHUVANSHI [R-1]
20	FA 7032013	SMT. VIMLA VS SMT. PUNIV	UMESH TRIVEDI -SHASHANK TRIVEDI, P. GUPTA, PRAKASH GUPTA, SMT. VANIDATA GUPTA, C. CHAKRAVARTY, G. BAWARIJA [R-1]
21	SA 2132014	KANPHAL L VS KALABAI	KULDEEP SINGH RAJPOOT -ASHISH KUMAR KURMI [P-1], CHHISH KUMAR KURMI [P-2], S. FYAM YADAV [P-1], JYOTYAN YADAV [P-2], S. SUB. DH. TAMARAKAR [P-1], SUBODH TAMARAKAR [P-2], SATYA NARAYAN PATEL [P-1], SATYA NARAYAN PATEL [P-2]
22	FA 2772014	YOGESH SOO VS MUNICIPAL	MANOJ JAIN -K. L. GUPTA [P-1], LAXMI [P-1]
23	SA 3602014	BENI SINGH VS DEVALIYA B	RAJABHAYA TIWARI -AKHILESH KUMAR SINGH [P-1], J. K. GAUTAM [P-1]

24	FA 3072014	KALIRAM VS BASAKHOO	SHALESH TIWARI
25	FA 3082014	SHRADDHA G VS ANIL KUMAR	HARI SHANKER DUBEY
26	PA 8102014	SMT. POOJA VS HANISH MAL	ABHAY GUPTA
27	WA 8622014	GOVIL PRAJ VS RAJUL	RAJENDRA KUMAR TIWARI
28	GA 3802014	RAJA VS BRINDHANA	DEEPENDRA KUMAR MISHRA
29	SA 3832014	HAJI ABDUL VS ABDUL SALA	DINESH KUMAR AGRAWAL
30	SA 3842014	ANAND VS SMT JINSHI	ATUL CHOUDHARI
31	SA 3862014	SMT. PUSHP VS SMT. GIRJI	MANOJ JAIN
32	SA 3872014	MOND. SHAH VS THE STATE	MANOJ JAIN
33	SA 3882014	YOND. SULT VS THE STATE	MANOJ JAIN
34	ORA 5710014	SANDEEP VS THE STATE	PUSHPENDRA DUBEY -KAMLESH VISHWA ANURAG CHANPADA
35	COHC 7070014	SHYAMLAL VS SHRI A. K.	VIKASH GUPTA
36	COHC 7097014	ARUN KUMAR VS MS. CH-ABI	GURPAL SINGH AHLUWALIA
37	COHC 7110014	SAYED FAROQ VS SHRI ANTHON	NIKHIL TIWARI
38	COHC 7182014	VIJAY SING VS SHRI S R	NAVID HISHORE TIWARI
39	COHC 7192014	PRABHAT S VS RAMAR FATE	ASEEM KUMAR DIXIT -ABHAY RAJ SINGH-SANKAR JAYAL MISHRA
40	COHC 7310014	RITESH KMA VS THE STATE	RAJ KUMAR DUBEY -SANDESH DIXITASHISH KUMAR OPADHYAY
41	MA 8542014	AMAM MISHR VS USHA BINGH	ANIL KUMAR DWIVEDI
42	MA 8117014	THE NEW IN VS BHRI BHANT	PRANAY GUPTA
43	MA 8120014	NOBHAD KHA VS DMSERAJ	SATYAM AGRAWAL
44	MA 8167014	UNITED IND VS HEENA DAI	BURESH RAJ
45	MA 8170014	SMT. KIRAN VS LAXMI PRAS	RAKESH KUMAR PATEL
46	MA 9190014	RAJENDRA R VS RAM PRAKAS	ARVIND KUMAR SONI
47	MA 9202014	SUGHRBA VS KRISHNA YA	ABHJEET JAWASTHI
48	MA 9242014	SATENDRA VS MUKESH RAW	VIKAS MAHWAR
49	MA 9252014	DILEEP VS MANOJ SING	SUBODH YAMRAKAR
50	MA 9257014	THE ORIENT VS SMT KHUSHI	AJIT KUMAR AGRAWAL
51	MA 9247014	SAL TALOON VS MANISH KUMAR	M. SHAFIQUELAH
52	ORA 11432014	RAASHI KHA VS THE STATE	BIDDHARTI DATTA
53	ORA 11552014	REKHA DAI VS RAM SAI CH	VIKASH KUMAR PANDEY -HARSHARAJ VERMA(P)-PRACHIN SHTHAR(P)-I
54	ORA 11572014	PARMANAND VS THE STATE	KAMAL SINGH SABLVA -ANIL KUMAR TIWARI(P-1)
55	MCRC 47342014	KHOOS SING VS THE STATE	ASHISH KUMAR KUMAR -SHYAMA YADAV(P)-ISHYAM YADAV(P)-ISHYAM YADAV(P)-ISHYAM YADAV(P)-ISHYAM YADAV(P)-SUKULDEEP SINGH RAJFOOT(P)-IKULDEEP SINGH HRAFOOT(P)-SUKULDEEP SINGH RAJFOOT(P)-SUKULDEEP SINGH RAJFOOT(P)
56	MCRC 54642014	VIKRAM SIN VS THE STATE	VIJAY NAYAK -ANAND NAYAK(P-1)
57	MCRC 54732014	SHIVRATAN VS THE STATE	BIDDHARTI DATTA -JISHANT DATTA(P)-PUSHPENDRA KUMAR DUBEY(P)-SUKHUL SHARMA(P)-SAJAY MISHRA(P)-IYOOGESH SONI(P-1)
58	MCRC 54742014	ASHOK KUMAR VS THE STATE	ANIRUOHA PRATAP SINGH BAGHEL
59	MCRC 55112014	SUSHIL KUMAR VS CENTRAL BU	PRANAY GUPTA -DAYASHANKAR PATEL(P)-TIVEEKAL GUPTA(P-1)
60	MCRC 55122014	GOVIND VS THE STATE	KAMAL SINGH SABLVA -ANIL KUMAR TIWARI(P-1)
61	MCRC 5622014	HIRAN YADA VS THE STATE	VISHAY KUMAR SOLANKI -SUNIL KUMAR PANDEY(P)-SHALENDRA SINGH(P-1)
62	MCRC 56422014	NARENDRA S VS THE STATE	AMIT JAIN -MAHENDRA CHOUBEY(P)-NITIN KUMAR GUPTA(P-1)
63	MCRC 56432014	PRAKASH PA VS THE STATE	RAJESH KUMAR PWAR -VIJAY SHUKLA(P)-ASHOK DALY(P-1)
64	MCRC 56522014	SINGHESHA VS THE STATE	PARVEZ AHMED QUANI -DEEPAK KUMAR BAGH-PANANSH(P)-SUNIL AL(P-1)
65	MCRC 56592014	VISHNU GUPTA VS THE STATE	ATUL CHOUDHARI
66	MCRC 56682014	NARAJA VS THE STATE	AMIT JAIN -MAHENDRA CHOUBEY(P)-NITIN KUMAR GUPTA(P-1)
67	MCRC 56722014	SMT. SONAL VS SHRI NAROH	PRANAY VERMA -KAUSTUBH SHANKAR JHA(P-1)
68	MCRC 56732014	SMT. SONAL VS SHRI PRAMOD	PRANAY VERMA -KAUSTUBH SHANKAR JHA(P-1)
69	MCRC 56752014	BALRAM SARKI VS MAHESH PANI	MADAN SINGH -SOURABH SINGH THAKUR(P)-GAYATRI LAOHYAP(P-1)
70	MCRC 56782014	MOOL CHANDR VS RAJARAM SA	RAKESH DWIVEDI
71	MCRC 56812014	VIJAY DWIV VS THE STATE	SHAFIQ VERMA -SHALENDRA VERMA(P)-JALAJ KUMAR PANDEY(P)-SHIVVIKASH SARAF(P)-PRAKASH DWIVEDI(P)-JANURAJ SHINWAR(P)-I
72	MCRC 56852014	RANDEEN VS THE STATE	SURENDRA KUMAR RAJUK -MAHESH KUMAR DOHNIYAP -DEEPAK KUMAR PATEL(P)-ARUN KUMAR DIXIT(P)-ISHINI NARAYAN SINGH DIXIT(P-1)
73	MCRC 56862014	RAJ KUMAR VS THE STATE	DEVENDRA KUMAR SHARMA -DEVESH KUMAR MISHRA(P)-JISARITA KOSH(P)-GAPARMA S WARI(P-1)
74	WP 62420014	ALOK @THA VS MAHESH @R	RAVENDRA KUMAR BISEN
75	WP 62440014	SHALENDRA VS MANAGING D	ASHOK ALYANI
76	WP 62520014	RAKESH PAK VS THE STATE	GURPAL SINGH AHLUWALIA
77	WP 62562014	SHAMIL KHA VS THE STATE	VIVEK GUPTA
78	WP 62572014	ABHISHEK VS SMT UMA S	MOHAMMAD NAZIR USMANI -S. E. HANU, MANISH DUBEY, S. K. SHARMA
79	WP 62572014	LAL BHADRU VS THE STATE	ADITYAADHWARI
80	WP 62592014	JAY PRAKAS VS THE STATE	ROHIT SOHGADJURA
81	WP 62592014	SANJAY VS THE STATE	KAMAL SINGH SABLVA
82	WP 62420014	RAJESH SIN VS GANESH SIN	BRINJAVAN TIWARI
83	WP 62432014	DILIP KUMAR VS THE STATE	RAGHUVANSH PRASAD MISHRA
84	WP 62462014	NARESH KUM VS THE STATE	VIPIN YADAV
85	WP 62472014	ABDUL JABB VS M.P. WAKF	MANOJ KUMAR AGRAWAL
86	WP 62482014	ABHAY KISH VS UNION OF I	RAGHUVANSH PRASAD MISHRA -DHANUNJAY KUMAR MISHRA(P-1)
87	WP 62512014	AMRIT L.A. VS THE STATE	AJJEET KUMAR SINGH
88	WP 62520014	RAM NARAY VS THE STATE	AJJEET KUMAR SINGH
89	WP 62520014	DR. MTHOD VS THE STATE	MUKESH SAHNI
90	WP 62580014	DR. ANU: K VS RANI DURGA	PANKAJ DUBEY
91	WP 62632014	SURFINDRA K VS HINDUSTAN	KAPIL JAIN -MANIKAM SHARMA(Cover)
92	WP 62662014	PREM NARAY VS BRINDHANA	DEEPEENDRA KUMAR MISHRA
93	WP 62672014	PREM NARAY VS BRINDHANA	DEEPEENDRA KUMAR MISHRA
94	WP 62710014	SMT. NEELU VS THE STATE	AJAY PAL SINGH -KRISHNA PAL SAGHT(P)-SUNIL D. GAYAP-TRISHUR ROY(P)-ASHOK KUMAR PANDEY(P-1)
95	WP 62710014	AASAD UDDI VS BHARAT SAN	ASHOK SHRIVASTAVA TRUJY
96	WP 62752014	SANJEEV SA VS BHARAT SAN	ASHOK SHRIVASTAVA TRUJY ASSISTANT SOLICITOR GENERAL
97	WP 62820014	S R RAGHUL VS THE STATE	VIJAY KUMAR TRIPATHI
98	WP 62872014	WASHEEM VS THE STATE	RAVENDRA SHUKLA
99	WP 62882014	MUNNALAL VS SARASWATI	RAJESH KUMAR CHAND
100	WP 62920014	NATIONAL F VS UNION OF I	RAJESH KUMAR CHAUD ASSISTANT SOLICITOR GENERAL
101	WP 62932014	COHEBAL VS YASHWANTI	SOURABH SHUSHAN SHRIVASTAVA
102	WP 62962014	SMT. KAMAL VS SMT. KUSUM	GIRISH KUMAR SHIVASTAVA
103	WP 63020014	AMBAR KHAN VS COLLECTOR	MOHAMMAD FAZAL KHAN
104	WP 63072014	SMT. NISARH VS THE STATE	SMT. P. L. SHRIVASTAVA
105	WP 63082014	RAJ NARAN VS THE STATE	RAJESH PRASAD DUBEY
106	WP 63112014	HARCHARAN VS THE STATE	ALOK NAYAK

PROGRAMME

- AT 10:30 AM 3:25 DB. HON. SHRI JUSTICE AJIT SINGH HON. SHRI JUSTICE S.K. PALO
- AT 10:30 AM 3:25 DB. HON. SHRI JUSTICE RAJENDRA MENON HON. SHRI JUSTICE ANIL SHARMA
- AT 09:30 AM 3:25 SB. HON. SHRI JUSTICE U.C. MAHESHWARI.

नोटिस

अधिवक्ता चन्द्रशेखर सप्रे जी की एक फाईल शेसन अपील क. 11258/11 शंकर प्रता सिंह ठाकुर विरुद्ध बर सिंह ठाकुर कोर्ट परिसर में गुम गई है जिस किसी सज्जन को प्राप्त हो मो .नं. 9424916673 पर कॉल करें अथ संघ कार्यालय में जमा करने का का कष्ट करें ।

MADHYA PRADESH HIGH COURT BAR ASSOCIATION

107

25-04-2014

वाणी को वीणा बनायें बाण नहीं

Before HON'BLE THE CHIEF JUSTICE HON'BLE SHRI JUSTICE KESHAV KUMAR TRIVEDI Court Room No:1 MOTION HEARING

NOTE (FOR SUPPLEMENTARY LIST):-

CASES SHOWN IN SUPPLEMENTARY LIST

- (1) THE CASES FROM S.NO. 38 TO S.NO. 38 WILL BE TAKEN UP AFTER S.NO. 1 IN THE SAME HEAD OF [DIRECTION MATTERS]
(2) THE CASES FROM S.NO. 39 TO S.NO. 41 WILL BE TAKEN UP AFTER S.NO. 4 IN THE SAME HEAD OF [ORDERS]
(3) THE CASES FROM S.NO. 42 TO S.NO. 47 WILL BE TAKEN UP AFTER S.NO. 1 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CIVIL CASES]
(4) THE CASES FROM S.NO. 48 TO S.NO. 51 WILL BE TAKEN UP AFTER S.NO. 33 IN THE SAME HEAD OF [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]

DROP NOTE

The following cases are dropped from the list, as they have been erroneously listed in the Hon'ble Court. Inconvenience caused to the Hon'ble Court, litigants and Advocates is regretted.

Table with columns: Cause List No., Case No., REASON. Contains 17 rows of case details including names like SATISH NAY VS THE STATE, ALL INDIA VS THE STATE, etc.

Cause List Dated 25-04-2014 Page No. Page 2 of 22

Table with 4 columns: Case No., Party Name, Cause Name, and Advocate Name. The table lists numerous cases with details such as 'WP 5753/2012 PREM NARAY V/S THE STATE' and 'MCR 2889/2014 GURENDRA S V/S THE STATE'. It includes case numbers, party names, and the names of legal representatives.

Before HON'BLE SHRI JUSTICE AJIT SINGH Court Room No:20 MOTION HEARING

Table containing case details for the 'MOTION HEARING' section. It lists case numbers like '68 MCR 2889/2014' and names of parties and advocates, such as 'GURENDRA S V/S THE STATE' and 'RAJANISH KUMAR CHOUBEY'.

108

Before HON'BLE SHRI JUSTICE AJIT SINGH HON'BLE SHRI JUSTICE SANJAY YADAV Court Room No:20 MOTION HEARING

Table with 3 columns: Case No., Case Name, and Details. Includes cases like CRA 1891/2012, CRA 1264/2008, CRA 875/2010, etc.

Before HON'BLE SHRI JUSTICE AJIT SINGH HON'BLE MRS JUSTICE VIJLA JAIN Court Room No:20 MOTION HEARING

Table with 3 columns: Case No., Case Name, and Details. Includes cases like MCC 2328/2007, MCC 2329/2007, CRA 239/2005, etc.

Before HON'BLE SHRI JUSTICE AJIT SINGH HON'BLE SHRI JUSTICE SUSHIL KUMAR PALO Court Room No:20 MOTION HEARING

NOTE (FOR SUPPLEMENTARY LIST):-
CASES SHOWN IN SUPPLEMENTARY LIST

(1). THE CASES FROM S.NO. 16 TO S.NO. 16 WILL BE TAKEN UP AFTER S.NO. 2 IN THE SAME HEAD OF [ORDERS]
(2). THE CASES FROM S.NO. 17 TO S.NO. 17 WILL BE TAKEN UP AFTER S.NO. 12 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CIVIL CASES]

Table with 3 columns: Case No., Case Name, and Details. Includes cases like CRA 710/2004, WA 213/2014, WA 113/2007, etc.

16 CER 72803 COMMISSIONERS VS MIS H.E.G ANOOP NAR.SMT.K.MENDI,N.DUBEY S /D.C.E., JAI CHU PILLAI A SINGHRC SHRINASTAV,SAJID AKHTAR,KANAK GAHARWARTENCE BURROWS
 17 WA 4182012 SYED SOHRA VS THE STATE MANOJ JAIN .K.L. GUPTA, RASHMI SEN

Before HON'BLE SHRI JUSTICE U.C. MAHESHWARI Court Room No:6 MOTION HEARING

140 MCRC 130522013 ANIL PATEL VS THE STATE NEERAJ PSHAR .JLOK RAJPUT,NIRMALA NAYAK(R-1)JAGJ
 141 MCRC 40872014 GUDDA @ PR VS THE STATE MAHESH PARSAD RAJAK .GUDDA SINGH UDDEY(P-1)NARU SHANKER DUBEY(P-1)AMIT DUBEY(P-1)ABHINAV DUBEY(P-1)VAIBHAV SHRIKULAP(1)
 142 CRA 22972010 LAL BAHADU VS THE STATE PUSHPRAJ SINGH GAHARWAR .UMASHANKAR JA SIVAL,A.K.DWIVEDIV,K. LAKHERA, NEENA KHERRA, VIVEK LAKHERA
 143 CRA 19592011 RAMKUMAR S VS THE STATE CHANDRAPAL SINGH .DEVENDRA SINGH BAGHEL,URADDEEP SINGHM VERMA, UPSINGH, J SHRINASTAVYAN SIDDODIA, KS PATEL,CHAND RAPAL SINGH, DS BAGHEL
 144 MCC 5192008 ORIENTAL I VS PRAVEEN KU NS SMTA.RUPRAHIAJEET SINGH MRIGENDRA SINGH,HITENDRA SINGH,MANISH NIGAM .A.PATEL VMAHAWARPUSHPENDRA VERMA,A.M. SRUKLA (2,3,5TO12)
 145 MCC 12432008 SMT.GEETA VS SMT BHAGWA GOPAL CHANDRA,ANAND KUMAR JAIN .
 146 MCC 4482011 FOOLMATI @ VS SMT. UMA S A.P. SINGH DINESH KOSHAL,MOHAN PATEL(R-2) .VIVEK SHUKLA, PRAVEEN SHARMA
 147 RP 4802014 HIGAYAT,KUL VS BHARAT KUM PRANAY VERMA .K.S. JHAMAHENDRA KUMAR SARAF(R-1)BHUPENDRA KUMAR MISHRA(R-1)
 148 MCRC 8842010 IN REFERENCE -SANJAY DWIVEDY(R-1)
 149 CR 2667013 LATIF BEG VS CHIEF EXE MUKHTAR AHMAD .SHRIKANT JAIN,ANURADHA PATEL
 150 RP 8807013 SHALENDRA VS THE STATE VIJAY KUMAR SHUKLA .R.K. TIWARI, V.K. SHUKLASHRI PRBHAKAR SINGH R-EPRABHAKAR SINGH(R-4)JATUL SINGH(R-6)
 151 MCC 70862005 MS BHARAT VS THE STATE ARUN KUMAR CHOUBEY,JAGTENDRA PRASAD MIT AZ HUSSAN MOHD QASIM(R-2) -
 152 MCC 5972008 LAXMAN VS RAJA SINGH PRANAY VERMA ASHISH SHROTRI(2,3,5),AK JAIN,R.MATHAI(P-1) -
 153 FA 9052007 LAXMAN VS POOHAN SIN PRANAY VERMA A.K.JAIN,R.MATHAI,VIVEK SHARMA,A.J.(R-1,2) -
 152 MCRC 2162008 SAPITABAI VS TULARAM JO PC PATIL,AMT.K.SHARMA,ABHILASH DEY .SUNIL PANDY,RAVENDRA SINGH,RAJPRKASHI SHIVHARE(R-1)
 154 MCRC 45662012 HASEEM VS GULLO A USMANI .SHARAD VERMA,SHALENDRA VERMA, PANDY N.P.ARANSARIN SHRIVASTAVA,A.SHIVHARE,D.SINGH(R-1)
 155 MCRC 122572010 SUBHASH CH VS THE STATE ANIL KHARE .SMT.MANISHA KHARE, SOMANSHRA, SATYENDRA PATEL,NAMRATA KESHARWANIRAJENDRA GUPTA,JEET SINGH,ADITYA N.GUPTA,ARAMCHANDRA,RAJENDR MISHRA,M.MISHRA, R ANASTH(10B,1)

Before HON'BLE SHRI JUSTICE U.C. MAHESHWARI HON'BLE SHRI JUSTICE ANIL SHARMA Court Room No:6 MOTION HEARING

1 CRA 21131988 MOHAN SING VS THE STATE ASHISH TINARI,LASHOK TIWARI .
 2 CRA 26222011 AMRITLAL P VS KUNWAR SIN S.P. SHARMA .ASHOK SINHA,JYOTI SHIVHARE(P-1)
 3 AA 6122013 ATANITA . VS MADHYA PR ATUL ANAND AWASTHY .R.K. PANDEY .SHWETA GUPTA, BHASKAR PANDEY,PURUSHANDRA KUMAR KAURAV(R-1)KAMLESH KUMAR DWIVEDY(R-1)ARUN D SINGH KAURAV(R-1)ABREZ SHEKH(R-1)J.K.VERMA(R-2)M.K.VERMA(R-2)
 4 CRA 11922003 HALLEY @ R VS THE STATE BK.TIWARI,R.K.TIWARI,J.K.VERMA,M.K.VERMA .SACHIN K.VERMA,SE.PATHAK,RAKESH TIWARIA USMANI(A1)RAMESH KUMAR SHUKLA(P-1)SURENDRA KUMAR SENIP-1)RAJENDRA TIWARI(P-1)TRIBHUVAN MISHRA(P-1)
 5 CRA 16432206 ANAND SOLA VS THE STATE AMT VERMA,AJAY MISHRA,SUNITA KAPOOR .SATISH SHRIVASTAVA, SURENDRA KORIL VIJAY PASIRAVI KUMAR BANSKAR, V.K.SANTUSANKALP KOCHAR(P-1)SUSHIL KUMAR DIXIT(P-1)VIKAS TIWARI(P-1)YOGENDRA SINGH BAGHEL(P-1)
 6 CRA 5222008 RAJESH VS THE STATE P.S.TIWARI,MANISH TIWARI,ARTI TIWARI,AC .VINOD VISHWAKARMA APARNA SINGH,KAMAL BAGHEL
 7 CRA 25722011 RAASWAROOP VS THE STATE B.K.UPADHYAY .S.JYOTISHI, V.K. SHUKLASHRIBH TIWARI,GAURAV TIWARI
 8 CRA 8802012 RAJESH KUM VS THE STATE ANIL KHARE .SMT.MANISHA KHARE SATYENDRA PATEL,S SOM MISHRA,NAMRATA KESHARWAN
 9 CRA 8702013 DEEPAK TIV VS THE STATE J.S. SINGH .A.K. DUBEY,M.MISHRA, SHIVAM SINGH,HAR SHANKAR DUBEY, AMIT DUBEY, ABHINAV DUBEY (P2)MRIGENDRA SINGH,VIKAS MAHAWAR(APEPELLANT2)K.MOHD.P.VERMA,R.K.SAHU,S.K.GUPTA (OBJECTOR)
 10 CRA 30082013 BALVEER SI VS THE STATE SATYAM AGRAWAL .SHIVAM AGRAWAL,SHIVRAJ KUSHWAHA, RAHUL GUPTA,JAGAT SHER SINGH, A.K. DUBEY, M.MISHRA,S.SHRIVASTAVA, S SINGH
 11 CRA 31542013 BHAG CHAND VS THE STATE PRAMOD KUMAR CHAURASIA AD .GOPI CHOUDASIA, ARVIND SINGH
 12 CRA 1412014 ANJU KUMAR VS POLICE STA MADAN SINGH .SOURASH SINGH THAKUR,GAYATRI LADHYA
 12 CRA 31822013 DRILESH KU VS THE STATE S.S. TIWARI .SATISH SINGARHA, SUGHA TIWARI
 12 CRA 3274013 JUGAL KISH VS THE STATE A.P. SINGH .KISHORE ROY, SUNIL PURAYYA, ACHY PANDEY
 13 CRA 11032014 RAJESH KUM VS THE STATE SUYASH TRIPATHI .PADMASH THAKUR,SUYASH TRIPATHI,SANTOSH KUMAR NEMADIWAKAR PRASAD CHOUBEY
 14 CRA 11992014 SHALESH K VS THE STATE SIDDHARTH DATT .WISHANT DATT PUSHPENDRA KUMAR DUBEY,RAHUL SHARMA,AJAY MISHRA,YOGESH SONI
 15 CRA 16041986 THE STATE VS BABU @ BA0 AK.DUBEY .
 16 MCC 1692002 VAISHNAV P VS LARSEN & T MK GOVIND UPADHYAYA,SANJEEV SHUKLA,AL DI 'RELY .
 17 FA 2292002 MRS EDMONSON VS STATE BANK SANJEEV TULLA,IT ADE ANIL AGRAWAL,M. ARORA,SAHJAY ARORA,SM GANESI,SA.FAROOQUI,WANDEE KHANABHISHIK ARJARIA,SATISH CHOUHANSYAMKUMAR AGRAWAL,D.LAKHERASANJAY AGRAWAL,R UPADHYAY,P.K.SAHU,S.YADAV,ANJUAGRAWAL(R1)
 18 MCC 9092004 RAM SINGH VS SUKHINDER RP.KHARE,ANIL KHARE,RP PATEL, AC .
 19 MA 8892005 SMT FARAB VS MOHD. SHAR JL MISHRA,GAJENDRA SINGH RAKESH JAIN, SMT. JYOTI JAIN(R-1) .
 20 MCC 74662005 SURENDRA S VS UNLTD IND AMIT VERMA,AJAY MISHRA .
 21 MCC 17032007 RAMESHWAR VS M P STATE RS VERMA MUKESH KUMAR AGRAWAL (ALL) .
 22 WP 19912007 MS CELL 2 VS THE STATE SHEKHAR SHARMA,SK.PATEL A.G./RUMARESH PATHAK(SA)(1-3) .
 23 MCC 30542007 CHANDALAL VS BABULAL NITIN AGRAWAL BASANT SINGH THAKUR,RAVESH DEALYAR(2,4,5) .
 24 WP 94952008 VIJAYKUMAR VS UNION OF I RAJNEESH GUPTA,APARNA SINGH, ANOOP NAR.P. SHAKARAN SHISHIP DIXIT,SHARAD .MUNISH SAINI,PRASHANTI MISHRA,PUJJI(1,5)
 25 AR 32010 THE STATE VS SANEE INF .
 26 MCC 5242010 KU. UDINI VS RAJESH JAI A.K. JAIN GIRISH SHRIVASTAVA,D. SHRIVASTAVA, NIKENDRA .SHRIVASTAVA(R-1)R-6)
 27 MCC 3572010 SMT. KALAV VS M.P. STAT HARI BHADUR GAUTAM .
 28 AR 42012 SECRETARY VS MIS H.S.P. J.N.TRIPATHI,R.S.RATHOR, S.K.MISHRA(1) .
 29 AR 52012 SECRETARY VS MS BHAWA N.JAUKARI,NITIN GUPTA(R-1) .
 30 AR 67012 M S K. CH VS THE STATE N. JAINHARI .NITIN GUPTA,G.A.(R-1,2) .
 31 VATA 142012 MIS DIMON VS THE COMMI A.K.SHRIVASTAVA ,JADEEP SINGH .GANDESH JAIN, JESHUJEST SHRIVASTAVA
 32 MCC 627012 SMT. REEMA VS REGIONAL ARCHANA CHOLHAN .SALMA SHERH
 33 IFA 1352012 MS MAHES VS THE COMMI SUMR NEMA .MUKESH AGRAWAL, DINESH SINGH,A.
 34 AA 522013 NORTHERN VS MS MADHJ GREESEM JAIN N.S. RUPRAH .SANJAY JAIN
 35 CRA 10442013 JENDORA @ VS THE STATE R.K. SHUKLA .S.K.SEN,N.K.TIWARI, TRIBHUVAN MISHRA,MRIGENDRA SINGH,AMT KHATRI,RANVEER SINGH,KALUSTUBHSINGH,SALU(SINGH),LALABHYA BAJPA(APELLANT3),SHIMLA JAIN(P-1)NITIN JAIN(P-1)
 36 CRA 29832013 THE STATE VS PRADEEP .JAFAR KHAN(R-1)SATISH CHANDRA KASHYAP(R-1)EAL KRISHAN AHIR,VAR(R-1)JUTAM MAHESHWAR(R-1)
 37 CRA 33012013 THE STATE VS GAMMA @ BH RANJEET SINGH ARVIND PATHAK, SMT. NEELIPMA SETHI .SAMER SETHI(R-2),VIJAY SINGH THAKUR (R 1&4)SAMEER SETHI(R-2)SAMEER SETHI(R-3)SAMEER SETHI(R-4)SAMEER SETHI(R-5)SAMEER SETHI(R-6)SINGH(R-7)R. SINGH(R-2)R. SINGH(R-3)R. SINGH(R-4)R. SINGH(R-5)R. SINGH(R-6)R. SINGH(R-7)NEELIMA SETHI(R-2)NEELIMA SETHI(R-3)NEELIMA SETHI(R-4)NEELIMA SETHI(R-5)NEELIMA SETHI(R-6)NEELIMA SETHI(R-7)
 38 WP 224352013 SHRUTI RAW VS THE STATE MUKESH MISHRA .
 39 MCC 2622014 MUNICIPAL VS MANI SHANK LAL HITENDRA SINGH .A.L.PANWAR, VIKAS MAHAWAR
 40 CRR 3452014 R.D. PARIAN VS CENTRAL SJ SANKALP KOCHAR ASSISTANT SOLICITOR GENERAL .M.N.I. KUMAR MISHRA(P-1)VIJAY KUMAR MISHRA(P-2)VIJAY KUMAR MISHRA(P-3)SUSHIL KUMAR DIXIT(P-1)SUSHIL KUMAR DIXIT(P-2)SUSHIL KUMAR DIXIT(P-3)SHYENDRA PANDEY(P-1)JEHEHEDRA PANDEY(P-2)SHYENDRA PANDEY(P-3)VIKAS TIWARI(P-1)VIKAS TIWARI(P-2)VIKAS TIWARI(P-3)YOGENDRA SINGH BAGHEL(P-1)YOGENDRA SINGH BAGHEL(P-2)YOGENDRA SINGH BAGHEL(P-3)
 41 CRA 10222014 SEETA BAI VS THE STATE DHANANJAY KUMMISHRA .RAKESH DWIVEDIMANAS VERMA
 42 CRA 10612014 SUSHIL KOL VS THE STATE GURU PRASANNA SINGH PARIHAR .
 43 CRA 11112014 KISHORI VS THE STATE PRAKASH KUMAR SHROTI .
 44 CRA 11242014 KALASHAD VS THE STATE ANAND KUMAR SHARMA .DEEPAK KUMAR TIWARI,PAJUDHAV JAIN
 45 CRA 11862014 SUMAN VS THE STATE HARSH GUPTA .SANJEEV KUMAR CHANSORIA
 46 CRA 11892014 GAURAJ SIN VS SARDAR SIN NARENDRA NIKHARE .TARUN KUMARAJAY KUMAR DUBEY,PRAMOD KUMAR PATEL
 47 WP 45252014 MS M.P.ST VS ADDITIONAL ARUN KUMAR SHRIVASTAVA .ABHJEET SHRINASTAVYAN(P-1)ANDESH JAIN(P-1)
 48 MCC 7372001 KODULAL BA VS LOVELY DUB NARENDRA NIKHARE,MS KHAN QUADRI,SANJAY SANKAL B.D.SELVAPRASAN NAGRATH,A.G. .
 49 MCC 2362007 MANDHARLAL VS M.P. HOUSI MADAN SINGH,SA.R.SORHARI P.N. SHEKHAR SHUKLA,PN.VERMA (R-2)
 50 MCRC 113152013 THE STATE VS VIKAS SANK PANKAJ DUBEY .VIRENDRA SINGH, SANJAY SONI
 51 CRA 11482014 RASHID KHA VS THE STATE SIDDHARTH DATT .
 52 CRA 12062014 BABLU YADA VS THE STATE VIKAS SHARMA .SANJEEV KUMAR CHANSORIA,ARSHI KUMATEERATH PRASAD CHOUDHARY
 53 AA 432009 MS NATIO VS THE GENER V.K. JAIN .P.K. JAIN, SAPAN KUSHAL
 54 VATA 52011 MS PREET VS COMMISSO SUMIT NEMA .MUKESH AGRAWAL, DINESH SINGH,A.
 55 MCC 292011 RAJKUMAR J VS THE STATE R.M. SHARMA .SANDHU KUSHWAHA, K.K.GAUTAM
 56 IFA 792011 COMMISSO VS SMT. TRIPY SANJEEV TULI .S.LAL
 57 IFA 812011 COMMISSO VS SMT. TRIPY SANJEEV TULI .SANJAY LAL
 58 IFA 832011 COMMISSO VS SMT TRIPY SANJEEV TULI .SANJAY LAL
 59 IFA 842011 COMMISSO VS SMT. TRIPY SANJEEV TULI .S.LAL

NOTE (FOR SUPPLEMENTARY LIST):-

CASES SHOWN IN SUPPLEMENTARY LIST

- {1} THE CASES FROM S NO. 122 TO S.NO. 125 WILL BE TAKEN UP AFTER S.NO. 33 IN THE SAME HEAD OF [ORDERS]
 {2} THE CASES FROM S.NO. 126 TO S.NO. 166 WILL BE TAKEN UP AFTER S.NO. 114 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CIVIL CASES]
 {3} THE CASES FROM S.NO. 167 TO S.NO. 171 WILL BE TAKEN UP AFTER S.NO. 171 IN THE SAME HEAD OF [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]

1	WP 5372/1999	ARVIND KUMAR VS STATE OF M	RAJESH SMT JYOTI JAIN VARA, KARNAM RK JAIN A.G., K S WADHW-DEVKA SINGH,RENMAN ALL.PS. GULERI,RAJAY TRIPATHI AKASH CHOUDHARY,SK.NANDI, PRAVEEN YADAV,KISHORE ROY
2	SA 1586/2014	SURAJ SING VS MANOJ KUMAR	JAMNA PRASAD AGRAWAL,ATUL TAMRAKAR, RK,JAGAR,SK SAHLEK,VISHWAKARMA(1) -SACHIN AGRAWAL,DEEPPARAYAN MISHRA,RP,KHARE,RP,PATEL,ANIL KHARE,B.SHRIVASTAVA,DINESH SHRIWASTAVA
3	SA 3473/2014	GANPAT SING VS KEWAL RAM	RAJESH NEMA,ABHAY GUPTA.
4	SA 3720/14	MSTUDHYA VS MOTILAL	VIJAY NAYAK SHARAD,S,VERHA,ANIL (TWAR),O SHRIWASTAVA(1)-4 -ANIL PANDEY,HIMANSHU CHOURASIA,A.JOSHISHAILENDRA VERMA,SHARAD VERMA,RAJESH DWIVEDI,K.PANDEY,ANURAG SHIVHARE,D SINGH(1) (1-5)
5	SA 4420/14	HAKEE BEER VS SMT SEETA	ARUN KUMAR CHOUBEY,ACTENDRA PRASAD UMES:1 TRIVENI,PARTOSH TRIVEDI(1)-4)
6	SA 6220/14	KANHAYALA VS GOPAL SHAR	PRADEEP NAOLEKAR,KAMLESH KUMAR LAKHERA-DIRISH DHARMESH,JITENDRA SHRIWASTAVA, RAJESH PATEL,SD SHUKLA,VJAY RAGHAV SINGH (ALL
7	SA 8220/14	KUNJBIHARI VS RAMBAHADUR	RAMSUDHAL CHATURVEDI,ARVIND TIWARI,SUJESH VERMA(S)
8	SA 10120/14	GYAN BAI VS NARBADA SI	DEVESH KHATRI,NIVAL UPADHYAY.
9	FA 11120/14	NATTHU DAR VS ANAND CHAK	SANJAY AGRAWAL,R UPADHYAY,K PANDEY,S GUPTA,AD MISHRA,RAJEEV PANDEY,PANKAJ TIWARI(1) -A,MISHRA
10	SA 11870/14	RAJESHWARI VS SHATRUGHAN	KAMAL SANGRAM,SMT ALKA SINGH DAGESH PAVAN KUMAR SAKENA(1)-4)
11	CR 13870/14	VINOD KUMAR VS VIMAL KUMAR	ANIL KUMAR JAIN,RAJESH SHUKLA,M ALI,MANISH AGRAWAL,MANISH JAIN,MAHENDRA SINGHAI -YOGENDRA AGRAWAL
12	SA 40320/14	SMT SATYAM VS MAKHET SI	MEMON ASSOC.,PL. SHRIWASTAVA,NEELISH PAI A: PUSHPENDRA YADAV,AMIT SETHI-AS ALKA MAHOBIA,MS BHALUNI CHOUDHARY,KU. NAMRITA SHARMA,MPS.CHUCKAL
13	FA 47820/14	DADAN PRAS VS KEDAR PRAS	RAVENDRA SHUKLA,PREETHI SHUKLA,RN TIWARI, SANJAY AGRAWAL,RAJESH UPADHYAY,LK PANDEY, -SK DUBEY,SHRAVAN TIWARI,ANAND SHARMA,R. JAIN,ABUDDH MISHRA,M. TRIPATHI,SD. AGNIHOTRI(R-2) (2)
14	SA 59320/14	BHOLA PRAS VS SUBDHULAL	ALOK HOONKA, NITIN GUPTA UPENDRA K,TRIPATHI,F,RAJESH PATEL A,DWIVEDI, -UPENDRA P SINGH,RAVINDRA SHUKLA(R,3 & 4)
15	SA 29420/14	SMT CHHOTI VS MANCHAND B	PL GUPTA,SK GARG,SD GUPTA,MK SONI,P.K.SONI -S K TIWARI,CHANCE COUNSEL,DK DWIVEDI
16	SA 53820/14	KU SUSHILA VS RAVENDRA P	HARVINDER SINGH SANJAY AGRAWAL,RAJESH UPADHYAY,LK PANDEY(S)
17	SA 1150720/14	RAM SHANKA VS BHUVANENDR	WAKEEL KHAN,P.SINGH,SMT.D.K. BOHRE,M VISHWAKARMA PD TIWARI,PK ASATI,ASHUTOSH TIWARI(1 TO 4) -JITENDRA TIWARI
18	SA 18420/14	MASJID IMAM VS NARBADA PR	MOHD ALI VIJAY SK SHUKLA,KARTIKY AGRAWAL: RS TIWARI,ANURAG TIWARI,PK TIWARI,ABHAY-GHANSHYAM SHAR MALUPADHYAY
19	SA 19720/14	SIDHANT RA VS RAM NATH N	ZM,JA.SHAH,NITIN SARAF,SI PATEL,SI PATEL(1-3),AGNE,INDHI VERMA.
20	SA 157420/14	ONKAR SING VS SARDAR SING	MOHD ALI VIJAY SK SHUKLA,KARTIKEY AGNIHOTRI,RAJENDRA GUPTA,S JOHAR,YANDANA DUBEY, -GHANSHYAM SHARMA S GANGULY(S)
21	SA 123820/14	MST PUSIYA VS GAURAM D	SUDHAR TRIPATHI,OP. ANIL DWIVEDI,GP TRIPATHI
22	SA 12620/14	MOHD JAFAR VS SABIR AHM	SANJAY JAIN,PRABHAT ASATI,GREESHMA JAIN,PC PALWAL, K. SHARMA, A. SONKAR.
23	FA 154420/14	ANIL SH @ VS THE NATION	SHARAD GUPTA,SHRAVAN TIWARI NS RUPRAN,SAT,AMRIT RUPRAH,MU SHEL,PKARJ, T. -
24	MA 156420/14	ORIENTAL I VS JAGMOHAN B	SANJAY AGRAWAL,RK UPADHYAY,LK PANDEY PRAMOD THAKRE,MANISH KUMAR GUPTA(1) -
25	MA 16230/14	M P ARBIT VS ATUL VALLIA	A.G. VINOD MEHTA SANJAY AGRAWAL,RAJESH UPADHYAY, P.K.SAHLEK,LK PANDEY(3)
26	MA 172520/14	M P S E.B. VS M PELECHT	RS JAISWAL,RN SHARMA MOHD ASIF A.G.(R,2)
27	WP 10721-2014	M P D PLOM VS THE STATE	PRABHAT KUMAR ASATI,RATNESH KUMAR MISHRA.
28	WP 899220/14	BHAGWAN DA VS M.R. VIDY	ASHOK SHRIWASTAVA ANOOP NAIR,P SHANKARAN (1),ZI,K.D. KHARE, AJAY TIWARI
29	WP 328470/14	GHAGWAT RA VS THE STATE	MAHENDRA PATERYA -BRIJESH CHOUBEY,SK CHATURVEDI,D.K. PANDEY
30	CONC 1609/2013	SMT. HARBA VS SHRI SANJ	SANJAYRAM TAMRAKAR VIVEK AGRAWAL,R.P.MISHRA,A.H. SHUKLA(R,2)-VINOD MISHRA, GHANSHYAM BARMAN
31	WP 4185/2013	SURENDRAK VS THE STATE	D.K. SONI -D.S. LODHI
32	WP 2697720/13	RAJAMANDI VS THE STATE	DILEEP PANDEY -ARUN PANDEY, DHARMENDRA T,SHAKSHIL SINGH,SANDHYA SINGH,MANISH DUBEY,ANSHUMAN SINGH(R-4)
33	RP 195/2014	PRAMOD SING VS THE STATE	RAMBHARI GAUTAM -DEEP NARAYAN SINGH,MOH SHANKAR PANDEY(R-1)
34	WP 470/2013	UDAY PRATA VS THE STATE	SANJAY AGRAWAL,PRANAY VERMA,RAJESH AGRAWAL A.G. -SANJAY SETHI A.SINGH,SANJAY DWIVEDI(R-1 TO 3)
35	SA 146820/14	DEVENDRA S VS SHOBHARANI	AD,MISHRA,GOPAL SHRIWAS.
36	SA 45820/14	MOHAN VS DALCHAND	SAMEER BEOHAR -ARPIT VERMA
37	SA 841/2010	UDAY SINGH VS SMT. VIDYA	PRANAY VERMA.
38	WP 16358/2013	RAJESH KU VS ASHOK KUMAR	RAJESH SEN -S.K.PATHAK.
39	SA 911/2011	JAGADHAN P VS GANGA PRAS	S.R. KUSHWAHA -DHANESH PRASAD SHARMA
40	WP 257220/14	JAKIRA BAN VS THE STATE	SHASHANK UPADHYAY -KAMLESH MISHRA, V.S. LOCHANJAY DWIVEDI:(GA)
41	WP 18114/2012	DINESH KUM VS THE STATE	MANISH K SONI.
42	CONC 307/2013	VS: BHANATH VS MR. Z U S	PRAVEEN VERMA -JYOTI PRAVEEN VERMA V. KASHYAP, O.P.KEWAT (R,1)
43	SA 470/2013	KAMAL AGAR VS GANPAT	SHASHANK SHIKHAR -AMIT SINGH, SUNIL VISHWAKARMA, GHOPESH TIWARI,TAPAN BATHIRE
44	SA 619/2013	SMT GANGU VS LATE SMT	SMT. SUDHA GAUTAM -R.G. TIWARI,PRANAY VERMA A,OWI,EDI
45	RP 839/2013	SMT. SHANT VS THE STATE	S.K. DUBEY -MONESH SAHU, JITENDRA JAIN, VIJAY KOLHAY,RAJESH RUSIA(R-5)
46	CONC 2578/2013	VINOD KUMAR VS SHRI B.L.	SHAHJOLLAH BAOG -MOHD. AJAZ,DK UNAR,ESH PATHAK,SMT SUSMITA PATHAK,PUJNET SHROTRI,MS VANDANA SHROTRI(R-1)
47	WP 184520/13	BALAJI SING VS THE STATE	GLAUB K PATEL.
48	WP 15749/2013	VIBAS BHAT VS UNION OF	MANOJ SHARMA ASSISTANT SOLICITOR GENERAL -SIDHARTH PATEL, PARAG TIWARI
49	WP 19756/2013	SHIVRAM DVS VS GOXUL GHOS	MANOJ MISHRA -VIVEK OJHITAMIT GARG(R,1)
50	CR 78/2014	NARAYAN PR VS GOPAL KRIS	ASHOK KUMAR JAIN O.R. MATHAI, DINESH SINGH
51	SA 109/2014	SMT JAMIL VS MASOOD ALI	PUSHPENDRA YADAV I HUSAIN, ISHTEYAO HUSAIN, MOHD. QASIM(CAVEAT).
51	SA 101/2014	SMT FARID VS MASOOD ALI	PUSHPENDRA YADAV I HUSAIN, ISHTEYAO HUSAIN, MOHD. QASIM(CAVEAT).
51	SA 102/2014	SMT. ANHVA VS MASOOD ALI	PUSHPENDRA YADAV I HUSAIN, ISHTEYAO HUSAIN, MOHD. QASIM(CAVEAT).
51	SA 137/2014	MASOOD ALI VS SMT. JAMEE	IBTIAZ HUSAIN-MOHD. QASIM, ISHTEYAO HUSAIN
52	SA 188/2014	PRASHANT B VS SHRI INDRAN	DEVENRA KUMAR SHARMA -KU. SARITA KOSHITI N.K. PANDEY, GARIMA TIWARI, P.MISHRA
53	SA 208/2014	SHREERAM VS BHAGWAT	MITHLESH PD TRIPATHI -NEETU PRAJAPATI(R-1)
54	RP 228/2014	RAJESH GUR VS THE STATE	ASHOK KUMAR GUPTA -NEELIMA GUPTA(R-1)
55	MCC 105/2014	SMT SANGE VS ARVIND SINGH	MANISH KUMAR GAWANE -CHANDRA BHAL,TK,KUMAR,IGAN DEV PRASAD PATEL(R-1)DEEPAK KUMAR SINGH(R-1)
56	MCC 609/2014	SMT. SEEMA VS SMT JEAN	ANURAG TIWARI.
57	MCC 667/2014	MANJU CHAK VS SUNIL KUMAR	BRJESH KUMAR MISHRA -SAMEER AGRAWAL(R-1)
58	CONC 688/2014	HAM CHARAN VS SHRI S N	RAVENDRA SHUKLA -SHIV KUMAR DUBEY(R-1)SHARAJ PARSPUR(R-1)
59	CONC 591/2014	SMT NEELI VS SHRI S N	RAVENDRA SHUKLA -SHIV KUMAR DUBEY(R-1)SHARAJ PARSPUR(R-1)
60	MA 71820/14	KASHI RAJ VS MANISH	RAVI SHANKAR SAINI -SANJAY KUMAR SAINI
61	MA 816/2014	RAJKUMAR S VS THE STATE	PAPIYA DAS -HEMELATA KSHATRIYA(R-1)
62	WP 7789/2014	GARLIN KUMAR VS LINTON OF I	ASHOK KUMAR GUPTA -SMT NEELIMA GUPTA
63	WP 2686/2014	SHESHMAANI VS MATUKDHARI	DILEEP KUMAR PANDEY -ARUN PANDEY, DHARMENDRA TIWARI
64	WP 3689/2014	DEENBANDHU VS THE STATE	SHREYAS DUBEY -VIJAY KUMAR SHARMA(R-1)
65	WP 4816/2014	BRAJLAL VS RAMPAL	RAVI KANT ASATI -ASHUTOSH TIWARI(R-1)SHALINDRA KUMAR PANDEY(R-1)VIJAY DUBEY(R-1)
66	UP 4045/2014	RAJENDRA P VS S.N. CHOUD	MANOJ KUMAR SANGHAI -SANKALP SAHIGER(R-1)RAJIVEER SINGH CHOUDHARI(R-1)PREM CHAND KURMI(R-1)
67	WP 4152/2014	SMT ARCHA VS JAGRISHINA	RANJAN BANERJEE -DR. SMT. RASHMI PARIKH(Caveat)
68	WP 4243/2014	DHANU PRAT VS SUDHIR KUM	SHRAVAN KUMAR RAO.
69	WP 4525/2014	HAJESHWARI VS RAMABHADR	BRJENDRA KUMAR MISHRA.
70	WP 4719/2014	KIYAJI AHI VS THE STATE	PRAMOD SINGH TOMAR.
71	WP 4785/2014	SMT SAVIT VS THE STATE	SANJAY RAM TAMRAKAR -VINOD MISHRA(R-1)GHANSHYAM BARMAN(R-1)
72	WP 4827/2014	ABHISHEK V VS MUNICIPAL	YOGESH MOHAN TIWARI -RAJESH CHANDRA SHARMA(R-1)PRAVEEN KUMAR SEN(R-1)
73	WP 4871/2014	MAHARDO V VS THE STATE	LALJI KUSHWAHA.
74	WP 4991/2014	HEMANT SOL VS THE STATE	C.VEDA RAO -ASHOK KUMAR GUPTA(R-1)KUMAR SHRIWASTAVA NE. ESH SHRIWASTAVA, D S PATEL,SHALENDRA SHUKLA,NITENDRA NAQESH(CAVEAT)D S PATEL(CAVEAT)NILESH SHRIWASTAVA(R-1)DIPAKSHANKAR PATEL(R-1)VIWEK KUMAR MAURYA(R-1)VIJAY NAIDUR-ANANTASHA SHAIK PATEL(R-1)
75	WP 5015/2014	LAXMIKANT VS THE STATE	AJEET KUMAR SINGH -SMT. TULSI DWIVEDI(R-1)
76	WP 5083/2014	RAJESH SHR VS M.P. HOUSI	SALURABH SHRIWASTAVA -PRATYUSH TRIPATHI(R-1)YR BHADUR(R-1)
77	WP 5093/2014	SHYUNATH Y VS THE STATE	NARENDRA KUMAR SHARMA -SACHIN SINGHIA
78	WP 5123/2014	SANTOSH DU VS THE STATE	KRISHNA KUMAR PANDEY -KOUSHALES KUMAR, PANDAYVARSHA OJHIT
79	WP 5158/2014	GENERAL MA VS THE STATE	PRASHANT KOHADE -SATENDRA OJHIT(R-1)

80	WP 5159/2014	ASHOK SING VS UNION OF I	ATUL ANAND AWASTHY -RAVANKANT PANDEY(P-1)JISHANKAR PANDEY(P-2)USHWETA GUPTA(P-3)KAUSHALENDRA NATH PETHAIR-4)RAMASHRAY TRIPATHI(P-5)SAMARTH AWASTHY(P-6)
81	WP 5250/2014	KAILASH AG VS OM PRAKASH	PRANAY VERMA -KAUSTUBH SHANKAR JHA(P-1)SHOBHITA TIYAJI(Caveat)
82	WP 5267/2014	DULCHAND VS RAMESH KUM	GURPAL SINGH AHLUWALIA -BEERENDRA KUMAR UPADHYAY(P-1)SAISHIVARYA SAKHUP(P-2)
83	WP 5327/2014	DR RAJESH VS THE STATE	RAMUL DIWAKER -AKHILESH KUMAR TIWARI
84	WP 5355/2014	PRAKASH WA VS CHIEF EXEC	SANJAY KUMAR PATEL -
85	WP 5419/2014	VENKENDRA VS THE STATE	SHIV KUMAR RAGHUVANSHI -
86	WP 5453/2014	KRISHN UPA VS SUPERINTEN	MUKESH AGRAWAL -MUKESH AGRAWAL(P-1)
87	WP 5490/2014	RAGHUVVEER VS RAJMANAM	AKHILESH KUMAR MISHRA -
88	WP 5518/2014	SHRI SHUBH VS THE STATE	SIDDHARTH DULATEE -TULIKA GULATE ERAJESH HARAYAN AGNHOTRI
89	WP 5543/2014	RAMSHIRGA VS THE STATE	SAHJAY KUMAR AGRAWAL -PIYUSH BHATNAGAR(RANKS)K.KUSHWAHADARSHAN SOMASHISH GISHI
90	WP 5567/2014	DIGVAYAN VS THE CHAIRP	MUKESH KUMAR MISHRA -SANJAY KUMAR CHOUSEY(P-1)
91	WP 5571/2014	HARVINDER VS THE STATE	RAKESH PANDEY -ASHOK KUMAR PATEL
92	WP 5607/2014	MAQAN LAL VS J.K. LAKSH	MANOJ JAIN -KANHAIYA LAL GUPTALAKSHI
93	WP 5628/2014	SMT BASU VS THE STATE	UMESH KUMAR SHUKLA -
94	WP 5646/2014	SMT PHOOL VS THE STATE	VINAYAK PRASAD SHAH -OM PRAKASH KORI
95	WP 5658/2014	RISHI KUMA VS THE STATE	SHRINIVAS TIWARI -SATISH KUMAR MISHRA(P-1)
96	WP 5681/2014	ARTI SHARM VS THE STATE	GAMBHIR SINGH DOKHIT -
97	WP 5738/2014	SMT. SUSHMI VS THE STATE	MUKHTAR AHMAD -SHREEKANT JAIN(P-1)ANJURAJA PATEL(P-1)
98	WP 5778/2014	OM PRAKASH VS UNION OF I	MAXOJ KUMAR SHARMA -PARAG TIWARI(P-1)SIDDHARTH PATEL(P-2)JANARDEEP GUPTA(P-3)MANISH AWASTHY(P-4)ANAK GAHARWAR(P-5)RITU SHARMA(P-6)
99	WP 5808/2014	KUMARI BHA VS STATE BANK	PHOOL CHAND PALUWAL -SUSHILA PALUWAL(P-1)KAMLESH SHARMA(P-2)
100	WP 5817/2014	RAPPU RAJA VS THE STATE	MUKESH KUMAR PANDEY -HARSHARAN VERMA(MUKESH KUMAR SHRIVASTAVAPRASHANT SHRINAG
101	WP 5855/2014	SMT BINDU VS THE STATE	KAMAL SINGH SABLEYA -ANIL KUMAR TIWARI
102	WP 5868/2014	SMT JANTR VS SMT SHYV	KAMAL SINGH SABLEYA -ANIL KUMAR TIWARI
103	WP 5886/2014	SHARAT SHA VS THE STATE	SAHJAY ROY -SANJAY KUMAR CHOUSEY(P-1)SHALENDRA KUMAR PANDEY(P-2)
104	WP 5976/2014	PRAJAPATI VS RAMAYAN SI	AKHILESH KUMAR SHIVARE
105	WP 5933/2014	RAM KRISHN VS THE STATE	SUSKANT CHARMADHAKARI -GAUTAM PRASAD(P-1)MANISH CHHATRAPATI(P-2)
106	WP 5990/2014	HEMALATA VS THE STATE	SHISHIR KUMAR SONI -SHAKTI PRAKASH PANDEY(P-1)PENUPA KUMAR TRIPATHI(P-2)
107	WP 6048/2014	RAM PRASAD VS THE STATE	ASHISH SHROTI -VIKRAM JOHRA(P-1)NAGRA
108	WP 6079/2014	JAGDISH PR VS THE STATE	SHIVENDRA PATERIYA -BRIJESH CHANDRA CHOUDEY(P-1)SUBHASH KUMAR CHATURVEDI(P-2)
109	WP 6084/2014	IMAJJAL VS THE STATE	SURYA KUMAR PATEL -
110	WP 6093/2014	RAJ BAHORA VS SUKHARAJA	UPENDRA KUMAR TRIPATHI -SHAKTI PRAKASH PANDEY(P-1)SHISHIR KUMAR SONI(P-2)
111	WP 6108/2014	JUGAL KISH VS THE STATE	ALOK NAYAK -SUSHMA PANDEY(P-1)
112	WP 6119/2014	RAM PRASAD VS THE STATE	ASEEM KUMAR DIXIT -SHANKAR DAYAL MISHRA(P-1)ABHAY RAJ SINGH(P-2)
113	WP 6139/2014	DR SMT. S VS THE STATE	AMIT SETH -RAMSAGNA KUSHWAHA(P-1)PIYUSH ENADNAGAR(P-2)HARSHAN SONI(P-3)
114	WP 6145/2014	RAM BHARI VS UNION OF I	DINESH PRASAD PATEL ASSISTANT SOLICITOR GENERAL -AWADHESH KUMAR SINGHSURYA KUMAR PATEL
115	SK 472/2015	THE STATE VS RAMJI	R.L. ARSHA, ASHOK CHOUDHARY (FOR R 1 TO R5 AND R 7 TO R12)
116	CONF 5460/2008	SMT RAMSAG VS SHRI S.N.S	PRABEEN VERMA, SMT JYOTI PRAVEEN VERMA DEEPAK AWASTHI, R.S. YADAV, RAJENDRA SEN -
117	ADCC 1267/2010	SMT.BASATO VS BRANCH MA	A.D.MISHRA S.K. THAKUR, VINETA MISHRA, L.K. BASI, K.L. PRAJAPATI, ROHIT TIWARI, SANDEEP AWASTHI (R-2), GHANSHYAM SINGH, SHOK TIWARI, RAKUN DAMVEDI, DEEPAK NARAYAN (R-1)
118	WP 6139/2014	BRIJAL SC VS THE STATE	ANALPUSH SHROTI, P.K. KALYAN CHAND, CO. HSEEL (A. K. SINGH) (A.K. SINGH, DINESH PATEL, A. SINGH, RAKESH PATEL, AJAY DWIVEDI, A. (R-1 TO 5)
119	WP 12679/2012	MUKESH KUM VS THE STATE	RAJENDRA SHRIVASTAVA -GA (R-1 TO 3)
120	CR 381/2013	UTTAM CHAN VS SANTOSH KU	MOHD. AADIL USMANI -
121	MA 449/2012	THE NATIO VS SMT. HIRAB	D.N. SHUKLA GULJAR RAJPOOT (R-1 TO R3) -BRIJESH MISHRA
122	MA 2082/2013	SMT ARCHA VS ABUL RAFE	KAPIL BHATNAGAR -SHOBHA KUMHAR, R.K. JINGURAN
123	CONF 426/2014	VISHVADEEP VS ASHISH UPA	MRIGENDRASINGH BAGHEL -AMIT CHANDWANSAPRAVEEN SINGH PARIHAR, KAUSTUBH SINGH SALLU SINGH ALABHYA RAJPAI
124	CONF 724/2014	SARODHAN VS SHRI P.K	SANJEEV TULI -NITIN SHUKLA(P-1)
125	WP 6251/2014	AMRIT LAL VS THE STATE	AJJEET KUMAR SINGH -NITAN PANDEY(P-1)
126	WP 14278/2010	SOLIMAN VS ANWARUL HA	GREGESH JAIN -SANJAY JAIN, SATYAPAL SINGH, LULIP PARIHAR
127	CR 208/2014	SHIRRAM S VS SHRI RAM P	AKHILESH KUMAR CHOUSEY -LAL PRATAP YADAV(P-1)
128	CONF 728/2014	R.K. MISHRA VS DR. DEWRAJ	SURESH PRASAD KHARE -
129	MA 911/2014	THE NEW IN VS SHRI SHANT	PRANAY GUPTA -DAYASHANKAR PATEY(P-1)HEMAL GUPTA(P-2)
130	MA 918/2014	RAJENDRA VS RAM PRAKAS	ARVIND KUMAR SONI -
131	MA 954/2014	THE ORIENT VS MISHAR SHA	GULAB CHAND SOHANE -JITENDRA SOHANE(P-1)
132	WP 2073/2014	AWARCHAND VS DIRECTOR G	ROHINI PRASAD KANOJIA ASSISTANT SOLICITOR GENERAL -ANOOPT NAIK(P-1)ANOOPT NAIK(P-2)SANKARAN PULAKKAT NAIK(P-3)ROHAN PRABHAKAR KARRIP-3)ROHAN PRABHAKAR KARRIP-5)
133	WP 2358/2014	UJWARRAM VS THE STATE	DINESH KUMAR UPADHYAY -MANISH TRIVEDI(P-1)PARASANTOSH MISHRA
134	WP 5879/2014	DHANU PAR VS DR. NARMA	SANJAY AGRAWAL -RAJESH KUMAR UPADHYAY(P-1)PRAKOD KUMAR SAHUP(P-2)ANIL AGRAWAL(P-3)SANKUL KUMAR(P-4)CHOUSEY(P-5)HARI SHANKAR DUBEY(P-6)ANSHUL KUMAR(P-7)
135	WP 6073/2014	RAJPAI, SIN VS THE PRINCI	KAMAL SINGH BAGHEL -ALKA SINGH BAGHEL(P-1)
136	WP 5109/2014	HARSPRASAD VS MUMTILAL A	ANOOPT KUMAR SAKENA -ALPANA KHARECHHOTI KUSHRAJ
137	WP 6159/2014	SMT. JHANN VS THE STATE	NAWAL KISHORE GUPTA -INDRAJEET SINGH YADAV(P-1)
138	WP 6160/2014	SHRI LAXMA VS THE STATE	RAM BABU PANDE -MEENA KUMARI
139	WP 6238/2014	SANJAY VS THE STATE	KAMAL SINGH SABLEYA -ANIL KUMAR TIWARI, JUN CHIRCUYA
140	WP 6246/2014	RAJESH KUM VS THE STATE	VIPIN YADAV -PANKAJ YADAV, SHAM MISHRA, SACHIN SINGH YADAV
141	WP 6267/2014	DEEP SUNAN VS THE STATE	OM PRAKASH MISHRA -
142	WP 6288/2014	DR. ARUN K VS RANI DURGA	PANKAJ DUBEY -VIRENDRA SINGH RAKESH KUMAR SHUKLABHARJESH KUMAR DUBEY
143	WP 6267/2014	PREM NARAY VS BHUNDUMKA	DEEPENDRA KUMAR MISHRA -GYANENDRA KUMAR MOHAPRA(P-1)
144	WP 6328/2014	RAJENDRA S VS THE STATE	ATUL NEMA -
145	WP 6344/2014	MUMTA ALA VS THE STATE	SANKALP KOCCHAR -VINIT KUMAR MISHRASUSHIL KUMAR DIXIT, SHIVENDRA PANDEY, VIKAS TIWARI, GYENDRA SINGH BAGHEL
146	WP 6351/2014	GANESH SIN VS UNION OF I	PRAMOD SINGH TOMAR ASSISTANT SOLICITOR GENERAL -
147	WP 5384/2014	WAKF KHAN VS SMT CEETA	ASHISH TRIVEDI, ASEEM TRIVEDI, RITESH KUMAR SHARMA, PANKAJ TIWARI, MANOJ KUMAR SHUKLA
148	WP 6388/2014	PRAKASH SI VS THE COMMISS	VJAY KUMAR SHUKLA -SATYENDRA JYOTISHIBBEENDRA KUMAR UPADHYAY
149	WP 5395/2014	SHOBHARAM VS THE STATE	VJAY KUMAR PANDEY -
150	WP 6412/2014	PRAKASH CH VS THE STATE	SANJAY KUMAR VERMA -ADITYA AHIWASNI(P-1)SHREEDHAR TIWARI(P-2)KAMLESH BHADUR SINGH(P-3)
151	WP 6419/2014	SIVA SANKA VS THE STATE	GOPI CHOURAGA -KRISHNA KUMAR VERMA
152	WP 6429/2014	DEEPAK KUM VS THE STATE	AJAY KUMAR JAIN -HAJEEV KUMAR BADER, MANOJ KUSHWAHA
153	WP 6436/2014	ANWAR ALI VS DEEPAK KUM	UMESH TRIVEDI -SHASHANK TRIVEDI(P-1)
154	WP 6491/2014	GOTIRAM VI VS THE STATE	RAMAN PATEL -SANGEETA SHARMACHANDRA KANTA TAL SOMNATH KORI, RAJUL KUMAR PAROHAMAHESH PRATAP SINGH, HASEEM KHAN
155	WP 6504/2014	SMT. MITHL VS THE STATE	RAJNEESH KUMAR VISHNAKARMA -RAMAKRISHN SHYAMKARMA
156	WP 6508/2014	NARENDRA S VS THE JOINT	ASHOK KUMAR TIWARI -RAMESH KUMAR SHUKLA
157	WP 6510/2014	HAJEEV SHR VS THE STATE	SUDHA GOOTAM -RAJA BHAWYA TIWARI
158	WP 6514/2014	SHRI ARVIN VS SMT. PRABH	RAJNATH PRASAD SHARMA -AMIT KUMAR SHARMA, AMIT KUMAR SHARMA
159	WP 6517/2014	RAJGOPAL M VS THE STATE	ASEEM KUMAR DOKIT -SHANKAR DAYAL MISHRA, ABHAY RAJ SINGH
160	WP 6523/2014	RAMNARAYAN VS THE STATE	RATNA SHARAT TIWARI -AMIT KUMAR BAJPAI
161	WP 6526/2014	SHANKENDRA VS DIRECTOR G	PRABEEN KUMAR PANDEY -DURGESH PANDEY
162	WP 6532/2014	RAMESH KUM VS THE STATE	SHREEKRISHNA PAL VERMA -SMITA VARMA, AJAY SINGH, PUNIT CHANDRAKANTI CHOLIHARI, JAGDISH PRASAD CHAKRAWARTI
163	WP 6538/2014	DR ASHOK VS THE STATE	PERMANAND DUBEY -PRAVEN DUBEY, MANOJ DUBEY, P. J. DUBEY, PRATEEK DUBEY
164	WP 6547/2014	NAZMA VS SULTAN KHA	SHIDULLA BAIG -MOHD ASMAJAD
165	WP 6546/2014	SHALENDRA VS UNION OF I	PUSHPENDRA YADAV ASSISTANT SOLICITOR GENERAL -
166	WP 6549/2014	KAMLESH KU VS THE STATE	INDRAJEET SINGH YADAV -SUSHIL KUMAR SHUKLA
167	WP 1377/2011	L. P. VAIS VS NORTHERN	BRAJESH MISHRA GREGESH JAIN, SANJAY JAIN, SATYAPAL SINGH, S. SONI (1 & 2) -DILIP PARIHAR, ALOK KUMAR
168	WP 1814/2011	PREMIER E VS M.P. STAT	H.K. UPADHAY, SOVIJAN UPADHAY, H.R. UPADHAY
169	WP 1737/2013	SURENDRA S VS THE STATE	PRABEEN VERMA -JYOTI PRAVEEN VERMA, R. A. SHIVASTAVA
170	WP 13483/2013	SMT. MNMS VS DR. D.V. P	ASHOK LAIWANI S.K. DWIVEDI S.N. KHANVIRI -VINAYAK AWASTHY, MANHOR DIXIT, DINESH JAIN

110

170	CONC 3870014	SMT MANIS VS SHRI PK	ASHOK LAIWANI-MANHAR DIXIT (P-1) / OKESH KUMAR JAIP (P-2) / HIRSHI PANDEY (P-3)
171	WP 58947014	SMT MANIS VS DR. D.V.P	ASHOK LAIWANI S. K. DWIVEDI, S.N. KHAN (P-1)
172	WP 201127013	S/IFAM SUND VS THE STATE	PRAMOD SAHJ - VIVEK MISHRA, P.N. MISHRA/SWAPNIL GANGULY (P-1) / JAGS/SHAPNIL GANGULY (P-2)
173	SA 1630001	AKHILAR YUS VS SMT SANJO	KB BHATNAGAR, SHAKUNTALA SINCHAS, ADIL USMANI, B. EKKA - KB BHATNAGAR, STUTI BHATNAGAR (APPELLANT AG.)
174	FTC 300670006	FOREST DE P VS JAGRU	
175	SA 48707006	SMT PUSHPA VS SK. SONKESH	SHAKTI PRAKASH PANDEY, U.X. TRIPATHI
176	WP 51357008	SMT HANSA VS THE STATE	NTIN PANDHARKAR, K. CHOURASIA/RAJUL SHUKLA
177	SA 1267000	SECRETARY VS SUKUMAR KU	PRANAY VERMA R. K. JAIN (CAVEATOR) - ASEEM DIXIT (P-1) / A.G. SANJAY RAM TAMRAN (P-2)
178	SA 37487009	RAMDAYAL @ VS ANKUSH KUM	ASHOK CHAKRAWARTI S KOCHHAR, A TIWARI, VMISHRA, SK DIXIT (P-1) / R.S. CHAKRAWARTI
179	WP 38067009	DR NANDA VS PUBLIC SE	RAMESHWAR P SINGH - K.S. WADHWA, KU VANDANA SHRIVASTAVA (P-1)
180	WP 32927009	DR RAJENDR VS PUBLIC SE	ATUL ANAND AWASTHY A.P. SINGH, PANKAJ DIXIT, C.L. SETHI, ASHOK SINGH (P-1) / RAMESHWAR P. SINGH, KUMAR ANSARI AGRWAL, K.S. WADHWA, KU VANDANA SHRIVASTAVA (P-2) / R.P. TIWARI, VMISHRA, JYOTESH SHRIVASTAVA (P-3 & P-4)
181	MA 51472008	RAGHUVEER VS KARAN SING	MANIKANT SHARMA, H.N. MISHRA, S.M. SHARMA, NALIN GUPTING
182	WP 109707010	HR. C.L. K VS THE STATE	SHAKTI KUMAR SONI
183	WP 199310011	MENIKA PRT VS THE STATE	SUDHANSHU KUMAR SINGH
184	WP 210662011	BHARTI PATI VS THE STATE	N.N. MISHRA - S.K. MISHRA
185	WP 218462011	CHANDRASHI VS RAKESH KUM	R. S. TIWARI - ANURAG TIWARI, RAHUL MAYAK
186	WP 219652011	ASHISH PAT VS LAXMI PRAS	SANDEEP DUBEY - P. PATHAK, G. KOSHTHI, S. NAYAK, R.K. DUBEY, V. DUBEY
187	WP 1216307012	THE STATE VS BRJU KISHO	S.M. JAL SANJAY VERMA, ADITYA AHUJWA, K.R. SINGH (P-1)
188	WP 136970212	M/S. S. SAFI VS MOHD. BANU	VIJAY KUMAR SHUKLA - R.K. TIWARI, RAHUL MISHRA, K. SHUKLA, VINAY BHUSHAN
189	MCC 11920013	SMT PRATI VS MAYANK AGR	JTENDRA TIWARI - PRASHANT DUBEY, BRAHMENDRA PATHAK, R.P. DWIVEDI/MANISH KUMAR ANSARI
190	WP 15387013	THE STATE VS SUNIL AGRA	
191	WP 15887012	CHUNARAJ M VS SMT. SAVIT	PRASHANT K. SADARIYA - PRASHANT K. SADARIYA, ROHIT PEGWAR
192	WP 175197013	SANJEEV KU VS PRINCIPAL	RAJESH SONI
193	MA 112014	RANI DURGA VS ANIL KUMAR	SUNYASH TRIPATHI - PADMAVATI TIWARI (P-1)
194	SA 2147014	SMT KARNIKA VS SAUR PRAS	UMESH MAYANK, SHRIVASTAVA, ANAND KUMAR VERMA -
195	LA 2852014	VINOD KUMAR VS THE STATE	DEEPAK VISHAL PANDHARKAR - MANISH SHRIKASTAVAJ (P-1)
196	SA 2847014	DR. AKRAJ S VS LAND ACQU	VIKAS MISHRA -
197	SA 3727014	KALICHARAN VS JAYSHI SHA	RAM BABU PANDE - MEENA KUMARI
198	CONC 8817014	ABDUL QUF VS SHRI CHA PR	SANJAY KUMAR SINGH - ASHOK SINGH (P-1)
199	CONC 8927014	RAGHUNATH VS SHRI RANU S	PUSHP RAJ SINGH GAHAWAR - UMA SHANKAR JAYASWAL (P-1) / JYOTESH KUMAR TIWARI (P-2)
200	CONC 8772014	VINOD KUMAR VS YRENDRA S	ANOOOP NAIR - P. SHANKAR (P-1) / ROHAN PRASHANT KARRI (P-2) / RAJAS POHANKAR (P-3)
201	SA 8317014	RUPESH KUMAR VS SMT. GUDYI	ANIRUDHA SINGH BAGHEL - VIVEK SHUK, ASAJENDRA KUMAR SINGH, SHEKH AFZAL, SHALENDAR DWIVEDI/ PRAVEEN KUMAR SHARMA
202	MA 8317014	SHRI TEERA VS UNION OF I	AJAY PRATAP SINGH - ASHOK KUMAR SINGH (P-1)
203	MA 8387014	SHANABUDDI VS UNION OF I	AJAY PRATAP SINGH -
204	MA 8467014	RELJANCE I VS MOHAMMAD S	SANKALP KOCHHAR - SUSHIL KUMAR DIXIT (P-1) / SHIVENDRA PANDEY (P-2) / VIKAS TIWARI (P-3) / YOGENDRA SINGH BAGHEL (P-4)
205	MA 8472014	RELJANCE I VS SMT. SUMAN	SANKALP KOCHHAR - SUSHIL KUMAR DIXIT (P-1) / SHIVENDRA PANDEY (P-2) / VIKAS TIWARI (P-3) / Y. S. BAGHEL (P-4)
206	MA 8497014	RELJANCE G VS SAKSHI	SANKALP KOCHHAR - SHIVENDRA PANDEY (P-1) / JYOTESH KUMAR DIXIT (P-2) / YOGENDRA SINGH B. GHEL (P-3) / VIKAS TIWARI (P-4)
207	MA 8497014	RELJANCE I VS SMT RIYAB	SANKALP KOCHHAR - SHIVENDRA PANDEY (P-1) / SUSHIL KUMAR DIXIT (P-2) / YOGENDRA SINGH BAGHEL (P-3) / VIKAS TIWARI (P-4)
208	MA 8917014	RAJNISH KU VS RAMAKRAN	JAGDEEP SINGPURKAR -
209	MA 8927014	BEHARAM VS SOHU SHEIK	RAKESH KUMAR JAIN - JTENDRA SINGH PANDHAR (P-1)
210	MA 8937014	MINUKA AGR VS SHIVLAL AH	PRAMOD KUMAR THAKRE - SUDEEP PATEL, MANISHU CHOURASIA/ANURAG PRAJAPATI
211	MA 8952014	RUPESH GUP VS SUNIL KUMAR	VISHAL DHAGAT -
212	MA 8982014	THE FURTUR VS PRAKASH NA	RAKESH KUMAR JAIN - JYOTI JAIP (P-1) / ROHIT JAIN (P-2) / JYOTISH CHOURASIA (P-3) / PANKAJ KUMAR (P-4)
213	WP 22142014	SMT HAZRA VS PRAPHUL PR	VIVEK RANJAN PANDEY - RAJESH KUMAR DRETTAK, YOGESH JAIN, JASWAL (P-1) / JASHISH KUMAR DIXIT (P-2)
214	WP 43737014	ARUN KUMAR VS SMT LAJ V	AMT SAHANI - SUMEDH VADHYAKESHAN, TEMPE
215	WP 50337014	NARAYAN KE VS THE STATE	RAM NARESH VISHVAKARMA - SHALESH GUPTA, DHURWE
216	WP 60367014	SMT MUNNI VS THE STATE	VIVEK MISHRA - PRATAP NARAYAN MISHRA, RAJAT KUMAR SHARMA, MANJITA GUPTA
217	WP 60557014	HARISH CHA VS THE STATE	PRATYUSH TRIPATHI - SOURABH BHUSHAN SHRIVASTAVA
218	WP 62917014	RAKESH KUM VS THE ADDL	ARVIND KUMAR CHOUBEY - KRISHNA KU AGHROT RANWAR AHMED
219	WP 64032014	KALYAN SHI VS THE STATE	ANAND DUTT MISHRA - VIJAY KUMAR PANDEY/M. PRAKASH BAGRI
220	WP 61047014	GOVIND PRA VS THE STATE	ARVIND KUMAR PATEL - R. SINGH (P-1) / JASHISH GUPTA (P-2)
221	WP 50007000	RAM KISHOR VS M.P. STATE	R.N. SHUKLA, R.S. TIWARI, SMT. SUDHA GAUTAM -
222	WP 63367000	RAJESH SIN VS THE COLLEC	KU NIRMALA RAKHAR, A.M. TRIVEDI/HAR, SHACHINHOTI, RAJESH K. TIWARI, D. THAKUR, - R.S. CHATL, R. VEDJAL, R.K. TIWARI
223	WP 9407009	THE STATE VS SMT. SHABIN	
224	FA 5712010	AWDISHESH VS GOTHARA	A.P. PANDEY - KU. S.V. PANDEY, DINESH PANDEY
225	FA 8817010	HAJESH VS LAND ACQU	SHARAD VERMA - SHALENDRA VERMA, AMIT PANDEY, N. KARAK, V.P. TIWARI
226	WP 52662010	DAN BAHADU VS THE STATE	O.S. CHAUHAN - A.K. SINGH
227	FA 10362011	RAGHUVAR H VS SMT RAMA D	DHARMENDRA SONI -
228	WP 151427011	MAJESH SAH VS INSPECTOR	RAHUL TRIPATHI - S.K. MISHRA
229	WP 174707012	DEV SINGH VS THE STATE	ANOOOP SAXENA - ALPANA SAXENA CHHOTI, KUSRAI
230	WP 22472013	AFSAR HUSS VS THE STATE	H. ADIL USMANI, ANOHD, ANJAD (CAVEATOR) / ANOHD, MOH. AMJAD (RASHID) / OK. KUMAR CHOURASIA (P-1) / SA. SHOK. KUMAR CHOURASIA (P-2) / SMT. A. CHOURASIA (P-3) / SARITA CHOURASIA (P-4) / VIDYA PRASAD (P-5) / VIDYA PRASAD (P-6) / JYANCHALA GUPTA (P-7) / JYANCHALA GUPTA (P-8)
231	WP 205632013	GOPAL MAHE VS DR. HARI	NTIN PANDHARKAR - KARASH CHOURASIA/RAHUL CHOUBEY, CA THOMAS, (P-1)

Before HON'BLE SHRI JUSTICE SANJAY YADAV Court Room No:11 MOTION HEARING

NOTE (FOR SUPPLEMENTARY LIST) - CASES SHOWN IN SUPPLEMENTARY LIST

- (1). THE CASES FROM S.NO. 125 TO S.NO. 127 WILL BE TAKEN UP AFTER S.NO. 35 IN THE SAME HEAD OF [ORDERS]
- (2). THE CASES FROM S.NO. 128 TO S.NO. 169 WILL BE TAKEN UP AFTER S.NO. 116 IN THE SAME HEAD OF [FRESH FOR ADMISSION] - CIVIL CASES]
- (3). THE CASES FROM S.NO. 170 TO S.NO. 171 WILL BE TAKEN UP AFTER S.NO. 124 IN THE SAME HEAD OF [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]

1	SA 1182003	GODHANI VS SHEKH OIL	HS. NS. RUPRANJAY RAO/RAJNEESH JAIN SUDHA CAUTAN, GS. SH. UNWALA -
2	SA 15072004	JUGAL VS THE STATE	ASHOK CHAKRAWARTI/RAJESH SHYAM CHAKRAWARTI
3	SA 15872004	CHANDRA BH VS NANDAN BI	RP. JAIL KHARE, RP. PATEL, LALIT MISHRA, RANJEET SINGH, SAMCER SETH (2) - BRAJESH, DINESH KHARE/NAMAN NAGRATH, SANDEEP MISHRA, VMARUYA, A. DUBEY, VMHASK
4	MA 34817004	ROHIT PATE VS SUKHDEV &	SMT DEVIKA SINGH PRANAY GUPTA, ANISH CHOUBEY, PRAKASH KORI (P-1) -
5	SA 262504	SMT SONIA VS RATAN CHAN	ASEEM DIXIT, SO. MISHRA/ANUBHAV JAIN, (P-1) - HUBHAY JAIN (P-2 & P-3)
6	SA 4719005	LALLOO PRA VS DADOLI PRA	SANJAY AGRAWAL, U. PACHAYAT, K. PANDEY, S. GUPTA, D.P. MISHRA, SHAKTI SONI (P-1) -
7	SA 662305	RAJ NARESH VS VALMUKI O	ADITYA ADHIKARI O.P. MISHRA, SHAKTI SONI (P-1) - R.P. SINGH (CHANGE COUNSEL)
8	SA 887005	SHIVDAYAL VS ISHWAR DAY	BP SHARMA, VINOD NAIDU, P. JAIN, SAR. SIDDIQUE, SANJAY CHAZMA (P-1) / TIWARI
9	SA 1052005	OMKARNATH VS V. PITHAL RAO	SHARAD VERMA, S. VERMA, OJUP SHRIVASTAVA, KN. SS. AGARWAL, RM. DA. PA. (P-2) - AMIT TIWARI, JOSHUA PANDEY
10	SA 12372005	SMT BOZHANA VS BRINDAVAN	KU CVR, ADK. TRIPATHI, ASHOK KUMAR GUPTA -
11	MA 4852005	PROPRIETOR VS SHYAMNISHA	ANOOOP NAIR, P. SHANKARAN, SANDEEP ADLE, PRADEEP NAWERIYA, SANJAY SONI, AJAY SENI, JI - NAVEEN DUBEY, JASMEET CHAMRA
12	SA 5392005	VITHAL SHA VS GURGA DAS	RK. SANJAYA, SHALENDRA SAMARVA, NK. SINGH P.C. SMT S. PAULWAL (P-2) / SMT. K. SHARMA (P-1) - KK. DESHMUKH, N. KOTICHEA, K. KOTICHEA - P. PANDEY, A. BHARTI, V. GUPTA (P-1), NO. 3) / S. GAUTAM, P. KUSHWAHA, ARVIND ZARGAR, P. KHANDELWAL, S. GUPTA, J. SINGPURKAR (P-1)
13	MA 7352005	NADHESHYAM VS KAMLA BA	NILESH PRADG CHETAN KOTICHEA, JP PANDEY, PRARAY GUPTA, ANUSH CHOUBEY, PRAKASH KORI (P-1) - JOHN MASH, VIKAS GUPTA, AMITABH BHARTI
14	SA 8532005	GIRDHARI & VS JHOKIRAM &	AD. DEORAS, RA. RAGHUVANSHI, R-T. SNP. VERMA, S. VERMA, D. BHATNAGAR -
15	SA 8907005	ASHOK KUMAR VS THE STATE	SMT. SHIKLA JAIN, NTIN JAIN - G. S. AHLUWAL, V. PANDIT, JAIN, SUBODH GAUTAM
16	SA 10622005	INDAR CHAN VS RANESH SON	ANIL KUMAR JAIN, RAKESH SHUKLA, ATUL ANAND AWASTHY, R. K. PANDEY, Y. MANISH (P-1) / MADHYAN (P-2) - N. VED. O. KP. KUSHWAHA, A. ZARGAR, RAKESH SHROTRI, P. KUSHWAHA, S. KOCHHAR, AMIT TIWARI, S. K. DIXIT, TIWARI
17	MA 11302005	OMPRAKASH VS JALARAM &	N. K. SALUNKE VS PANDEY, VARUN KUMAR, AJIT AGRAWAL, LIYAKAT - ULLAS SHRIVASTAVA (P-1)
18	MA 31757004	UNTED IND VS OK. PRAKASH	V.K. PANDEY, V. KUMAR, A. AGRAWAL, N. SALUNKE (P-1)
19	SA 11612005	JAGMATA VS RAMJI BAIS	MRODENDRA P. SINGH, AJ. PAWAR, K. L. DEEP SINGH, MOHD. ALIB, BAIS, VIJAY SK. SHUKLA -
20	SA 11887005	JAGAT NARA VS KAMLA DEVI	SANJAY AGRAWAL, H. UPADHYAY, S. GUPTA, K. PANDEY VS CHOUDHARY, R. TIWARI, RIN. ASHAR, D. SHUKLA, - AS. PATHAK, R. RAGHUVANSHI, RAJESH (P-1) /
21	SA 12072005	AMZAD KHAN VS KHIRADI GO	ARUN K. CHOUBEY, JAGENDRA PRASAD MUKESH PANDEY, S. VERMA (P-1) - ARUN KUMAR CHOUBEY, JAGENDRA PRASAD SHARAD PANDHAR
22	SA 12317005	MELAN & AN VS SHUDDHU TE	RK. VERMA, ASHISH NEMA, SANJEEV KUMAR SANJAY SETH, V. VEHTYATA TOLE, ZA TO ZF. G.

112	WP 60812014	DR LAMHAN VS THE STATE	PERMANAND DUBEY -PRAVEEN DUBEYNAVYAN DUBEY YSEEM J DUBEY PRATEEK DUBEY NEERAJ DUBEY SMT P L SHRIVASTAVA
113	WP 60862014	ANJUL REHA VS THE STATE	NILESH KOTECCHA -AMITABH BHARTI/RAKASH GUPTA
114	WP 61012014	JAGDISH PR VS THE STATE	RAJESH KUMAR PATEL -RAJESH KUMAR PATEL(P-1)RAJENDRA PRAKASH SHARMA(P-1)NARENDRA BHAVSAR (P-1)
115	WP 61242014	MANIKAL P VS THE STATE	PERMANAND DUBEY -PRAVEEN DUBEY(P-1)NAVIN DUBEY(P-1)SEEPJA DUBEY(P-1)PRATEEK DUBEY(P-1)NEERAJ DUBEY(P-1)
116	WP 61362014	VIKAS KJARA VS THE STATE	DINESH PRASAD PATEL ASSISTANT SOLOICATOR GENERAL -AWADHESH KUMAR SINGH(P-1)SURYA KUMAR PATEL(P-1)
117	WP 61432014	SHOBHAKH VS UNION OF I	A B KHARKU S KHAN -SANJAY AGRAWAL RAJESH UPADHYAY PRASAD SAHU PRAVEEN DAVERAMKANT AWASTHI (INTERVENOR)
118	WP 61532014	SHIKHARAJ VS UNION OF I	ASHOK LAKSHAR -PRIYANKA KWAISTHY S K SHARMA
119	WP 616812014	MURZA RAFI VS THE STATE	ARUN K SOM -SWAPNIL GANGULY(R-1)SWAPNIL GANGULY(R-2)SWAPNIL GANGULY(R-3)SWAPNIL GANGULY(R-4)
120	WP 617312014	GANESH GIR VS M P RAJYA	VILUCHENDRA MISHRA RAJESH KUMAR AGRAWAL POORAN SINGH PARMAR(R-3) -AMARESH MISHRA, SHYRAJ KUSHWAHAASHMAY NAMDEO N KOTECCHA BHARTI P SHARMA (2)
121	WP 635152014	OM PRAKASH VS THE STATE	P N DUBEY -PRAVEEN DUBEY NAVEEN DUBEY SEEPJA DUBEY
122	CONC 16632012	MOHID BASHI VS MOHD HANI	G S AHLUWALIA -B K UPADHYAY
123	WP 34402012	SHYAM SUND VS GOVIND PRA	G S AHLUWALIA -R JAIN SUBODH GAUTAM B K UPADHYAY/PRASHUPAK CHATURVEDI(R-10-11)RAMSHUPHAL CHATURVEDI (R2)
124	WP 160312013	KALPANA VS ASHARAMI	PRANAY VERMA -KAUSTUBH S JHAARKI NAGPAL(R-1)
125	WP 98932009	SMT JASREE VS PRINCIPAL	SANJAY AGRAWAL AMIT SETHI P BHATNAGAR R P TIWARI -ANSHUMAN SINGH SATYENDRA PATEL (2)
126	MA 8942014	AMAN MISHR VS USHA SINGH	ANIL KUMAR DWIVEDI -OM PRAKASH DWIVEDI(P-1)
127	WP 66452014	S X CHOUD VS MANAGING D	DEEPAK OKHADE -ANUP KUMAR MISHRASHANJAY KUMAR KUSHWAHA
128	MCD 15252013	GAYA PRASA VS KANG BHEDIL	DEEPAENDRA MISHRA -GYANENDRA MISHRA RAJMANI SHRIKHAR (KRISHANA KUMAR GAUTAM(R-1)AHMAD SHAH HUSHAIN(R-1)
129	CONC 2072014	THE ORIENT VS NISHAR SYA	GULAB CHAND SOHANE -JENDRA SOHANE(P-1)LAJMI SHUKLA(P-1)
130	CONC 2202014	LAL CHAND VS MR PC M	SUSHASH CHANDR PATEL -R P PATEL RAJESH SINGH NAGEND SINGH THAKUR
131	CONC 4222014	CHANDRANAN VS DR M GEE	ANAND DUTT MISHRA -VIJAY KUMAR PANDEYASHOK KUMAR CHOUDHARY(R-2)PODOSHREE PANDHOLER -JIANCHALA GUPTA(R-2)
132	CONC 7282014	SMT KRISH VS SHRI R K	PRAKASH CHAND CHANDOK -RAJESHVARI NARIP (1)JITANAKMAHESH SHARIP-1)RAJESH PRASAD TIWARI(P-1)
133	CONC 1332014	SURESH BAL VS SHRI O J	KOUSHALESH KUMAR PANDEY -MANOJ KUMAR MISHRA
134	CONC 7452014	KHEM CHAND VS SHRI RAVI	SAMEER SETH -R SINGHREELINA SETH
135	MA 9432014	DAL CHAND VS SMT RAJIMA	DEEPAK KUMAR RAOHUVANSHI -DHARMENDRA SOMIP-1)PRIYANKA KHANDELWAL(P-1)
136	MA 3532014	SMT XALI VS ANUP SINGH	ARVIND KUMAR PATHAK -R SINGH
137	WP 40522014	RAM PRAJAP VS THE STATE	ASHUTOSH TIWARI -SHALENDRA KUMAR PATEL(P-1)MISHRA DUBEY(P-1)
138	WP 40152014	HARAJAL PR VS THE STATE	TEEKARAM TANTULVAY -ANIL KUMAR BARRAD(P-1)SRI CHANSHYAMP-1)
139	WP 54922014	SMT SHIKH VS THE STATE	ANOOOP KUMAR SAKHENA -ALPANA KHARECHHOTI KUSHI(AJ)
140	WP 58542014	SARDAR BAL VS THE STATE	DINESH KUMAR CHOUBEY -ASHOK KUMAR GUPTA -NEELAMA GUPTA(P-1)
141	WP 60922014	SMT JUBED VS SMT LAKSH	RAM BABU PANDE -PRANAY GUPTA -DAYASHANKAR PATEL(SANJAY TIWARI K VERMA(Guest))
142	WP 61242014	SMT SYA VS THE STATE	MOHAMMAD AADIL USMANI -p s dwai, manish kumar, a. swati, go. tiwar
143	WP 61762014	SHRI VINES VS THE STATE	RAGHUVANSH PRASAD MISHRA -TIRATH SINGH L D(P-1)
144	WP 61902014	SHRI MOHAM VS SHRI SONUJ	MANOJ KUMAR AGRAWAL -KAPIL PATY/ROHMAN(P-1)CHOUNK KOSHIA(P-1)
145	WP 62302014	ADHISHEK VS SMT UMA S	DEEPAENDRA KUMAR MISHRA -GYANENDRA KUMAR MISHRA
146	WP 62432014	DILIP KUMA VS THE STATE	SMT. P L, SHRIVASTAVA -PARAG TIWARI/SHASHANT PAWDEY
147	WP 62472014	ABDUL JABR VS M P WAKF	DHIRENDRA KUMAR KHARE -PARAG TIWARI/SHASHANT PAWDEY
148	WP 62662014	PREM NARAY VS SHUNDUMA	RAMESHWAR SINGH THAKUR -SHYAMANTAR MANI SHUKLA -MANOJ KUMAR MISHRA
149	WP 63072014	SMT PRASH VS THE STATE	PRAM SHANKAR TIWARI -AMANISH KUMAR TIWARI/RAJESH KUMAR TIWARI/AR(2) TIWARI/SANGA PRASAD TIWARI/RAMAKANT PATEL/POD TIWARI
150	WP 63262014	PRADEEP KJ VS THE STATE	SUDHA GOUTAM -RAJJA BHAIYA TIWARI(P-1)
151	WP 63432014	S L CHOUD VS THE STATE	SANJAY KUMAR VERMA -ADITYA AHWASIP-1)CHANDHRA GUPTA(P-1)KAMLESH BAHADUR SINGH(P-1)
152	WP 63782014	CHHOTI LAL VS SMT SUDHU	PAWAN KUMAR SINGH SENGAR -RAMESH KUMAR TIWARI -RAKUL MISHRA(P-1)
153	WP 63882014	INDRALAL S VS THE STATE	RAJNEESH KUMAR VISHWAKARMA -RAM NARESH VISHWAKARMA
154	WP 64112014	JENDRA S VS THE STATE	ASEEM KUMAR DIXIT -SHANKAR DAYAL MISHRA/RAJ RAY SINGH
155	WP 64132014	KAPIL KUMA VS THE STATE	NITIN KUMAR AGRAWAL -ASHUTOSH CHATURVEDI
156	WP 64162014	GANENDRA K VS THE STATE	GHANSHYAM -DEEPAK NEMA
157	WP 64232014	CHANDRANAN VS THE STATE	NEELAM DUTY -PRAHLAD CHOUDHARYANPAN SURVASTAV/VAIDYUM PAREERATNESH KUMAR CHOUDHARY/NAVIN DUBEY
158	WP 65072014	SHRI GANES VS THE STATE	RAJESH KUMAR SHARMA -SUDHIR KUMAR KISHORDEEPAK KUMAR TIWARI
159	WP 65092014	RAMESHADUR VS THE STATE	RAJNEESH KUMAR VISHWAKARMA -RAM NARESH VISHWAKARMA
160	WP 65122014	MUNNA GOND VS THE STATE	GIRISH KUMAR SHIVASTAVA -SAURABH SAHNI/ARY PRATAP SINGH/MIT KUMAR KHARE
161	WP 65152014	KOHT KUMA VS THE STATE	CHANDRAPAL SINGH PARMAR -JENDRA SINGH CHOHE/ANIL KUMAR SHUKLA
162	WP 65192014	AMARDEEP P VS SMT URVAS	SHRI L LJA BAG -MOHAMMAD AMAN ANSAR(P-1)
163	WP 65242014	SMT CHAY VS THE STATE	KUNESH KUMAR SULKARHE -SANDHYA RAJAK(P-1)
164	WP 65302014	MAHADEV MA VS THE STATE	SNEH MISHRA -RAJA BHAIYA TIWARI
165	WP 65332014	ISHRAT ALI VS MANGLA KAR	D S THAKUR S DWIVEDI,SMT GK PATEL(R-1) J P SEN
166	WP 65412014	GUDDA @ Ri VS THE STATE	UDAYAN TIWARI -T K KHADKA, PARAG SHRIVASTAVA, VINOD DUBEY,R K TRIPATHI, PRASHANT DUBEY, ABHINAV THAKUR/PRASHANT SINGH, PRADEEP SINGH/MALA SINGH/R P SINGH(R-1,2)
167	WP 65442014	DHANANAN P VS THE STATE	
168	WP 65482014	SUNIL KUMA VS M P POORV	
169	WP 65582014	WAGESH PRA VS THE STATE	
170	CONC 9822012	RAMESH SIN VS R S JULIAN	
171	WP 13482012	DR RAMESH VS THE CHAND	

Before HON'BLE SHRI JUSTICE SANJAY YADAV HON'BLE SHRI JUSTICE TARUN KUMAR KAUSHAL Court Room No:11 MOTION HEARING

172	CRA 12612010	RAMBHAN YA VS THE STATE	PRADEEP NAVERIYA -SANJAY SONI, AJAY SEN, V K RISHA KOTHARI/AMANISH DATT SIDHARTH DATT/DATT, (R5)
173	CRA 18592003	SURESH KUM VS THE STATE	SANTOSH KUMAR JAIN/SANDESH JAIN/VIJAY C RAJAG -ANADHESH K GUPTA, S GUPTA, ROHINI PRASAD TIWARI
174	CRA 17492006	JAFAR NIKAN VS THE STATE	SURENDRA VERMA/ASHUTOSH CHATURVEDI/CHOUHAR -HEMLATA RAJED KHAN/NR MISHRA/V P SINGH/ARVIND KUMAR SHARMA(FOR APPLICANT)
175	CRA 22472006	HARI CHARA VS THE STATE	SUSHIL KUMAR TIWARI, SMT S TIWARI, PR TIWARI(A-1) K TIWARI/VIVEK AGARWAL/JAFAR K HAN,SATISH KASHYAP/ITAM MAHESH TIWARI/DHITAM BABU PATEL, SUBHASH SHUKLA/DEEPAK KUMAR SINGH(P-1)DEEPAK KUMAR SINGH(P-2)SUDDEV PRASAD PATEL(P-1)BALDEV PRASAD PATEL(P-2)CHANDRA RAH THAKUR(P-2)VIJUL VARDHAN JAIN(P-1)VIJUL VARDHAN JAIN(P-2)
176	CRA 13372006	SURAJ @ NA VS THE STATE	NARENDRA NIKHARE, G S RAJPOOT/NADESA KHAKHAK, SONU P J URWILA YADAV, KJ SEEMA MAHORE/JIV R MISHRA/PRADEEP NAVERIYA, S SOMI/AJAY SEN, O TIWARI/AMISH DATT, SIDHARTH DATT/ K SHUKLA, S SEN, K TIWARI, TIME/IRAGAVATA CHOUDHARY, CHOUDHARY/RAJESH YADAV, SANJAY YADAV (3)
177	CHA 592007	RAJ/SAMAY VS THE STATE	KU XIRAN MEHTA, O GUPTA/AG SMT DURGEESH GUPTA, R K SHUKLA, S SEN, N K TIWARI, TRIBHUVAN MISHRA
178	CRA 8582007	PRAKASH VS THE STATE	PRAMOD THAKRE, H CHOURASIA, S PATEL
179	CHA 24302007	SUDHIR SIN VS THE STATE	V S CHOUDHARY, AS PATHAK, N ASHAR, D SHUKLA, G, RY TIWARI/RAJENDRA RAGHUVANSH/PRAMOD SINGH TOMAR
180	CRA 902008	LALU @ VJ VS THE STATE	DEEPAK PENDHARKAR, MANISH SHRIVASTAVA, S M SHUKLA, MAHEND MISHRA
181	CRA 1942008	RUDHENDU JH VS THE STATE	SATISH SHRIVASTAVA, KJ JHARIA, VIJAY PARI/AC -KJ MANJUL KHATRI
182	CRA 11252008	MSHENDRON V VS THE STATE	SUYASH TRIPATHI, R K PATEL, VIKAS JAIN -ANIL VERMA/G S PATEL, MANISH SONI, MANOJ TIWARI(D-1), ANU/VAO SHRIVASTAVA, R PARASHAR, S K ANOJ/MAHESH ACHARYA, P J
183	CRA 13072009	RAJ @ RAJ VS THE STATE	MITAZ HUSAIN, HOHD DASIN -SHOHIBUDDI HANAL, KUSHANIK RAJUL SINGH/PS CHATURVEDI, P CHATURVEDI/ABHAV SINGH, KG TIWARI/MANI SH DATT, SIDHARTH DATT, K PATHAK, ADHISHEK SONI/BHANU PRATAP YADAV, D BHAVE, SR PATHAK
184	CRA 7132009	SHAIKH FAR VS THE STATE	VC RAI -M S RAJPOOT, R O SINGH PARIHAR, NIDEEESH PANDEY
185	CRA 14342010	HANUJAN PR VS THE STATE	MANISH DATT -SIDHARTH DATT, G P PATEL, NARENDRA BACHWAN, VISHAL BHAGAT
186	CRA 16182010	ABDUL RASO VS THE STATE	SALMA AHMAD -ANAND PATEL, MANOJ RAJAR, S KHAN
187	CRA 1782010	PATOLA VS THE STATE	SAMPOORNAN TIWARI -RADHEYSHYAM CHOUDHARY/UDAYR L MISHRA, KAILASH DEVI SINGH/VIJAY RAJ MISHRA, K D SINGH(PETITIONER)
188	CRA 18682010	SUSHIL SIN VS THE STATE	J S SINGH -A K DUBEY, M MISHRA, SHIVHI SINGH/SUDH THAKUR, S PATEL -PANKAJ, S PATEL, R S MOUJIA/ S K PASHI/PPU-6)G S THAKUR, SUDHEEP PATEL/GTEESH SINGH THAKUR, SUDEEP PATEL/L PATEL, S K PATEL, RAM SHYAR PATEL (A/P), S MUKESH PANDEY, BRAHMEENDRA PATHAK, JODHPAL/ANVI
189	CRA 22422010	HARI SINGH VS THE STATE	SHARAD VERMA, S K VERMA -SHALENDRA VERMA, AMIT PASO/DE N KARAN, V P TIWARI/R CHOUDHARY/MAHUBHA LA CHOUDHARY/ANAMI SINGRO/ILONE DAY APPS X P VERMA/NAVEEN GIRIJAY SINGH RAJPUT/MAHENDRA SINGH KAGRA/SHAMEER DEOHAR(A/P-3)
190	CRA 23452010	BISSA @ BI VS THE STATE	RAJKAMAL CHATURVEDI -RAJENDRA SHRIVASTAVA (NEW COLUMN), RAJENDRA SHRIVASTAVA
191	CRA 24922010	MANGAL YAD VS THE STATE	RAJKAMAL CHATURVEDI -
192	CHA 2982011	RAMESH YAD VS THE STATE	PRADEEP NAVERIYA -SANJAY SONI, AJAY SEN, V K RISHA KOTHARI/AMANISH CHATURVEDI (1)PRADEEP NAVERIYA, S SONI, A SEN, V KOTHARI
193	CHA 2982011	JAGDISH VS THE STATE	SHANSHYAM PANDEY -RAKUL TRIPATHI, J S PATEL, TR PANDEY/JG SINGH, AJ DUBEY, M MISHRA, S SINGH
194	CRA 29142011	RAJ/KUMAR V VS THE STATE	R S PATEL -OMPRAKASH RATHORE, JAGDISH SINGH/GC
195	CRA 29512011	TEJESHWAN @ VS THE STATE	VIJAY NAYAK -ANAND HAYAKRAMAN PATEL, SANGDETA SHARMA, VASEEN KHAN, SIDHARTH RAI, ARUN PAROHA, M SINGH/PRAMOD DUBE, S M PRASAD (DUR-CTOR)
196	CRA 3762012	RAJENDRA P VS THE STATE	S D SHUKLA -RAJESH PATEL, ROHIT SOHAGALYA
197	CRA 42402012	RAM NARESH VS THE STATE	A P SINGH -VIVEK SHUKLA, RAJENDRA SINGH NOKESH SHARMA/AV K LAKHERA, NEENA KHERRA, VIVEK LAKHERA

198 CRA 725/2017 RAJU SINGH VS THE STATE
199 CRA 1566/2017 CHANNU JHI VS THE STATE
200 CRA 1241/2017 SANTOSH TI VS THE STATE
201 CRA 1303/2017 SAIPAL S/N VS THE STATE
202 CRA 1530/2017 PURSHOTTAM VS THE STATE
203 CRA 1572/2017 SMT BHARBI VS THE STATE
204 CRA 2011/2017 MADHU YADA VS THE STATE
204 CRA 2021/2017 MANISH YAD VS THE STATE
204 CRA 2138/2017 BABU @ RAJ VS THE STATE
205 MCD 565/2008 SAT PARWAT VS NANDA SINGH
206 CRA 63/2011 HANUMAN PR VS THE STATE
207 CRA 2471/2011 SMT VANDYA VS THE STATE

NARENDRA NIKHARE - TARUN KUMAR ROHITUS
DINESH UPADHAY
SHASHANK SHEKHAR - BHOPESH TIWARI, AMIT SINGHSATYAM AGARWAL, S AGARWAL, S KUSHWAHA R GUPTA
ASHISH SINGHA - SURAJ SINGH, ROHIT DUBEY, ASHISH SINGH PARIHAR, PREMLATA LOKHANDE, G P SINGH, APARNA SINGH(AITDAS)
VPIN YADAV - PANKAJ YADAV, ISHAN MISHRA
SHIMLA JAIN - PRASANN PATEL, ALOK JAIN, NITIN JAIN
SIDDHARTH DATT - DATT N ASSOCIATE, AJAY KISH-R
SIDDHARTH DATT - DATT N ASSOCIATE, AJAY MISH-RA
R.S. PATEL - JAGDISH SINGROL, ANURAG PRAJAPATI, O.P.RATHORHARI SHANKER DUBEY(P-1)AMIT DUBEY(P-1)HSHINAV DUBEY(P-1)
S AYTAR SINGH, R AGNHORTI, R AGRAWAL VK TRIVEDII - NARENDRA CHAUHAN, AVTAAR SINGH
VIJAY NAYAK M DATT - ANAND NAYAK, SHIV K LAKHERA, VIJAY LAKHERA, VIVEK LAKHERA (APPELLANT NO 2)
HARI SHANKAR DUBEY - AMIT DUBEY, ABHINAV DUBEY, KANAK SINGH BAGHEL, ALKA SINGH BAGHEL, MURGENDRA SINGH BAGHEL(P-1)AMIT CHANDANI(P-1)PRANVEER SINGH PARIHAR(P-1)KAUSTUBH SINGH(P-1)SAUL SINGH(P-1)JALABHYA RAJ(P-1)

112

Before HON'BLE SHRI JUSTICE G.S. SOLANKI Court Room No:13 MOTION HEARING

NOTE (FOR SUPPLEMENTARY LIST):

CASES SHOWN IN SUPPLEMENTARY LIST

- (1) THE CASES FROM S. NO. 119 TO S. NO. 118 WILL BE TAKEN UP AFTER S. NO. 1 IN THE SAME HEAD OF (SETTLEMENT)
- (2) THE CASES FROM S. NO. 121 TO S. NO. 120 WILL BE TAKEN UP AFTER S. NO. 10 IN THE SAME HEAD OF (BAIL APPLICATIONS U/S 428 Cr.P.C.)
- (3) THE CASES FROM S. NO. 146 TO S. NO. 151 WILL BE TAKEN UP AFTER S. NO. 17 IN THE SAME HEAD OF (SUSPENSION OF SENTENCE U/S 303,397 Cr.P.C. AND OTHERS)
- (4) THE CASES FROM S. NO. 152 TO S. NO. 153 WILL BE TAKEN UP AFTER S. NO. 70 IN THE SAME HEAD OF (FRESH (FOR ADMISSION) - CRIMINAL CASES)

DROP NOTE

The following cases are dropped from the list, as they have been erroneously listed in the Hon'ble Court. Inconvenience caused to the Hon'ble Court, litigants and Advocates is regretted

Cause List No.	Case No.	REASON
19)	CRA 2448/2013	Due to mismatch of Reader's remark
1	CRA 1389/2013 CHHOTI LAL VS THE STATE	K.K. KUSHWAHA - BASANT PANDEY (A FOR CHANGE COUNSEL) PRATYAKAR PRASAD MISHRA (COMPANION OF KUMAR SHUKLA) (COMP)
2	CRA 582/2003 SURICHAIN VS THE STATE	DHANSHYAM PANDEY, JS PATEL, RB.GOGTA, BK. TIWARI AG.
3	CRR 1380/2006 HIRAJI WISW VS THE STATE	SHYAM VISHWAKARMA, KU SEEMA MAHOBE AG.
4	CRR 1253/2007 CHANSHYAM VS THE STATE	MANISH, SIDDHARTH DATT AG.
5	CRA 1378/2010 ASHARBI VS THE STATE	RAJEEV PATEL - S D SHUKLA, SANJEEV SINGH
6	CRR 584/2017 AJIT KUMAR VS PRAKASH CH	DHOOP SINGH PATEL - RAKESH PATEL, S K L DODH, MOHD RAKHECH
7	CRA 2398/2011 GOVIND VS THE STATE	L.N. SAKLE - G S RAJPUT
8	CRA 1681/2012 SHEEMA @ BH VS THE STATE	M.R. TRIPATHI - GS SAKET, SO AGNHORTI, A D MISHRA, VIJAY KUMAR PANDEY (R2 TO R4)
10	MCD 5134/2014 DEEPAK SNA VS THE STATE	SANJAY SETH - JAI PRAKASH DHIMOLE (P-1)
11	CRA 852/2017 SANTOSH VS THE STATE	SATYAM AGRAWAL - SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, S OVERMA, SMITA ARORA, FAHEEM QURESHI, S. RAJPOOTN, GIRI SONIKA
12	CRA 7949/2012 DURGESH KU VS THE STATE	RAVI TIWARI - DINESH MISHRA, R MISHRA D SINGH
13	CRA 866/2017 RAMBHAROS VS THE STATE	KU ANITA, KATHWAS - KU CHHOTI KUSHRAM
14	CRA 2647/2012 KAMLESH VS THE STATE	RAKESH KHARE - B M PRASAD
15	CRA 2209/2012 RADHESHYAM VS THE STATE	NARESH SHARMA - DEVESH KHATRI, DEVENDRA TRAJAPATI, S K P. VERMA (CHANGE THE COUNSEL), S K P. VERMA, SMITA ARORA, JAI SINGH, S. S. SHUKLA (APPLICANT) @ TIWARI, M TIWARI, A GUPTA (OBJECTOR)
16	CRA 269/2013 SHV KUMAR VS THE STATE	H S VERMA - VINAY RAWAT, P.N. VERMA, K SHUKLA, S SEN, N.K. TIWARI, T MISHRA (APPELLANT)
17	CRA 1480/2013 MOHD RASH VS THE STATE	SIDHARTH DATT - ANSHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, VIJAY AGRAWAL, SATYAM AGRAWAL, S. AGRAWAL, S. R. KUSHWAHA R GUPTA (OBJECTOR)
18	MCD 11015/2009 SMT INVA VS HARI MOHAN	SHARAD VERMA - SHAILENDRA VERMA, DULIP SINGH, STAVTA, AMIT PANDEY, N. KARIA, V.P. TIWARI
19	CRR 659/2013 SANTOSH KU VS THE STATE	NARAYAN DUBEY - R. VISHWAKARMA, MANISH BANGARAYA
20	CRR 876/2013 RAVI MISHR VS THE STATE	SIDHARTH DATT - ANSHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA
21	CRR 1375/2013 REWAINST VS VISHASH CH	AMAL PUSHP SHROTI - ANVEDITA SHROTI, MADHUR SHUKLA
22	MCD 667/10/2013 SANTOSH VS THE STATE	AJAY MISHRA - S K. DIXIT
23	MCD 10103/2013 BHANU PRAI VS THE STATE	VIJAY KUMAR SHUKLA - R.K. TIWARI, RAHUL MISHRA
24	MCD 1158/2013 SMT SHOBH VS THE STATE	SIDHARTH DATT - ANSHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, V. SONI
25	MCD 11825/2013 DH. ISHWAR VS THE STATE	K.K. GAUTAM
26	MCD 17843/2013 MOHD. RAHE VS THE STATE	ARUBENDRA SINGH - GOPI CHOURASIA, K. K. VERMA
27	MCD 14453/2013 MAHILA RAM VS THE STATE	P.S. TIWARI - MANISH TIWARI, ABHISH TIWARI, SMT. RATI TIWARI
28	MCD 15232/2013 THE STATE VS KANCHAN	
29	MCD 16912/2013 RAJAMIYA VS SABBIR	SUNIL MISHRA
30	MCD 17139/2013 GANDESH BH VS THE STATE	GIRISH SHRIVASTAVA - SAURABH SAHNI, AMIT KHARE
31	MCD 7320/14 NARAYANDAS VS MAHESH MAL	PRANAY VERMA A G - KAUSTUBH S. BH
32	CRR 79/2014 DHIRAM PAL VS RAMANUJ MI	AKHILESH SINGH - RAJPOOP PATEL
33	CRR 1772/2014 DELAN SING VS THE STATE	RAVI SHANKAR PATEL - OM PRAKASH PATHOPE
34	CRR 1862/2014 YOGENDRA S VS THE STATE	RAMESH KUMAR VERMA - PREETHI KHANNA - SOURABH SHERVASTAVA, SOURABH SINGH
35	CRR 249/2014 BALPRATAP VS THE STATE	ARUBENDRA SINGH PARIHAR - GOPI CHOURASIA, K. K. VERMA
36	CRR 288/2014 JAGESHWARI VS THE STATE	KAMAL SINGH BAGHEL - SMT. ALKA SINGH
37	CRR 364/2014 SANJEEV KU VS THE STATE	DEEPAK VITHAL PANDHARKAR
38	CRR 373/2014 SACHIN AHI VS THE STATE	RAMBHARI GAUTAM - OM PRAKASH PANDEY, DEEPNARAYAN
39	MCD 388/2014 SMT. KOMAL VS THE STATE	J.K. VERMA - M. K. VERMA, SACHIN K. VERMA, AYUSH DEV BAUMI
40	MCD 429/2014 RAJESH KUM VS THE STATE	RAMESH TAMRALAR - ASHISH UPADHAY
41	CRR 459/2014 MOHD. RAFE VS SMT. RUKSH	RAJENDRA KUMAR SINGH - ANURUHA SINGH BAGHEL (P-1) VEK SHUKLA (P-1) SHAILENDAR DWIVEDI (P-1) PRAVEEN KUMAR SHARMA (P-1)
42	CRR 504/2014 FARDOKH UL VS SMT SHEEB	MOHAMMAD AADIL USMANI
43	CRR 681/2014 SMT FEROJ VS MOHD. RAIS	RAM SURPAL VERMA - MOHAMMAD RIYAZ UDDIN, SANDEEP SHUKLA
44	CRR 722/2014 CHANSHYAM VS THE STATE	MADAN SINGH - SOURABH SINGH THAKUR, GAYATRI LADHYA
45	MCD 775/2014 SCRIBAL VS DISTRICT F	VIJAY KUMAR SHUKLA - R.K. TIWARI, V.K. SHUKLA, PF. ATIK DUBEY
46	MCD 1180/2014 BALRAM SEN VS SMT. ANJIN	KU NEELAM GOEL - INDRAMANI DUBEY
47	MCD 1685/2014 SHIVAJI AR VS THE STATE	PRASHANT SINGH - PRADEEP SINGH (P-1) MANAS MOHA VERMA (P-1) JIJENLURA SHRIVASTAVA (P-1)
48	MCD 1867/2014 LAKSHMI S VS THE STATE	SANTOSH KUMAR PATHAK - A. SONI, S. YADAV
49	MCD 1859/2014 RAMMILAN S VS THE STATE	RAKESH KUMAR CHOURASIA - LAL HINDRA SINGH
50	MCD 2128/2014 RAKESH PAT VS THE STATE	JAGANNATH TRIPATHI - R.S. RATHOUR, S. K. MISHRA
51	MCD 2484/2014 N. K. GAUTIA VS SMT. AASHA	RAW SURPAL VERMA - MOHAMMAD RIYAZ UDDIN (P-1) SANDEEP SHUKLA (P-1) SOURABH SH. JISHAN SHRIVASTAVA (P-1) PRATYUSH TRIPATHI (P-1)
52	MCD 3256/2014 DR. NASEEM VS THE STATE	SANJAY KUMAR SINGH - HIMANSHU KUMAR TIWARI (P-1)
53	MCD 3656/2014 THE STATE VS ABU FAZAL	
54	MCD 3795/2014 PRUSHNI BH VS THE STATE	VIJAY SHUKLA - RAJESH TIWARI (P-1)
55	MCD 3813/2014 RAMSEWAR V VS THE STATE	HAKIM KHAN QURESHI - VIJAY SINGH PARIHAR (P-1) MOJIB KALAI (KANSOOF (P-1))
56	MCD 3868/2014 BASANT PAT VS SATISH PAT	PRYANK KHANDELWAL - DEEPAK KUMAR RAGHU, MANISH (P-1)
57	MCD 4084/2014 KUSHAL KH VS THE STATE	PRAKASH UPADHAY - BRAJENDRA SINGH KUSHWAHA (P-1) SATISH KUMAR DUBEY (P-1) RAMANATH DWIVEDI (P-1) BRAHMENDRA PATHAK (P-1)
58	MCD 4117/2014 AKHTAR ALI VS THE STATE	SOURABH KUMAR SHARMA - MAKSUDAN PRASAD SHARMA (P-1)
59	MCD 4369/2014 BABULAL VS OM PRAKASH	JANAK LAL SONI - DEEPAK JAIN (P-1) MANU KUMAR SONI (P-1) JAGDISH PRASAD SONI (P-1)
60	MCD 4582/2014 XALLU @ RA VS THE STATE	HARSHARAN VERMA - PREM NARAYAN VERMA (P-1)
61	MCD 4600/2014 NARODISHOR VS THE STATE	SHARAD GUPTA - PRADYUMN PAREJ (P-1) PRADYUMN PAREJ (P-2) PRADYUMN PAREJ (P-3) PRADYUMN PAREJ (P-4)
62	MCD 4717/2014 RAJENDRA S VS RINKU SHAR	IMTIAZ HUSAIN - SHAILENDRA GOYAL (P-1) MOHAMMAD KASIM (P-1)
63	MCD 4831/2014 ANJU SINGH VS THE STATE	AKHIL SINGH - SANDHYA SINGH (P-1) SANDHYA SINGH (P-2) MANISH KUMAR DUBEY (P-1) MANISH KUMAR DUBEY (P-2) ANSHULIAN SINGH DIKHIT (P-1) ANSHULIAN SINGH DIKHIT (P-2)
64	MCD 4851/2014 NAGENDRA S VS MANMOHAN A	NAGENDRA SINGH GAHARWAR
65	MCD 4923/2014 RAM CHARAN VS THE STATE	AWADHESH KUMAR SINGH - DINESH PRASAD PATEL (P-1) ANURUHA SINGH (P-1) AJAY KUMAR DWIVEDI (P-1)
66	MCD 4956/2014 NEEERAJ IIV VS THE STATE	PRAMOD SINGH TOMAR
67	MCD 5278/2014 MATIN DAD VS ABDUL RAIS	ASHOK AGRAWAL - YOGENDRA PATEL (P-1)
68	MCD 5364/2014 HITHAN LAL VS SMT NAMBI	SANJAY KUMAR PATEL - VINEETA PATEL, RANI KUSHOR PATEL, SUBHASHI PUTHAF
69	MCD 5473/2014 RATAN SING VS THE STATE	SIDHARTH DATT
70	MCD 5504/2014 VS BETUL VS S/M KAPHA	ABHJEET AWASTHI - ANURITA AWASTHI (P-1) SHREYAS DUBEY (P-1) NIRNAY GUPTA (P-1)
71	MCD 11163/2012 RAJESH KEW VS SMT LAKSHY	RAVINDRA SHUKLA - OM PRAKASH DWIVEDI, AHIL DWIVEDI, PRYANK KHANDELWAL, D. RAGHUWANSHIRTI
72	MCD 12728/2012 R. K DUBEY VS THE STATE	SIDHARTH DATT - DATT N ASSOCIATE, AJAY MISHRA, IMTIAZ HUSAIN, ISHTEYAZ HUSAIN, MOHD. QASIM (P-2)

73	CRR 1415/2013	SMT SEEMA VS GANESH PAT	RAVINDRA NATH SAHU -RAVINDRANATH SAHU
74	CRR 1415/2013	SHRIMANNIS VS SMT. SEEMA	SAURABH SHrivASTAVA -VEER BAHADUR
75	CRR 2148/2013	SMT SHORHA VS THE STATE	S DATTA -NISHANT DATTA PUSHPENDRA DUBEY AJAY MISHRA Y SONI
76	MCRG 1262/2013	MORE SINGH VS THE STATE	SATYAM AGRAWAL -SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA
77	MCRG 1419/2014	SMT AMARJYOTI MISHRA VS	VIKAS MAHAJAP
78	CRA 1725/2005	SURESH SAG VS SMT BININI	MANIKANT SHARMA MOHIT NADEO ASHOK LALWAN S S THAKUR (1) AND 2) -ANIL LAL PAVASTHY
79	MCRG 1698/2009	MANMOHAN AL VS R.C. CONST	SUDYASH TRIPATHI GURSHI SHRIVASTAVA, JITENDRA SHRIVASTAVA -P.N. TRIPATHI (ALL)
80	MCRG 12225/2010	DILIP CHOUDRY VS SMT. RANJU	K B VISHWAKARMA D.S. CHOURASIA, A. SINGH (R-1) -KRISHNABHAN VISHWAKARMA, ARCHANA VISHWAKARMA
81	CRR 1640/2012	SHY KUMAR VS DWARKA PRA	P.N. DUBEY -PRAVEEN DUBEY, NAVEEN DUBEY, SEEPJA DUBEY S T WARI, MANISH TIWARI, ASHISH TIWARI, SMT. AARTI TIWARI, G.P. TIWARI (1)
82	CRR 1725/2012	AMEEN KHAN VS THE STATE	P.N. DUBEY -PRAVEEN DUBEY, NAVEEN DUBEY, SEEPJA DUBEY S T WARI, MANISH TIWARI, ASHISH TIWARI, SMT. AARTI TIWARI, G.P. TIWARI (1)
83	MCRG 1584/2012	SMT. BEENA VS RAMESH	SMT. SAREETA CHOURASIA -V.P. KUSHWAHA, SMT. URMILA TIWARI
84	MCRG 14287/2012	P. CHANDRE VS CHANDRASHE	A. K. RAWAT SHRIKANT SHRIVASTAVA, SANJAY KUMAR CHOUDRY (R-1) -PRASHANT CHOURASIA ASHISH TIWARI (R-1)
85	MCRG 15406/2012	AJAY SAHU VS THE STATE	MAHENDRA PATERIYA -BRJESH CHOUDREY SUSHY SHY CHATURVEDISHU SAMEER CHILE
86	CRR 1512/2011	SANJAY GOY VS THE STATE	P. S. TIWARI -MANISH TIWARI, ASHISH TIWARI, SMT. AARTI TIWARI
87	CRR 2046/2013	DURGESH VS THE STATE	A. K. MISHRA -
88	MCRG 11517/2013	VIJAY @ V VS THE STATE	NAEEM KHAN -V.R. MISHRA, MOHD. AMJAD
89	MCRG 1488/2013	SMT. TARUN VS THE STATE	SAURABH SHARMA -ASHOK MEHRA, NIMISH SINGH, PUSHPENDRA DUBEY, AJAY MISHRA, YOGESH SONI
90	MCRG 1485/2013	SURYABHAN VS THE STATE	AJAY YADAV KHANU -SATISH CHAUHAN, VED. B. SACHDEV, PRAKASH CHANDRA, VIKAS KUMAR, TRIPATHI B. KUSHWAHA (R-2)
91	MCRG 7622/2013	MOHD. ZAHID VS THE STATE	MOHD. MOHAMMAD -MOHD. QASIM, ISHTEYAC HUSAIN, NAEEM KHAN, V.R. MISHRA, MOHD. AMJAD (OBJ)
92	MCRG 16661/2013	MANISH KUM VS THE STATE	DR. R. B. DUBEY -ANURAG DUBEY, SUSHI, SHUKLA
93	CRR 199/2014	ADIL ANSAR VS THE STATE	KHALID NOOR FAKHRUDDIN -A.R. KHAN, VA. ANSARI
94	CRA 697/2011	HANSHAROOD VS THE STATE	PRADEEP NAVERRIYA -CHANDRAPAL SINGH, D.S. BACHEL, SANJAY SONI, AJAY SEN, VARSHA KOTIARI, ASHISH SONI, ASHISH SINGH PARIHAR, SMT. R. SINGH
95	CRA 1345/2012	MARIN SING VS THE STATE	PRAMOD THAKRE -SUDEEP PATEL, MANISH CHOURASIA, RAHUL, RAWATRAJNEESH PATEL, RANJAN BANER, DEEPA VINAY KUMAR PANDEY (P-1) SARITA KANOUJ (P-1)
96	CRA 2067/2017	GALAB SING VS THE STATE	MADAN SINGH -SOURABH SINGH THAKUR, GAYATRI LADHYA
97	CRA 809/2012	DHAN SINGH VS THE STATE	P. S. TIWARI -MANISH TIWARI, ASHISH TIWARI, SMT. AARTI TIWARI, G.P. TIWARI (1)
98	CRA 954/2011	RAJKISHAN VS THE STATE	SHANKER PRASAD SINGH -DILEEP KAPSE
99	CRA 1712/2013	M.C. RAHIS VS THE STATE	SANDESH DIXIT -DURGESH SINGRORE, KAPIL SINGH, SAREESH DIXIT, DURGESH SINGRORE, KAPIL SINGH, APPELLA
100	CRA 2093/2013	SHAKEL SI VS THE STATE	MUKESH PANDEY -H.S. VARMA, M. SHRIVASTAVA, PRADIP SINGH
101	CRA 2186/2013	RAJUJ SING VS THE STATE	RANJAN BANERJEE -S.P. VERMA, V.K. PANDEY
102	CRA 2710/2013	SALEMUDDIN VS THE STATE	S. K. NEMA -U. S. TOMAR, TAUSIF AHMED
103	CRA 2267/2013	LAXMAN VS THE STATE	ASHISH SINGHA -ROHIT DUBEY, ASHISH SINGH PATEL, S. K. ANJURANI, BHARAT S. DATTA, N. DATTA
104	CRA 2381/2013	MIKHIL RAJ VS THE STATE	SAURABH SHARMA -RAVINDRA GUPTA, RAJ SHARMA, SIDDHARTH DATT, NISHANT DATTA, PUSHPENDRA DUBEY, RAHUL SHARMA, AJAY MISHRA, YOGESH SONI
105	CRA 2645/2013	JOHN KUTTI VS THE STATE	SIDDHARTH DATT -NISHANT DATTA, PUSHPENDRA DUBEY, RAHUL SHARMA, AJAY MISHRA, YOGESH SONI
106	CRA 2862/2013	RAVKARAN VS THE STATE	RAJESH SEN -MANOJ SONI
107	MCRG 4197/2013	KRISHNA RJ VS THE STATE	PUSHPRAJ PANDEY -ARLAKHARA, P. SINGH
108	MCRG 8150/2013	RAJESH VS THE STATE	RAJENDRA PRATAP SINGH -
109	MCRG 13711/2013	VED JASWA VS THE STATE	K. G. SAXENA -RAJESH GUPTA
110	MCRG 15748/2013	JASRAM MAL VS THE STATE	SHARAD VERMA -SHALENDRA VERMA, DILIP PANDEY, PRAKESH DWIVEDI, ANURAG SHIVHARE
111	MCRG 15229/2013	KALU ALIAS VS THE STATE	AJAY MISHRA -S. K. DIXIT
112	MCRG 17066/2013	DEEPAK VS THE STATE	AMIT JAIN -M. CHOUBEY, N. GUPTA
113	MCRG 452/2014	MASTRAMLO VS THE STATE	NARENDRA NIKHARE -T.K. ROHITAS, A. K. DUBEY, PRAMOD PATEL
114	MCRG 2251/2014	RAGHVENORA VS THE STATE	PRAMOD SINGH TOMAR -
115	MCRG 3588/2014	RAM NATH VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI (P-1) ASHISH KUMAR TIWARI (P-1) AARTI TIWARI (P-1) GANGA PRASAD TIWARI (P-1) RAMAYATI PATEL (P-1) LAXMI NARAYAN PRA
116	MCRG 5345/2014	RAJESH VS THE STATE	YOGESH KUMAR GUPTA -PARSHURAM PATEL (P-1) SURESH CHANDRA CHOUBEY (OBJ) SUBHASH KUMAR CHATURVEDI (OBJ)
117	MCRG 5527/2014	BHARAT SIN VS THE STATE	SANKALP KOCCHAR -VINIT KUMAR MISHRA (P-1) SUSHIL KUMAR DIXIT (P-1) SHIVENDRA PANDEY (P-1) VIKAS TIWARI (P-1) YOGENDRA SINGH BAGHEL (P-1)
118	CRA 928/2014	JAGDISH VS THE STATE	SUSHIL KUMAR TIWARI -SHANTA TIWARI, RABENDRA KUMAR TIWARI, RAKESH KUMAR GOUTAM
119	MCRG 2661/2013	SAROJ SHAR VS THE STATE	VIJAY KUMAR SHUKLA -P.K. TIWARI, V.K. SHUKLA (P-1) ANURAG KUMAR SINGH (P-1) SHALENDRA DWIVEDI (P-1) SHEKHIL AFZAL (P-1) PRAVEEN KUMAR SHARMA (P-1)
120	MCRG 5374/2014	WANSHODAR VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI (P-1) ASHISH KUMAR TIWARI (P-1) AARTI TIWARI (P-1) GANGA PRASAD TIWARI (P-1) RAMAKANT PATEL (P-1) VINOD TIWARI (P-1)
121	MCRG 5577/2014	RAM KISHOR VS THE STATE	ANAND DUTT MISHRA -VIJAY KUMAR PANDEY (P-1)
122	MCRG 5812/2014	KAMASHA SH VS THE STATE	ANURUDHA SINGH BAGHEL -VINAY SHUKLA (P-1) ANURAG KUMAR SINGH (P-1) SHALENDRA DWIVEDI (P-1) SHEKHIL AFZAL (P-1) PRAVEEN KUMAR SHARMA (P-1)
123	MCRG 5825/2014	LAKHAN SIN VS THE STATE	RAVI SHANKAR SAINI -RAM KISHOR PATEL (P-1)
124	MCRG 5841/2014	JASPAL SIN VS THE STATE	SADAN KUMAR KARAN -MISHAL SINGH THAKUR (P-1) ANURAG KUMAR SINGH (P-1) SHIVENDRA PRATAP SINGH (P-1)
125	MCRG 5893/2014	OM PRAKASH VS THE STATE	BABDOJI CHOURASIA -MADHU BALA CHOURASIA (P-1)
126	MCRG 5904/2014	MUNNA SING VS THE STATE	MOHAMMAD NASIR ANSARI -HAJIKARRAM HUSAIN ANSARI (P-1)
127	MCRG 2718/2014	SATISH KHA VS THE STATE	GHANSHYAM -KAILASH SHARMA (P-1) DEEPAK SEN (P-1)
128	MCRG 2342/2014	DEEPAK VS THE STATE	SIDDHARTH DATT -NISHANT DATTA, PUSHPENDRA DUBEY, AJAY MISHRA, YOGESH SONI
129	MCRG 5361/2014	SUKHENDRA VS THE STATE	YOGESH KUMAR GUPTA -
130	MCRG 5047/2014	RAMESH KU VS THE STATE	RAKESH DWIVEDI -RAKESH DWIVEDI (P-1)
131	MCRG 5741/2014	TARACHAND VS THE STATE	KAMAL SINGH BAGLYA -AMIL KUMAR TIWARI (P-1)
132	MCRG 5895/2014	SHARAD @ S VS THE STATE	SANJAY GUPTA -SANJAY PANDEY (P-1)
133	MCRG 5819/2014	KAMILAKHAN VS THE STATE	ARVIND KUMAR SHARMA -RANJEET SINGH PARIHAR (P-1) KANTIA PRASAD YADAV (P-1)
134	MCRG 5828/2014	RAMAKANT @ VS THE STATE	PRABHAT KUMAR SHUKLA -ANIL SINGH HOPRI (P-1)
135	MCRG 5847/2014	VIJAY KRIS VS THE STATE	RAGHVENORA KUMAR -
136	MCRG 5846/2014	AJAY @ AJ VS THE STATE	RAVI SHANKAR PATEL -JAGDISH PRASAD SINGRORE (P-1) ANURAG PRAJAPATI (P-1)
137	MCRG 5857/2014	ALJ @ HA VS THE STATE	KAMAL SINGH BAGHEL -ALKA SINGH BAGHEL (P-1)
138	MCRG 5912/2014	LAXHAN VS THE STATE	YOGESH KUMAR GUPTA -
139	MCRG 5939/2014	DALJAT KEV VS THE STATE	SIDDHARTH DATT -NISHANT DATTA (P-1) PUSHPENDRA KUMAR DUBEY (P-1) RAHUL SHARMA (P-1) AJAY MISHRA (P-1) YOGESH SONI (P-1)
140	CRA 2922/2013	SANTULAL K VS THE STATE	R. K. SHUKLA -S. K. SEN, N. K. TIWARI, TRIBHUVAN MISHRA, NAVEEN KUMAR AGRAWAL, YADAVENDRA DWIVEDI S. DATTA, P. DUBEY, A. MISHRA, R. SHARMA, Y. SONI
141	CRA 1386/2011	BANRU @ SA VS THE STATE	GYAN PRAKASH TRIPATHI -DASHRATH ANJANWAR
142	CRA 1487/2012	MAHENDRA @ VS THE STATE	VIKASH SHARMA -D.R. SURYAWANSHI, S. N. JAISANKAR, ASHISH TIWARI, GURSHI TIWARI, RAJEEV BARKUR, MANISH TIWARI, S. GHOSAL, SATVESH SHINDE, GANESH PRAJAPATI
143	CRA 2137/2012	MORE SINGH VS THE STATE	SATYAM AGRAWAL -SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA
144	CRA 9152/2013	BABU KUMHA VS THE STATE	SUJATALL -ARUBENDRA SINGH
145	CRA 995/2013	MOHD. YUNUS VS THE STATE	SANJEEV KUMAR SINGH -AKHIL SINGH, SATNISHA SINGH, TIWARI, MANISH DUBEY, PRAVEEN PANDEY, DURGESH PANDEY (APPELLANT) AHADUJLA USMANI (P-1) ARJUN PATEL (P-1) MOHD. MAASOOD NABIG (P-1)
146	CRA 1769/2013	MANOJ KUM VS THE STATE	SHISHIR K. SONI -U. K. TRIPATHI, S.P. PANDEY, VIKAS PATRAK, S. SEN, A. K. RAJ
147	CRA 2377/2013	PRAKASH ME VS THE STATE	MANOJSH GAVANE -C. S. SINGH, BALDEY PATEL, DEEPAK SINGH, SHYAM VISHWAKARMA (APPELLANT NO. 2) S. MEHNIPATTA, N. K. JAIND (COMPLAINT)
148	CRR 580/2014	DR. YASHWA VS RAJNEET SI	SANKALP KOCCHAR -VINIT KUMAR MISHRA (P-1) SUSHIL KUMAR DIXIT (P-1) SHIVENDRA PANDEY (P-1) VIKAS TIWARI (P-1) YOGENDRA SINGH BAGHEL (P-1)
149	CRR 712/2014	RAJODH @ R VS THE STATE	ANURUDH KUMAR MISHRA -MANOJ KUMAR JAIN, MANOJ PRAASAD DWIVEDI
150	CRA 1094/2014	RAJAKAJ KUM VS THE STATE	VIJAY NAYAK -ANAND NAYAK
151	CRA 1187/2014	SHANKAR KO VS THE STATE	PUSHPRAJ SINGH GAHARWAR -MANAS MANI VERI, RAJEEV SINGH PARIHAR
152	MCRG 5717/2014	NASIR QURE VS THE STATE	MITHLESH P. D. TRIPATHI -NEETU PRAJAPATI (P-1)
153	MCRG 5764/2014	DR S. K. C VS THE STATE	SHALENDRA KUMAR GANGRADE -UMESH KUMAR SHUKLA (P-1) MANITA KATHWASIP (P-1) DEVENDRA KUMAR GANGRADE (P-1) UCHHOTI KUSHWAHA (P-1)

Before HON'BLE SHRI JUSTICE G.S. SOLANKI HON'BLE SHRI JUSTICE N.K. GUPTA Court Room No:13 MOTION HEARING

154	MCRG 5648/2014	VEER BAHAD VS THE STATE	SIDDHARTH DATT -NISHANT DATTA (P-1) SHIVENDRA KUMAR DUBEY (P-1) RAHUL SHARMA (P-1) AJAY MISHRA (P-1) YOGESH SONI (P-1)
155	CRA 1773/2005	RAM SINGH VS THE STATE	VIJAY PANDEY, AJAY SHUKLA, R. S. DUBEY -RAJESH CHOUDREY, RAJESH SAHU
156	CRA 2472/2005	RAM RATAN VS THE STATE	AG. -V.P. SINGH, CHANGE COUNSEL V.P. SINGH, PRAMEEKSHA VINDOLA, B. R. CORTAK, G. SAXENA
157	CRA 153/2009	WJAY KUM VS THE STATE	RAMAN PATEL, P. C. PATEL, A. G. -V.P. SINGH
158	CRA 1631/2009	JOLE BAGVA VS THE STATE	HARI BHADUR GAUTAM -
159	CRA 706/2010	MANGAL S N VS THE STATE	M. A. KHAN -M. R. KHAN, M. C. BARMANJIS SINGH, A. D. BEY, M. MISHRA, S. SINGH
160	CRA 833/2010	DINESH VS THE STATE	SATYAM AGRAWAL -ABHJEET A. AWASTHAKA, S. K. MISHRA, PRADEEP DUBEY
161	CRA 916/2010	RAJESHAN PA VS THE STATE	J. S. SINGH -A. K. DUBEY, M. MISHRA, M. MISHRA, S. DATTA, SIDDHARTH DATT, APARNA SINGH
162	CRA 1111/2010	HEMARAM VS THE STATE	PRADEEP NAVERRIYA, A. D. MISHRA -SANJAY SONI, AJAY SEN, VARSHA KOTIARI, ASHISH SONI, ASHISH SINGH PARIHAR, SMT. R. SINGH
163	CRA 4727/2011	PREMKUMAR VS THE STATE	SHRI KHALID NOOR FAKHRUDDIN -A.R. KHAN, VA. ANSARI, SHANILABRAM FATIMA
164	CRA 1939/2013	ANNI @ AN VS THE STATE	SIDDHARTH DATT -NISHANT DATTA, PUSHPENDRA DUBEY, AJAY MISHRA

113

Before HON'BLE SHRI JUSTICE ANIL SHARMA Court Room No:17 MOTION HEARING

- 1 MCRC 1187/2014 ASHOK KUMA VS THE STATE SANDEEP KUMAR JAIN
2 MCRC 263/2014 KAMTA SHAR VS THE STATE VIJAY KUMAR SHUKLA -DEVENDRA PRASAD MISHRA P. KRISHNA KUMAR PANDEY P.1
3 MCRC 428/2014 GHANSHYAM VS THE STATE VIJAY NAYAK -ANAND NAYAK P.1
4 MCRC 5074/2014 YOGESH DUB VS THE STATE RAJESH KUMAR TIWARI -VISHNU KUMAR SHUKLAP-1ANAMUL KISHORE GUPTAP-1SIDHMA NATH GUPTAP-1
5 RP 808/2013 RAM NIWAS VS UNION OF RAJESH SONI SUDHIR KUMAR SHRINASTAVA
6 MCRC 4709/2016 PINTYA VS THE STATE PRAMOD KUMAR CHAURASIA -DEVENDER SINGH P.1
7 MCRC 4317/2012 PRADEEP AG VS PAPPU MAUL ASHOK LAJWANI MANHAR DIXIT, LOKESH JAIN PRATYUSH TRIPATHI P.1 JOURAY TIWARI P.1 JAMURAG BUDHOLIAR P.1 JALOK AGNHOITROR P.1
8 RP 112/2014 VISHRAM SA VS SURJIDEEP OM PRAKASH DWIVEDI -ANIL KUMAR DWIVEDI P.1 ANIL KUMAR DWIVEDI P.1 ZISANJEEV CHOUBEY P.1 ZISANJEEV CHOUBEY P.1 ZISANJEEV CHOUBEY P.1 ZISANJEEV CHOUBEY P.1
9 RP 161/2014 ASHOK KUMA VS TRILOKI SI CHANDRANAS DUBEY -SHYAM SUNDER SINGH GREP-1 SHHAILESH GARG P.1
10 RP 196/2011 SANJAY PAT VS SMT USHA PRADEEP KUMAR NAVERIA -AJAY SENIP-1 VISHASH GUPTAP-1 POOJA GAJRAP-1 VISHAL DHAGAT P.1 VISHAL DHAGAT P.1 VISHAL DHAGAT P.1 JINEERAJ PATHAK P.1 JINEERAJ PATHAK P.1 JINEERAJ PATHAK P.1

Before HON'BLE SHRI JUSTICE N.K. GUPTA Court Room No:12 FINAL HEARING

- 1 CRA 1050/1997 JAGDISH & VS THE STATE ZM BHAJASLAMALI, S.KOSHIA N SARAF
1 CRA 1130/1997 SITARAM @ VS THE STATE MD.DHOTE,SK CHOHEL,ABHILASH DAV

Before HON'BLE SHRI JUSTICE N.K. GUPTA Court Room No:12 MOTION HEARING

NOTE (FOR SUPPLEMENTARY LIST):-

CASES SHOWN IN SUPPLEMENTARY LIST

- (1) THE CASES FROM S.NO. 104 TO S.NO. 104 WILL BE TAKEN UP AFTER S.NO. 8 IN THE SAME HEAD OF [PERSONAL APPEARANCE CASES]
(2) THE CASES FROM S.NO. 109 TO S.NO. 129 WILL BE TAKEN UP AFTER S.NO. 10 IN THE SAME HEAD OF [BAIL APPLICATIONS U/S 439 Cr.P.C.]
(3) THE CASES FROM S.NO. 130 TO S.NO. 136 WILL BE TAKEN UP AFTER S.NO. 13 IN THE SAME HEAD OF [SUSPENSION OF SENTENCE U/S 389,397 Cr.P.C. AND OTHERS]
(4) THE CASES FROM S.NO. 137 TO S.NO. 138 WILL BE TAKEN UP AFTER S.NO. 15 IN THE SAME HEAD OF [ORDERS]
(5) THE CASES FROM S.NO. 139 TO S.NO. 142 WILL BE TAKEN UP AFTER S.NO. 76 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CRIMINAL CASES]
(6) THE CASES FROM S.NO. 143 TO S.NO. 146 WILL BE TAKEN UP AFTER S.NO. 81 IN THE SAME HEAD OF [AFTER NOTICE (FOR ADMISSION) - CRIMINAL CASES]

- 1 CRA 1434/2000 GOVIND NANI VS THE STATE ARUN KOCHAR VINOD KOCHAR, SANTOSH SHRIVASTAVA
2 CRP 674/2003 SMT SHANTI VS THE STATE SHARAD VERMA, S.VERMA, S.PATEL, AMIT PANDEY -R.K. SHRIVASTAVA, RAJESH TIWARI, P. TIWARI
3 CRP 1304/2005 KRISHNA DA VS THE STATE RS YADAV ANAND PATEL, AMIT KUMAR CHAVANDE AG.
4 CRP 745/2008 LALU SING VS THE STATE VISHAL DHAGAT
5 CRA 2343/2010 KUTTI KOL VS THE STATE SURENDRA VERMA -S.R.KUSHWAHA, SURENDRHA VGRHA
6 CRA 1074/2011 SURAJ DHAN VS THE STATE SOURABH BHUSHAN SHRIVASTAVA -PRATYUSH TRIPATHI P.1 S.TAMRAKAR
7 CRP 1349/2012 BHADRI DAS VS THE STATE PARTOSH TRIVEDI -MANOJ SONI
8 CRP 1165/2013 RAMBABU VS THE STATE PRAMOD THAKRE -SUDEEP PATEL, HIMANSHU CHOKRADIYA
9 MCRC 5267/2014 ABHISHEK S VS THE STATE PRAKASH UPADHYAY -BRAJENDRA SINGH KUSHWAHA P.1 SATISH KUMAR DUBEY P.1 IRAMANATH DWIVEDI P.1
10 MCRC 5688/2014 ANIL CHOUK VS THE STATE VISHAL DHAGAT -NEERAJ PATHAK P.1
11 CRA 1135/2011 RAJENDRA P VS THE STATE SUMANT BHATTACHARYA -B.M.PRASAD SATYAM AGRAWAL P.1 JISHVRAJ KUSHWAHA P.1 RAHUL GUPTA P.1
12 CRA 192/2013 KAMAL SING VS THE STATE SATYAM AGRAWAL -SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA DATTA, P. DUBEY, P. SHARMA, A. NISHRAGYESH SONI
13 CRA 757/2013 LAKHAN VS THE STATE SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, J. SONI, RAHUL SHARMA, NEENA KHERRAP-1 VIJAY KUMAR LAKHERAP-1 DIVIK LAKHERAP-1
14 CRP 1849/2005 MATHAI LAL VS MANJAJI SHRI ASHOK KOSHIA, SMT R. PATEL
15 CRP 874/2010 PIYUSH JAI VS THE STATE A.P. SINGH -PANKAJ DIXIT, ASHOK SINGH, VIVEK SHUKLA, PRAVEEN SHARMA
16 CRP 949/2012 UTTAM VS THE STATE MUKESH PANDEY -H.S.VERMA, M.SHRIVASTAVA
17 CRP 1360/2012 SUBHASH SA VS GOPAL JAIDEEP SIRPURKAR
18 MCRC 1210/2012 KEDAR GUPT VS THE STATE P.S. TIWARI -MANISH TIWARI, ASHISH TIWARI, SMT. RATI TIWARI
19 CRP 934/2013 HARVINDER VS THE STATE RANVEER SINGH -AMIT KHATRI, K. SINGHSHARAD VCRNAR-1 SHHAILENDR VERMA, R. SILALI, KUMAR PANDEY P.1 SHIVANANDAN SARAF P.1 GIRAJESH DWIVEDI P.1 JAMURAG SHIVHAREJ P.1 ZISANJEEV KUMAR TIWARI P.1 ZISANJEEV KUMAR TIWARI P.1 ZISANJEEV KUMAR TIWARI P.1 ZISANJEEV KUMAR TIWARI P.1
20 CRP 1978/2013 PRAKASH GA VS THE STATE SANKALP KOCHAR -S.K.DIXIT, VAMSHRA, VIKAS TIWARI, SHIVENDRA PANDEY
21 CRA 1256/2013 NARAYAN SI VS THE STATE SIDDHARTH DATT -ABSHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
22 MCRC 5376/2013 RAM YADAV VS THE STATE SANKALP KOCHAR -S.PANDEY, S.K.DIXIT, VAMSHRA, Y. TIWARI
23 MCRC 6149/2011 ANIL KUMAR VS THE STATE SUSHIL TIWARI -RAVENDRA TIWARI, SMT. SHARITA, VIKRAGESH KHATRI, SATYENDRA GAUTAM P.1
24 MCRC 8181/2013 RAMAKANT V VS THE STATE SHASHANK SHERKAR -AMIT SINGH, BHOPESH TIWARI, TAPAN BATHISE ANKIT AGRAWAL
25 MCRC 10415/2013 HEERALAL VS THE STATE SANKALP KOCHAR -S.K. DIXIT, VAMSHRA, VIKAS TIWARI, SHIVENDRA PANDEY
26 MCRC 11319/2013 ABHISHEK P VS THE STATE SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI
27 MCRC 12268/2013 PARAGADHO VS THE STATE PANKAJ DUBEY -NIRENDRA SINGH, RAKESH SHUKLA
28 MCRC 12942/2013 PIYUSH DUB VS THE STATE SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONI, S. RAIZADA, ANANA SHRIVASTAVA P.1 ZANIL KUMAR SONI P.1
29 MCRC 14782/2013 SMT SUGAN VS THE STATE X.G. SAXENA -H.L. SHUKLA
30 MCRC 15312/2013 SMT. TULSA VS THE STATE NARESH SHARMA -SMT. INDU PANDEY, DEVESH KHATRI
31 MCRC 17144/2013 UMESH PARO VS SURESH KUM S. GULATEE -T. GULATEE, R. AGNHOITROR, R. MALHOTRA
32 CRP 207/2014 HAJAR @ H VS THE STATE SHASHANK UPADHYAY -SHASHANK UPADHYAY P.1
33 MCRC 26/2014 KRISHNA GO VS THE STATE A.K. PATHAK -J.P. DHIMOLE
34 CRA 607/2014 RAI SINGH VS THE STATE SURESH KUMAR KUREEL
35 MCRC 55/2014 RAJESH KAP VS MOHANLAL SANJAY AGRAWAL -RAJESH UPADHYAY, P.K. SAHU, A. AGRAWAL, A. DUBEY, RADHESHYAM TIWARI P.1 JAMURAG TIWARI P.1 RAJA RAHUL NAYAK P.1 HARSHIT PATEL P.1
36 MCRC 56/2014 RAJESH KAP VS MOHANLAL SANJAY AGRAWAL -RAJESH UPADHYAY, P.K. SAHU, A. AGRAWAL, A. DUBEY, RADHESHYAM TIWARI P.1 JAMURAG TIWARI P.1 RAJA RAHUL NAYAK P.1 HARSHIT PATEL P.1
37 MCRC 58/2014 RAJESH KAP VS MOHANLAL SANJAY AGRAWAL -RAJESH UPADHYAY, P.K. SAHU, A. AGRAWAL, A. DUBEY, RADHESHYAM TIWARI P.1 JAMURAG TIWARI P.1 RAJA RAHUL NAYAK P.1 HARSHIT PATEL P.1
38 CRP 152/2014 BHAVANI SI VS POLICE STA PUSHPENDRA SINGH BAGHEL -SMT. NEELVA SINGH BAGHEL
39 CRP 1812/2014 BHUPENDRA VS THE STATE ATUL ANAND AWASTHY -R.K. PANDEY
40 CRA 224/2014 LALAN SING VS THE STATE RAKESH DWIVEDI -D.K. MISHRA
41 CRP 753/2014 MANOJ KUMA VS THE STATE MADULLA USMAN -ARJUN PATEL, M.M. NABI
42 MCRC 518/2014 KANAKESH BA VS CENTRAL B ANITA KATHWAS -CHHOTI KUSHRAM P.1
43 MCRC 525/2014 AMLESH KUM VS CHURAMAN P ABHJEET A. AWASTHI -ANURITA AWASTHI SHUKLA, M.RNAY GUPTA, S. DUBEY
44 CRP 597/2014 RAVENDRA S VS THE STATE SUMIT RAGHUVANSHI -T.K. VISHWAKARMA
45 CRP 623/2014 SANDEEP VS THE STATE ANAND DUTT MISHRA -VIJAY KUMAR PANDEY, PRAKASH
46 MCRC 677/2014 KHILAN SIN VS POLICE STA SOURABH BHUSHAN SHRIVASTAVA -PRATYUSH TRIPATHI P.1
47 CRP 686/2014 OMPRAKASH VS THE STATE SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, RAHUL SHIVANANDAN MISHRA, YOGESH SONI
48 MCRC 854/2014 PALTU VS VISHNU NITIN SHUKLA -NITIN SHUKLABALWANT SINGH BAKRIYA
49 MCRC 852/2014 CHDHAARILA VS P.S. KOTWA ANAND DUTT MISHRA -VIJAY KUMAR PANDEY
50 MCRC 887/2014 ASHISH TIV VS J.V. SAHI AJEET KUMAR RAWAT -PRASHANT CHOLURASIA
51 CRA 1127/2014 THIR PARTNE VS THIR PARTNE RAJESH MANOJIRETTA -GOPAL, JISWAL
52 MCRC 1584/2014 GUDDI @ AL VS ROHIT BAGR SHYAM NARAYAN VISHWAKARMA -ARVIND SONI, KAPISH YADAV
53 MCRC 1591/2014 ANIL KUMAR VS THE STATE RAJESH KUMAR GUPTA -KRISHNA GOPAL SAXENA
54 MCRC 162/2014 BABUJI VS THE STATE RAMESH KUMAR TAMRAKAR -ASHISH UPADHYAY
55 MCRC 2182/2014 ASHOK GRI VS THE STATE SANKALP KOCHAR -S.K. DIXIT, VAMSHRA, VIKAS TIWARI, SHIVENDRA PANDEY
56 MCRC 2455/2014 SITARAM VS THE STATE DEEPENDRA KUMAR MISHRA -GYANENDRA KJ MISHRA
57 MCRC 2897/2014 THE STATE VS GOPAL SING VIKAS MAHAWAR -SALU SINGH
58 MCRC 3403/2014 AMARNATH H VS THE STATE SHASHANK UPADHYAY -G.S. JHARIYA
59 MCRC 3515/2014 VIKAL PRAS VS THE STATE ANEJAD SHRIVASTAVA -RAVINDRA PWARASHAR P.1
60 MCRC 3658/2014 UMESH KUMA VS THE STATE NARENDRA NIKHARE -YARUN KUMAR P.1 AJAY KUMAR DUBEY P.1 PRAMOD KUMAR PATEL P.1
61 MCRC 3762/2014 BASANT VS THE STATE SATYAM AGRAWAL -SHIVAM AGRAWAL P.1 JISHVRAJ KUSHWAHA P.1 RAHUL GUPTA P.1
62 MCRC 3856/2014 SMT. RERHA VS PANKAJ SHA RAJNISH KUMAR PANDEY -NITIN SHUKLA P.1
63 MCRC 3531/2014 PRASHANT S VS SMT NISHA PRIYANK BHANDELWAL -SMT. RERHA VS PANKAJ SHA VED PRAKASH NEMA -HARSH GUPTA P.1

84	CHR 1186/2013	ARUNESH DW VS SMT RUCHA	SURENDRA PATEL, PRATYUSH TRIPATHI, SOURABH BHUSHAN SHrivastava(R-1)
85	MCRC 1583/2013	SHARDA PRA VS ANAMIKA TI	AMIT VERMA N P DUBEY, N R BHOSLE, MANISH TRIVEDI, AJAY BISHRA, SMITA KAPOORASHISH UPADHYAY (R1)
87	MCRC 1706/2013	SURAJIBI VS SMT MAMAT	SAMEER SETHI, BOLENDRA GRII GOSWAMI, S.D.GUPTA, VIJAY DHAKAD, SUNIL DHAKAD, RAJVEET SINGHSMT, NEEJIMA SETHI, N.GUPTA (R1), SUSHIL K THAKUR, BOLENDRA GRII, R.K.TIWARI, UMESH BASI(R1)
88	CHR 2289/2013	WAHID KHAN VS THE STATE	WAKEEL KHAN -S.MISHRA
89	CHR 2451/2013	VISHAL VER VS THE STATE	MOHD. ALI -VIJAY B K SHUKLA
90	MCRC 2465/2013	ABHINAV @ VS THE STATE	SHASHANK UPADHYAY -RAMLESH MISHRA, RAJ KUMAR
91	MCRC 4356/2013	OM PRAKASH VS SMT. REKHA	GREESHM JAIN, RAKESH K SAHJI, AP SHAH, S KHARF, D SHAH(R-1), DILIP PARIHAR
92	MCRC 8133/2013	KAMAL KAUS VS THE STATE	VISHAL DHAGAT
93	CHR 4403/2014	MOTRAL VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI(R-1), GAGANESH KUMAR TIWARI(R-1), TAARTI TIWARI(R-1), GANGA PRASAD TIWARI(R-1)
94	MCRC 7540/2014	HARNEK SIN VS POLICE STA	BRAMHADATT SINGH -ADHISHEK DUBEY
95	MCRC 5337/2013	TARIQ MANVS VS THE STATE	PUNEET SHROTRI -VANDANA SHROTRI, M KUSHWAHMUMTAZ HUSSAIN, MOHD. OASIM, ISHTEYAQ HUSSAIN, SMT. NIRMALA NAYAK (GA FOR R1)
96	CRA 255/2013	RAHUL VS THE STATE	AMIT JAIN -ACHOLIBEY, VEER BHADRA, SARITA CHAUDHARY, CHANCE OF COUNSEL, SAPTA CHOUNDARY
97	CHR 195/2014	RAJARAM VS THE STATE	JAI PRAKASH PATEL -AMIT NISAD, PREM KUMAR ARORA
98	CRA 857/2014	RANGAL VS THE STATE	RAVI SHANKAR PATEL -OM PRAKASH RATHORE(R-1), JANKURAG PRAJAPATI(R-1)
99	MCRC 5178/2014	AMR KUMAR VS THE STATE	VIVEK RUSIA -PRADEEP K TIWARI(R-1), RAHUL SHANKAR(R-1)
100	MCRC 5193/2014	VAND MISH VS THE STATE	GHAN SHYAM PANDEY -SUNIL MISHRA(R-1), JOHAN SMT. ASM PANDEY(R-1)
101	MCRC 5374/2014	KRISHNA SING VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI(R-1), SHASHANK TIWARI, GANGA PRASAD TIWARI, RAMAKANT PATEL, VINOD TIWARI
102	MCRC 5535/2014	ASHOK VS THE STATE	HARI SHANKER DUBEY -AMIT DUBEY(R-1), ABHINAV DUBEY(R-1)
103	MCRC 5103/2014	SURESH VS THE STATE	SANJAY SHARMA -VIJAY AWASTHI(R-1)
104	MCRC 572/2014	RAJUL PATWA VS THE STATE	AMIT KUMAR VISHWAKARMA -TARUN KUMAR(R-1), HARVESH VERMA(R-1)
105	CRA 1706/1997	RAFIQ KHAN VS THE STATE	MANISH DATI, YK GUPTA, PK PANDEY, RPS THAKUR, A G
106	CHR 540/2010	KUMMAN VS THE STATE	Z M SHAH -JA SHAH, NITIN SARAF, SANDEEP KOSHKA
107	MCRC 3884/2014	SMT CHITR VS THE STATE	HARI SHANKER DUBEY -AMIT DUBEY(R-1), ABHINAV DUBEY(R-1)
108	MCRC 5595/2014	SHIVAM GAU VS THE STATE	PUSHPRAJ SINGH CAHARWAR -MAMAS MANI VERMA(R-1)
109	MCRC 5609/2014	PREMNARAYA VS THE STATE	GURPAL SINGH, ANIL UYALIA -BEERENDRA KUMAR UPADHYAY(R-1), JASHWARYA SAHU(R-1)
110	MCRC 5870/2014	SUSHMA AGA VS THE STATE	VISHAL DHAGAT -NEERAJ PATHAK(R-1)
111	MCRC 4825/2014	PAPPU ALIA VS THE STATE	SANKALP KOCHAR -VINIT KUMAR MISHRA, SUSHIL KUMAR D.S., SHIVENDRA PANDEY, VIKAS TIWARI, YOGENDRA SINGH BAGHEL
112	MCRC 5296/2014	VIJAY PATE VS THE STATE	DHANANJAY ASATI -
113	MCRC 5017/2014	BHOLE BASH VS THE STATE	DHANANJAY ASATI -
114	MCRC 5668/2014	MAKSODD VS THE STATE	VIKASH CHOURSEY -PRADEEP SINGH CHOUHAN(R-1), WAAVEEN GRII GOSWAMI(R-1), HARSH PAL VARMA(R-1), VIKASH CHOUKSEY(R-1)
115	MCRC 5811/2014	BABULAL S VS THE STATE	SANJEEV KUMAR SINGH -SATENDRA SINGH (R-1), TIWARI(R-1)
116	MCRC 5829/2014	BAHSARUJT VS THE STATE	MANOJ KUMAR RAJAK -
117	MCRC 5843/2014	VIJAY KRIS VS THE STATE	RAO, VINDRA KUMAR -RAMSHANKAR RAWATI(R-1), PRASHANT KUMAR DUBEY(R-1)
118	MCRC 5848/2014	MOHAMMAD R VS THE STATE	IFUZAIL USMANI -
119	MCRC 5876/2014	SMT. KAMLA VS THE STATE	SURESH PRASAD KHARE -RAMAKANTI SHrivastava(R-1), INDRAJEEY SINGH YADAV(R-1)
120	MCRC 5901/2014	BHAGVANDEE VS THE STATE	ASHISH TIWARI -RAJEEV KUMAR BADAURIP, VIMANSH TIWARI(R-1), SUDIP GHOSAL(R-1), GANESH PRASAD PRAJAPATI(R-1)
121	MCRC 5920/2014	SATISH CHA VS THE STATE	SANJAY KUMAR PATEL -VINEETA PATEL(R-1), SUBHASH PATHAK(R-1)
122	CHR 2081/2013	PAPPU @ GA VS THE STATE	N.K. MISHRA -T.C. LAKHERA, SANDEEP TIWARI
123	CHR 753/2014	SANJOSHAH VS THE STATE	VISHAY KUMAR SOLANKI -SUNIL KUMAR PANDEY
124	CHR 1057/2014	DEVANAND VS THE STATE	KAMAL SINGH SABLEYA -ARUL KUMAR TIWARI
125	CHR 1170/2014	RAMSESH BADI VS THE STATE	PRAKASH UPADHYAY -HITENDRA SINGH GOUNJAN, SAJENDRA SINGH KUSHWAH, SARMA NATH DWIVEDISATISH KUMAR DUBEY
126	CRA 1195/2014	MANISH KAN VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI, MESHIL KUMAR TIWARI, TAARTI TIWARI, GANGA PRASAD TIWARI, VINOD TIWARI
127	MCRC 5225/2014	SARITA PRA VS THE STATE	MOHAN SAUSARKAR -SANTOSH KUMAR VISHVAKA, MAJENDRA KUMAR DIXIT
128	MCRC 5470/2014	GOLUB@RAHUL VS THE STATE	PARAS NATH DAS -SONAL DAS(R-1), DILIP NAR(R-1)
129	MCRC 5491/2014	MANESH VS THE STATE	PRAMOD KUMAR CHAURASIA -
130	MCRC 8111/2012	LA CHAND VS APPELLATE	SHARAD VERMA -SHAILENDRA VERMA, RAJESH DWIVEDI, L K PANDEY, N. KARAN, SRIN SHRINASTAVA, A. SHIVHARE, D. SINGH
131	MCRC 292/2013	RAJESH BIS VS APPELLATE	SHARAD S VERMA -SHAILENDRA VERMA, LALIT PANDEY, N. KARAN, RAJESH DWIVEDI, ANURAJ SHIVHARE, DEEPAK SINGH
132	MCRC 15729/2013	MIS AABHA VS KATYAN SH	MANOJ JAIN -K L GUPTA, LAXMI CHOUHAN, PRYANKA CHOLIBEY(R-2)
133	CHR 343/2014	VIJAY KUMA VS VIDHA PRAS	RAMA SHANKAR YADAV -A. K. SINGH, PRAMOD KUMAR TIWARI(R-1), PRAMOD KUMAR TIWARI(R-2), PRAMOD KUMAR TIWARI(R-3)
134	CHR 1171/2014	MAZINKAR P VS THE STATE	AJAY SHANKAR RAWAZADA -ANJANA SHrivastava
135	CHR 766/2014	SANDEEP SO VS SMT NISHA	SAJIDULA KHAN -MOHAMMAD ASHIF, MANSOORI
136	CHR 773/2014	SURAJ PATE VS THE STATE	GHAN SHYAM PANDEY -SUNIL KUMAR MISHRA, LAYALI PRASAD YADAV
137	MCRC 4883/2014	NARENDRA S VS THE STATE	PUSHPENDRA KUMAR VERMA -RAHUL TRIPATHI(R-1), RAJAT SOHGAR(R-1)
138	MCRC 4930/2014	PREM KUMAR VS THE STATE	ATUL UPADHYAY -VIJAY AWASTHI
139	MCRC 4953/2014	DASGRATH VS THE STATE	GANGA PRASAD PATEL -MANEESH KUMAR SONI(R-1), ANUJ TIWARI(R-1)
140	MCRC 5685/2014	VISHNU GUJ VS THE STATE	ATUL CHOUHAN -
141	MCRC 5873/2014	SMT. SONAL VS SHRI PRAMO	PRANAY VERMA -KAUSTUBH SHANKAR JHA(R-1)
142	MCRC 5834/2014	SUJEET KUM VS RAJENDRA K	RAKESH KUMAR JAIN -JYOTI JAIN, ROHIT JAIN, SATISH CHOURASI, SIVANAN KUMAR
143	MCRC 5948/2014	MIRA SINGH VS SMT. PUSHP	MANINDER S BHATTI -YOGESH MOHAN TIWARI(R-1), RAJVEEN KUMAR SENP, PRAMESH CHANDRA SHARMA(R-1)
144	MCRC 13279/2011	ASHOK I EL VS MARGU SONI	Y P SHARMA, PRAKASH UPADHYAY, RAHUL TRIPATHI, R K UPADHYAYA (R-1), SMT SUDHA SHARMA
145	MCRC 1987/2012	M/S MAYRA VS SMT. MEEHA	PUSHPENDRA SINGH ANOOP SAXENA -A SAXENA, C KUSHRAM(R-1), SAJIDULA KHAN, ARVIND DUBEY
146	MCRC 3553/2012	MOHD MOHD VS THE STATE	SHARAD VERMA -

Before HON'BLE SHRI JUSTICE TARUN KUMAR KAUSHAL Court Room No.5 MOTION HEARING

1	CHR 557/2006	ANRUT VS THE STATE	ADMISHRA, R. PANDE, P. TIWARI, K. JAIN, AG -
2	CHR 151/2006	HARISH CHA VS THE STATE	P.S. TIWARI, MANISH TIWARI, A. TIWARI, AG -
3	CRA 206/4/2009	RAKHU @ RA VS THE STATE	ARVIND NAKRA, K NAKRA, P.S. TIWARI -P.S. TIWARI, MANESH TIWARI, LASHISH TIWARI, RAMA KANT PATEL (SURETY)
4	CHA 2280/2009	YAKLS VS THE STATE	A. USMANI -
5	CHA 2131/2011	MO. SHAHD VS THE STATE	M.K. SULAKHE, MISS S. RAJAK -R. PANDEY
6	CRA 722/2012	ARJUN SING VS THE STATE	L.N. SAKLE, G.S. RAJPUT -
7	CHR 1108/2013	MANISH VS THE STATE	JAFAR KHAN AG -UTTAM MAHESHYARI, ROSHAN KHUSHWAHA
8	CHA 815/2001	THE STATE VS HARPRASAD	RAM SHANKAR KHARE, ROHINI PD. TIWARI -A D MISHRA, D MISHRA, K L PRAJAPATI, (S)
9	CHR 994/2001	RAM CHARAN VS THE STATE	ANIL KHARE, SUDEEP DEB, SP MISHRA, RAMAN PATEL, AG, ALOK JAIN (COMPLAINT), PC PATEL
10	CHR 1215/2008	MOHMMAL VS THE STATE	SK GANGRADE, ANITA KATHWAS -K K SHUKLA
11	CHR 2226/2012	JANKI PRAS VS SMT GOMTI	KULDEEP SINGH -HARSHAM GARG
12	CHR 813/2013	RAJVEET M VS THE STATE	HARI SHANKAR DUBEY -AMIT DUBEY, ABHINAV DUBEY
13	CHR 1073/2013	ANIL @ SIN VS THE STATE	L.N. SAKLE -G.S. RAJPUT
14	CHR 1622/2013	BALKARAN P VS THE STATE	JAFAR KHAN AG -UTTAM MAHESHYARI, ROSHAN KHUSHWAHA
15	CHR 1725/2012	KAVISHWAR VS THE STATE	SIDDHARTH DATT -NISHANT DATI, PUSHPENDRA DUBEY, AJAY MISHRA, Y. SONMUNESH KUMAR AGRAWAL, PREM NARAYAN VERMA (P2)
16	CHR 2393/2013	AJABRAO VS THE STATE	SANJAY PATEL -VINEETA S. PATEL, R.K. PATEL, DR. SUSHASHA PATEKAR
17	CHR 212/2013	PANJABRAO VS AJABRAO	PRANAY VERMA -K.S. JHA
18	MCRC 2276/2013	M.P. POORVA VS SMT KOMAL	PRADEEP NAVERIYA -SANJAY SONI, AJAY SEN, PRANAY VERMA, KS JHA (R1,2)
19	MCRC 5053/2013	PRITESH VE VS THE STATE	MUKESH KUMAR AGRAWAL -PREMNARAYAN VERMA
20	MCRC 5330/2013	SMT. MEEHA VS THE STATE	AJAY V. GUPTA -RAJVEY MISHRA
21	MCRC 12311/2013	SHAIKENDRA VS THE STATE	SIDDHARTH DATT -NISHANT DATI, PUSHPENDRA DUBEY, AJAY MISHRA
22	MCRC 1352/2013	CR. MANGAL VS DR. D. S.	SUMIT RAGHUVANSHI -A K. LOOHI, T.K. VISHWAKARMA
23	MCRC 13654/2013	R.K. TRIPA VS THE STATE	S. P. MISHRA -VIDYA SHANKAR MISHRA, SHIVAM SINGH(R-1), JATISHUMIAN SINGH DIXIT(R-1)
24	MCRC 14979/2013	MADAN SING VS ASHOK PATE	SUDESH MISHRA -
25	MCRC 15934/2013	JINESH JAI VS THE STATE	HAJENDRA RAGHUVANSHI -NEERAJ ASHAR, JENDRA SHrivastava, SUNNY ARORA
26	MCRC 17043/2013	SMT POOJA VS PREM KUSHW	SATYAM AGRAWAL -VIJAY AGRAWAL, SHYAM AGRAWAL, SHYAMAJ KUSHWAHMA, RAHUL GUPTA
27	MCRC 1775/2013	SARSENDRAY VS THE STATE	P.S. TIWARI -MANISH TIWARI, ASHISH TIWARI, SMT. ANU TIWARI, G.P. TIWARI
28	MCRC 1070/14	M.P. POORV VS SMT KUMAR	SUMIT RAGHUVANSHI -TK. VISHWAKARMA, A.X. LOCHI
29	MCRC 387/2014	SMT PUSHP VS SHRI SATYA	MUKESH KUMAR AGRAWAL -PREM NARAYAN VERMA
30	CRA 61/2014	SONU VS THE STATE	UMESH SHrivastava -MAYANK SHrivastava, DR. K. VIJAY DHAT, NAGAR ANAND KUMAR VERMA
			SACHIN SISODIA -NITIN SHUKLA, SACHIN PANDEY

115

29	CRA 12612013	BANTU @ MA VS THE STATE	RAM SHANKAR YADAV .A.K SINGH
30	CRR 787014	BRAJMOHAN VS ARTI SAMR	BALI KARAN SINGH .T.P. SINGH, SANJAY SHARMA
31	MCRCL 2012014	SHER ALI VS IQRAR AHME	MUNHTAR AHMAD .SHRIKANT JAIN,ANURADHA PATEL
32	CRR 8002014	RAKESH KUM VS P.S. GADAR	BALRAM KOSHITA .MAHENDRA KOSHITA
33	CRA 1212014	KISHOR VS POLICE STA	SANJAY SHARMA .
34	CRR 2012014	KHEMCHAND VS THE STATE	SANJAY KUMAR PATEL .VINEETA S. PATEL, R.K PATEL .DR. SUBHASH PATHAK
35	CRR 3192014	SHEKHANOD VS THE STATE	SHARAD VERMA .SHALENDRA VERMA, LALIT PANDEY, RAKESH DEWVEDI,ANURAG SHIVHAREDE,VENRA KUMAR SHARMA[COMP],SARITA KOSHITA[COMP],GARIMA TIWARI[COMP]
36	CRR 3592014	ANKIT JAIN VS THE STATE	SIDDHARTH DATT .NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, V.SOHRAHUL SHARMA
37	MCRCL 4602014	M P POOR VS SHRI VIPIN	K. ROHAN .P. SHANKARAN, MADOP NAIR
38	MCRCL 5432014	JYAJUR @ R VS THE STATE	SANJAY PATEL .VINEETA S. PATEL, R.K. PATEL, SUB-HASH PATHAK
39	CRR 5822014	SMT MUNNI VS THE STATE	PRAMOD KUMAR PANDEY .NITYA NAND MISHRA[P-1]
40	CRR 6112014	BHAGYANDAS VS STAT. RAJWA	YOGESH KUMAR GUPTA .
41	CRR 6312014	SAYAD AFR VS ROSHNIAJAMA	DWARAKA SINGH CHOUDHAN .ARUN KUMAR SINGH
42	CRR 6512014	RAMSINGAROOP VS THE STATE	SANJAY KUMAR JAIN .KAUSHAL JOHANA
43	MCRCL 6152014	DEPUTY SUP VS RAJA @ PUR	-
44	MCRCL 9282014	SHISHIR KU VS AJAY GUPTA	PRAMOD KUMAR PANDEY .NITYANAND KISHRA
45	CRA 10882014	CHHOTEL AL VS THE STATE	SANJEEV KUMAR SINGH .SATENDRA SINGH TIWARI,ANAND MISHRA
46	CHA 111092014	HAN SJUAM VS THE STATE	CHANDRAPAL SINGH PARMAR .DEVENDRA SINGH BAGHEL[P-1]
47	MCRCL 1235 2014	SUSHKI KUM VS RAJARAM CH	NISHANT JAIN .SOURABH SAHNI, SHIKRIT SHUKLA
48	MCRCL 16302014	KU GUNYA VS THE STATE	SHOBHITADITYA .M L. KUSHWAHA, ADWAIT FOUZDAR
49	MCRCL 203202014	DEVENDRA S VS THE STATE	SANJAY KUMAR SINGH .ASHOK SINGH
50	MCRCL 34392014	REVA PRASA VS SHEEL KUMIA	ANIL KUMAR JAIN .PANJABRAO DESHMUKH[P-1],DEVENDRA KUMAR GUPTA[P-1],RAKESH KUMAR PATEL[P-1],KIRISHNA KUMAR PATEL[P-1],MANOJ KUMAR PATEL[P-1]
51	MCRCL 35792014	MYANK MOH VS THE STATE	SATYAM AGRAWAL .SHIVAM AGRAWAL[P-1],SHIVRAJ KUSHWAHA[P-1],RAHUL GUPTA[P-1]
52	MCRCL 37452014	YOGESH BHA VS THE STATE	PRITANK KHANDELVIAI .DEEPAK KUMAR RAGHUVANSHI
53	MCRCL 3806 2014	MAHENDRA S VS THE STATE	ASHISH KUMAR KURMI .KULDEEP SINGH RAJPOOT[P-1],ISHYAL YADAV[P-1],SUDHOD TAMRAKAR[P-1]
54	MCRCL 38912014	JAYDEV VS THE STATE	PRAM SHANKAR TIWARI .MANISH KUMAR TIWARI[P-1],ASHISH KUMAR TIWARI[P-1],JAARTI TIWARI[P-1],BANGA PRASAD TIWARI[P-1]
55	MCRCL 43472014	ROOP SINGH VS THE STATE	SIDDHARTH DATT .NISHANT DATT[P-1],PUSHPENDRA KUMAR DUBEY[P-1],RAHUL SHARMA[P-1],AJAY MISHRA[P-1],YOGESH SONI[P-1]
56	MCRCL 44282014	DWARAKA PIA VS INDRAPAL S	WAKEEL KHAN .ABDUL ATIK[P-1],ARPIIT VERMA[P-1]
57	MCRCL 44952014	SMT PRATI VS DHARMVEER	PRANAY VERMA .KAUSTUBH SHANKAR JAIN[P-1]
58	MCRCL 47812014	MURLI MANO VS DR. (SMT)	AMIT VERMA .PUSHPENDRA DUBEY[P-1],MAKLESH KUMAR MISHRA[P-1],AJAY KUMAR MISHRA[P-1],SMITA KAPOOR[P-1],AJAY KUMAR MISHRASHMITA KAPOOR
59	MCRCL 48442014	R.P. SINGH VS THE STATE	LAL HITENDRA SINGH .KULDEEP SINGH[P-1]
50	MCRCL 48822014	JAGAL BABA VS THE STATE	PUSHPENDRA KUMAR VERMA .RAHUL TRIPATHI[P-1],HARISH MALVIYA[P-1]
61	MCRCL 49552014	NEEMCHAL J VS THE STATE	PRAMOD SINGH TOMAR .
62	MCRCL 49842014	HALLE @ HA VS THE STATE	PRAMOD SINGH TOMAR .
63	MCRCL 51062014	THE STATE VS VIJAY @ LA	-
64	MCRCL 53232014	KU PRATIB VS KESHAV PRA	RAJENDRA KUMAR PANDEY .
65	MCRCL 55392014	A.S.MA MING VS THE STATE	DINESH KUMAR UPADHYAY .MANISH KULTRIVEDI[P-1],ASHISH KUMAR UPADHYAY[P-1]
66	MCRCL 55692014	RAJU @ PUR VS THE STATE	MADAN SINGH .SOURABH SINGH THAKUR,GAYATRI LADHYA
67	MCRCL 66572014	UDAY SAHU VS BALNATH G	SURENDRA VERMA .
68	CRR 3182014	THE STATE VS SMT NADVI	.MANOJ JAIN[P-1],KANHAYA LAL GUPTA[P-1],LALACHARI[P-1]
69	MCRCL 61992014	DEEPAK JAI VS KIRAN JAIS	C.L.SETHI, DULIP SHRIVASTAVA .
70	CRR 4392007	TULSIDAS VS THE STATE	VIJAY PANDEY,AJAY SHUKLA,R.SAHU,R CHOUBEY .
71	MCRCL 64672005	RAMESHWAR VS SMT RAMA P	VIVEK RUSIA,MAKBOOL KHAN,D TIWARI .
72	MCRCL 95742208	S.JRMAL BAS VS SMT KRASHNI	MANISH DATT,SIDDHART DATT,RAJ YADAV .
73	MCRCL 62620029	ANJUL VS TARUN BANG	SUSHIL TIWARI,RAVENDRA TIWARI,SS TIWARI .
74	MCRCL 7042010	DIRECTOR VS CHATURBHUJ	SANJEEV TULI, PATYUSH TRIPATHI, SOURABH SHUCLAV, SHIPRIVASTAV [1] .SANJAY LAL,G
75	MCRCL 7212010	THE STATE VS MAHENDRAS	R.S.VERMA, SUBRA PACHOR,ANUN DUTT[R-12],ALBERT ALPHONSO,RAVISH JAGWAL [3],MANOJ PATEL, ABILESH SINGH,V.K.PATEL[R-14]
76	MCRCL 90182011	VIJAYNAND VS THE STATE	VIRENDRA VERMA, SANTOSH MESHARAM .RAHUL TRIPATHI, SUNIL MISHRA [2]
77	MCRCL 41912012	BRAJMOHAN VS SARDAR KAM	R.K.NANDHORA .KUNAL DUBEY, TONY VISHWAKARSHA
78	MCRCL 51212012	MAGHYA PRA VS GOVIND PRA	RAKESH KUMAR TIWARI .SANJAY SETHI .
79	MCRCL 7732012	BISHAN SIN VS SHRI DWARK	PANKAJ DUBEY,S.K.P.VERMA,SHITA ARORA,JAI SINGH RAJPUT .VIRENDRA SINGH, SANJAY SONNHAVEEN GIRI,CHAKRAWARTY[R-1]
80	MCRCL 13632012	THE STATE VS YAGYARAJ S	CHANDRAPAL SINGH,DEVENDRA SINGH BAGHEL[R-1]
81	MCRCL 13492012	RAMPILAN VS RAMVISHAL	MANOJ MISHRA,SHARAD VERMA, SHALENDRA VERMA, LALIT PANDEY .NITIN KARAN, RAKESH DWIVEDI, ANURAG SHIVHARE [1]
82	MCRCL 136872012	ANIL RATHI VS THE STATE	G.S. ANILWALIA .B.K UPADHYAY
83	MCRCL 11162013	THE STATE VS NANNHU URIF	ADY .
84	CRR 19552013	RANJAL VS THE STATE	LIMESH VAIDYA .
85	MCRCL 21912013	SARDAR GUR VS SMT. SUKHW	SANJAY SANYAL, R.B. PANDEY, RAKESH PANDEY [1] .
86	MCRCL 24982013	YOGENDRA S VS THE STATE	SANJAY LAL .ASHUTOSH UPADHYAY, RAJESH PANDEY,SANKALP KOCHAR,VINEET MISHRA,S.K DIXIT,SHIVENDRA PANDEY,VIKAS TIWARI,S.BAGHEL[R-3]
87	CRR 25942013	VINDO KUM VS SMT. SANGE	RAJENDRA SHRIVASTAVA .PRAKASH CHANDRA LODHIRI .RAKESH KUMAR SETHI[R-1],SUKHDEO PILLAY[R-1],RAM BIR SINGH BHADORIA[R-1],VIJAYASAGAR[R-1],IGAN PAT LAL LODHIRI[R-1]
88	MCRCL 27392013	BADI BAHU VS THE STATE	SANJAY PATEL .SMT VINEETAS PATEL, R.K. PATEL,DR. SUSHASH PATHAK, LAXMI NARAYAN SAHLUR,P.PRAJAPATI,DEVENDRA PRAJAPATI[R-2]
89	MCRCL 3372013	K.K. GUPTA VS DURGA PRAS	V.K. RISHI GUNJI TIWARI,HARSHIT PATEL[R-1],A.RISHI, GOURAV NERJA
90	MCRCL 133632009	BHAGWAN DA VS GOVIND PRA	NARENDRA NIKHARE, R. SAMAIYA .S.PAWAIYA, RAJ,ROOP PATEL[1] .
91	MCRCL 117382011	SUNITA MAL VS RAMDAS MAL	SANKALP KOCHAR,RAJENDRA GUPTA .S.K. DIXIT, V.MISHRA, V TIWARI, S PANDEY
92	MCRCL 14652011	OMIRAJ KUM VS THE STATE	ADITYA ADHIKARI .SATISH CHATURVEDI, ABHISHEK GULATE,ARVIND TIWARI[R-1]
93	CRR 19272012	SMT BEJMA VS KHILAN SIN	AMIT JAIN,ANURJODH KUMAR MISHRA, C.P DWIVEDI [1], MAHENDRA CHOUBEY
94	CRR 20772012	SMT AMIL VS SUDHIR D P	HARSH S RAJPUT .RAVI B SHUKLA, MUKESH TIWARI
95	MCRCL 97092012	GHANSHYAMA VS THE STATE	SMT ARPANAN VIJ .
96	CRR 4302013	SANJAY MOG VS NRI INSTI	AVINASH ZARGAR .KEDAR PRASAD KUSHWAHA, AKSHAY SAPRE, AMIT BHURRAK,LOG MAHAJANA K.SINGH[R-1]
97	CRR 4302013	SANJAY MOG VS NRI INSTI	AVINASH ZARGAR R.G.MAHAJANA K.S'NGH[R-1],KEDAR PRASAD KUSHWAHA, AKSHAY SAPRE, AMIT BHURRAK
98	CRR 4302013	SANJAY MOG VS NRI INSTI	AVINASH ZARGAR R.G.MAHAJANA K.S'NGH[R-1],KEDAR PRASAD KUSHWAHA, AKSHAY SAPRE, AMIT BHURRAK
99	CRR 2862014	PHOOL CHAN VS SMT RANI	SAVITA CHOUDHARY,ARUN MISHRA, SP PATHAK, A TIWARI[15], RAJESH CHOUDHARY
100	CRR 47822013	ANIS KHAN VS SMT JANNA	QUAZI PARVEZ VISHAL DHAGATE,NEERAJ PATHAK[R-1], DEEPAK RAGHUVANSHI
99	CRR 14182013	AJEET SING VS THE STATE	G.P. PATEL .MANEESH SONI, MANOJ TIWARI
100	CRR 14342013	GYANENDRA VS THE STATE	NARENDRA SHARMA .SACHIN SISODIA
101	MCRCL 47822013	SMT GEETA VS THE STATE	V.K. TYAGI .C.M.KUSHWAHA
102	MCRCL 115442013	RIYAZUDDIN VS THE STATE	SHAHID ULLAH BAG .MUGH ANIZAO
103	MCRCL 152742013	INDRA CHAN VS THE STATE	ISHAN SONI .ARJUN SINGH,VRUSHAL BHOIDE ANAND SINGH
104	MCRCL 170882013	KASHI PATE VS BABBU PATE	P.S. TIWARI .MANISH TIWARI, ASHISH TIWARI, SMT ARTI TIWARI,G.P. TIWARI
105	CRR 13422014	PAPPUS @ PA VS P.S. HINDO	PRAMOD KUMAR CHAUDRASIA .GOPI CHOURASIA
106	CRR 7772014	ALPINA PAA VS THE STATE	SATYAM AGRAWAL .SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA
106	CRR 2782014	ALPINA PAR VS THE STATE	SATYAM AGRAWAL .SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA
106	CRR 2782014	ALPINA PAR VS THE STATE	SATYAM AGRAWAL .SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA
106	CRR 2782014	ALPINA PAR VS THE STATE	SATYAM AGRAWAL .SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA
106	CRR 2782014	ALPINA PAR VS THE STATE	SATYAM AGRAWAL .SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA
107	MCRCL 14742012	SANJIT PRA VS THE STATE	PREMLATA LOKHANDE .PRAVIN JAIN, APARNA SINGH
108	CRA 21512011	VIMAL PAND VS THE STATE	MANISH DATT .SIDDHARTH DATT, G.P.PATEL, VIPIN YADAV,CHANGE THE COUNSEL, JOPIN YADAV,PANKAJ YADAV, I MISHRA, S YADAV
109	CRA 27392013	JAINPA VS THE STATE	WAKEEL KHAN .ARPIIT VERMA
110	CRA 26362013	MORESINGH VS THE STATE	SATYAM AGRAWAL .SHIVAM AGRAWAL, SHIVRAJ KUSHWAHA, RAHUL GUPTA
110	MCRCL 136262013	RAKESH KUM VS THE STATE	HARI SHANKAR DUBEY .AMIT DUBEY, ADHINAV DUBEY
111	CRA 9132014	MOHD. BABA VS THE STATE	YOGESH KUMAR GUPTA .YOGESH KUMAR GUPTA,CHHOTAMAN LAL CHOUDRASIA
112	MCRCL 28112014	SHIVDEEN VS THE STATE	PRAM SHANKAR TIWARI .MANISH SHRIVASTAVA, V.K. RAJAT,G.P. TIWARI
113	MCRCL 48122014	PREMLA YA VS THE STATE	SURYA KUMAR PATEL .KAMLESH RAJPUT[P-1]
114	MCRCL 52182014	ARVIND PRA VS THE STATE	ASHISH SINHA .SURJAN SINGH PARIHARIP, JIROHIT DUBEY[P-1],ASHISH SINGH PARIHARIP, JIANURAG BHARAT[P-1]
115	MCRCL 54062014	AKHILESH S VS THE STATE	SIDDHARTH DATT .NISHANT DATT [1],PUSHPENDRA KUMAR DUBEY[P-1],RAHUL SHARMA[P-1],AJAY MISHRA[P-1],YOGESH SONI[P-1]

115	MCR 5438/2014	ANIL AGRAWA VS THE STATE	RAHUL KUMAR TRIPATHI
117	MCR 5567/2014	MADHU JOGI VS THE STATE	RAVENDRA KUMAR TIWARI
118	MCR 5716/2014	SHIVRAJ AH VS THE STATE	AMIT JAIN -MAHENDRA CHOUBEY(P-1)
119	MCR 5778/2014	MUJEEN @ MU VS THE STATE	DEVESH KUMAR KHATRI
120	MCR 5478/2014	DR. ASIF A VS THE STATE	RAM SHANKAR PATEL - JAGDISH PRASAD SINGROL(P-1)ANURAG PRAJAPATI(P-1)
121	MCR 5640/2014	BURESH KUM VS THE STATE	RAJROOP PATEL -AKHILESH SINGH
122	MCR 5621/2014	ADHAY RAJ VS THE STATE	ANUSHAN JAIN
123	MCR 5916/2014	SHER DA VS THE STATE	PARVEZ AHMED QIAZI -DEEPAK KUMAR RAGHUVANSHI(P-1)SUDAT ALI(P-1)
124	MCR 4896/2014	VINOD JAGN VS THE STATE	RAHUL KUMAR TRIPATHI -SUNIL MISHRA(P-1)SANJAY KUMAR YADAV(P-1)ANURAG YADAV(P-1)GAYATRI LADHYA(P-1)
125	MCR 5458/2014	SMT GEETA VS DEEPAK VS	PAWAN KUMAR SINGH SENGAR
126	MCR 5670/2014	IRFAA @ HI VS THE STATE	ROHTASH BABU PATEL -BRIJENDRA SINGH SODIA(P-1)CHAMMAD KASIM(P-1)
127	MCR 5813/2014	RAJ KUMAR VS THE STATE	SANJEEV KUMAR SINGH -SATENDRA SINGH TIWARI(P-1)
128	MCR 5876/2014	GHANSHYAM VS THE STATE	VINOD KUMAR RISHI
129	MCR 5827/2014	BHAGWAN DA VS THE STATE	HEMANT SEN -ANUP KUMAR MISHRANALAY K -MAN KUSHWAHA
130	MCR 5843/2014	VJAY KRIS VS THE STATE	RAGHUVENDRA KUMAR -LMAASHANKAR RAWAT(P-1)PRASHANT KUMAR DUBEY(P-1)
131	MCR 5851/2014	MANOJ VISH VS THE STATE	PUSHPRAJ SINGH GAHARWAR -MANAS MANI VERMA(P-1)
132	MCR 5858/2014	MEHGOZ KH VS THE STATE	PUSHPRAJ SINGH GAHARWAR -MANAS MANI VERMA(P-1)
133	MCR 5855/2014	PRADEEP JA VS THE STATE	PRAKASH UPADHYAY -BRAJENDRA SINGH KUSHWAHA(P-1)SATISH KUMAR DUBEY(P-1)RAMANATH DWIVEDI(P-1)
134	MCR 5860/2014	MAHENDRA S VS THE STATE	VINOD KUMAR DUBEY -DHIRESH SINGH DUBEY(P-1)ALL GARPHUL HODAP(P-1)
135	MCR 5892/2014	JITENDRA VS THE STATE	SUSHIL KUMAR TIWARI -SHANTA TIWARI(P-1)RAJENDRA KUMAR TIWARI(P-1)
136	MCR 5915/2014	RAJBALI @ VS THE STATE	KULDEEP SINGH
137	MCR 5930/2014	KRISHNA PA VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI(P-1)ASHISH KUMAR TIWARI(P-1)JAATI TIWARI(P-1)GANGA PRASAD TIWARI(P-1)
138	CRA 1408/2011	KAMLESH SI VS THE STATE	RAJENDRA PANDEY -ARVIND SHARMA (CHARGE COUNSEL)
139	CRA 4729/2014	CHRONALI VS THE STATE	PARITOSH TRIVEDI -ANAND KUMAR SONI(P-1)
140	CRA 1512/2014	DANISH CHO VS THE STATE	SURESH PRASAD TIWARI -FIZAL USMANISANMUL KOOCHAR(P-1)VINAY KUMAR MISHRA(P-1)SUSHIL KUMAR DIXIT(P-1)SHIVENDRA PANDEY(P-1)VIKAS TIWARI(P-1)YOGENORA SINGH BAGHEL(P-1)
141	CRA 1099/2014	SATENDRA @ VS THE STATE	AMIT KUMAR VISHWAKARMA -TARUN KUMAR KAMLESH VERMA
142	CRA 1179/2014	RAJU VISHA VS THE STATE	SACHIN KUMAR RAGHUVANSHI -OM SHANKAR PANDEY(RAMBHARI GAUTAM
143	CRA 1157/2014	ARUN VISHV VS GHASI RAM	ASEEM KUMAR DIXIT -SHANKAR DASHAL MISHRA

Before HON'BLE SHRI JUSTICE KAYAL KUMAR TRIVEDI Court Room No:10 MOTION HEARING

1	RP 968/2012	THE FOOD VS SMT. SHEEL	MUKESH KUMAR AGRAWAL, MAHENDRA PATEL, BURESH CHOUBEY, SUBHASH CHATURVE -PREM NARAYAN VERMA(DUR)
2	RP 967/2012	DR HARI SI VS AMOL PATEL	MENON ASSOCIATES L C CHOURASIA -RAHUL CHAKRAB. C. P. THOMAS, SURBHI AMHAR
3	RP 215/2014	KULSACHV VS KALASHPAT	VIBUDHENDRA MISHRA -JAGDISH CHANDRA SAKHIVAN(P-1)SATYENDRA PRASAD DUBEY(P-1)

Before HON'BLE SHRI JUSTICE SUBHASH KAKADE Court Room No:16 MOTION HEARING

NOTE (FOR SUPPLEMENTARY LIST):-

CASES SHOWN IN SUPPLEMENTARY LIST

- (1) THE CASES FROM S.NO. 99 TO S.NO. 99 WILL BE TAKEN UP AFTER S.NO. 7 IN THE SAME HEAD OF [PERSONAL APPEARANCE CASES]
- (2) THE CASES FROM S.NO. 114 TO S.NO. 118 WILL BE TAKEN UP AFTER S.NO. 9 IN THE SAME HEAD OF [SUSPENSION OF SENTENCE U/S 389,307 Cr.P.C. AND OTHERS]
- (3) THE CASES FROM S.NO. 119 TO S.NO. 123 WILL BE TAKEN UP AFTER S.NO. 11 IN THE SAME HEAD OF [ORDERS]
- (4) THE CASES FROM S.NO. 124 TO S.NO. 138 WILL BE TAKEN UP AFTER S.NO. 72 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CRIMINAL CASES]
- (5) THE CASES FROM S.NO. 139 TO S.NO. 142 WILL BE TAKEN UP AFTER S.NO. 78 IN THE SAME HEAD OF [AFTER NOTICE (FOR ADMISSION) - CRIMINAL CASES]

1	CRA 1234/2006	BHADWAI PR VS THE STATE	AQ MISHRA, PANKAJ TIWARI, RAJEEV PANDEY AG -NK JAIN
2	CRR 607/2007	MASTRAM VS THE STATE	RAMAN PATEL, P.C.PATEL
3	CRR 733/2010	JAGAT VS THE STATE	AJAY MISHRA -S.K.DIXIT
4	CRR 858/2010	SHIV CHARN VS THE STATE	ASHOK KUMAR MISHRA -ASHOK KUMAR MISHRA(A-HC AD)
5	CRA 2874/2011	VINOD KUSH VS BHAGWAT	SATYAM AGRAWAL -SHAMMA AGRWAL, ASH S DANI(P-1)
6	CRA 1059/2012	JAGDISH VS THE STATE	A.D.MISHRA -ASHISH KUMAR GUPTA, SUMANT KAKADE
7	CRR 2234/2013	AJAB SINGH VS THE STATE	NARESH SHARMA -SMT. INDU PANDE
8	CRA 759/2014	PANKAJ KAT VS THE STATE	RAVINDRA KUMAR BISEN -DEVENDRA RAJ SURYANWANSHI(P-1)
9	CRA 1070/2014	MANBAHAR P VS THE STATE	SANTOSH KUMAR SINGH -DILAWAR ALI KHAN
10	CRR 2157/2008	RAJA VS THE STATE	MINISH DATT, SIDDHART DATT, G.P.PATEL -RAJNEESH NAVEEN, ANK MISHRA, JITENDRA BENI, HIRANJAL SINGH RAJPUT, T.A.K.TIWARI, ALI KUSHWAHA(SURITY)
11	CRR 805/2009	KESHAV PRA VS M.P.STATE	K.K.PANDEY -KOUSHLESH PANDEY, KU POONAM PATEL
12	CRR 470/2012	AZAL KUSS VS THE STATE	A.USMANI
13	CRR 132/2013	JAGANNATH VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, RAHUL SHARMA, YOGESH SONI, R.S.PATEL, JAGDISH SINGROL (P-1) RACHANDRANAPAL SINGH, C.S.BAG
14	CRR 552/2013	THE STATE VS SIYARAM	CHANDRAPAL SINGH, D.S.BAGHAI, (P-1)
15	CRR 832/2013	KAMESH CHA VS THE STATE	K.K.NANDHRYA -KUNAL DUBEY, VINAY CHOURSEY
16	CRR 1188/2013	RAJESH VS THE STATE	P.S.TIWARI -MANISH TIWARI, ASHISH TIWARI, SWATI TIWARI
17	CRR 1594/2013	SHATRUJAN VS THE STATE	PRAKASH UPADHYAY -RAHUL TRIPATHI, BRAJENDRA KUMAR TIWARI
18	CRR 1727/2013	UMESH KUMA VS THE STATE	PRAMOD KUMAR PANDEY -NITYA KAND MISHRA
19	CRR 1915/2013	SHYAMESH VS THE STATE	SUMIT RAGHUVANSHI -A.K.JOHI, T.K.VISHWAKARMA
20	CRR 2117/2013	SHIRWAN SI VS THE STATE	ABHISHEK ARJARIA -MUKESH AGRAWAL, NITESH SHARMA, AMURAG TIWARI S CHOURASIA, D.LAKHERRA
21	CRR 2152/2013	OM PRAKASH VS MILAN JAIN	Y.K.GUPTA
22	CRR 2274/2013	PRASHANT P VS THE STATE	R.S. PATEL -OM PRAKASH RATHORE, ANURAG PRAJAPATI
23	CRR 2680/2013	SARDAR NHA VS THE STATE	P.S. CHAUHAN -V. CHOUKSEY, H.P. VERMA
24	MCR 9362/2013	GURJASIVA VS ARJUNENDRA	ARVIND SHRIVASTAVA -SUMIT KANOUJI, YAGNESH UPADHYAY, SHAFIQUDDIN JOHAR, P.SONI, SHARAD VERMA, SHALENDRA VERMA, LALIT PANDEY, N.SARAF, RAKESH DWIVEDIA, SHIVHAREJ(P-1)
25	MCR 11025/2013	BHUPENDRA VS THE STATE	VISHAL DHAGAT -NEERAJ PATHAK
26	MCR 15179/2013	COPAL RATH VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, SORABHUL SHARMA
27	MCR 15954/2013	TAJ KHAN @ VS THE STATE	WAKEEL KHAN
28	CRR 1420/10	LALJI PATE VS THE STATE	RANJEET SINGH PARIHAR -ARVIND SHARMA
29	CRR 21/2014	WRITUNJAY VS THE STATE	PRAKASH UPADHYAY -BRAJENDRA KUSHWAHA, SATISH DUBEY
30	CRR 37/2014	JITESH SON VS THE STATE	JITENDRA TIWARI -PRASHANT DUBEY, B.PHATSEK, R.P.DIXIT, RAJESH SAHU, MANISH KUMAR ANGRA
31	MCR 447/2014	THE STATE VS ASGAR @ SA	
32	CRR 58/2014	RAJESH VS P.S. ARIJI	RAVI SHANKAR PATEL -OM PRAKASH RATHORE, RAJ SHANKAR PATEL(P-1)OM PRAKASH RATHORE(P-1)JAGDISH PRASAD SINGROL(P-1)
33	CRA 125/2014	JAMUNA PRA VS THR. P.S.	SUSHIL KUMAR SHARMA
34	CRR 207/2014	BABLU NAYD VS THE STATE	SHARAD VERMA -SHALENDRA VERMA, LALIT PANDEY, RAJESH DWIVEDIANURAG SHIVHARE
35	CRA 283/2014	BABLU @ SH VS THE STATE	PRADEEP SINGH CHOUHAN -VIKAS CHOUKSEY, H.P.VERMA
36	CRR 323/2014	MRISENDRA VS THE STATE	SANJAY AGRAWAL -RAJESH UPADHYAY, P.K. SAHU, A. AGRAWAL, A. DUBEY
37	MCR 493/2014	THE STATE VS POONARAM @	
38	CRR 512/2014	GOVIND MIS VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
39	CRR 584/2014	SAT MALTI VS THE STATE	SIDDHARTH DATT -PUSHPENDRA KUMAR DUBEY(P-1)SHANT DATT(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
40	CRR 590/2014	SHIVRAJ SI VS THE STATE	PRATYUSH TRIPATHI -GAURAV TIWARI, ANURAG BUDHOL, MALOK AGNHOTRI
41	CRR 607/2014	RAJAKUMAR N VS THE STATE	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA KUMAR DUBEY, RAHUL SHARMA, AJAY MISHRA, YOGESH SONI, CHANDRANAPAL SINGH, PARMAR, PUSHPENDRA SINGH BAG
42	MCR 606/2014	POLICE STA VS VINOD AIHR	
43	CRR 686/2014	PANESH @ B VS THE STATE	AJAY KUMAR MISHRA -SUSHIL KUMAR DIXIT
44	CRR 720/2014	BABU OD VS SMT. RAJNI	K. SHAFIQULLAH -MOHD. RIZAZ
45	MCR 758/2014	MUNSHILAL VS DEVENDRA K	ALOK KUMAR PATHAK -ATUL KUMAR RAJ, SHYAM SHUKLA
46	MCR 865/2014	KAMLESH PA VS COLLECTOR	SIDDHARTH DATT -NISHANT DATT, PUSHPENDRA DUBEY, AJAY MISHRA, YOGESH SONI, CHANDRANAPAL SINGH, PARMAR, PUSHPENDRA SINGH BAG
47	CRA 945/2014	SUKHAI VS RAJENDRA S	RAM LAKHAN ARHA -ASHOK CHOUDHARY(P-1)
48	MCR 985/2014	KUMAR JAIN VS SMT. SADHN	ASHISH TIWARI -RAJEEV BARKUR, MANISH TIWARI, SARVESH SINGH
49	CRA 1008/2014	BABLA @ V VS THE STATE	DULJAR RAJPUT -ASHOK KUMAR MISHRA(P-1)
50	CRA 1041/2014	THE STATE VS PREMAL	
51	MCR 1289/2014	TEJBHAN SI VS NITYANAND	PRATAP NARAYAN MISHRA -VIVEK MISHRA, P.K. SAHU

51	MCRC 17392014	MAHENDRA S VS SANJAY YAD	SIDDHARTH DATT -NISHANT DATT-PUSHPENDRA C. DUBEY (P-1) MISHRA V. SOBHARAJ SHARMA
52	MCRC 16152014	MAHENDRA VS SMT. SUNIT	SHISHIR KUMAR SONI -UPENDRA KUMAR TRIPATHI, SHAKTI PRAKASH PANDEY
53	MCRC 70002014	KU RAHISA VS THE STATE	PRAKASH UPADHAYY -BRAJENDRA KUSHWAHA, SATISH DUBEY
54	MCRC 22812014	ALEX SEN VS THE STATE	MADAN SINGH -SOURABH SINGH THAKUR, GAYATRI LADHIYA
55	MCRC 27422014	SMT. KALPA VS RAJ PARI	RAVENDRA SHUKLA -S. K. DUBEY/RAVENDRA KUMAR SINGH (P-1)ANURUPA SINGH BAGHEL(P-1)VIKES S. HUKLAR, ISHANLENDAR DSWIVED(P-1)PRAVEEN KUMAR SHARMA(P-1)
56	MCRC 79592014	SMT. ARISH VS THE STATE	SHIV CHARAN YADAV -JAMUNA BAI YADAV(P-1)
57	MCRC 29282014	LAXMAN PRA VS THE STATE	MAHENDRA PATERIA - BRJESH CHANDRA CHOUBEY(P-1)BRIJESH CHANDRA CHOUBEY(P-2)SUBHASH KUMAR CHATURVEDI(P-1)SUBHASH KUMAR CHATURVEDI(P-2)
58	MCRC 33672014	RASHI ALI VS VISHNU BAI	MUKHTAR AHMAD -SHREEKANT JAIN(P-1)
59	MCRC 36182014	S. K. MANDU VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
60	MCRC 37482014	SANJY CHOU VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
61	MCRC 38322014	PREMLATA VS SUNIL	PRAKASH KUMAR THAKRE -SUDEEP PATEL(P-1)HIMANSHU CHOURASIA(P-1)
62	MCRC 40252014	TAPAS KUMAR VS THE STATE	RAMESH KUMAR TAMRAKAR -
63	MCRC 40532014	GURMEET S VS THE STATE	JITENDRA KUMAR VERMA -MANISH KUMAR VERMA(P-1)SACHIN KUMAR VERMA(P-1)
64	MCRC 46612014	LAKHURAM VS THE STATE	ANUBHAV JAIN -
65	MCRC 47052014	THE STATE VS RAVI CHAKR	-
66	MCRC 48842014	SHAILENDRA VS THE STATE	PUSHPENDRA KUMAR VERMA -RAHUL TRIPATHI(P-1)HARISH MALVIYA(P-1)
67	MCRC 49572014	DHARMENDRA VS THE STATE	SUSHEEL KUMAR JHA -DR ANIL KUMAR PAREP(P-1)ANANESHKANT TAYAR(P-1)
68	MCRC 50832014	GIRISH KUM VS USHA LAXMI	MUKESH KUMAR PANDEY -MUKESH KUMAR PANDEY(P-1)HARSHARAN VERMA(P-1)PRASHANT SHRIVASTAVA(P-1)
69	MCRC 52762014	NAJARAMANA VS QYARNA NAG	KARAL BHAN VISHWAKARMA -KRISHNA BHAN VISHWAKARMA(P-1)
70	MCRC 54052014	SMT ASHA VS THE STATE	IMTIAZ HUSAIN -MOHAMMAD KASIM(P-1)MOHAMMAD KASIM(P-2)SHEEYAGH HUSAIN(P-1)SHEEYAGH HUSAIN(P-2)SANDEEP JAISWAL(P-1)SANDEEP JAISWAL(P-2)
71	MCRC 54742014	SNYED AMM VS SMT NINA	SOURABH BHUSHAN SHRIVASTAVA -PRATYUSH TRIPATHI(P-1)
72	MCRC 55702014	HAKESH VS THE STATE	PRAKASH UPADHAYY -BRAJENDRA SINGH KUSHWAHA(P-1)SATISH KUMAR DUBEY(P-1)RAMANATH DSWIVED(P-1)
73	MCRC 71562012	KESHVENDRA VS THE STATE	HARSHIT PATEL -SUNIL TIVARI/RAMAN PATEL, S. SHARLA, SOMNATH KORARJUN PAROSH/MANISH SINGH(R-2)
74	CR 203192013	SMT SADHN VS RAJKUMAR A	HARI SHANKAR DUBEY NARENDRA JAIN, A. PRATHOME, A. K. TIWARI(R-1) -ANIL DUBEY,ASHNAV DUBEY
75	MCRC 30172013	SMT. SHWATI VS THE STATE	R. K. SINGH SAINI -MAHENDRA SHIVRAS, ANJALI PARE, ARPIT SANNI/RAKESH JAIN, SMT J. JAIN, ROHIT JAIN, S. CHOURASIA, P. PRAJAPATI, PETITIONER/PARAG S. CHATURVEDI, PARIMAL S. CHATURVEDI, PUNEET S CHATURVEDI, ABHAY S. KUSHWAHA(P-1)
76	MCRC 90462013	SATENDEVA S VS CENTRAL B	SHARU RAGHUVANSHI -T. K. VISHWAKARMA/PRAVESH KUMAR CHATURVEDI(P-1)AJLOK MISHRA(R-1)
77	MCRC 24522014	KU. GUDIYA VS SMT. GINI	SHOBHITASHIYA -M. L. KUSHWAHA, ADWAI FULZAR/RAMAN PATEL(P-1)SANGEETA SHARMA(R-1)CHANDRA KANTA PAL(R-1)SOMNATH KORIR(P-1)ARUN KUMAR PAROHAR(P-1)MANISH SINGH(R-1)
78	MCRC 31112014	CHANDANBH VS THE STATE	SOURABH BHUSHAN SHRIVASTAVA -PRATYUSH TRIPATHI(P-1)KHALID NOOR FAKHRUDDIN(R-2)KHALID NOOR FAKHRUDDIN(R-1)KHALID NOOR FAKHRUDDIN(R-3)KHALID NOOR FAKHRUDDIN(R-4)ABDUL REHMAN KHAN(R-2)ABDUL REHMAN KHAN(R-3)ABDUL REHMAN KHAN(R-4)ABDUL REHMAN KHAN(R-5)ABDUL REHMAN KHAN(R-6)ABDUL REHMAN KHAN(R-7)ABDUL REHMAN KHAN(R-8)ABDUL REHMAN KHAN(R-9)ABDUL REHMAN KHAN(R-10)ABDUL REHMAN KHAN(R-11)ABDUL REHMAN KHAN(R-12)ABDUL REHMAN KHAN(R-13)ABDUL REHMAN KHAN(R-14)ABDUL REHMAN KHAN(R-15)ABDUL REHMAN KHAN(R-16)ABDUL REHMAN KHAN(R-17)ABDUL REHMAN KHAN(R-18)ABDUL REHMAN KHAN(R-19)ABDUL REHMAN KHAN(R-20)ABDUL REHMAN KHAN(R-21)ABDUL REHMAN KHAN(R-22)ABDUL REHMAN KHAN(R-23)ABDUL REHMAN KHAN(R-24)ABDUL REHMAN KHAN(R-25)ABDUL REHMAN KHAN(R-26)ABDUL REHMAN KHAN(R-27)ABDUL REHMAN KHAN(R-28)ABDUL REHMAN KHAN(R-29)ABDUL REHMAN KHAN(R-30)ABDUL REHMAN KHAN(R-31)ABDUL REHMAN KHAN(R-32)ABDUL REHMAN KHAN(R-33)ABDUL REHMAN KHAN(R-34)ABDUL REHMAN KHAN(R-35)ABDUL REHMAN KHAN(R-36)ABDUL REHMAN KHAN(R-37)ABDUL REHMAN KHAN(R-38)ABDUL REHMAN KHAN(R-39)ABDUL REHMAN KHAN(R-40)ABDUL REHMAN KHAN(R-41)ABDUL REHMAN KHAN(R-42)ABDUL REHMAN KHAN(R-43)ABDUL REHMAN KHAN(R-44)ABDUL REHMAN KHAN(R-45)ABDUL REHMAN KHAN(R-46)ABDUL REHMAN KHAN(R-47)ABDUL REHMAN KHAN(R-48)ABDUL REHMAN KHAN(R-49)ABDUL REHMAN KHAN(R-50)ABDUL REHMAN KHAN(R-51)ABDUL REHMAN KHAN(R-52)ABDUL REHMAN KHAN(R-53)ABDUL REHMAN KHAN(R-54)ABDUL REHMAN KHAN(R-55)ABDUL REHMAN KHAN(R-56)ABDUL REHMAN KHAN(R-57)ABDUL REHMAN KHAN(R-58)ABDUL REHMAN KHAN(R-59)ABDUL REHMAN KHAN(R-60)ABDUL REHMAN KHAN(R-61)ABDUL REHMAN KHAN(R-62)ABDUL REHMAN KHAN(R-63)ABDUL REHMAN KHAN(R-64)ABDUL REHMAN KHAN(R-65)ABDUL REHMAN KHAN(R-66)ABDUL REHMAN KHAN(R-67)ABDUL REHMAN KHAN(R-68)ABDUL REHMAN KHAN(R-69)ABDUL REHMAN KHAN(R-70)ABDUL REHMAN KHAN(R-71)ABDUL REHMAN KHAN(R-72)ABDUL REHMAN KHAN(R-73)ABDUL REHMAN KHAN(R-74)ABDUL REHMAN KHAN(R-75)ABDUL REHMAN KHAN(R-76)ABDUL REHMAN KHAN(R-77)ABDUL REHMAN KHAN(R-78)ABDUL REHMAN KHAN(R-79)ABDUL REHMAN KHAN(R-80)ABDUL REHMAN KHAN(R-81)ABDUL REHMAN KHAN(R-82)ABDUL REHMAN KHAN(R-83)ABDUL REHMAN KHAN(R-84)ABDUL REHMAN KHAN(R-85)ABDUL REHMAN KHAN(R-86)ABDUL REHMAN KHAN(R-87)ABDUL REHMAN KHAN(R-88)ABDUL REHMAN KHAN(R-89)ABDUL REHMAN KHAN(R-90)ABDUL REHMAN KHAN(R-91)ABDUL REHMAN KHAN(R-92)ABDUL REHMAN KHAN(R-93)ABDUL REHMAN KHAN(R-94)ABDUL REHMAN KHAN(R-95)ABDUL REHMAN KHAN(R-96)ABDUL REHMAN KHAN(R-97)ABDUL REHMAN KHAN(R-98)ABDUL REHMAN KHAN(R-99)ABDUL REHMAN KHAN(R-100)
79	CR 17122010	SALJEN RHA VS MAYILA YAS	SMT. SARITA CHOURASIA A. S. USMANI, M. AADIL USMANI, DHEERA NENDRA SINGH RAJPUT -SMT. LIPMA TIWARI, DILIP SINGH PARIHAR (P TO 3)
80	CR 12812017	SMT. SHNU VS AJAY KUMAR	UPENDRA KUMAR TRIPATHI - S. P. PANDEY, SHISHIR SONI, ANIL DWIVEDI
81	CR 14322011	AJAY KUMAR VS SMT. SINKA	RAJESH MAIDIRETTA -GOPAL JAISWAL
82	MCRC 81542012	VERENDRA K VS MAHENDRA K	N. S. RUPRAH SUDHA GAUTAM, R. B. TIWARI, R. N. YADAV(R-1) -SIT. L. RUPRAH, SITARAM SHUKLA
83	MCRC 105692012	PAVENDRA J VS THE STATE	RAKESH KUMAR JAIN -JEETENDRA SINGH/MANISH KRISHNA HIRENDRA SINGH G. MISHRA(R-2)
84	MCRC 127132012	SURESH KUM VS B.K. SINGH	A. K. SINGH -DINESH PATEL, AJAY DWIVEDI
85	MCRC 142742012	TARUN KUMA VS THE STATE	SUSHIL TIWARI -RAVENDRA TIWARI, SMT. SHANTA TIWARI
86	CR 18152013	SURESH PRA VS SMT. PREMVI	P. S. TIWARI -MANISH TIWARI, ASHISH TIWARI, SMT. ARTI TIWARI/BALI, KARAN SINGH(R-1)RAM KALANIR(P-1)SANJAY SHARMA(R-1)
87	CR 19442013	SMT. PARVE VS MOHAMMAD U	SAMEER SETHA -ANANATH(P-1) -RANJEET SINGH, SMT. NEELAM SETH
88	MCRC 24452013	B S SHARMA VS THE STATE	S. K. DWIVEDI -S. K. BHAN
89	CR 25132013	VIJAY SHRI VS THE STATE	LALJI KUSHWAHA -MOHAMMAD ALI(P-1)EALJI KUSHWAHA(P-1)
90	MCRC 25802013	MOHD NADI VS SHIVENDRA	B. J. CHOURASIA/ANSHUMAN SINGH/MANISH DUBEY SIVHUM SINGH(R-1) -SMT. MADHUBALA CHOURASIA
91	MCRC 24782013	MUSHEER AL VS THE STATE	SHARAD S. VERMA -ANIL KARAN, L. K. PANDEY, RAKESH D'WIVEDI, M. SHAIK, A. SHAN, NITIN SARAF, SANDEEP KOSHIA(R-2)ZAKIR MOHAMMAD SHARIF, ZULFIKAR SHAFI SHARIF, QINIAN SARAF(R-2)SANDEEP KOSHIA(R-1)
92	MCRC 51342013	SHAMSHAD K VS THE STATE	KHALID NOOR FAKHRUDDIN -A. R. KHAN, V. A. ANSARI, S. S. FATMAWATI YAGHAV SINGH, V. SHRIVASTAVA, AK KHARE(R-2)VIJAY YAGHAV SINGH, B. M. PRASAD(R-2)
93	CR 18772014	ANNU GAUTA VS THE STATE	SANJEEV KUMAR SINGH -SATENDEVA SINGH TIWARI
94	MCRC 25392014	RAJENDRA J VS THE STATE	IMTIAZ HUSAIN -MOHD. QASBI, SHEEYAGH HUSAIN, SATYAM AGRAWAL(K-2)SHIVRAJ KUSHWAHA(R-2)RAHUL GUPTA(R-2)
95	MCRC 38402014	PRIYA AGRA VS THE STATE	MANISH KUMAR VERMA -MANISH KUMAR VERMA/VIHOD SISOJAGAWAHY KUMAR PATEL(R-2)SANJAY KUMAR PATEL(R-1)VINETA PATEL(R-2)VINETA PATEL(R-3)SUBHASH PATHAK(R-2)SUBHASH PATHAK(R-1)
96	MCRC 53472014	MRS. SHEEL VS THE STATE	KULDEEP SINGH -
97	MCRC 55482014	LAKHAN VS THE STATE	SATYAM AGRAWAL -SHIVRAJ KUSHWAHA(P-1)SHIVRAJ KUSHWAHA(P-2)SHIVRAJ KUSHWAHA(P-3)RAJUL GUPTA(P-1)RAHUL GUPTA(P-2)RAHUL GUPTA(P-3)
98	MCRC 57032014	BHUBHESHWAR VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
99	MCRC 57182014	SANJAY VS THE STATE	OM PRAKASH AGNIHOTRI -RAJANVA AGNIHOTRI(P-1)
100	CR 12281997	PANNAJ VS THE STATE	S. K. VARMA, K. S. LODHI, P. C. SAHU -
101	MCRC 47492014	P. S. DHANU VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
102	MCRC 54872014	MAHESH VER VS THE STATE	RAJESH KUMAR AWARTHI -ARPAN SHRIVASTAVA(P-1)
103	MCRC 58792014	NISHANT C VS THE STATE	PHOOL CHAND PALIWAL -SUSHILA PALIWAL(P-1)KALESH SHARMA(P-1)
104	MCRC 54562014	SMT. GEEJA VS SMT. SUKHR	PAWAN KUMAR SINGH SENGAR -
105	MCRC 56742014	SUDEEP SON VS THE STATE	MANOJ KUMAR PATEL -BHANU PRATAP SINGH RAJPUT(P-1)KANCOP SONKAR(P-1)
106	MCRC 58042014	PRADEEP VS THE STATE	M. SHAFIQULLAH -MOHD. RIYAZ(P-1)
107	MCRC 58192014	RAJKUMAR @ VS THE STATE	PRASHANT CHOURASIA -SHAILESH KUMAR GARG(P-1)
108	MCRC 50772014	SHASHI MAR VS THE STATE	SHARAD GUPTA -PRADYUMN PAREP(P-1)
109	MCRC 58522014	ANAND @ XI VS THE STATE	AJAY KUMAR SHUKLA -RAHUL KUMAR TRIPATHI(P-1)SUNIL KUMAR MISHRA(P-1)
110	MCRC 58572014	MOHAMMED S VS THE STATE	PUSHPRAJ SINGH GAYARWAR -MANAS MANI VERMA(P-1)
111	MCRC 58662014	PRADEEP MI VS THE STATE	PRAKASH UPADHAYY -SATISH KUMAR DUBEY(P-1)RAVENDRA SINGH KUSHWAHA(P-1)RAMANATH DSWIVED(P-1)
112	MCRC 59072014	MUNNA AHR VS THE STATE	HEMANT KUMAR BHANBARWAR -VINAY KUMAR MOURY(P-1)PASHAN/MD RAY(P-1)GOPAL SHRIVAST(P-1)
113	MCRC 59272014	MOHD. NISH VS THE STATE	YOGESH KUMAR GUPTA -
114	MCRC 59382014	DHAN SINGH VS THE STATE	SIDDHARTH DATT -NISHANT DATT(P-1)NISHANT DATT(P-2)NISHANT DATT(P-3)PUSHPENDRA KUMAR DUBEY(P-1)PUSHPENDRA KUMAR DUBEY(P-2)PUSHPENDRA KUMAR DUBEY(P-3)RAHUL SHARMA(P-1)RAHUL SHARMA(P-2)RAHUL SHARMA(P-3)AJAY MISHRA(P-1)AJAY MISHRA(P-2)AJAY MISHRA(P-3)YOGESH SONI(P-1)YOGESH SONI(P-2)YOGESH SONI(P-3)
115	CR 29412013	SHIVAL VS THE STATE	SIDDHARTH DATT -NISHANT DATT -PUSHPENDRA DUBEY, RAHUL SHARMA/AJAY MISHRA, YOGESH SONI
116	CR 16102014	BALLU @ BA VS THE STATE	ASSEM KUMAR DIXIT -SHANKAR DAYAL MISHRA(P-1)
117	CR 10522014	SANTOSH VS THE STATE	KAMAL SINGH SABLEYA -ANIL KUMAR TIWARI
118	CR 10912014	ABHISHEK @ VS THE STATE	VIJAY NAYAK -ANAND NAYAK(P-1)
119	CR 11892014	BASANT PAT VS THE STATE	SANJEEV KUMAR SINGH -SATENDEVA SINGH TIWARI
120	CR 20502013	SHIV KUMAR VS THE STATE	P. RAAG S. CHATURVEDI -PARIMAL S. CHATURVEDI, ABHAY S. KUSHWAHA, B. DUBEY
121	CR 24802013	SATISH DUR VS DINESH KUM	L. N. SAKLE -G. S. RAJPOOT
122	CR 67402014	AJAY KUMAR VS POORANLAL	PREMENDRA SEN -PRAVEEN KUMAR SEN
123	CR 10222014	PRAKASH AL VS THE STATE	MADAN SINGH -SOURABH SINGH THAKUR/GAYATRI -ADHIYA
124	CR 10872014	RAM PRASAD VS RAJENDRA S	MOHAMMAD AADIL USMANI -
125	MCRC 54922014	MAHESH VS THE STATE	PRAKASH KUMAR CHAURASIA -
126	MCRC 33372017	SATYAM JAI VS SMT SONAL	ASHOK LALWAN -S. S. THAKUR, MANHAR DIXIT, AKHILESH
127	MCRC 33392017	SATYAM JAI VS SMT SONAL	ASHOK LALWAN -S. S. THAKUR, MANHAR DIXIT, AKHILESH
128	MCRC 371192013	SHYAM AGRA VS SOM GISTI	GIRISH SHRIVASTAVA RAHUL DIWAKER AKHILESH TIWARI(R-1) -TALRABH SAHANI, ANIT KHARE
129	MCRC 43202014	THE STATE VS BALRAM TIW	-
130	CR 16702014	DINESH PAT VS THE STATE	PRAM SHANKAR TIWARI -MANISH KUMAR TIWARI/SHILPA KUMAR TIWARI/ARTI TIWARI/GANJA PRASAD TIWARI/VINOD TIWARI
131	CR 12742014	KALLU @ KA VS THE STATE	MANOJ KUMAR MISHRA -OM NARAYAN SHUKLAWEN KUMAR DIXIT
132	MCRC 16922014	UDAY GIRI VS THE STATE	KRISHAN KUMAR GAUTAM -SMT. KIRAN GAUTAM
133	MCRC 37252014	YASHODA TI VS SHRAWAN KU	KAILASH DEV SINGH -KAILASH DEV SINGH(P-1)VIJAY RAJ MISHRA(P-1)
134	MCRC 36522014	BRUJESH RA VS THE STATE	PARVEZ AHMED QUAZI -DEEPAK KUMAR RACHHUVANSHI(P-1)SUJATALI(P-1)
135	MCRC 56722014	SMT SONAL VS SHRI MANOH	PRANAY VERMA -KAUSTUBH SHANKAR JHA(P-1)
136	MCRC 56782014	MOOLCHANDR VS RAJARAM JA	RAKESH DWIVEDI -
137	MCRC 57002014	TEJASWAN VS THE STATE	ANITA KATHWAS -CHHOTI KUSHRA(P-1)
138	MCRC 57832014	OM PRAKASH VS THE STATE	SANJAY GUPTA -

136	MCR 593/2014	SMT CHAND V/S THE STATE	ASEEM KUMAR DIXIT -SHANKAR DAYAL MISHRA (R.S. CHOUDHAN
137	MCR 596/2014	BASANT KUM V/S THE STATE	HARPREET S RUPRAH -HARMEET RUPRAHMA SHANKAR TAYAR
138	MCR 699/2014	DR. SHAMAB V/S THE STATE	AWADHESH KUMAR SINGH -DINESH PRASAD PATEL (P. BANUBHA SINGH) P. RAJAY KUMAR DWIVEDIP (R)
139	MCR 3738/2007	RAJESH GUP V/S THE STATE	RAHUL RAWAT,RAKESH SHARIVASTAVA (P) HAKRE AG. H. CHOUDHARY
140	MCR 5339/2012	M/S SAMVA V/S THE STATE	P.S. TIWARI -MANISH TIWARI, ASHISH TIWARI, SHI ARTI TIWARI, SANJAY PATEL, VINEETA S. PATEL, R. K. PATEL, SUBHASH PATHAK, LAXMI NARAYAN (R-2)
141	MCR 1439/2013	ASISHYAM V/S THE STATE	MANOJ JAIN -K. G. GUPTA, LAXMI CHOUDHAN, MOHAMMAD ALI (P. CHOUHAN), MOHAMMAD ALI (P. ZIYAL), JE KUSHWAHA (P. JI), JI KUSHWAHA (P. JI), JI KUSHWAHA (P. JI), JI KUSHWAHA (P. JI)
142	MCR 1988/2014	CHEN SINGH V/S SMT. INDIRA	SHARAD GUPTA, PRADYUMN PAREKH, KUMAR TRIPATHI (R), RAHUL KUMAR TRIPATHI (R), SUNIL MISHRA (R), SUNIL MISHRA (R-2)

Before HON'BLE SHRI JUSTICE SUSHIL KUMAR GUPTA Court Room No.9 MOTION HEARING

NOTE (FOR SUPPLEMENTARY LIST):-

CASES SHOWN IN SUPPLEMENTARY LIST

(1) THE CASES FROM S.NO. 87 TO S.NO. 90 WILL BE TAKEN UP AFTER S. NO. 39 IN THE SAME HEAD C.F. [FRESH (FOR ADMISSION) - CIVIL CASES]

(2) THE CASES FROM S.NO. 91 TO S.NO. 91 WILL BE TAKEN UP AFTER S.NO. 79 IN THE SAME HEAD C.F. [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]

DROP NOTE

The following cases are dropped from the list, as they have been erroneously listed in the Hon'ble Court. In view of the circumstances caused to the Hon'ble Court, litigants and Advocates is regretted.

Case List No.	Case No.	REASON
(40)	SA 398/2002	Due to adjustment of counsel
(44)	FA 260/2008	Listed under wrong caption/subhead
1	SA 157/2004	SUNITA ALTA V/S ADHMAN & CHHOTELAL V/S THE STATE
2	SA 1964/2004	VS CHOUDHARY P.K. KAURAV N. ASHAR, A. VIKARWAR, O. SHUKLA, J.L. MISHRA, R. TIWARI, G. SINGH -ANIL NARR (R) S OF ANIL NARR
3	SA 1230/2004	SMT GEETA V/S GHASHIRAM
4	SA 1261/2004	HEM CHANDI V/S SHEKHAR CH
5	SA 1324/2004	VIJAY KUMAR V/S BALRAM & O
6	SA 1374/2004	SMT. BASHEE V/S STATE OF M
7	SA 1382/2004	MOSCOGAN V/S THE STATE
8	SA 1384/2004	MOHARU V/S BABULAL &
9	SA 1391/2004	JUJARI HUSA V/S HAKIM UDDI
10	SA 1395/2004	MUKUND LAL V/S ROOPCHAND
11	SA 1396/2004	KHEM KARAN V/S CHHINGELAL
12	SA 1482/2004	KUKUNDI KU V/S GHASHI KUMAR
13	SA 1484/2004	KAL RAJ & V/S FUNDROO &
14	SA 1487/2004	SHEETAL RA V/S LALCHAND
15	SA 1414/2004	RAMKAL V/S VIDYA DEVI
16	SA 1419/2004	NASEEM BAN V/S SMT. NAFEEES
17	SA 1425/2004	ABDUL MUQI V/S ABDUL BARI
18	SA 1426/2004	MATHURA PR V/S BHAGWAN DA
19	SA 1179/2005	JAMUNA V/S RAMA & ORS
20	SA 1298/2005	UDAYBHAN V/S RAM, AS
21	FA 274/2006	RAMJI PATH V/S M/S CHHOTI
22	SA 1439/2006	ANAND SWAR V/S VIKRANT LAL R
23	SA 93/2007	AKHIL @ BA V/S ANAMI NARRA
24	SA 308/2007	HANUJAN PR V/S RAM LAL
25	FA 281/2007	BASANT KUM V/S HARSH KUMAR
26	SA 495/2007	CHAMPATI N V/S SHRI RAMMA
27	SA 590/2007	KALASH V/S SMT. LATA B
28	SA 1083/2007	SMT BHAYAM V/S NARESH SIN
29	SA 1431/2007	BHOLA V/S CHHOTU SIN
30	SA 629/2008	RAMYATAN V/S RAMPRAGAS
31	SA 641/2008	SMT KOKILA V/S VASUDEV RA
32	FA 773/2008	SMT VIMALA V/S LAND ACQUIS
33	SA 860/2010	NARAYAN RA V/S CHANDRA SH
34	SA 899/2010	MAHENDRA V/S BHARAT
35	SA 803/2012	SADRI PRAS V/S SMT. KASHI
36	SA 829/2012	SHIVARAN V/S BHAGWANDEE
37	SA 613/2013	SMT RAMIRA V/S BHONDJI
38	SA 689/2013	RAMKRISHNA V/S RAMKILAN K
39	SA 271/2014	MAHENDRA K V/S DALPATRAM
40	SA 398/2002	RAMSWAROOP V/S BHUVANESHWAR
41	SA 946/2004	RAMGOPAL & V/S GOVIL RPA
42	SA 1783/2005	SMT DASMAT V/S HIMMAT & O
43	SA 1076/2007	SMT INDU B V/S SHANKER SI
44	FA 260/2008	FOOD CORPO V/S M/S YOGMAT
45	SA 213/2008	RAM GOPAL V/S MANMAL K
46	SA 269/2009	CHANDRALAL V/S CHINTALMAL
47	SA 738/2009	SMT RAMNAY V/S SHYRAN S
48	SA 557/2010	KANGCHELI V/S SMT. SANDR
49	SA 559/2010	KANGCHELI V/S ISHWARI PR
50	SA 851/2010	GHUSEETA V/S SHYRATAN
51	SA 1131/2011	SMT. KHELA V/S JEETALAL P
52	SA 1009/2011	RAJKUMAR V/S KHELANBAI
53	SA 1171/2011	MUKTAGAYAR V/S THE STATE
54	SA 1987/2012	JAGYANARAY V/S SMT. SAROJ
55	SA 273/2012	PARASNATH V/S VISHWANATH
56	SA 413/2012	RADHIKA PR V/S LALTA PRAS
57	SA 477/2012	H/W BHOPAL V/S MUNICIPAL
58	SA 602/2012	KISHANIL V/S BAJARILAL
59	SA 607/2012	SMT KALLO V/S SHRI SURIL
60	SA 675/2012	SUNIL KUMAR V/S SMT. GEETA
61	SA 719/2012	SMT MANJU V/S OM PRAKASH
62	SA 859/2012	SUPERINTEN V/S HARI NARAY
63	SA 951/2012	MANDROOP S V/S RAMPRASAD
64	SA 1042/2012	MAHENDRA S V/S DHARMENDRA
65	SA 764/2013	SHAKUNTALA V/S DHARMENDRA
66	SA 1241/2013	YILAK RA V/S DHARMENDRA
67	SA 1321/2013	RANRATI BA V/S LADMANARAY
68	SA 1383/2013	MOHANDASID V/S CHISHIYABI
69	SA 43/2013	LOLA DAS V/S RAJESH LAL
70	SA 214/2013	CHHOTELAL V/S RAMNATHAR
71	SA 49/2013	KATKU PATE V/S WAJID ALI
72	FA 45/2013	SMT. JYOTI V/S ANIL SINGH
73	SA 522/2013	MAHILA GOR V/S MAHILA GUN
74	SA 580/2013	SUKHRAMA V/S JAGDHARI
75	SA 1241/2013	YILAK RA V/S DHARMENDRA
76	SA 1321/2013	RANRATI BA V/S LADMANARAY
77	SA 1383/2013	MOHANDASID V/S CHISHIYABI
78	SA 43/2013	LOLA DAS V/S RAJESH LAL
79	SA 214/2013	CHHOTELAL V/S RAMNATHAR
80	SA 49/2013	KATKU PATE V/S WAJID ALI
81	FA 45/2013	SMT. JYOTI V/S ANIL SINGH
82	SA 522/2013	MAHILA GOR V/S MAHILA GUN
83	SA 580/2013	SUKHRAMA V/S JAGDHARI

117

Table with 3 columns: Case No., Party Name, and Opponent Name. Includes cases like SA 577/2013, SA 983/2013, SA 750/2013, etc.

Before HON'BLE SHRI JUSTICE SUSHIL KUMAR PALO Court Room No:14 MOTION HEARING

Table with 3 columns: Case No., Party Name, and Opponent Name. Includes cases like CRA 390/2008, CRA 497/2005, CRA 445/2008, etc.

Before REGISTRAR (J-I) MOTION HEARING

Table with 3 columns: Case No., Party Name, and Opponent Name. Includes cases like CRP 1637/2004, CRA 324/2006, CRA 752/2007, etc.

18	CH 2756/2013	PATRAM @ VS THE STATE	H V CHOUREY -R K PANDEY SUNIL SAGDANYA
19	CR 1372/2014	SHRI SMT VS SMT. SINGH	SHANKER PD SINGH-NEETU PRAJAPATI-PJIDILEEP KUMAR KAPSE[P-1]
20	FA 298/2014	SANTOSH KUMAR VS ABULLAMA	ADITYA ADHIKARI -PRANAY VERMA(Cave 2)
21	FA 375/2014	SMT USHA VS SURYA PRAT	ABRISHEK ARJARIA
22	FA 328/2014	RAJENDRA K VS UCO BANK	BRAMHODATT SINGH
23	FA 377/2014	MUSSEMMAT VS RAM BWAROO	KRISHNA DEO SINGH
24	FA 328/2014	ANIL KUMAR VS GANPAT	SAMEER SETHI
25	FA 329/2014	PARAMJEET VS NAAGAR PALI	VISHAL DHAGAT
26	FA 330/2014	THE STATE VS IMRAT SING	
27	FA 331/2014	DEVENDRA S VS PARAMANAND	TS LAMBA,CS.LAMBAR S MEHINDRETTA G
28	FA 332/2014	BHARAT PRA VS SMT.SUKHMA	OPMISHRA KP, AP.SINGH,YOGESH MISHRA,LS.GAGHEL
29	FA 333/2014	SMT.SAROJ VS DAYACHAND	PRANAY VERMA, AJAY GUPTA
30	FA 334/2014	PREMDAS VS MP.VIMAND	RL GUPTA,SO GUPTA,SK.GARG,AK SONI,RN MISHRA,K.PATHAK,J.PDHMSOLE,(1,2,3)
31	FA 335/2014	ALFAR ANSA VS LAND ACQUI	SANJAY K.AGRAWAL,SAMEER BEOHAR AG.
32	FA 336/2014	IPRABH KH VS THE STATE	ANAND DUTT MISHRA
33	FA 368/2014	RAM BHARI VS THE STATE	SAURABH KUMAR TIWARI
34	SA 386/2014	CHHOTELAL VS KRISHAN KU	HIMANSHU MISHRA
35	SA 398/2014	BHCL ANUSU VS BAL RAM PAN	ANKIT SAXENA
36	SA 399/2014	MOTI LAL Y VS RAM TAHAL	RAVENDRA SHUKLA
37	CONC 723/2014	SMT KAPUR VS SHRI U.C.	LAL JI KUSHWAHA
38	CONC 737/2014	RAJU GUPTA VS SHRI SURES	KAPIL PATWARDHAN
39	CONC 737/2014	BADDHU LAL VS SHRI RADHE	VIPIN YADAV
40	CONC 738/2014	NIWODITA VS SHRI R K	HARSHWARDHAN SINGH RAJPUT
41	CONC 739/2014	VS C I C VS SHRI RAJES	ARVIND KUMAR PATHAK
42	CONC 740/2014	PREM CHAND VS SHRI VISHV	RATNAKAR PRASAD MISHRA
43	CONC 741/2014	PREETPRE S VS SHRI RAVIN	NEELIMA GRI GO SWAMI
44	CONC 745/2014	SURYA PRAS VS SHRI SANJA	KRISHAN KUMAR GAUTAM
45	CONC 746/2014	HARI SHANK VS SMT. RENU	VIJAY CHANDRA RAI
46	CONC 747/2014	HARI SHANK VS SMT. RENU	VIJAY CHANDRA RAI
47	CRR 759/2014	SHAGRAH VS DHARMU DHL	ASHISH TIWARI
48	CRR 760/2014	SURUN GRUR VS SMT. NIDHI	ASHISH SINHA -SURJAN SINGH PASINARACHU DUEEY-SHISH SINGH PATI-HARANUGRAH BHARAT
49	CRR 763/2014	BONY @ ANU VS THE STATE	AHMADULLA USMANI -HEMA GUPTA-PJ.AOHD. MAQSOOD NABI(P-1)
50	CRR 764/2014	RATU ALIA VS THE STATE	ASHOK KUMAR CHAKRAVARTI -MANOJ KUMAR YADAVGEETA YADAV
51	CRR 768/2014	RAGHURAJ @ VS THE STATE	DHMAN CHANDRAMALLIK -SMT. NEELIMA PANDEY
52	MA 853/2014	SMT CHAND VS SANDHEEP @	SUSHIL KUMAR TIWARI
53	MA 855/2014	LALARAI VS BABLU PRAS	ANURAG SAHU
54	MA 856/2014	SMT GEETA VS RAJESH	PUSHPENDRA DUBEY
55	CRA 1183/2014	PAPPU VS THE STATE	ANAND DUTT MISHRA -VIJAY KUMAR PANDEY(CM) PRAKASH BAGPI
56	CRA 1186/2014	HALKAIN VS THE STATE	AMIT JAIN -MAHENDRA CHOUBEY(P-1)KARTI JAIN(P-1)
57	CHA 1202/2014	ISLAM SODA VS RASUL SODA	JEETENDRA KUMAR DIXIT -DEVENDRA KUMAR DIXIT
58	CRA 1208/2014	DWARKA BAI VS THE STATE	ANITA WANKHEDE
59	CRA 1210/2014	KALLU @ DH VS THE STATE	VISHAL DHAGAT -NEERAJ PATHAKNEERAJ PATHAK
60	WP 3806/2014	VIKAS KUMAR VS PARAMSAL K	SANKALP KOCHAN -AMALPUSHP SHROTI(Cave 2)
61	MCR 562/2014	DR SHUBHA VS THE STATE	SHARAD VERMA -SHAILENDRA VERMA(P-1)KARTI KUMAR PANDEY(P-1)SHIVNANDAN SARAF(P-1)RAKESH DWIVEDI(P-1)ANURAG SHIVHARE(P-1)
62	MCR 563/2014	RANDEMAN SA VS THE STATE	YUDHISTHIR PRASAD SHARMA -SUDHA SHARMA(P-1)RAJENDRA KULJARI(SO)GUHAN(P-1)
63	MCR 564/2014	DR SHUBHA VS THE STATE	SHARAD VERMA -SHAILENDRA VERMA(P-1)KARTI KUMAR PANDEY(P-1)SHIVNANDAN SARAF(P-1)RAKESH DWIVEDI(P-1)ANURAG SHIVHARE(P-1)
64	MCR 564/2014	RAJA SAHU VS THE STATE	SIDDHARTH DATI -NISHANT DATI(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)YOGESH SONI(P-1)AJAY MISHRA(P-1)
65	MCR 565/2014	MAKHAN SI VS THE STATE	SUDHA PANDIT -SHREYASH PANDIT(P-1)SANTOSH KUMAR SAHU(P-1)
66	MCR 566/2014	CHANDRASHE VS THE STATE	JAGAT SHER SINGH -ASWANI KUMAR DUBEY(P-1)SHYAM SINGH(P-1)MANISH MISHRA(P-1)
67	MCR 567/2014	JAGDHARI S VS THE STATE	PAWAN KUMAR SAXENA -OPTI SHRIVASTAVA(P-1)
68	MCR 567/2014	DHARMENDRA VS THE STATE	GHAN SHYAM PANDEY -SUNIL MISHRA(P-1)
69	MCR 567/2014	RAJKUMAR VS THE STATE	SUNIL KUMAR PANDEY -MIRATUNJAY(P-1)RAJ PRAKASH SHUKLA(P-1)
70	MCR 567/2014	LAXMINATH VS THE STATE	YUDHISTHIR PRASAD SHARMA -SUDHA SHARMA(P-1)
71	MCR 568/2014	HALKE BHAI VS THE STATE	AHMADULLA USMANI -ARJUN PATEL(P-1)ARJUN PATEL(P-1)ARJUN PATEL(P-1)MOHD. MAQSOOD NABI(P-1)MOHD. MAQSOOD NABI(P-2)MOHD. MAQSOOD NABI(P-3)
72	MCR 568/2014	JHAMNU @ J VS THE STATE	GHAN SHYAM PANDEY -SUNIL MISHRA(P-1)
73	MCR 568/2014	NEERAJ SON VS THE STATE	KAMAL SINGH BAGHEL -VINOD VISHWAKARMA(P-1)VINOD VISHWAKARMA DUBEY(P-1)
74	MCR 569/2014	SMT NEHA VS SAMUNDAR S	MANOJ JAIN -KANKAYA LAL GUPTA(P-1)KARTI(P-1)
75	MCR 569/2014	PRADHEEP VS VS THE STATE	PRAKASH UPADHYAY -BRAJENDRA SINGH KUSHWAHA(P-1)RANVIRATHI DWIVEDI(P-1)SATISH K.DUBEY(P-1)
76	MCR 590/2014	JITENDRA S VS THE STATE	NADAN SINGH -SOURABH SINGH THAKUR(P-1)YAGATHI LACHRYA(P-1)
77	MCR 591/2014	ANNU @ HAR VS THE STATE	GURPAL SINGH AHLUWALIA -R.K.PATEL(P-1)R.K.PATEL(P-2)BEERENDRA KUMAR UPADHYAY(P-1)BEERENDRA KUMAR UPADHYAY(P-2)JAISHWARYA SAHU(P-1)JAISHWARYA SAHU
78	MCR 592/2014	PRABHAKAR VS VS THE STATE	SIDDHARTH DATI -NISHANT DATI(P-1)PUSHPENDRA KUMAR DUBEY(P-1)RAHUL SHARMA(P-1)AJAY MISHRA(P-1)YOGESH SONI(P-1)
79	MCR 592/2014	SHOEB @ TR VS THE STATE	JAFAR KHAN
80	MCR 593/2014	BHAK LAL S VS THE STATE	KULDEEP SINGH
81	MCR 593/2014	SAURASH S VS VS THE STATE	SATYAM AGRAWAL -SATYAM AGRAWAL(P-1)
82	WP 6181/2014	RAJKUMAR P VS THE STATE	ALOK KUMAR PATHAK
83	WP 6271/2014	OM PRAKASH VS THE STATE	SIDDHARTH GULATHEE
84	WP 6445/2014	FL.PATEL VS THE STATE	SANJAY KUMAR SINGH
85	WP 6448/2014	MUKUL KUMAR VS THE STATE	GULAB RAO DESHMUKH
86	WP 5451/2014	UMAKSHANKAR VS THE STATE	AHIRUDH KUMAR MISHRA
87	WP 6453/2014	SMT SANJU VS STATE BANK	SAURABH KUMAR TIWARI
88	WP 6453/2014	DR SUNIL VS UCO BANK	MANINDER S. BHATTI
89	WP 6452/2014	SMT YOGI VS THE STATE	ROHIT THAKUR
90	WP 6463/2014	SHARDA PRA VS SMT URJIL	RAVENDRA SHUKLA
91	WP 6465/2014	ABOUL SALI VS DHANRAJWAL	SUSHIL KUMAR TIWARI
92	WP 6466/2014	FAHRUDDIN VS THE STATE	AHMADULLA USMANI
93	WP 6468/2014	P.S. NAMJ VS UCO BANK	MANINDER S. BHATTI
94	WP 6470/2014	ARVIND KUM VS THE STATE	SIDDHARTH DATI
95	WP 6472/2014	DINESH THA VS THE STATE	SUNIL KUMAR SINGH
96	WP 6474/2014	SANDEV PRA VS THE STATE	SUSHIL KUMAR TIWARI
97	WP 6475/2014	LAKESH KUM VS NAWAL KISHO	VISHAL DHAGAT
98	WP 6476/2014	RAMDEG CHA VS UCO BANK	MANINDER S. BHATTI
99	WP 6477/2014	MANMACHAND VS KASHI RAM	VIVEK RUSIA
100	WP 6478/2014	SHEETAL PR VS PRAKAD PA	ABINAY RAJ SINGH
101	WP 6479/2014	PHAMOD KUM VS UCO BANK	MANINDER S. BHATTI
102	WP 6482/2014	PERMANAND VS BALMUKUND	JANAK LAL SONI
103	WP 6483/2014	SAT SUMAN VS THE STATE	SHAILENDRA SINGH
104	WP 6485/2014	PADAM SHYA VS THE STATE	KAPIL PATWARDHAN
105	WP 6487/2014	KAMAL KUMAR VS UNION OF I	KAPIL PATWARDHAN ASSISTANT SOLICITOR GENERAL

118

LOK-ADALAT 26-04-2014 (Saturday)

Before HON'BLE SHRI JUSTICE U.C. MAHESHWARI SHRI B.P.SHARMA, ADVOCATE CONFERENCE HALL SOUTH BLOCK

1	MA 1853/2007	MANOJ RAWA VS ASHUTOSH R	AJAY MISHRA IN SAKLE SK THAKUR L THAKUR AMYAI JAIN K.B. DUBEY SHYAM SINGH RATHORE (1&2) - A KHAN, M DUBEY (R3)
2	MA 2376/2007	VINOD KUMAR VS KULGEEMA V	RAMESHWAR P SINGH SMT ASGAR KHAN VS ASGHARI KHAN MAMTA DUBEY (2) - A.K. SHRIVASTAVA
3	MA 5717/2007	HEMANT SHA VS VAIBHA MOD	KUNAL THAKRE RK HINGORANI VK TRIVEDI (2)
4	MA 1312/2008	ANAND SING VS MANOJ KUMAR	AJAY MISHRA SK DOOT A TIWARI K L RAJ SURESH RAJ (2)
5	MA 1882/2008	GOPAL SING VS LGTAN SING	BR KOSHITA MANOJ YADAV DAL SHUKLA BRL ESH MISHRA (1)
6	MA 2717/2008	RAJESH SHI VS DARYAM	SHARAD GUPTA, RK SAMIYA SHAILENDRA SAMYA, RAJ RUPRAJ PATEL (R3)
7	MA 5662/2008	RAJENDRA P VS SIKHLAL BA	RAJENDRA PRATAP SINGH INDRAJEET SINGH YADAV - ASGHARI KHAN (R3) - MAMTA DUBEY (R3)
8	MA 927/2008	SAFEER MOH VS S.M. ARTH	RAM SHANKAR SAINI, SANJAY SAINI, DG GUPTA, AJAY PRATAP SINGH, K LAKHERA (1)
9	MA 7240/2009	NEMI VS RAJENDRA X	B R KOSHITA P.K.MISHRA, B.P.PATHAK, VYATI TIWARI (2) - VK TRIVEDI (5) SUNIL PANDEY, RAJENDRA SINGH (6) NS RUPRAH, AMRIT RUPRAH (7) NS RUPRAH, AMRIT RUPRAH (8)
10	MA 3594/2009	LALLURAM VS SANTOSH SH	A.D.MISHRA VS TRIVEDI (3)
11	MA 5/25/2009	VIRGA PRAS VS JAYPAL	PANKAJ DIXIT ALOX BEOHAR RAMESH KUSHWAHA ADITYA BEOHAR (3) - A.P. SINGH, ASHOK SINGHA BHISHHE GOSWAMY V MOURYA, A BHATT, SD PRAJAPATI
12	MA 1684/2010	KAMLESH KU VS SUNIL KUMAR	ANISH CHOULSEY VS RUPRAH AMRIT RUPRAH SITA RAM SHUKLA (2) - D.S. PATEL, M. VEGGA
13	MA 3189/2010	RAJENDRA S VS SMT. CHHAY	M.P. SHUKLA K K SINGH (R3) - A.D.MISHRA (1) FOR R1 AND R2
14	MA 3192/2010	RACHMA SIN VS SMT. CHHAY	M.P. SHUKLA K K SINGH (R3) - A.D.MISHRA (1) AND (2)
15	MA 2275/2010	KIRAN SIN VS KAMUJI KAMUJI	PRAMOD THAKRE ASGHARI KHAN, MAMTA DUBEY (3) - SUDEEP PATEL
16	MA 2420/2010	GHAUSHYAM VS ANIL TIWARI	BRAJESH VERMA GULAB SOHANE - J SHOHANE (R3) - SHUKLA (R3) - HARVEEL KHAN
17	MA 2540/2010	SOBHAL SIN VS SIRI MADAN	SANJAY SINGH K.K.SINGH (3) - H TIWARI, R.F.G. SHUKLA
18	MA 3660/2010	MANOJ VS AMI KUMAR	A.K.MISHRA V.K. PANDEY, AJIT AGRAWAL, S PANDEY, (R3) - HILU KHU CHOURASIA (1&2)
19	MA 5911/2010	SANOITA D VS SURYABALI P	RAJENDRA PRATAP SINGH SHREYA S PANTH, SUT SUDHRA PANDEY (R4) - J.S. YADAV SANKALP KUMAR, V.MISHRA, S.K. DIXIT (2)
20	MA 5182/2010	LAXMI PRAS VS BALLU @ SH	SUSHIL KUMAR JHA PRANAY GUPTA C.S.PATEL, SMT. SUNITA GUPTA (R2) - A.H. RAJAK, MANOJ RAJAK (R2) P.S. TIWARI, MANISH TIWARI, ASHISH TIWARI (R3) ASSOCIATES, V.K. PANDEY, AJIT AGRAWAL, S PANDEY, SAHJEEV CHATURVEDI (3)
21	MA 183/2011	SMT. MARLU VS BABULAC	PARTOSH TRIVEDI D.N.SHUKLA, BRIJESH MISHRA (2) - AMT UPADHYAY
22	MA 689/2011	KU NISHA VS BHAGWAN SI	ASHOK CHAKRAVARTY D.N. SHUKLA, BRIJESH MISHRA (R3) - H.S. CHAKRAVARTY, GEETA YADAV, MANOJ KU. YADAV
23	MA 711/2011	DEVENDRA S VS BALNATH S	S.S. TIWARI D.N. SHUKLA, BRIJESH MISHRA (R3) - B.B. SAHU, SATISH SINGHARAA
24	MA 236/2011	SULTANA BI VS MOHD. NADE	P.S. TIWARI GULAB SOHANE, J SOHANE (R3) - MANISH TIWARI, ASHISH TIWARI, SMT. ARTI TIWARI
25	MA 232/2012	SMT. AKHTA VS SANTOSH K	S.H. MANSOORI K.K. SINGH (R3) - ASHOK SINGH
26	MA 2890/2012	SMT RAMKAL VS BHARAT LAL	RAJENDRA PRATAP SINGH SHREYA S PANTH, SUT SUDHRA PANDEY (R4) - J.S. YADAV SANKALP KUMAR, V.MISHRA, S.K. DIXIT (2)
27	MA 3168/2012	NEERAJ CHO VS BABUL	SANJAY GUPTA ASGHARI KHAN, MAMTA DUBEY (2) - SANJAY PANDEY ASCEEL DIXIT, S.D.MISHRA (R1)
28	MA 348/2013	KARIDORI LVS LIMITED IN	SANJAY SETHI D.N. SHUKLA, BRIJESH MISHRA (R3) - J.P. DIMOLLE
29	MA 867/2013	SMT. NISHA VS IMRAT SING	KAPIL PATYARDHAN K.K. SINGH (R3) - SHOBHINA KOSHITA, PURNIMA BHALERAO
30	MA 1142/2013	ASHOK KORI VS SANTOSH YA	SUSHIL TIWARI V.K. PANDEY, AJIT AGRAWAL, SHAILENDRA PANDEY - RAJENDRA TIWARI, SMT. SHANTA TIWARI, SOMNATH KORI, SUNIL PAROCHA, Y. CHOULSEY (CHANGECOUNSEL), CHATURVEDI (R3)
31	MA 1152/2013	DRAJESH JO VS KAMAL RAD	KAPIL PATYARDHAN D.N. SHUKLA, BRIJESH MISHRA (R3) - R.K. HINGORANI, SHOBHINA KOSHITA, PURNIMA BHALERAO
32	MA 1191/2013	SMT. ANITA VS DHYAN SING	J.L. SONI D.N. SHUKLA, BRIJESH MISHRA (R3) - MANOJ SONI
33	MA 1314/2013	SMT. INDIRI VS SHARAD KUM	APARNA SINGH D.N. SHUKLA, BRIJESH MISHRA (R3)
34	MA 1683/2013	RAJU JANGI VS BRIJESH KU	RAKESH KUMAR JAIN K.K. SINGH (R2) - J. TENDON SINGH
35	MA 1992/2013	SAHJU VS NARESH @	SANJAY SAINI V.K. PANDEY, AJIT AGRAWAL, SHAILENDRA PANDEY, SAHJEEV - R.S. BANICH CHATURVEDI (R3)
36	MA 2638/2013	RAJENDRA S VS RAMNARAYAN	SMT. DEVIKA SINGH HARPREET RUPRAH, PRABHAT SHUKLA (2) - PRADEEP NAVERIYA, V. PANDEY, S. SOMLA SEN (1)
37	MA 494/2007	SANDEEP SI VS ANARNATH C	BR. KOSHITA H RUPRAH (R3) - TIWARI (R3)
38	MA 1887/2007	RAMESH VS RAMLAK	RAKESH SHARMA, NARESH SHARMA SMT. MEENAL GUPTA, DAYASINGHAR PATEL - ANISH CHOULSEY, PRANAY GUPTA (3)
39	MA 4058/2007	SMT. NERMA VS K. KUNDANYA	RAJENDRA PRATAP SINGH V.K. TRIVEDI (2), V.K. PANDEY, RAJ ASSOCIATES, - AJIT AGRAWAL, LIYAKATULLAH, S. PANDEY, MAYANK SHARMA (3) M. K. SULKHE, B.R. VIJAYVAR, RAJESH PANDEY SHUKLA (R1)
40	MA 7013/2008	RAMLAL VS VIJAY KUMAR	P.K. SAKENAP SAHU P GUPTA, DSPATEL, SMT. M. GUPTA (R3) - VINOD YADAV M L PATEL (R1-R2)
41	MA 2909/2008	SMT SHAKUN VS AMARNATH V	NARENDRA CHAUHAN NIKI TASHA THAKUR, VINOD PIPRAY GUPTA, ANISH CHOULSEY, K.S. PATEL, P.K. ROH - V. PRAJAPATI, DG PATEL, SHANKAR SINGH (1)
42	MA 4071/2008	KRISHNA RA VS PRAKASH	PUSHPENDRA DUBEY, KAMLESH MISHRA, N.S. RUPRAH (2) - N.S. RUPRAH, AMRIT RUPRAH, SITARAM SHUKLA (R3)
43	MA 5092/2008	KISHORE VS CHANDRAKANT	MUKESH PANDEY VS VERMA, VIJAY PATIJEY A.C. THAKUR, ASHISH AGRAWAL, A. YADAV (R3) - K.K. SINGH (3)
44	MA 2901/2009	RJJO BAI VS DHANV SINGH	RAKESH KHARE R.P. MISHRA, RAKESH KUMAR, RATNANKAR PRASAD MISHRA (2), K. J. DINESH, H. KAUSHAL (R3) - MOHAN PATEL (R3)
45	MA 3947/2009	GULAB BAI VS DIPPU CHOU	A. D. MISHRA K. L. PRAJAPATI ANOOP NAIR, P. SHANKARAN SHASAD PURKI, S. DIXIT (1-2) - AJIT AGRAWAL, SHAILENDRA PANDEY (R3-6)
46	MA 3878/2009	SMT CHAND VS ASHOK YADA	PRADEEP NAVERIYA SHASHANK UPADHYAYA (1) - SANJAY SONI, AJAY SEN, VERSHA GUPTA, S. RUPRAH, HARPREET RUPRAH, HARMEET RUPRAH, U.S. TIWARI (3)
47	MA 4070/2009	KAMLA DEVI VS VIJAYA TIW	J.N. TRIPATHI ASHISH VADYAR (2) - PRABHAT TRIVEDI, R.S. RATHOUR, MOHAN SAUSARKAR, SANTOSH VISHWAKARMA, (R1&R5)
48	MA 3107/2010	MAHESH KUM VS LAKHANLAL	MUKESH PANDEY ANJALI BANERJEE (3) - H.S. VEGGA
49	MA 1027/2010	SMT. GUDDI VS LAXMAN PAT	KU. ARPANA NAKRA PRANAY GUPTA, P.K. ROHIT, MEENAL GUPTA (3) - VISHAL DHAGAT (1)
50	MA 1031/2010	AMIT KHATR VS SAFEEQ KHA	SANJAY KUMAR VERMA ASHISH VADYAR (2) - H.S. KHARE, RAJESH JAIN, SMT. JYOTI JAIN, ROHIT JAIN, (4)
51	MA 1093/2010	SMT. PRABH VS NARHAIJAN	SANJAY PATEL ASHISH VADYAR (2) - VINEETA PATEL, VISHWAS TAASHTER, R.K. PATEL
52	MA 1059/2010	BABURAO L VS PURSHOTTAM	MUKESH PANDEY G.S. BAGHEL, D.S. BAGHEL, ABHINAV RAJ SINGH CHOUHDHARI (2) - H.S. VERMA, HARPREET RUPRAH, HARMEET RUPRAH, U.S. TIWARI (R3)
53	MA 1458/2010	KAVITAMIS VS JITENDRA K	RAJENDRA PRATAP SINGH HARPREET RUPRAH, LUMA SHANKAR TIWARI - INDRAJEET SINGH YADAV
54	MA 2103/2010	SMT. FIRDA VS MOHD. NOOR	S D KHAN RAO ASSOCIATES, V.K. PANDEY, AJIT AGRAWAL, S PANDEY (S) - H.K. MISHRA, CHATURVEDI (5)
55	MA 2188/2010	SAKUNTI BA VS BASANT KUM	UDAY KUMAR PRANAY GUPTA, DG PATEL, MEENAL GUPTA (2) - LAXMI GOHANI, R.L. YADAV, KAMLESH KUSHWAHA, PATEL
56	MA 2576/2010	GAJULAT BAS VS PREETAM LA	SNEH MISHRA JAYANTI NEKHRA (R3)
57	MA 3642/2010	SUBHASH OH VS MUKESH YAD	CHANDRAHAS DUBEY ANOOP NAIR, P. SHANKARAN, RAJESH POHANKAR (R3)
58	MA 4026/2010	KIRTI JAIN VS ROOPESH KU	SHARAD GUPTA PRANAY GUPTA D S PATEL MEENAL GUPTA (R2) - PRADYUMN PARE
59	MA 5042/2010	RAKESH SAH VS MAHESH VIS	R SINGH ASHISH VADYAR (R3) - PRIVATGSI BAZAL, MAHENDRA TIWARI
60	MA 5064/2010	DHARMA PRA VS VINOD KUMAR	NITIN AGRWAL ANJALI BANERJEE (R3) - ASHUTOSH CHATURVEDI, SOURABH BHUSHAN SHRIVASTAVA, PRATYUSH TRIPATHI (1&2)
61	MA 5673/2010	SANTOSH VS VINOD	MUKESH PANDEY JAYANTI NEKHRA (R3) - H.S. VERMA, BRAHMENDRA PATIL, M. SHRIVASTAVA
62	MA 5159/2010	HARI PRASA VS HOMANT KUM	B.R. KOSHITA ADVOCATE GENERAL MAHENDRA KOSHITA, DEEPAK KUMAR SINGH, K. SINGH (R2)
63	MA 5207/2010	SUGAN BAI VS DEVA PRASA	SURENDRA PATEL T.S. RUPRAH (S) RUPRAH (R3) - DEEPAK TIWARI
64	MA 221/2011	SOURAV KUM VS GOURELAL	AMT RAJPAI SUBODH PANDEY, ABDUL KALAM (1&2) - R.S. PATEL ANJALI BANERJEE (R3)
65	MA 2149/2011	DEEPAK PAT VS BASHEER PA	R.S. SINGH (K. P. PATHAK, G. KOSHITA, R. MISHRA (R1-2) - R.L. RAJAK, J.P. SENANOO NAIR, P. SHANKARAN (R3)
66	MA 2843/2011	SMT. VIBHA VS VINOD KUMAR	A.D. MISHRA MR. JAYANTI NIKHRA (R3) K.L. PRAJAPATI, V.K. GARG, AD MISHRA, K.L. PRAJAPATI, (A1 TO 4)
67	MA 2906/2011	ARUN KUMAR VS SATPAL	DEVENDRA SHUKLA ASHISH VADYAR (R3) - R.L. SHUKLA
68	MA 4403/2011	SMT. CHAME VS PREMNARAYA	NITIN GUPTA ANJALI BANERJEE (R3) - MANISH CHOUDHURY, SWARIT SHUKLA CHHINIRAL MALIK (R1, 2)
69	MA 4443/2011	ASAND VS RAVI	PRAMOD THAKRE CHANDRAHAS DUBEY, SHYAM SUNDAR SINGH, RUPRAH (R1) - SUDEEP PATEL HARPREET RUPRAH, HARMEET RUPRAH, U.S. TIWARI (R3)
70	MA 1520/2012	AYOJESH BH VS MALKHAN SI	ATUL NEMA MOHD. SADIQ KHAN QADRI, - PRANAY GUPTA, D.S. PATEL, MEENAL GUPTA (R3)
71	MA 3039/2012	DINESH VS UMANKANT	PUSHPENDRA DUBEY PRAMOD THAKRE SUDEEP PATEL (R1-2) - KAMLESH MISHRA, ANURAG DHANYAB, NEMS ANJALI BANERJEE (R3)
72	MA 3063/2012	SHIV PRASA VS RAMLAK	KAPIL PATYARDHAN ASHISH VADYAR (3) - ANANDH SURYAWANSHI, PURNIMA BHALERAO, ATUL CHOUHDHARY, ASIF S. IODI, P. DUBEY (R1)
73	MA 3051/2012	SMT. SAIMA VS SANJAY	KAPIL PATYARDHAN VISHAL BHATNAGAR, YOGESH BHATTI, GARG - PURNIMA BHALERAO, VIVEK BADARIYA (R2-2) HARPREET RUPRAH, LUMA SHANKAR TIWARI (R3)
74	MA 3482/2012	KOJAL SING VS AJAY KUMAR	PRIVANK CHOULSEY HARPREET RUPRAH (R3)
75	MA 393/2013	SMT. JAYA VS IOREESH KH	NITIN GUPTA PRANAY GUPTA D S PATEL, MEENAL GUPTA (R3) - MANISH CHOUDHURY, SWARIT SHUKLA
76	MA 1027/2013	RAJENDRA S VS RAJULALAN	KAPIL PATYARDHAN HARPREET SINGH RUPRAH, U.S. TIWARI (R2) - SHOBHINA KOSHITA, PURNIMA BHALERAO
77	MA 1119/2013	GAJENDRA S VS JALAL UDDI	NITIN GUPTA ANOOP NAIR, P. SHANKARAN (R3) - MANISH CHOUDHURY, SWARIT SHUKLA
78	MA 1379/2013	SMT. BHURI VS BHAGWAN SI	KAPIL PATYARDHAN ASHISH VADYAR (2) - SHOBHINA KOSHITA, PURNIMA BHALERAO
79	MA 2652/2013	SUBHASH OH VS BHAGWAN SI	MANISH DATI, SIDDHARTI DATI, SATYENDRA PATEL, R. JAIN, JYOTI JAIN, AMITA JAIN, ALKA JAIN, - ROHIT JAIN, NUPUR JAIN, SARISH CHOURASIA (3)

80	MA 3836/2005	BACHCHU @ VS ANUJ TIWARI	ARUN NEMA PRATAP SINGH RAJPUT VS RUPRAH, AMRIT RUPRAH, JYOTI SHILPKAR (R-1)
81	MA 4043/2006	SMT. LEEBA VS RAM SINGH	R.K. SHARMA, NARESH SHARMA RP PRAJAPATI RAKESH JAIN, JYOTI JAIN, ROHIT JAIN (R-2)
82	MA 1195/2007	MOHAN SING VS SHEKH ZAH	ASHOK R. S. CHAKRAVARTI D.N. SHUKLA, BRIJESH MISHRA (R-3) - K. PATWARDHAN, MRS P BHALERAO, S. KOSMTANTUL UPADHYAY, VIJAY AWASTHI, ASHOK K. TIWARI (R-1, 2)
83	MA 2668/2007	RICHHPAL S V/S RAFIQUE	JAGDISH SAKALE, RAJEEV MISHRA, DK MISHRA GULAB SOHANE, J. SOHANE, K.U.S. KOSHTI (R-1)
84	MA 3802/2007	GAMPAT SIN VS DINESH	KAMAL SINGH RAJPUT AK. TIWARI, JI KUSHWAHA DN SHUKLA BRIJESH MISHRA (R-2) - JITENDRA ARYA, GS SHRAMA (R-1)
85	MA 125/2008	DINESH VS MUKESH	RAJESH SHARMA, NARESH SHARMA GULAB SOHANE, JITENDRA SOHANE, SARITA KOSHTI (R-3) - KAMAL SINGH RAJPUT AK. TIWARI, L. KUSHWAHA (R-1, 2), JITENDRA ARYA, G.S. SHARMA (R-1)
86	MA 3811/2007	SMT SUNITA VS KAILASH	MUKESH MISHRA VIJAY AWASTHI, SANJAY AGRAWAL, L.K. PANDEY, R.K. UPADHYAY, P. SAHU (R-1) - GAURAV SHARMA
87	MA 3851/2007	MUNIKAL C VS SMT RAJKUM	RASHMI RAJAK, APARNA SINGH ASGAR, KHANAMTA DUBEY (R-2) - DEVIKA SINGH
88	MA 4977/2007	NARANSING VS HITENDR K	SMT P.L. SHRIVASTAVA, NEELESH PILLAI SANJAY AGRAWAL, PK SAHU, L.K. PANDEY (R-3) - S. TIWARI (R-1) K. SHRIVASTAVA PANKAJ DIXIT, P. SINGH (R-1, 2)
89	MA 5044/2007	RAMCHURNU VS LKHAN LAL	KK KUSHWAHA, MK KUSHWAHA MISS ANJALI BANERJEE (R-1)
90	MA 726/2008	RAMKISHOR VS ISHOD	PRADEEP NAVERIYA, SANJAY SONI, A.S. / SEN, ADVOCATE GENERAL - ANJALI BANERJEE (R-2)
91	MA 3134/2008	SPEKHS GAF VS RAMESH JOT	NITIN AGRAWAL N S RUPRAH - SMT. AMRIT RUPRAH (R-2) - JAYANT NEERHAR (R-1)
92	MA 4754/2008	MAHESH KUM VS HARDEEP SI	PRAMOD THAKRE, VIKAS JYOTISHI, SUDEEP PATEL, ANIL KHARE, SOM KISHOR, NAMRATA KESHARWAN (R-3) - SMT P.L. SHRIVASTAVA N RUPRAH, AMRIT RUPRAH (R-2)
93	MA 2134/2009	RANGOPAL VS JAQUEET SI	M.P. SHUKLA ADVOCATE GENERAL - JAY RAJ MISHRA (R-1, 2) N.S. RUPRAH, AMRIT RUPRAH (R-3)
94	MA 3658/2009	MADAN LAL VS SURENDR K	M. SHAFIQULLAH GULAB SOHANE, JITENDRA SOHANE (R-3) - MOHD. RIYAZ, M. R. PATEL
95	MA 4582/2009	SMT USHA VS LAKHMAN SAH	RAJESH PANDEY ANOOP NAIR, P. SHANKAR, K. SENI, R. DIXIT, SHARAD PUNJJI - H.S. VARMA, M. SHRIVASTAVA, V.K. PANDEY (R-3)
96	MA 4679/2009	RAM GORAL VS KAMAL	DEVIKA SINGH D.N. SHUKLA, BRIJESH MISHRA (R-3)
97	MA 4723/2009	SMT. LATA C VS SAHAS ALIA	PRAMOD THAKRE ASGAR, KHANAMTA DUBEY (R-2) - VIKAS JYOTISHI, SUDEEP PATEL, PUSHPENDRA DUBEY, KAMLESH M SHARMA
98	MA 5188/2009	SMT. MAMTA VS RAJESH	SAMEER BEDIHAR V.K. TRIVEDI (R-2) - SAMEER BEDIHAR
99	MA 301_7010	RAJESHCHRE VS SUNEEL KUM	R.K. SHUKLA D N SHUKLA, BRIJESH MISHRA (R-3) - S. SEN, NK TIWARI
100	MA 093-2010	OM @ SHAKY VS IDRIS @ MA	PARTOSH TRIVEDI, ANIL KHARE, SMT L KUSHWAHA, S. MISHRA (R-3) - AMIT UPADHYAY, ASHISH PANDEY
101	MA 1232/2010	SMT SEEMA VS SHY NARAY	SANJAY KUMAR VERMA N S RUPRAH, AMRIT RUPRAH, M. STAR, M. SHUKLA (R-1, 2) - R. S. KHARE
102	MA 1488/2010	VIJAY ASUD VS AMT KUMAR	SHARAD GUPTA A.C. THAKUR, ABHISHEK AGRAWAL, SANJAY MEHTA (R-3) - PRAD YUNN PARE
103	MA 2159/2010	DEEPAK KUM VS TAYAR KHAN	SHARAD GUPTA A.C. THAKUR, ABHISHEK AGRAWAL, SANJAY MEHTA (R-3) - PRAD YUNN PARE
104	MA 2162/2010	SMT DEEPA VS TAYAR KHAN	R.K. SHUKLA D.N. SHUKLA, BRIJESH MISHRA (R-3) - K. K. SEN, NARENDRA TIWARI
105	MA 3061/2010	BHIKAM YAD VS SANTOSH SI	DHIRENDRA SINGH VS TRIVEDI (R-3) - KAMLESH CHAVVEDI, KAMAL SINGH BAGHEL, P. ZEA SINGH BAGHEL (R-1, 2)
106	MA 3259/2010	VEHNU BAH VS SURENDRA P	RAKESH CHOURASIA RAKESH JAIN, SMT. J. JAIN, R. JAIN, - AJAY TIWARI, GAGAN CHEEP SINGHS CHOURASIA (R-4)
107	MA 4440/2010	LALLU MALL VS SMT BAPPA	RAJENDRA PRATAP SINGH RAKESH JAIN, SMT. JYOTI JAIN, ROHIT JAIN (R-3) - S. YAD AVRAKESH KUMAR CHOURASIA (R-1, 2)
108	MA 4318/2010	SMT BAPPA VS LALLU MALL	PRAMOD THAKRE ABHJIT C. THAKUR, ABHISHEK AGRAWAL, GAURAV TIWARI - SUDEEP PATEL (R-3)
109	MA 4695/2010	MADAN SING VS MIS K C L	PRAMOD THAKRE ABHJIT C. THAKUR, ABHISHEK AGRAWAL, GAURAV TIWARI - SUDEEP PATEL (R-3)
110	MA 4695/2010	SURENDRA VS MS R C L	PRAMOD THAKRE ABHJIT C. THAKUR, ABHISHEK AGRAWAL, GAURAV TIWARI - SUDEEP PATEL (R-3)
111	MA 5038/2010	HAMAKANT V VS PISHI GOKH	NITIN GUPTA ALOK HOONKA AMIT DUBEY (R-3) - MANISH CHOWDHURY, SWARIT SHUKLA
112	MA 5043/2010	SMT. LAXMI VS TASALWAR A	FRASHANT K. BADARYAD, N. SHUKLA, BRIJESH MISHRA (R-3) - ARYA BHATT, AMIT BHURRAK
113	MA 47/2011	SITTAN BAI VS MIS S R.	A. D. MISHRA ANJALI BANERJEE (R-3) - K. L. PRAJAPATI, V.K. SARG
114	MA 671/2011	VANDI QAS VS BRAJESH SA	RAKESH PATEL N.S. RUPRAH MRS A RUPRAH S. R. SHUKLA (R-3) - VINEET MISHRA
115	MA 4486/2011	SUSHIL SAK VS SACHIN TIW	ABHAY JAIN BHARU PRATAP YADAV, SS CHOSE (R-1, 2) - HRS. DEVIKA SINGHALOK HOONKA, AMIT DUBEY (R-3)
116	MA 4420/2012	LUPYA SAKI VS RAVI KUMAR	SHARAD GUPTA RAJESH MANDIRATTI, G. P. JAIN, VYAL. PRASHANT SAGHRE (R-4) - PRADYUMN N PARED, N. SHUKLA, BRIJESH MISHRA (R-3) - PRAMOD THAKRE, RAHUL RAWAT, SUDEEP PATEL (R-1, 2)
117	MA 1069/2012	SMT RADHI VS SACHIN KUM	J.L. SONI V.K. TRIVEDI (R-3) - MANOJ SONI
118	MA 1263/2012	TULSA BAI VS PANKAJ KUM	KAPIL PATWARDHAN GULAB SOHANE, JITENDRA SOHANE (R-3) - PURNIMA BHALERAO
119	MA 2103/2012	SMT SHUBH VS DIVYA GAUT	SANJAY SARVATE RAKESH JAIN, JYOTI JAIN, ROHIT JAIN - R.N. RAGHUVANSHI SATISH CHOURA SIA (R-2)
120	MA 2263/2012	PRADDEEP SA VS ASHOK	SANJAY SAINI DURGESH SINGRORE, KAPIL SINGH, S. DIXIT (R-1) - RAVI SHANKAR SAININS RUPRAH, MRS A RUPRAH, SR SHUKLA (R-2)
121	MA 2928/2012	DHANYA BA VS ROND PAC	NITIN AGRAWAL NEERAJ NAHAR, MANMOHAN SINGH, MRDUL KUMAR (R-1, 2) - ASHUTOSH CHATURVEDI, ALOK HOONKA, AMIT DUBEY (R-3)
122	MA 3094/2012	SMT. RAM B VS LAKHMAN LAL	R.K. SHUKLA, JAY KUMAR JAIN (R-2) - S. K. SEN, K. K. TIWARI, TRIBHUVAN MISHRA N S RUPRAH, A RUPRAH S R. SHUKLA (R-3)
123	MA 3209/2012	SMT GEETA VS VISHWANATH	ANAND SHARMA GULAB SOHANE, J. SOHANE, L. SHUKLA (R-4) - MEHARIT YADAV, ASHISH ANAND PANDEY, VIJAY K PANDEY, N K PATHAK.
124	MA 950/2013	SMT. BINA VS RAJNEESH K	GAURAV SHARMA RAKESH JAIN, JYOTI JAIN, JYOTI JAIN, SATISH CHOURASIA - R.3) SUBODH PANDEY, ABDUL KALAM (R-1, 2)
125	MA 1389/2013	MOHD. NASEE VS JAFAR KHAN	M. SHAFIQULLAH D N SHUKLA, BRIJESH MISHRA (R-3) - MOHD RIYAZ
126	MA 1445/2013	SMT. NEEMA VS FIROZ KHAN	S.R. PATEL N.S. RUPRAH, RUPRAH S R. SHUKLA (R-3) - VINEET MISHRA, R. PATEL, VIJAY MISHRA, R. PATEL, VINEET MISHRA, RAKESH PATEL, V. MISHRA (R-4) JAY KUMAR JAIN (R-2) JAY KUMAR JAIN (R-1)
127	MA 1454/2013	VIRENDRA S VS MOHABBAT S	NITIN AGRAWAL D N SHUKLA, BRIJESH MISHRA (R-3) - ASHUTOSH CHATURVEDI, PRADDEEP NAVERIYA, SANJAY SONI, AJAY SEN, V KOTHAPOOJA GAUR (R-1, R-4)
128	MA 1789/2013	VIJAY SHAR VS NEETESH DU	NITIN GUPTA GULAB SOHANE, JITENDRA SOHANE (R-3) - ANRISH CHOWDHURY, SWARIT SHUKLA
129	MA 1975/2013	SMT. MITA VS RAJ KUMAR	SHARAD GUPTA DN SHUKLA, B. MISHRA (R-3) - PRADYUMN PARE, JENDRA SINGH YADAV, K. CHANDRA (R-1, 2)
130	MA 226/2013	SMT. SURESH VS KUNJANDEEP	VIJAY SHAR VS NEETESH DU (R-3) - ANRISH CHOWDHURY, SWARIT SHUKLA
131	WP 1760/2004	SHARDA PRA VS THE STATE	DR. SOMES. GARGA, DS LODHE, D.S. PATEL AG (ALL) - MANOJ SANGH, AMIT C KHATRINTIN KARAN (CHANGE COUNSEL)
132	WP 13857/2006	NATTUJ KHA VS THE STATE	PRASHANT SINGH, PRADDEEP SINGH, DHANRAJ SAHU ADVOCATE GENERAL - S. GAUTAM, SANJAY DIVNEDI (R-1 TO 5)
133	WP 7517007	YAHYA KHAN VS THE STATE	M. BANERJEE, R.K. SONI ADVOCATE GENERAL - D.S. PURBAI (R-1)
134	WP 2585/2007	CHANDRA BH VS THE STATE	SMT S. GAUTAM ADVOCATE GENERAL - A.G. (TOS)
135	WP 13578/2008	PRAMOD KUA VS THE STATE	NARENDRA SWINVEDI ADVOCATE GENERAL - SUDHA GAUTAM, R. B. TIWARI, NEMA (R-1, 2, 3)
136	WP 16267/2010	SHR. RAM G VS GENERAL M	R.K. SONAR RAO ASSO. V. K. PANDEY, A.M. AGRAWAL, S. PANDEY - P.L. PATEL N. K. TIWARI, TRIBHUVAN MISHRA, S. TIWARI, VIJIT SARUSAN, JEEV CHATURVEDI (R-4)
137	WP 20918/2011	K. P. ARMO VS THE STATE	SACHIN SISODIA ADVOCATE GENERAL - NITHI SHUKLA
138	WP 7527/2012	VISHWANATH VS THE STATE	ASEEM DIXIT ADVOCATE GENERAL - S.D. MISHRA, G.A. (R-1 TO 3)
139	WP 16570/2012	VISHWANATH VS THE STATE	SHAKTI KUMAR SONI ADVOCATE GENERAL - PRASHANT SINGH (R-1 TO 5)
140	WP 27158/2012	SURESH SIN VS THE STATE	P.N. DUBEY ADVOCATE GENERAL - PRAVEEN DUBEY, HARVEEN DUBEY, SEEPJA DUBEY
141	WP 727/2013	SMT. JYOTI VS THE STATE	SACHIN SISODIA ADVOCATE GENERAL - NITIN SHUKLA, SUYASH TRIPATHI, R. K. PATEL, P.N. TIWARI (R-4) DHARMA DHAKAR (R-1, 2, 3)
142	WP 4975/2013	CHEF GENE VS SHRI MOHD.	SAJJID AKHTAR - ISHAN SONI, MEHARIT BANERJEE (Counsel)
143	WP 9260/2013	RAMA PRASA VS THE STATE	UDAYAN TIWARI ADVOCATE GENERAL - R.K. TRIPATHI, PRASHANT DUBEY, PRARHAT KUMAR TIWARI, C.V. RAJ, ASHOK GUPTA, ABHAY TIWARI, A.K. TIWARI, R-4) S. WADHWAI (R-5)
144	WP 9423/2013	ZAFAR KHAN VS MUNICIPAL	FARAZ KHAN RAKESH JAIN, SMT. JYOTI JAIN, ROHIT JAIN, SATISH CHOUR - ASIYA, P.K. PRAJAPATI (R-1, R-3)
145	WP 20368/2013	MANOJ SAHU VS THE AUTHO	KIRAN MEHTA PRAVEEN CHATURVEDI, ALOK MISHRA (R-1) - ABHISHEK JAIN
146	WP 1055/2013	MANOJ SAHU VS STATE BAN	RAJESH KUMAR SINGH CHOHAN - VIVEK KUMAR SONI, PRAVEEN KUMAR CHATURVEDI (R-1) ALOK MISHRA (R-1)
147	WP 2255/2014	AMBRESH SM VS THE STATE	SHAKTI KUMAR SONI ADVOCATE GENERAL -
148	FA 784/2008	SMT MAYA J VS HARDAVAL S	SUBODH KATHAR SMT. SUNANDA KATHAR, R. TIWARI, JITENDRA ARYA (R-1) - R. S. SHUKLA VIJIT SAHU, DEVENDRA SHUKLA (R-1), R. SHUKLA
149	FA 1928/2011	JCHHULAL G VS RAJU KUSHW	R. S. KHARE A R S. CHAKRAVARTI, S. D. MISHRA (R-1, 2) - SATE. SHOBHINA KOSHTAMANEEN KUMAR AGRAWAL, ADVENDRA DHWEDI
150	FA 349/2013	HIMANSHU S VS ASHISH B-A	AJAY V GUPTA DEEPESH JOSHI, SAHU PATEL - GAZALA KHAN (COUNSEL) - RAJVI MISHRA, SURABH SHRIVASTAVA (Counsel)
151	VA 995/2013	KALIRAM RA VS UNION OF	SANJAY AGRAWAL MOHAN SAUSARVAR (R-1) - JITENDRA SHRIVASTAVA (R-2) - RAJESH UPADHYAY, PK SAHU, SANTOSH YADAVA AGRAWAL, SHARADA TIWARI (R-4), DINESH KUSHWAHA (R-3)

Before HON'BLE SHRI JUSTICE TARUN KUMAR KAUSHAL Shri K.L. JATAV, Advocate Conference Hall South Block LOK ADALAT

1	MA 2216/2008	SANFOSH JH VS GUDDU @ SA	PARTOSH TRIVEDI, AMIT UPADHYAY VIJAY PANDEY, AJAY SHUKLA, R. CHOUBEY (R-1, 2) - S. KOCHAR, AKSHIT TIWARI, V. MISHRA, SK. DIXIT (R-3)
2	MA 1916/2009	KU ARTI VS RAMESH KUR	SHRI B. J. CHOURASIA SANKALP KOCHAR, SK. THAKUR, V. MISHRA, SK. DIXIT (R-3) - SMT. MADHUBAI A CHOURASIA
3	MA 3274/2010	DINESH KUM VS YOGRAJ THA	SMT SARITA CHOURASIA SANKALP KOCHAR, V. MISHRA, TIWARI, SK. DIXIT (R-3) - SMT. UPIKA TIWARI, PRADDEEP NAVERIYA, S. K. SONI, AJAY SEN, V. K. KHAN (R-1, 4)
4	MA 3226/2010	RADHE SHAY VS YOGRAJ THA	SARITA CHOURASIA PRADDEEP NAVERIYA, AJAY SEN, SK. SONI (R-4) - UPMA TIWARI, SANKALP KOCHAR, V. MISHRA, S. K. DIXIT (R-3)
5	MA 4024/2010	SANTOSH V VS M YADVENI	SHARAD GUPTA SANKALP KOCHAR, V. MISHRA, S. K. DIXIT (R-3) - PRAD YUNN PARE
6	MA 4485/2010	VIJAY SONI VS PRAKASH M	Z. M. SHAH ADITYA NARAYAN (R-3) - J. A. SHAH, NITIN SARAF, SANDHEEP KOSHTA
7	MA 3241/2012	SMT. RAMKA VS RAKESH KUM	PRADYUMN CHOUHARY M. P. RAJAK, RAJENDRA SAKAR (R-2) - AYODHYA CHOUHARY, PRADYUMN PARE, ARPAN SHRIVASTAVA, VIJAYAN MOHIT I. MADHOP (R-3)
8	MA 3432/2012	ANJU KHATE VS MANOHAR DU	NITIN GUPTA ANOOP KUMAR SAXENA, SMT. JI. P. NANA SAXENA, MANISH CHOWDHURY, SWARIT SHUKLA, CHHOTI KUSHRAM (R-1), S. LAMBA, C. S. LAMBA, N. S. SEN (R-3)
9	MA 104/2013	DAISHIKA @ VS KANHAUVA	SHARAD GUPTA T.S. LAMBA, C. S. LAMBA (R-3) - PRADYUMN PARE

119

10	MA 17402001	SHARAD JAIN VS MADANLAL Y	ROHTASH BABU PATEL VINOD K DUBEY, DS DUBEY(R1) - AMIT KUMAR BAJPAADITYA NARAYAN SHARMA(R) - ZMOHTI KUMAR NAMDEOR-2
11	MA 276202008	HUBBALI S VS NARENDRA K	SHEKH YAZIR AL KACHHI ARUN NEMA, PS RAJPOOT A NEMA(1) - S.A.WAKIL
12	MA 20792007	RAMJI BHAI VS MUNNA @ LA	MRS DEVKA SINGH NS RUPRAH, SMT AMRIT RUPRAH(R1)
13	MA 20130008	MANGAL SINGH VS AZAD SINGH	VISHAL DHAGATA L BACHANI AMRIT RUPRAH, N S RUPRAH(R-2)
14	MA 43510009	SMT. SIYA VS SHUSHAN LA	PARITOSH TRIVEDI AMRIT RUPRAH, NS RUPRAH(3) - AMIT UPADHAYAY, ASHISH PANDEY
15	MA 136920010	MAHILA RAM VS THAKURDAS	ASHOK KUMAR CHAURASIYA SMT SUDHA GAUTAM, LK SINGH (1,2) - SMT SARITA CHAURASIYA, N S RUPRAH, AMRIT RUPRAH(R-3)
16	MA 167802010	BIJU CHAU VS BABULAL	SHARAD GUPTA PRAMOD KUMAR PANDEY, NITIN GUPTA, N S RUPRAH, AMRIT RUPRAH(R-3)
17	MA 320820015	NODDI MOHAM VS BAHADUR SI	B.J.CHOURASIYA AMRIT RUPRAH, NS RUPRAH(3) - SMT MADHUBALA CHOURASIYAB, J CHOURASIA, MADHUBALA CHOURASIYAPRADEEP NAVERIYA, SANJAY SONI, AJAY SEN, KOTHARI(R-1,2)
18	MA 321102030	MOHAMMAD A VS BAHADUR SI	B.J.CHOURASIYA AMRIT RUPRAH, NS RUPRAH(3) - SMT MADHUBALA CHOURASIYAB, J CHOURASIA, MADHUBALA CHOURASIYAPRADEEP NAVERIYA, SANJAY SONI, AJAY SEN, KOTHARI(R-1,2)
19	MA 321020010	SANJU @ SA VS HARSEWAK K	B.J.CHOURASIYA N S RUPRAH, AMRIT RUPRAH (3) - SMT MADHUBALA CHOURASIYAJAY KUMAR PANDEY (1,2)
20	MA 337820010	GRISH KUM VS ABDUL AMWA	ABHAY JAIN AMRIT RUPRAH, N S RUPRAH(R-3) - RAJESH KUMAR SANKARIT RUPRAH, NS RUPRAH, (R3)AMRIT RUPRAH, NS RUPRAH, (R3)
21	MA 446202010	RAGHUVEER VS DAYAL SINGH	J. SONAMRIT RUPRAH, N S RUPRAH(R-3) - DEEPAK SONI
22	MA 452820010	MAHESH VS BABLOO	SHARAD GUPTA GRISH KEKRE (R1 & R2) - PRADYUMN PARE
23	MA 452920010	R. MUKHNA VS BABLOO	SHARAD GUPTA GRISH KEKRE (R1 & R2) - PRADYUMN PARE
24	MA 451920010	SURESH CHA VS BABLOO	SHARAD GUPTA GRISH KEKRE (R1 & R2) - PRADYUMN PARE
25	MA 58120013	SMT. REKHA VS BHAYALAL	NITIN GUPTA NS RUPRAH, A RUPRAH, SITARAM SHUKLA(R3) - MANISH CHOWDHURY, SWARIT SHUKLA
26	MA 110202013	KISHOR KUM VS VIJAY KUMAR	NITIN GUPTA AMRIT RUPRAH, N S RUPRAH (R-3) - MANISH CHOWDHURY, SWARIT SHUKLA, R.K.HINGORANI SHARAD VERMA, SHAILENDRA VERMA, L.K.PANDEYA, SHIVHARE, DEEPAK SINGH(R-4-R5)
27	MA 120820013	SMT. GENDRA VS AMZAD KHAN	NITIN GUPTA MRS A RUPRAH N S RUPRAH (R-3) - MANISH CHOWDHURY, SWARIT SHUKLA
28	MA 523820067	KANCHAN VS MOHIT	ASEEM DIXIT, S.MISHRA, CS LAMBA, T S LAMBA, R S MEHNDIRATTA(R2)
29	MA 433420011	KOMOTI DUBE VS BALARAM	M.SHAFIQULLAH BHARTI: SARANI SHUKLA, MUKESH SHUKLA (1) - MOHO. RYAZ, MR.PATEL
30	MA 325220012	GAUB SING VS MOHD KHALI	NITIN AGRAWAL, RAKESH JAIN, JYOTI JAIN, ROHIT JAIN, ASHUTOSH CHATURVEDI, SATISH C CHOURASIYA (R2) RAKESH JAIN, JYOTI JAIN, ROHIT JAIN, SATISH CHOURASIYA (R2)
31	MA 345320012	MANOJ KUMAR VS RAVINDRAX	NITIN AGRAWAL VISHAL DINAGT, NEERA, SYTHAK (1) - SHUTOSH CHATURVEDI, RAKESH JAIN, SMT. JYOTI JAIN, ROHIT JAIN, SATISH CHOURASIYA (R2)
32	MA 118520013	YIPIN PAND VS RAMNIVASH	NITIN GUPTA TEJANDRA SINGH LAMBA, CS LAMBA(R3) - MANISH CHOWDHURY, SWARIT SHUKLA, R.K. HINGORANI
33	MA 38142026	REWATI BAI VS BAL GOVIND	SANJAY SAINI, RS SAINI VS TRIVEDI(1) - K. MISHRA(4)
34	MA 139420008	SMT KETKI VS MITHAZ HUS	RAKESH SHARMA, NARESH SHARMA, NITARA, SHARMA GULAB SOHANE, JTEENDRA SOHANE(R-2)
35	MA 406720028	PENDHARI VS HARESHWAR	PARITOSH TRIVEDI, AMIT UPADHAYAY, RAJESH VERMA, MADHUBALA NATH DUBEY(1)
36	MA 448120008	SURESH KUM VS RAMVATK R	RK SHUKLA, SK SEN, NK RAJAK, NK TIWARI, SANJAY AGRAWAL, RAJESH UPADHAYAY, K.SAHU(1)
37	MA 520120098	AYAZ KHAN VS JUNEED KHAN	RAVISH DEOLIA V K TRIVEDI(1) - HARVISH DEOLIA
38	MA 22120009	SHYAMRAO D VS PRAHLAD	P.S.TIWARI, MANISH TIWARI, ASHISH TIWARI, GULAB SOHANE, J SOHANE (R-3)
39	MA 311320069	LALU @ SAN VS DEEPAK	MAHESH JAIN, RAKESH JAIN, J JAIN, R JAIN(R3) - M.AGRAWAL, N B FULZELE, PAWAR
40	MA 361120009	TABIS KHAN VS RAJAJA KHAN	SAMEER BEOPHAR GULAB SOHANE, JTEENDRA SOHANE (3)
41	MA 188820010	BISROBAI VS NEMCHAND	MUKESH MISHRA DN SHUKLA, BRUNESH MISHRA(R2) - VIJAY AWASTHI, VIJAY SANKANI, NARESH SHARMA, LAKSHMI SINGH, VIJAYLAXMI UIKEY(1-2)
42	MA 198620010	SHISHIR @ VS GAJANAN	CHANDRANATH DUBEY VK TRIVEDI(2)
43	MA 316920010	SMT VIMAL VS ANIL @ ASH	D R S LODHI RAKESH TAMRAKAR, RAJESHVARAO, DEVENDRA KESHARI(1&2) - VIKESH GUPTA, S.P. PATEL, A. BANERJEE, JANALI BANERJEE(R3)
44	MA 348720010	SHEELA BAI VS JTEENDRA P	MUKESH MISHRA GULAB SOHANE, JTEENDRA SOHANE, I SHUKLA(R2) - VINEETA KEWAT
45	MA 357120016	VINOD VS SUNIL	MUKESH PANDEY ALOK HOONKA, AMIT DUBEY (R-3) - H.S. VERMA, M SHRIVASTAVA
46	MA 352320010	CHANDRA SH VS GUDDU @ PA	MUKESH PANDEY ALOK HOONKA, AMIT DUBEY (3) - H.S. VERMA, M SHRIVASTAVA
47	MA 352520019	SMT BATOQ VS VYVRAJ	MUKESH PANDEY PRAMOD THAKRE, S. DEEPAK PATEL(R-2) - H.S.VERMA, M SHRIVASTAVA, AMRIT RUPRAH, N S RUPRAH(R-3)
48	MA 51420011	BASOHARILA VS GARIIBA	SARDAR AVTAR SINGH SMT. ASGHARI KHAN, MAHITA DUBEY(R3) - S.S.SINGH, SHRIKANT BONDY
49	MA 416520011	SMT. JALDH VS MAHESH	JAI DEEP SIRPURKAR GULAB SOHANE, JTEENDRA SOHANE(R3)
50	MA 421020011	MUKESH KUM VS BHAMBHOOL	KESHAV PRASAD PATEL, RK SAMAYAL, S SAMAYAL S RAJAL(R2) - R.K. PATEL
51	MA 348720010	ARVIND KUA VS MANOJ KUMAR	SARDAR AVTAR SINGH VINOD KUMAR PATEL (1) - K.K. SINGH (R2)
52	MA 766520012	KRISHNA KU VS MANOHAR @	LAL GYANENDRA SINGH BAGHEL, PC PALIWAL, SMT S PALIWAL, SMT K SHARMA, LAL DHARAKENDRA SINGH BAGHEL, A.R.S. CHAUHAN, J.S.RS PALIWAL (R1,2) K.SINGH(1)
53	MA 13320012	SMT. SIYETA VS HANIF AHME	SANJAY SAINI, KOMAL PATEL, SUBODH PANDEY(R-2) - RAVI SHANKAR SAINIK, K GURGH(1)
54	MA 116202013	AKHLESH C VS DEVI SINGH	NITIN GUPTA AJIT AGRAWAL, SHAILENDRA PANDEY(R-3) - MAHESH CHOWDHURY, SWARIT SHUKLA
55	MA 132120013	SANDEEP T VS GANESH RAW	S.R. PATEL, AJIT AGRAWAL, SHAILENDRA PANDEY(R3) - VINEETA MEHRA, R.PATEL, VINAY MISHRA
56	MA 151420013	RAMCHARAN VS DALCHAND	DILEEP PANDEY MR. JAYANT NEEKHAR(R4) - D.K. JADAVRE, SHAPNIL GANGULY
57	MA 207820013	RAJJEET SI VS ARIF KHAN	SANJAY SAINI SMT ASHGARI KHAN, MAHITA DUBEY(R3) - R.S. SAINI
58	MA 253020005	SMT SUSHMA VS NITIN	PUSHPENDRA EUBEY S.TIWARI, S. NISHITA RAKESH JAIN, JYOTI JAIN, ROHIT JAIN(R2)
59	MA 390020005	CHATUR VS LAKHANLAL	PUSHPENDRA DUBEY ASHOK SINGH, S.K. JAIN, RAJESH, JYOTI JAIN, R. JAIN, A. RAJARAJA(3) - SK. TIWARI, SMT S. TIWARI, RK. TIWARI (1,2)
60	MA 3207008	SMT. MANEES VS GHANSHYAM	GULAB SOHANE, JTEENDRA SOHANE(R-3) - KAPIL PATWARDHAN
61	MA 114820008	DURGAGEE VS KAILASH PA	RAKESH JAIN, JYOTI JAIN, ROHIT JAIN(R-3) - KAPIL PATWARDHAN, V. CHOUBEY
62	MA 52302006	RAJA RAJPO VS PARVAT SINGH	ASHILESH JAIN, ASHISH VICHARAKAR, MRS. AMRIT RUPRAH, NS RUPRAH(3)
63	MA 6667001	SNEH KUMAR VS RAKESH VIS	ASHISH SINGH GULAB SOHANE, JTEENDRA SOHANE(R3) - SURAJ SINGH, ROHIT DUBEY, SMT. RASHMI RAWA
64	MA 95620011	DINESH VS RAM KISHAN	PRAMOD THAKRE GULAB SOHANE, J SOHANE(R3) - SUBEEP PATEL
65	MA 451220011	SMT. JALULI VS MADANLAL J	S.K. SHARMA AJIT AGRAWAL, SHAILENDRA PANDEY(R3) - PRIYANK AWASTHY
66	MA 481020011	ASHOK LOOH VS MADANLAL J	S.K. SHARMA AJIT AGRAWAL, SHAILESH PANDEY(R-3) - PRIYANK AWASTHY
67	MA 330920012	SMT GULAB VS BRAJ MOHAM	NITIN GUPTA GULAB SOHANE, J SOHANE(R3) - MANISH CHOWDHURY, SWARIT SHUKLA, RAVINDRA NATH SAGU, BRAJESH RAJAI(R-1,2)
68	MA 332320012	MAN SINGH VS ASAD ALI	NITIN GUPTA GULAB SOHANE, JTEENDRA SOHANE(R3) - MANISH CHOWDHURY, SWARIT SHUKLA
69	MA 142320013	DEEKANATH VS TANJEEEMAL	RAVINDRA PRATAP SINGH GULAB SOHANE, JTEENDRA SOHANE(R-3) - U.S. JAYASWAL, YOGENDRA PATEL, RAKESH JAIN, SMT J. JAIN, S. JAIN, S. CHOURASIYA (R3)
70	MA 270920005	KALSHAL DE VS PREMKNATH P	PAVAN KUMAR SAXENA SHIMLA JAIN, NITIN JAIN, NITIN SHARMA(2) - NS RUPRAH, SMT AMRIT RUPRAH(3)
71	MA 655520006	KALYAN SINGH VS SINGHAD SI	SHARAD GUPTA VK TRIVEDI(3) - KAPIL PATWARDHAN, SHOSHNA KOSHTA
72	MA 471302007	CHANNULAL VS KUMARI KPO	PRAKASH UPADHAYAY RAVENDRA TIWARI, R. KUTECHA, RP. MISHRA(1)
73	MA 105120008	ANIL KUMAR VS SANJU @ SA	JTEENDRA TIWARI, MEENA TIWARI, SP MISHRA GULAB SOHANE, JTEENDRA SOHANE(R-3)
74	MA 520720009	SHAILENDRA VS NITESH KUM	SHARAD GUPTA RAKESH JAIN, JYOTI JAIN, ROHIT JAIN, - SATISH CHOURASIYA(R-3)
75	MA 914020009	BANDANA SI VS RAJENDRA S	KAPIL PATWARDHAN JAYANT NEEKHAR(R-3) - VIVEK CHOUBEY(1)
76	MA 342920009	PRABHA VS VS MOHD LATIF	RAJENDRA PRATAP SINGH A, RUPRAH, N S RUPRAH(R-3) - INDRAJEET SINGH YADAV
77	MA 438920009	RAJAJU TI VS SURENDRA M	AKHILESH SINGH V.K. TRIVEDI(R3) - MANOJ PATEL, V.K. PATEL
78	MA 278920010	SUDHA DEVI VS RAJNEESH K	RAJESH DUBEY K.K.SINGH(R-2) - PHEM NARAYAN VERMA, R. TRIPATHI, SHARAN VERMA(R-1)
79	MA 301920010	DEWBATI S VS PUSHPENDRA	RAJENDRA PRATAP SINGH VK TRIVEDI(1) - INDRAJEET SINGH YADAV
80	MA 84870012	MOHD. DANI VS RAHMU KOL	ANIL KUMAR SACHDEV MAHENDRA KUMAR SARAF(R2) - SHEKH MAJIDJOD, S.MI. MANSOORICHAUDHARY, RAHEL SINGH, HARPREET RUPRAH, U.S. TIWARI (3) K.SINGH(R-3)
81	MA 521920007	ANKIT JAIN VS AREUN KUMAR	AMIT JAIN PUNEET SHROTI, SANGEETA UMATHI, GULAB SOHANE, JTEENDRA SOHANE(3)
82	MA 47630008	CHHOKODI S VS SHAILENDRA	SHARAD GUPTA N S RUPRAH, AMRIT RUPRAH(R-3) - PARITOSH TRIVEDI, TRAPTI TRIVEDI, AMIT UPADHAYAY(R-1)
83	MA 89520005	SMT SAROJ VS THE ORLEN	SUSHIL TIWARI, RAVENDRA TIWARI, GULAB SOHANE, J SOHANE(R3) - VIVEK AGRAWAL
84	MA 202320005	MUKESH RAJ VS FROZ KHAN	KU. ARPANA NAKRA RAO ASSOCIATES, VK. NARAYAN AJIT AGRAWAL(3)
85	MA 436020008	KASINA BEG VS SMT ASHA R	MUKESH MISHRA SANJAY AGRAWAL, RAJESH UPADHAYAY, K.SAHU(2) - VIJAY AWASTHI
86	MA 261920010	SMT ABHILA VS SHEKHAR JA	SUSHIL TIWARI DN SHUKLA, BRUNESH MISHRA(R-3) - RAVENDRA TIWARI
87	MA 245920008	NARAYAN DA VS GUDDU	ANIL LALA SANJAY AGRAWAL, RAJESH UPADHAYAY, LK PANDEY - PK. SAHUSANTOSH YADAV(2)
88	MA 528120008	DEEPAK VS SURESH	ARPAN J PAWAR, T.R. PILLAI, R. DWIVAKAR DE VASHISH SAKALAKAR (1 AND 2) - RAKESH JAIN, J JAIN, R. JAIN, S. CHOURASIYA (R3)
89	MA 485420006	DADURAO VS SANTOSH KU	PRAMOD THAKRE, VIKASH JYOTISHI RAKESH JAIN, JYOTI JAIN, ROHIT JAIN(R-3) - PUSHPENDRA DUBEY, KARESH MISHRA(R-1,2)
90	MA 284920008	SANJU VS BABU LAL	PRADEEP NAVERIYA T S LAMBA, CS LAMBA, N S SEN, S.K. SHUKLA (3) - SANJAY SONI, AJAY SEN, VERSHA GUPTA
91	MA 30620009	SANJAY @ S VS ANJLI PRATA	S.P. MISHRA S.K. DUBEY, RAVENDRA SHUKLA (R-2) - SHYAMLANTYASANI SHUKLA
92	MA 350520009	RAKESH SR VS DHAMALAI	RAKESH SHARMA S P TIWARI (FOR R1 TO R2) - SMT. CHHAYA SHARMA, T S LAMBA, CS LAMBA, NS SEN(R3)
93	MA 204720016	SMT SNEHA VS ABDUL JAFF	BRAJESH VERMA T.S.LAMBA, CS LAMBA, N S SEN, J. K. LAKSHY (R-3) - ANIL KUMAR DIXIT, ANOOP SAXENA, ALPANA SAXENA SHARATI SONI(R-2)
94	MA 311420010	SURENDRA PA VS KULDEEP RA	SANJAY SAINI T S LAMBA, CS LAMBA, NS SEN, LAL KURREJA(3) - PAM SHANKAR SAINI
95	MA 369820010	ANIL VS AMIT SINGH	L.C. CHOURASIYA RAKESH JAIN, ROHIT JAIN, RN SINGH(R2) - PRASHANT CHOURASIYA, MUKESH SONI
96	MA 478200010	SMT CHAND VS VIKAR AHMA	KUNAL THAKRA RAKESH JAIN, JYOTI JAIN, ROHIT JAIN - S. CHOURASIYA(R-4)

95	MA 397011	MAHENDRA K VIS SURYA PRAK	ASHISH TRIVEDI RAKESH JAIN SMT. JYOTI JAIN, ROHIT JAIN, PAWASHTHY, S. K. MICHRA, A. TRIVEDISATISH CHOURASIYA (2)
97	MA 689/2011	VINDO VIS BHARDI KHA	A.D. MISHRA GULAB SOHANE, JITENDRA SOHANE (R-3), K.L. PRAJAPATI R. JAIN, JYOTI JAIN (4)
98	MA 1243/2011	SMT. DEEPAK VIS VIKRAM SIN	RAKESH KUMAR JAIN RAKESH JAIN, SMT. JYOTI JAIN, ROHIT JAIN, S. CHOURASIYA (R-3) - JEETENDRA SINGH
99	MA 3378/2011	SANDEEP TIV VIS RAJU PATEL	PUSHPENDRA DUBEY, K. MISHRA RAKESH JAIN, JYOTI JAIN, ROHIT JAIN, NAGENDRA SINGH S.
100	MA 4229/2011	SUNIL VIS YUSUF KHAN	RAVI SHANKAR SAINI RAKESH SHARMA, NARENDRA MISHRA, S. MISHRA (2), SANJAY SAINI, AKEEL AHMED FORDAISO, O. M. SAINI, RAKESH JAIN, JYOTI JAIN, ROHIT JAIN, NAGENDRA SINGH (2)
101	MA 4414/2011	PINKU ALIA VIS YOHAN MASI	NITIN AGRAWAL T.S. LAMBA, C.S. LAMBA, N.C. SEN, M. I. KURREJA (1) - ASHUTOSH CHATURVEDI
102	MA 2342/2012	RAJKUMAR VIS MANOJ KUMA	GAURAV SHARMA, N. BHIDETS LAMBA, CS LAMBA (R-3)
103	MA 3231/2012	GANGARAM VIS SATPAL SIN	KAPIL PATWARDHAN RAKESH JAIN, ROHIT JAIN, SATISH CHOURASIA, SHOBHNA KOSHTA, PURNIMA BHALERAO PAVAN PRAJAPATI (R-2) RAKESH JAIN, JYOTI JAIN, ROHIT JAIN, S. CHOURASIYA (R-2)
104	MA 3296/2012	SHRI PRADE VIS GULZAR SIN	KAPIL PATWARDHAN RAKESH JAIN, JYOTI JAIN, ROHIT JAIN (R-3) - ASHOK KUMAR DUBEY, SHOBHNA KOSHTA, PURNIMA BHALERAO
105	MA 1301/2012	SAJAL KUMA VIS GULZAR SIN	KAPIL PATWARDHAN T.S. LAMBA, C.A. LAMBA (R-3) - SHOBHNA KOSHTA, PURNIMA BHALERAO, ASHOK DUBEY
106	MA 2342/2012	KUMAR SHA VIS GULZAR SIN	KAPIL PATWARDHAN T.S. LAMBA, C.S. LAMBA (R-3) - SHOBHNA KOSHTA, PURNIMA BHALERAO, ASHOK DUBEY
107	MA 3397/2012	SMT. REYNA VIS GULZAR SIN	KAPIL PATWARDHAN T.S. LAMBA, C.S. LAMBA (R-3) - SHOBHNA KOSHTA, PURNIMA BHALERAO, ASHOK DUBEY
108	MA 1547/2005	VIRENDRA D VIS SHIV KUMAR	MS BHATTI, Y.M. TIWARI, DR. VISHAKHA SMT. VANDANA TRIPATHI, SMT. JAYI (2) - HARPREET RUPRAH, P. SHUKLA (REG. 3)
109	MA 5882/06	BAKUL VIS BHOLANATH	P.K. SAKENA RAJESH DUBEY (R-1 & 2)
110	MA 048/2010	NITIN DUBE VIS RAM PRATA	VISHAL SINGH VIKRAM SINGH (3) NITIN KARAN ANURAG SINGH
111	MA 2652/2008	SHV CHARA VIS THE STATE	SANDEEP DUBEY, P.K. PATAK, R.K. KANWAR, C.D. DUBEY, ADVOCATE GENERAL.
112	CRA 216/2007	MEHARBAN VIS THE STATE	KU. KAUSHAL SEN, AMIT PATEL, SHAKHATULLAH USMAN ADVOCATE GENERAL, RAKESH SHARMA, CHHAYA SHARMA, GS. TIWARI (1 & 2) S. MISHRA
113	CHA 567/2001	LALLA @ MA VIS THE STATE	NARENDRA NIKHARE, P.D. NEMA, M. JAIN, SUDHA JAIN, ADVOCATE GENERAL, MOHD. SAJIQ, MANISH, SIDDHARTH DATTA, MANISH DATTA, SIDDHARTH DATTA, H.C. RAJESH, JENDRA SINGH, MADHURAJ RAJ DESOJHARAHUL DWIVEDI, T. VISHWAN SHARMA
114	CHA 1634/2009	MUNNA @ DR VIS THE STATE	A.D. MISHRA, Y.S. RAJPUT, AK. SINGH, AL. KACHH ADVOCATE GENERAL.
115	CRN 1000/2001	NITIN SHAR VIS RATHI GAS	ATULANAND AWASTHY, MDN. BAJPAL, H. CHOUHREY, AG, VIJAY PANDEY, A. SHUKLA, M. SHRIVASTAVA, R. KESHAVRAMAN, S. SHUKLA, R. CHOUHREY, R. SAHUR, S. DUBEY
116	CRA 1047/2002	MANISH SEN VIS THE STATE	SK. KASHYAP, R. SHUKLA, OP. KEWAT, R. RAJAM, ADVOCATE GENERAL, MOHD. QASIM, E. JANWAN, Q. HUSSAIN, IMTIAZ HUSSAIN, SHALESH TIWARI, PRAVAB K. DEY, KISHOR ROY, MANISH TIWARI, ADISH TIWARI, P.S. TIWARI
117	CRA 423/2002	RAM MILAN VIS THE STATE	NARAYAN DUBEY, RAMAN VISHWASRAM, ADVOCATE GENERAL, HADIMHORTH
118	CRA 432/2002	CHETRAM @ VIS THE STATE	MOHD. SALIM, RAJESH KANDHYA ADVOCATE GENERAL.
119	CHA 901/2007	RAM LALAN @ VIS THE STATE	RAJANKANT KHARE, KIRAN SHRAMA AG.
120	CRA 1822/2002	BHAGRATH VIS THE STATE	SK. KARAN, RP. PRAJAPTI, M. K. TIWARI, PS. THAKUR AG. - SMT. DURGESH GUPTA
121	CRA 1852/2003	SANJOSH VIS THE STATE	SUNIL K. NEMA AG, HD. KHAN, N.K. MISHRA
122	CRA 240/2004	RAJENDRA @ VIS THE STATE	RAJ. RAJ. ADY, WED. R. G. RAJAS GOIR AG. - RA. RAJ.
123	CRA 1314/2005	GOVIND PRA VIS THE STATE	MAHESH ACHARYA, PARAS JAIN, SURYA PRATAP RAJ AG.
124	CRA 2007/2007	DIHANNI VIS THE STATE	MUKESH MISHRA, VIJAY AWASTHI AG.
125	CRA 959/2009	PAPPU @ PA VIS M P STATE	P. PAREEK, SMT. REKHA TIWARI, PRABHAKAR SINGH, BAL KISHAN CHUBHEY.
126	CRA 1299/2009	RAVINDRA K VIS MADHYA PR	GHANSHYAM PANDEY, SHOBHANTIDITYA M. L. KUSHWAHA, RAHUL SINGH (ALL) - B.B. GAUTAM, RAHUL TRIPATHI, P.R. PANDEY, SACHIN
127	CRA 834/2010	LACHU LAL VIS THE STATE	A. D. MISHRA, ADVOCATE GENERAL - K. L. PRAJAPATI
128	CHA 1209/2012	SHEKH BAS VIS THE STATE	ARUN NEMA ADVOCATE GENERAL - P.S. RAJPOOT, ANOOP SHANDILYASURENDRA RAJAK (COMPLAINANT)
129	MCRG 3758/2012	THE STATE VIS GHANSHYAM	ADVOCATE GENERAL.
130	CRA 655/2013	SANJAY @ S VIS THE STATE	SHANKAR PRASAD SINGH, ADVOCATE GENERAL - OILEEP KAPSE
131	MCRG 1144/2013	RITESH CHO VIS SMT. DULAR	AKHIL SINGH - SANDHYA SINGH, MANISH DUBEY, ANSHUMAN SINGH
132	MCRG 1144/2013	RITESH CHO VIS SMT. DULAR	AKHIL SINGH - SANDHYA SINGH, MANISH DUBEY, ANSHUMAN SINGH, MOHAMMAD AADIL USMAN (R-1)
133	MCRG 1144/2013	RITESH CHO VIS SMT. DULAR	AKHIL SINGH - SANDHYA SINGH, MANISH DUBEY, ANSHUMAN SINGH, MOHAMMAD AADIL USMAN (R-1)
134	MCRG 1263/2013	RAJESH TIV VIS THE STATE	ASHOK AGRAWAL, ADVOCATE GENERAL - YOGENDRA PATEL
135	MCRG 1395/2012	RAJESH VIS SMT. LAXMI	S. K. GANGRADE, U.K. SHUKLA, ANITA KATHIYAS, DEVENORA GANGRADE RAHUL KUMAR TRIPATHI (R-1) SUNIL KUMAR MISHRA (R-1)
136	MCRG 1598/2013	AKSHYA TIV VIS THE STATE	SUNIL VERMA, ADVOCATE GENERAL - RAJKUMAR SONI, ABHIJEET HITY
137	MA 1501/2013	RAMESH CHA VIS ABDUL KAMA	NITIN GUPTA, RAKESH JAIN, JYOTI JAIN, ROHIT JAIN - MANISH CHOUHURY, SWARIT SHUKLASATISH CHOURASIYA (R-3)
138	MA 2934/2013	SHAMBHU @ VIS SANTOSH	P.S. TIWARI, MAD ASSO, V.K. PANDEY, A.B. AGRAWAL, S. PANDEY, MANISH TIWARI, ASHISH TIWARI, SANJEEV CHATURVEDI (3) JAMESH TRIVEDI, P. SHRIWAS (R-1, R-2)
139	MA 2791/2012	SMT. SUNITA VIS DHIRAJ KUM	PRAJAD CHOUHARY SAMEER DHING, RAKESH KUMAR KESHARWANI - N.R. BHONSLE, PRADYUMN PAR, C. ARPAN SHRIWASTAVA, ARVIND DUBEY, DEVENDRA PRAJAPATI (R-1) ROHIT JAIN, RAKESH JAIN, JYOTI JAIN, S. CHOURASIYA (R-3)
140	MA 1158/2012	RAM NARAYA VIS VINAY SING	J.L. SONI, RAKESH JAIN, R. JAIN, J. JAIN, S. CHOURASIYA (R-3) - MANOJ SONI

नोटिस

वरिष्ठ अधिवक्ता श्री लाल सत्येन्द्र सिंह बघेल का देहावसान दिनांक 13.4.14 को हो गया है उनकी आत्मा की शांति हेतु त्रयोदशी एवं गंगाजली पूजन दिनांक 26.04.14 शनिवार एवं वार्षिक श्राद्ध दिनांक 27.04.14 को स्थान 2214, राईट टाउन, प्रेम मंदिर के पास आयोजित है।

नोटिस

अधिवक्ता चन्द्रशेखर सप्रे जी की एक फाईल रोसन सिविल अपील क. 11258/11 शंकर प्रताप सिंह ठाकुर विरुद्ध बसंत सिंह ठाकुर कोर्ट परिसर में गुम गई है जिस किसी सज्जन को प्राप्त हो मो नं. 9424916.673 पर कॉल करें अथवा संघ कार्यालय में जमा करने का का कष्ट करें।

नोटिस

अधिवक्ता पी.डी. गुप्ता जी का नोकिया मोबाईल फोन जिसका नं. 9425323561 है कोर्ट परिसर में गुम गया है जिस किसी सज्जन को प्राप्त हो संघ कार्यालय में जमा करने का का कष्ट करें।

120

HIGH COURT OF MADHYA PRADESH, JABALPUR
PROGRAMME OF BENCHES FOR 25 APRIL - 2014

1	At 10:30 AM	DB	Hon'ble The Chief Justice Hon'ble Shri Justice K.K. Trivedi
2	At 10:30 AM to 01:30 PM	DB	Hon'ble Shri Justice Ajit Singh Hon'ble Shri Justice S.K. Palo
3	After Lunch	DB	Hon'ble Shri Justice Ajit Singh Hon'ble Shri Justice Sanjay Yadav
4	After No.-03	DB	Hon'ble Shri Justice Ajit Singh Hon'ble Mrs. Justice Vimla Jain
5	At 10:30 AM to 01:30 PM	DB	Hon'ble Shri Justice U.C. Maheshwari Hon'ble Shri Justice Anil Sharma
6	After Lunch	DB	Hon'ble Shri Justice U.C. Maheshwari Hon'ble Shri Justice T.K. Kaushal
7	After No.-03	DB	Hon'ble Shri Justice Sanjay Yadav Hon'ble Shri Justice T.K. Kaushal
8	After Lunch	DB	Hon'ble Shri Justice G.S. Solanki Hon'ble Shri Justice N.K. Gupta
9	After No.-04	SB	Hon'ble Shri Justice Ajit Singh
10	After No.-06	SB	Hon'ble Shri Justice U.C. Maheshwari
11	At 10:30 AM to 01:30 PM & After No.07	SB	Hon'ble Shri Justice Sanjay Yadav
12	At 10:30 AM to 01:30 PM & After No.08	SB	Hon'ble Shri Justice G.S. Solanki
13	At 10:30 AM to 01:30 PM & After No.08	SB	Hon'ble Shri Justice N.K. Gupta
14	After Lunch	SB	Hon'ble Shri Justice Anil Sharma
15	At 10:30 AM & After No.04	SB	Hon'ble Mrs. Justice Vimla Jain
16	At 10:30 AM to 01:30 PM	SB	Hon'ble Shri Justice T.K. Kaushal
17	After No. -01	SB	Hon'ble Shri Justice K.K. Trivedi
18	After Lunch	SB	Hon'ble Shri Justice S. K. Palo

Note : Other benches shall function as usual.

ALLOTMENT OF CASES IN THE BENCHES MODULE SOFTWARE

ANNEX - R-10

06:55, 22 April 2014 19:45:45
MODULE TO GENERATE CAUSE LIST

Heading

All
TOP OF THE LIST(NOT REACHED)
TOP OF THE LIST (FOR ADMISSION)
SETTLEMENT
PERSONAL APPEARANCE CASES
BANK APPLICATIONS U/S 438 Cr.P.C.
BANK APPLICATIONS U/S 439 Cr.P.C.
SUSPENSION OF SENTENCE U/S 589,597 Cr.P.C. AND OTHERS
DISCRETION MATTERS
ORDERS

Purpose of Listing

Call (H)
Not Reached (New Week)
36. Regular Case
1. Habeas Corpus OR Supreme Court Order
2. Top of the list
3. Personal Appearance Cases
4. Final Date/Order
5. Mention Memo/C.S.
6. Mention Memo Week

Case Type

AA
AC
AB
ARBA
ARBC
CEA
CEB
CCSR
COMA

Case Category

ARBITRATION-10300
ARMS & EXPLOSIVES-10400
BANKING-10500
REED-10600
GENERAL TRANSACTIONS-10700

Number of Days : 1 Get Dates

23-04-2014, Wednesday

Get Records

Allocation of Cases
Total Records : 25
Number of Cases per Bench : 25
Part No. : 1

Criteria for allotment of cases
 Even Odd Vertical Horizontal
 Descending Order of Filing Date
 Do Adjustment

COURT LIST	DIVISION BENCH	R	C	W	O*	CC	TOT
	HOW'BLE THE CHIEF JUSTICE &	0	0	71	6	0	71
	HOW'BLE SHRI JUSTICE KESAV KUMAR TRIVEDI	0	0	95	37	0	95
	HOW'BLE SHRI JUSTICE AJIT SINGH &	0	1	72	4	0	73
	HOW'BLE SHRI JUSTICE SUSHEE KUMAR PALEO	64	0	0	12	0	64
	HOW'BLE SHRI JUSTICE RAJENDRA MENON &	8	0	0	0	0	8
	HOW'BLE SHRI JUSTICE ANIL SHARMA	11	47	70	16	0	128
	HOW'BLE SHRI JUSTICE SUSHIL KUMAR GUPTA	6	53	67	31	0	126
	HOW'BLE SHRI JUSTICE G.C. MAHESHWARI	5	69	60	31	0	137
	HOW'BLE SHRI JUSTICE KESAV KUMAR TRIVEDI	9	67	63	33	0	139
	HOW'BLE SHRI JUSTICE SANJAY YADAV	119	2	0	18	0	121
	HOW'BLE SHRI JUSTICE ALOK ABADHE	117	0	0	16	0	117
	HOW'BLE SHRI JUSTICE G.S. SOLANIK	125	0	0	17	0	125
	HOW'BLE SHRI JUSTICE M.K. GUPTA	137	0	0	16	0	117
	HOW'BLE SHRI JUSTICE VINAYAK KUMAR	127	0	0	18	0	127
	HOW'BLE SHRI JUSTICE TARUN KUMAR KUSHWAH	119	0	0	13	0	119
	HOW'BLE SHRI JUSTICE SUBHASH KAKADE	0	90	0	25	0	90
	HOW'BLE SHRI JUSTICE SUSHIL KUMAR GUPTA	0	0	0	0	0	0
	REGISTRAR (P-1)	0	0	0	0	0	0

HIGH COURT OF MADHYA PRADESH
SINGLE BENCH - I
Daily Cause List dated : 02-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI
Court Room No.: 6

122

MOTION HEARING

[COMMON CONDITIONAL ORDERS]

MATTERS NOTIFIED AT SERIAL NOS. 701 TO 786 ON THE BOARD DATED

CAUSE TITLES AND APPEARANCES AS NOTIFIED

Matters from Sr. No. 701 to 786 are listed with office objection(s).

We propose to pass a common conditional order on the following terms and ready matters will be made returnable on the dated to be mentioned in the order:-

1.

(A) In case where process fee charges are not paid so far, due to which notice(s) could not be issued, the Appellant(s)/Applicant(s)/Petitioner(s) are directed to pay process fee charges within ONE WEEK from the date of Order, failing which, the Appeal/Allocation/Writ Petition shall stand dismissed for non-prosecution, without further reference to the Court.

(B) On payment of process fee charges, Office to issue notice to the concerned Respondent(s), returnable on the notified date mentioned in the order, In addition to Court notice, the Appellant(s)/Applicant(s)/Petitioner shall serve the unnerved Respondent(s) by advocate's notice, either personally or through speed post/e-mail/fax and file affidavit of service within SIX WEEKS from the date of Order.

(C) In case where any of the Respondent(s) has/have not been serve far, for whatever reason, the Appellant(s)/Applicant(s)/Petitioner(s) to take steps to serve the unnerved Respondent(s) within SIX WEEKS from the date of Order by Advocate's notice, either personally or through speed post/e-mail/fax and to file affidavit of service therefor.

(D) In case where notices have not been issued by the office for whatever reason, the returnable date in those cases is extended as notified in the Order. In addition to court notice, the Appellant(s)/Applicant(s)/Petitioner(s) shall serve the concerned Respondent(s) by advocates notice either personally or through speed post/e-mail/fax and file affidavit of service within SIX WEEKS from the date of Order.

(E) In case of any other office objection(s), the Appellant(s)/Applicant(s)/Petitioner(s) to take steps to remove the same within FOUR WEEKS from the date of Order, filling which, the Appeal/Application/Writ Petition to stand dismissed for non-prosecution, without further reference to the Court.

2. If conditional Order is complied within time, the concerned matter shall be processed under appropriate caption as per its turn on the dates noted in the Order. The Advocates/litigant is free to bring the notice of the Registry that Office objection is already cured and the matter ought to proceed. On such representation, the Registry will process the matter as per returnable dates noted in the Order.

S.No.	Cases as per Cause List No.	Returnable Dates
1	701 to 786	15-05-2014

U.C. MAHESHWARI
JUDGE

SN	Case No	Petitioner / Respondent	Petitioner/Respondent Advocate
701	SA 243/1999	BHURELAL & ORS. Versus SMT.DROPADI BAI & ORS.	M.CHAWRA, P.SINGH, ASHISH SHROTI ASHOK TIWARI, KP.KUSHWAHA, ADITYA ADHIKARI, , SANJAY ROY, N.JHA, AYAZ NAVED, C. DUBEY
FOR ORDERS ON FRESH P.F. L.R.S APPL. NO.2 GHANSHYAM. (W/R.)			
702	SA 330/1999	SMT.MADHURI JAISWAL Versus TEXTILE HOSIERY CORPORATION	RN.SINGH, S., AP., GP.SINGH, AJ.PAWAR/ SMT.J.CHOUDHARY, KU.JAYALAKSHMI AIYER, , G.DHAUL
FOR FRESH P.F. L.R.S OF RESP. NO.1 ASHISH MEHTA			
703	MA 1165/2001	BRIJMOHAN Versus	AK.JAIN, ML.PATEL, U.TRIPATHI, ANAND CHAWALA

Daily Cause List dated : 02-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

RAGHUVeer SINGH & ORS. ANOOP NAIR, K.MENON, P.SHANKAR
[FOR DEFAULT OF FRESH P.F. R.1 WITH CORRECT ADDRESS]

- 704 MA 1488/2001 M/S TOOL MASTERS RAJESH KUMAR PANCHOLI
Versus
M/S REVOLUTION COMPUTERS &
ORS
[IN DEFAULT OF FRESH PF OF RES.NO.1 WITH PRESENT AND CORRECT ADDRESS]
- 705 MA 1651/2001 CHANDRA SHEKHAR PANDEY & SANJEEV SAXENA, ML.CHOUBEY, S.SAXENA,
ORS S.BAKSHI
Versus
MAHAVIR PRASAD DUBEY & ORS ATUL ANAND AWASTHY, MDN.BAJPAI,
HV.CHOUREY, S.CHATURVEDI
[IN DEFAULT OF FRESH PF FOR R.NO.2 WITH PRESENT AND CORRECT ADDRESS]
- 706 MA 687/2002 SMT. FEEROZ JAHAN & ORS MANIKANT SHARMA, KK.SHUKLA, RAJESH
PANDEY, N.GUPTA, S.SHUKLA,
R.K.HINGORANI(APPLICANTS)
Versus
BASANT SAXENA & ORS RAKESH JAIN, ROHIT JAIN, JYOTI JAIN,
S.CHOUREY[3]
FOR DEFUALT OF FRESH P.F. OFR- 1 TO- 2 WITH CORRECT ADDRESS
- 707 MA 2006/2002 THE UNION OF INDIA & ORS SK.MUKHERJEE, AK.TIWARI, PRAKASH UPADHYA'
Versus
SHRINDER SINGH PARMAR
(FOR ORDERS FRESH P.F. WITH CORRECT ADDRESS RESPONDENT.)
- 708 WP 374/2003 ARUN KUMAR DWIVEDI MANISH DATT, SIDDHARTH DATT
Versus
THE STATE OF M.P. AND ORS. ADVOCATE GENERAL
[NON-COMPLIANCE OF CO DT. 12-9-03, 23.10.03 & 4.11.03 & 16/12/2003 REG. DEFAULT OF
PROCESS FEES TO R. 7 TO 10]
- 709 WP 1586/2003 MOHAMMED RAHMATULLAH RS.JAISWAL, RM.SHARMA, MOHD.ASIF
Versus
NATIONAL FERTILIZERS LTD &
ORS
(FOR DEFAULT OF AMENDMENT NOT CARRIED OUT.
- 710 SA 69/2005 RAMESHWAR SINGH & ORS. RM.SHARMA, MOHD ASIF, MANOJ KUSHWAHA,
(FOR LRS)
Versus
RAMSUSHIL & ORS. OP.SHARMA(1)
[FOR NECESSARY DIRECTION TO THE APPELLANT TO PAY FRESH PF WITH PRESENT AND
COMPLETE ADDRESS OF RES. NO. 2 TO 4 FOR ISSUANCE OF NOTICE ON MERIT AND ALSO
FOR R.NO. 2 TO 7 FOR ISSUANCE OF NOTICE ON IA NO. 4758/09 FOR SUBSTITUTION OF LRS
BY R.A.D. MODE] WITH RECORD
- 711 MA 2081/2005 GAJRAJ SINGH RATHOR & ANR. ASHOK LALWANI, PRIYANK AWASTHY, ANIL LALA
Versus
ANWAR ALI & ANR.
{SPC} FOR DEFAULT OF FRESH P.F. OF R-1 TO R-2
- 712 MA 2106/2005 ORIENTAL INSURANCE CO.LTD. NS.RUPRAH, AMRIT RUPRAH, KU.J.SHILPIKAR
Versus
SHEELA
FOR DEFUALT OF FRESH P.F. OF R- 1 TO R-6 WITH CORRECT ADDRESS
- 713 MA 2122/2005 SANJU @ SANJEEV PARIHAR & PRANAY GUPTA, PRAKASH KORI, ANISH
ANR. CHOUKSEY
Versus
SHARVAN & ORS. RAKESH JAIN, JYOTI JAIN [R3]

Daily Cause List dated : 02-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-2 WITH CORRECT ADDRESS

123

- 714 MA 2256/2005 RAM DAYAL VITTI ALOK ARADHE, NEERAG VEGAD, AVNASH ZARGAR,
Versus
MUNNELAL
[IN DEFAULT OF THUMB IMPRESSION OF APPELLANTS NOT ATTESTED, NOT CORRECT NAME OF RESPONDENT NO 1 & 2]
- 715 MA 2335/2005 GOKUL PRASAD YADAV S.MISHRA
Versus
RAJESH RAY
FOR DEFAULT OF FRESH P.F. R-1 TO R-4
- 716 MA 2379/2005 RAMASHANKAR SK RAGHUWANSHI
Versus
SMT.SUMITRA GOSWAMY
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-3
- 717 MA 2503/2005 RASHMI GARH (MINOR) ZMJA.SHAH, NITIN SARAF
Versus
MAHENDRA @ MUNNA RAKESH JAIN, JYOIT JAIN, ANITA JAIN, NUPUR
TIWARI(DECEASED) JAIN, , ROHIT JAIN[2]
FOR DEFAULT OF FRESH P.F. OF R-1 (A) TO R-1
- 718 MA 2519/2005 DEVENDRA KUMAR THAKUR SMT.SAROJ DEHARIAY, KU.SARIKA VERMA
Versus
DILIP
[IN DEFAULT OF RECEIPT OF DEPOSIT AMMOUNT]
- 719 MA 2530/2005 SMT.SUSHMA PUSHPENDRA EUBEY, S.TIWARI, S.MISHRA
Versus
NITIN RAKESH JAIN, JYOTI JAIN, ROHIT JAIN[2]
FOR DEFAULT OF FRESH P.F. OF R-1 WITH CORECT ADDRESS
- 720 MA 2534/2005 MRS.RUKMANI SMT. SHIMLA JAIN, N.SHARMA, N.JAIN
Versus
UNION OF INDIA
[IN DEFAULT OF CONDONATION OF DELAY APPLICATION NO T FILED, VALUATION OF THE APPEAL NOT MENTIONED]
- 721 MA 2535/2005 LAXMAN SHEEL NAGU, NAVNEET DUBEY
Versus
M/S SHAPERS CONSTRUCTION
PVT.LTD.
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-3
- 722 MA 2576/2005 RAKESH KUMAR SHNDILYA BP.SHARMA, SAR.SIDDIQUE
Versus
SMT.CHANDRA
[IN DEFAULT OF RECEIPT OF DEPOSIT AMOUNT, EXACT VALUATION OF APPEAL]
- 723 MA 2578/2005 BHAGWANDAS SHUSHIL KUMAR JHA, ADIL USMAN
Versus
MUKESH
FOR DEFAULT OF FRESH P.F. OF R-1 TO2
- 724 MA 2614/2005 BHAGRATHI YK.GUPTA
Versus
TIKARAM MEWADE
FOR DEFAULT OF FRESH P.F. R-1 TO R-2
- 725 MA 2625/2005 SHIV PRASAD @ PARMARI NK.TIWARI, MP.SHUKLA, NK.UPADHYAY,
NK.TIWARI, ANAND JYOTI

Daily Cause List dated : 02-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

Versus
SHEIKH HARUN MANSORI
[IN DEFAULT OF PF OR RES.NO.1 AND RES.NO.2 NOT PAID R.A/D MODE]

726 MA 2656/2005 SMT.GULAB BAI AK.MISHRA, BJ CHOURASIYA, SMT MADHUBALA CHOURASIYA(

Versus
PANKAJ
[IN DEFAULT OF PF OF R-1 TO R-3 NOT PAID R.A/D MODE]

727 MA 2657/2005 BALARAM @ BALLU KUNAL THAKRE

Versus
RISHIKESH
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-3

728 MA 2668/2005 BRAJESH KUMAR GUPTA SMT.DEVIKA SINGH, SK VERMA

Versus
BHEEKAM PRASAD @ BHARAT
VISHWAKARMA
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-3

729 MA 2672/2005 CHHOTELAL PRAVEEN PANDEY, V.P.SINGH, SUMAN DUBEY

Versus
DINESH KUMAR
(DEFAULT OF ORDERS AS DEFICIT C.F.RS.10/- ON CONDONATION OF DELAY APPLICATION AND ONE SPARE COPY OF APPEAL WITH AWARD)

730 MA 2710/2005 BINDA BAI UMESH PANDEY

Versus
HEERALAL
[IN DEFAULT OF NO SIGNATURE OF APPELLANT NO. 7 & 8 AND ALSO ALL APPELLANTS NAME AND ADDRESS ON THE POWER, DEFICIT C.F. RS. 5/- ON THE C.C. OF AWARD]

731 MA 2711/2005 SMT.LEELA BAI UMESH VAIDYA

Versus
HEERALAL
[IN DEFAULT OF DEFICIT C.F. RS. 5/- ON THE APPEAL AND RS. 5/-ON THE C.C. OF AWARD, N SIGNATURE OF APPELLANT NO. 5 ON THE VAKALATNAMA & ALSO ALL APPELLANTS ADDRESS NAME ON THE VAKALATNAMA]

732 MA 2725/2005 SMT. CHIRONJA SANJAY PATEL, VISHWAS AWASTHI

Versus
MUNNU @ DEVENDRA KUMAR KU.ANJALI BANERJEE(NIC)(3)
[IN DEFAULT OF PF OF RES.NO.1,2 NOT PAID R.A/D MODE]

733 MA 2732/2005 PRAHLAL GOUR KAMAL SINGH, RAJPOOT, BRIJESH MISHRA

Versus
GULAB
[IN DEFAULT OF RECEIPT OF M.A.C.T. NOT FILED]

734 MA 2755/2005 SMT.IMALIYA BAI ANWAR AHMAD, SHEIKH WAZIR

Versus
POORANLAL
FOR DEFAULT OF FRESH P.F. R-1 TO R-3

735 MA 2772/2005 MOHD.SHAFIQUE MOHD.ALI, VIJAY SL.SHUKLA, KALE ASSOCIATES, ABHIJIT BHOWMIK, MS.SHARDA DUBEY, , KAPIL PATWARDHAN, RAGHVENDRA KUMAR

Drop

Versus
VISHNU PRASAD
(FOR ADMISSION & IA.NO.1 (IA.6989/05) FOR STAY)

736 MA 2824/2005 SMT.LILA BAI KAMAM SINGH RAJPOOT, BRIJESH MISHRA

Versus

THE NEW INDIA INSURANCE
CO.LTD.

[IN DEFAULT OF, CONDONATION OF DELAY APPLICATION NOT FILED]

- 737 MA 2826/2005 BASANT LAL CHOUDHARY AD.MISHRA, GOPAL SHRIWAS, MANOJ K SINGH
Versus
NAGO @ NAGRAJ DC.GUPTA, AJAY PRATAP SINGH, KK.LAKHERA[3]
FOR DEFAULT OF P.F. OF R-1 TO R-2 NOT PAID BY R.A.D. MODE
- 738 MA 2856/2005 GIRDHARI VS.CHOUDHARY, PK.KAURAV, N.ASHAR,
A.VIKARWAR, D.S
Versus
K.S.GUPTA
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-2
- 739 MA 2877/2005 GOPAL THAKUR PRANAY GUPTA, PRAKASH KORI, ANISH
CHOUKSEY
Versus
SHANKAR LAL
[IN DEFAULT OF VAKALATNAMA NOT FILED]
- 740 MA 2893/2005 RAM NARAYAN DWIVEDI JI.MISHRA, GAJENDRA SINGH GAHARWAR
Versus
RAKESH KUMAR
[IN DEFAULT OF PF R-1,R-2 NOT PAID R.A/D MODE AS WELL AS R-3 ORDINARY MODE]
- 741 MA 2940/2005 JHAGADU CHAMAR VISHAL DHAGAT, O.P.TRIPATHI
Versus
JAGDISH PRASAD THAKUR
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-3
- 742 MA 2943/2005 PHOOL CHAND R.K.KHARE, T.R.TANTUVAY, U.K.TRIPATHI
Versus
HUKUM CHAND PRANAY GUPTA, D.S.PATEL, SMT.MEENAL GUPTA
[3]
[IN DEFAULT OF REGD.PF OF RES.1 AND RES.2]
- 743 MA 2949/2005 BABLU @ SANDEEP PRAMOD KUMAR TIWARI, A. VISHWAKARMA,
B.RAMTAKE
Versus
SUKHCHAIN
[IN DEFAULT OF DEFICIT C.F. 5/- OF ON C.C. OF AWARD]
- 744 MA 2960/2005 VIVEKI PRADEEP NAVERIYA, SANJAY SONI, R.SINGH, A.SEN
Versus
PRATEEK RAKESH JAIN, ANITA JAIN, ALKA JAIN, NUPUR
JAIN, , ROHIT JAIN[3]
[IN DEFAULT OF PF OF RES.NO.1 AND 2 NOT PAID R.A/D MODE]
- 745 MA 2974/2005 CHHATI LAL SONI NITIN GUPTA, PL.TAMRAKAR, NITIN GUPTA, SWATI
SHUKLA
Versus
DINESH KUMAR UPADHYAYA
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-3
- 746 MA 2975/2005 DHANNALAL @ DHANENDRA ABHILASH DEY, SUDARSHAN CHAKRAVORTY
Versus
DR.KAMAL JOSHI
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-3
- 747 MA 2990/2005 SMT.ABHILASHA SEN PRADEEP NAVERIYA, SUNJAY SONI, A.SEN,
R.SINGH, G.KURARIYA
Versus

NARENDRA KUMAR

RAKESH JAIN, JYOTI JAIN, N JAIN, ANITA JAIN(R3)
ALKA JAIN, SATISH CHOURASIA(R3)

[IN DEAFULT OF PF OF RES.NO.1 AND 2 NOT PAID R.A/D MODE]

- 748 MA 2996/2005 MOTILAL PATEL SANJAY GUPTA, A.GUPTA, VC.RAI
Versus
VIRAN DANGI
FOR DEFAULT OF FRESH P.F. OF R-1 TO R-2 NOT PAID BY R.A.D. MODE
- 749 MA 2148/2006 NATIONAL INSURANCE CO. LTD. SANJAY AGRAWAL, RAJESH UPPADHYAY,
L.PANDEY, , P.K.SAHU
Versus
SMT.SHANTIPOORNA CHATERJEE HARPREETH RUPRAH
[FOR DEFAULT OF 1. RECEIPT OF DEPOSIT AMOUNT,2.RS.10/- C.C. OF AWARD.]
- 750 FA 469/2007 CHUDAMAN SKP.VARMA, SMITA VARMA, JAYSINGH RAJPUT
Versus
THE STATE OF MADHYA PRADESH
FOR DEFULT OF APPEAL NOT VALUE CORRECTY ACCORDING TO COMPENSTION
CLAIMNED CF ACCORDNINGLY
- 751 FA 599/2007 DASHRATH(DEAD) K.S.RAJPUT, A.K.TIWARI, LALJI KUSHWAHA
Versus
AMAR SINGH VIVEK RUSIA, D.S.CHOUHAN
[FOR NON COMPLIANCE OF COURT ORDER DT. 12/09/12
- 752 MA 1412/2007 NATIONAL INSURANCE COMPANY LTD. SANJAY AGRAWAL, RAJESH UPPADHYAY,
L.PANDEY, SANJAY AGRAWAL, RAJESTH
UPPADHYAY, LALIT PANDE, SHARAVAN TIWARI,
PK.SAHU
Versus
KAMAL SINGH
[IN DEFAULT OF CERTIFIED COPY OF CC. OF AWARD WITH CF. WORTH RS. 10/-]
- 753 CONT 364/2008 NEEL KAMAL ROY ARADHE ASSOCIATES, NEERAJ VEGAD, A.ZARGAI
Versus
FAIZ AHMED KIDWAI
FOR DEFAULT OF CC OF IMPUGNED ORDER.
- 754 WP 9227/2008 U.K.SHRIVASTAVA RK.TIWARI, ALOK GUPTA, JITENDRA DWIVEDI
Versus
THE STATE OF MADHYA PRADESH ADVOCATE GENERAL
(FOR NON COMPLIANCE OF CO DATED 13/08/2008 .]
- 755 MA 2889/2009 SURENDRA KUMAR TAMRAKAR RAVESH DEOLIA, AMAR NATH MISHRA
Versus
MOHAN @ AJJU ARJUN PATEL
FOR ORDER'S ON DEFAULT OF P.F., P.F. PAID BY RAD MODE INSTEAD OF ORDINARY MODE.
- 756 MA 5024/2009 SMT. CHANDRAKANTA BAGHEL RAVINDRA BISEN
Versus
CHAMANLAL BHOORE
FOR ORDER'S ON DEFAULT OF DEFICIT C.F. 10% OF ENHANCED AMOUNT.
- 757 FA 29/2010 KISHAN SINGH THAKUR TK.MODH, D.P.VERMA, R.K.SAHU, ANIL TIWARI,
S.K.GUPTA, DEVESH KHATRI, SATYENDRA GAUTAM
Versus
H.L.TRIPATHI (DIED) ITS
LRS.KAMLESH TRIPATHI
IN DEFAULT OF VALUATION OF APPEAL AS PER CHECKER REPORT DT. 22/03/14 VALUATION
NOT MENTIONED AS PER PARA 25 TO 29 OF THE IMPUGNED JUDGMENT
- 758 FA 72/2010 SMT. BAKHATTYA BAI J.SIRPURKAR
Versus

SUKHRAM

NON COMPLIANCE OF C.O DT. 3.4.13. 11.10.13 AN APPLICATION FOR SUBSTITUTED SERVICE ON THE RESPONDENT NOT MADE

759	MA 3396/2010	SMT. SHASHI BAI Versus SATISH @ BANTI RAI FOR DEFAULT OF FRESH P.F. OF R- 1 TO- 2 R.A.D. MODE AS WELL AS ORDINARY MODE NOT PAID BY THE APPEALANT COUNSEL	MANOJ RAJAK
760	WP 11256/2010	VINAY SINGH CHOUHAN Versus THE STATE OF MADHYA PRADESH [NON COMPLIANCE OF COURT ORDER DATED 23/08/2010]	SHAKTI KUMAR SONI
761	MA 2649/2011	GANPAT PATEL Versus RAMU [FOR DEFAULT OF 2.COPY OF DEPOSIT RECEIPT OF WORTH RS. 2,84,064/- MORE REQUIRED]	ASHOK SHRIVASTAVA, D.K.KHARE, AJAY TIWARI
762	WP 11529/2011	RAMGOPAL SINGH Versus VINOD KUMAR (Fixed Date/Court Order) (I.A.3763/14 FOR TAKING LRS OF THE R-2 AND 4 ON RECORD)	RAMSUPHAL CHATURVEDI DILEEP PANDEY, ARUN PANDEY, DHARMDRNA TIWARI(1-6)
763	FA 227/2012	BHAGWAT PRASAD Versus THE STATE OF MADHYA PRADESH NON-COMPLIANCE OF C.O. DT. 07/03/12 AND 16/10/12 IN DEFAULT OF (1) APPLICATION U/S 5 LIMITATION ACT IN TIME BARRED CASES NOT FILED.(TIME BARRED BY 9 DAYS) (2) CHRONOLOGY OF EVENTS NOT MENTIONED (3) INCORRECT INDEX. (4) VALUATION OF APPEAL AND COURT FEE DETAILS NOT MENTIONED. (5) STATEMENT PERTAINING TO CAVEAT NOT MENTIONED (6) COURT FEES ON CERTIFIED COPY OF IMPUGNED AWARD NOT AFFIXED.RS.10/-]	H.C.KOHLI, PRAMESH JAIN, SACHIN SONI ADVOCATE GENERAL
764	MA 1390/2012	SMT. KAMROON BI Versus BALRAM PATEL IN DEFAULT OF 2. DEFICIT C.F. 10% OF ENHANCED AMOUNT.	A.D.MISHRA, SUMIT KANOJIYA, AD MISHRA, S KANOJIYA
765	SA 911/2013	WALAYAT ALI Versus AMEENA BEE (D) THR LRS ABDUL RAFIQUE BIDDIQI FOR NON COMPLIANCE OF C.O. /DT. 29/11/2013 FOR DEFAULT OF NOT FILING P.F. ON I.A. , BY RAD AND ORDINARY MODE.	M.AADIL USMANI
766	CONC 2296/2013	SANTOSH KUMAR PANDEY Versus SHRI SANJAY SHUKLA FOR ADM.	R.B. TIWARI, A.K. SINGH ADVOCATE GENERAL, SS BISEN (R2)
767	WP 21078/2013	SHRI ROSHAN SHEIKH Versus THE STATE OF MADHYA PRADESH FOR DEFAULT OF NON COMPLIANCE OF C/O DT. 3/2/2014.	M.AADIL USMANI ADVOCATE GENERAL
768	WP 22456/2013	SURYABHAN SINGH Versus THE STATE OF MADHYA PRADESH	P.K. SINGH ADVOCATE GENERAL

Dop

Daily Cause List dated : 02-04-2014

BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

{Fixed Date/Court Order} (1) INSUFFICIENT COURT FEES STAMPS RS. 1000/- ON PETITION (2) INSUFFICIENT STAMPS OF A. K. N. RS. 200/- (3) INCOMPLETE INDEX AND LIST OF DOCUMENTS. (4) ANNEX. P/2 AND P/3 NOT FILED.

- 769 CR 151/2014 THE SHRIRAM GENERAL INSURANCE COMPANY LTD. RAKESH KUMAR JAIN, JYOTI JAIN[P-1], ROHIT JAIN[P-1], SATISH CHOURASIA[P-1], PAWAN PRAJAPATI[P-1]
- Versus
MAHILA MITHLESH
(1)LIMITATION / CONDONATION APPLICATION AN APPLICATION FOR CONDONATION OF DELAY IS REQUIRED
- 770 CR 152/2014 THE SHRIRAM GENERAL INSURANCE COM.LTD. RAKESH KUMAR JAIN, JYOTI JAIN[P-1], ROHIT JAIN[P-1], SATISH CHOURASIA[P-1], PAWAN PRAJAPATI[P-1]
- Versus
MAHILA SUKHWATI
(1)LIMITATION / CONDONATION APPLICATION AN APPLICATION FOR CONDONATION OF DELAY AS TIME BARRED
- 771 CR 153/2014 THE SHRIRAM GENERAL INSURANCE COMPANY LTD. RAKESH KUMAR JAIN, JYOTI JAIN[P-1], ROHIT JAIN[P-1], SATISH CHOURASIA[P-1], PAWAN KUMAR[P-1]
- Versus
GHAMDI AHIRWAR
(1)LIMITATION / CONDONATION APPLICATION AN APPLICATION FOR CONDONATION OF DELAY AS TIME BARRED
- 772 CR 154/2014 THE SHRIRAM GENERAL INSURANCE COMPANY LTD. RAKESH KUMAR JAIN, JYOTI JAIN[P-1], ROHIT JAIN[P-1], SATISH CHOURASIA[P-1], PAWAN KUMAR[P-1]
- Versus
NAND KISHOR
(1)LIMITATION / CONDONATION APPLICATION AN APPLICATION FOR CONDONATION OF DELAY AS TIME BARRED
- 773 MCC 425/2014 NAINSU KH PRIYANK KHANDELWAL, DEEPAK KUMAAR RAGHUWANSHI[P-1]
- Versus
DEV DATT TIWARI
(1)DECLARATION / ACKNOWLEDGMENT / ADVANCE COPY TO RESP.
- 774 MCC 432/2014 SMT. PREM BAI JHARIYA (DIED) VIVEK RUSIA, PRITI RUSIA[P-1], SWAPNESH KUMA PRASAD[P-1], RAHUL SHARMA[P-1], DAYA RAM RAJAK[P-1]
- Versus
SMT. RUKMAN JHARIYA
(1)OTHER (1) APPLICANT NO. 1 IS DEAD STILL MADE A PARTY AS APPLICANT NO. 1
- 775 MCC 450/2014 SMT. HARIYAROBAI MANOJ KUMAR SANGHI, SANKALP SANGHI, PREM CHAND KURMI
- Versus
SMT. SAMARO BAI ADVOCATE GENERAL
(1)LIMITATION / CONDONATION APPLICATION
- 776 MA 738/2014 MANOJ SINGH PRANAY CHOUBEY, PRANAY CHOUBEY[P-1], NAVENDRA CHOUDHARY[P-1]
- Versus
RAJKUMAR SINGH
(1)LEGIBLE COPIES / TYPED COPIES TYPE COPY FROM PAGE NO. 25 TO 29.
- 777 MA 739/2014 BHURE @ PURSHOTAM YADAV ASHISH KUMAR KURMI, ASHISH KUMAR KURMI[P-1], KULDEEP SINGH RAJPOOT[P-1], SHYAM YADAV[P-1], SUBODH TAMRAKAR[P-1], SATYA NARAYAN PATEL[P-1]

Versus

SMT. MALTI

(1) VALUATION VALUATION OF APPEAL. (2) LIMITATION / CONDONATION APPLICATION IT IS BARRED BY 538 DAYS. (3) MAINTAINABILITY FOR ORDERS ON QUESTION OF MAINTAINABILITY AS COPY OF DEPOSIT RECEIPT HAS NOT BEEN FILED U/S 173 OF M.V.ACT.

778 MA 740/2014

SMT. SAYRAA BI

RAKESH KUMAR JAIN, RAKESH KUMAR JAIN[P-1], RAKESH KUMAR JAIN[P-2], RAKESH KUMAR JAIN[P-3], RAKESH KUMAR JAIN[P-4], RAKESH KUMAR JAIN[P-5], JITENDRA SINGH PARIHAR[P-1], JITENDRA SINGH PARIHAR[P-2], JITENDRA SINGH PARIHAR[P-3], JITENDRA SINGH PARIHAR[P-4], JITENDRA SINGH PARIHAR[P-5]

Versus

KRISHNA

(1) COURT FEES / AKN DEFICIT COURT FEES OF WORTH RS. 5000/- ON APPEAL.

779 MA 741/2014

MOHD. FIROZ

RAKESH KUMAR JAIN, RAKESH KUMAR JAIN[P-1], JITENDRA SINGH PARIHAR[P-1]

Versus

SHEIKH AASIF

(1) COURT FEES / AKN DEFICIT COURT FEES OF WORTH RS. 10000/- ON APPEAL.
(2) PARTICULARS OF PARTY / PARTIES CORRECT ADDRESS OF APPELLANT AS PER C.C. OF AWARD.

780 MA 742/2014

RESHMA RATHORE

PEETAMBAR SWAROOP DAS, PEETAMBAR SWAROOP DAS[P-1], PEETAMBAR SWAROOP DAS[P-2], PEETAMBAR SWAROOP DAS[P-3], PEETAMBAR SWAROOP DAS[P-4], PEETAMBAR SWAROOP DAS[P-5], PARAS NATH DAS[P-1], PARAS NATH DAS[P-2], PARAS NATH DAS[P-3], PARAS NATH DAS[P-4], PARAS NATH DAS[P-5], SONAL DAS[P-1], SONAL DAS[P-2], SONAL DAS[P-3], SONAL DAS[P-4], SONAL DAS[P-5], DILIP NAIR[P-1], DILIP NAIR[P-2], DILIP NAIR[P-3], DILIP NAIR[P-4], DILIP NAIR[P-5], MOHAMMAD RASHEED[P-1], MOHAMMAD RASHEED[P-2], MOHAMMAD RASHEED[P-3], MOHAMMAD RASHEED[P-4], MOHAMMAD RASHEED[P-5]

Versus

RAJENDRA

(1) VAKALATNAMA / MEMO OF APPEARANCE PARTICULAR OF ALL APPELLANT ON POWER. (2) COURT FEES / AKN DEFICIT COURT FEES OF WORTH RS. 56720/- ON C.C. OF AWARD. (3) PARTICULARS OF PARTY / PARTIES CORRECT PARTICULAR OF APPELLANT NO.2 AND RES. 2 AS PER PHOTOCOPY OF C.C. OF AWARD AND ALSO CORRECT ADDRESS OF ALL APPELLANTS AS PER PHOTOCOPY OF AWARD. (4) CERTIFIED COPY OF ORDER (LIMITATION SHALL BE CALCULATED AFTER FILING CERTIFIED COPY OF ORDER) C.C. OF IMPUGNED AWARD HAS NOT BEEN FILED.

781 MA 745/2014

RAJENDRA

PRAMOD KUMAR THAKRE, PRAMOD KUMAR THAKRE[P-1], PRAMOD KUMAR THAKRE[P-2], PRAMOD KUMAR THAKRE[P-3], PRAMOD KUMAR THAKRE[P-4], HIMANSHU CHOURASIA[P-1], HIMANSHU CHOURASIA[P-2], HIMANSHU CHOURASIA[P-3], HIMANSHU CHOURASIA[P-4], SUDEEP PATEL[P-1], SUDEEP PATEL[P-2], SUDEEP PATEL[P-3], SUDEEP PATEL[P-4], ANURAG PRAJAPATI[P-1], ANURAG PRAJAPATI[P-2], ANURAG PRAJAPATI[P-3], ANURAG PRAJAPATI[P-4]

Versus

AJINAN

(1) COURT FEES / AKN DEFICIT COURT FEES OF WORTH RS. 79970/- ON APPEAL.

Daily Cause List dated : 02-04-2014

BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

782 WP 3558/2014 ARUN KUMAR PATNI ABHISHEK ARJARIA, SATISH CHOURASIA[P-1],
SATISH CHOURASIA[P-2], MUKESH AGRAWAL[P-1]
MUKESH AGRAWAL[P-2], DHANANJAY
LAKHERA[P-1], DHANANJAY LAKHERA[P-2],
DINENDRA SINGH TOMAR[P-1], DINENDRA SINGI
TOMAR[P-2]

Versus

NATIONAL HIGHWAY AUTHORITIES OF INDIA ADVOCATE GENERAL, MOHAN SAUSARKAR[R-1]
MOHAN SAUSARKAR[R-2], MOHAN
SAUSARKAR[R-3]

[FOR INDEFAULT OF PF RES 3 TO 5]

783 WP 4823/2014 SMT. HEM KUNWAR BAI MANJULA VERMA, SARITA KOSHTI[P-1]

Versus

THE STATE OF MADHYA PRADESH ADVOCATE GENERAL, MOHAN LAL
SHARMA(Caveat)

(1)IMPUGNED ORDER /JUDGMENT CERTIFIED COPY OF IMPUGNED ORDER NOT FILED .
(2)FORMAT OF MEMO PETITION / APPEAL MEMO OF PETITION IS NOT IN PROPER FORMAT

784 WP 5079/2014 TEJ NARAYAN PANDEY AJAY SINGH, VIJAY KUMAR TIWARI, SAROJ TIWA
SHWETA SINGH

Versus

THE STATE OF MADHYA PRADESH ADVOCATE GENERAL

(1)LEGIBLE COPIES / TYPED COPIES TYPED PAGE NO. 24,25,26 (2)AFFIDAVIT INCORRECT
DATE OF VERIFICATION IN AFFIDAVIT

785 WP 5085/2014 SUB DIVISIONAL OFFICER ADVOCATE GENERAL

Versus

SADHURAM

(1)LEGIBLE COPIES / TYPED COPIES LEGIBLE PAGE NO. 19,24 (2)AFFIDAVIT AFFIDAVIT NO
FILED IN SUPPORT OF STAY APPL. (3)AFFIDAVIT AGE OF DEPONENT NOT MENTIONED IN
AFFIDAVIT

786 WP 5101/2014 RAJEEV SWA SAHAYATA SAMUH JITENDRA KUMAR TIWARI, PRASHANT DUBEY,
RUDRA PRATAP DWIVEDI, MANISH KUMAR
ANGIRA, BRAHMENDRA PRASAD PATHAK, RAJES
KUMAR SAHU

Versus

THE STATE OF MADHYA PRADESH ADVOCATE GENERAL

(1)LEGIBLE COPIES / TYPED COPIES LEGIBLE COPY OF PG. NO. 16 AND 17.

TOTAL CASES : 86 (with connected matters)

NOTE (FOR SUPPLEMENTARY LIST):-

CASES SHOWN IN SUPPLEMENTARY LIST

1. THE CASES FROM S.NO. 128 TO S.NO. 128 WILL BE TAKEN UP AFTER S.NO. 5 IN THE SAME HEAD OF [BAIL APPLICATIONS U/S 439 Cr.P.C.]
2. THE CASES FROM S.NO. 129 TO S.NO. 129 WILL BE TAKEN UP AFTER S.NO. 11 IN THE SAME HEAD OF [SUSPENSION OF SENTENCE U/S 389,397 Cr.P.C. AND OTHERS]
3. THE CASES FROM S.NO. 130 TO S.NO. 131 WILL BE TAKEN UP AFTER S.NO. 49 IN THE SAME HEAD OF [ORDERS]
4. THE CASES FROM S.NO. 132 TO S.NO. 143 WILL BE TAKEN UP AFTER S.NO. 117 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CIVIL CASES]
5. THE CASES FROM S.NO. 144 TO S.NO. 144 WILL BE TAKEN UP AFTER S.NO. 129 IN THE SAME HEAD OF [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]

ADJUSTMENT NOTE :

Sno.	Advocate Name	Enrollment No./Year	From Date	To Date
1	BHOLE NATH SHARMA	1232/2004	01-04-2014	03-04-2014
2	RAJESH KUMAR PATEL	2189/1996	01-04-2014	03-04-2014
3	ANJALI BANERJEE	508/1982	01-04-2014	04-04-2014
4	ANSHUMAN SINGH	2132/2001	26-03-2014	05-04-2014
5	VIKALP SONI	1338/2006	01-04-2014	07-04-2014
6	BRIJ BHUSAN PANDEY	2145/2004	02-04-2014	07-04-2014
7	MANISH KUMAR GAVANE	473/1995	01-04-2014	11-04-2014
8	KAPIL PATWARDHAN	1643/2004	19-03-2014	14-04-2014
9	SHEKHAR SHARMA	502/1995	01-04-2014	17-04-2014

Sno.	Advocate Name	Enrollment No./Year	From Date	To Date
10	ADITYA NARAYAN SHARMA	2168/2005	25-03-2014	24-04-2014

(127)



REGISTRAR (J-II)

HIGH COURT OF MADHYA PRADESH
SINGLE BENCH - I

Daily Cause List dated : 02-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI
Court Room No.: 6

Supplementary List

MOTION HEARING

[COMMON CONDITIONAL ORDERS]

MATTERS NOTIFIED AT SERIAL NOS. 787 TO 787 ON THE BOARD DATED

CAUSE TITLES AND APPEARANCES AS NOTIFIED

Matters from Sr. No. 787 to 787 are listed with office objection(s).

We propose to pass a common conditional order on the following terms and ready matters will be made returnable on the date to be mentioned in the order:-

1.

(A) In case where process fee charges are not paid so far, due to which notice(s) could not be issued, the Appellant(s)/Applicant(s)/Petitioner(s) are directed to pay process fee charges within ONE WEEK from the date of Order, failing which, the Appeal/Allocation/Writ Petition shall stand dismissed for non-prosecution, without further reference to the Court.

(B) On payment of process fee charges, Office to issue notice to the concerned Respondent(s), returnable on the notified date mentioned in the order, In addition to Court notice, the Appellant(s)/Applicant(s)/Petitioner shall serve the unnerved Respondent(s) by advocate's notice, either personally or through speed post/e-mail/fax and file affidavit of service within SIX WEEKS from the date of Order.

(C) In case where any of the Respondent(s) has/have not been serve far, for whatever reason, the Appellant(s)/Applicant(s)/Petitioner(s) to take steps to serve the unnerved Respondent(s) within SIX WEEKS from the date of Order by Advocate's notice, either personally or through speed post/e-mail/fax and to file affidavit of service therefor.

(D) In case where notices have not been issued by the office for whatever reason, the returnable date in those cases is extended as notified in the Order. In addition to court notice, the Appellant(s)/Applicant(s)/Petitioner(s) shall serve the concerned Respondent(s) by advocates notice either personally or through speed post/e-mail/fax and file affidavit of service within SIX WEEKS from the date of Order.

(E) In case of any other office objection(s), the Appellant(s)/Applicant(s)/Petitioner(s) to take steps to remove the same within FOUR WEEKS from the date of Order, filling which, the Appeal/Application/Writ Petition to stand dismissed for non-prosecution, without further reference to the Court.

2. If conditional Order is complied within time, the concerned matter shall be processed under appropriate caption as per its turn on the dates noted in the Order. The Advocates/litigant is free to bring the notice of the Registry that Office objection is already cured and the matter ought to proceed. On such representation, the Registry will process the matter as per returnable dates noted in the Order.

S.No.	Cases as per Cause List No.	Returnable Dates
1	787 to 787	15-05-2014

**U.C. MAHESHWARI
JUDGE**

SN	Case No	Petitioner / Respondent	Petitioner/Respondent Advocate
787	WP 6859/2010	SMT. MANJUBALA RAI SHIVHARE Versus MANMOHAN PATEL	KU. JYOTI SHIVHARE
[FOR NON-COMPLIANCE OF CO DT. 21-5-10 ,30-6-10 AND 23-3-2011 REG. P.F.]			

TOTAL CASES : 1 (with connected matters)

NOTE (FOR SUPPLEMENTARY LIST):-

CASES SHOWN IN SUPPLEMENTARY LIST

1. THE CASES FROM S.NO. 128 TO S.NO. 128 WILL BE TAKEN UP AFTER S.NO. 5 IN THE SAME HEAD OF [BAIL APPLICATIONS U/S 439 Cr.P.C.]
2. THE CASES FROM S.NO. 129 TO S.NO. 129 WILL BE TAKEN UP AFTER S.NO. 11 IN THE SAME HEAD OF [SUSPENSION OF SENTENCE U/S 389,397 Cr.P.C. AND OTHERS]
3. THE CASES FROM S.NO. 130 TO S.NO. 131 WILL BE TAKEN UP AFTER S.NO. 49 IN THE SAME HEAD OF [ORDERS]
4. THE CASES FROM S.NO. 132 TO S.NO. 143 WILL BE TAKEN UP AFTER S.NO. 117 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CIVIL CASES]
5. THE CASES FROM S.NO. 144 TO S.NO. 144 WILL BE TAKEN UP AFTER S.NO. 129 IN THE SAME HEAD OF [AFTER NOTICE (FOR ADMISSION) - CIVIL]

CASES]

6. THE CASES FROM S.NO. 145 TO S.NO. 145 WILL BE TAKEN UP AFTER S.NO. 131 IN THE SAME HEAD OF [ORDERS]

7. THE CASES FROM S.NO. 787 TO S.NO. 787 WILL BE TAKEN UP AFTER S.NO. 786 IN THE SAME HEAD OF [COMMON CONDITIONAL ORDERS]

ADJUSTMENT NOTE :

Sno.	Advocate Name	Enrollment No./Year	From Date	To Date
1	BHOLE NATH SHARMA	1232/2004	01-04-2014	03-04-2014
2	RAJESH KUMAR PATEL	2189/1996	01-04-2014	03-04-2014
3	ANJALI BANERJEE	508/1982	01-04-2014	04-04-2014
4	ANSHUMAN SINGH	2132/2001	26-03-2014	05-04-2014
5	VIKALP SONI	1338/2006	01-04-2014	07-04-2014
6	BRIJ BHUSAN PANDEY	2145/2004	02-04-2014	07-04-2014
7	MANISH KUMAR GAVANE	473/1995	01-04-2014	11-04-2014
8	KAPIL PATWARDHAN	1643/2004	19-03-2014	14-04-2014
9	SHEKHAR SHARMA	502/1995	01-04-2014	17-04-2014
10	ADITYA NARAYAN SHARMA	2168/2005	25-03-2014	24-04-2014

DROP NOTE :

The following cases are dropped from the list, as they have been erroneously listed in the Hon'ble Court. Inconvenience caused to the Hon'ble Court, litigants and Advocates is regretted.

Cause List No.	Case No.	REASON
762	WP 11529/2011	
735	MA 2772/2005	
51	SA 399/2004	



REGISTRAR (J-II)

HIGH COURT OF MADHYA PRADESH
SINGLE BENCH - I

Daily Cause List dated : 22-04-2014

BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

Court Room No.: 6

129

NOTE (FOR SUPPLEMENTARY LIST) :-

CASES SHOWN IN SUPPLEMENTARY LIST

1. THE CASES FROM S.NO. 123 TO S.NO. 124 WILL BE TAKEN UP AFTER S.NO. 37 IN THE SAME HEAD OF [ORDERS]
2. THE CASES FROM S.NO. 125 TO S.NO. 130 WILL BE TAKEN UP AFTER S.NO. 111 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CIVIL CASES]

DROP NOTE :

The following cases are dropped from the list, as they have been erroneously listed in the Hon'ble Court. Inconvenience caused to the Hon'ble Court, litigants and Advocates is regretted.

Cause List No.	Case No.	REASON
26	MA 1921/2012	Decided (Peremptory Order)
27	MA 3004/2012	Decided (Peremptory Order)
28	MA 2309/2013	Decided (Peremptory Order)

MOTION HEARING

[COMMON ORDERS]

MATTERS NOTIFIED AT SERIAL NOS. 701 TO 744 ON THE BOARD DATED

CAUSE TITLES AND APPEARANCES AS NOTIFIED

Matters from Sr. No. 701 to 744 are listed with office objection(s).

We propose to pass a common conditional order on the following terms and ready matters will be made returnable on the dated to be mentioned in the order:-

1.

(A) In case where process fee charges are not paid so far, due to which notice(s) could not be issued, the Appellant(s)/Applicant(s)/Petitioner(s) are directed to pay process fee charges within ONE WEEK from the date of Order.

(B) On payment of process fee charges, Office to issue notice to the concerned Respondent(s), returnable on the notified date mentioned in the order, In addition to Court notice, the Appellant(s)/Applicant(s)/Petitioner shall serve the unnerved Respondent(s) by advocate's notice, either personally or through speed post/e-mail/fax and file affidavit of service within SIX WEEKS from the date of Order.

(C) In case where any of the Respondent(s) has/have not been serve far, for whatever reason, the Appellant(s)/Applicant(s) /Petitioner(s) to take steps to serve the unnerved Respondent(s) within SIX WEEKS from the date of Order by Advocate's notice, either personally or through speed post/e-mail/fax and to file affidavit of service therefor.

(D) In case where notices have not been issued by the office for whatever reason, the returnable date in those cases is extended as notified in the Order. In addition to court notice, the Appellant(s)/Applicant(s)/Petitioner(s) shall serve the concerned Respondent(s) by advocates notice either personally or through speed post/e-mail/fax and file affidavit of service within SIX WEEKS from the date of Order.

(E) In case of any other office objection(s), the Appellant(s)/Applicant(s)/Petitioner(s) to take steps to remove the same within FOUR WEEKS from the date of Order.

2. The concerned matter shall then be processed under appropriate caption as per its turn on the dates noted in the Order. The Advocates/litigant is free to bring the notice of the Registry that Office objection is already cured and the matter ought to proceed. On such representation, the Registry will process the matter as per returnable dates noted in the Order.

S.No.	Cases as per Cause List No.	Returnable Dates
1	701 to 744	14-06-2014

U.C. MAHESHWARI
JUDGE

SN	Case No	Petitioner / Respondent	Petitioner/Respondent Advocate
701	SA 52/2006	SHIV PRASAD	RASHIDH S SIDDIQUI, AT.FARIDEE, RD.AHIRWAR, , SN.KHAN, NH.SHEIK, PK.JAIN, P.CHATURVEDI, J.L.MISHRA, PRAVEEN JAIN, S.BAIG, (LRS OF APPL.1, 2, 3)

Daily Cause List dated : 22-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

	Versus RAM PRATAP	VS.CHOUDHARY, ABHAY SHANKAR PATHAK, [1-6, 9]
	{Fixed Date/Court Order} (FOR NON-COMPLIANCE OF C.O. DT. 25.02.2011 REGARDING AMENDMENT AND ALSO FOR CONSIDERATION OF IA.1 13994/07 FOR CONFIRMATION OF INTERIM ORDER AT A] WITH RECORD	
702 MCC 1106/2008	SANTOSH SONI	S.S.TIWARI, SATISH SINGARHA, B.B.SAHU
	Versus SMT.SANGITA SONI	SANJAY SETH, B.M.PRASAD(1), K.S. WADHAWA, NK. SARAF, VANDANA SHRIVASTAVA[2&4]
	FOR NON COMPLIANCE OF C.O. DATED 22/6/2012 REGARDING DEFAULT OF FRESH PF OF R.NO. 5 TO 7]	
703 WP 4816/2008	LALJI RAM HARIJAN	PRAMOD SINGH TOMAR
	Versus UNION OF INDIA	VIKRAM SINGH, PIYUSH DHARMADHIKARI
	[FOR NON- COMPLIANCE OF CO DT. 16/03/2012 .]	
704 MA 4954/2008	DEVENDRA SINGH	NP.RATHOR, CL.SATNAMI, SANTOSH NAMDEO
	Versus RAJESH SINGH	
	[IN DEFAULT OF ADDRESS OF THE COUNSEL AND ENR.NO. OF EACH COUNSEL ON THE POWER; CHRONOLOGICAL EVENTS]	
705 FA 1011/2011	HOUSING AND URBAN DEVELOPMENT CORP. LTD.	WAJID HYDER, SMT. SARIA HYDER, NASIR AHMED SIDDIQUI, MANISH UPADHYAY, WAJID HYDER, SMT S HYDER, NASIR AHMED SIDDIQUI
	Versus DEEP KUMAR VISHWAKARMA	VIVEK AGRAWA, R.P.MISHRA, A.K.SHUKLA(R-1)
	FOR FRESH P.F. FOR R.NO.2 WITH PRESENT AND CORRECT ADDRESS	
706 MA 1090/2011	RAM CHANDRA	KU. ANITA KAITHWAS, KU. CHOTI KUSRAM
	Versus ABHAY	
	1- VALUATION OF THE APPEAL. 2- THE APPEAL IS BARRED BY 46 DAYS. 3- AND ALSO FOR ORDER ON THE QUESTION OF MAINTAINABILITY AS COPY OF DEPOSIT RECEIPT HAS NOT BEEN FILED U/S 173 OF M.V.ACT.	
707 WP 3871/2011 (S)	SMT. DRAUPADI CHATURVEDI	PRAVEEN VERMA, JYOTI PRAVEEN VERMA, S.S. TRIPATHI
	Versus THE STATE OF MADHYA PRADESH	ADVOCATE GENERAL
	(FOR NON COMPLIANCE OF C.O. DTD 08/03/2011	
708 WP 18093/2011 (I)	SMT. SAVITRI	P. PAREEK, S.K.MISHRA
	Versus SEEMA CHATURVEDI	
	FOR DEFAULT OF P.F. NOT PAID	
709 SA 912/2012	TRIVENI PRASAD PANDEY	ATUL ANAND AWASTHY, R.K. PANDEY, BHASHKAR PANDEY, MANSI AGRAWAL
	Versus THE STATE OF MADHYA PRADESH	ADVOCATE GENERAL
	{Fixed Date/Court Order} FOR XTRA [APPLICATION FOR CONDONATION OF DELAY] ON IA 746/2014 FOR XTRA [APPL. UNDER XXXIX RULE 1 AND 2 OF THE CPC] ON IA 9403/2012	
710 MA 1329/2012	NAVRATAN PATEL	ARVIND CHAWLA, ROOPLAL PASI

Versus

KRISHAN KUMAR @ GUDDA
THAKUR

IN DEFAAULT OF 1- DEFICIT C.F. 10% OF ENHANCED AMOUNT. 2- IN-COMPLETE ADDRESS OF APPELLANT ON THE APPEAL. 3- AWARDED AMOUNT DOES NOT TALLY WITH C.C. OF AWARD. 4- IT IS BARRED BY 16 DAYS.

711 MA 2308/2012 KU. SOUN KUNWAR PRADEEP NAVERIYA, SANJAY SONI, AJAY SEN,
V. KOTHARI

Versus

FILLU AADIWASI

IN DEFAULT OF 1. VALUATION OF THE APPEAL. 2. BLANK SPACE HAS BEEN LEFT IN PARA XI (1) OF THE APPEAL. 3. SIGNATURE OF THE COUNSEL ON LIST OF DOCUMENTS PG. 4. C.C. OF AWARD. 5. IT IS BARRED BY 01 DAY. NOTE- LIMITATION HAS BEEN CALCULATED ON THE BASIS OF PHOTO COPY OF AWARD. 2. DUE TO PHOTO COPY OF AWARD COPYING DAYS CAN NOT BE DEDUCTED.

712 MA 2368/2012 MANSOOR SHAH KAMAL SINGH RAJPUT, A.K. TIWARI, LALJI
KUSHWAHA

Versus

DILIP

IN DEFAULT OF 1- DEFICIT C.F. 10% OF ENHANCED AMOUNT. 2- VAKALATNAMA NOT ATTACHED PROPERLY.

713 WP 19428/2012 HARGOVIND GUPTA S.P. TRIPATHI, S.K. TRIPATHI
(S)

Versus

THE STATE OF MADHYA
PRADESH

ADVOCATE GENERAL, KUMARESH PATHAK,
SMT. SUSMITA PATHAK, PUNEET SHROTI, SMT.
VANDANA SHROTI [R5], G.A.(R-1 TO 4)

(FOR DEFAULT AS COUNSEL FOR THE PETITIONER HAS NOT FILED AMENDMENT APPLICATION)

714 MA 1310/2013 SHYAMKISHORE PRAMOD THAKRE, SUDEEP PATEL

Versus

KALLU

IN DEFAULT OF 1- DEFICIT C.F. 2.5% OF ENHANCED AMOUNT.

715 WP 3434/2013 CHIEF GENERAL MANAGER S.P. SINGH
(S)

Versus

NARMADA PRASAD MISHRA
FOR--NON COMPLIANCE OF C.O. DTD-05/02/2014

716 WP 6942/2013 ADITYA PRASAD RICHHARIYA SMT. SUDHA GAUTAM, R.B.SINGH
(S)

Versus

THE STATE OF MADHYA
PRADESH

ADVOCATE GENERAL

FOR ORDER NON-COMPLIANCE OF COURT ORDER DATED 12/04/2013 (P.F. NOT RECEIVED)

Connected
WP 7301/2013
(S) MANOJ KUMAR GUPTA SMT. SUDHA GAUTAM, R.B.TIWARI

Versus

THE STATE OF MADHYA
PRADESH

ADVOCATE GENERAL

[FOR ADMISSION AND IR]

Connected
WP 8630/2013
(S) RADHESHYAM PRAJAPATI SMT. SUDHA GAUTAM, R.B. TIWARI

Daily Cause List dated : 22-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

	Versus THE STATE OF MADHYA PRADESH FOR ADM / I.R.	ADVOCATE GENERAL, S GANGULY(R1TOR4)AG
717 WP 19631/2013 (S)	SMT. RAJKALI PANDEY	PRAMOD KUMAR PANDEY, NITYANAND MISHRA
	Versus THE STATE OF MADHYA PRADESH (FOR DEFAULT OF PF.)(KINDLY SEE CO.DATED 13/11/2013)	ADVOCATE GENERAL
718 FA 191/2014	ISHWARLAL GAUR	SHAIENDRA KUMAR GANGRADE, UMESH KUMAR SHUKLA[P-1], ANITA KAITHWAS[P-1], DEVENDRA KUMAR GANGRADE[P-1]
	Versus LAND ACQUISITION OFFICER {Next Week/Week Commencing/C.O.Week} [FOR NON COMPLIANCE OF COURT ORDER DT. 13/03/2014 AS C.F. 5800/- ON APPEAL]	ADVOCATE GENERAL
719 FA 290/2014	PUSHP GRIH NIRMAN SHAHKARI SAMITI MYDT BHOPAL	SHIV KUMAR SHARMA, ANIL LALA[P-1], PRIYANK AWASTHY[P-1]
	Versus PRATEEK NAMDEO (1)PARTICULARS OF PARTY / PARTIES PARTICULARS OFAPPELLANT NOT TELLY WITH AS BEFORE TRIAL COURT	
720 SA 357/2014	BHAGCHAND	PRANAY VERMA, KAUSTUBH SHANKAER JHA[P-1]
	Versus RAMESH (1)VALUATION VALUATION BEFORE TRIAL COURT AND FIRST APPELLATE COURT NOT MENTIONED	ADVOCATE GENERAL
721 SA 359/2014	VIJAY SINGH	AMIT CHANDWANI, KAUSTUBH SINGH[P-1], SALIL SINGH[P-1]
	Versus SMT.VIDYA BAI (1)COURT FEES / AKN C.F LESS 5975/ ON APPEAL (2)VALUATION VALUATION BEFORE TRIAL COURT AND FIRST APPELLATE COURT NOT MENTIONED (3)SIGNATURE / TRUE COPY / ATTESTATION TRIAL COURT JUDGMENT NOT TRUE COPIED (4)CAVEAT STATEMENT NOT MENTIONED	
722 MCC 577/2014	ASHOK SONI	KANHAIYA LAL GUPTA, LAXMI[P-1]
	Versus GURU SHARAN LAL THANTHARATE (DEAD) LRS SMT. RAM DULARI (1)COURT FEES / AKN AKN OF RS.30/-.	
723 MCC 578/2014	ASHOK SONI	KANHAIYA LAL GUPTA, LAXMI[P-1]
	Versus L.B. DALVA (1)COURT FEES / AKN AKN OF RS.30/-.	
724 MCC 579/2014	ASHOK SONI	KANHAIYA LAL GUPTA, LAXMI[P-1]
	Versus DAMODAR BAJI RAO ENGLA (1)COURT FEES / AKN AKN OF RS.30/-	
725 MCC 580/2014	ASHOK SONI	KANHAIYA LAL GUPTA, LAXMI[P-1]
	Versus	

Daily Cause List dated : 22-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

ASHOK KUMAR
(1)COURT FEES / AKN AKN OF RS.30/-.

- | | | | |
|-----|--------------|--|--|
| 726 | MCC 581/2014 | ASHOK SONI
Versus
DURGA HOUSING CO OPERATIVE
SOCIETY MARYADIT
(1)COURT FEES / AKN AKN OF RS.30/-. | KANHAIYA LAL GUPTA, LAXMI[P-1] |
| 727 | MCC 582/2014 | ASHOK SONI
Versus
MADHAV RAO PATIL
(1)COURT FEES / AKN AKN OF RS.30/-. | KANHAIYA LAL GUPTA, LAXMI[P-1] |
| 728 | MCC 583/2014 | ASHOK SONI
Versus
LAXMAN DAS RAM CHANDRA
(1)COURT FEES / AKN AKN OF RS.30/-. | KANHAIYA LAL GUPTA, LAXMI[P-1] |
| 729 | MCC 584/2014 | ASHOK SONI
Versus
SMT. SUNANDA
(1)COURT FEES / AKN AKN OF RS.30/-. | KANHAIYA LAL GUPTA, LAXMI[P-1] |
| 730 | MCC 585/2014 | ASHOK SONI
Versus
TIRATH DAS
(1)COURT FEES / AKN AKN OF RS.30/-. | KANHAIYA LAL GUPTA, LAXMI[P-1] |
| 731 | MCC 586/2014 | ASHOK SONI
Versus
KEEMAT RAI (DEAD) LRS SMT.
GEEMI NAMDEV RAI
(1)COURT FEES / AKN AKN OF RS.30/-. | KANHAIYA LAL GUPTA, LAXMI[P-1] |
| 732 | MA 857/2014 | BRANCH MANAGER RELIANCE
GENERAL INSURANCE
COMPANY
Versus
SONTA BAI
(1)LIMITATION / CONDONATION APPLICATION IT IS BARRED BY 30 DAYS.
(2)MAINTAINABILITY FOR ORDERS ON THE QUESTION OF MAINTAINABILITY AS COPY
OF DEPOSIT RECEIPT HAS NOT BEEN FILED U/S 173 OF M.V.ACT. AND ALSO FOR
ORDERS ON DEFAULT NO. | RAKESH KUMAR JAIN |
| 733 | MA 859/2014 | BRANCH MANAGER RELIANCE
GENERAL INSURANCE
COMPANY
Versus
SHYAMWATI
(1)LIMITATION / CONDONATION APPLICATION IT IS BARRED BY 41 DAYS. NOTE:- 1-
LIMITATION HAS BEEN CALCULATED ON THE BASIS OF PHOTOCOPY OF AWARD. 2-
EXEMPTION APPLICATION HAS BEEN FILED. (2)MAINTAINABILITY FOR ORDERS ON
THE QUESTION OF MAINTAINABILITY AS COPY OF DEPOSIT RECEIPT HAS NOT BEEN
FILED U/S 173 OF M.V.ACT. AND ALSO FOR ORDERS ON DEFAULT NO. | RAKESH KUMAR JAIN, JYOTI JAIN[P-1], ROHIT
JAIN[P-1], SATISH CHOURASIA[P-1], PAWAN
KUMAR[P-1] |
| 734 | MA 860/2014 | BRANCH MANAGER RELIANCE
GENERAL INSURANCE
COMPANY LTD.
Versus
ROHIT | RAKESH KUMAR JAIN, JYOTI JAIN[P-1], ROHIT
JAIN[P-1], SATISH CHOURASIA[P-1], PAWAN
KUMAR[P-1] |

Daily Cause List dated : 22-04-2014

BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

(1)LIMITATION / CONDONATION APPLICATION IT IS BARRED BY 61 DAYS.
(2)MAINTAINABILITY FOR ORDERS ON THE QUESTION OF MAINTAINABILITY AS COPY OF DEPOSIT RECEIPT HAS NOT BEEN FILED U/S 173 OF M.V.ACT. AND ALSO FOR ORDERS DEFAULT NO.

- 735 MA 861/2014 BRANCH MANAGER RELIANCE GENERAL INSURANCE COMPANY LTD. RAKESH KUMAR JAIN, JYOTI JAIN[P-1], ROHIT JAIN[P-1], SATISH CHOURASIA[P-1], PAWAN KUMAR[P-1]
- Versus
SMT. RAJKUMARI
(1)LIMITATION / CONDONATION APPLICATION IT IS BARRED BY 69 DAYS. NOTE:- 1- LIMITATION HAS BEEN CALCULATED ON THE BASIS OF PHOTOCOPY OF AWARD. 2- DUE TO PHOTOCOPY OF AWARD COPYING DAYS CANNOT BE DEDUCTED.
(2)MAINTAINABILITY FOR ORDERS ON THE QUESTION OF MAINTAINABILITY AS COPY OF DEPOSIT RECEIPT HAS NOT BEEN FILED U/S 173 OF M.V.ACT. AND ALSO FOR ORDERS ON DEFAULT NO.
- 736 MA 882/2014 JOHALI @ ZHARI PUSHPENDRA DUBEY, KAMLESH KUMAR MISHRA[P-1]
- Versus
UNION OF INDIA
(1)SIGNATURE SIGNATURE OF APPELLANT NO.1 ON THE POWER.
- 737 WP 5598/2014 (S) SANT KUMAR SHARMA DEVESH KUMAR KHATRI, SATYENDRA KUMAR GAUTAM[P-1], NITIN VISORIA[P-1]
- Versus
THE STATE OF MADHYA PRADESH ADVOCATE GENERAL
(1)LEGIBLE COPIES / TYPED COPIES ILLEGIBLE PAGE 27 (2)LEGIBLE COPIES / TYPED COPIES TYPED COPY OF PAGE 17
- 738 WP 5608/2014 (I) SMT. KOMAL BAI MANOJ JAIN, KANHAIYA LAL GUPTA[P-1], LAXMI[P-1]
- Versus
J.K. LAXMI CEMENT LTD
(1)VAKALATNAMA /MEMO OF APPEARANCE COMPLETE ADDRESS OF IDENTIFIER OF THUMB IMPRESSION ON THE VAKALATNAMA.
- 739 WP 5815/2014 (I) SMT. MEERA DEVI THARWANI ASHUTOSH TIWARI, SHAIENDRA KUMAR PANDEY, VAIBHAV DUBEY, DHARUV KUMAR MELANI, RAVI KANT ASATI[P-1], ASHUTOSH TIWARI[P-1]
- Versus
RAKESH KUMAR GUPTA [FOR INDEFAULT OF PF 1 TO 2] ADVOCATE GENERAL
- 740 WP 5864/2014 (S) SHIV NARAYAN SAHU PARAG S.CHATURVEDI, PARIMAL CHATURVEDI, ROSHAN ARA ANSARI, ABHAY SINGH KUSHWAHA, BHARAT KUMAR DUBEY, RAMESH KUMAR RAI, PUNEET S. CHATURVEDI
- Versus
THE STATE OF MADHYA PRADESH ADVOCATE GENERAL
(1)LEGIBLE COPIES / TYPED COPIES LELGIBLE COPY OF PG. NO. 11.
- 741 WP 5875/2014 (S) SMT. URMILA PANDEY GOPAL SINGH BAGHEL, VINAY PRATAP SINGH[P-1]
- Versus
THE STATE OF MADHYA PRADESH ADVOCATE GENERAL
(1)INDEX / LIST OF DOCUMENTS PG. NOS. NOT MENTIONED ON LIST OF DOCUMENTS PG.

Daily Cause List dated : 22-04-2014
BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

742 WP 5900/2014 PRADEEP KUMAR PATEL ANIL KUMAR DWIVEDI, HIRDESH TRIPATHI[P-1],
(I) VINOD KUMAR PRAJAPATI[P-1]

Versus
RAVISHANKAR
(1)IMPUGNED ORDER /JUDGMENT CERTIFIED COPY OF IMPUGNED ORDER DT.
30-07-2013 WITH C.F. WORTH RS. 10/-

743 WP 5903/2014 MAHESH PRASAD KACHER OM PRAKASH TRIPATHI, SHARAD KUMAR
(S) PANDEY, MUKESH KUMAR SHUKLA

Versus
THE STATE OF MADHYA ADVOCATE GENERAL
PRADESH
(1)LEGIBLE COPIES / TYPED COPIES LEGIBLE PAGE NO. 23 (2)COURT FEES / AKN A.K.N.
RS. 100/- (3)PAGING / DOCUMENTS / ANNEXURES PAGE NO. 15 AND 16 NOT FILED.

744 WP 5975/2014 D.K. SHUKLA SANJEEV KUMAR TIWARI, INDRAJEET SINGH
YADAV

Versus
THE STATE OF MADHYA ADVOCATE GENERAL
PRADESH
(1)VALUATION VALUATION OF TENDOR/CONTRACT

TOTAL CASES : 46 (with connected matters)

ADJUSTMENT NOTE :

Sno.	Advocate Name	Enrollment No./Year	From Date	To Date
1	DR. KRISHNA KUMAR DUBEY	1881/2002	21-04-2014	03-05-2014
2	ADITYA NARAYAN SHARMA	2168/2005	21-04-2014	05-05-2014
3	AKHILESH KUMAR GIRI	30/1983	21-04-2014	17-05-2014
4	SURDEEP KHAMPAPRIYA	2243/2009	15-04-2014	20-05-2014
5	SURBHI NIGAM	2527/2001	21-04-2014	22-04-2014
6	YOGESH KUMAR DHANDE	1804/1995	21-04-2014	22-04-2014
7	SANJAY AGRAWAL	783/1987	21-04-2014	22-04-2014
8	SURENDRA PRATAP SINGH	667/1983	21-04-2014	22-04-2014
9	RAM LAKHAN ARIHA	789/1968	15-04-2014	22-04-2014
10	ALPANA KHARE	150/2005	21-04-2014	23-04-2014
11	ARPAN SHRIVASTAVA	1633/2004	21-04-2014	23-04-2014
12	ANOOP KUMAR SAXENA	1215/2002	21-04-2014	23-04-2014
13	UDAY RAJ MISHRA	2077/2001	21-04-2014	23-04-2014
14	ADITYA SHARMA	1303/2000	21-04-2014	23-04-2014
15	R. K. SANGHI	114/1976	21-04-2014	23-04-2014
16	VINEET UPADHYAY	1568/2006	21-04-2014	24-04-2014
17	ADITYA NARAYAN SHARMA	2168/2005	25-03-2014	24-04-2014
18	VISHNU DEO SINGH CHAUHAN	1645/2004	15-04-2014	25-04-2014
19	GAJENDRA SINGH GAHARWAR	2458/2003	15-04-2014	25-04-2014
20	DEVIKA THAKUR	1918/2001	15-04-2014	25-04-2014
21	MRADUL KUMAR VISHWAKARMA	1747/2008	21-04-2014	25-04-2014
22	DEEPAK PANJWANI	2894/2000	21-04-2014	26-04-2014
23	BHUPENDRA KUMAR SHUKLA	2470/2007	21-04-2014	28-04-2014
24	GAURAV DUBEY	2392/2005	07-04-2014	28-04-2014
25	ATUL CHOUDHARI	1256/1998	21-04-2014	28-04-2014


REGISTRAR (J-II)

**HIGH COURT OF MADHYA PRADESH
SINGLE BENCH - I**

Daily Cause List dated : 22-04-2014

BEFORE: HON'BLE SHRI JUSTICE U.C. MAHESHWARI

Court Room No.: 6

Supplementary List

NOTE (FOR SUPPLEMENTARY LIST):-

CASES SHOWN IN SUPPLEMENTARY LIST

1. THE CASES FROM S.NO. 123 TO S.NO. 124 WILL BE TAKEN UP AFTER S.NO. 37 IN THE SAME HEAD OF [ORDERS]
2. THE CASES FROM S.NO. 125 TO S.NO. 130 WILL BE TAKEN UP AFTER S.NO. 111 IN THE SAME HEAD OF [FRESH (FOR ADMISSION) - CIVIL CASES]

DROP NOTE :

The following cases are dropped from the list, as they have been erroneously listed in the Hon'ble Court. Inconvenience caused to the Hon'ble Court, litigants and Advocates is regretted.

Cause List No.	Case No.	REASON
26	MA 1921/2012	Decided (Peremptory Order)
27	MA 3004/2012	Decided (Peremptory Order)
28	MA 2309/2013	Decided (Peremptory Order)

MOTION HEARING

COMMON CONDITIONAL ORDERS (ADMITTED)

SN	Case No	Petitioner / Respondent	Petitioner/Respondent Advocate
745	SA 706/2010	UTTAM CHAND SACHETI	K.U.C.V.RAO, ASHOK GUPTA
		Versus	
		RAMBHAU	
		[FOR DEFAULT OF PF (COUNSEL HAS NOT FILED QUESTION OF LAW)	

TOTAL CASES : 1 (with connected matters)

ADJUSTMENT NOTE :

Sno.	Advocate Name	Enrollment No./Year	From Date	To Date
1	DR. KRISHNA KUMAR DUBEY	1881/2002	21-04-2014	03-05-2014
2	ADITYA NARAYAN SHARMA	2168/2005	21-04-2014	05-05-2014
3	AKHILESH KUMAR GIRI	30/1983	21-04-2014	17-05-2014
4	SURDEEP KHAMPAPRIYA	2243/2009	15-04-2014	20-05-2014
5	SURBHI NIGAM	2527/2001	21-04-2014	22-04-2014
6	YOGESH KUMAR DHANDE	1804/1995	21-04-2014	22-04-2014
7	SANJAY AGRAWAL	783/1987	21-04-2014	22-04-2014
8	SURENDRA PRATAP SINGH	667/1983	21-04-2014	22-04-2014
9	RAM LAKHAN ARIHA	789/1968	15-04-2014	22-04-2014
10	ALPANA KHARE	150/2005	21-04-2014	23-04-2014
11	ARPAN SHRIVASTAVA	1633/2004	21-04-2014	23-04-2014
12	ANOOB KUMAR SAXENA	1215/2002	21-04-2014	23-04-2014
13	UDAY RAJ MISHRA	2077/2001	21-04-2014	23-04-2014
14	ADITYA SHARMA	1303/2000	21-04-2014	23-04-2014
15	R. K. SANGHI	114/1976	21-04-2014	23-04-2014
16	VINEET UPADHYAY	1568/2006	21-04-2014	24-04-2014
17	ADITYA NARAYAN SHARMA	2168/2005	25-03-2014	24-04-2014
18	VISHNU DEO SINGH CHAUHAN	1645/2004	15-04-2014	25-04-2014
19	GAJENDRA SINGH GAHARWAR	2458/2003	15-04-2014	25-04-2014
20	DEVIKA THAKUR	1918/2001	15-04-2014	25-04-2014
21	MRADUL KUMAR VISHWAKARMA	1747/2008	21-04-2014	25-04-2014
22	DEEPAK PANJWANI	2894/2000	21-04-2014	26-04-2014
23	BHUPENDRA KUMAR SHUKLA	2470/2007	21-04-2014	28-04-2014
24	GAURAV DUBEY	2392/2005	07-04-2014	28-04-2014

Sno.	Advocate Name	Enrollment No./Year	From Date	To Date
25	ATUL CHOUDHARI	1256/1998	21-04-2014	28-04-2014



REGISTRAR (J-II)

DISPOSED BAIL APPLICATION FILING					
BETWEEN 01-04-2014 TO 22-04-2014 (Jabalpur)					
1. MCRC/4898/2014	58. MCRC/4986/2014	115. MCRC/5093/2014	172. MCRC/5214/2014	229. MCRC/5329/2014	286. MCRC/5522/2014
2. MCRC/4899/2014	59. MCRC/4988/2014	116. MCRC/5097/2014	173. MCRC/5215/2014	230. MCRC/5332/2014	287. MCRC/5526/2014
3. MCRC/4900/2014	60. MCRC/4989/2014	117. MCRC/5098/2014	174. MCRC/5216/2014	231. MCRC/5333/2014	288. MCRC/5529/2014
4. MCRC/4901/2014	61. MCRC/4990/2014	118. MCRC/5100/2014	175. MCRC/5219/2014	232. MCRC/5334/2014	289. MCRC/5532/2014
5. MCRC/4902/2014	62. MCRC/4991/2014	119. MCRC/5101/2014	176. MCRC/5220/2014	233. MCRC/5338/2014	290. MCRC/5536/2014
6. MCRC/4904/2014	63. MCRC/4992/2014	120. MCRC/5102/2014	177. MCRC/5228/2014	234. MCRC/5341/2014	291. MCRC/5537/2014
7. MCRC/4905/2014	64. MCRC/4993/2014	121. MCRC/5103/2014	178. MCRC/5231/2014	235. MCRC/5342/2014	292. MCRC/5538/2014
8. MCRC/4906/2014	65. MCRC/4994/2014	122. MCRC/5109/2014	179. MCRC/5232/2014	236. MCRC/5343/2014	293. MCRC/5545/2014
9. MCRC/4907/2014	66. MCRC/4996/2014	123. MCRC/5111/2014	180. MCRC/5234/2014	237. MCRC/5345/2014	294. MCRC/5549/2014
10. MCRC/4908/2014	67. MCRC/4998/2014	124. MCRC/5114/2014	181. MCRC/5236/2014	238. MCRC/5349/2014	295. MCRC/5551/2014
11. MCRC/4909/2014	68. MCRC/4999/2014	125. MCRC/5116/2014	182. MCRC/5237/2014	239. MCRC/5350/2014	296. MCRC/5556/2014
12. MCRC/4910/2014	69. MCRC/5000/2014	126. MCRC/5118/2014	183. MCRC/5238/2014	240. MCRC/5351/2014	297. MCRC/5562/2014
13. MCRC/4911/2014	70. MCRC/5002/2014	127. MCRC/5119/2014	184. MCRC/5239/2014	241. MCRC/5359/2014	298. MCRC/5563/2014
14. MCRC/4912/2014	71. MCRC/5005/2014	128. MCRC/5122/2014	185. MCRC/5240/2014	242. MCRC/5360/2014	299. MCRC/5565/2014
15. MCRC/4913/2014	72. MCRC/5006/2014	129. MCRC/5126/2014	186. MCRC/5243/2014	243. MCRC/5362/2014	300. MCRC/5570/2014
16. MCRC/4915/2014	73. MCRC/5007/2014	130. MCRC/5128/2014	187. MCRC/5244/2014	244. MCRC/5364/2014	301. MCRC/5571/2014
17. MCRC/4917/2014	74. MCRC/5008/2014	131. MCRC/5129/2014	188. MCRC/5246/2014	245. MCRC/5366/2014	302. MCRC/5573/2014
18. MCRC/4919/2014	75. MCRC/5009/2014	132. MCRC/5132/2014	189. MCRC/5247/2014	246. MCRC/5367/2014	303. MCRC/5575/2014
19. MCRC/4921/2014	76. MCRC/5010/2014	133. MCRC/5133/2014	190. MCRC/5252/2014	247. MCRC/5369/2014	304. MCRC/5584/2014
20. MCRC/4924/2014	77. MCRC/5011/2014	134. MCRC/5134/2014	191. MCRC/5254/2014	248. MCRC/5376/2014	305. MCRC/5585/2014
21. MCRC/4925/2014	78. MCRC/5012/2014	135. MCRC/5136/2014	192. MCRC/5255/2014	249. MCRC/5377/2014	306. MCRC/5590/2014
22. MCRC/4926/2014	79. MCRC/5014/2014	136. MCRC/5138/2014	193. MCRC/5256/2014	250. MCRC/5380/2014	307. MCRC/5599/2014
23. MCRC/4929/2014	80. MCRC/5017/2014	137. MCRC/5139/2014	194. MCRC/5257/2014	251. MCRC/5382/2014	308. MCRC/5601/2014
24. MCRC/4931/2014	81. MCRC/5018/2014	138. MCRC/5142/2014	195. MCRC/5259/2014	252. MCRC/5384/2014	309. MCRC/5604/2014
25. MCRC/4932/2014	82. MCRC/5024/2014	139. MCRC/5143/2014	196. MCRC/5264/2014	253. MCRC/5387/2014	310. MCRC/5620/2014
26. MCRC/4933/2014	83. MCRC/5027/2014	140. MCRC/5148/2014	197. MCRC/5265/2014	254. MCRC/5388/2014	311. MCRC/5624/2014
27. MCRC/4934/2014	84. MCRC/5028/2014	141. MCRC/5149/2014	198. MCRC/5267/2014	255. MCRC/5389/2014	312. MCRC/5630/2014
28. MCRC/4936/2014	85. MCRC/5030/2014	142. MCRC/5153/2014	199. MCRC/5268/2014	256. MCRC/5394/2014	313. MCRC/5632/2014
29. MCRC/4938/2014	86. MCRC/5031/2014	143. MCRC/5154/2014	200. MCRC/5269/2014	257. MCRC/5395/2014	314. MCRC/5636/2014
30. MCRC/4939/2014	87. MCRC/5036/2014	144. MCRC/5155/2014	201. MCRC/5271/2014	258. MCRC/5396/2014	315. MCRC/5647/2014
31. MCRC/4940/2014	88. MCRC/5038/2014	145. MCRC/5157/2014	202. MCRC/5272/2014	259. MCRC/5397/2014	316. MCRC/5650/2014
32. MCRC/4941/2014	89. MCRC/5039/2014	146. MCRC/5158/2014	203. MCRC/5274/2014	260. MCRC/5402/2014	317. MCRC/5655/2014
33. MCRC/4942/2014	90. MCRC/5043/2014	147. MCRC/5161/2014	204. MCRC/5275/2014	261. MCRC/5405/2014	318. MCRC/5671/2014
34. MCRC/4944/2014	91. MCRC/5044/2014	148. MCRC/5162/2014	205. MCRC/5276/2014	262. MCRC/5408/2014	319. MCRC/5687/2014
35. MCRC/4945/2014	92. MCRC/5045/2014	149. MCRC/5163/2014	206. MCRC/5277/2014	263. MCRC/5415/2014	320. MCRC/5689/2014
36. MCRC/4946/2014	93. MCRC/5046/2014	150. MCRC/5164/2014	207. MCRC/5278/2014	264. MCRC/5418/2014	321. MCRC/5690/2014
37. MCRC/4948/2014	94. MCRC/5047/2014	151. MCRC/5165/2014	208. MCRC/5281/2014	265. MCRC/5420/2014	322. MCRC/5693/2014
38. MCRC/4950/2014	95. MCRC/5048/2014	152. MCRC/5167/2014	209. MCRC/5283/2014	266. MCRC/5424/2014	323. MCRC/5706/2014
39. MCRC/4951/2014	96. MCRC/5049/2014	153. MCRC/5168/2014	210. MCRC/5288/2014	267. MCRC/5427/2014	324. MCRC/5709/2014
40. MCRC/4952/2014	97. MCRC/5050/2014	154. MCRC/5172/2014	211. MCRC/5291/2014	268. MCRC/5428/2014	325. MCRC/5722/2014
41. MCRC/4953/2014	98. MCRC/5051/2014	155. MCRC/5173/2014	212. MCRC/5293/2014	269. MCRC/5432/2014	326. MCRC/5725/2014
42. MCRC/4954/2014	99. MCRC/5052/2014	156. MCRC/5179/2014	213. MCRC/5294/2014	270. MCRC/5435/2014	327. MCRC/5726/2014
43. MCRC/4956/2014	100. MCRC/5055/2014	157. MCRC/5182/2014	214. MCRC/5299/2014	271. MCRC/5448/2014	328. MCRC/5733/2014
44. MCRC/4959/2014	101. MCRC/5056/2014	158. MCRC/5188/2014	215. MCRC/5300/2014	272. MCRC/5455/2014	329. MCRC/5738/2014
45. MCRC/4960/2014	102. MCRC/5062/2014	159. MCRC/5190/2014	216. MCRC/5302/2014	273. MCRC/5459/2014	330. MCRC/5742/2014
46. MCRC/4962/2014	103. MCRC/5064/2014	160. MCRC/5191/2014	217. MCRC/5303/2014	274. MCRC/5466/2014	331. MCRC/5770/2014
47. MCRC/4964/2014	104. MCRC/5065/2014	161. MCRC/5192/2014	218. MCRC/5305/2014	275. MCRC/5469/2014	332. MCRC/5777/2014
48. MCRC/4967/2014	105. MCRC/5067/2014	162. MCRC/5195/2014	219. MCRC/5306/2014	276. MCRC/5472/2014	333. MCRC/5790/2014
49. MCRC/4968/2014	106. MCRC/5069/2014	163. MCRC/5196/2014	220. MCRC/5307/2014	277. MCRC/5485/2014	334. MCRC/5823/2014
50. MCRC/4969/2014	107. MCRC/5078/2014	164. MCRC/5197/2014	221. MCRC/5309/2014	278. MCRC/5489/2014	335. MCRC/5828/2014
51. MCRC/4970/2014	108. MCRC/5080/2014	165. MCRC/5200/2014	222. MCRC/5310/2014	279. MCRC/5491/2014	336. MCRC/5833/2014
52. MCRC/4971/2014	109. MCRC/5081/2014	166. MCRC/5202/2014	223. MCRC/5311/2014	280. MCRC/5493/2014	337. MCRC/5891/2014
53. MCRC/4972/2014	110. MCRC/5085/2014	167. MCRC/5204/2014	224. MCRC/5313/2014	281. MCRC/5503/2014	338. MCRC/5893/2014
54. MCRC/4975/2014	111. MCRC/5088/2014	168. MCRC/5207/2014	225. MCRC/5315/2014	282. MCRC/5510/2014	339. MCRC/5899/2014
55. MCRC/4977/2014	112. MCRC/5089/2014	169. MCRC/5208/2014	226. MCRC/5316/2014	283. MCRC/5512/2014	340. MCRC/5907/2014
56. MCRC/4978/2014	113. MCRC/5090/2014	170. MCRC/5209/2014	227. MCRC/5319/2014	284. MCRC/5518/2014	341. MCRC/5917/2014
57. MCRC/4985/2014	114. MCRC/5091/2014	171. MCRC/5213/2014	228. MCRC/5326/2014	285. MCRC/5520/2014	342. MCRC/5936/2014

DISPOSED BAIL APPLICATION FILING BETWEEN 01-04-2014 TO 22-04-2014 (INDORE)		
1. MCRC/2503/2014	51. MCRC/2621/2014	101. MCRC/2736/2014
2. MCRC/2504/2014	52. MCRC/2623/2014	102. MCRC/2737/2014
3. MCRC/2510/2014	53. MCRC/2624/2014	103. MCRC/2741/2014
4. MCRC/2511/2014	54. MCRC/2625/2014	104. MCRC/2743/2014
5. MCRC/2512/2014	55. MCRC/2628/2014	105. MCRC/2746/2014
6. MCRC/2515/2014	56. MCRC/2629/2014	106. MCRC/2747/2014
7. MCRC/2516/2014	57. MCRC/2631/2014	107. MCRC/2748/2014
8. MCRC/2517/2014	58. MCRC/2634/2014	108. MCRC/2754/2014
9. MCRC/2519/2014	59. MCRC/2636/2014	109. MCRC/2756/2014
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11. MCRC/2522/2014	61. MCRC/2641/2014	111. MCRC/2766/2014
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15. MCRC/2529/2014	65. MCRC/2646/2014	115. MCRC/2779/2014
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17. MCRC/2532/2014	67. MCRC/2651/2014	117. MCRC/2795/2014
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20. MCRC/2538/2014	70. MCRC/2659/2014	120. MCRC/2803/2014
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22. MCRC/2550/2014	72. MCRC/2661/2014	122. MCRC/2823/2014
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24. MCRC/2556/2014	74. MCRC/2668/2014	124. MCRC/2827/2014
25. MCRC/2558/2014	75. MCRC/2670/2014	125. MCRC/2831/2014
26. MCRC/2560/2014	76. MCRC/2672/2014	126. MCRC/2833/2014
27. MCRC/2562/2014	77. MCRC/2673/2014	127. MCRC/2836/2014
28. MCRC/2566/2014	78. MCRC/2674/2014	128. MCRC/2842/2014
29. MCRC/2569/2014	79. MCRC/2675/2014	129. MCRC/2845/2014
30. MCRC/2571/2014	80. MCRC/2677/2014	130. MCRC/2847/2014
31. MCRC/2572/2014	81. MCRC/2679/2014	131. MCRC/2849/2014
32. MCRC/2573/2014	82. MCRC/2681/2014	132. MCRC/2850/2014
33. MCRC/2574/2014	83. MCRC/2683/2014	133. MCRC/2855/2014
34. MCRC/2575/2014	84. MCRC/2692/2014	134. MCRC/2859/2014
35. MCRC/2576/2014	85. MCRC/2695/2014	135. MCRC/2877/2014
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45. MCRC/2612/2014	95. MCRC/2719/2014	145. MCRC/2960/2014
46. MCRC/2613/2014	96. MCRC/2725/2014	146. MCRC/2977/2014
47. MCRC/2614/2014	97. MCRC/2729/2014	
48. MCRC/2616/2014	98. MCRC/2730/2014	
49. MCRC/2617/2014	99. MCRC/2733/2014	
50. MCRC/2619/2014	100. MCRC/2734/2014	

1135-A

DISPOSED BAIL APPLICATION FILING		
BETWEEN 01-04-2014 TO 22-04-2014 (Gwalior)		
1. MCRC/2869/2014	54. MCRC/3007/2014	107. MCRC/3191/2014
2. MCRC/2871/2014	55. MCRC/3008/2014	108. MCRC/3195/2014
3. MCRC/2875/2014	56. MCRC/3009/2014	109. MCRC/3198/2014
4. MCRC/2880/2014	57. MCRC/3011/2014	110. MCRC/3200/2014
5. MCRC/2881/2014	58. MCRC/3013/2014	111. MCRC/3205/2014
6. MCRC/2883/2014	59. MCRC/3014/2014	112. MCRC/3208/2014
7. MCRC/2884/2014	60. MCRC/3016/2014	113. MCRC/3213/2014
8. MCRC/2885/2014	61. MCRC/3018/2014	114. MCRC/3214/2014
9. MCRC/2886/2014	62. MCRC/3022/2014	115. MCRC/3216/2014
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13. MCRC/2899/2014	66. MCRC/3033/2014	119. MCRC/3232/2014
14. MCRC/2904/2014	67. MCRC/3034/2014	120. MCRC/3235/2014
15. MCRC/2906/2014	68. MCRC/3036/2014	121. MCRC/3238/2014
16. MCRC/2907/2014	69. MCRC/3049/2014	122. MCRC/3242/2014
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25. MCRC/2928/2014	78. MCRC/3075/2014	131. MCRC/3271/2014
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43. MCRC/2968/2014	96. MCRC/3147/2014	149. MCRC/3368/2014
44. MCRC/2969/2014	97. MCRC/3150/2014	150. MCRC/3371/2014
45. MCRC/2972/2014	98. MCRC/3154/2014	151. MCRC/3376/2014
46. MCRC/2975/2014	99. MCRC/3163/2014	152. MCRC/3379/2014
47. MCRC/2982/2014	100. MCRC/3165/2014	153. MCRC/3389/2014
48. MCRC/2986/2014	101. MCRC/3166/2014	154. MCRC/3394/2014
49. MCRC/2987/2014	102. MCRC/3181/2014	155. MCRC/3408/2014
50. MCRC/2991/2014	103. MCRC/3184/2014	156. MCRC/3411/2014
51. MCRC/2992/2014	104. MCRC/3185/2014	157. MCRC/3414/2014
52. MCRC/2995/2014	105. MCRC/3189/2014	
53. MCRC/2998/2014	106. MCRC/3190/2014	

136



DATE

OFFICE NOTE

3641

MERC

Date

Presented on

By

6/3/14

Gayatri Ladhiya

Registration Assistant

[Signature]



DATE

SCAN

OFFICE NOTE

Scrutiny Report of MCRC/3641/2014

BHURA -Vs- THE STATE OF MADHYA PRADESH

Subject Heading/Category /Sub-Category with Description: (1) CRIMINAL LAW & PROCEDURE-12100 / Code of Criminal Procedure, 1973-12102/04-SECTION 438

Provision of law under which the Main Case is filed: 03-AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973

Brief Description of the Judgment/Order/Award impugned: BAIL REJECTED

Section/Rule/Art/Regulation Brief Description of Relief claimed in the matter: GRANT OF BAIL

Court Fees: Main Case :-25.00 ...Interlocutory Application :-0.00
Affidavit :-0.00Power :-0.00
Document :-0.00C.C. :-0.00
Total :-25

Limitation Period Calculation : DONE for this case by the concerned Checker
Limitation Period Calculation is NOT

Listable before : Single Bench

The Defaults (if any):-
No Objections in the Given Case.

Petition checked. It appears to be properly drawn, duly stamped and within time. It is accompanied by necessary document. Petition is registered. Let it be placed before Single Bench for Admission Date:.....Let records of the lower court be sent for.

For 1st Bail
Date: 07/03/14

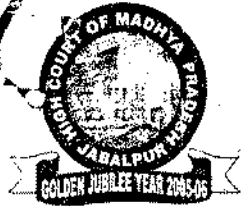
[Signature]
(Section Officer)
Filing Section

HIGH COURT OF MADHYA PRADESH

ORDER SHEET

CASE No.201.....

Vs.....



138

11

DATE OF THE ORDER	ORDER
<u>12.03.2014:</u>	<p style="text-align: center;"><u>Misc. Criminal Case No.3641/2014</u></p> <p>Shri Madan Singh, Advocate for the applicants. Shri Yadvendra Dwivedi, Panel Lawyer for the respondent-State.</p> <p>Heard on admission. Admit.</p> <p>Case diary is not available, however, there are sufficient documents on record for consideration of this application.</p> <p>Heard finally.</p> <p>The applicants have an apprehension of his arrest in connection with Crime No.18/2014, registered at Police Station Patera, District Damoh, for offence punishable under Sections 452, 323 and 506/34 of IPC.</p> <p>As per prosecution story, the applicants entered into the house of complainant and assaulted him as a result he sustained injuries.</p> <p>Learned counsel for the applicants submits that applicants have falsely been implicated in this case. In order to wreck vengeance an embellished and concocted case has been registered. The applicants are ready to cooperate in the investigation and trial. The applicants are reputed citizens of the locality, having no past criminal antecedents, in the event of arrest their reputation will be tarnished, therefore, they be released on anticipatory bail.</p> <p>Learned Panel Lawyer for the State opposes the application.</p> <p>Keeping in view the submissions made by learned counsel for the parties and the facts and circumstances of the case, without expressing any view on the merits of the case. I</p>

139
12



HIGH COURT OF MADHYA PRADESH

ORDER SHEET

CASE No. M. Cr. C. 3641/2014

Vs.

DATE OF THE
ORDER

ORDER

- 2 -

am of the view that this is a fit case for grant anticipatory bail to the applicant. Consequently, his application under Section 438 of the Cr.P.C. is hereby allowed.


It is directed that in the event of arrest, present applicants shall be released on bail on furnishing a personal bond in the sum of **Rs.20,000/- (Rupees twenty thousand)** with a solvent surety each in the like amount to the satisfaction of the Arresting Officer/Competent Court.

The applicants shall make themselves available for interrogation by a police officer as and when required. They shall further abide by the other conditions enumerated in sub-Section (2) of Section 438 of Cr.P.C.

In view of the ratio laid down by Hon'ble the Apex Court in **Siddharam Satlingappa Mhetre Vs. State of Maharashtra and other, JT 2010 (13) SC 247**, it is directed that this order shall remain in force till the end of trial, if the applicant furnishes the bail bond and surety bond before the committal Court/trial Court at the time of filing of challan as per the terms and conditions as mentioned above. However, the public prosecutor or complainant would be at liberty to move the same Court for cancellation or modification of the conditions of bail any time if liberty granted is misused.

It is also made clear that if the committal Court/trial Court issues any arrest warrant against the applicants due to their absence before the Court, then in such event this order be deemed ineffective.

Certified copy as per rules.


(Subhash Kakade)
Judge

DATE

OFFICE NOTE

mbrg (Class of Case) *3668*
With (Interlocutory Application)
Presented on *06.03.2014*
By *Mangy Mishra*

Presentation Assistant

Mishra
Mangy Mishra

DATE

OFFICE

141

Scrutiny Report of MCRC/3668/2014

BANTY ALIAS MOHAN -Vs- THE STATE OF MADHYA PRADESH

Subject Heading/Category /Sub-Category with Description:

(1) CRIMINAL LAW & PROCEDURE-12100 / Code of Criminal Procedure, 1973-12102/05-SECTION 439

Provision of law under which the Main Case is filed:

03-AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973

Brief Description of the Judgment/Order/Award impugned:

BAIL REJECTED

Section/Rule/Art/Regulation

I.P.C.

Brief Description of Relief claimed in the matter:

GRANT OF BAIL

Court Fees:

Main Case :- ...Interlocutory Application
Affidavit :-Power :-
Document :-C.C. :-
Total :-0

Limitation Period Calculation :

Limitation Period Calculation is NOT DONE for this case by the concerned Checker

Listable before :

Single Bench

The Defaults (if any):-

No Objections in the Given Case.

Petition checked. It appears to be properly drawn, duly stamped and within time. It is accompanied by necessary document. Petition is registered. Let it be placed before Single Bench for Admission Date:.....Let records of the lower court be sent for.

For 1st Bail

Date: ..02/03/14

(Section Officer)
Filing Section

HIGH COURT OF MADHYA PRADESH

ORDER SHEET

CASE No. 201

..... Vs

Handwritten marks: a circled 'H', a circled '142', and a signature.



OF THE
ORDER

ORDER

M.Cr.C. No.3668/2014

12.3.2014

Shri M.K. Mishra, Advocate for the applicant.

Shri Amit Pandey, Public Prosecutor for the State.

Heard finally.

This is the first bail application filed by the applicant under Section 439 of the Cr.P.C. for grant of bail.

The applicant is in custody since 13.1.2014 in connection with Crime No.5/2014 registered at P.S. Chargawan, District Jabalpur for the offence punishable under sections 380, 457 of the IPC.

Learned counsel for the applicant submits that the applicant has been falsely implicated in this case. He further submits that offences levelled against the applicant are triable by Magistrate. The applicant is in custody and trial would take considerable time to conclude, therefore, he be released on bail.

Learned counsel for State has opposed the application.

On due consideration of the contention raised by the learned counsel for the parties and overall facts and circumstances of the case, I am of the considered view that it is a fit case to release the applicant on bail, therefore, without expressing any view on the merits of the case, the application is allowed and it is directed that the applicant shall be released on bail on his furnishing a personal bond in a sum of Rs. 30,000/- (Rs. Thirty Thousand only) with one surety in the like amount to the satisfaction of the committal Court/trial Court for securing his presence before the said Court on all the dates of hearing fixed in this regard during trial.

Certified copy as per rules.


(G.S.Solanki)
Judge

DATE	OFFICE NOTE
	<p style="text-align: right;">(143)</p> <p style="text-align: center;">2/6/59</p> <p>18th A ST Jabalpurump)</p> <p>for 281311A 277 886 2/14/17</p>

DATE

OFFICE NOTE

144

3607 2014

MCRL

5/13/14

Satyam Agrawal

Satyam Agrawal

DATE

SCAN OFFICE NOTE

145

Scrutiny Report of MCRC/3607/2014

PREMNARAYAN MALI -Vs- THE STATE OF MADHYA PRADESH

Subject Heading/Category /Sub-Category with Description: (1) CRIMINAL LAW & PROCEDURE-12100 / Code of Criminal Procedure, 1973-12102/05-SECTION 439

Provision of law under which the Main Case is filed: 03-AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973

Brief Description of the Judgment/Order/Award impugned: BAIL REJECTED.

Section/Rule/Art/Regulation: IPC

Brief Description of Relief claimed in the matter: GRANT OF BAIL.

Court Fees: Main Case :- ...Interlocutory Application
Affidavit :-Power :-
Document :-C.C. :-
Total :-0

Limitation Period Calculation : Limitation Period Calculation is NOT DONE for this case by the concerned Checker

Listable before : Single Bench

The Defaults (if any):-
-No Objections in the Given Case.

Petition checked. It appears to be properly drawn, duly stamped and within time. It is accompanied by necessary document. Petition is registered. Let it be placed before Single Bench for Admission Date:.....Let records of the lower court be sent for.

For 1st Bail
Date:06/03/14

(Section Officer)
Filing Section
Ala. bn

HIGH COURT OF MADHYA PRADESH

ORDER SHEET

CASE No.201

.....Vs.....

146

DATE OF THE
ORDER

ORDER

11/3/2014

M.Cr.C. No.3607/2014

Shri Satyam Agrawal, Advocate for the petitioners.

Shri A. Shukla, Panel Lawyer for the State/respondent

This is an application under section 439 of the Code of Criminal Procedure for grant of bail to petitioners for offence under Sections 365, 34 of IPC in connection with Crime No.136/2014 of Police Station - Kotwali, Sehore.

According to prosecution, petitioners wrongfully confined the complainant Chandan Singh in Tavera Car in order to realize their lended money from him.

Learned counsel for the petitioners submits that complainant got out of the vehicle immediately in fact it was a dispute of money and F.I.R. has been lodged on the basis of exagrated version just to avoid money liability by the complainant.

Learned Panel Lawyer submits that allegations are serious and there is direct participation is evident from the face of the record.

In response, learned counsel for petitioners submit that petitioners are in custody since 25.2.2014.

Considering the aforesaid, it is a fit case for **grant of bail** to the petitioners.

14

HIGH COURT OF MADHYA PRADESH

ORDER SHEET

(47)

CASE No.201.....

.....Vs.....



PART OF THE ORDER


ORDER

Petitioners will be released on bail on their furnishing a personal bonds in a sum of **Rs.30,000/-each** with a surety in the like amount to the satisfaction of trial court, for their appearance in the trial court on dates to be fixed by that court during trial.

This bail shall continue during the pendency of the trial. In case of jumping the bail, this facility will be withdrawn and the provisions of Section 437(3) Cr.P.C. shall apply.


(Tarun Kumar Kaushal)
Judge

Irf

DATE	OFFICE NOTE
	<p data-bbox="342 254 711 323">MLC 3625/14</p> <p data-bbox="987 247 1105 317">148</p> <p data-bbox="443 363 773 436">5-3-2014 Omprikash Kothare</p> <p data-bbox="532 464 760 558"></p>



DATE

SCAN

OFFICE NOTE

149



Scrutiny Report of MCRC/3625/2014

MAHILA SAVITRI -Vs- THE STATE OF MADHYA PRADESH

Subject Heading/Category /Sub-Category with Description: (1) CRIMINAL LAW & PROCEDURE-1210 / Code of Criminal Procedure, 1973-12102/04-SECTION 438

Provision of law under which the Main Case is filed: 03-AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973

Brief Description of the Judgment/Order/Award impugned: BAIL REJECTED

Section/Rule/Art/Regulation: IPC.

Brief Description of Relief claimed in the matter: GRANT OF BAIL.

Court Fees: Main Case :-25.00 ...Interlocutory Application :-25.00
Affidavit :-0.00Power :-20.00
Document :-0.00C.C. :-0.00
Total :-70

Limitation Period Calculation : Limitation Period Calculation is NOT DONE for this case by the concerned Checker

Listable before : Single Bench

The Defaults (if any):-
No Objections in the Given Case.

Petition checked. It appears to be properly drawn, duly stamped and within time. It is accompanied by necessary document. Petition is registered. Let it be placed before Single Bench for Admission & Orders on IA No. 4950/14 Date:.....Let records of the lower court be sent for.

For 1st Bail
Date: 07.03.14

(Section Officer)
Filing Section

HIGH COURT OF MADHYA PRADESH

ORDER SHEET

CASE No.201.....

SCANNED

150

Vs.....

Advocate

OF THE
ORDER

ORDER

M.Cr.C. No.3625/2014

11/3/2014

Shri R.S.Patel, Advocate for the applicant.

Shri Ajay Tamrakar, Panel Lawyer for the respondent-State.

Learned counsel for the State informs that the case diary is not available. On the other hand learned counsel for the applicants submits that looking to the nature of the case and the FIR, the case may be decided with the help of impugned order.

Heard the learned counsel for the parties.

The applicant is apprehending her arrest in connection with Crime No.25/2014 registered at Police Station Kudila District Tikamgarh for the offences punishable under Sections 147, 148, 149, 353, 332, 333, 186/149 of IPC.

Learned counsel for the applicant submits that the applicant is a young youth of 18 years of age, who has no criminal past alleged against her. It is alleged against the present applicant that she assaulted the public servant causing grievous injury. Omnibus allegations are made against the eight persons that they pelted stones and assaulted the various public servants by sticks, however there is no allegation against the present applicant

[Signature]

HIGH COURT OF MADHYA PRADESH

ORDER SHEET

201
151

CASE No. 201

..... Vs

OF THE
ORDER

ORDER

that she assaulted anyone by a stick. No offence under Section 333, 332 or 353 of IPC is made out against the applicant either directly or with the help of Section 149 of IPC. The remaining offences are bailable. The delivery of the applicant is due. She is carrying with a pregnancy of eight months and if she is arrested, then it would be impossible for her to take care in the jail. Under such circumstances, she prays for anticipatory bail.

Learned Panel Lawyer for the State opposes the application.

Keeping in view the submissions made by learned counsel for the parties and the facts and circumstances of the case, without expressing any opinion on the merits of the case, I am of the view that the applicant has a good case for grant of bail of anticipatory nature. Consequently, her application under Section 438 of Cr.P.C. is hereby allowed.

It is directed that in the event of arrest present applicant namely **Mahila Savitri** shall be released on bail on her furnishing a personal bond in the sum of **Rs.30,000/- (Rupees thirty thousand)** with a solvent surety in the like amount to the satisfaction of the Arresting Authority.

[Signature]

HIGH COURT OF MADHYA PRADESH

ORDER SHEET

25

152

CASE No. 201

..... Vs.

OF THE ORDER	ORDER
	<p>The applicant shall make herself available for interrogation by a police officer as and when required. She shall further abide by the other conditions enumerated in sub-Section (2) of Section 438 of Cr.P.C.</p> <p>This order shall remain in force for a period of 60 days and in the meanwhile, if the applicant so desires, may move an application for regular bail before the competent Court.</p> <p>Certified copy as per rules.</p> <p style="text-align: right;">(N.K.Gupta) Judge</p>

Ansari

DATE

OFFICE NOTE

MERC 3477
2014
(date of application)
dated on 04-03-14
By Nishant yadav

153

[Signature]
Presentation Assistant

[Signature]

DATE

OFFICE NOTE

154



DATE

Scrutiny Report of MCRC/3477/2014
DINESH KUMAR SARATHE -Vs- THE STATE OF MADHYA PRADESH

Subject Heading/Category /Sub-Category with Description:	(1) CRIMINAL LAW & PROCEDURE-12100 / Code of Criminal Procedure, 1973-12102/05-SECTION 439 (2) CUSTOM & EXCISE-12200 / M.F. Excise Act, 1915-12220/-
Provision of law under which the Main Case is filed:	03-AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973
Brief Description of the Judgment/Order/Award impugned:	BAIL REJECTED
Section/Rule/Art/Regulation	EXCISE ACT
Brief Description of Relief claimed in the matter:	GRANT OF BAIL
Court Fees:	Main Case :- ...Interlocutory Application Affidavit :-Power :- Document :-C.C. :- Total :-0
Limitation Period Calculation :	Limitation Period Calculation is NOT DONE for this case by the concerned Checker
Listable before :	Single Bench
	The Defaults (if any):- No Objections in the Given Case.
	Petition checked. It appears to be properly drawn, duly stamped and within time. It is accompanied by necessary document. Petition is registered. Let it be placed before Single Bench for Admission Date:.....Let records of the lower court be sent for.
For 1st Bail	
Date:	10/3

(Section Officer)
Filing Section

[Handwritten Signature]

HIGH COURT OF MADHYA PRADESH

ORDER SHEET

CASE No.201.....

.....Vs.....

155

DATE OF THE
ORDER

ORDER

M.Cr.C. No.3477/2014

10/03/2014

Shri Piyush Jain, Advocate for the applicant.

Shri Ajay Tamrakar, Panel Lawyer for the respondent-State.

Learned counsel for the State informs that the case diary is not available. On the other hand, learned counsel for the applicants submits that looking to the nature of the case, the matter may be considered on the basis of the impugned order.

Heard the learned counsel for the parties.

The applicant is in custody since 17/2/2014 in connection with Crime No.131/2014 registered at Police Station Sarni District Betul for the offence punishable under Section 34(2) of MP Excise Act.

Learned counsel for the applicant submits that the applicant is a reputed citizen of the locality, who has no criminal past alleged against him. The case in hand is triable by the Court of Judicial Magistrate First Class, therefore it is not so grave. The presence of the applicant is no more required in the investigation. Sufficient time will be required for its disposal. The applicant cannot be kept in jail for an unlimited period. Under these circumstances, she prays for bail.

Learned counsel for the State informs that



HIGH COURT OF MADHYA PRADESH

ORDER SHEET

156

CASE No. 201

..... Vs.

DATE OF THE ORDER	ORDER
	<p>approximately 196 bulk litres of liquor was found in possession of the applicant.</p> <p>Considering the submissions made by learned counsel for the parties, looking to the facts and circumstances of the case including the gravity of offence, without expressing any view on the merits of the case, I am of the view that application under Section 439 of Cr.P.C. filed by the applicant viz. Dinesh Kumar Sarathe may be accepted. Consequently it is hereby allowed.</p> <p>It is directed that present applicant be released on bail on her furnishing a bond in sum of Rs.30,000/- (Rupees thirty thousand) with one surety bond of the same amount to the satisfaction of the trial Court, to appear before the trial Court on the dates given by the concerned Court.</p> <p>This order shall be effective till the end of trial but in case of bail jump, it shall become ineffective.</p> <p>Certified copy as per rules.</p> <p style="text-align: right;">(N.K.Gupta) Judge</p>

Ansari

Presented on 23.11.14
 R. Chakrabarti
 Presenting Officer

①

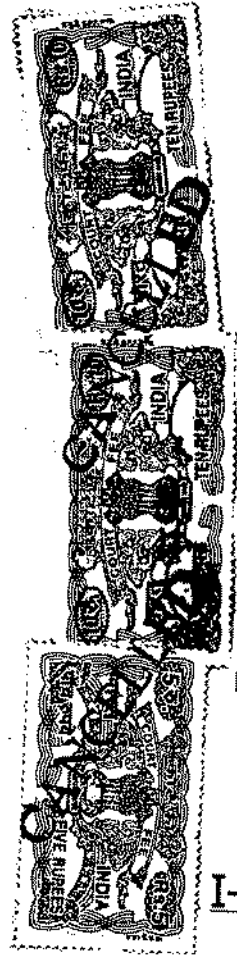
157

IN THE HIGH COURT OF MADHYA PRADESH
PRINCIPAL SEAT AT JABALPUR

BENCH AT INDORE

M.C.R.No. 725 /2014

N^o7 In Jail



Applicants

Smt. Amita W/o Pradeep Shukla
 Age - 40 Years, Occ. - Household,
 R/o Dream City, Dewas,
 District - Dewas (M.P.)

Versus

Non-applicant.....

STATE OF MADHYA PRADESH
 Through - P.S. - Industrial Area, Dewas, and
 District - Dewas (M.P.) B.N.P. Dewas
 23/11/14

I-Application Under Section 438 of the Code of Criminal Procedure, 1973.

Particular of Crime		Particulars of impugned order	
Crime No.	21/2013	B.A./S.T. No.	20/2014
P.S. Name	Industrial Area, Dewas & B.N.P. Dewas.	Name of Judge	Smt. Renuka Kanchan
Offence u/s - 306/34 of the IPC		Designation of Judge	I A.S.J.
		Place	Dewas
Date of Arrest	N.A.	Order dated	20-01-2014

आयक क्र.
 दिनांक 9/12
 अतिरिक्त सहायक
 कार्यालय इन्दौर (र. प्र.)

The applicant named above respectfully begs to submit as under :-

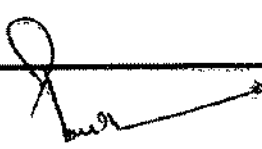
[Signature]

HIGH COURT OF MADHYA PRADESH

CASE NO. OF 20

SCANNED

ORDER SHEET (CONTINUATION)


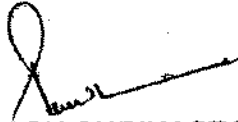
DATE & S. NO. OF THE ORDER	ORDER
	<p style="text-align: center;"><u>Misc. Criminal Case No. 725 of 2014</u></p> <p><u>27/1/2014</u></p> <p>Shri Vivek Singh learned counsel for the applicant. Shri C.R. Karnik, learned counsel for the Respondent/State. Shri Navneet Kishore, learned counsel for objector.</p> <p>Heard on the question of grant of bail.</p> <p>This is an application filed by the applicant under Section 438 Cr.P.C. for grant of anticipatory bail.</p> <p>Notice of this application was served on the State counsel. Case diary as per the direction of this Court has been produced for perusal and it is accordingly perused.</p> <p>The applicant is apprehending her arrest for an offence punishable under Section 306/34 IPC registered with Police Station Industrial Area, Dewas & BNP Dewas in Crime No. 21/2013.</p> <p>One Abdul Gaffar had committed suicide by consuming poison and the present applicant has been implicated on the ground that the applicant had assaulted Javed son of the deceased on the issue of recovery of loan and had threatened to throwout the household items of the said person.</p> <p>Counsel for the applicant submits that even if the prosecution story is accepted as it is, the offence under Section 306 IPC is not made out. He has submitted that there is no evidence of abatement by the applicant to Abdul Gaffar to commit suicide. He has further submitted that the applicant is a lady and that she will fully cooperate during the investigation and the trial.</p> <p style="text-align: center;"></p>

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HIGH COURT OF MADHYA PRADESH

CASE NO.OF 20

ORDER SHEET (CONTINUATION)

DATE & S. NO. OF THE ORDER	ORDER 
	<p>Counsel for the State has opposed the bail application and has referred to the suicide note of Abdul Gaffar.</p> <p>Learned counsel for the objector has also opposed the bail application and has submitted that since the applicant had assaulted the son of deceased therefore, suicide was committed by the deceased.</p> <p>Having considered the submissions made by counsel for the parties and taking note of the nature of allegation and the fact that the applicant is a lady, I find it to be a fit case for grant of anticipatory bail to the applicant.</p> <p>Accordingly the bail application is allowed and it is directed that in the event of the applicant's arrest, in connection with Crime No.21/2013, the applicant be released on bail on furnishing a bail bond of Rs.50,000/- (Rupees Fifty thousand) with one surety of the like amount on the condition that the applicant will fully cooperate during investigation and will mark her presence before the SHO/I.A. in the concerned police station on every Saturday between 10 a.m. to 12 noon till the date of filing of challan. She would also abide by the conditions mentioned in Section 438(2) Cr.P.C.</p> <p>Certified copy as per rules.</p> <p style="text-align: right;"> (PRAKASH SHRIVASTAVA) Judge</p> <p>BDJ</p>

Presented on 03/03/14
By Vinod Thakur Adu

160

Presantation Assistant

IN THE HIGH COURT OF MADHYA PRADESH
PRINCIPAL SEAT AT JABALPUR
BENCH AT INDORE

M.Cr.C. NO. 1775/14

Applicant -- Rahul S/o Bharat
(in jail) Caste - Balai, Age - 20 years,
Occupation - Labour,
R/o - Village Balwada,
Distt.- Khargone, M.P.

Vs.

Non applicant-- State of M.P. through
P.S. Balwada,
Distt. Khargone M.P.

Ist-APPLICATION U/S 439 OF CR.P.C. 1973

<u>Particulars of crime</u>	<u>Particulars of Impugned Order</u>
Crime No 04/14	Bail application/Case No 15/14
Police Station: Balwada,	Name of the Judge- Ku. Jasbeer Kour Sasan
Offence U/s 294,394,327, 323,506/34 of I.P.C.	Designation of the Court- ASJ Badwah, Distt. Khargone M.P.

Date of Arrest: 15/01/14 Date of Order: 15/02/14

M.Cr.C. No. 1775/14
15/3/14

HIGH COURT OF MADHYA PRADESH

CASE NO. OF 20

ORDER SHEET (CONTINUATION)

SCANNED

DATE & S. NO. OF THE ORDER	ORDER
	<p style="text-align: center;"><u>M.Cr.C. No.1775/2014</u></p> <p><u>07.03.2014</u></p> <p>Shri Nilesh Dave, learned counsel for the applicant.</p> <p>Shri Deepak Rawal, learned Govt. Advocate for the non-applicant/State.</p> <p>Heard. Case diary perused.</p> <p>This is first application filed under Section 439 of the Cr.PC. for grant of bail. The applicant is in custody since 15/01/2014 registered at Police Station-Balwada, District-Khargone, for the offence punishable under Sections 294, 394, 327, 323 and 506/34 of IPC.</p> <p>Learned counsel for the applicant submits that the even if the prosecution case is accepted in toto then also no case for offence under Section 394 of IPC is made out against the present applicant. He submits that the main allegation regarding causing knife injury to injured Suresh is against co-accused Vinay and prays that this application for grant of bail be allowed and the applicant be released on bail.</p> <p>On the other hand, learned Govt. Advocate for the State opposed the prayer and prays for rejection of this bail application.</p> <p>On due consideration of the aforesaid facts and circumstances of the case and looking to the nature of</p>

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HIGH COURT OF MADHYA PRADESH

CASE NO. OF 20

ORDER SHEET (CONTINUATION)

DATE & S.
NO. OF THE
ORDER

ORDER

allegation made against the present applicant, without expressing any opinion on the merits of the case, I am inclined to allow allow this bail application and it is directed that the applicant be released on bail subject to his furnishing a personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of the concerned JMFC/CJM for his appearance before him or trial Court, as the case may be, on all dates of hearing as may be fixed in this behalf by the Court concerned during trial.

Certified copy as per rules.


(P.K. Jaiswal)
Judge

pn/

Presented on 3/3/2014
By Roshni R. Gupta, Aal.

Presentational Assistant

वि. फौ. प्र. क्र. 1856/2014
प्रस्तुती दिनांक : 03.03.2014

माननीय उच्च न्यायालय, मध्यप्रदेश मुख्यपीठ जबलपुर,
खण्डपीठ इन्दौर के समक्ष

प्रार्थी / अभियुक्त— राजकुमार पित्त अंतरसिंह चौहान
(जेल में है) उम्र 28 वर्ष, धंधा— मजदूरी
निवासी— 61, इंदरीस नगर
मूसाखेड़ी, इन्दौर (म.प्र.)

विरुद्ध

प्रतिप्रार्थी— म. प्र. शासन तर्फे पुलिस थाना
बेटमा, तहसील देपालपुर,
जिला इन्दौर (म.प्र.)

प्रथम प्रार्थना पत्र धारा 439 दण्ड प्रकिया संहिता

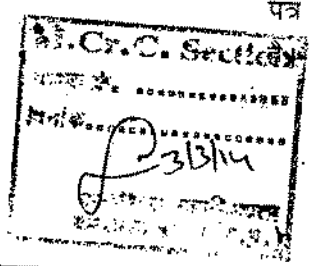
अपराध विवरण	आदेश विवरण
अपराध क्र.—11/2014	वि.फौ.मु.नं.— 123/2014
पुलिस थाना— बेटमा जिला इन्दौर	जज का नाम— अनिता बाजपेई मैडम
अपराध धारा— 34 (2) आक्रारी अधििनियम	न्यायालय का नाम— श्रीमान पंद्रहवे अपर सत्र न्यायाधीश
गिरफ्तारी दिनांक— 03.01.2014	स्थान— इन्दौर
	आदेश दिनांक— 15.01.2014

प्रार्थी की ओर से निवेदन है कि :-

- यह कि, प्रार्थी का जमानत बाबद धारा 439 दण्ड प्रकिया संहिता के अंतर्गत यह प्रथम प्रार्थना पत्र है. अन्य कोई भी प्रार्थना पत्र माननीय उच्चतम न्यायालय एवं माननीय उच्च न्यायालय में प्रस्तुत किया हुआ नहीं है ना ही निराकृत है।
- सह कि, प्रार्थी द्वारा प्रदत्त जानकारी अनुसार प्रकरण के अन्य सहअभियुक्त कल्याण एवं भूषण द्वारा जमानत बाबद कोई प्रार्थना पत्र प्रस्तुत किया है या नहीं इसकी प्रार्थी को कोई जानकारी नहीं

Signature

(अचिरत.....2)



ANNEXURE-C

HIGH COURT OF MADHYA PRADESH

CASE NO. OF 20

ORDER SHEET (CONTINUATION)

Section 49

DATE & S. NO. OF THE ORDER	ORDER
	<p style="text-align: center;"><u>M.Cr.C. No.1756/2014</u></p> <p><u>07.03.2014</u></p> <p>Shri Ratnesh R. Gupta, learned counsel for the applicant.</p> <p>Shri Deepak Rawal, learned Govt. Advocate for the non-applicant/State.</p> <p>Heard. Case diary perused.</p> <p>This is first application filed under Section 439 of the Cr.PC. for grant of bail. The applicant is in custody since 03/01/2014 registered at Police Station-Betma, District-Indore, for the offence punishable under Section 34 (2) of the M.P Excise Act.</p> <p>As per case dairy, from the joint possession of the applicant and other two other co-accused persons, 60 bulk litre of hand made country liquor has been seized. After investigation, charge-sheet has been filed and no further interrogation from the applicant is required.</p> <p>On due consideration of the aforesaid and looking to the period of the custody of the present applicant and also to the fact that from the joint possession of three persons total 60 bulk litre of liquor has been seized, without expressing any opinion on the merits of the case, I am inclined to allow this bail application and it is directed that the applicant</p>

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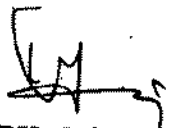
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ANNEXURE-C

HIGH COURT OF MADHYA PRADESH

CASE NO. OF 20

ORDER SHEET (CONTINUATION)

DATE & S. NO. OF THE ORDER	ORDER
	<p>be released on bail subject to his furnishing a personal bond in the sum of Rs.30,000/- with one surety in the like amount to the satisfaction of the concerned JMFC/CJM for his appearance before him or trial Court, as the case may be, on all dates of hearing as may be fixed in this behalf by the Court concerned during trial.</p> <p>Certified copy as per rules.</p> <p>pn/</p> <p style="text-align: right;"> (P.K. Jaiswal) Judge</p>

Presented on 10/02/14
By N.S. Jaiswal

166

Presentation Assistant

BEFORE THE HON'BLE HIGH COURT OF M.P.
BENCH AT INDORE

M.Cr.C. 1424 /2014

Applicant: - Sattar S/o Bhure Khan
Age - 36 years, Occupation - Agriculturist laborer
R/o - Village Borwani, P.S. Ringnod
District - Ratlam (M.P.)

VERSUS

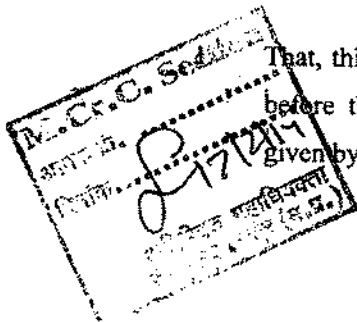
Non-Applicant: - State of M.P. through P.S. Ringnod
District - Ratlam (M.P.)

(1ST BAIL APPLICATION UNDER SECTION 439 OF
THE CODE OF CRIMINAL PROCEDURE, 1973)

Particulars of Crime Crime No. : 30/2014 Police Station: Ringnod Offence u/s : 306, 498 (A) of P.C. Date of Arrest : 02/02/2014	Particulars of Impugned Order B.A. No. 0/2014 Name of the Judge: Shri A.K. Verma Designation of the Court: 1 st A.S.J. Place: Jaora, District : Ratlam Date of the Order: 10/02/2014
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The Applicant named above respectfully begs to submit as under:-

That, this is Applicant' first application for bail u/s 439 of Cr. P. C. before the High Court of Madhya Pradesh. As per the instruction given by the client.

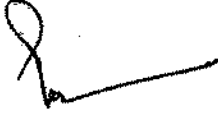


HIGH COURT OF MADHYA PRADESH

CASE NO. OF 20

SCANNED

ORDER SHEET (CONTINUATION)

DATE & S. NO. OF THE ORDER	ORDER
	<p style="text-align: center;">1</p> <p style="text-align: center;"><u>M.Cr.C. No.1424/2014</u></p> <p><u>21/02/2014</u></p> <p>Shri Gourav Verma, learned counsel for applicant. Shri Manish Joshi, learned counsel for State.</p> <p>Learned counsel for applicant seeks permission to withdraw the application with liberty to renew the prayer after the investigation is complete and challan is filed.</p> <p>The M.Cr.C is dismissed as withdrawn with the aforesaid liberty.</p> <p style="text-align: center;"> (PRAKASH SHRIVASTAVA) Judge</p> <p>VM</p>

168

Presented on... 17-1-14
By... R.R. BHAT NALAK

Prosecution Assistant

ACCUSED IS IN JAIL

BEFORE HON'BLE THE HIGH COURT OF M.P.,
BENCH AT INDORE

M.Cr.C. No. 0421 / 2014

Applicant : Rajjab S/o Hasan @ Hussain Khan,
Age - 30 Years, Occupation - Agriculturist,
R/o - Kheravajagir, P.S. - Manawar,
Distt. - Dhar (M.P.)

Versus

Non Applicant : State of M.P.
Through P. S. - Manawar,
District - Dhar (M.P.)

FIRST BAIL APPLICATION U/S. 439 OF Cr. P. C., 1973

Particulars of crime

Particulars of Impugned order

Crime No.	493 / 12
P. S.	Manawar
Offence u/s.	307, 353, 392, 147, 148, 149 of I.P.C. and 25 & 27 of Arms Act and section 3 of Public Property Damage Act
Date of Arrest	10-01-2014

B.P. No.	14/2014
Name of Judge	Shri Atulya Saraf
Designation of the Court	A.S.J.
Place	Manawar (M.P.)
Date of Order	30.01.2014

The applicant named above respectfully submits as under:-

1. That, as per instruction given by the local counsel, this is the first Application for bail before the High Court of Madhya Pradesh.

That, there is no other application U/s. 439 of Cr.P.C. for bail of the applicant is pending before or decided by the Hon'ble Supreme Court, any High Court as any court subordinate to a High Court.

M.Cr.C. before
दिनांक 17/1/14
अतिरिक्त न्यायाधीश

Bhatnagar

ANNEXURE-C

HIGH COURT OF MADHYA PRADESH

CASE NO.OF 20

ORDER SHEET (CONTINUATION)

SCANNED

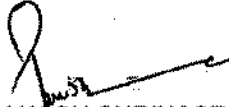
DATE & S. NO. OF THE ORDER	ORDER
	<p style="text-align: center;">I</p> <p style="text-align: center;"><u>M.Cr.C.No.1421/2014</u></p> <p><u>21/02/2014</u></p> <p>Shri Z.A.Khan, learned Sr.Counsel with Shri R.K.Shastri, learned counsel for the applicant.</p> <p>Shri Manish Joshi, learned counsel for the Respondent/State.</p> <p>Heard on the question of grant of bail.</p> <p>This is an application made by the applicant (accused) under Section 439 Cr.P.C. for grant of bail during trial.</p> <p>Notice of this application was served on the State counsel. Case diary as per the direction of this Court has been produced and it has been perused.</p> <p>The applicant is facing trial for the offence punishable under Section 307, 353, 332, 147, 148, 149 of the IPC & Sec.25 & 27 of Arms Act and Sec.3 of Public Property Damage Act registered with Police Station Manawar, Distt. Dhar in Crime No.493/2012.</p> <p>Learned counsel for the applicant submits that the same allegations have been made against 74 other co-accused persons who had allegedly committed offence while police party had tried to take away the co-accused Farooq. He has further submitted that all other co-accused persons have been granted bail by this Court. In this regard he has referred to the order dated 30/4/2013 passed in M.Cr.C No.3171/2013 and 3155/2013 in the matter of Masoom & another Vs. State of MP. He has prayed for bail on the ground of parity submitting that the applicant is in custody since 10/1/2014.</p> <p>In reply learned counsel for the State has opposed the grant of bail but nothing has been pointed out to show that the case of the applicant is different from the case of the co-accused persons who have been granted bail.</p> <p>On perusal of the case diary and considering the circumstances of</p>

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HIGH COURT OF MADHYA PRADESH

CASE NO. OF 20

ORDER SHEET (CONTINUATION)

DATE & S. NO. OF THE ORDER	ORDER
	<p style="text-align: center;">2</p> <p>the case, I find prima facie force in the submissions made by the counsel for applicant. Hence I am of the considered view that the application for grant of bail deserves to be allowed and is accordingly allowed.</p> <p>The applicant is directed to be released on bail upon his furnishing a personal bond in the sum of Rs.25,000/- (Rupees twenty five thousand) with one surety in the like amount to the satisfaction of the Trial Court for his appearance as and when directed.</p> <p>The applicant will attend each hearing of the trial before the Trial Court out of which this bail arises. Any default in attendance in Court would result in automatic cancellation of the bail granted by this Court.</p> <p>c.c. as per rules</p> <p style="text-align: center;"> (PRAKASH SHRIVASTAVA) Judge</p> <p>vm</p>

171

Case Information System - Mozilla Firefox

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75.0.0.97/mis/home, Delhi, India

mail.nic.in

Counsel Name: Pet/Ret: Counsel Name Year: 2014 SHOW

District Court District: Selected Case Type: Selected Case No. Year: 2014 SHOW

District Office No/Year District: Selected Police Station: Selected Crime No. Year: 2014 SHOW

Case Details: [Earlier Court Orders](#) [Connected Matters](#) [Listing Dates](#) [Documents](#) [Notice](#) [Registry Value](#) [Discovery Notice](#) [Default](#) [Judgment/Orders](#) [Adjustments](#)

Registration Date: **28/03/2014**

Case Data: MISC. CRIMINAL CASE (MCR0) 2684/2014

DA Name: mrc03 (CRIL User ID : 761)

Post Entry Clerk: Prakash Baneija On: 24-03-2014 05:58:00

Last Updated By: On: 28-03-2014 12:38:08

Last Listed On: 28-03-2014 [HON'BLE. SHRI JUSTICE SHEEL NAGU]

Last Order: Case Withdrawn-Ord dt:28/03/2014

Proposed On:

Status: Disposed

Stage: Motion Hearing - [BAIL APPLICATIONS U/S 438 Cr.P.C.] (15. Regular Case)

Statutory Info: [FOR ADMISSION][SPL.]

LIST BEFORE: HON'BLE SHRI JUSTICE SHEEL NAGU

Category: CRIMINAL LAW & PROCEDURE 12100
Code of Criminal Procedure, 1973-12102
SECTION 439

Act: AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973

Petitioner(s): 1 PANKAJ @ DEEPAK S/D/W/THU - SHRI RAMSWAROOP
BADDHI TEH GWALIOR GWALIOR JS

Respondent(s): 1 THE STATE OF MADHYA PRADESH
INCHARGE POLICE STATION BADDHI DATA JS

Put. Advocate(s): NAVAL KUMAR GUPTA

Resp. Advocate(s): ADVOCATE GENERAL

Caveat No.:

District: GWALIOR

Bench: Single Bench

U/S/Section: 302 305, 397 IPC 1(1)3 MPOVIK ACT, 25/77 ARMS ACT

1
MCRC.2664.2014

(Pankaj @ Deepak Vs. State of MP)
28.03.2014

Shri, Ravi Gupta Advocate for the applicant.

Shri Prabal Solanki, Public Prosecutor for the respondent/State.

Counsel for the applicant seeks and is permitted to withdraw the bail application, which accordingly stands dismissed as withdrawn.

(Sheel Nagu)
Judge

SD

173

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Case Information System - Mozilla Firefox

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District Court District: Select Case Type: Select Case No. Year: 2014 SHOW

District Crime No/Year District: Select Police Station: Select Crime No. Year: 2014 SHOW

Case Details | District Court Details | Connected Parties | Listing Dates | I.A. | Documents | Notes | Registry Notice | Criminal Notice | Defaults | Judge and Orders | Adjustments

Registration Date **UNDISMISSED**

Case Detail: MISC. CRIMINAL CASE (MCRC) 2801/2014

DA Name: mcrc4 [CIS User ID : 759]

First Entry Clerk: Gmresh Kumar On 01-04-2014 12:51:35

Last updated by: court7 On 05-04-2014 01:52:59

Last Listed On: 05-04-2014 [HONBLE SHRI JUSTICE SHEEL NAGU]

Last Order: Dismissed-Ord 0105/04/2014

Proposed On:

Status: Disposed

Stage: Mot on Hearing - [BAIL APPLICATIONS U/S 439 Cr.P.C.] (16. Regular Crim)

Statutory info: [FOR ADMISSION and Orders on IA No 2535/2014-AD-INTERIM BAIL]

Category: CRIMINAL LAW & PROCEDURE-12100
Code of Criminal Procedure, 1973-32102
SECTION-439

Act: AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973

Petitioner(s): 1 RAHUL YADAV SIDWINTHI; SHRI HARIZHAJAN YADAV
MALDOORI SRAM MURCHOLI-TANA PHOOP BHIND 23

Respondent(s): 1 THE STATE OF MADHYA PRADESH
INCHARGE POLICE STATION RAHODAPUR GWALIOR 23

Prv. Advocate(s): PRADEEP KUMAR KADARE
KUNARI LAL YADAV
RAN NIMESH SHARMA
SUSHIL KUMAR VYAS

Rahul Yadav Vs. State of M.P.

M.Cr.C. No.2881/2014

05.04.2014

Shri Pradeep Katare, Advocate for the applicant.
Shri R.P. Rathi, Public Prosecutor for Respondent/State.

Case Diary is perused.

Learned counsel for the rival parties are heard.

The applicant has filed this first application u/S 439, Cr.P.C. for grant of bail. The applicant has been arrested by Police Station Bahodapur, District Gwalior in connection with Crime No. 263/2014 registered in relation to the offences punishable u/Ss 399, 400, 402 of IPC, section 11/13 of MPDVPK Act and section 25/27 of Arms Act.

Learned Public Prosecutor for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

The applicant has criminal antecedent and the investigation is not over and, moreover, the offence of this nature of preparation and assembly for dacoity, custodial interrogation is necessary.

In view of above, no case for bail is made out by learned counsel for the applicant and accordingly, this first bail application deserves to be and is hereby dismissed.

A copy of this order be sent to the Court concerned for information.

C.c. as per rules.

(Sheel Nagu)
Judge

*Durgekar**

175

Case Information System - Mozilla Firefox

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COURT Name: District Court District: District Case Type: Case No. Year: 2014

District Crime No/Year: District Crime No/Year Police Station: Crime No. Year: 2014

Case Details: Case Details | Enter Court Details | Carried Over Matters | Listing Dates | LA | Documents | Notice | Reply Notice | Ordinary Notice | Returns | Judgments/Orders | Applications

Registration Date: 01/03/2014

Case Detail: MISC. CRIMINAL CASE (MCR) 2005/2014

DA Name: mcr04 [CIS User ID : 759]

First Entry Clerk: Pradhep Baranya On 01-04-2014 01:01:34

Last Updated By: court7 On 05-04-2014 01:25:25

Last Listed On: 05-04-2014 [HON'BLE SHRI JUSTICE SHEEL NAGU]

Last Order: Case Allowed-Ord dt:05/04/2014

Proposed On:

Status: Disposed

Stage: Motion Hearing - [BAIL APPLICATIONS U/S 438 Cr.P.C.] (16, Regular Case)

Secondary Info: [FOR ADMISSION]

Category: CRIMINAL LAW & PROCEDURE-12100
Code of Criminal Procedure, 1973-12102
SECTION 438

Act: AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973

Petitioner(s): 1 ABDUL HAFIZ KHA SODHWANI - SHRI IBRAHIM KHA
NAGAR PALYAKI KE PAS SIVA DEVI WALI DALI OTHER STATE II

Respondent(s): 1 THE STATE OF MADHYA PRADESH
IN-CHARGE POLICE STATION KOTWALI DATIA 23

Pet. Advocate(s): PANKAJ KUMAR VIDYAWARGIYA
AKHIL PRATAP DINGSH TOMAR
ABHISHEK SINGH BHADAKURIA

Resp. Advocate(s): ADVOCATE GENERAL

Caveat No.:

District: OTHER STATE

Bench: Single Bench

UPSection: 498A, 34 IPC

Abdul Hafees Vs. State of M.P.
M.Cr.C.No. 2886/2014

05/04/2014

Shri, Pawan Vijaywargia, Advocate for the applicant.

Shri R.P. Rathi, Public Prosecutor for the respondent/State.

Case Diary is perused.

Learned counsel for the rival parties are heard.

Applicant apprehends arrest in connection with offences punishable u/Ss. 498-A, 34 of IPC registered as Crime No. 48/2014 at Police Station Kotwali, District Datia.

Learned Public Prosecutor for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

Applicant apprehends arrest in respect of aforesaid offences, where the allegation is of dowry demand related cruelty and the marriage is stated to have taken place six years ago and the applicant being husband his arrest in this case may jeopardize possibility of settlement in the matter, this Court, without expressing any opinion on merits of the case, is inclined to extend the benefit of bail to the applicant.

Accordingly, bail application u/S 438 Cr.P.C is allowed in the following terms.

It is hereby directed that in the event of arrest, the applicant shall be released on bail on furnishing a personal bond of **Rs. 50,000/- (Rupees Fifty Thousand only)** with two solvent sureties of the like amount to the satisfaction of Arresting Authority.

This order will remain operative subject to compliance of

Abdul Hafees Vs. State of M.P.

M.Cr.C.No. 2886/2014

the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial; and
6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

A copy of this order be sent to the Court concerned for compliance.

C.c. as per rules.

(Sheel Nagu)
Judge

Durgekar*

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District Court District: Select Case Type: Select Case No.: Year: 2014

District Crime No/Year District: Select Police Station: Select Crime No.: Year: 2014

Case Details: Status: Disposed

Registration Date: 09-04-2014

Case Detail: MISC. CRIMINAL CASE (MCR0) 2839/2014

CA Name: micro1 [CIS User ID : 764]

First Entry Clerk: Pradeep Darenya On 02-04-2014 11:47:23

Last Updated By: shri hrish kesh khare On 09-04-2014 07:20:58

Last Listen On: 07-04-2014 [HONBLE SHRI JUSTICE SHEEL NAGU]

Last Order: Case Allowed-Ord dt:07/04/2014

Proposed On: Status: Disposed

Stage: Motion Hearing - [BAIL APPLICATIONS U/S 438 Cr.P.C.] (18. Regular Case)

Statutory Info: [FOR ADMISSION]

Category: CRIMINAL LAW & PROCEDURE-12100
Code of Criminal Procedure, 1973-12102
SECTION 438

Act: AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973

Proffiler(s): 1 SMT NANTOBA RAJAK SODWATH:- SHRI DEVIRAM RAJAK
HOUSE WIFE MATA KA MOHALLA NADIPAR TAL. MURAR GWALIOR 23

2 SMT NARAYANI RAJAK SODWATH:- BADRACH PRASAD
NADIPAR TAL. MURAR GWALIOR 23

Responder(s): 1 THE STATE OF MADHYA PRADESH
INCHARGE POLICE STATION THATIPUR GWALIOR 23

Prt. Advocate(s): SYED MOMIN ALI
AJIT SINGH BHADORIA(2-1)

Resp. Advocate(s): ADVOCATE GENERAL

Caveat No.:

District: GWALIOR

Bench: Single Bench

W/Section: 49BA 323/34 IPC 314 OF DOWRY ACT.

1 M.Cr.C.No.2935.2014
(Smt Manto Bai and Anr. Vs. State of MP)

07.04.2014

Shri A. Singh, Advocate for the applicants.
Shri R.K. Shrivastava, Panel Lawyer, for the State.

Case Diary is perused.

Learned counsel for the rival parties are heard.

This is first application under Section 438 Cr.P.C. filed by the applicants. Applicants apprehend their arrest in connection with Crime No.180/2014 registered at Police Station Thathipur, District Gwalior (M.P.) for the offence punishable under Sections 498-A, 323/34 of IPC and under Section 3/4 of the Dowry Prohibition Act.

Learned Panel Lawyer for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

The applicants are the mother-in-law and the sister-in-law and are alleged to have committed cruelty with the complainant for non-fulfilment of demand of dowry. The injuries reflected from the MLC are simple in nature. The marriage of the complainant was solemnized with the son of the applicant No.1 before three years. The arrest in such matters would diminish the possibility of settlement in future and thus accordingly, without expressing any opinion on merits of the case, I deem it appropriate to allow this application u/S 438 Cr.P.C in the following terms:

100

2 M.Cr.C.No.2935.2014
(Smt Manto Bai and Anr. Vs. State of MP)

It is hereby directed that in the event of arrest, the applicants shall be released on bail on their furnishing a personal bond of **Rs.50,000/-(Rupees Fifty Thousand only)** each with two solvent sureties each of the like amount to the satisfaction of Arresting Authority.

This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicants will comply with all the terms and conditions of the bond executed by him;
2. The applicants will cooperate in the investigation/trial, as the case may be;
3. The applicants will not indulge themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicants shall not commit an offence similar to the offence of which they are accused;
5. The applicants will not seek unnecessary adjournments during the trial; and
6. The applicants will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

A copy of this order be sent to the Court concerned for compliance.

C.C. as per rules.

(Sheel Nagu)
Judge

pd

1 M.Cr.C.No.2941.2014
(Deepak Bhadoriya Vs. State of MP)

07.04.2014

Shri J.S. Rathore, Advocate for the applicant.
Shri R.K. Shrivastava, Panel Lawyer. for the State.

Case Diary is perused.

Learned counsel for the rival parties are heard.

This is first application under Section 438 Cr.P.C. filed by the applicant. Applicant apprehends his arrest in connection with Crime No.33/2013 registered at Police Station Bhandar, District Datia (M.P.) for the offence punishable under Section 498-A of IPC.

Learned Panel Lawyer for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

The applicant is the husband and is alleged to have committed cruelty with the complainant for non-fulfilment of demand of dowry. The marriage of the complainant was solemnized with the applicant on 22nd April, 2004. The arrest in such matters would diminish the possibility of settlement in future and thus accordingly, without expressing any opinion on merits of the case, I deem it appropriate to allow this application u/S 438 Cr.P.C in the following terms.

It is hereby directed that in the event of arrest, the applicant shall be released on bail on furnishing a personal bond of **Rs.50,000/- (Rupees Fifty Thousand only)** with two solvent sureties of the like amount to the satisfaction of

2 M.Cr.C.No.2941.2014
(Deepak Bhadoriya Vs. State of MP)

Arresting Authority.

This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial; and
6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

A copy of this order be sent to the Court concerned for compliance.

C.C. as per rules.

(Sheel Nagu)
Judge

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Counsel Name : Petites _____ Courtel Name : _____ Year: 2014 [SHOW](#)
 District Court : District: Select _____ Case Type: Select _____ Case No: _____ Year: 2014 [SHOW](#)
 District Crime No/Year : District: Select _____ Hoice Station: Select _____ Crime No: _____ Year: 2014 [SHOW](#)

Case Details | Earlier Court Orders | Connected Matters | Lodging Dates | LA | Documents | Notice | Registry Notice | Ordskey Notice | Details | Judgements/Orders | Attachments

Registration Date: **is not available** Disposed

Case Detail: MISC. CRIMINAL CASE (MCR0) 204/2014
 CR Name: misc1 [CIS User ID : 764]
 Pet Entry Clerk: Mr. Kuldeep Adalatwale On 07-04-2014 12:30:54
 Last Updated By: shri hrisi kesh khare On 09-04-2014 07:20:55
 Last Listed On: 07-04-2014 [HON'BLE SHRI JUSTICE SHEEL NAGU]
 Last Order: Case Allowed-Ord 06/07/04/2014
 Proposed On:
 Status: Disposed
 Stage: Motion Hearing - [BAL APPLICATIONS U/S 438 Cr.P.C.] (16, Regular Case)
 Statutory Info: [[FOR ADMISSION]]
 Category: CRIMINAL LAW & PROCEDURE-32300
 Code of Criminal Procedure, 1973-32302
 SECTION 438
 Act: AN APPLICATION U/S 438 OR 439 OF THE CODE OF CRIMINAL PROCEDURE, 1973
 Prisoner(s): 1 DEEPAK BHADAJRIA S/O M/Y:SHRI SHYVINSINH BHADAJRIA
 LABOURER AKBARPUR KHAIKA MOHALLA DATIA 23
 Respondent(s): 1 THE STATE OF MADHYA PRADESH
 PS BHANDER DATIA 23
 Pet Advocate(s): JITENDRA SINGH RATHORE
 SANTOSH KUSHWAH
 Resp. Advocate(s): ADVOCATE GENERAL
 Control No:
 District: DATIA
 Bench: Single Bench
 U/S Section: 498A OF IPC

HIGH COURT OF MADHYA PRADESH, JABALPUR

184

Format of SMS forward to Litigants/Advocates]**A. Format of SMS having NO DEFAULT**

1. The Case filed by you is successfully registered with Case Type/Number/Year and prepared for listing as per rules.

B. Format of SMS having one or more DEFAULT**1. If Case filed before 1:30 PM**

The Case filed by you is registered with Case Type/Number/Year with objections. Please remove after 2:30 PM today.

2. If Case filed after 1:30 PM

The Case filed by you is registered with Case Type/Number/Year with objections. Please remove on - (tomorrow's date) before 1:30PM.

SMS forward in the case filed between 01-02-2014 and 25-04-2014 (Jabalpur)

S.No	Filing No.	Filing Date	Status	Bench	SMS Forwarding Date
1	WP/06591/2014	23-04-2014 14:26:07	Default	Single	2014-04-25 00:00:00
2	MCC/00662/2014	11-04-2014 15:38:38	Fresh		2014-04-11 15:39:24
3	WP/03481/2014	24-02-2014 15:49:23	Default	Single	2014-02-26 00:00:00
4	WP/03049/2014	18-02-2014 10:50:07	Default		2014-02-19 00:00:00
5	CRA/00403/2014	04-02-2014 16:05:25	Fresh	Division	2014-02-24 14:34:45
6	MCRC/04167/2014	19-03-2014 10:48:57	Fresh	Single	2014-04-05 14:49:23
7	MA/00931/2014	21-04-2014 10:32:01	Default	Single	2014-04-21 00:00:00
8	MCRC/05109/2014	03-04-2014 13:13:31	Default	Single	2014-04-04 00:00:00
9	FA/00268/2014	03-04-2014 14:24:58	Fresh	Single	2014-04-09 12:05:41
10	FA/00208/2014	10-03-2014 15:15:01	Default	Division	2014-03-11 00:00:00
11	CRA/01104/2014	11-04-2014 10:43:12	Fresh	Division	2014-04-11 15:54:44
12	MCRC/02385/2014	11-02-2014 15:15:37	Fresh	Single	2014-02-12 16:10:31
13	WP/04402/2014	10-03-2014 15:19:50	Fresh	Single	2014-03-11 16:29:55
14	MCRC/04695/2014	26-03-2014 15:42:30	Fresh	Single	2014-04-05 14:48:02
15	MCRC/06071/2014	23-04-2014 14:36:23	Fresh	Single	2014-04-25 15:18:07
16	CRR/00598/2014	24-03-2014 15:48:10	Default	Division	2014-03-25 00:00:00
17	MA/00704/2014	19-03-2014 10:35:43	Default	Single	2014-03-21 00:00:00
18	MA/00409/2014	10-02-2014 14:21:16	Fresh	Single	2014-02-17 11:04:05
19	MCC/00242/2014	10-02-2014 11:40:57	Fresh	Single	2014-02-18 14:43:23
20	WP/06547/2014	22-04-2014 15:30:03	Fresh	Division	2014-04-25 15:11:40
21	MCRC/02374/2014	11-02-2014 14:36:24	Default	Single	2014-02-13 00:00:00
22	MCRC/05853/2014	21-04-2014 14:30:57	Fresh	Single	2014-04-22 10:14:48
23	MCRC/04046/2014	13-03-2014 15:31:07	Fresh	Single	2014-04-22 16:13:04
24	MCC/00694/2014	22-04-2014 11:56:21	Fresh		2014-04-22 11:58:09
25	MCRC/05356/2014	07-04-2014 16:35:56	Default	Single	2014-04-15 00:00:00
26	WP/03437/2014	24-02-2014 13:20:47	Default	Single	2014-02-25 00:00:00
27	WP/05451/2014	28-03-2014 16:24:27	Fresh	Division	2014-04-24 18:05:05
28	MCC/00687/2014	21-04-2014 14:06:36	Fresh	Single	2014-04-25 12:56:31
29	WP/03599/2014	25-02-2014 16:14:40	Default	Single	2014-02-28 00:00:00
30	MCRC/04235/2014	19-03-2014 15:18:57	Default	Single	2014-03-20 00:00:00
31	MCRC/02159/2014	06-02-2014 16:20:53	Default	Single	2014-02-07 00:00:00
32	WP/04010/2014	04-03-2014 13:04:24	Default	Single	2014-03-05 00:00:00
33	MCRC/02699/2014	17-02-2014 16:45:30	Default	Single	2014-02-18 00:00:00
34	MCRC/03101/2014	24-02-2014 16:18:41	Fresh	Single	2014-04-05 14:48:42
35	MCRC/03877/2014	11-03-2014 13:16:07	Fresh	Single	2014-04-07 11:36:10
36	WP/06438/2014	21-04-2014 14:34:42	Default	Single	2014-04-22 00:00:00
37	MCRC/05859/2014	21-04-2014 14:39:21	Fresh	Single	2014-04-23 10:10:32
38	CRR/00509/2014	10-03-2014 14:57:34	Fresh	Single	2014-03-20 15:57:12
39	MCRC/02344/2014	10-02-2014 17:02:17	Default	Single	2014-02-12 00:00:00
40	MCRC/05115/2014	03-04-2014 14:11:38	Fresh	Single	2014-04-05 14:49:55
41	MA/00946/2014	21-04-2014 16:56:06	Default	Single	2014-04-22 00:00:00
42	WP/03484/2014	24-02-2014 15:52:16	Fresh	Single	2014-02-28 15:48:10
43	MCRC/03204/2014	25-02-2014 16:49:32	Default	Single	2014-03-07 00:00:00
44	MA/00458/2014	17-02-2014 11:19:53	Default	Single	2014-02-17 00:00:00
45	MA/00547/2014	25-02-2014 14:35:47	Default	Single	2014-02-26 00:00:00
46	WP/04095/2014	05-03-2014 12:30:41	Default	Division	2014-03-06 00:00:00
47	WP/04707/2014	13-03-2014 13:06:12	Default	Single	2014-03-14 00:00:00
48	MCRC/02116/2014	06-02-2014 12:42:15	Fresh	Single	2014-02-19 18:05:48
49	CRA/00554/2014	18-02-2014 16:09:24	Default	Division	2014-02-19 00:00:00
50	WP/04352/2014	10-03-2014 13:26:46	Default	Single	2014-03-11 00:00:00
51	CRA/00849/2014	13-03-2014 15:59:41	Fresh	Single	2014-03-27 11:15:02
52	MCRC/04376/2014	21-03-2014 12:47:04	Fresh	Single	2014-04-15 11:19:40
53	MCRC/04350/2014	20-03-2014 16:01:08	Fresh	Single	2014-04-16 12:24:53
54	WP/03604/2014	25-02-2014 16:20:40	Fresh	Single	2014-02-28 16:16:51
55	WP/02505/2014	07-02-2014 16:25:32	Fresh	Single	2014-02-10 15:18:46
56	MCRC/03023/2014	24-02-2014 11:58:25	Fresh	Single	2014-04-05 14:47:50

57	MCRC/03032/2014	24-02-2014 12:18:59	Fresh	Single	2014-04-05 14:47:50
58	MCRC/03205/2014	26-02-2014 10:30:22	Default	Single	2014-02-28 00:00:00
59	MCRC/03030/2014	24-02-2014 12:11:09	Fresh	Single	2014-04-05 14:47:50
60	MCRC/04914/2014	01-04-2014 12:22:01	Default	Single	2014-04-01 00:00:00
61	MCC/00521/2014	14-03-2014 15:23:03	Fresh	Single	2014-03-26 13:38:35
62	MCRC/05903/2014	21-04-2014 15:40:49	Fresh	Single	2014-04-23 12:52:31
63	WP/05156/2014	24-03-2014 16:40:16	Default	Single	2014-03-26 00:00:00
64	WP/02268/2014	05-02-2014 11:02:49	Fresh	Division	2014-02-18 13:16:57
65	MCRC/02617/2014	17-02-2014 12:45:18	Fresh	Single	2014-04-23 17:25:42
66	WP/02105/2014	03-02-2014 14:34:51	Default	Single	2014-02-03 00:00:00
67	MCRC/02353/2014	11-02-2014 11:56:08	Default	Single	2014-02-13 00:00:00
68	MCRC/02021/2014	04-02-2014 15:40:23	Default	Single	2014-02-05 00:00:00
69	MCRC/02148/2014	06-02-2014 15:41:57	Default	Single	2014-02-07 00:00:00
70	MA/00743/2014	21-03-2014 14:54:52	Default	Single	2014-03-24 00:00:00
71	MCRC/02953/2014	21-02-2014 15:07:38	Default	Single	2014-02-28 00:00:00
72	MCC/00198/2014	04-02-2014 10:58:43	Fresh	Single	2014-02-13 12:23:43
73	ITA/00067/2014	11-03-2014 13:23:15	Default	Division	2014-03-12 00:00:00
74	MCRC/02316/2014	10-02-2014 16:11:25	Fresh	Single	2014-02-12 16:10:31
75	RP/00136/2014	03-03-2014 16:52:35	Default	Division	2014-03-07 00:00:00
76	CRR/00286/2014	07-02-2014 15:00:11	Fresh	Single	2014-02-21 18:27:58
77	MCC/00226/2014	05-02-2014 16:09:20	Fresh	Single	2014-02-18 14:43:23
78	CONC/00252/2014	04-02-2014 11:52:43	Default	Single	2014-02-04 00:00:00
79	MCRC/04977/2014	01-04-2014 15:36:55	Default	Single	2014-04-02 00:00:00
80	WP/02126/2014	03-02-2014 15:36:13	Fresh	Single	2014-02-07 12:55:36
81	WP/02074/2014	03-02-2014 11:59:16	Default	Division	2014-02-03 00:00:00
82	MCC/00676/2014	16-04-2014 12:48:42	Fresh		2014-04-16 12:52:34
83	WP/02544/2014	10-02-2014 12:46:01	Default	Single	2014-02-11 00:00:00
84	MCRC/01983/2014	04-02-2014 13:27:32	Fresh	Single	2014-04-02 10:53:44
85	SA/00149/2014	04-02-2014 12:49:31	Default	Single	2014-02-05 00:00:00
86	MCRC/01955/2014	03-02-2014 17:04:13	Fresh	Single	2014-02-10 16:18:23
87	WP/02204/2014	04-02-2014 13:17:02	Default	Single	2014-02-04 00:00:00
88	WP/02122/2014	03-02-2014 15:22:09	Default	Single	2014-02-03 00:00:00
89	SA/00147/2014	03-02-2014 17:05:15	Default	Single	2014-02-04 00:00:00
90	WP/02195/2014	04-02-2014 12:47:50	Fresh	Single	2014-02-07 12:55:36
91	WP/02090/2014	03-02-2014 13:08:36	Fresh		2014-02-03 14:54:32
92	WP/02129/2014	03-02-2014 15:49:42	Default	Single	2014-02-03 00:00:00
93	MCRC/01852/2014	03-02-2014 11:47:33	Default	Single	2014-02-03 00:00:00
94	WP/02165/2014	04-02-2014 10:47:50	Fresh	Single	2014-02-07 12:55:36
95	MCRC/01979/2014	04-02-2014 13:01:59	Default	Single	2014-02-05 00:00:00
96	WP/02073/2014	03-02-2014 10:39:54	Default	Single	2014-02-03 00:00:00
97	MCRC/05353/2014	07-04-2014 16:32:00	Default	Single	2014-04-09 00:00:00
98	FA/00115/2014	10-02-2014 13:00:50	Fresh	Single	2014-04-04 15:14:31
99	MCRC/01972/2014	04-02-2014 12:13:55	Fresh	Single	2014-02-11 17:16:31
100	MCRC/01945/2014	03-02-2014 16:42:40	Default	Single	2014-02-05 00:00:00
101	MCRC/02306/2014	10-02-2014 15:46:44	Fresh	Single	2014-02-12 16:10:31
102	FA/00104/2014	03-02-2014 15:41:53	Default	Division	2014-02-04 00:00:00
103	WP/03955/2014	03-03-2014 16:13:24	Default	Single	2014-03-05 00:00:00
104	CRA/00373/2014	03-02-2014 12:06:28	Fresh	Single	2014-02-08 11:29:28
105	WP/02039/2014	01-02-2014 13:15:07	Fresh	Single	2014-02-03 14:54:32
106	WP/02115/2014	03-02-2014 15:03:13	Default	Single	2014-02-03 00:00:00
107	MCRC/01912/2014	03-02-2014 15:41:08	Fresh	Single	2014-03-26 15:16:18
108	WP/02179/2014	04-02-2014 11:50:53	Default	Single	2014-02-04 00:00:00
109	WP/02183/2014	04-02-2014 12:01:52	Default	Single	2014-02-04 00:00:00
110	MA/00400/2014	10-02-2014 11:59:31	Default	Single	2014-02-10 00:00:00
111	CRR/00247/2014	04-02-2014 11:01:25	Fresh	Single	2014-03-26 12:48:51
112	WP/02038/2014	01-02-2014 13:09:41	Fresh	Division	2014-02-03 14:54:32
113	WP/02150/2014	03-02-2014 16:32:50	Fresh	Single	2014-02-07 13:01:14
114	MCRC/03021/2014	24-02-2014 11:39:07	Fresh	Single	2014-04-05 14:47:50
115	CR/00064/2014	03-02-2014 12:20:54	Default	Single	2014-02-03 00:00:00

Sub-Heads of Cases for Cause List for Division Bench and Single Bench(s).

Following heads in order of priority are proposed for Cause lists for Division and Single Bench(s) under the new scheme of assignment notified on 06/12/2013.

DIVISION BENCH

S.No		Board of Court of Category-wise Cases	Page No.(s)	No. of Cases
1	A	Supreme Court Expedited/Directions Civil		
	B	Criminal		
2	A	Full Bench Civil		
	B	Criminal		
3	A	Larger Bench Civil		
	B	Criminal		
4		Writ of Habeas Corpus		
5		Criminal Reference (Capital Punishment)		
6	A	Against Interlocutory Orders/Held-up Cases Civil		
	B	Criminal		
7		Related to Public Projects and including encroachment on public property		
8		Education Matters		
9		Offences relating to Women		
10		Matrimonial disputes		
11		Offences relating to Children		
12		Child custody Matters		
13		The Scheduled Castes & the Scheduled Tribes (Prevention of Atrocities Act)		
14		Prevention of Corruption Act		
15	A	More than Ten Cases Group/Bunch matters Civil		
	B	Criminal		
16		Persons in Jail		
	A	More than 5 years		
	B	Women in jail having children with them		
	C	Other than above		

DIVISION BENCH

S.No		Board of Court of Category-wise Cases	Page No.(s)	No. of Cases
17		Cases of Senior Citizens		
	A	Civil		
	B	Criminal		
18		Cases more than Ten year old		
	A	Civil		
	B	Criminal		
19		High Court Expedited		
	A	Civil		
	B	Criminal		
20		Taxation		
21		Arbitration Appeal		
22		Company Appeal		
23		Environment Cases		
24		Cases of Street Vendor		
25		Public Interest Litigation		
	A	Civil		
	B	Criminal		
26		Writ Petition wherein Virus of the Act/Rules/Ordinance or Interpretation of Constitutional Provision/Policy matter is involved		
	A	Civil		
	B	Criminal		
27		Service Matter Relating to Judicial Officers or when one party is Court		
	A	Civil		
	B	Criminal		
28		Writ Appeals		
29		M.A. under M.V. Act where compensation has been refused.		
30		Cases Relating to Retiral Benefits		
31		F.A. under section 54 land Acquisition Act		
32		Other than above -		
	A	Civil		
	B	Criminal		

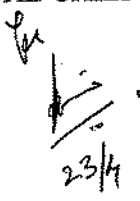
With a view to further rationalize priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by Division Bench under the new scheme of assignment notified on 6th December, 2013 and modified vide order dated 17.04.2014 following categories are proposed to be modified/added as under :-

- 1. Category No. 33 – “Externment” is modified and shall be as “Externment/ Detention”
- 2. Category No. 34 – “Offences involving people’s representatives”
- 3. Category No. 35 – “Covered Matters”

This order shall come into force with immediate effect.


 (Virender Singh)
 Principal Registrar (Judicial)

HON'BLE THE CHIEF JUSTICE


 23/4

Sub:-Heads of cases for Cause List for Division Bench(es) vide Order dated 23.04.14.

1. P.S. to Hon'ble the Chief Justice
2. P.S. to Hon'ble Shri Justice Ajit Singh
3. P.S. to Hon'ble Shri Justice Rajendra Menon
4. P.S. to Hon'ble Shri Justice U.C. Maheshwari
5. P.S. to Hon'ble Shri Justice R.S. Jha
6. P.S. to Hon'ble Shri Justice Sanjay Yadav
7. P.S. to Hon'ble Shri Justice Alok Aradhe
8. P.S. to Hon'ble Shri Justice Gulab Singh Solanki
9. P.S. to Hon'ble Shri Justice Naresh Kumar Gupta
10. P.S. to Hon'ble Shri Justice Anil Kumar Sharma
11. P.S. to Hon'ble Smt. Justice Vimla Jain
12. P.S. to Hon'ble Shri Justice Tarun Kumar Kaushal
13. P.S. to Hon'ble Shri Justice Keshav Kumar Trivedi
14. P.S. to Hon'ble Shri Justice Subhash Kakade
15. P.S. to Hon'ble Shri Justice S.K. Gupta
16. P.S. to Hon'ble Shri Justice S.K. Palo

Sub:-Heads of cases for Cause List for Division Bench(es) vide Order dated 23.04.14.

- Principal Registrar, Indore
- Principal Registrar, Gwalior
- Registrar (Judicial-I)
- Registrar (Judicial-II)
- Registrar (I.T.)
- Technical Director, NIC
- Deputy Registrar (J-I)
- Deputy Registrar (J-II)
- Assistant Registrar (J)
- Court Manager
- Section Officer (Criminal Revision)
- Section Officer (Filing)
- Incharge (Criminal Appeal)
- Incharge (M.Cr.C.)
- Section Officer Writ-I)
- Incharge (Writ-II)
- Incharge (M.C.C.)
- Section Officer (M.A.)
- Section Officer, (S.A.)
- Section Officer, (F.A.)
- Section Officer, RKD/RKP
- Section Officer (Cause List)
- Section Officer (Supreme Court)
- Section Officer (Despatch)
- Section Officer Copying)
- Section Officer (Paper Book)
- Incharge, (Writ Appeal)

S.W

(191)

SINGLE BENCH

S.No		Board of Court of Category-Wise Cases	Page No.(s)	No. of Cases
1	A	Supreme Court Expedited/Directions Civil		
	B	Criminal		
2		Writ of Habeas Corpus		
3	A	Against Interlocutory Orders/Held-up Cases Civil		
	B	Criminal		
4		Related to Public Projects and including encroachment on public property		
5		Education matters		
6		Offences relating to women		
7		Matrimonial Disputes		
8		Offences relating to children		
9		Child custody matters		
10		The Scheduled Castes & the Scheduled Tribes (Prevention of Atrocities) Act		
11	A	More than Ten Cases Group/Bunch matters Civil		
	B	Criminal		
12	A	Persons in Jail More than 5 years		
	B	Women in Jail having children with them		
	C	Other than Above		
13	A	Cases of Senior Citizens Civil		
	B	Criminal		
14	A	More than Ten year old Civil		
	B	Criminal		
15	A	High Court Expedited Civil		
	B	Criminal		
16		Taxation		
17		Arbitration Cases / Appeal		
18		Company Cases		
19		Environment		

SINGLE BENCH

S.No	Board of Court of Category-Wise Cases	Page No.(s)	No. of Cases
20	Cases of Street Vendor		
21	Election Petition		
22	Appeals/Revision arising from proceedings under M.P. Accommodation Control Act for rent and eviction.		
23	Cases Relating to Refiral Benefits		
24	M.A. under M.V. Act where compensation has been refused.		
25	F.A. under section 54 land Acquisition Act		
26	Other than above -		
	A Civil		
	B Criminal		

Sd/-
(A.M. SAXENA)
Principle Registrar (Judicial)
12.12.2013

Sd/-
HON'BLE THE CHIEF JUSTICE
12.12.2013

With a view to further rationalize priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by Single Bench under the new scheme of assignment notified on 6th December, 2013 following categories are proposed to be added as under :-

1. Category No. 27 – “Offences involving people’s representatives”
2. Category No. 28 – “Covered Matters”

This order shall come into force with immediate effect.


(Virender Singh)
Principal Registrar (Judicial)

HON'BLE THE CHIEF JUSTICE



28/4

Sub:-Heads of cases for Cause List for Single Bench(es) vide Order dated 23.04.14.

1. P.S. to Hon'ble the Chief Justice
2. P.S. to Hon'ble Shri Justice Ajit Singh
3. P.S. to Hon'ble Shri Justice Rajendra Menon
4. P.S. to Hon'ble Shri Justice U.C. Maheshwari
5. P.S. to Hon'ble Shri Justice R.S. Jha
6. P.S. to Hon'ble Shri Justice Sanjay Yadav
7. P.S. to Hon'ble Shri Justice Alok Aradhe
8. P.S. to Hon'ble Shri Justice Gulab Singh Solanki
9. P.S. to Hon'ble Shri Justice Naresh Kumar Gupta
10. P.S. to Hon'ble Shri Justice Anil Kumar Sharma
11. P.S. to Hon'ble Smt. Justice Vimla Jain
12. P.S. to Hon'ble Shri Justice Tarun Kumar Kaushal
13. P.S. to Hon'ble Shri Justice Keshav Kumar Trivedi
14. P.S. to Hon'ble Shri Justice Subhash Kakade
15. P.S. to Hon'ble Shri Justice S.K. Gupta
16. P.S. to Hon'ble Shri Justice S.K. Palo

Sub:-Heads of cases for Cause List for Single Bench(es) vide Order dated 23.04.14.

- Principal Registrar, Indore
- Principal Registrar, Gwalior
- Registrar (Judicial-I)
- Registrar (Judicial-II)
- Registrar (I.T.)
- Technical Director, NIC
- Deputy Registrar (J-I)
- Deputy Registrar (J-II)
- Assistant Registrar (J)
- Court Manager
- Section Officer (Criminal Revision)
- Section Officer (Filing)
- Incharge (Criminal Appeal)
- Incharge (M.Cr.C.)
- Section Officer Writ-I)
- Incharge (Writ-II)
- Incharge (M.C.C.)
- Section Officer (M.A.)
- Section Officer, (S.A.)
- Section Officer, (F.A.)
- Section Officer, RKD/RKP
- Section Officer (Cause List)
- Section Officer (Supreme Court)
- Section Officer (Despatch)
- Section Officer Copying)
- Section Officer (Paper Book)
- Incharge, (Writ Appeal)
- S.W.

NOT READY PENDING CASES LIST OF DA-12 AS ON 21-04-2014 (RED CATEGORY) (TOTAL RECORDS =50)

ANNEX - R-17

(195)

No.	Case Details	Pet Name	Res Name	Subhead	Last/Next Date	Computer Generated Tent. Date	Last Order
0	WP/3788/2003	DILIP SHRIMALI	THE STATE OF M.P. AND ORS.		20-03-2006	13-03-2014	
1	WP/4213/2003	VIPIN TIWARI	THE STATE OF M.P. AND ORS.		21-03-2005	13-03-2014	
2	WP/4971/2003	DINESH KUMAR TIWARI AND ORS.	JOINT DIRECTOR OF TECH. EDU, BPL & ORS	[FRESH (FOR ADMISSION) - CIVIL CASES]	10-02-2014	13-03-2014	List After (3)-Ord dt:10/02/2014
3	WP/10355/2005	SMT ANJANA MATHUR	THE STATE OF MADHYA PRADESH	[FOR DELIVERY OF JUDGEMENT]	31-07-2013	20-03-2014	Heard & Reserved-Ord dt:25/07/2013
4	WP/14665/2006	ANIL BANSAL	THE STATE OF MADHYA PRADESH		19-04-2007	21-03-2014	
5	WP/1754/2007	SUBHADRA	SAVITA	[WRIT PETITIONS]	28-02-2012	26-03-2014	
6	WP/1765/2007	GIRJESH KUMAR KHARE	MP ROAD TRANSPORT CORP.		00-00-2000	26-03-2014	
7	WP/1785/2007	BHAGWAT BHAIU NAGPURE	THE STATE OF MADHYA PRADESH		06-08-2007	21-03-2014	ORDER PASSED ..11/05/2007
8	WP/3437/2007	HIGH COURT ADV.BAR ASSOCIATION	THE STATE OF MADHYA PRADESH	[OTHER MATTERS]	28-02-2012	21-03-2014	drooped-Ord dt:28/02/2012
9	WP/3937/2007	MANJU DEVANGAN	THE STATE OF MADHYA PRADESH	[WRIT PETITIONS]	15-12-2011	26-03-2014	CASE DISPOSED OF ..26/06/2008
10	WP/6116/2007	ADAY BATHAM	MADHYA PRADESH STATE ELEC. BOARD		16-05-2007	27-03-2014	ADMIT ..16/05/2007
11	WP/6117/2007	MAMTA SONI	MADHYA PRADESH STATE ELECTR.BOARD		16-05-2007	27-03-2014	ADMIT ..16/05/2007
12	WP/6187/2007	DR. MANISH DUDANI	THE STATE OF MADHYA PRADESH		06-05-2008	24-03-2014	.12/08/2008

4	WP/17145/2007	SMT. PRABHA GOMASTA	THE STATE OF MADHYA PRADESH	[WRIT PETITIONS]	06-11-2012	28-03-2014	
5	WP/10301/2008	RAJESH JAUHRI	UNION OF INDIA	[FRESH (FOR ADMISSION) - CIVIL CASES]	07-01-2014	26-03-2014	Other (list after decesion of sjp)-Ord dt:07/01/2014
6	WP/10344/2008	NEPAL SINGH	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-02-2014	02-04-2014	IA Allowed-Ord dt:12/02/2014
7	WP/14761/2008	V.C.DUBEY	THE STATE OF MADHYA PRADESH	[ORDERS]	04-02-2014	03-04-2014	
8	WP/12261/2009	MAKSUDAN PRASA VERMA	PRINCIPAL THE STATE OF MADHYA PRADESH	[FINAL HEARING IN MOTION STAGE]	22-11-2012	03-04-2014	Adjourned-Ord dt:22/11/2012
9	WP/1299/2009	SANJAY KUMAR JHA	D.A.V.COLLEGE MANAGING COMMITTEE	[FINAL HEARING IN MOTION STAGE]	17-07-2013	03-04-2014	List After After S.L.P weeks-Ord dt:17/07/2013
0	WP/9427/2009	RAM LAKHAN SAKET	SECRETARY THE STATE OF MADHYA PRADESH	[MISCELLANEOUS MATTERS]	25-10-2013	09-04-2014	IA ForLRS. Allowed-Ord dt:18/03/2013
1	WP/13861/2009	SMT. NIRMLA DUBEY	SECRETARY THE STATE OF MADHYA PRADESH	[MISCELLANEOUS MATTERS]	28-04-2010	09-04-2014	Disposed Off-Ord dt:28/04/2010
2	WP/1496/2010	SURESH PRASAD DWIVEDI	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	23-02-2011	10-04-2014	Disposed Off-Ord dt:23/02/2011
3	WP/10133/2010	SHAKIR ALI	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	24-03-2014	21-04-2014	Other (Admit), List After (4)-Ord dt:24/03/2014
4	WP/12218/2010	SMT. SANDHYA PATEL	SECRETARY THE STATE OF MADHYA PRADESH	[MISCELLANEOUS MATTERS]	26-11-2010	15-04-2014	7 days-Ord dt:26/11/2010
5	WP/12219/2010	POONAM CHAND MALVIYA	SECRETARY THE STATE OF MADHYA PRADESH	[INCREMENT MATTERS]	05-05-2011	15-04-2014	Disposed Off-Ord dt:10/09/2010
6	WP/14492/2010	SMT. CHANDARANI MISHRA	SMT. SUDESH KOHLI	[MISCELLANEOUS MATTERS]	30-04-2013	15-04-2014	List After 2 weeks-Ord dt:30/04/2013
7	WP/3141/2011	VIVEK SETIA PROPRIETOR	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	21-01-2014	17-04-2014	December 2013-Ord dt:11/11/2013

110

28	WP/3187/2011	DR. SUBHASH TIWARI	THE STATE OF MADHYA PRADESH	[INTERIM MATTERS]	24-01-2014	17-04-2014	Adjourned-Ord dt:30/11/2013
29	WP/5450/2011	RAJENDRA KUMAR KHARE	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	22-01-2014	17-04-2014	Adjourned-Ord dt:30/11/2013
30	WP/10037/2011	FUELCOPOWER & MINING LIMITED	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	05-04-2014	21-04-2014	List along with case (WP59602011), Week Commencing (21/04/2014)-Ord dt:05/04/2014
31	WP/16968/2011	SMT. DISHA KARAMCHANDANI	THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) - CIVIL CASES]	10-10-2011	22-04-2014	Disposed Off-Ord dt:10/10/2011
32	WP/1766/2012	JAI PRAKASH DWIVEDI	THE STATE OF MADHYA PRADESH	[ORDERS]	07-04-2014	11-04-2014	List along with case (wp17622012), List for Final hearing / Admit-Ord dt:07/04/2014
33	WP/1799/2012	DR. JAGAT PRATAP SINGH BAGHEL	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	17-02-2014	02-04-2014	Dismissed not complying condition order-Ord dt:17/02/2014
34	WP/6323/2012	M/S EASTERN MINERALS	THE DIVISIONAL DY. COMMISSIONER COMMERCIAL TAX	[COMMON ORDERS]	03-02-2014	17-03-2014	Dismissed not complying condition order (03/02/2014)-Ord dt:03/02/2014
35	WP/13361/2012	SMT. LALITA DEVI	THE STATE OF MADHYA PRADESH	[ORDERS]	12-03-2014	14-03-2014	List for Final hearing / Admit-Ord dt:12/03/2014
36	WP/2791/2013	DR. HANUMAN PRASAD DUBEY	THE COMMISSIONER BHARTIYA CHIKITSA PADDHATI AVAM	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	28-01-2014	14-03-2014	List after service-Ord dt:28/01/2014
37	WP/5046/2013	DALPRATAP SINGH	MOTILAL SINGH	[COMMON ORDERS]	03-03-2014	16-04-2014	Dismissed not complying condition order-Ord dt:03/03/2014
38	WP/5052/2013	JYOTI PANDYA	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	24-02-2014	09-04-2014	Dismissed not complying condition order-Ord dt:24/02/2014

19	WP/5072/2013	MAHILA BAHU UDDESHIYA SAHKARI SAMITI MARYADIT PIPARAKHOR AND BHARRI FAIR PRICE SHOP	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	05-04-2014	07-04-2014	Dismissed with peremptory order-Ord dt:05/04/2014
10	WP/5093/2013	LAXMAN ADOPTED	GULAB BAI	[COMMON ORDERS]	29-01-2014	14-03-2014	Dismissed not complying condition order (29-01-2014)-Ord dt:29/01/2014
11	WP/7313/2013	KU. RUCHI PATEL	GOVT. MAN KUNWAR BAI ARTS AND COMMERCE AUTONOMOUS COLLEGE	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	28-01-2014	14-03-2014	Other (Admit)-Ord dt:28/01/2014
12	WP/11910/2013	ANURAG GUPTA	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	24-02-2014	09-04-2014	Dismissed not complying condition order- Ord dt:24/02/2014
13	WP/16600/2013	K.N. SHUKLA	GOVT. OF INDIA	[COMMON ORDERS]	04-03-2014	15-04-2014	Dismissed not complying condition order- Ord dt:04/03/2014
14	WP/926/2014	RAKESH SHUKLA	SOUTH EASTERN COAL FIELD LTD. THE CHAIRMAN CUM MANAGING DIRECTOR	[FRESH (FOR ADMISSION) - CIVIL CASES]	27-01-2014	13-03-2014	Admit, Notice-Ord dt:27/01/2014
15	WP/941/2014	LAKHAN LAL VERMA	PRINCIPAL SECRETARY SCHOOL EDUCATION DEPTT. THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) - CIVIL CASES]	28-01-2014	14-03-2014	Admit, Notice (returnable 4 weeks.)-Ord dt:28/01/2014
16	WP/954/2014	RAMSINGH	LABOUR COURT THE PRESIDING OFFICER	[FRESH (FOR ADMISSION) - CIVIL CASES]	20-01-2014	06-03-2014	Records Called-Ord dt:20/01/2014
17	WP/959/2014	RAM PRATAP TIWARI	SECRETARY TRIBAL WELFARE DEPARTMENT THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) - CIVIL CASES]	04-02-2014	21-03-2014	Other (decided on 28/01/2014)-Ord dt:04/02/2014
18	WP/970/2014	ANAND KUMAR DUBEY	SECRETARY PANCHAYAT AND RURAL DEVELOPMENT DEPT. THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) - CIVIL CASES]	24-01-2014	10-03-2014	List along with case (WP 154372012), Admit, Notice-Ord dt:24/01/2014
19	WP/986/2014	BHAGWANIIYA	DWARAM	[COMMON ORDERS]	03-02-2014	20-03-2014	Dismissed not complying condition order

SO	W/P/984/2014	DASHRATH SINGH	PRINCIPAL SECRETARY JAIL DEPARTMENT THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) CIVIL CASES]	31-01-2014	17-03-2014	Admit. Notice-Ord dt:31/01/2014	(03/02/2014)-Ord dt:03/02/2014	

2-02-2014

100

200

ANNEX - R.18

Not Ready Pending Cases List of DA - 12.
TOTAL RECORDS =19

No.	Case Details	Pet Name	Res Name	Subhead	Last/Next Date	Computer Generated Tentative Date	LastOrder
1	WP/4971/2003	DINESH KUMAR TIWARI AND ORS.	JOINT DIRECTOR OF TECH. EDU. BPL & ORS	[FRESH (FOR ADMISSION)- CIVIL CASES]	10-02-2014	13-03-2014	List After (3)-Ord dt:10/02/2014
2	WP/28048/2003	NARAYAN SINGH	THE UNION OF INDIA & ORS.	[PUBLIC INTEREST LITIGATION - CIVIL]	21-04-2014	21-04-2014	List on (21/04/2014)-Ord dt:17/04/2014
3	WP/14665/2006	ANIL BANSAL	THE STATE OF MADHYA PRADESH		19-04-2007	21-03-2014	
4	WP/1765/2007	GIRJESH KUMAR KHARE	MP ROAD TRANSPORT CORP.		00-00-2000	26-03-2014	
5	WP/1785/2007	BHAGVAT BHAI NAGPURE	THE STATE OF MADHYA PRADESH		06-08-2007	21-03-2014	ORDER PASSED .11/05/2007
6	WP/6187/2007	DR. MANISH DUDANI	THE STATE OF MADHYA PRADESH		06-05-2008	24-03-2014	.12/08/2008
7	WP/1537/2008	M/S SELVEL PUBLICITY AND CONSULTANTS PVT	THE MUNICIPAL CORPORATION BHOPL	[MORE THAN TEN CASES GROUP/BUNCH MATTERS - CIVIL]	21-04-2014	24-03-2014	List for Final hearing / Admit-Ord dt:20/03/2014
8	WP/10301/2008	RAJESH JAHRU	UNION OF INDIA	[FRESH (FOR ADMISSION) - CIVIL CASES]	07-01-2014	26-03-2014	Other (list after decision of sfp)-Ord dt:07/01/2014
9	WP/1261/2009	MAKSUDAN PRASA VERMA	PRINCIPAL THE STATE OF MADHYA PRADESH	[FINAL HEARING IN MOTION STAGE]	22-11-2012	07-01-2013	Other (list after decision of wa)-Ord dt:22/11/2012
10	WP/1299/2009	SANJAY KUMAR JHA	D A V COLLEGE MANAGING COMMITTEE	[FINAL HEARING IN MOTION STAGE]	17-07-2013	02-09-2013	Other (list after the decision of the sfp 11431/2013)-Ord dt:17/07/2013
11	WP/5794/2010	O.P.SILORIVA	UNION OF INDIA	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	21-04-2014	23-04-2014	List for Final hearing / Admit-Ord dt:21/04/2014
12	WP/1799/2012	DR. JAGAT PRATAP SINGH BAGHEL	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	17-02-2014	02-04-2014	Dismissed not complying condition order-Ord dt:17/02/2014
13	WP/6323/2012	M/S EASTERN MINERALS	THE DIVISIONAL DY. COMMISSIONER COMMERCIAL TAX	[COMMON ORDERS]	03-02-2014	17-03-2014	Dismissed not complying condition order (03/02/2014)-Ord dt:03/02/2014
14	WP/5046/2013	DALPRATAP SINGH	MOTILAL SINGH	[COMMON ORDERS]	03-03-2014	16-04-2014	Dismissed not complying condition order-Ord dt:03/03/2014
15	WP/5052/2013	JYOTI PANDYA	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	24-02-2014	09-04-2014	Dismissed not complying condition order-Ord dt:24/02/2014

5	W/P/3072/2013	MAHILA BAHU UDDESHYA SAHKARI SAMITI MARIYADITI PIPARAKHOR AND BHARRI FAIR PRICE SHOP	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	05-04-2014	07-04-2014	Dismissed with peremptory order-Ord dt:05/04/2014
7	W/P/11910/2013	ANURAG GUPTA	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	24-02-2014	09-04-2014	Dismissed not complying condition order-Ord dt:24/02/2014
3	W/P/16000/2013	K.N. SHUKLA	GOVT. OF INDIA	[COMMON ORDERS]	04-03-2014	15-04-2014	Dismissed not complying condition order-Ord dt:04/03/2014
1	W/P/21140/2013	BHEERAJ KACHRI	THE STATE OF MADHYA PRADESH	[DIRECTION MATTERS]	20-12-2013	27-01-2014	Other (list after decision of wa - 543/2013)-Ord dt:12/12/2013

201

Ready Pending Cases List of DA
TOTAL RECORDS =1572

No.	Case Details	Pet Name	Res Name	SubHead	Last/Next Date	Computer Generated Tentative Date	LastOrder
01	W/P/3740/2008	FISH FARMERS DEVELOPMENT AGENCY	MOTILAL RAJAK	[FRESH (FOR ADMISSION) - CIVIL CASES]	02-04-2014	02-04-2014	ADJOURNED. 11/04/08
02	W/P/3741/2008	FISH FARMERS DEVELOPMENT AGENCY	RAMESH KUMAR YADAV	[FRESH (FOR ADMISSION) - CIVIL CASES]	02-04-2014	02-04-2014	ADJOURNED. 16/04/08

Sum

NOT READY PENDING CASES LIST OF DA -12 ON 23-04-2014 (ORANGE)

TOTAL RECORDS =79

202

No.	Case Details	Pet Name	Res Name	SubHead	Last/Next Date	Computer Generated Tentative Date	LastOrder
	WP/4084/2003	MAHENDRA KUMAR KOSHITA	THE STATE OF M.P. AND ORS.	(COMMON ORDERS)	24-03-2014	05-05-2014	Dismissed not complying condition order-Ord dt:24/03/2014
	WP/27227/2003	AZAD ROADLINE SHABDOL	SOUTH EASTERN COAL FIELDS LTD.	ADMISSION MATTERS MORE THAN 10 YEARS OLD	17-04-2014	05-05-2014	Appropriate Bench, Week Commencing (05/05/2014)-Ord dt:17/04/2014
	WP/10202/2005	SMT TALITA	DOFCCHAIRMAN	(COMMON ORDERS)	21-04-2014	16-06-2014	List on 14/06/2014-Ord dt:21/04/2014
	WP/10468/2005	AYODHYA PRASAD VISHWAKARMA	SUPERINTENDENT OF POLICE	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 14/06/2014-Ord dt:15/04/2014
	WP/18818/2006	BARU LAL	BHARAT HEAVY ELECTRONICS LTD. BHOPAL	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 14/06/2014-Ord dt:15/04/2014
	WP/6154/2007	SMT RACHANA TIWARI	THE STATE OF MADHYA PRADESH	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 14/06/2014-Ord dt:21/04/2014
	WP/8319/2007	THE STATE OF MADHYA PRADESH	ARUN PRATAP SINGH	(COMMON ORDERS)	21-04-2014	16-06-2014	List on 14/06/2014-Ord dt:15/04/2014
	WP/1518/2008	BHAGONI	THE STATE OF MADHYA PRADESH	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 14/06/2014-Ord dt:21/04/2014
	WP/8128/2008	PARASNATH PANDEY	SMT. PARBATI DEVI	(COMMON ORDERS)	21-04-2014	16-06-2014	List on 14/06/2014-Ord dt:21/04/2014
	WP/5021/2009	DR. V. M. BHAN	UNION OF INDIA	(ORDERS)	09-04-2014	16-06-2014	IA Allowed-Ord dt:09/04/2014
	WP/13870/2009	JAGDISH PRASAD PATEL	THE STATE OF MADHYA PRADESH	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 14/06/2014-Ord dt:15/04/2014
	WP/13871/2009	PRATAP SINGH	PRINCIPAL SECRETARY THE STATE OF MADHYA PRADESH	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 14/06/2014-Ord dt:15/04/2014
	WP/5420/2011	BALA PRASAD SHUKLA	SMT. GYANNA BAI	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 14/06/2014-Ord dt:15/04/2014
	WP/12318/2011	GENERAL MANAGER (R AND R)	BAI KISHAN	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 14/06/2014-Ord dt:15/04/2014
	WP/1725/2012	B.M. SHARMA	THE STATE OF MADHYA PRADESH	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
	WP/4055/2012	SMT. KALA BAI	LEARNED REGISTRAR GENERAL	(AFTER NOTICE FOR ADMISSION) - CIVIL CASES)	25-03-2014	08-05-2014	List on (08/05/2014)-Ord dt:25/03/2014
	WP/6305/2012	SHAMIMUDDIN	THE STATE OF MADHYA PRADESH	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
	WP/6336/2012	DR. HARSH DIXIT	THE STATE OF MADHYA PRADESH	(AFTER NOTICE FOR ADMISSION) - CIVIL CASES)	22-04-2014	28-04-2014	Other (Admiv), List on (28/04/2014)-Ord dt:22/04/2014
	WP/6391/2012	ARUN KUMAR DIXIT	PRESIDING OFFICER, LABOUR COURT,	(COMMON ORDERS)	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
	WP/8651/2012	SHIVENDRA BHUSHAN	THE STATE OF MADHYA PRADESH	(ORDERS)	07-04-2014	16-06-2014	Admiv, Notice, IA Allowed (3868/20143869/2014)-Ord dt:07/04/2014

1	WP/13591/2012	ASHOK KUMAR MISHRA	UNION OF INDIA	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
2	WP/17961/2012	NASEEM BAIG	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	27-01-2014	28-04-2014	List After (2)-Ord dt:27/01/2014
3	WP/17973/2012	DR. J.S CHHABRA	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	25-02-2014	28-04-2014	Adjourned-Ord dt:25/02/2014
4	WP/20236/2012	RAMESHWAR SINGH GOND	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
5	WP/20271/2012	GURUSHARAN DAS KUSHWAHA	THE MANAGING DIRECTOR	[COMMON ORDERS]	21-04-2014	16-06-2014	List on 15/06/2014-Ord dt:21/04/2014
5	WP/323/2013	SANJEET KUMAR JAIN	THE HIGH COURT OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	02-04-2014	13-05-2014	List on (13/05/2014)-Ord dt:02/04/2014
7	WP/329/2013	SHEKH RAFEEK	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	08-01-2014	29-04-2014	List along with case (conc 6402013)-Ord dt:08/01/2014
3	WP/386/2013	SHAM SHEER SINGH	DHANRAJ SINGH	[ORDERS]	21-04-2014	28-04-2014	Week Commencing (28/04/2014)-Ord dt:21/04/2014
2	WP/2705/2013	SMT. SHAKUNTALA	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
2	WP/2720/2013	IMRAN AHMAD QURESHI	MUNICIPAL CORPORATION	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
1	WP/2726/2013	KAILASH YADAV	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	21-04-2014	16-06-2014	List on 15/06/2014-Ord dt:21/04/2014
2	WP/2748/2013	KAUSHAL KISHORE PANDEYA	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	26-03-2014	09-05-2014	List on (09/05/2014)-Ord dt:26/03/2014
3	WP/2756/2013	RAJENDRA KUMAR PANDEY	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	02-04-2014	16-06-2014	Notice-Ord dt:02/04/2014
4	WP/5004/2013	NEW INDIA ASSURANCE COMPANY LTD	SMT. RAM KUMARI PATEL	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	14-03-2014	29-04-2014	Other (Admit/I.R.Continue)-Ord dt:14/03/2014
5	WP/5042/2013	SMT. GAAYATRI THAKUR	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	21-04-2014	16-06-2014	List on 15/06/2014-Ord dt:21/04/2014
5	WP/7301/2013	MANOJ KUMAR GUPTA	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	22-04-2014	16-06-2014	List on 16/06/2014-Ord dt:22/04/2014
7	WP/7324/2013	DEBARAMDAS MISHRA	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	03-01-2014	30-04-2014	Other (Admit. List after 3 weeks.)-Ord dt:03/01/2014
3	WP/7333/2013	SHIROMANI PRACIS	DIST. AND SESSIONS JUDGE	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
2	WP/7335/2013	SMT. NIRMALA MISHRA	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	03-01-2014	30-04-2014	Other (Admit. List after 4 weeks.)-Ord dt:03/01/2014
2	WP/7350/2013	CHIEF EXECUTIVE OFFICER	DWARAKA PRASAD PATHAK	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	03-01-2014	30-04-2014	Other (Admit. List after 4 weeks.)-Ord dt:03/01/2014
1	WP/7373/2013	ANITA TIWARI	THE STATE OF MADHYA PRADESH	[ORDERS]	11-02-2014	30-04-2014	IA Rejected (1259/2014)-Ord

2	WP/7393/2013	SONELAL CHADHAR	THE STATE OF MADHYA PRADESH	[FRESH FOR ADMISSION] - CIVIL CASES]	03-01-2014	30-04-2014	Notice-Ord dt:03/01/2014
1	WP/7396/2013	RAJESH KUMAR LAKHERA	SMT. ASHA PRAKASH LAKHERA	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
1	WP/9617/2013	UMAKANT DIXIT	THE HIGH COURT OF M.P.	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	27-03-2014	12-05-2014	List on 12/05/2014-Ord dt:27/03/2014
5	WP/9624/2013	HAR PRASAD MISHRA	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	10-01-2014	30-04-2014	Adjourned-Ord dt:10/01/2014
5	WP/9650/2013	RAMCHART SHARMA	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
7	WP/9656/2013	NAWAL KISHORE SHARMA	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	23-01-2014	30-04-2014	List for Final hearing / Admit (4 week time fr continue)-Ord dt:23/01/2014
3	WP/9673/2013	RNDRADEV CHATURVEDI	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	21-04-2014	16-06-2014	List on 15/06/2014-Ord dt:21/04/2014
2	WP/11909/2013	BN REFERENCE (IN VIEW OF C.O. D. 02607/2013)	CEO, CANTONMENT BOARD	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	16-04-2014	18-06-2014	List on (18/06/2014)-Ord dt:16/04/2014
2	WP/11962/2013	RAJISUDDIN	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
1	WP/11973/2013	KRISHNAVALLABH YADAV	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	11-02-2014	01-05-2014	IA Allowed (for vacating stay)-Ord dt:11/02/2014
2	WP/11974/2013	SANJAY TIWARI	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	21-04-2014	16-06-2014	List on 15/06/2014-Ord dt:21/04/2014
3	WP/14260/2013	UDAY BHAN TIWARI	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
4	WP/14274/2013	GANESH PRASAD SAREAM	ADDITIONAL COMMISSIONER, JABALPUR DIVISION, JABALPUR (M.P.)	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	05-02-2014	01-05-2014	List for Final hearing / Admit-Ord dt:05/02/2014
5	WP/14280/2013	KU. SHAILY GUTA	BOARD OF SECONDARY EDUCATION	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
5	WP/16517/2013	ANIT SHrivASTYA	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
7	WP/16518/2013	DR. OMPRAKASH AGRAWAL	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
8	WP/16519/2013	SIYARAM RAGHUVANSHI	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
9	WP/16547/2013	NOROTAM DAS BAIRAGI	THR CENTRAL WAREHOUSING CORPORATION	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
0	WP/16556/2013	HARKEESH SINGH GOND	THE STATE OF MADHYA PRADESH	[ORDERS]	12-02-2014	02-05-2014	List along with case (wa 5812013)-Ord dt:12/02/2014
1	WP/16560/2013	MANGAL SINGH GOND	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	15-01-2014	02-05-2014	Adjourned-Ord dt:15/01/2014
2	WP/16561/2013	DINESH PRASAD DWIVEDI	THE STATE OF MADHYA PRADESH	[AFTER NOTICE FOR ADMISSION] - CIVIL CASES]	15-01-2014	02-05-2014	Adjourned-Ord dt:15/01/2014

201

1	WP/16564/2013	TEJ RAJ CHATURVEDI @ TEJ RAJ SINGH CHATURVEDI	HIGH COURT OF M.P. JABALPUR	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	28-03-2014	09-05-2014	List on (09/05/2014)-Ord dt:28/03/2014
2	WP/16567/2013	SMT. SUMITRA NAMDEO	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	21-04-2014	16-06-2014	List on 16/06/2014-Ord dt:21/04/2014
3	WP/18840/2013	MAHURUDHAR NAYAR	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	10-01-2014	02-05-2014	List After (4)-Ord dt:10/01/2014
4	WP/18863/2013	RAHISH AHMAD	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
5	WP/18871/2013	AYUSH JAIN	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	22-04-2014	16-06-2014	List After (4)-Ord dt:22/04/2014
6	WP/18897/2013	MANOJ GUPTA	THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) - CIVIL CASES]	03-01-2014	02-05-2014	Notice-Ord dt:03/01/2014
7	WP/21101/2013	ISANJAY SINGH	THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
8	WP/21109/2013	ASHOK KUMAR PANDIT @ BABLU MAHARAJ	THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) - CIVIL CASES]	21-04-2014	16-06-2014	Admit. Notice-Ord dt:21/04/2014
9	WP/21161/2013	DAYANAND TRIPATHI	THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) - CIVIL CASES]	13-01-2014	05-05-2014	Admit. Notice, Other (returnable 6 weeks.)-Ord dt:13/01/2014
10	WP/21167/2013	SMT. SULTANA BI	SMT. KHATUN BI	[FRESH (FOR ADMISSION) - CIVIL CASES]	08-01-2014	05-05-2014	Heard-Ord dt:08/01/2014
11	WP/21182/2013	BALMIK	RAMNIWAS	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
12	WP/21195/2013	PRAKASH DAS BAIRAGI	THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	16-04-2014	30-06-2014	List on (30/06/2014)-Ord dt:16/04/2014
13	WP/903/2014	PRADEEP KUMAR MISHRA	REGIONAL MANAGER STATE BANK OF INDIA	[ORDERS]	22-04-2014	06-05-2014	List After (02)-Ord dt:22/04/2014
14	WP/930/2014	RAMASHANKAR VIASHY	CHIEF MANAGING DIRECTOR NORTHERN COAL FIELDS LIMITED	[FRESH (FOR ADMISSION) - CIVIL CASES]	28-01-2014	05-05-2014	List for Final hearing / Admit-Ord dt:28/01/2014
15	WP/931/2014	MUNNA YADAV	SECRETARY HOME DEPARTMENT THE STATE OF MADHYA PRADESH	[FRESH (FOR ADMISSION) - CIVIL CASES]	27-03-2014	05-05-2014	Week Commencing (05/05/2014)-Ord dt:27/03/2014
16	WP/972/2014	PREMVAH SONDIYA	SECRETARY WOMEN AND CHILD DEVELOPMENT DEPARTMENT THE STATE OF MADHYA PRADESH	[COMMON ORDERS]	15-04-2014	16-06-2014	List on 15/06/2014-Ord dt:15/04/2014
17	WP/992/2014	JTS PARTNER MOHAN AWASTHI SO SHERI RAM DAYHAL AWASTHI M/S GALAXY DEVELOPERS	SECRETARY PANCHAYAT AND RURAL DEVELOPMENT DEPARTMENT THE STATE OF MADHYA PRADESH	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	04-04-2014	02-05-2014	List After (4)-Ord dt:04/04/2014

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Ready Pending Cases List of DA-12 (Green), TOTAL RECORDS = 1580

Green Category

Total 1514

No.	Case Details	Pet Name	Res Name	SubHead	Last/Next Date	Computer Generated Tentative Date	LastOrder
1	WP/3604/2003	HARI NARAYAN MALVIYA	HIGH COURT OF M.P. AND ANR	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-04-2014	13-03-2014	ADJOURNED {AK}..16/03/2005
2	WP/3611/2003	V.B UPADHYAY	THE STATE OF M.P. AND ANR	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	21-04-2014	15-04-2014	Drop-Ord dt:09/04/2014
3	WP/3633/2003	OIL & FOOD PRODUCTS WORKERS UNION	S.M. DYECHEM LTD.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	ANOTHER BENCH ..16/08/2007
4	WP/3636/2003	D.G.MANKAR	M.P STATE WAREHOUSING CORP. AND ORS	[CASES OF SENIOR CITIZENS - CIVIL CASES]	07-04-2014	13-03-2014	DISPOSED OFF...08/04/2004...(ID)
5	WP/3640/2003	RAMESHWAR	W.C.L. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	List After a weeks-Ord dt:15/02/2012
6	WP/3695/2003	VijAY BAHADUR SINGH	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	I.A.FOR.URGENTALLOWED. 17/09/07
7	WP/3718/2003	SMT. PYARI BAI	MPEB AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	02-01-2014	13-03-2014	I.A.ALLOW . 08/09/08
8	WP/3742/2003	RAKESH KUMAR GUPTA AND ORS	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	Week Commencing 12/3/2012-Ord dt:13/02/2012
9	WP/3743/2003	URMIJA GUPTA	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	List on fh-Ord dt:29/08/2011
10	WP/3753/2003	HARJOM SHARMA	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	07-04-2014	13-03-2014	AFTER 6 WEEK ..26/07/2006
11	WP/3764/2003	CHIEF ENGINEER, P.H.E.,BHOPAL AND ANR	ISRAR KHAN AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	25-02-2014	13-03-2014	Records Called-Ord dt:01/11/2013
12	WP/3777/2003	SANJAY KUMAR DUBEY AND ORS	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	FH .04/01/2007
13	WP/3784/2003	MPEB AND ORS	INDRAMANI PRASAD TIWARI	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	ADJOURNED {AK}..25/02/2005
14	WP/3787/2003	SUSHIL KUMAR SHRIVASTAVA	THE STATE OF M.P. AND ORS	[CASES OF SENIOR CITIZENS - CIVIL CASES]	03-03-2014	13-03-2014	..11/07/2008
15	WP/3807/2003	MUKUND LAL AHIRWAR	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	List on fh-Ord dt:02/11/2011
16	WP/3835/2003	S C JAIN AND ANR	STATE INDUSTRIAL COURT, INDORE AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	24-02-2014	13-03-2014	ADJOURNED {A2}..07/02/2005
17	WP/3878/2003	SOMENDRA KUMAR SAHA	S.E.C.L. AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	10-03-2014	10-03-2014	List After (3)-Ord dt:20/01/2014
18	WP/3913/2003	KU. SUMAN GUPTA	THE STATE OF M.P. AND ORS	[OTHER THAN ABOVE - CIVIL]	07-04-2014	13-03-2014	List After 2week weeks-Ord dt:02/07/2013
19	WP/3918/2003	JAGESHWAR PRASAD PATHAK	M.P.S.R.T.C. AND ANR	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	24-03-2014	13-03-2014	Adjourned-Ord dt:30/11/2013
20	WP/3923/2003	MANOJ KUMAR SHRIVASTAVA	THE STATE OF M.P. AND ANR	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	07-04-2014	18-03-2014	List After (04)-Ord dt:18/02/2014
21	WP/3982/2003	MRS SURYA AGROLS LTD.	MOHD. SHAMID KHAN AND ANR	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	List Next Week-Ord dt:15/02/2012
22	WP/3991/2003	KU SAFIA KHATOON QURESHI	NAGAR PALIKA PARISAD BETUL & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	Put up in Due Course-Ord dt:26/08/2013
23	WP/4005/2003	HARBINDER SINGH & ORS	BOARD OF REVENUE, GWALIOR AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	List After four week/* stay continue weeks-Ord

15	WP/4411/2003	M/S LARSEN & TOUBRO LTD.	THE ADDL. COMMISSIONER, BHOPAL & ORS.	[TAXATION]	19-03-2014	13-03-2014	BEFORE REGULAR BENCH..22/08/2008
14	WP/4396/2003	HARMINDER SINGH AND ORS.	BOARD OF REVENUE & ORS.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	List After four week/* stay continue weeks-Ord dt:0
13	WP/4389/2003	S.K. BAUFAL AND ORS.	THE UNION OF INDIA & ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	05-05-2014	13-03-2014	NOTICE ISSUE (RN)..12/12/2004
12	WP/4378/2003	MUKUND KUMAR CHANDELA	THE ADDL. COMMISSIONER, JABALPUR & ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	List on sept/11-Ord dt:19/08/2011
11	WP/4335/2003	HEG LTD (POWER DIVISION) HOSHANGABAD	P.O., LABOUR COURT NO.2,BHOPAL AND ANR.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	07-04-2014	05-05-2014	List on th-Ord dt:28/09/2012
10	WP/4333/2003	DATTATREYA URBHOKTA SAHKARI BHANDAR	THE COLLECTOR, JABALPUR AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	List for Final hearing / Admit-Ord dt:20/02/2014
9	WP/4300/2003	ROOP SINGH PAHJAR	M.P. KRISHI UPAL MANDI	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	F.H. IN DEU COURSE 21/11/07
8	WP/4287/2003	INDERVEER SINGH CHOQUHAN	THE UNION OF INDIA & ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	07-04-2014	05-05-2014	Other (appropriate single bench)-Ord dt:19/03/2014
7	WP/4256/2003	VIDYA DATT DWIVEDI	THE STATE OF M.P. AND ORS.	[ORDERS]	23-04-2014	23-06-2014	Notice, Week Commencing (23/06/2014)-Ord dt:23/04/2014
6	WP/4222/2003	M.P.RAJYA NAGRIK AAPPURTI NIGAM AND ORS	M.P STATE CIVIL SUPPL. CORP. LTD. & ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	07-04-2014	13-03-2014	ADMIT. NOTICE ISSUE,STAY(HK)..24/07/2003
5	WP/4218/2003	SMT MANGLA SHARMA	THE STATE OF M.P. AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	07-04-2014	07-04-2014	List on th-Ord dt:11/01/2012
4	WP/4199/2003	HARRAM PATEL	M.D. M.P STATE AGRICULTURE MARKE. & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	Adjourned-Ord dt:15/03/2013
3	WP/4177/2003	MOHD. RASHID AND ORS.	THE UNION OF INDIA & ORS.	[CASES OF SENIOR CITIZENS - CIVIL CASES]	03-03-2014	13-03-2014	List After one weeks-Ord dt:29/01/2013
2	WP/4168/2003	KAILASH NARAYAN SAXENA	THE STATE OF M.P. AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	07-04-2014	07-04-2014	ADJOURNED. 29/01/08
1	WP/4165/2003	GURUSHARAN SINGH AND ORS.	THE UNION OF INDIA & ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	ADJOURNED. 19/09/07
0	WP/4141/2003	LALLURAM KEWAT	THE STATE OF M.P. AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	ADMIT. NOTICE ISSUE,STAY(KH)..23/07/2003
9	WP/4110/2003	M/S COMMERCIAL ENGINEERING & BODY & ORS	ADDL.COMMSNR., COMMERCIL. TAX JBP & ANR.	[TAXATION]	03-03-2014	13-03-2014	ADJOURNED ..20/09/2006
8	WP/4107/2003	M/S COMMERCIAL ENGINEERING & BODY & ORS	ADDL. COMMSNR. COMMERCIAL TAX,JBP & ANR	[TAXATION]	03-03-2014	13-03-2014	ADJOURNED ..20/09/2006
7	WP/4093/2003	DEEPAK KUMAR GAUR	STATE BANK OF INDIA AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	03-03-2014	13-03-2014	AFTER I/A WEEK ..15/01/2007
6	WP/4037/2003	HEMCHAND JAIN	THE STATE OF M.P. AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	05-05-2014	05-05-2014	List After (02)-Ord dt:21/04/2014
5	WP/4030/2003	OM PRAKASH DUBEY	THE STATE OF M.P. AND ORS.	[CASES OF SENIOR CITIZENS - CIVIL CASES]	03-03-2014	13-03-2014	Week Commencing 25/6/12-Ord dt:02/05/2012
4	WP/4026/2003	LAKHAN SINGH YADAV	THE STATE OF M.P. AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL.]	28-03-2014	13-03-2014	I/A Rejected-Ord dt:18/02/2014

207

6	WP/4413/2003	SHIVCHARAN PRALAPATI	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	List After 4 weeks-Ord dt:15/02/2012
7	WP/4448/2003	DHANVAN TI BAI	THE STATE OF M.P. AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	01-04-2014	14-03-2014	Not Reached -Ord dt:12/03/2014
8	WP/4507/2003	NEELAM CHAND GAIBHIVE	THE M.P.STATE CO-OP. S.C.FINANCE & DEV	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	List on feb 2012-Ord dt:18/1/2011
9	WP/4529/2003	DR. SHYAM SUNDER SHARMA	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	AFTER 3 WEEK .03/05/2006
0	WP/4537/2003	SHAKUNTALA CHATTERJEE	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	07-04-2014	07-04-2014	List After 4 weeks-Ord dt:01/02/2012
1	WP/4580/2003	MAHENDRA SINGH KARCHOLI	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	10-02-2014	13-03-2014	List for Final hearing / Admit-Ord dt:16/01/2014
2	WP/4596/2003	MRS MEENAKSHI JAIN	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	List After 2week return addr weeks-Ord dt:05/07/
3	WP/4605/2003	DR. GANESH PRASAD AGRAWAL	THE STATE OF M.P. AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	29-04-2014	09-04-2014	List After (4)-Ord dt:12/03/2014
4	WP/4627/2003	SMT CHANDRA KANTA	RAJHIVAR DAVAL AGRAWAL	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	Put up in Due Course-Ord dt:25/1/2011
5	WP/4631/2003	USHA AHIRWAL	C.E.O.JANPAD PANCHAYAT,JABERA & ANR	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	14-03-2014	14-03-2014	drop-Ord dt:10/12/2011
6	WP/4645/2003	OM PRAKASH	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	FH. IN NOV.06 .25/07/2006
7	WP/4656/2003	K.S.PARIHAR AND ORS	THE STATE OF M.P. AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	15-04-2014	15-04-2014	AFTER 4 WEEK .03/12/2007
8	WP/4681/2003	M/S INDRAJEET BUS SERVICE	P.O. LABOUR COURT KHANDWA AND ORS	[ORDERS]	30-04-2014	13-03-2014	Records Called-Ord dt:20/1/2013
9	WP/4691/2003	RAJENDRA SINGH KUSHWAHA	THE STATE OF M.P. AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	List After 4 weeks-Ord dt:04/01/2013
0	WP/4757/2003	M.P.S.E.B	RAMSWAROOP AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	F/H NOV.08 22/09/08
1	WP/4774/2003	VIJAY PAL SINGH	M.P.STATE WAREHOUSING CORP AND ORS	[CASES OF SENIOR CITIZENS - CIVIL CASES]	07-04-2014	13-03-2014	DISPOSED OFF....08/04/2004..(ID)
2	WP/4775/2003	DIRON DUTT	THE STATE OF M.P. AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	List After 1 weeks-Ord dt:10/07/2013
3	WP/4783/2003	NAND LAL KHADGI	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	Notice for IA Allowed-Ord dt:13/10/2009
4	WP/4790/2003	UPENDRA ANVINDEKAR	THE STATE OF M.P. AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL]	07-04-2014	13-03-2014	IST WEEK OF DEC.06 .08/1/2006
5	WP/4846/2003	M/S BHASIN REAL ESTATE (PVT.) LTD. & A ANR	ASSISTANT LABOUR COMMISSIONER & ANR	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	06-04-2014	Other (Admit)-Ord dt:20/02/2014
6	WP/4862/2003	KUM LAL SAHU	UNION OF INDIA & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	IA Foria 1451/10 Allowed-Ord dt:22/07/2011
7	WP/4872/2003	LOKHAM	THE G.M. N.C.L. SINGROULI AND ORS.	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	
8	WP/4886/2003	GYAN PRAKASH GUPTA	THE STATE OF M.P. AND ORS.	[OTHER THAN ABOVE - CIVIL]	12-05-2014	13-03-2014	ADJOURNED. 19/1/07
9	WP/4971/2003	DINESH KUMAR TIWARI AND ORS	JOINT DIRECTOR OF TECH. EDU. BPL. & ORS	[OTHER THAN ABOVE - CIVIL]	16-07-2014	13-03-2014	List After (3)-Ord dt:10/02/2014
10	WP/27134/2003	RAM PRAKASH SHARMA	THE STATE OF M.P. AND ORS.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	CS

1	WP/27208/2003	M/S RAKESH AGENCIES	THE UNION OF INDIA & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	AFTER 3 WEEK .. 14/07/2008
2	WP/27238/2003	CHAMPALAL & ANR.	THE STATE OF M.P. AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	Adjourned-Ord dt:16/04/2010
3	WP/27278/2003	A.C.C.LTD.	ADD. COMM. COMMERCIAL TAX AND ORS.	[TAXATION]	03-03-2014	13-03-2014	ADJOURNED .. 20/09/2006
4	WP/27298/2003	SMT. RAMADEVI MAHASKOLE	THE STATE OF M.P. AND ORS.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	Adjourned-Ord dt:06/11/2012
5	WP/27320/2003	MPSEB	STATE HUMAN RIGHT COMMISSION AND ANR.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	03-03-2014	13-03-2014	
6	WP/27353/2003	SMT. ASHA GANGVAL	M.P STATE ELECTRICITY BOARD & ANR	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	List After Vacation-Ord dt:18/05/2012
7	WP/27373/2003	M/S KISAN AGRICULTURAL EQUIPMENTS	THE STATE OF M.P. AND ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	21-04-2014	12-03-2014	AFTER 4 WEEK .. 25/04/2008
8	WP/27376/2003	KANHAJIYA SHIKSHA SAMITHI AND ANOTHER	THE STATE OF M.P. AND OTHERS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	05-03-2014	13-03-2014	List After 4 weeks-Ord dt:25/10/2013
9	WP/27381/2003	LOK SHIKSHAN SAMITHI AND ANR.	ASSISTANT PROVIDENT FUND COMMISSIONER	[OTHER THAN ABOVE - CIVIL]	24-03-2014	24-03-2014	IA For11055/2013 Allowed-Ord dt:19/08/2013
0	WP/27442/2003	M/S BANCO POLYTUBES PVT. LTD	THE STATE OF M.P. AND ORS	[TAXATION]	03-03-2014	14-03-2014	List on 16/12/2009-Ord dt:15/12/2009
1	WP/27515/2003	RAMA BANAJARA & ORS.	DISTRICT CO-OPERATIVE CENTRAL BANK.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	Default be remind within 1 week -Ord dt:16/04/2010
2	WP/27521/2003	DAV DAS & ORS	YOGI RAJ & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	07-04-2014	07-04-2014	AFTER 2 WEEK .. 15/07/2008
3	WP/27560/2003	KRISHNA PING ALLOYS PVT. LTD. & ORS	THE STATE OF M.P. & ORS.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	
4	WP/27580/2003	KRISHNA BAI	STATE OF M.P. & ORS.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	15-04-2014	12-03-2014	AFTER 1/A WEEK .. 14/09/2007
5	WP/27590/2003	M/S VISHWANATH POHA MUMBURA INDUSTRIES	DIVISIONAL DEPUTY COMMISSIONER & ANR	[TAXATION]	03-03-2014	14-03-2014	NOTICE ISSUE (AK) .. 13/09/2004
6	WP/27596/2003	KRISHNA PING ALLOYS PVT. LTD. & ORS	STATE OF M.P. & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	
7	WP/27598/2003	BHARAT SANCHAR NIGAM LTD.	COMMERCIAL TAX OFFICER JABALPUR & ORS	[TAXATION]	03-03-2014	14-03-2014	List on 2 nd week february-Ord dt:07/01/2013
8	WP/27618/2003	J.A. SATYENDRA SINGH BAGHEL	MADHYA PRADESH ELECTRICITY BOARD & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	14-03-2014	14-03-2014	List After 2weeks weeks-Ord dt:29/06/2011
9	WP/27650/2003	M.P STATE ELECTRICITY BOARD	CENTRAL ELECTRICITY AUTHORITY & ORS	[ORDERS]	21-04-2014	12-03-2014	AFTER 1/A WEEK .. 20/04/2007
10	WP/27741/2003	ANIS AHMAD	THE STATE OF M.P. & ORS.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	
11	WP/27748/2003	M/S DIAMOND CEMENT	ADDITIONAL COMM. COMM TAX & ORS	[TAXATION]	03-03-2014	14-03-2014	List on 3 rd week february-Ord dt:07/01/2013
12	WP/27797/2003	M.P TRANSPORT WORKERS FEDERATION	THE STATE OF M.P. & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	24-03-2014	13-03-2014	LIST ON ..04/07/2007
13	WP/27798/2003	EVEREST MAZDOOR CONGRESS, K.V.MORE	REGISTRAR REPRESENTATIVE TRADE & ORS.	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	other bench-Ord dt:31/10/2013
14	WP/27853/2003	M/S HORA UDYOG	DIVISIONAL DEPUTY COMM.	[TAXATION]	03-03-2014	14-03-2014	AFTER 4 WEEK .. 07/03/2008

200

5	WP/27872/2003	KATNI MINERALS PVT. LTD.	ADDITIONAL COMM. COMM. TAX & ORS	[TAXATION]	03-03-2014	14-03-2014	
6	WP/27873/2003	KATNI MINERALS PVT. LTD.	ADD COMM. COMM. TAX & ORS	[TAXATION]	03-03-2014	14-03-2014	
7	WP/27881/2003	M/S DIAMOND CEMENT	ADD COMMISSIONER COMM TAX & ORS	[TAXATION]	03-03-2014	14-03-2014	
8	WP/27893/2003	M/S HORA UDYOG	DIVISIONAL DEPUTY COMM. COMM. TAX & ORS	[TAXATION]	03-03-2014	14-03-2014	
9	WP/27894/2003	M/S HORA UDYOG	DIVISIONAL DEPUTY COMM. COMM. TAX & ORS	[TAXATION]	03-03-2014	14-03-2014	
00	WP/27922/2003	SMT JABARA BAGUM LRS SHEKH TALH. KHAN	REGIONAL PROVIDENT FUND & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	AFTER I/A WEEK ..14/08/2006
01	WP/27923/2003	M/S HORA UDYOG	DIVISIONAL DEPUTY COMM. & ORS.	[TAXATION]	03-03-2014	14-03-2014	NO.IR..16/05/2006
02	WP/27948/2003	HARISH CHANDRA TANTWAL & ORS	ALLAHABAD BANK & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	Notice-Ord dt:31/08/2010
03	WP/27952/2003	M/S TRIVENI SHINTON INTERNATIONAL LTD.	M.P STATE ELECTRICITY BOARD & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	LIST AFTER..A..WEEK. 01/12/08
04	WP/27960/2003	SAVAD MASOOD ALI	STATE OF M.P. & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	10-03-2014	10-03-2014	List After 4 weeks-Ord dt:06/11/2012
05	WP/27962/2003	M/S PEPTECH CONSTRUCTIONS	STATE OF M.P. & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	14-03-2014	14-03-2014	Not Reached -Ord dt:06/11/2012
06	WP/27980/2003	ASHISH SEHGAL	GOVERNMENT OF INDIA & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	12-03-2014	12-03-2014	AFTER 2 WEEK ..25/01/2006
07	WP/28001/2003	VANDANA FUELS (PVT.) LTD	ADDITIONAL DIVISIONAL DY. COMM & ORS	[TAXATION]	03-03-2014	14-03-2014	AFTER 2 WEEK ..19/03/2007
08	WP/28024/2003	SHARDA DOMESTIC FUELS	ADDITIONAL DIVISIONAL DY. COMM & ORS	[TAXATION]	03-03-2014	14-03-2014	AFTER 2 WEEK ..19/03/2007
09	WP/28039/2003	M.P HUMAN RIGHTS COMM.	STATE OF M.P. & ORS	[AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]	24-03-2014	24-03-2014	List After 2 weeks-Ord dt:05/03/2012
10	WP/28048/2003	NARAYAN SINGH	THE UNION OF INDIA & ORS	[PUBLIC INTEREST LITIGATION - CIVIL]	21-04-2014	21-04-2014	List on (21/04/2014) -Ord dt:17/04/2014
11	WP/28079/2003	KISHORI LAL CHAURASIA	UNION OF INDIA & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	AFTER 2 WEEK ..04/09/2008
12	WP/28081/2003	SHYAMKALL BAL & ORS.	COMMISSIONER FOR WORKMEN & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	07-04-2014	13-03-2014	
13	WP/28092/2003	STATE OF M.P.	RAJMANI SINGH & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	Adjourned-Ord dt:06/11/2012
14	WP/28093/2003	THE STATE OF M.P.	SMT. MAMTA SINGH CHOUDHAN & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	Adjourned-Ord dt:06/11/2012
15	WP/28094/2003	STATE OF M.P.	JAGJIVANLAL SINGH & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	Adjourned-Ord dt:06/11/2012
16	WP/28098/2003	STATE OF M.P. & ORS	NAJENDRA KUMAR & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	13-03-2014	Adjourned-Ord dt:06/11/2012
17	WP/28099/2003	THE STATE OF M.P. & ORS	DINESH KUMAR & ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	10-03-2014	
18	WP/28133/2003	SANTOSH YADUVANSHI	THE STATE OF M.P. AND ORS	[FRESH (FOR ADMISSION) - CIVIL CASES]	10-03-2014	10-03-2014	
19	WP/28143/2003	TRUCK OWNERS ASSOCIATION & ANR	THE STATE OF M.P. AND ORS	[CASES MORE THAN 10 YEAR OLD - CIVIL]	03-03-2014	14-03-2014	List for Final hearing-Ord dt:09/01/2014
20	WP/28145/2003	M/S JEMINI FUELS PVT. LTD	ADDL. DIV. DY. COMM. COMMERCIAL TAX & ORS	[TAXATION]	03-03-2014	14-03-2014	AFTER 2 WEEK ..19/03/2007

HIGH COURT OF MADHYA PRADESH

STATEMENT SHOWING MONTHWISE INSTITUTION, DISPOSAL AND PENDENCY OF CASES FOR THE
YEAR, 2013

S.NO	MONTH	OPENING BALANCE	MONTHWISE INSTITUTION	MONTHWISE DISPOSAL	PENDING BALANCE	PENDENCY INCREASED/ DECREASED	AVERAGE STRENGTH OF HON'BLE JUDGES	AVERAGE DISPOSAL PER JUDGE
1st quarter, 2013								
1	JANUARY,13	248157	11536	8517	251176	+3019	32	266
2	FEBRUARY,13	251176	9714	9980	250910	-266	32	312
3	MARCH,13	250910	11217	8505	253622	+2712	32	266
	TOTAL		32467	27002		+5465	32	281

STATEMENT SHOWING MONTHWISE INSTITUTION, DISPOSAL AND PENDENCY OF CASES FOR THE
YEAR, 2014

S.NO	MONTH	OPENING BALANCE	MONTHWISE INSTITUTION	MONTHWISE DISPOSAL	PENDING BALANCE	PENDENCY INCREASED/ DECREASED	AVERAGE STRENGTH OF HON'BLE JUDGES	AVERAGE DISPOSAL PER JUDGE
1st quarter, 2014								
1	JANUARY,14	261611	11787	12128	261270	-341	32	379
2	FEBRUARY,14	261270	10024	11585	259709	-1561	31	374
3	MARCH,14	259709	10293	12167	257835	-1874	32	380
	TOTAL		32104	35880		-3776	32	378

HIGH COURT OF MADHYA PRADESH : AT MAIN SEAT JABALPUR

STATEMENT SHOWING MONTHWISE INSTITUTION, DISPOSAL AND PENDENCY OF CASES FOR THE YEAR, 2013

S.NO	MONTH	OPENING BALANCE	MONTHWISE INSTITUTION	MONTHWISE DISPOSAL	PENDING BALANCE	PENDENCY INCREASED/D ECREASED
1st quarter, 2013						
1	JANUARY,13	148862	5348	4026	150184	+1322
2	FEBRUARY,13	150184	4570	6228	148526	-1658
3	MARCH,13	148526	5781	4624	149683	+1157
	TOTAL		15699	14878		+821

STATEMENT SHOWING MONTHWISE INSTITUTION, DISPOSAL AND PENDENCY OF CASES FOR THE YEAR, 2014

S.NO	MONTH	OPENING BALANCE	MONTHWISE INSTITUTION	MONTHWISE DISPOSAL	PENDING BALANCE	PENDENCY INCREASED/D ECREASED
1st quarter, 2014						
1	JANUARY,14	155943	5985	6901	155027	-916
2	FEBRUARY,14	155027	5302	6242	154087	-940
3	MARCH,14	154087	4978	7402	151663	-2424
	TOTAL		16265	20545		-4280

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE
STATEMENT SHOWING MONTHWISE INSTITUTION, DISPOSAL AND PENDENCY OF
CASES FOR THE YEAR, 2013

S.NO	MONTH	OPENING BALANCE	MONTHWISE INSTITUTION	MONTHWISE DISPOSAL	PENDING BALANCE	PENDENCY INCREASED/D ECREASED
1st quarter, 2013						
1	JANUARY,13	48445	3834	3055	49224	+779
2	FEBRUARY,13	49224	3113	2327	50010	+786
3	MARCH,13	50010	3276	2211	51075	+1065
	TOTAL		10223	7593		+2630

STATEMENT SHOWING MONTHWISE INSTITUTION, DISPOSAL AND PENDENCY OF
CASES FOR THE YEAR, 2014

S.NO	MONTH	OPENING BALANCE	MONTHWISE INSTITUTION	MONTHWISE DISPOSAL	PENDING BALANCE	PENDENCY INCREASED/D ECREASED
1st quarter, 2014						
1	JANUARY,14	51125	3095	2943	51277	+152
2	FEBRUARY,14	51277	2601	2815	51063	-214
3	MARCH,14	51063	3156	2427	51792	+729
	TOTAL		8852	8185		+667

HIGH COURT OF MADHYA PRADESH : BENCH AT GWALIOR
STATEMENT SHOWING MONTHWISE INSTITUTION, DISPOSAL AND PENDENCY OF
CASES FOR THE YEAR, 2013

S.NO	MONTH	OPENING BALANCE	MONTHWISE INSTITUTION	MONTHWISE DISPOSAL	PENDING BALANCE	PENDENCY INCREASED/D ECREASED
1st quarter, 2013						
1	JANUARY,13	50850	2354	1436	51768	+918
2	FEBRUARY,13	51768	2031	1425	52374	606
3	MARCH,13	52374	2160	1670	52864	+490
	TOTAL		6545	4531		+2014

STATEMENT SHOWING MONTHWISE INSTITUTION, DISPOSAL AND PENDENCY OF
CASES FOR THE YEAR, 2014

S.NO	MONTH	OPENING BALANCE	MONTHWISE INSTITUTION	MONTHWISE DISPOSAL	PENDING BALANCE	PENDENCY INCREASED/D ECREASED
1st quarter, 2014						
1	JANUARY,14	54543	2707	2284	54966	+423
2	FEBRUARY,14	54966	2121	2528	54559	-407
3	MARCH,14	54559	2159	2338	54380	-179
	TOTAL		6987	7150		-163

2014

215

IIM Indore

Prof. Rohit Kapoor
Prof. Patturaja Selvaraj

**[REPORT ON
THERATIONALIZED SYSTEM
IMPLEMENTATION FOR THE
JUDICIAL FILES MOVEMENT AT
HON'BLE HIGH COURT OF
MADHYA PRADESH – TIME
MOTION STUDY]**

215

Contents

Roster System Process – A Description 4

Roster System - Operational Shortcomings 5

Roster System – Poor Outputs and Results 6

Rationalized System Process - A Description 7

Rationalized System – Output and Results 11

Executive Summary

In this report, the old roster system for case allocation in the Hon'ble High Court of Madhya Pradesh is described. In the old system, a case appears before a Hon'ble Judge after coordination between the Cause Listing Department and Dealing Assistants. Some of the shortcomings of the old roster system of case allocation include unbalanced work flows, over-burdening of a few administrative staff along with an under-utilization of information technology, lack of metrics such as a standard for the time required for filing, verification and listing of cases. In the absence of well-defined metrics, the administrative staff can use their subjective discretion to make arbitrary decisions pertaining to listing of cases. This can lead to delays in some instances, and lead to unhealthy institutionalization of favors accorded by administrative staff to lawyers and petitioners in other instances. In order to address these issues, the aggregate capacities at the filing, writ petition and appeal case stages are determined, along with an analysis of administrative processing time in verification, scanning and movement of cases.

In order to improve the efficiency of the case listing process, Hon'ble High Court of Madhya Pradesh has introduced a rationalized the work design of the dealing assistant, and using information technology, it is necessary to formulate an appropriate escalation matrix so that, in instances where the dealing assistant has doubts, the issues are resolved in a timely manner by bringing the issue to the notice of the command chain above the dealing assistant. The increasing workload of Hon'ble Judges is discussed and measures are proposed to improve transparency and speedy disposal of cases. The average number of cases disposed by each of the three benches of the Hon'ble High Court is discussed, along with an analysis of the pendency of cases. Using operations management techniques, the turnaround time for a case application is assessed. Finally, measures are proposed to improve the accuracy, objectivity, transparency, accountability and empowerment of system, while taking the necessary steps to eliminate corruption from the system.

218

Roster System Process – A Description

The process of Roster System is described and explained below:

1. **Processing of Case Application:** In the Roster system, the Case Applications were received and processed through several stages like filing, verification and listing before the Hon'ble High Court. These processes were handled manually by the administrative staff/clerks.
2. **Listing Process:** The listing process was decided mainly by the Cause Listing Department depending on the pending Case Applications before the Hon'ble Judges; resulting into an allocation roster.
3. **Allocation of Cases to Hon'ble Judges:** Based on the above, the Hon'ble Judges were allocated separate rosters depicting the number of assigned Cases to them.
4. **Category of Case Application:** The Case Application type (e.g., Writ Petition, Civil, Criminal etc.) was one of the major considerations to allocate the Case to a particular Hon'ble Judge.
5. **Case Status:** Hon'ble High Court based on hearing on the listed Cases used to give suitable directives. This resulted in a change in the Case Application status.
6. **Role of Dealing Assistants:** Accordingly, the files related with the Case Application went in the custody of Dealing Assistants (DA) in the Dealing Department.
7. **Case listing before the Hon'ble High Court:** Further, the Cases used to get surfaced before the Hon'ble Court only with the co-ordination between with Cause Listing Department and Dealing Assistants.

Roster System - Operational Shortcomings

There were some fundamental operational shortcomings in the Roster System, which are described in the following manner:

1. **Unbalanced Work Flows:** Poor work flows were present in the stages of filing, verification and listing of Case Applications. There was no rationalization with respect to work load (i.e., demand on the system) and staffing capacity at the various process stages. This resulted into a growing mismatch between demand and supply depicting in the number of Case Application pending in the process stages itself.
2. **Over-utilization:** Variability in the process setting also impacted the over-utilization in some of the process stages. Many administrative staff used to complain about being over-burdened without being able to avail Holidays.
3. **Reprioritization:** There was reprioritization at every step either by design or by arbitrary choice of the administrative staff. The system was further plagued by ad-hoc-ism.
4. **Cases Application Release:** Few of the Case Applications were purposefully released too late in the system. The clerical staff and dealing staff had a greater say in scheduling/listing of the cases and also Hon'ble Judges were assigned specific category of cases to be dealt by them.
5. **Lack of Scientific Basis:** There were some arbitrary and ad-hoc thumb-rules being used to allocate the Case Applications. For example, 75 cases were listed before each Hon'ble bench and final hearing happened only on Tuesday and Friday of every week. Another example of similar kind was of Motion Hearing Category of Fresh Cases. The Hearing took place only three days in a week, hence there were possibilities of delay in the important and urgent fresh cases.

6. **Standard Completion Time:** There was no measure of standard completion times in process steps like filing, verification, listing etc. This resulted in poor work – efficiency as there is complete absence of any reference measure.
7. **Under-Utilization of Information Technology (IT) Tools:** IT applications were not fully adopted or utilized. This resulted in a poor monitoring and control system.

Roster System – Poor Outputs and Results

The operational shortcomings caused some of the problems described below:

1. Many of the Cases were not listed for a long period of time, which delayed the process of ensuring Timely Justice.
2. In Motion Hearing Case Category (Fresh Application), a Company Case pertaining to the year 1972 was pending before the High court of Madhya Pradesh till the end of 2013.
3. There were possibilities of wait and watch game by lawyers for favorable conditions/environment.
4. The listing of the cases was highly dependent on the performance of administrative staff members. There were possibilities of administrative staff members being subjective and also playing to the wishes of other stakeholders including petitioners and lawyers regarding scheduling of cases.

Rationalized System Process - A Description

The process of Rationalized System is described and explained below:

1. **Filing Stage:** There are 12 filing counters in the system wherein the Petitioner or Lawyers can file the petition before the Hon'ble High Court of Madhya Pradesh. Basic information regarding the Cases is entered in the computer and an acknowledgement slip is provided to the Petitioner or Lawyer immediately containing the date and time of the Case Application Received.

Out of 12 counters, one counter is reserved for Ladies, Disable and Older Persons. It takes 10 – 15 minutes to fill the details of a Case Application.

$$\begin{aligned} \text{Aggregate Capacity of the Stage} &= \frac{12 \text{ Counters} \times 8 \text{ Hours per Day} \times 60 \text{ Minutes per Hour}}{15 \text{ Minutes per Case Application}} \\ &= 384 \text{ Case Applications Per Day} \end{aligned}$$

2. **Verification Stage:** This stage is the checking stage. 15 administrative staff members are engaged in the process of checking documents, payment of court fee and the relevant lower court orders, if any.

In the case of a Writ Petition, it takes around 15-20 minutes for the administrative staff to check the documents and input the details in the computer whereas in the case of appeal petition, it may take around 30-40 minutes to complete the process of checking and to input the data.

Out of 15 administrative staff members, 13 staff members are allocated for Writ and Other Case Applications. 2 staff members exclusively check Appeal Case Applications.

a) Aggregate Capacity of the Stage (Writ Petition and Other Case Applications)

$$= \frac{13 \text{ staff members} \times 8 \text{ Hours per Day} \times 60 \text{ Minutes per hour}}{20 \text{ Minutes per Case}} = 312 \text{ Cases}$$

b) Aggregate Capacity of the Stage (Appeal Case Applications)

$$= \frac{2 \text{ staff members} \times 8 \text{ Hours per Day} \times 60 \text{ Minutes per hour}}{40 \text{ Minutes per Case}} = 24 \text{ Cases}$$

When the number of petitioners is more than ten in a case, the time taken for verification increases phenomenally, hence a second team for verification which comprises of experienced administrative staff is also utilized.

3. Listing of Case Applications before the Hon'ble Court: If the documents are in order, the Case Applications are listed on T + 2 (i.e., the third working day) days where T is the date of filing of Case Application. It is T + 4 in the case of bail applications.

4. Discrepancies in the Case Application: If there is a discrepancy in the Case Application, the related papers are transferred to a separate counter. SMS is sent immediately to the Advocate/Litigant about the discrepancy and the information is also displayed on the notice board as well.

Once the discrepancy in documents/payment of court fee is sorted out, the Case Application gets listed on the T + 2 or T + 4 day depending on the nature of the petition.

5. Scanning of Documents: All the documents pertaining to the Case Application are scanned immediately and soft copy of the petition is generated.

6. Movement of the Case Application before the Hon'ble High Court: The Case Application after scanning is sent to the Hon'ble High Court straightaway to appear on T + 2 or T + 5 days.

7. **Role of Dealing Assistant:** Once the Case Application is admitted by the Hon'ble High Court, the Application Papers along with Court Orders are sent to the Dealing Assistants. S/he remains the safe custodian of the file till the judgment is delivered.

8. **Working of Dealing Assistants:** A computer software is designed in such a way that if there is a red color displayed against a Case Application, s/he has to complete the desired action within the same day, orange color indicates updating of records/ action to be completed within a week and green color indicates that everything is ok and no action is desired from the concerned dealing assistant. The output from this process is the generation of pool of case Applications at the Quarterly Level. From the Quarterly Pool, Weekly Pool of Case Applications is generated based on Priority Rules (26 in Numbers).

9. **Escalation Matrix:** If the dealing assistant does not comply with the instruction provided by the software on a given day, an automatic message is sent to the Section Officer (In-Charge of Dealing Department) and then to Deputy Registrar. Still if there is no action, the message is sent to the Registrar and later to the Registrar-General and to the Principal Private Secretary to Hon'ble Chief Justice of High Court.

10. **Case Application Allocation:** The computer software is designed in such a way that cases are allocated randomly to the Hon'ble Bench/Judge in uniform and equal proportion. There are 26 priority rules designed for different types of Case Applications. The allocation also takes care of the representation from each category in the order of priority. The other salient features are as follows:
 - a) The Motion Hearing Category of Case Applications is listed everyday instead of 3 days in a week in the earlier Roster System.

 - b) The list for the whole of the week (Weekly Pool) is prepared on the previous week Friday (One Week in Advance) from the Quarterly Pool and is also displayed on the Hon'ble High Court Website.

224

- c) Supplementary list is generated for the Case Applications where the status on them gets changed only on the previous day due to the directive of the Hon'ble High Court.

Rationalized System – Output and Results

1. **Transparency:** The new system has brought in complete transparency. The litigant comes to know whether the advocate has filed his petition on time. The default is communicated immediately by SMS once the default is found by the administrative staff. The dealing staff comes to know well in advance about the listing of cases and hence prepares the file to be sent to the High Court/Hon'ble bench well in advance.
2. **Speedy Disposal of Cases:** The Hon'ble High Court of Madhya Pradesh implemented the system based on the principle of 'Justice Delayed is Justice Denied'. The impact of this improved process has been felt within the first 3 months of its implementation in the form of higher disposal rate of Cases.

An Analysis:

- i. The average Case disposal per Judge per month has increased from 281 to 378 in the first quarter of 2014.
- ii. In comparison, the total pending Cases in Jabalpur has been decreased by 4280 cases in the first quarter of 2014 whereas it increased by 821 cases in the first quarter of 2013, the last year.
- iii. In Gwalior, the number of Cases reduced by 163 whereas it increased by 2014 in the first quarter of 2013, the last year.
- iv. In Indore, the number of cases has increased by 667 whereas the number of cases increased by 2630 in the first quarter of 2013, the last year.
- v. The quarterly list and weekly list of pending cases provided to the Judges in advance enables them in speedy disposal of cases. The software is designed in such a way that equal importance is given to fresh as well as old cases.

3. **Equal Distribution of work:** Due to the new system, the work is distributed equally among the staff members as well as the Judges of the Hon'ble High Court of Madhya Pradesh.

An Analysis:

- (i) Earlier, around 75 cases were listed before the Hon'ble Judge/Bench whereas now more than 100 cases are being listed before the Hon'ble Judge/Bench.
- (ii) Earlier the cases were allotted based on the category of the case whereas now it is logical allocation of cases by the software; hence the work is equally distributed among the staff as well as Judges.

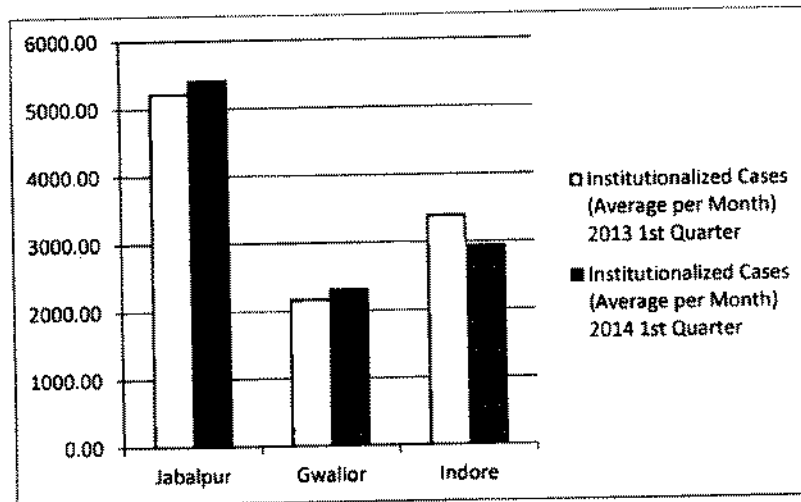
4. **Analysis of Data:** We have tried to analyze the data from the perspective of different factors like incoming load on the system (external demand on the system in terms of number of cases admitted monthly) and Work-in-Process (Pendency in terms of Cases which are admitted by the Hon'ble High Court but on which final verdict is still awaited).

- a) The data is gathered for all the three benches of the Hon'ble High Court of Madhya Pradesh at Jabalpur, Gwalior and Indore.
- b) A comparison is made between the first quarter of previous year (2013) and the current year (2014) on dimensions like Case Applications Admitted (Institutionalized), Cases Disposed (Output Rate) and Pendency (Work - in - Process).
- c) Analysis of Case Application Institutionalized Data: The following data has been analyzed:

	Institutionalized (Case applications admitted)		
	2013	2014	
Jabalpur	Jan	5348	5985
	Feb	4570	5302
	Mar	5781	4978
Quarterly Average	5233.00	5421.67	

Gwalior	Institutionalized (Case applications admitted)	
	2013	2014
Jan	2354	2707
Feb	2031	2121
Mar	2160	2159
Quarterly Average	2181.67	2329.00

Indore	Institutionalized (Case applications admitted)	
	2013	2014
Jan	3834	3095
Feb	3113	2601
Mar	3276	3156
Quarterly Average	3407.67	2950.67



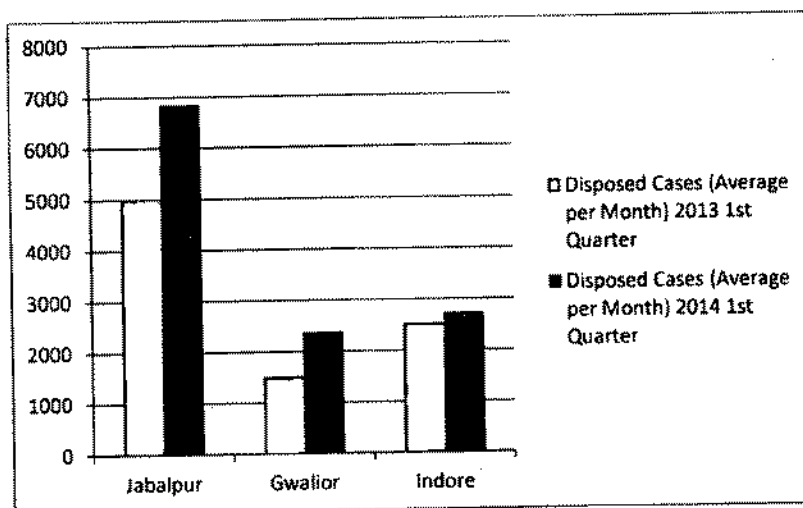
Inference: From the above analysis, we can observe that there is an increase in the number of cases admitted except Indore. This has resulted in the increased load on the processes. The operational efficiency aspects will be undermined, if the work is carried out manually, as in case of previous Roster based System. This necessitated the involvement of rationalized system.

d) Analysis of Case Applications Disposal: The following data has been analyzed:

Jabalpur		Disposal (Cases on which final verdict has been arrived)	
		2013	2014
	Jan	4026	6901
	Feb	6228	6242
	Mar	4624	7402
Quarterly Average		4959.33	6848.33

Gwalior		Disposal (Cases on which final verdict has been arrived)	
		2013	2014
	Jan	1436	2284
	Feb	1425	2528
	Mar	1670	2338
Quarterly Average		1510.33	2383.33

Indore		Disposal (Cases on which final verdict has been arrived)	
		2013	2014
	Jan	3055	2943
	Feb	2327	2815
	Mar	2211	2427
Quarterly Average		2531.00	2728.33



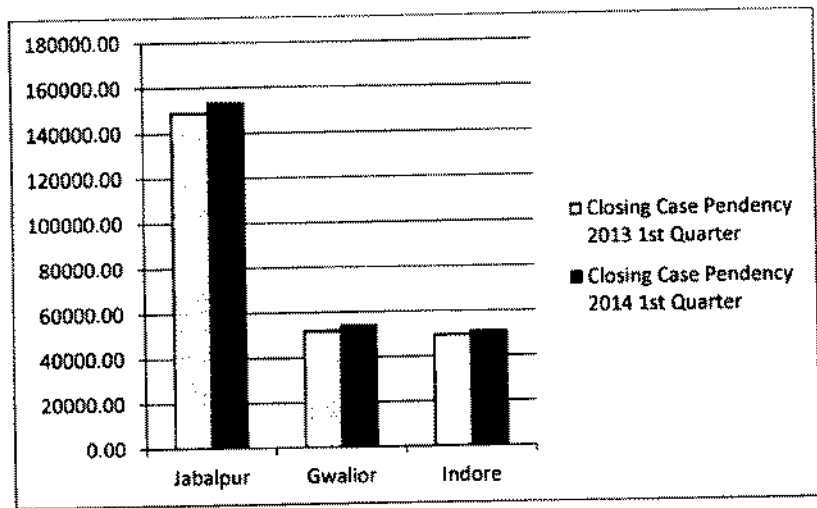
Inference: From the above analysis, we can observe that there is an increase in the disposal of the admitted cases in all the three benches of Hon'ble High Court of Madhya Pradesh. This validates the impact of utilizing the improved rationalized in processing the case application right from the stage of filing, verification, scanning, strict adherence to time – lines (T + 2, T + 4) and logical allocation of cases to the Hon'ble Judges.

e) Analysis of Case Pendency Data: The following data has been analyzed:

Jabalpur	Closing Case Pendency (Case applications which are in process and no final verdict has been arrived)	
	2013	2014
Jan	150184	155027
Feb	148526	154087
Mar	149683	151663
Quarterly Average	149464.33	153592.33

Gwalior	Closing Case Pendency (Case applications which are in process and no final verdict has been arrived)	
	2013	2014
Jan	51768	54966
Feb	52374	54559
Mar	52864	54380
Quarterly Average	52335.33	54635.00

Indore	Closing Case Pendency (Case applications which are in process and no final verdict has been arrived)	
	2013	2014
Jan	49224	51277
Feb	50010	51063
Mar	51075	51792
Quarterly Average	50103.00	51377.33



Inference: From the above analysis, we can observe that there is a marginal increase in the average closing pendency of case applications across all the three benches of Hon'ble High Court of Madhya Pradesh. This signifies that total work-load on the system has marginally increased if a comparison is made between the previous year

(2013) and current year (2014). The case pendency is the work-in-process which is still lying in the system. This is due to the increase in the admittance of case applications. This again justifies the implementation of a logical and scientific based rationalized system with clear monitoring and control aspects.

- f) Estimation of Turnaround Time (TAT): Some of the significant performance parameters from the Hon'ble High Court's point of view are:
 - a) The average waiting time for a Case Application. This is also described as Turnaround Time (TAT).
 - b) The average number of Case Applications waiting for the final verdict from the Court.

John D C Little (1961) has given a famous law¹ named after him. It states the following:

"The long-term average number of jobs in a stable system, L is equal to the long-term average effective flow rate, λ , multiplied by the average time a job spends in the system, W; or expressed algebraically: $L = \lambda \times W$."

In order to imply the Little's law in our context, following equivalence of the parameters will hold:

- a) The average number of jobs in the system is same as the average number of case Applications waiting for the final verdict from the Court. This can be taken to be the value of average closing case pendency, already analyzed earlier.

¹ A complete note with explanation can be accessed from <http://web.mit.edu/sgraves/www/papers/Little's%20Law-Published.pdf>. It is also attached as an Appendix with this report.

The following are the values of average closing case pendency:

	Average Closing Case Pendency (Case applications which are in process and no final verdict has been arrived)	
	2013 1 st Quarter	2014 1 st Quarter
Jabalpur	149464.33	153592.33
Gwalior	52335.33	54635.00
Indore	50103.00	51377.33

b) The average effective flow rate is same as the average Disposal Rate of Case Applications. This is also analyzed earlier.

Now, we are in position to apply Little's law to estimate the TAT.

Average Closing Pendency

$$= \text{Average Waiting Time for a Case Application} \\ \times \text{Average Effective Flow Rate}$$

Average Closing Pendency

$$= \text{TAT} \times \text{Average Disposal Rate of Case Applications}$$

$$\text{Therefore, TAT} = \frac{\text{Average Closing Case Pendency}}{\text{Average Disposal Rate of Case Applications (per Month)}}$$

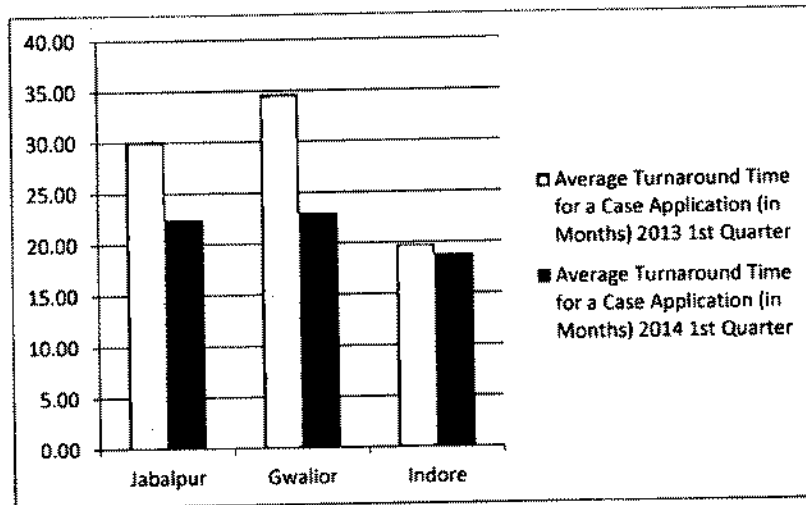
As an illustration, for Hon'ble High Court Jabalpur Bench in the 1st Quarter of 2014, the TAT can be estimated as following:

$$\text{TAT} = \frac{153592.33}{6848.33} = 22.43$$

After, the application of the above mathematical formula, we get the following

TATs:

	Average Turnaround Time for a Case Application (In Months)	
	2013 1 st Quarter	2014 1 st Quarter
Jabalpur	30.14	22.43
Gwalior	34.65	22.92
Indore	19.80	18.83



Inference: From the above analysis, we can observe that there is a significant improvement observed in Hon'ble High Court of Madhya Pradesh in all the three benches. At Jabalpur there is a decrease from 30.14 months on an average on a single Case Application to 22.43 months. For Gwalior the decrease is from 34.65 months to 22.92 months. For Indore bench, there is a decrease from 19.80 months on an average on a single Case Application to 18.83 months.

g) Other Outcomes: Some of the other outcomes realized are listed below :

- i. **Accuracy of Data Capture:** The data capture at filing, verification, case status updation, scanning of documents, uniform allocation are the elements which brings the element of accuracy in the information capturing.
- ii. **Objective System:** The new rationalized system is process driven at every stage rather than people driven. For example, immediately after the filing details of Case Application, automatically it creates the pending work for the verification stage. The staff knows exactly how much work is pending at his desk and with what speed s/he needs to complete the same in the allocated time. The Case Allocation to Hon'ble Judges is objective as it is based on the uniformity and equal load sharing principle. Within different categories of the Case Application, equal proportion of them is taken to form the weekly pool for listing. Due care is being taken to consider the Priorities associated with the Case Applications.
- iii. Implementing IT based tools ensured the elimination of redundant processing tasks and reducing them. Further, the tasks have become automated with limited human intervention; makes better use of Information Technology. In this manner, Valuable time of the Hon'ble High court is saved.
- iv. **Job Rotation:** The system of Job Rotation is also in practice i.e. the staff is assigned the verification roles across simple vs. complex Case Applications. This helps in ensuring Job enlargement and Job enrichment for an Employee. For the system, it creates a pool of cross-trained man-power which helps in brings the element of flexibility.
- v. **Corruption Free System:** The rationalized system is quite transparent and objective in its implementation. A complete status of the Case

Applications from filing to verification to listing is scientific and logic based. This ensures the system to get immune to any vested interest.

- vi. **Empowerment:** The rationalized system has empowered the Petitioners and Litigants. Previously, the Petitioners were dependent on their Lawyers to get the status of the Case Application. In the new system, facilities like Auto SMS, Listing based on T + 2 or T + 4 day has brought the actual power in the hands of the most important stakeholder, i.e., the Petitioner. The speedy disposal of cases also brings a lot of happiness to the general public and applicants.
- vii. **Accountability and Responsibility:** The new rationalized system has brought in responsibility and accountability in the system especially among the administrative staff members. A formal escalation matrix is established. It creates a strong monitoring and control mechanism.

Conclusion

Using operations management techniques, we have analysed the administrative functioning of the Hon'ble Madhya Pradesh High Court with respect to case filing, listing and disposal processed. The workload of the Hon'ble Judges has indeed increased in recent times, and the administrative support that is available, needs to be rationalized in order to meet the demands of the increased workload. It is necessary to utilize information technology more robustly in order to redesign work systems in the interests of objectivity and transparency. Such objectivity is likely to reduce the alienation of stakeholders such as lawyers and petitioners with the case filing and listing administrative machinery. The administrative rationalization of the Hon'ble High Court is likely to lead to more speedy disposal of cases, balanced work flows, and increased satisfaction among all stakeholders.

(235)

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HIGH COURT OF MADHYA PRADESH, JABALPUR**An overview of the scheme for rationalization of assignment of cases before the Benches of the High Court of Madhya Pradesh**


Introduction:- The number of cases being filed in the High Court of Madhya Pradesh has been consistently on the rise since the last 5 years. In order to meet ever increasing requirements, the number of cases fixed for hearing, streamlining the listing procedure and for better court management, the present scheme has been conceptualized for ensuring effective disposal, transparency, accountability and consistency to make it litigant and lawyer friendly and to subserve the aspirations of the stakeholders.

The principal object of the new scheme of roster/assignment is for strengthening the system and making it responsive and also for enhancing efficiency in docket management for dispensing quality justice to the litigants.

The main features of the scheme may be summed up as under:

REGARDING ADMISSION

1. No admission matter shall remain undated. In that, every admission matter shall bear some date, either given by the Court or auto-generated by the computer.
2. The matters notified on the daily/weekly Board alone would be treated as assigned to the concerned court, not the rest of the pending matters of that category.
3. Distribution of the work load equally amongst the available Judges on day to day basis.
4. The auto-generated programme has been designed to address relative urgency of different types of cases as per court policy.
5. After clearance of cases for motion hearing assigned to the concerned Bench, the cases for final hearing will be taken up ad seriatim by that Bench.


6/12/2022

6. The left over cases or cases which could not be taken up due to non-availability of the concerned Bench on any given date will be assigned auto-generated returnable dates spread out from the following week in suitable lots. The returnable dates will be notified on the High Court official website in the case status of that case as also on the list/board for the next Court working day, for the information of the litigants and lawyers.
7. The advance draft daily list for the entire next week will be published on the previous working Friday. The soft copy of that list from Tuesday to Friday will be available on the High Court official website and the updated official daily list of those cases will be released on the previous court working day before 5.00 PM.
8. Any urgent / left over matter required to be listed on the next day after preparation of final list will be included in the supplementary list. The supplementary list shall indicate the serial no. when the matters included in the supplementary list will be called out for hearing.
9. Order matters which can be disposed of by common order will be notified on the Board separately with the proposed order to be passed therein and the returnable dates.
10. The motion hearing list will have separate heads of cases in the following order of precedence:-
 - A. Common Conditional Order
 - B. Settlement.
 - C. Direction Matters
 - D. Personal Appearance
 - E. Top of the list (for admission)
 - F. Fresh (for admission)
 - G. After notice (for admission)
 - H. Final disposal at admission stage.
11. Every fresh admission matter will be automatically listed without need for mentioning on the third court working day from the date of removing all the office objections.
12. Mentioning of pre-admission matters to which specific date has already been assigned by the court or auto-generated date should be avoided. Mentioning should be done only of matters which cannot wait till the

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6/12/23

assigned date, for pre-poning the date or for change of date, if the same is not convenient to the Advocate or the parties, before the appropriate Bench.

13. Interlocutory applications filed in pre-admission (matter yet to be formally admitted by the Court) will be ordinarily listed along with main matter on its returnable date.
14. All connected matters will be listed under one serial no. in the daily/weekly list and not separately.
15. The chronology of admission matters lying undated in the Registry have been, to start with, arranged in descending order for listing before 31st January, 2014 with a view to obviate rush for mentioning of recently filed matters for urgent listing. Those dates are also notified on the case status of the respective case displayed on the High Court official website.
16. Bail applications will be listed as "Fresh Admission" in the first instance and thereafter for hearing below caption "After notice" in the **daily list**.
17. Cases of outstation Advocates will be listed on a particular day of the week as per administrative directions issued in this behalf by Hon'ble the Chief Justice.
18. The cases to be listed before DBI at the Principal Bench as well as the Benches, will be as per the assignment. Separate assignment is made for DBI.

Mentioning of matters:

1. Mentioning of DB matters to be notified in the Daily / Supplementary / Consolidated / Weekly List be made before the Designated Division Bench.
2. However, mentioning of DB matters already notified in the Daily / Supplementary / Weekly List be made before the concerned Hon'ble Division Bench, where the matter is so listed.
3. a) Mentioning of SB matters be made before the Designated Single Bench.
b) Mentioning of SB Arbitration matters and Company matters, be made before the designated Judge.

However, mentioning of SB matters already notified in the Daily/ Supplementary / Weekly List be made before the concerned Hon'ble Single Bench, where the matter is so listed.

REGARDING FINAL HEARING

1. Final hearing cases will be assigned to the respective Benches from the consolidated/monthly list (soft copy whereof will be displayed on the High

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Court official website). That list shall consist of matters in the given category chronologically which are ready for final hearing. The relative position of matters included in consolidated/monthly list of the given cases will be indicated in the case status of that case.

2. Out of the said list, proportionate lots of cases will be assigned for the next working week court-wise chronologically by auto-generated computer programme.
3. An index of the entire consolidated / monthly list is made available for ready reference with hyperlink facility.
4. Part heard / specially assigned matters (except election petitions and Full Bench matters) would cease to be part heard / specially assigned with change of assignment unless a request for continuation of the matter is made by the parties and the same is approved by the Hon'ble Chief Justice.
5. The Election Petitions will be heard as priority cases by the concerned Judge to whom the case has been assigned, keeping in mind the statutory requirement of disposal of such cases within six months.

**SPECIAL ASSIGNMENT FOR COMPANY AND ARBITRATION
MATTERS**

Special assignment for company and arbitration matters is notified in the assignment.


Note:-The above scheme is flexible and open to suitable modifications to address issues of stakeholders and administrative exigency and operated by in house customized auto generated computer programme.



(A.M. SAXENA) 6/12/2023

PRINCIPAL REGISTRAR (JUDICIAL)

APPROVED



CHIEF JUSTICE

Sub:-New Roster/Assignment Scheme.

Kindly peruse the new Roster/Assignment Scheme conceptualized under the able guidance of Hon'ble the Chief Justice, placed below.

Therefore, if approved, the same may be circulated amongst the Hon'ble Judges of the High Court of Madhya Pradesh in the Principal Seat at Jabalpur and Benches at Indore and Gwalior, Registry Officers and Officials concerned, O/o Advocate General, Bar Associations and notified on the Official Website of the High Court of Madhya Pradesh for general information.

[Handwritten Signature]
(A.M. SAXENA)

PRINCIPAL REGISTRAR (JUDICIAL)
06.12.2013

HON'BLE THE CHIEF JUSTICE

[Handwritten initials]
9/12

Sub:-Clarification regarding the Scheme notified on 6.12.13.

With regard to the Scheme notified on the Website of the High Court of Madhya Pradesh on 6th December, 2013, pertaining to Roster/Assignment of cases in the Cause List, some doubts have been raised regarding pattern of listing of Habeas Corpus Petitions under Article 226 of the Constitution / Bail Petitions under Section 438 and 439 Cr.P.C. and applications under Section 389 Cr.P.C. filed in Criminal Appeals and Criminal Revisions.

Following clarification is being issued in this regard:-

(a). Fresh Habeas Corpus / Bail applications shall be listed in the Daily Cause List on the next Court working day after removal of Office objections.

b) Habeas corpus / Bail matters which cannot be taken up on the assigned date for any reason will be notified on the next Court working day in the supplementary List.

If approved, may issue clarification to the above extent.



(A.M. SAXENA) 7/12/2013

PRINCIPAL REGISTRAR (JUDICIAL)

07.12.2013

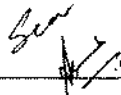
HON'BLE THE CHIEF JUSTICE

Approved on telephone by Hon'ble
the Chief Justice on 07.12.2013.



(A.M. SAXENA) 7/12/2013

PRINCIPAL REGISTRAR (JUDICIAL)



Sub:-Heads of Cases for Cause List for Division Bench and Single Bench(s).

Following heads in order of priority are proposed for Cause lists for Division and Single Bench(s) under the new scheme of assignment notified on 06/12/2013.

DIVISION BENCH

S.No		Board of Court of Category-wise Cases	Page No.(s)	No. of Cases
1	A	Supreme Court Expedited/Directions Civil		
	B		Criminal	
2	A	Full Bench Civil		
	B		Criminal	
3	A	Larger Bench Civil		
	B		Criminal	
4		Writ of Habeas Corpus		
5		Criminal Reference (Capital Punishment)		
6	A	Against Interlocutory Orders/Held-up Cases Civil		
	B		Criminal	
7		Related to Public Projects and including encroachment on public property		
8		Education Matters		
9		Offences relating to Women		
10		Matrimonial disputes		
11		Offences relating to Children		
12		Child custody Matters		
13		The Scheduled Castes & the Scheduled Tribes (Prevention of Atrocities Act)		
14		Prevention of Corruption Act		
15	A	More than Ten Cases Group/Bunch matters Civil		
	B		Criminal	
16	A	Persons in Jail More than 5 years		
	B		Women in jail having children with them	
	C		Other than above	

DIVISION BENCH

S.No		Board of Court of Category-wise Cases	Page No.(s)	No. of Cases
17		Cases of Senior Citizens		
	A	Civil		
	B	Criminal		
18		Cases more than Ten year old		
	A	Civil		
	B	Criminal		
19		High Court Expedited		
	A	Civil		
	B	Criminal		
20		Taxation		
21		Arbitration Appeal		
22		Company Appeal		
23		Environment Cases		
24		Cases of Street Vendor		
25		Public Interest Litigation		
	A	Civil		
	B	Criminal		
26		Writ Petition wherein Virus of the Act/Rules/Ordinance or Interpretation of Constitutional Provision/Policy matter is involved		
	A	Civil		
	B	Criminal		
27		Service Matter Relating to Judicial Officers or when one party is Court		
	A	Civil		
	B	Criminal		
28		Writ Appeals		
29		M.A. under M.V. Act where compensation has been refused.		
30		Cases Relating to Retiral Benefits		
31		F.A. under section 54 land Acquisition Act		
32		Other than above -		
	A	Civil		
	B	Criminal		

SINGLE BENCH

S.No		Board of Court of Category-Wise Cases	Page No.(s)	No. of Cases
1	A	Supreme Court Expedited/Directions Civil		
	B	Criminal		
2		Writ of Habeas Corpus		
3	A	Against Interlocutory Orders/Held-up Cases Civil		
	B	Criminal		
4		Related to Public Projects and including encroachment on public property		
5		Education matters		
6		Offences relating to women		
7		Matrimonial Disputes		
8		Offences relating to children		
9		Child custody matters		
10		The Scheduled Castes & the Scheduled Tribes (Prevention of Atrocities) Act		
11	A	More than Ten Cases Group/Bunch matters Civil		
	B	Criminal		
12	A	Persons in Jail More than 5 years		
	B	Women in Jail having children with them		
	C	Other than Above		
13	A	Cases of Senior Citizens Civil		
	B	Criminal		
14	A	More than Ten year old Civil		
	B	Criminal		
15	A	High Court Expedited Civil		
	B	Criminal		
16		Taxation		
17		Arbitration Cases / Appeal		
18		Company Cases		
19		Environment		

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SINGLE BENCH

S.No	Board of Court of Category-Wise Cases	Page No.(s)	No. of Cases
20	Cases of Street Vendor		
21	Election Petition		
22	Appeals/Revision arising from proceedings under M.P. Accommodation Control Act for rent and eviction.		
23	Cases Relating to Retiral Benefits		
24	M.A. under M.V. Act where compensation has been refused.		
25	F.A. under section 54 land Acquisition Act		
26	Other than above -		
	A Civil		
	B Criminal		

Therefore, may, if approved

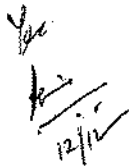
1. Direct Registrar (I.T.) to prepare software as per above heads and formats.
2. Direct Dealing Assistants and other staff of the Judicial Branch to update status of the cases as per above heads.
3. Cause list be prepared as per above heads and formats under the new scheme of assignment notified on 06th December, 2013.



(A.M. SAXENA) 12/12/2013

Principle Registrar (Judicial)

HON'BLE THE CHIEF JUSTICE



Sub:-Additional Heads to be incorporated in the Scheme notified on 06.12.2013.

The High Court of Madhya Pradesh has notified a new Scheme on 06.12.2013 for rationalization of assignment of cases before the Benches.

The Scheme provides that motion hearing (pre-admission) cases will be listed daily before the Benches in the following heads :-

- A. Common Conditional Order**
- B. Settlement.**
- C. Direction Matters**
- D. Personal Appearance**
- E. Top of the list (for admission)**
- F. Fresh (for admission)**
- G. After notice (for admission)**
- H. Final disposal at admission stage.**

It has however been observed that following few heads need to be incorporated in the Scheme to facilitate listing of cases to cover the matters at different stages and to address need of relative urgency in the case of Bail matters:-

S. No.	Particulars of Heads
1.	Bail Matters:- i) Bail applications u/s 438 Cr.P.C. ii) Bail applications u/s 439 Cr.P.C. iii) Suspension of sentence u/s 389 Cr.P.C
2.	Orders.

The revised priority for all the heads including the above two heads is proposed as under:-

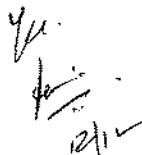
S. No.	Particulars of Heads
A.	Common Conditional Order.
B.	Settlement
C.	Personal Appearance
D.	Bail Matters :- i) Bail applications u/s 438 Cr.P.C. ii) Bail applications u/s 439 Cr.P.C. iii) Suspension of sentence u/s 389 Cr.P.C.
E.	Direction Matters
F.	Orders.
G.	Top of the list (for admission)
H.	Fresh (for admission)
I.	After notice (for admission)
J.	Final Disposal at admission stage.

Therefore, if approved, the list of Heads and priority thereof may be modified in para 10 of the Scheme notified on 06.12.2013 as under:-

S. No.	Particulars of Heads
A.	Common Conditional Order.
B.	Settlement
C.	Personal Appearance
D.	Bail Matters :- i) Bail applications u/s 438 Cr.P.C. ii) Bail applications u/s 439 Cr.P.C. iii) Suspension of sentence u/s 389 Cr.P.C.
E.	Direction Matters
F.	Orders.
G.	Top of the list (for admission)
H.	Fresh (for admission)
I.	After notice (for admission)
J.	Final Disposal at admission stage.


 (A. M. SAXENA) 12/12/2013
 PRINCIPAL REGISTRAR (JUDICIAL)

HON'BLE THE CHIEF JUSTICE


 12/12/13

Sub:-Comprehensive information about the new scheme.

Hon'ble the Chief Justice has notified a new scheme for Assignment/Roster having various features which will make the process of listing of cases more transparent and accountable.

The newspapers are publishing news on the scheme highlighting in piece meals the various aspects of the scheme. It would be appropriate to give comprehensive information to the advocates and the litigants about the new scheme to avoid queries from them on day to day basis. A draft press note has been prepared and placed below for kind perusal.

Therefore, if approved, the draft press note may be issued to the Public Relations Officer, Jabalpur for publication in the Newspapers.

(A.M. SAXENA) 6/1/2014
PRINCIPAL REGISTRAR (JUDICIAL)
06.01.2014

REGISTRAR GENERAL

06 JAN 2014

822
02.1.14

Mentioning before DB-I (244)

As directed, in supersession of all previous directions, mentioning of all (D.B. / S.B.) matters not notified in the Daily / Weekly List be made before the Hon'ble Division Bench-I at Principal Seat, Jabalpur and Hon'ble Division Bench-I at Benches at Indore and Gwalior respectively. However, mentioning of matters already notified in the Daily / Weekly List shall be made before the concerned Hon'ble Division Bench / Single Bench, where the matter is so listed.

This arrangement is made in partial modification of the Assignment Notifications dated 22.12.2013.

Mud

(A.M. SAXENA) 11/12/14

PRINCIPAL REGISTRAR (JUDICIAL)

HON'BLE THE CHIEF JUSTICE

*Pls. with
immediate effect*
[Signature]
7/1/14

HIGH COURT OF MADHYA PRADESH : JABALPUR

ORDER

No. Q /PR(J)/

Jabalpur, dated the 15th January, 2014.

In view of the present Listing Scheme, mentioning of pre-admission matters is certainly avoidable. Inasmuch as, every pre-admission matter (wherein Office Objections have been removed) bears some date given by the Court or generated by the computer. Further, the matter is expected to be automatically listed by the Computer on the third Court working day after removal of Office Objection. Thus, mentioning of pre-admission matters will be necessary only in exceptional cases for preponing the date of hearing.

To streamline the procedure for mentioning and to obviate the Court pressure for mentioning of matters, the mentioning memo should be first presented before the Registrar (J-II). He shall make endorsement on the mentioning slip about (a) date of institution (b) date of removal of office objection (c) the assigned returnable date given by the Court or computer generated, as the case may be. If the said date is not acceptable to the party, only those matters can be mentioned by presenting the mentioning memo bearing endorsement of the Registrar (J-II), before the Court taking up such matter.

BY ORDER OF
HON'BLE THE CHIEF JUSTICE,



(A.M. SAXENA)^{15/01/2014}

PRINCIPAL REGISTRAR (JUDICIAL)

Endt.No. Q /PR(J)

Jabalpur, dated the 15th January, 2014.

Copy forwarded to:-

1. The Private Secretary to Hon'ble Shri Justice,
High Court of M.P. Jabalpur, for His Lordship's Information,
2. The Principal Registrar, High Court of Madhya Pradesh, Bench at
Indore & Gwalior.
3. The Registrar (J-I) / Registrar (J-II), High Court of M.P., Jabalpur,
4. The Registrar I.T. / T.D. NIC, High Court of M.P., Jabalpur.

5. The Deputy Registrar (Judl.I & II) / Assistant Registrar(J), High Court of M.P., Jabalpur,
6. Private Secretary to the Registrar General, High Court of M.P., Jabalpur,
7. The Private Secretary to the Advocate General, Jabalpur.
8. The Secretary, High Court Bar Association, the Secretary, High Court Advocate Bar Association, Senior Advocates Council Jabalpur and the High Court Bar Association at Indore and Gwalior.
9. The Section Officer Filing / Cr.A / M.Cr.C / Cr.R / FA / MA / SA / MCC / Writ-I & II / W.A. / R.K.P. / R.K.P. (M.A.) R.K.D., High Court of M.P., Jabalpur,
10. Head Assistant Listing / S.W. High Court of M.P., Jabalpur for information.


(A.M. SAXENA) 15/01/2019
PRINCIPAL REGISTRAR (JUDICIAL)

In view of the present Listing Scheme, mentioning of pre-admission matters is certainly avoidable. Inasmuch as, every pre-admission matter (wherein Office Objections have been removed) bears some date given by the Court or generated by the computer. Further, the matter is expected to be automatically listed by the Computer on the third Court working day after removal of Office Objection. Thus, mentioning of pre-admission matters will be necessary only in exceptional cases for preponing the date of hearing.

To streamline the procedure for mentioning and to obviate the Court pressure for mentioning of matters, the mentioning memo should be first presented before the Registrar (J-II). He shall make endorsement on the mentioning slip about (a) date of institution (b) date of removal of office objection (c) the assigned returnable date given by the Court or computer generated, as the case may be. If the said date is not acceptable to the party, only those matters can be mentioned by presenting the mentioning memo bearing endorsement of the Registrar (J-II), before the Court taking up such matter.


Chief Justice

PRINCIPAL REGISTRAR (JUDICIAL)

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PRINCIPAL REGISTRAR BENCH AT INDORE

PRINCIPAL REGISTRAR BENCH AT GWALIOR

REGISTRAR J-I / J-II

REGISTRAR I.T.

T.D. NIC

DEPUTY REGISTRAR J-I / J-II

ASSISTANT REGISTRAR (JUDICIAL)

S.O. / INCHARGE WRIT I / II / WRIT APPEAL

S.O. / INCHARGE Cr.R. / M.Cr.C. / Cr.A.

S.O./ INCHARGE M.A. / S.A. / F.A. / M.C.C.

S.O./ INCHARGE FILING / CAUSE LIST / S.W. / COPYING / DISPATCH

S.O./ INCHARGE R.K.D. / R.K.P. (M.A.) / R.K.P. (Writ) / R.K.P. (S.A.)

o/c

HIGH COURT OF MADHYA PRADESH : JABALPUR

ORDER

No. Q /PR(J)

Jabalpur, dated the 15th January, 2014.

In view of the present Listing Scheme, mentioning of pre-admission matters is certainly avoidable. Inasmuch as, every pre-admission matter (wherein Office Objections have been removed) bears some date given by the Court or generated by the computer. Further, the matter is expected to be automatically listed by the Computer on the third Court working day after removal of Office Objection. Thus, mentioning of pre-admission matters will be necessary only in exceptional cases for preponing the date of hearing.

To streamline the procedure for mentioning and to obviate the Court pressure for mentioning of matters, the mentioning memo should be first presented before the Registrar (J-II). He shall make endorsement on the mentioning slip about (a) date of institution (b) date of removal of office objection (c) the assigned returnable date given by the Court or computer generated, as the case may be. If the said date is not acceptable to the party, only those matters can be mentioned by presenting the mentioning memo bearing endorsement of the Registrar (J-II), before the Court taking up such matter.

BY ORDER OF
HON'BLE THE CHIEF JUSTICE,

Mund
(A.M. SAXENA) 15/01/2014

PRINCIPAL REGISTRAR (JUDICIAL)

Jabalpur, dated the 15th January, 2014.

Endt.No. Q /PR(J)

Copy forwarded to:-

1. The Private Secretary to Hon'ble Shri Justice, K. K. Trivedi, S Yadav
High Court of M.P. Jabalpur, for His Lordship's Information,
2. The Principal Registrar, High Court of Madhya Pradesh, Bench at Indore & Gwalior.
3. The Registrar (J-I) / Registrar (J-II), High Court of M.P., Jabalpur.
4. The Registrar I.T. / T.D. NIC, High Court of M.P., Jabalpur.

o/c

Masum
16/1/14
(K. K. Sharma)

P.S. to Hon. Justice
P. S. to Hon. Justice
P. S. to Hon. Justice

16/1/14

16/1/14

Ajit Singh
16/1/14

K. K. Trivedi
S Yadav

16/1/14

16.1.14

16/1/14

5. The Deputy Registrar (Judl.I & II) / Assistant Registrar(J), High Court of M.P., Jabalpur,
6. Private Secretary to the Registrar General, High Court of M.P., Jabalpur,
7. The Private Secretary to the Advocate General, Jabalpur.
8. The Secretary, High Court Bar Association, the Secretary, High Court Advocate Bar Association, Senior Advocates Council Jabalpur and the High Court Bar Association at Indore and Gwalior.
9. The Section Officer Filing / Cr.A / M.Cr.C / Cr.R / FA / MA / SA / MCC / Writ-I & II / W.A. / R.K.P. / R.K.P. (M.A.) R.K.D., High Court of M.P., Jabalpur,
10. Head Assistant Listing / S.W. High Court of M.P., Jabalpur for information.

(Signature)
(A.M. SAXENA) 15/01/14
PRINCIPAL REGISTRAR (JUDICIAL)

It is observed that as per prevailing practice, petitions filed u/s 438/439 Cr.P.C are initially listed for motion hearing/admission and thereafter for final hearing. In this process, a case is listed multiple times leading to delay in disposal.

Keeping in view the observation of this Court in M.Cr.C. No. 11606/2012 (Order dt. 11.12.2012) such matters ought to be listed before Court on 7th Court working day after filing upon removal of defects, if any. An advance copy of such petition should be made available by the petitioner to the office of Advocate General at the time of filing to facilitate the Advocate General's Office to call for Case Diary and other relevant/necessary papers from the concerned district(s) to be placed before the Court at the time of hearing on the assigned date.

As per Rule 7 Chapter XIII of the High Court of Madhya Pradesh Rules, 2008 Criminal Appeals and Criminal Revisions should be listed for admission accompanied by petition for suspension of sentence / bail filed under section 389 Cr.P.C.

Henceforth the bail/suspension of sentence matters be listed by the Registry, accordingly.


CHIEF JUSTICE

17 JAN 2014

HIGH COURT OF MADHYA PRADESH : JABALPUR

ORDER

No. Q /PR(J)/

Jabalpur, dated the 17th January, 2014.

It is observed that as per prevailing practice, petitions filed u/s 438/439 Cr.P.C are initially listed for motion hearing / admission and thereafter for final hearing. In this process, a case is listed multiple times leading to delay in disposal.

Keeping in view the observation of this Court in M.Cr.C. No. 11606/2012 (Order dt. 11.12.2012) such matters ought to be listed before Court on 7th Court working day after filing upon removal of defects, if any. An advance copy of such petition should be made available by the petitioner to the office of Advocate General at the time of filing to facilitate the Advocate General's office to call for Case Diary and other relevant / necessary papers from the concerned districts(s) to be placed before the Court at the time of hearing on the assigned date.

AS per Rule 7 Chapter XIII of the High Court of Madhya Pradesh Rules, 2008 Criminal Appeals and Criminal Revisions should be listed for admission accompanied by petition for suspension of sentence / bail filed under section 389 Cr.P.C.

Henceforth the bail / suspension of sentence matters be listed by the Registry, accordingly.

BY ORDER OF
HON'BLE THE CHIEF JUSTICE,

[Signature]

(A.M. SAXENA) 17/01/2014
PRINCIPAL REGISTRAR (JUDICIAL)

Endt.No. Q /PR(J)

Jabalpur, dated the 17th January, 2014.

Copy forwarded to:-

1. The Private Secretary to Hon'ble Shri Justice
High Court of M.P. Jabalpur, for His Lordship's Information,
2. The Principal Registrar, High Court of Madhya Pradesh, Bench at Indore & Gwalior.

[Handwritten signature]
15-1-14

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17/1/14

3. The Registrar (J-I) / Registrar (J-II), High Court of M.P., Jabalpur, *Sheski 17/1/14*
- ~~4. The Registrar I.T. / T.D. NIC, High Court of M.P., Jabalpur. *17.4.14*~~
- ~~5. The Deputy Registrar (Judl.I & II) / Assistant Registrar(J), High Court of M.P., Jabalpur, *17/1/14*~~
6. Private Secretary to the Registrar General, High Court of M.P., Jabalpur,
7. The Private Secretary to the Advocate General, Jabalpur.
8. The Secretary, High Court Bar Association, the Secretary, High Court Advocate Bar Association, Senior Advocates Council Jabalpur and the High Court Bar Association at Indore and Gwalior.
9. The Section Officer Filing / Cr.A / M.Cr.C / Cr.R / FA / J.A / SA / MCC / Writ-I & II / W.A. / R.K.P. / R.K.P. (M.A.) R.K.D., High Court of M.P., Jabalpur, *17/1/14*
10. Head Assistant Listing / S.W. High Court of M.P., Jabalpur for information. *17/1/14*

(Signature)
 (A.M. SAXENA) *17/01/2014*
 PRINCIPAL REGISTRAR (JUDICIAL)

M.C.C. No. 11606/2012
250

HIGH COURT OF MADHYA PRADESH : JABALPUR

ORDER

No. Q /PR(J)/

Jabalpur, dated the 17th January, 2014.


In supersession of the order No.Q/PR(J) dated 17th January, 2014 regarding listing of cases under Sections 438, 439 and 389 of Code of Criminal Procedure, the Hon'ble Chief Justice is pleased to pass the following order:

Keeping in view the provision contained in Rule 9(2) of Chapter XI of the High Court of Madhya Pradesh Rules, 2008 and the observation of this Court in M.Cr.C. No. 11606/2012 (Order dt. 11.12.2012), petitions under Sections 438 & 439 of Code of Criminal Procedure, 1973 ought to be listed before Court on 5th Court working day after filing upon removal of defects, if any. An advance copy of such petition should be made available by the petitioner to the office of Advocate General at the time of filing to facilitate the Advocate General's office to call for Case Diary and other relevant / necessary papers from the concerned districts(s) for being placed before the Court at the time of hearing on the assigned date.

As per Rule 7 Chapter XIII of the High Court of Madhya Pradesh Rules, 2008 Criminal Appeals and Criminal Revisions should be listed for admission accompanied by petition for suspension of sentence / bail filed under section 389 Cr.P.C.

Henceforth the bail / suspension of sentence matters be listed by the Registry, accordingly.

BY ORDER OF
HON'BLE THE CHIEF JUSTICE,



(A.M. SAXENA)
PRINCIPAL REGISTRAR (JUDICIAL)

Approved

17/1

Endt.No. Q /PR(J)

Jabalpur, dated the 17th January, 2014.

Copy forwarded to:-

11.The Private Secretary to Hon'ble Shri Justice

High Court of M.P. Jabalpur, for His Lordship's Information,

12. The Principal Registrar, High Court of Madhya Pradesh, Bench at Indore & Gwalior.
13. The Registrar (J-I) / Registrar (J-II), High Court of M.P., Jabalpur,
14. The Registrar I.T. / T.D. NIC, High Court of M.P., Jabalpur.
15. The Deputy Registrar (Judl.I & II) / Assistant Registrar(J), High Court of M.P., Jabalpur,
16. Private Secretary to the Registrar General, High Court of M.P., Jabalpur,
17. The Private Secretary to the Advocate General, Jabalpur.
18. The Secretary, High Court Bar Association, the Secretary, High Court Advocate Bar Association, Senior Advocates Council Jabalpur and the High Court Bar Association at Indore and Gwalior.
19. The Section Officer Filing / Cr.A / M.Cr.C / Cr.R / FA / MA / SA / MCC / Writ-I & II / W.A. / R.K.P. / R.K.P. (M.A.) R.K.D., High Court of M.P., Jabalpur,
20. Head Assistant Listing / S.W. High Court of M.P., Jabalpur for information.

(A.M. SAXENA)
PRINCIPAL REGISTRAR (JUDICIAL)

HIGH COURT OF MADHYA PRADESH : JABALPUR

ORDER

No. Q /PR(J)/

Jabalpur, dated the 17th January, 2014.

In supersession of the order No.Q/PR(J) dated 17th January, 2014 regarding listing of cases under Sections 438, 439 and 389 of Code of Criminal Procedure, the Hon'ble Chief Justice is pleased to pass the following order:

Keeping in view the provision contained in Rule 9(2) of Chapter XI of the High Court of Madhya Pradesh Rules, 2008 and the observation of this Court in M.Cr.C. No. 11606/2012 (Order dt. 11.12.2012), petitions under Sections 438 & 439 of Code of Criminal Procedure, 1973 ought to be listed before Court on 5th Court working day after filing upon removal of defects, if any. An advance copy of such petition should be made available by the petitioner to the office of Advocate General at the time of filing to facilitate the Advocate General's office to call for Case Diary and other relevant / necessary papers from the concerned districts(s) for being placed before the Court at the time of hearing on the assigned date.

As per Rule 7 Chapter XIII of the High Court of Madhya Pradesh Rules, 2008 Criminal Appeals and Criminal Revisions should be listed for admission accompanied by petition for suspension of sentence / bail filed under section 389 Cr.P.C.

Henceforth the bail / suspension of sentence matters be listed by the Registry, accordingly.

BY ORDER OF
HON'BLE THE CHIEF JUSTICE,



(A.M. SAXENA) 17/01/2014

PRINCIPAL REGISTRAR (JUDICIAL)

Endt.No. Q /PR(J)

Jabalpur, dated the 17th January, 2014.

Copy forwarded to:-

1. The Private Secretary to Hon'ble Shri Justice,
High Court of M.P. Jabalpur, for His Lordship's Information,

2. The Principal Registrar, High Court of Madhya Pradesh, Bench at Indore & Gwalior.
3. The Registrar (J-I) / Registrar (J-II), High Court of M.P., Jabalpur,
4. The Registrar I.T. / T.D. NIC, High Court of M.P., Jabalpur.
5. The Deputy Registrar (Judl.I & II) / Assistant Registrar(J), High Court of M.P., Jabalpur,
6. Private Secretary to the Registrar General, High Court of M.P., Jabalpur,
7. The Private Secretary to the Advocate General, Jabalpur.
8. The Secretary, High Court Bar Association, the Secretary, High Court Advocate Bar Association, Senior Advocates Council Jabalpur and the High Court Bar Association at Indore and Gwalior.
9. The Section Officer Filing / Cr.A / M.Cr.C / Cr.R / FA / MA / SA / MCC / Writ-I & II / W.A. / R.K.P. / R.K.P. (M.A.) R.K.D., High Court of M.P., Jabalpur,
10. Head Assistant Listing / S.W. High Court of M.P., Jabalpur for information.



(A.M. SAXENA) 17/01/2019.

PRINCIPAL REGISTRAR (JUDICIAL)

252

HIGH COURT OF MADHYA PRADESH : JABALPUR

ORDER

No. Q /PR(J)

Jabalpur, dated the 17th January, 2014.

It is observed that as per prevailing practice, petitions filed u/s 438/439 Cr.P.C are initially listed for motion hearing / admission and thereafter for final hearing. In this process, a case is listed multiple times leading to delay in disposal.

Keeping in view the observation of this Court in M.Cr.C. No. 11606/2012 (Order dt. 11.12.2012) such matters ought to be listed before Court on 7th Court working day after filing upon removal of defects, if any. An advance copy of such petition should be made available by the petitioner to the office of Advocate General at the time of filing to facilitate the Advocate General's office to call for Case Diary and other relevant / necessary papers from the concerned districts(s) to be placed before the Court at the time of hearing on the assigned date.

AS per Rule 7 Chapter XIII of the High Court of Madhya Pradesh Rules, 2008 Criminal Appeals and Criminal Revisions should be listed for admission accompanied by petition for suspension of sentence / bail filed under section 389 Cr.P.C.

Henceforth the bail / suspension of sentence matters be listed by the Registry, accordingly.

BY ORDER OF
HON'BLE THE CHIEF JUSTICE,



(A.M. SAXENA) 17/01/2014
PRINCIPAL REGISTRAR (JUDICIAL)

Endt.No. Q /PR(J)

Jabalpur, dated the 17th January, 2014.

Copy forwarded to:-

1. The Private Secretary to Hon'ble Shri Justice,
High Court of M.P. Jabalpur, for His Lordship's Information,
2. The Principal Registrar, High Court of Madhya Pradesh, Bench at
Indore & Gwalior.

3. The Registrar (J-I) / Registrar (J-II), High Court of M.P., Jabalpur,
4. The Registrar I.T. / T.D. NIC, High Court of M.P., Jabalpur.
5. The Deputy Registrar (Judl.I & II) / Assistant Registrar(J), High Court of M.P., Jabalpur,
6. Private Secretary to the Registrar General, High Court of M.P., Jabalpur,
7. The Private Secretary to the Advocate General, Jabalpur.
8. The Secretary, High Court Bar Association, the Secretary, High Court Advocate Bar Association, Senior Advocates Council Jabalpur and the High Court Bar Association at Indore and Gwalior.
9. The Section Officer Filing / Cr.A / M.Cr.C / Cr.R / FA / MA / SA / MCC / Writ-I & II / W.A. / R.K.P. / R.K.P. (M.A.) R.K.D., High Court of M.P., Jabalpur,
10. Head Assistant Listing / S.W. High Court of M.P., Jabalpur for information.


(A.M. SAXENA) 21/01/2014
PRINCIPAL REGISTRAR (JUDICIAL)


न्यायिक शाखा में घटस्थ कर्मचारियों पर अधिक कार्यभार, कार्यभार के अनुपात में कर्मचारियों की अनुपलब्धता एवं मेन्शन मेमो (Mention Memo) के कारण होने वाले कार्यभार की सम्भावित वृद्धि को विचारते हुए तथा माननीय न्यायालयों में मेन्शनिंग (Mentioning) के आवेदनों की संख्या को सीमित रखने के उद्देश्य से मेन्शनिंग (Mentioning) की प्रक्रिया निम्नानुसार निर्धारित की जाती है ।

➤ वर्तमान व्यवस्था के अंतर्गत सभी प्री-एडमिशन प्रकरणों (जिनमें कार्यालय आपत्तियों का निराकरण किया जा चुका है) को न्यायालय द्वारा या कम्प्यूटर के द्वारा एक तिथि दी जाएगी । दोषरहित प्रकरण को तीसरे कार्य दिवस पर सुनवाई हेतु नियत किया जायेगा । ऐसी अवस्था में अधिवक्ता / पक्षकार को ऐसी दी गई तिथि स्वीकार्य न होने की अवस्था में ही मेन्शनिंग (Mentioning) की आवश्यकता होगी ।

➤ अधिवक्ता / पक्षकार न्यायालय द्वारा या कम्प्यूटर में दी गई तिथि की जानकारी उच्च न्यायालय में उपलब्ध कियोस्क (Kiosk) से अथवा उच्च न्यायालय की अधिकृत वेब-साइट से उपरोक्तानुसार पता लगाकर उसका उल्लेख करते हुए मेन्शन मेमो (Mention Memo) रजिस्ट्रार (जे -11) के कार्यालय में सुबह सामान्यतः 10:30 से 11:30 बजे तक प्रस्तुत कर सकेंगे । यदि नियत तिथि की जानकारी कियोस्क से अथवा उच्च न्यायालय की अधिकृत वेब-साइट से उपलब्ध नहीं होती है तो इस तथ्य का उल्लेख कर मेन्शन मेमो (Mention Memo) प्रस्तुत किया जाएगा ।

➤ उपरोक्तानुसार प्रस्तुत मेन्शन मेमो (Mention Memo) पर रजिस्ट्रार (जे -11) आंतरिक नेट सेवा (Intra-net) से प्रकरण की स्थिति (Status) एवं तिथि की जानकारी प्राप्त कर मेन्शन मेमो (Mention Memo) में टीप अंकित करेंगे तथा उसे रजिस्ट्रार 'मेन्शन न्यायालय' के रीडर को सांयकाल 04:30 तक उपलब्ध करायेंगे ।

- अधिवक्तागण / पक्षकारगण मेन्शन (Mention) न्यायालय के रीडर से सांयकाल 5:00 से 5:30 के मध्य अपने प्रकरण की तिथि की जानकारी प्राप्त कर सकेंगे तथा ऐसी तिथि स्वीकार्य न होने की दशा में अधिवक्ता / पक्षकार रीडर को उसी समय मेन्शन (Mention) करने के बावत् सूचित करेंगे तथा ऐसे ही मामलों में माननीय न्यायालय के समक्ष अगले कार्यदिवस में मेन्शन (Mention) करना उचित रहेंगा, ताकि मेन्शन मेमो (Mention Memo) पर सुनवाई हेतु आवश्यक कार्यालयीन कार्यवाही हो सके ।
- यह व्यवस्था सम्बंधित अधिवक्तागण / पक्षकारों के हित एवं कार्यालयीन भार तथा कार्यकुशलता को ध्यान में रखकर तैयार की गई है । इस व्यवस्था से मेन्शन (Mention) संबंधी कार्य का संपादन सहज एवं शीघ्र रूप से हो सकेगा, साथ ही, न्यायालय का बहुमूल्य समय भी कुछ हद तक बचाया जा सकेगा ।
- अतः सभी अधिवक्ताओं / पक्षकारों से अनुरोध है कि उक्त प्रक्रिया का पालन कर आवश्यक सहयोग प्रदान करें ।


(ए.एम. सक्सेना) 30/01/2014
प्रिंसिपल रजिस्ट्रार (न्यायिक)

254

Sub: Hearing Bail applications arising from same Crime No. of same Police Station & applns.u/s 389 CrPC arising from same judgment by different accused persons.

In supersession of all previous directions/orders, as directed by Hon'ble the Chief Justice, all Bail applications u/s 438 & 439 Cr.P.C. arising from the same Crime number of the same Police Station are to be listed before the same Hon'ble Judge. Similarly, all applications under Section 389 Cr.P.C. arising from the same judgment filed by the appellants separately, also be listed before the same Hon'ble Judge. However, if previous applications u/s 438 & 439 Cr.P.C. or applications u/s 389 Cr.P.C. have been disposed of by different Hon'ble Judges, the subsequent fresh bail application of co-accused persons be listed before available seniormost Hon'ble Judge who had disposed of any bail application pertaining to same Crime number of the same Police Station/same judgment of the Court below.

The necessary software programme to facilitate listing of Bail applications/suspension of sentence application in accordance with the above direction be prepared at an early date.

[Handwritten Signature]
17.4.14.

(VIRENDER SINGH)
PRINCIPAL REGISTRAR (JUDICIAL)
17.04.2014

Registrar (J-I) *[Signature]*
17/4/14

Registrar (J-II) *[Signature]*
17/4/14

Registrar (IT) *[Signature]*
17/4/14

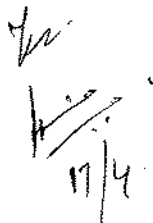
Following head in order of priority is proposed for Cause List for Division Bench under the new scheme of assignment notified on 6th December, 2013:-

S.No.	Board of Court of Category-wise Cases	Page No.(s)	No. of Cases
33.	Externment		



(VIRENDER SINGH)
PRINCIPAL REGISTRAR (JUDICIAL)
17.04.2014

HON'BLE THE CHIEF JUSTICE



With a view to further rationalize priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by Single Bench under the new scheme of assignment notified on 6th December, 2013 following categories are proposed to be added as under :-

1. Category No. 27 – “Offences involving people’s representatives”
2. Category No. 28 – “Covered Matters”

This order shall come into force with immediate effect.


(Virender Singh)
Principal Registrar (Judicial)

HON'BLE THE CHIEF JUSTICE



28/4

Sub:-Heads of cases for Cause List for Single Bench(es) vide Order dated 23.04.14.

1. P.S. to Hon'ble the Chief Justice
2. P.S. to Hon'ble Shri Justice Ajit Singh
3. P.S. to Hon'ble Shri Justice Rajendra Menon
4. P.S. to Hon'ble Shri Justice U.C. Maheshwari
5. P.S. to Hon'ble Shri Justice R.S. Jha
6. P.S. to Hon'ble Shri Justice Sanjay Yadav
7. P.S. to Hon'ble Shri Justice Alok Aradhe
8. P.S. to Hon'ble Shri Justice Gulab Singh Solanki
9. P.S. to Hon'ble Shri Justice Naresh Kumar Gupta
10. P.S. to Hon'ble Shri Justice Anil Kumar Sharma
11. P.S. to Hon'ble Smt. Justice Vimla Jain
12. P.S. to Hon'ble Shri Justice Tarun Kumar Kaushal
13. P.S. to Hon'ble Shri Justice Keshav Kumar Trivedi
14. P.S. to Hon'ble Shri Justice Subhash Kakade
15. P.S. to Hon'ble Shri Justice S.K. Gupta
16. P.S. to Hon'ble Shri Justice S.K. Palo

Sub:-Heads of cases for Cause List for Single Bench(es) vide Order dated 23.04.14.

Principal Registrar, Indore
Principal Registrar, Gwalior
Registrar (Judicial-I)
Registrar (Judicial-II)
Registrar (I.T.)
Technical Director, NIC
Deputy Registrar (J-I)
Deputy Registrar (J-II)
Assistant Registrar (J)
Court Manager
Section Officer (Criminal Revision)
Section Officer (Filing)
Incharge (Criminal Appeal)
Incharge (M.Cr.C.)
Section Officer Writ-I)
Incharge (Writ-II)
Incharge (M.C.C.)
Section Officer (M.A.)
Section Officer, (S.A.)
Section Officer, (F.A.)
Section Officer, RKD/RKP
Section Officer (Cause List)
Section Officer (Supreme Court)
Section Officer (Despatch)
Section Officer Copying)
Section Officer (Paper Book)
Incharge, (Writ Appeal)

S.W.

(Chapter XIV rule 8(1)(a))

THE HIGH COURT OF MADHYA PRADESH**PRINCIPAL SEAT AT JABALPUR**

258

DA-146 : Ms Prabha DattaDA-6.....

Date: 25-04-2014

SN	Case No	Proposals for listing / Main Head / Bench	Notices	Requisitions for Records	Bail/Stay Orders	Warrants/Certificates /Decrees/Writs /Remand Orders	IA Checked	L.C.R. Checked	Disposal Prepared	Case checked For M.H. & F.H	Cases in which Appearance Recorded	Cases Reopened For I II	Status / Remarks
1	WP 16140/2006									YES			
2	WP 11958/2008									YES			
3	WP 830/2009									YES			
4	WP 6603/2009									YES			
5	WP 8880/2009									YES			
6	WP 13218/2009									YES			
7	WP 13289/2009									YES			
8	WP 2905/2010									YES			
9	WP 5156/2010									YES			
10	WP 7383/2010									YES			
11	WP 9517/2010									YES			
12	WP 120/2011						5559,5561,5558/2014,2014,2014 {IAN,IAN,IAN}						
13	WP 2538/2011									YES			
14	WP 7182/2011									YES			
15	WP 11738/2011									YES			
16	WP 1192/2012									YES			
17	WP 3424/2012									YES			
18	WP 3425/2012									YES			
19	WP 8048/2012									YES			
20	WP 12714/2012									YES			
21	WP 12730/2012									YES			
22	WP 15035/2012									YES			
23	WP 15046/2012									YES			
24	WP 17385/2012									YES			
25	WP 19608/2012									YES			
26	WP 19613/2012									YES			
27	WP 21926/2012									YES			
28	WP 21980/2012									YES			
29	WP 2148/2013									YES			
30	WP 2178/2013									YES			
31	WP 4432/2013									YES			
32	WP 4437/2013									YES			
33	WP 6705/2013									YES			
34	WP 9073/2013									YES			
35	WP 11349/2013									YES			
36	WP 13660/2013									YES			

SN	Case No	Proposals for listing / Main Head / Bench	Notices	Requisitions for Records	Bail/Stay Orders	Warrants/Certificates /Decrees/Writs /Remand Orders	IA Checked	L.C.R. Checked	Disposal Prepared	Checked For M.H. & F.H	Cases in which Appearance Recorded	Cases Reopened For II	Status / Remarks
38	WP 13690/2013						4496/2014 (DOC)						
39	WP 15902/2013									YES			
40	WP 15961/2013									YES			
41	WP 15996/2013						243/2014 (AFF)						
42	WP 18248/2013									YES			
43	WP 20525/2013									YES			
44	WP 20540/2013									YES			
45	WP 20573/2013									YES			
46	WP 2627/2014						3262/2014 (PRF)						
47	WP 4915/2014									YES			
48	WP 4931/2014									YES			
49	WP 4998/2014									YES			
Total :		TOTAL LISTED:-0 PROPOSED CASE:-0 FRESH CASE:-0 M:-0 F:-0 Full:-0 DB:-0 SB:-0		0	0	0	0	4	0	0	45	0	0

Average time taken for preparation of certified copies

259

As on 25-04-2014 at 2:50 pmJabalpur

S.no	Month	No of Application Received	No of Application Ready	No of days taken for making ready copies	Average time taken in preparation
1	January-14	10785	10603	36397	3.42
2	February-14	8813	8615	35181	4.08
3	March-14	8197	8005	25376	3.17

Indore

S.no	Month	No of Application Received	No of Application Ready	No of days taken for making ready copies	Average time taken in preparation(days)
1	January-14	6576	6188	35725	5.77
2	February-14	5660	5300	29659	5.59
3	March-14	6047	5556	24365	4.38